169

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

168

ਸ਼ਾਖਾ

Branch|Section

ਸੰਖੇਪ ਵਿਸ਼

BRIEF SUB

ਕਿਸ ਮਿਤੀ ਨੂੰ ਇੰਡੈਕਸ ਬਣਿਆ	
Index	
Initials 'ੳ', 'ਅ', ਜਾਂ 'ੲ', ਕਾਰਵਾਈ ਜਿਸ ਵਿਚ ਮਿਸਲ ਰਿਕਾਰਡ ਕੀਤੀ ਗਈ ਅਤੇ ਉਸ ਦਾ ਸੰਭਾਲ ਸਮਾਂ 'A' 'B' or 'C' proceeding in which the file was recorded and its retention period	
ਕੀ ਕੇਸ ਸਬੰਧੀ ਨੋਟ ਸ਼ਾਖਾ ਸੈਕਸ਼ਨ ਦੀ ਨੋਟ ਬੁੱਕ ਵਿਚ ਰੱਖਿਆ ਹੋਇਆ ਹੈ ਜਾਂ ਨਹੀਂ whether note regarding case has been kept in the branch/section Note book or not	
ਸਬੰਧਤ ਸਹਾਇਕ ਦੇ ਹਸਤਾਖਰ Initials of the concerned Assistant	
ਰਿਕਾਰਡਰ ਦੇ ਹਸਤਾਖਰ Initials of the recorder	

ਪਿਛਲੇ ਹਵਾਲੇ
Previous References

ਬਾਅਦ ਦੇ
Later Refe

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Panjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PUNJAB VIDHAN SABHA

DEBATES

15th March, 2004

Vol. VI-No. 1

OFFICIAL REPORT

CONTENTS

	Page
Obituary references	(1)1

Punjab Vidhan Sabha Secretariat, Chandigarh.

Price : Rs.............

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PUNJAB VIDHAN SABHA

Monday, the 15 March, 2004.

The Vidhan Sabha met in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Sector I, Chandigarh at 4-00 P.M. Mr. Speaker (Doctor Kewal Krishan) in the Chair.

OBITUARY REFERENCES

Mr. Speaker : Obituary references. C.M. Sahib.

ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੇ ਵਿਚੋਂ ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ ਜੀ ਸਾਨੂੰ ਛੱਡ ਕੇ ਚਲੇ ਗਏ ਹਨ। ਉਹ 3 ਜਨਵਰੀ, 2004 ਨੂੰ ਪੂਰੇ ਹੋਏ ਹਨ। ਉਨ੍ਹਾਂ ਦਾ ਜਨਮ ਪਿੰਡ ਨਿਆਮਤਪੁਰਾ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ ਵਿਚ 20 ਜੁਲਾਈ, 1937 ਨੂੰ ਹੋਇਆ। ਉਹ ਰਿਪੂਦਮਨ ਕਾਲਜ, ਨਾਭਾ ਤੋਂ ਗਰੈਜੂਏਟ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਕਾਫੀ ਸਿਆਸੀ ਜ਼ਿੰਦਗੀ ਲੋਕਾਂ ਦੀ ਸੇਵਾ ਵਿਚ ਲਗਾਈ। ਉਹ ਧੂਰੀ ਹਲਕੇ ਤੋਂ 1962 ਵਿਚ ਤੇ ਭਦੌੜ ਹਲਕੇ ਤੋਂ 1967 ਵਿਚ ਐਮ.ਐਲ.ਏ. ਬਣੇ। ਉਹ ਬਠਿੰਡਾ ਹਲਕੇ ਤੋਂ 1971 ਤੇ 1999 ਵਿਚ ਦੋ ਵਾਰ ਐਮ.ਪੀ. ਵੀ ਬਣੇ। ਉਹ ਇਕ ਲੇਖਕ ਵੀ ਸਨ। ਉਨ੍ਹਾਂ ਦੇ ਪੂਰੇ ਹੋਣ ਨਾਲ ਪੰਜਾਬ ਨੂੰ ਬੜਾ ਧੱਕਾ ਲੱਗਾ ਹੈ। ਕਿਉਂਕਿ ਇਕ ਬੜਾ ਇਮਾਨਦਾਰ ਤੇ ਸੱਚਾ ਸੁੱਚਾ ਲੀਡਰ ਸਾਡੇ ਵਿਚੋਂ ਚਲਾ ਗਿਆ ਹੈ। ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਵਿਚ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਦਾ ਹਾਂ।

I am deeply grieved to inform that Sh. S.B. Chavan, Ex-Union Minister left for his heavenly abode on 26-2-2004. ਉਨ੍ਹਾਂ ਦੀ ਉਮਰ 83 ਸਾਲ ਦੀ ਸੀ। ਉਹ ਤਿੰਨ ਵਾਰੀ ਯੂਨੀਅਨ ਮਨਿਸਟਰ ਰਹੇ ਤੇ ਸਾਡੇ ਗ੍ਰਹਿ ਮੰਤਰੀ ਵੀ ਰਹੇ। ਉਹ ਦੋ ਵਾਰੀ 1975 ਤੋਂ ਲੈ ਕੇ 1977 ਤੱਕ ਅਤੇ 1986 ਤੋਂ ਲੈ ਕੇ 1988 ਤੱਕ ਮਹਾਂਰਾਸ਼ਟਰ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਰਹੇ। ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਪੂਰੀ ਜ਼ਿੰਦਗੀ ਸਿਆਸਤ ਵਿਚ ਗੁਜ਼ਾਰੀ। ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਨਾਲ ਪੂਰੇ ਦੇਸ਼ ਨੂੰ ਬੜਾ ਧੱਕਾ ਪਹੁੰਚਿਆ ਹੈ।

Mr. Speaker, with profound grief and sorrow I pay my sincere homage on the death of Sardar Gurmail Singh Cheema, Ex. M.L.A., who left for his heavenly abode on 27th July, 2003. He was born at Village Bullowal, Tehsil Sultanpur, Distt. Kapurthala on 11th November, 1939. He represented Sultanpur Constituency in 1992 as a Congress M.L.A. He became State Minister for Food and Supplies Department. Irreparable loss has been caused to the State with the sad demise of Sardar Gurmail Singh Cheema, Ex. M.L.A.

Mr. Speaker, I am also deeply grieved to inform that Sardar Bachan Singh, Ex-M.L.A., left for his heavenly abode on 26-12-2003. He was born at Village Talwandi Chaudarian on 1st January, 1926. He represented Sultanpur Constituency in 1987

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਮੁੱਖ ਮੰਤਰੀ]

as Shiromani Akali Dal M.L.A. He even served the State as Chairman of Punjab State Warehousing Corporation. Irreparable loss has been caused to the State with the sad demise of Sardar Bachan Singh. With profound grief I pay my sincere homage to him.

Mr. Speaker, I am also distressed to inform you that Sardar Bhag Singh, Ex-M.L.A., left for heavenly abode on 10-10-2003. He was 79 years of age. He was elected M L.A. in the year 1957. He remained member and Acting Chairman of Subordinate Services Selection Board, Punjab from 1962 to 1965. With the sad demise of Sardar Bhag Singh, the State has been deprived of the services of a seasoned politician. Once again, we lost a great son and we pay our homage to him.

Mr. Speaker, I am filled with immense grief to inform you that Comrade Daya Singh, Ex-M.L A. left for his heavenly abode on 17th January, 2004. He was born at Village Chak in District Layallpur, Pakistan on 5th October, 1925. He went to Lahore for participation in C.P M. movement. He represented Kum Kalan Constituency twice in 1977 and 1980. He remained member of C.P.I (M) since 1948. With profound grief and sorry, I pay my sincere homage to him. With his going Punjab has lost an illustrious son.

Mr. Speaker, I am also deeply grieved to inform you that Shri Balwant Rai Tayal, Ex-Member, Punjab Legislative Assembly, Joint Punjab, left for his heavenly abode on 15-12-2003. He was born on 4th October, 1918. He took active part in Quit India Movement in 1942. He was a very staunch follower of Mahatma Gandhi Ji and worked for Sarvodaya and prohibition. He was elected to the Joint Punjab Legislative Assembly in 1952-1957. He remained Deputy Minister in 1956. With profound grief and sorrow, I pay my sincere homage to him.

Mr. Speaker, Sir, I am also deeply grieved to inform that Shri Mukhtiar Singh, Ex-M.L.A left for his heavenly abode on 2-10-2003. He was 79 years of age. He represented Dharmkot constituency as MLA and remained Member of Shiromani Akali Dal. With the sad demise of Shri Mukhtiar Singh, the State has been deprived of the services of a seasoned politician. With profound grief and sorrow I pay my sincere homage to him.

Sir, it is a sad day for me today to have to announce the passing of eight freedom fighters. Mr Speaker, I am deeply grieved on the death of Sardar Harbans Singh, Freedom Fighter. He participated in Guru Ka Bag Morcha in 1922. He was sentenced for rigorous imprisonment for two and half year. Out of which he was sent to Central Jail Lahore for imprisonment for nine months. With his sad demise, the State has been deprived of the services of a brave Freedom Fighter. With profound grief and sorrow, I pay my sincere homage to him.

Mr. Speaker, Sir, I am also grieved to inform that Mohammad Sharif Khan Freedom Fighter, left for his heavenly abode on

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

30-10-2003. He was born on 10th October, 1913. He participated in several freedom struggles and movements. He also played significant role in the "Parja Mandel Movement" before independence. He was sent to Jail on 11-8-1931 for unfurling the National Flag. He was jailed for sitting on Dharna alongwith Giani Zail Singh, Ex-President at Faridkot in 1936. He was also sent to Jail along with S. Amar Singh in 1942. He was honoured with 'Tamar Patar by Smt. Indira Gandhi in 1972 and 'Nehru Shatabadi Award' by Shri S.S. Ray former Governor, Punjab in 1988. With profound grief and sorrow I pay my sincere homage to him.

Sir, I am deeply grieved to inform that Comrade Jagdish Chander, Freedom Fighter, who left for his heavenly abode on 8-11.2003. He was born at Village Mauran, Tehsil Barnala, District Sangrur on 20-11-1916. He Joined 'Azad Party Punjab'. He was jailed many times. He remained General Secretary for 18 years and for 12 years as President of the District Congress Committee Sangrur after the independence of the Country. He authored a book titled 'Azad Party Punjab De Gumnam Desh Bhagatan De Sangharsh Di Dastan'. With profound grief and sorrow I pay my sincere homage to him.

Sir, I am deeply grieved to inform that Shri Didar Singh Sandhu Freedom Fighter, who left for his heavenly abode on 22-8-2003. He was born at Village Ghatu Singh Wala, Tehsil Nankana Sahib, Pakistan In 1917. He participated in 'Quit India Movement'. He was imprisoned in Central Jail Layalpur and Gujranwala Jail for 19 months. With profound grief and sorrow I pay my sincere homage to him.

Mr. Speaker, Sir I am deeply grieved to inform that Shri Nand Singh, Freedom Fighter, left for his heavenly abode on 22-9-2003. He was active leader of Communist Party (Marxist). He joined Azad Hind Fauj. With his sad demise the State has been deprived of the services of a brave Freedom Fighter. With profound grief and sorrow I pay my sincere homage to him.

Mr. Speaker, Sir, I am deeply grieved to inform that Major Jaswant Singh, Freedom Fighter, who left for his heavenly abode on 1-1-2004. He was 90 years of age. He joined Azad Hind Fauj and fought against British Forces for the Freedom of the country. He remained Member of District Communist Party, Chandigarh for several years. He remained active in the sphere of Literature and Cultural activities of the city. With his sad demise the State has been deprived of the services of a brave Freedom Fighter. With profound grief and sorrow, I pay my sincere homage to him.

Sir, I am also deeply grieved to inform that Shri Manmohan Singh Bajaj who left for his heavenly abode on 25-12-03. He was born at Hoti Mardan, Pakistan in 1926. He participated in Akali Movement and also took part in Quit India Movement in 1942. He served as Municipal Councilor of M.C., Patiala from 1952 to 1957. He became Chairman of Improvement Trust Patiala in 2000. With profound grief and sorrow I pay my sincere homage to him.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ (ਲੰਬੀ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛਲੇ ਸੈਸ਼ਨ ਤੋਂ ਬਾਅਦ ਹੁਣ ਤੱਕ ਸਾਡੇ ਦੇਸ਼ ਦੀਆਂ ਕੁਝ ਬਹੁਤ ਹੀ ਅਹਿਮ ਸਖਸ਼ੀਅਤਾਂ ਅਕਾਲ ਚਲਾਣਾ ਕਰ ਗਈਆਂ ਹਨ ਜਿਨ੍ਹਾਂ ਦਾ ਸਾਨੂੰ ਬੜਾ ਦੁਖ ਅਤੇ ਅਫਸੋਸ ਹੈ ਔਰ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਦਿਲ ਦੀਆਂ ਗਹਿਰਾਈਆਂ ਤੋਂ ਸ਼ਰਧਾਂਜਲੀ ਭੇਂਟ ਕਰਦੇ ਹਾਂ । ਸਪੀਕਰ ਸਾਹਿਬ, ਸਰਦਾਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਜੀ ਜਿਹੜੇ ਸ਼੍ਰੋਮਣੀ ਗੁਰਦੁਆਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰ ਰਹੇ ਔਰ ਧਰਮਕੋਟ ਅਸੈਂਬਲੀ ਹਲਕੇ ਤੋਂ ਮੈਂਬਰ ਵੀ ਚੁਣੇ ਗਏ, 69 ਵਰ੍ਹਿਆਂ ਦੀ ਉਨ੍ਹਾਂ ਦੀ ਉਮਰ ਸੀ, ਉਹ ਅਕਾਲ ਚਲਾਣਾ ਕਰ ਗਏ ਹਨ । ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਪੰਜਾਬ ਨੂੰ ਬਹੁਤ ਵੱਡਾ ਘਾਟਾ ਪਿਆ ਹੈ ।

ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਸ੍ਰੀ ਬਲਵੰਤ ਰਾਏ ਤਾਇਲ ਜੋ ਕਿ ਜੁਆਇੰਟ ਪੰਜਾਬ ਦੇ ਇੱਥੇ ਮੈਂਬਰ ਬਣੇ, 1942 ਵਿੱਚ ਭਾਰਤ ਛੱਡੋ ਅੰਦੋਲਨ ਵਿੱਚ ਉਨ੍ਹਾਂ ਨੇ ਭਾਗ ਲਿਆ । ਉਹ ਗਾਂਧੀ ਜੀ ਦੇ ਬੜੇ ਫਾਲੋਅਰ ਸਨ । ਉਨ੍ਹਾਂ ਨੇ ਸਰਵੋਦਿਆ ਅਤੇ ਨਸ਼ਾਬੰਦੀ ਲਈ ਬੜਾ ਮਹੱਤਵਪੂਰਨ ਕੰਮ ਕੀਤਾ । 1952 ਤੋਂ 1957 ਤੱਕ ਉਹ ਮੈਂਬਰ ਰਹੇ ਅਤੇ ਫਿਰ ਡਿਪਟੀ ਮਨਿਸਟਰ ਵੀ ਰਹੇ । ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਵੀ ਪੰਜਾਬ ਔਰ ਹਰਿਆਣਾ ਇਕ ਪੁਰਾਣੇ ਸੇਵਾਦਾਰ ਤੋਂ ਮਰਹੂਮ ਹੋ ਗਿਆ ਹੈ ।

ਸ੍ਰੀ ਮਨਮੋਹਨ ਸਿੰਘ ਬਜਾਜ ਵੀ ਇਕ ਬਹੁਤ ਵੱਡੇ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ । ਹੋਤੀ ਮਰਦਾਨ ਪਾਕਿਸਤਾਨ ਵਿੱਚ ਜਿਹੜਾ ਸ਼ਹਿਰ ਰਹਿ ਗਿਆ ਹੈ ,ਉਥੇ ਉਨ੍ਹਾਂ ਦਾ ਜਨਮ ਹੋਇਆ ਔਰ ਉਨ੍ਹਾਂ ਨੇ ਅਕਾਲੀ ਲਹਿਰ ਵਿੱਚ ਬਹੁਤ ਵੱਡਾ ਹਿੱਸਾ ਪਾਇਆ ਔਰ ਭਾਰਤ ਛੱਡੋ ਅੰਦੋਲਨ ਵਿੱਚ ਵੀ ਹਿੱਸਾ ਪਾਇਆ । ਉਹ 1952 ਤੋਂ 1957 ਤੱਕ ਨਗਰ ਪਾਲਿਕਾ, ਪਟਿਆਲਾ ਦੇ ਮੈਂਬਰ ਰਹੇ, ਇੰਪਰੂਵਮੈਂਟ ਟਰੱਸਟ, ਪਟਿਆਲਾ ਦੇ ਚੇਅਰਮੈਨ ਵੀ ਰਹੇ ਅਤੇ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਉਹ ਜਥੇਦਾਰ ਵੀ ਰਹੇ । ਉਨ੍ਹਾਂ ਨੇ ਬੜੀ ਹੀ ਇਮਾਨਦਾਰੀ ਨਾਲ ਦੇਸ਼ ਦੀ ਸੇਵਾ ਕੀਤੀ । ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਨੂੰ, ਸਮੁੱਚੇ ਪੰਜਾਬ ਨੂੰ ਬਹੁਤ ਵੱਡਾ ਧੱਕਾ ਲੱਗਿਆ ਹੈ ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਸ੍ਰੀ ਐਸ.ਬੀ. ਚਵਾਨ, ਜੋ ਕਿ ਹਿੰਦੁਸਤਾਨ ਦੇ ਬਹੁਤ ਹੀ ਉਚ-ਕੋਟੀ ਦੇ ਸਿਆਸਤਦਾਨ ਸਨ, ਉਨ੍ਹਾਂ ਨੇ ਵੀ ਸਾਨੂੰ ਇਸ ਸਮੇਂ ਵਿੱਚ ਜੁਦਾਈ ਦੇ ਦਿੱਤੀ ਹੈ । ਉਹ 83 ਵਰ੍ਹਿਆਂ ਦੇ ਸਨ ਅਤੇ ਤਿੰਨ ਵਾਰ ਉਹ ਕੇਂਦਰੀ ਮੰਤਰੀ ਰਹੇ । ਦੋ ਵਾਰ ਉਹ ਮਹਾਰਾਸ਼ਟਰਾ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਬਣੇ ਔਰ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਜ਼ਿੰਦਗੀ ਦੇ ਤਕਰੀਬਨ 60 ਸਾਲ ਸਰਗਰਮ ਸਿਆਸਤ ਵਿੱਚ ਹਿੱਸਾ ਲਿਆ । ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਬੜਾ ਗਹਿਰਾ ਦੁਖ ਹੈ ।

ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ ਜਿਹੜੇ ਕਿ ਐਮ.ਪੀ. ਰਹੇ ਹਨ ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਬੜਾ ਅਫਸੋਸ ਹੈ । ਪੰਜਾਬ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਇਕ ਬੜੇ ਅੱਛੇ, ਨੇਕ ਅਤੇ ਇਮਾਨਦਾਰ ਸਿਆਸਤਦਾਨ ਤੋਂ ਵਾਂਝਾ ਹੋਣਾ ਪਿਆ ਹੈ । ਉਹ ਇਕ ਦਫਾ ਧੂਰੀ ਅਤੇ ਇਕ ਦਫਾ ਭਦੌੜ ਹਲਕੇ ਤੋਂ ਐਮ.ਐਲ.ਏ. ਚੁਣੇ ਗਏ । ਦੋ ਵਾਰ ਉਹ ਬਠਿੰਡਾ ਤੋਂ ਐਮ.ਪੀ. ਵੀ ਚੁਣੇ ਗਏ । ਉਹ ਬੜੇ ਹੀ ਸੁਲਝੇ ਹੋਏ ਪਾਰਲੀ-ਮੈਂਟਰੀਅਨ ਸਨ ਔਰ ਉਨ੍ਹਾਂ ਦੀ ਕਮੀ ਸਾਨੂੰ ਬਹੁਤ ਮਹਿਸੂਸ ਹੁੰਦੀ ਹੈ । ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਅਸੀਂ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਦੇ ਹਾਂ ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਪੀਕਰ ਸਾਹਿਬ, ਸਰਦਾਰ ਬਚਨ ਸਿੰਘ ਚੀਮਾ, ਸਾਬਕਾ ਵਿਧਾਇਕ ਦਾ ਜਨਮ ਪਿੰਡ ਤਲਵੰਡੀ ਚੌਧਰੀਆਂ ਵਿੱਚ ਹੋਇਆ ਔਰ ਉਹ ਸੁਲਤਾਨਪੁਰ ਦੀ ਕਾਂਸਟੀਚੂਐਂਸੀ ਵਿੱਚੋਂ ਐਮ.ਐਲ.ਏ. ਚੁਣੇ ਗਏ ਔਰ ਉਹ ਪੰਜਾਬ ਵੇਅਰਹਾਊਸਿੰਗ ਦੇ ਚੇਅਰਮੈਨ ਵੀ ਰਹੇ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਸਾਨੂੰ ਬੜਾ ਘਾਟਾ ਪਿਆ ਹੈ।

ਸਰਦਾਰ ਭਾਗ ਸਿੰਘ,ਸਾਬਕਾ ਵਿਧਾਇਕ ਰਹੇ ਹਨ। ਉਹ 1957 ਵਿੱਚ ਵਿਧਾਇਕ ਚੁਣੇ ਗਏ ਸਨ ਔਰ ਉਹ ਸੁਬਾਰਡੀਨੇਟ ਸਰਵਿਸਿਜ਼ ਸਿਲੈਕਸ਼ਨ ਬੋਰਡ ਦੇ ਮੈਂਬਰ ਰਹੇ ਅਤੇ ਐਕਟਿੰਗ ਚੇਅਰਮੈਨ ਵੀ ਰਹੇ। ਉਹ ਵੀ ਇਕ ਬੜੇ ਅੱਛੇ ਪਾਰਲੀਮੈਂਟੇਰੀਅਨ ਸਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਸਮਾਜ ਦੀ ਬੜੇ ਅੱਛੇ ਢੰਗ ਨਾਲ ਸੇਵਾ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਵੀ ਸਾਨੂੰ ਬਹੁਤ ਵੱਡਾ ਘਾਟਾ ਪਿਆ ਹੈ।

ਸਰਦਾਰ ਗੁਰਮੇਲ ਸਿੰਘ ਚੀਮਾ ਵੀ ਇਸ ਅਸੈਂਬਲੀ ਦੇ ਮੈਂਬਰ ਰਹੇ ਹਨ। ਉਹ ਕਾਂਗਰਸ ਪਾਰਟੀ ਵਲੋਂ ਹਲਕਾ ਸੁਲਤਾਨਪੁਰ ਤੋਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਮੈਂਬਰ ਚੁਣੇ ਗਏ ਔਰ ਖੁਰਾਕ ਅਤੇ ਸਪਲਾਈ ਵਿਭਾਗ ਦੇ ਰਾਜ ਮੰਤਰੀ ਬਣੇ। ਉਨ੍ਹਾਂ ਦ ਚਲੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਬੜਾ ਗਹਿਰਾ ਸਦਮਾ ਹੈ।

ਕਾਮਰੇਡ ਦਿਆ ਸਿੰਘ ਵੀ ਇਸ ਪੰਜਾਬ ਅਸੈਂਬਲੀ ਦੇ ਮੈਂਬਰ ਸਨ ਔਰ ਸੀ.ਪੀ.ਐਮ. ਲਹਿਰ ਵਿੱਚ ਉਹ ਭਾਗ ਲੈਂਦੇ ਰਹੇ ਹਨ। ਉਹ ਲੁਧਿਆਣਾ ਦੇ ਹਲਕਾ ਕੂਮਕਲਾਂ ਤੋਂ ਵਿਧਾਇਕ ਵੀ ਚੁਣੇ ਗਏ ਔਰ ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਬੜਾ ਗਹਿਰਾ ਦੁਖ ਹੈ।

ਸ੍ਰੀ ਹਰਬੰਸ ਸਿੰਘ ਇਕ ਬਹੁਤ ਵੱਡੇ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਗੁਰੂ ਕੇ ਬਾਗ ਦੇ ਮੋਰਚੇ ਵਿਚ ਭਾਗ ਲਿਆ ਅਤੇ ਲੰਮੇ ਸਮੇਂ ਤੱਕ ਉਨ੍ਹਾਂ ਨੇ ਜ਼ੇਲ੍ਹ ਵੀ ਕੱਟੀ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਨਾਲ ਅਸੀਂ ਇਕ ਬਹੁਤ ਵੱਡੇ ਸੁਤੰਤਰਤਾ ਸੈਨਾਨੀ ਤੋਂ ਵਾਂਝੇ ਹੋ ਗਏ ਹਾਂ।

ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ, ਸਪੀਕਰ ਸਾਹਿਬ, ਮੁਹੰਮਦ ਸ਼ਰੀਫ ਖਾਨ ਵੀ ਬਹੁਤ ਵੱਡੇ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਅਣਗਿਣਤ ਮੋਰਚਿਆਂ ਅਤੇ ਅੰਦੋਲਨਾਂ ਵਿਚ ਹਿੱਸਾ ਲਿਆ। ਉਨ੍ਹਾਂ ਨੂੰ 11 ਅਗਸਤ, 1931 ਨੂੰ ਰਾਸ਼ਟਰੀ ਝੰਡਾ ਲਹਿਰਾਉਣ ਕਾਰਨ ਜ਼ੇਲ੍ਹ ਭੇਜਿਆ ਗਿਆ। ਉਹ ਫਿਰ ਵੀ ਕਈ ਦਫਾ ਪੁਲੀਟੀਕਲ ਸਰਗਰਮੀਆਂ ਵਿਚ ਹਿੱਸਾ ਲੈਂਦੇ ਰਹੇ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਕੈਦਾਂ ਕੱਟੀਆਂ। ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਤੇ ਵੀ ਸਾਨੂੰ ਦੁਖ ਹੈ।

ਕਾਮਰੇਡ ਜਗਦੀਸ਼ ਚੰਦਰ ਵੀ ਇਕ ਵੱਡੇ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ। ਉਹ ਵੀ ਕਈ ਵਾਰੀ ਜ਼ੇਲ੍ਹ ਵਿਚ ਗਏ। ਉਹ ਅਜ਼ਾਦ ਪਾਰਟੀ ਪੰਜਾਬ ਵਿਚ ਸ਼ਾਮਲ ਹੋਏ। ਉਹ ਪੰਜਾਬ ਵਿਚ ਜ਼ਿਲ੍ਹਾ ਕਾਂਗਰਸ ਕਮੇਟੀ ਸੰਗਰੂਰ ਦੇ ਲੰਮਾ ਸਮਾਂ ਜਨਰਲ ਸਕੱਤਰ ਰਹੇ ਅਤੇ ਬਹੁਤ ਲੰਮੇ ਸਮੇਂ ਤੱਕ ਪ੍ਰੈਜ਼ੀਡੈਂਟ ਵੀ ਰਹੇ। ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਨਾਲ ਵੀ ਸਾਨੂੰ ਗਹਿਰਾ ਸਦਮਾ ਪਹੁੰਚਿਆ ਹੈ। ਸ੍ਰੀ ਦੀਦਾਰ ਸਿੰਘ ਸੰਧੂ ਵੀ ਇਕ ਵੱਡੇ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਭਾਰਤ ਛੱਡੋ ਅੰਦੋਲਨ ਵਿਚ ਹਿੱਸਾ ਲਿਆ। ਉਨ੍ਹਾਂ ਨੇ ਸੈਂਟਰਲ ਜ਼ੇਲ੍ਹ ਲਾਇਲਪੁਰ ਅਤੇ ਗੁਜਰਾਂਵਾਲਾ (ਪਾਕਿਸਤਾਨ) ਵਿਚ 19 ਮਹੀਨੇ ਜ਼ੇਲ੍ਹ ਕੱਟੀ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ]

ਸ੍ਰੀ ਨੰਦ ਸਿੰਘ ਵੀ ਸਾਡੇ ਬਹੁਤ ਵੱਡੇ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ । ਉਹ ਸੀ.ਪੀ.ਐਮ. ਦੇ ਆਗੂ ਸਨ । ਉਹ ਅਜ਼ਾਦ ਹਿੰਦ ਫੌਜ ਵਿਚ ਸ਼ਾਮਲ ਹੋਏ । ਉਨ੍ਹਾਂ ਦੇ ਵਿਛੋੜੇ ਨਾਲ ਰਾਜ ਇਕ ਬਹਾਦਰ ਸੁਤੰਤਰਤਾ ਸੈਨਾਨੀ ਦੀਆਂ ਸੇਵਾਵਾਂ ਤੋਂ ਵਾਂਝਾ ਹੋ ਗਿਆ ਹੈ । ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਵੀ ਸ਼ਰਧਾਜਲੀ ਭੇਂਟ ਕਰਦਾ ਹਾਂ । ਮੇਜਰ ਜਸਵੰਤ ਸਿੰਘ ਵੀ ਇਕ ਫਰੀਡਮ ਫਾਈਟਰ ਸਨ । ਉਨ੍ਹਾਂ ਨੇ ਅਜ਼ਾਦ ਹਿੰਦ ਫੌਜ ਵਿਚ ਹੁੰਦੇ ਹੋਏ ਅੰਗਰੇਜ਼ਾਂ ਨਾਲ ਲੜਾਈ ਲੜੀ ਅਤੇ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮ ਵਿਚ ਹਿੱਸਾ ਲਿਆ । ਉਹ ਲੰਮੇ ਸਮੇਂ ਤੋਂ ਕਮਿਊਨਿਸਟ ਪਾਰਟੀ ਦੇ ਜ਼ਿਲ੍ਹਾ ਕੌਂਸਲਰ ਚੰਡੀਗੜ੍ਹ ਦੇ ਮੈਂਬਰ ਰਹੇ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਵੱਖ ਵੱਖ ਖਿੱਤਿਆਂ ਵਿਚ ਸੇਵਾ ਕੀਤੀ ।

ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਅੰਤ ਵਿੱਚ ਮੈਂ ਸਾਰੀਆਂ ਬਹੁਤ ਵੱਡੀਆਂ ਅਹਿਮ ਸ਼ਖਸੀਅਤਾਂ ਦੇ ਸਾਡੇ ਵਿਚੋਂ ਚਲੇ ਜਾਣ ਤੇ ਬੜੇ ਗਹਿਰੇ ਦੁੱਖ ਦਾ ਇਜ਼ਹਾਰ ਕਰਦਾ ਹਾਂ ।

ਸ੍ਰੀ ਤਿਕਸ਼ਣ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛਲੇ ਸੈਸ਼ਨ ਤੋਂ ਲੈ ਕੇ ਇਸ ਸੈਸ਼ਨ ਤੱਕ ਜਿਹੜੀਆਂ ਸਿਆਸੀ ਜਾਂ ਸਮਾਜ ਸੇਵਾ ਵਾਲੀਆਂ ਸ਼ਖਸੀਅਤਾਂ ਸਨ, ਉਹ ਸਾਨੂੰ ਸਦੀਵੀ ਵਿਛੋੜਾ ਦੇ ਗਈਆਂ ਹਨ । ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀਆਂ ਭੇਂਟ ਹੋ ਰਹੀਆਂ ਹਨ । ਮੈਂ ਵੀ ਭਾਰਤੀ ਜਨਤਾ ਪਾਰਟੀ ਵੱਲੋਂ ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਸ਼ਖਸੀਅਤਾਂ ਨੂੰ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਨ ਲੱਗਾ ਹਾਂ ।

ਸਭ ਤੋਂ ਪਹਿਲਾਂ ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ ਜਿਹੜੇ ਕਿ ਸਾਡੀ ਪਾਰਲੀਮੈਂਟ ਵਿਚ ਦੋ ਵਾਰੀ ਮੈਂਬਰ ਬਣੇ ਅਤ ਪੰਜਾਬ ਅਸੈਂਬਲੀ ਵਿਚ ਵੀ ਦੋ ਵਾਰ ਮੈਂਬਰ ਬਣ ਕੇ ਜਿਨ੍ਹਾਂ ਨੇ ਆਪਣਾ ਯੋਗਦਾਨ ਪਾਇਆ, ਉਹ ਕਵਿਤਾ ਦੇ ਬੜੇ ਸ਼ੌਕੀਨ ਸਨ । ਉਹ ਹਮੇਸ਼ਾ ਹੀ ਸਮਾਜ ਸੇਵਾ ਵਿਚ ਲੱਗੇ ਰਹੇ । ਉਹ ਸਾਡੇ ਤੋਂ ਜੁਦਾ ਹੋ ਗਏ ਹਨ । ਇਸੇ ਤਰ੍ਹਾਂ ਸ੍ਰੀ ਐਸ.ਬੀ. ਚਵਾਨ ਕੇਂਦਰ ਵਿਚ ਮਨਿਸਟਰ ਰਹੇ । ਉਨ੍ਹਾਂ ਨੇ ਸਾਡੇ ਦੇਸ਼ ਦੀ ਬੜੀ ਸੇਵਾ ਕੀਤੀ । ਉਹ ਤਿੰਨ ਵਾਰ ਸੈਂਟਰ ਵਿਚ ਮਨਿਸਟਰ ਰਹੇ ਅਤੇ ਦੋ ਵਾਰੀ ਮਹਾਂਰਾਸ਼ਟਰ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਰਹੇ । ਸਰਦਾਰ ਗੁਰਮੇਲ ਸਿੰਘ ਚੀਮਾ ਜਿਹੜੇ ਕਿ ਸਾਲ 1992 ਵਿਚ ਸੁਲਤਾਨਪੁਰ ਤੋਂ ਕਾਂਗਰਸ ਦੀ ਸੀਟ ਤੇ ਜਿੱਤ ਕੇ ਆਏ, ਉਹ ਫੂਡ ਅਤੇ ਸਪਲਾਈ ਮਨਿਸਟਰ ਵੀ ਰਹੇ । ਜਿਥੇ ਉਹ ਸਮਾਜ ਸੇਵੀ ਸਨ ਉਥੇ ਉਹ ਕਬੱਡੀ ਦੇ ਵੀ ਸ਼ੌਕੀਨ ਸਨ । ਉਹ ਲੋਕ ਸੇਵਾ ਵਿਚ ਵਿਸ਼ਵਾਸ ਰੱਖਦੇ ਸਨ । ਸਰਦਾਰ ਬਚਨ ਸਿੰਘ ਸਾਬਕਾ ਐਮ.ਐਲ.ਏ. ਸੁਲਤਾਨਪੁਰ ਤੋਂ ਜਿੱਤੇ ਸਨ । ਉਹ ਵੇਅਰਹਾਊਸਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਚੇਅਰਮੈਨ ਸਨ । ਸਰਦਾਰ ਭਾਗ ਸਿੰਘ ਜੋ ਕਿ 1957 ਵਿਚ ਇਸ ਸਦਨ ਦੇ ਮੈਂਬਰ ਸਨ ਉਨ੍ਹਾਂ ਨੇ ਐਸ.ਐਸ.ਐਸ. ਬੋਰਡ ਦੇ ਚੇਅਰਮੈਨ ਦੇ ਤੌਰ ਤੇ ਲੋਕਾਂ ਦੀ ਬਹੁਤ ਸੇਵਾ ਕੀਤੀ ।

ਕਾਮਰੇਡ ਦਿਆ ਸਿੰਘ, ਸਾਬਕਾ ਐਮ.ਐਲ.ਏ. ਪੰਜਾਬ ਅਤੇ ਸ੍ਰੀ ਬਲਵੰਤ ਰਾਏ ਤਾਇਲ, ਸਾਬਕਾ ਐਮ.ਐਲ.ਏ., ਸੰਯੁਕਤ ਪੰਜਾਬ ਸਨ । ਇਹ ਫਰੀਡਮ ਫਾਈਟਰ ਵੀ ਸਨ । ਸ੍ਰੀ ਤਾਇਲ ਨੇ ਡਿਪਟੀ ਮਨਿਸਟਰ ਰਹਿੰਦੇ ਹੋਏ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੀ ਬਹੁਤ ਸੇਵਾ ਕੀਤੀ । ਇਸ ਤੋਂ ਅੱਗੇ ਸ੍ਰੀ ਮੁਖਤਿਆਰ ਸਿੰਘ, ਸਾਬਕਾ ਐਮ.ਐਲ.ਏ. ਪੰਜਾਬ ਦਾ ਜ਼ਿਕਰ ਆਉਂਦਾ ਹੈ । ਇਹ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਬੜੇ ਨਿਸ਼ਠਾਵਾਨ ਅਤੇ ਦਿਆਵਾਨ ਮੈਂਬਰ ਸਨ । ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਸ਼ਖਸੀਅਤਾਂ ਨੇ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਨੁਮਾਇੰਦੇ ਬਣਕੇ, ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਦੀ ਸੇਵਾ ਕੀਤੀ ਅਤੇ ਅੱਜ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਪੰਜਾਬ ਦੇ ਲੋਕ ਹੀ ਨਹੀਂ ਸਗੋਂ ਸਾਰੇ ਹਿੰਦੁਸਤਾਨ ਦੇ ਲੋਕ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਦੇ ਹਨ । ਉਨ੍ਹਾਂ ਦਾ ਯੋਗਦਾਨ ਅਤੇ ਸਮਾਜ ਸੇਵਾ ਦੇ ਕੰਮਾਂ ਦੀ ਲੋਕ ਸ਼ਲਾਘਾ ਕਰਦੇ ਹਨ । ਮੈਂ ਵੀ ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਸਖਸੀਅਤਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਵੱਖ-ਵੱਖ ਤਰੀਕਿਆਂ ਨਾਲ ਦੇਸ਼ ਦੇ ਲੋਕਾਂ ਦੀ ਸੇਵਾ ਕੀਤੀ ਅਤੇ ਰਾਜਨੀਤੀ ਦੇ ਖੇਤਰ ਵਿੱਚ ਜੋ ਨਵੀਆਂ ਲੀਹਾਂ ਪਾਈਆਂ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਦਾ ਹੋਇਆ, ਉਨ੍ਹਾਂ ਦੇ ਚਰਨਾਂ ਵਿੱਚ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਦਾ ਹਾਂ ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਇਕ ਬਹੁਤ ਵੱਡੀ ਫਹਿਰਿਸਤ ਹੈ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਜਿਨ੍ਹਾਂ ਨੇ ਇਸ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਵਿੱਚ ਬਹੁਤ ਵੱਡਾ ਹਿੱਸਾ ਪਾਇਆ । ਆਜ਼ਾਦੀ ਦੇ ਜੋ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ ਸਨ, ਉਹ ਬਹੁਤ ਵੱਡੀ ਗਿਣਤੀ ਵਿੱਚ ਸਨ । ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਈਆਂ ਨੇ ਨਾਮ ਲਿਖਵਾਏ ਅਤੇ ਕਈਆਂ ਦਾ ਪਤਾ ਨਹੀਂ ਅਤੇ ਕਈ ਆਜ਼ਾਦੀ ਦੀ ਜੰਗ ਲੜਦੇ ਲੜਦੇ ਸ਼ਹੀਦ ਹੋ ਗਏ ਪਰ ਕਈ ਐਸੇ ਵੀ ਸਨ ਜਿਨ੍ਹਾਂ ਨੇ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਲੜੀ ਅਤੇ ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਵੀ ਗਏ । ਉਸ ਤੋਂ ਬਾਅਦ ਦੇਸ਼ ਦੀ ਸੇਵਾ ਵੀ ਕੀਤੀ ਅਤੇ ਆਪਣੇ ਤਜਰਬਿਆਂ ਦੇ ਨਾਲ ਸਾਡੇ ਸਮਾਜ ਨੂੰ, ਦੇਸ਼ ਨੂੰ ਨਵੀਂ ਦਿਸ਼ਾ ਵੀ ਦਿੱਤੀ । ਇਨ੍ਹਾਂ ਵਿੱਚ ਸਭ ਤੋਂ ਪਹਿਲਾ ਨਾਮ ਸਰਦਾਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਜੀ ਦਾ ਹੈ, ਜਿਨ੍ਹਾਂ ਬਾਰੇ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਗੁਰੂ ਕੇ ਬਾਗ ਮੋਰਚੇ ਵਿੱਚ ਵੀ ਹਿੱਸਾ ਲਿਆ । ਸ਼੍ਰੀ ਹਰਬੰਸ ਸਿੰਘ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ ਅਤੇ ਸ਼੍ਰੀ ਮੁਹੰਮਦ ਸ਼ਰੀਫ ਖਾਨ, ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀਆਂ ਨੇ ਵੀ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਲਈ ਬੜਾ ਯੋਗਦਾਨ ਪਾਇਆ । ਇਸ ਤੋਂ ਅੱਗੇ ਕਾਮਰੇਡ ਜਗਦੀਸ਼ ਚੰਦਰ ਜੀ ਦਾ ਜਦੋਂ 8.11.2003 ਨੂੰ ਦਿਹਾਂਤ ਹੋਇਆ ਤਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ ਬੜਾ ਦੁਖ ਮਨਾਇਆ । ਉਨ੍ਹਾਂ ਨੂੰ ਕਈ ਵੇਰ ਜੇਲ੍ਹ ਵੀ ਜਾਣਾ ਪਿਆ । ਉਨ੍ਹਾਂ ਨੇ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਨੁਮਾਇੰਦਗੀ ਵੀ ਕੀਤੀ । ਇਸੇ ਤਰ੍ਹਾਂ ਸ਼੍ਰੀ ਦੀਦਾਰ ਸਿੰਘ ਸੰਧੂ, ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ ਨੇ ਕੁਇਟ ਇੰਡੀਆ ਮੂਵਮੈਂਟ ਵਿੱਚ ਵੀ ਹਿੱਸਾ ਲਿਆ ਅਤੇ ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਵੀ ਗਏ । ਸ਼੍ਰੀ ਨੰਦ ਸਿੰਘ, ਸੁਤਤਰਤਾ ਸੰਗਰਾਮੀ ਵੀ ਸਾਨੂੰ 2.9.2003 ਨੂੰ ਵਿਛੋੜਾ ਦੇ ਗਏ ਹਨ । ਉਨ੍ਹਾਂ ਨੇ ਆਜ਼ਾਦ ਹਿੰਦ ਫੌਜ ਵਿੱਚ ਰਹਿ ਕੇ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਦੀ ਲੜਾਈ ਲੜੀ । ਇਸੇ ਤਰ੍ਹਾਂ ਮੇਜਰ ਜਸਵੰਤ ਸਿੰਘ, ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ ਨੇ ਵੀ ਆਜ਼ਾਦ ਹਿੰਦ ਫੌਜ ਵਿੱਚ ਰਹਿ ਕੇ ਲੜਾਈ ਲੜੀ ਅਤੇ ਭਾਰਤ ਛੱਡੋ ਅੰਦੋਲਨ ਵਿੱਚ ਸ਼੍ਰੀ ਮਨਮੋਹਨ ਸਿੰਘ ਬਜਾਜ ਜੀ ਨੇ ਯੋਗਦਾਨ ਪਾਇਆ । ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਸ਼ਖਸੀਅਤਾਂ ਦੇ ਯੋਗਦਾਨ ਸਦਕਾ, ਉਨ੍ਹਾਂ ਦੀ ਮਿਹਨਤ ਸਦਕਾ ਅੱਜ ਅਸੀਂ ਆਜ਼ਾਦ ਹਿੰਦੁਸਤਾਨ ਦੇ ਵਿੱਚ ਆਜ਼ਾਦੀ ਦੇ ਸਾਹ ਲੈ ਰਹੇ ਹਾਂ ਅਤੇ ਇਕ ਡੈਮੋਕਰੇਟਿਕ ਮੁਲਕ ਵਿੱਚ ਬੈਠੇ ਹਾਂ । ਇਨ੍ਹਾਂ ਮਹਾਨ ਸਖਸ਼ੀਅਤਾਂ ਦੇ ਅੱਗੇ ਸਾਨੂੰ ਸਿਰ ਝੁਕਾ ਕੇ ਸਰਧਾਂਜਲੀ ਭੇਂਟ ਕਰਨ ਤੋਂ ਇਲਾਵਾ, ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਜੀਵਨ ਵਿੱਚ ਜੋ ਯੋਗਦਾਨ ਪਾਇਆ ਹੈ, ਸਾਨੂੰ ਚਾਹੀਦਾ ਹੈ ਕਿ ਉਹ ਆਪਣੀ ਆਉਣ ਵਾਲੀ ਪੀੜ੍ਹੀ ਤੱਕ ਦੱਸੀਏ ਤਾਂ ਕਿ ਦੇਸ਼ ਦੀ ਪੂਰੀ ਸੇਵਾ ਕੀਤੀ ਜਾ ਸਕੇ ਅਤੇ ਸਮਾਜ ਦੀ ਪੂਰੀ ਸੇਵਾ ਕੀਤੀ ਜਾ ਸਕੇ । ਮੈਂ ਵੀ ਆਪਣੀ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਉਨ੍ਹਾਂ ਮਹਾਨ ਸਖਸ਼ੀਅਤਾਂ ਦੇ ਚਰਨਾਂ ਵਿੱਚ ਭੇਂਟ ਕਰਦਾ ਹਾਂ, ਧੰਨਵਾਦ ।

ਸਰਦਾਰ ਸੁੱਚਾ ਸਿੰਘ ਛੋਟੇਪੁਰ (ਧਾਰੀਵਾਲ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛਲੇ ਹਾਊਸ ਤੋਂ ਬਾਅਦ ਅੱਜ ਤੱਕ ਸਾਡੇ ਵਿਚੋਂ ਦੇਸ਼ ਦੀਆਂ ਬਹੁਤ ਸਾਰੀਆਂ ਤਜ਼ਰਬੇਕਾਰ ਸ਼ਖਸੀਅਤਾਂ ਖੁਸ ਗਈਆਂ ਹਨ । ਜਿਨ੍ਹਾਂ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀਆਂ ਦੀ ਬਦੌਲਤ ਅੱਜ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਸੁੱਚਾ ਸਿੰਘ ਛੋਟੇਪੁਰ]

ਇਸ ਦੇਸ਼ ਦੀ ਹੋਂਦ ਹੈ, ਬਹੁਤ ਸਾਰੇ ਪਿਛਲੇ ਸਮੇਂ ਵਿੱਚ ਉਹ ਸਾਡੇ ਵਿਚੋਂ ਵਿਛੜ ਗਏ ਹਨ । ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਨ ਲਈ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਨ ਲਈ ਅੱਜ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਵਲੋਂ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ । ਇਨ੍ਹਾਂ ਮਹਾਨ ਸ਼ਖਸੀਅਤਾਂ ਵਿੱਚ ਕਾਮਰੇਡ ਭਾਨ ਸਿੰਘ ਭੌਰਾ ਜੀ ਦਾ ਜ਼ਿਕਰ ਆਇਆ ਹੈ, ਉਹ ਇਸ ਹਾਊਸ ਦੇ ਵੀ ਮੈਂਬਰ ਰਹੇ ਹਨ ਅਤੇ ਦੇਸ਼ ਦੀ ਪਾਰਲੀਮੈਂਟ ਦੇ ਵੀ ਮੈਂਬਰ ਰਹੇ ਹਨ । ਬਹੁਤ ਲੰਮਾ ਸਮਾਂ ਸਿਆਸਤ ਵਿੱਚ ਰਹਿ ਕੇ ਉਨ੍ਹਾਂ ਨੇ ਬੇਦਾਗ ਜੀਵਨ ਬਤੀਤ ਕੀਤਾ ਹੈ । ਐਸੇ ਸੱਜਣ ਦੇ ਚਲੇ ਜਾਣ ਦਾ ਸਾਨੂੰ ਬਹੁਤ ਦੁਖ ਹੈ ।

ਚਵਾਨ ਸਾਹਿਬ ਮਹਾਂਰਾਸ਼ਟਰ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਵੀ ਰਹੇ ਅਤੇ ਦੇਸ਼ ਦੀ ਯੂਨੀਅਨ ਕੈਬਨਿਟ ਦੇ ਸੀਨੀਅਰ ਮਨਿਸਟਰ ਵੀ ਰਹੇ । ਉਨ੍ਹਾਂ ਨੇ ਬਹੁਤ ਲੰਬਾ ਸਮਾਂ ਮੁਲਕ ਦੀ ਸੇਵਾ ਕੀਤੀ । ਐਸੇ ਤਜਰਬੇਕਾਰ ਇਨਸਾਨ ਦੇ ਜਾਣ ਦਾ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਘਾਟਾ ਹੈ ।

ਸਰਦਾਰ ਗੁਰਮੇਲ ਸਿੰਘ ਜੀ ਚੀਮਾ ਜਿਹੜੇ ਇਸ ਹਾਊਸ ਵਿੱਚ ਮਨਿਸਟਰ ਰਹੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਸਭ ਨੂੰ ਦੁਖ ਹੈ ।

ਸਰਦਾਰ ਬਚਨ ਸਿੰਘ ਜੀ ਜਿਹੜੇ ਇਸ ਹਾਊਸ ਦੇ ਮੈਂਬਰ ਰਹੇ, ਉਨ੍ਹਾਂ ਨੇ ਸਿਆਸਤ ਵਿੱਚ ਬੇਦਾਗ ਜੀਵਨ ਬਤੀਤ ਕੀਤਾ । ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਗਹਿਰਾ ਦੁਖ ਹੈ ।

ਸਰਦਾਰ ਭਾਗ ਸਿੰਘ ਜੀ ਨੂੰ ਮੈਂ ਬਹੁਤ ਹੀ ਨੇੜੇ ਤੋਂ ਜਾਣਦਾ ਸੀ ਅਤੇ ਉਹ ਖੁਸ਼ਤਬੀਅਤ ਦੇ ਮਾਲਕ ਅਤੇ ਯਾਰਾਂ ਦੇ ਯਾਰ ਸਨ । ਉਨ੍ਹਾਂ ਨੇ ਸਿਆਸੀ ਜੀਵਨ ਬਹੁਤ ਹੀ ਚੰਗੇ ਤਰੀਕੇ ਨਾਲ ਬਤੀਤ ਕੀਤਾ । ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਬਹੁਤ ਦੁਖ ਹੈ ।

ਕਾਮਰੇਡ ਦਿਆ ਸਿੰਘ ਜੀ ਵੀ ਸਾਡੇ ਤੋਂ ਵਿਛੜ ਗਏ ਹਨ । ਕਾਮਰੇਡ ਕਿਸੇ ਵੇਲੇ ਦਿਆਨਤਦਾਰੀ ਦਾ ਪ੍ਰਤੀਕ ਹੁੰਦੇ ਸਨ । ਕਾਮਰੇਡ ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਹਿੰਦੇ ਸਾਂ ਜਿਹੜੇ ਠੱਗੀ ਠੋਰੀ ਨਹੀਂ ਕਰਦੇ ਸਨ ਅਤੇ ਪੈਸੇ ਦੇ ਚੱਕਰ ਵਿੱਚ ਨਹੀਂ ਪੈਂਦੇ ਸਨ । ਕਾਮਰੇਡ ਦਿਆ ਸਿੰਘ ਜੀ ਨੇ ਸਮਾਜ ਦੀ ਬਹੁਤ ਸੇਵਾ ਕੀਤੀ । ਉਨ੍ਹਾਂ ਨੇ ਅੱਛੇ ਤਰੀਕੇ ਨਾਲ ਸਿਆਸਤ ਵਿੱਚ ਆਪਣਾ ਜੀਵਨ ਬਤੀਤ ਕੀਤਾ । ਉਨ੍ਹਾਂ ਦੇ ਚਲੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਦੁਖ ਹੈ ।

ਸ਼੍ਰੀ ਬਲਵੰਤ ਰਾਏ ਤਾਇਲ ਜੀ ਦਾ ਨਾਂ ਵੀ ਬਹੁਤ ਸੁਣਿਆ ਹੈ । ਉਹ ਵੀ ਪੁਰਾਣੇ ਸਿਆਸਤਦਾਨ ਸਨ ਜਿਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਜੀਵਨ ਵਿੱਚ ਸਿਆਸਤ ਵਿੱਚ ਵਿਚਰਦਿਆਂ ਕਿਸੇ ਨੂੰ ਉਂਗਲ ਨਹੀਂ ਸੀ ਕਰਨ ਦਿੱਤੀ । ਐਸੇ ਤਜਰਬੇਕਾਰ ਇਨਸਾਨ ਦੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਦੁਖ ਹੈ । ਇਹ ਘਾਟਾ ਸਾਰੀ ਸੁਸਾਇਟੀ ਨੂੰ, ਸਾਰੇ ਸਮਾਜ ਨੂੰ ਹੈ ।

ਸ਼੍ਰੀ ਮੁਖਤਿਆਰ ਸਿੰਘ ਜੀ ਵੀ ਸਾਡੇ ਤੋਂ ਵਿਛੜ ਗਏ ਹਨ । ਉਨ੍ਹਾਂ ਦੇ ਬਾਬਤ ਪਹਿਲਾਂ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਉਹ ਬਹੁਤ ਹੀ ਇਮਾਨਦਾਰ ਅਤੇ ਪੰਜਾਬ ਦੇ ਸੇਵਾਦਾਰ ਸਨ । ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਦਾ ਵੀ ਸਾਨੂੰ ਦੁਖ ਹੈ ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜੇ ਸਾਡੇ ਤੋਂ ਇਹ ਪੁਰਾਣੇ ਪਾਲੀਟੀਸ਼ੀਅਨ ਖੁੱਸੇ ਹਨ, ਇਨ੍ਹਾਂ ਦੇ ਤਜਰਬਿਆਂ ਤੋਂ ਸਾਰਾ ਦੇਸ਼ ਵਾਂਝਾ ਹੋਇਆ ਹੈ, ਇਨ੍ਹਾਂ ਦੀ ਸਾਨੂੰ ਇਸ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਕਰਕੇ ਵੀ ਜ਼ਿਆਦਾ ਯਾਦ ਆਉਂਦੀ ਹੈ ਕਿਉਂਕਿ ਅੱਜ ਦੇ ਪਾਲੀਟੀਸ਼ੀਅਨਾਂ ਦੀਆਂ ਕਦਰਾਂ-ਕੀਮਤਾਂ ਉਸ ਪੱਧਰ ਦੀਆਂ ਨਹੀਂ ਰਹੀਆਂ ਜੋ ਪੁਰਾਣੇ ਪਾਲੀਟੀਸ਼ੀਅਨਾਂ ਵਿੱਚ ਹੁੰਦੀਆਂ ਸਨ । ਉਨ੍ਹਾਂ ਵੱਲ ਕੋਈ ਉਂਗਲ ਨਹੀਂ ਕਰ ਸਕਦਾ ਸੀ । ਉਹ ਦਿਆਨਤ-ਦਾਰ ਲੋਕ ਸਨ । ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਦਾ ਦੁਖ ਉਨ੍ਹਾਂ ਦੇ ਪਰਿਵਾਰਾਂ ਨੂੰ ਤਾਂ ਹੋਵੇਗਾ ਹੀ ਉਨ੍ਹਾਂ ਦਾ ਘਾਟਾ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਹੈ, ਸਾਰੀ ਸੁਸਾਇਟੀ ਨੂੰ ਹੈ । ਸੋ, ਮੈਂ ਸਭ ਨੂੰ ਦਿਲ ਦੀਆਂ ਗਹਿਰਾਈਆਂ ਤੋਂ ਯਾਦ ਕਰਦਾ ਹੋਇਆ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਦਾ ਹਾਂ ।

ਸਪੀਕਰ ਸਾਹਿਬ, ਅਗਲੀ ਲਿਸਟ ਜਿਹੜੀ ਹੈ, ਉਹ ਦੇਸ਼ ਉਸਰੱਈਆਂ ਦੀ ਹੈ, ਦੇਸ਼ ਦੀ ਹੋਂਦ ਬਣਾਉਣ ਵਾਲਿਆਂ ਦੀ ਹੈ ਜਿਨ੍ਹਾਂ ਦੀ ਬਦੌਲਤ ਅੱਜ ਅਸੀਂ ਇਨ੍ਹਾਂ ਕੁਰਸੀਆਂ ਤੇ ਬੈਠੇ ਹਾਂ । ਦੇਸ਼ ਦੀ ਅਜ਼ਾਦੀ ਦਾ ਅਨੰਦ ਮਾਣ ਰਹੇ ਹਾਂ । ਇਨ੍ਹਾਂ ਵਿੱਚ ਸ਼੍ਰੀ ਹਰਬੰਸ ਸਿੰਘ ਜੀ ਜਿਨ੍ਹਾਂ ਨੇ ਜੈਤੋਂ ਦੇ ਮੋਰਚੇ ਵਿੱਚ ਹਿੱਸਾ ਲਿਆ । ਮੁਹੰਮਦ ਸ਼ਰੀਫ ਖਾਨ ਜੀ, ਕਾਮਰੇਡ ਜਗਦੀਸ਼ ਚੰਦਰ ਜੀ, ਸ਼੍ਰੀ ਦੀਦਾਰ ਸਿੰਘ ਸੰਧੂ ਜੀ, ਸ਼੍ਰੀ ਨੰਦ ਸਿੰਘ ਜੀ ਤੇ ਮੇਜਰ ਜਸਵੰਤ ਸਿੰਘ ਜੀ ਜਿਨ੍ਹਾਂ ਨੇ ਅਜ਼ਾਦ ਹਿੰਦ ਫੌਜ ਵਿੱਚ ਰਹਿ ਕੇ ਬਹੁਤ ਸੇਵਾ ਕੀਤੀ । ਸ਼੍ਰੀ ਮਨਮੋਹਨ ਸਿੰਘ ਜੀ ਜਿਨ੍ਹਾਂ ਨੂੰ ਮੈਂ ਬਹੁਤ ਹੀ ਚੰਗੀ ਤਰ੍ਹਾਂ ਜਾਣਦਾ ਸੀ ਜਿਨ੍ਹਾਂ ਨਾਲ ਮੈਨੂੰ ਕੰਮ ਕਰਨ ਦਾ ਵੀ ਮੌਕਾ ਮਿਲਿਆ । ਉਨ੍ਹਾਂ ਨਾਲ ਪਾਰਟੀ ਵਿੱਚ ਵਿਚਰਨ ਦਾ ਵੀ ਮੌਕਾ ਮਿਲਿਆ । ਉਹ ਪਟਿਆਲਾ ਇੰਪਰੂਵਮੈਂਟ ਟਰੱਸਟ ਦੇ ਚੇਅਰਮੈਨ ਵੀ ਰਹੇ । ਅਕਾਲੀ ਪਾਰਟੀ ਦੇ ਜ਼ਿਲ੍ਹਾ ਜੱਥੇਦਾਰ ਵੀ ਰਹੇ । ਉਹ ਬੜੇ ਦਿਆਨਤਦਾਰ ਅਤੇ ਨੇਕ ਇਨਸਾਨ ਸਨ । ਇਹ ਸਾਰੇ ਸੱਜਣ, ਜਿਨ੍ਹਾਂ ਵਿੱਚੋਂ ਕਿਸੇ ਨੇ ਸੁਭਾਸ਼ ਚੰਦਰ ਬੋਸ ਨਾਲ, ਕਿਸੇ ਨੇ ਮਹਾਤਮਾ ਗਾਂਧੀ ਨਾਲ, ਕਿਸੇ ਨੇ ਉਸ ਪਾਸੇ ਪਾਕਿਸਤਾਨ ਦੀਆਂ ਜੇਲ੍ਹਾਂ ਵਿੱਚ, ਕਿਸੇ ਨੇ ਹਿੰਦੁਸਤਾਨ ਦਾ ਜਿਹੜਾ ਅੱਜ ਵਜੂਦ ਹੈ, ਇਸ ਦੀਆਂ ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਬੜਾ ਲੰਬਾ ਸਮਾਂ, ਦੇਸ਼ ਨੂੰ ਆਜ਼ਾਦ ਕਰਵਾਉਣ ਵਾਸਤੇ ਆਪਣੀ ਜਵਾਨੀ ਦੇ ਦਿਨ ਮੁਲਕ ਵਾਸਤੇ ਨਿਛਾਵਰ ਕੀਤੇ । ਅਸੀਂ ਮਹਿਜ਼ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਹੀ ਨਾ ਕਰਿਆ ਕਰੀਏ । ਉਨ੍ਹਾਂ ਨੂੰ ਕੇਵਲ ਸ਼ਰਧਾਂਜਲੀ ਤੱਕ ਹੀ ਸੀਮਿਤ ਨਾ ਰੱਖੀਏ । ਇਹ ਬਹੁਤ ਥੋੜ੍ਹੇ ਜਿਹੇ ਇਨਸਾਨ ਹਨ, ਜਿਹੜੇ ਸਾਡੇ ਕੋਲ ਬਚੇ ਹਨ । ਇਨ੍ਹਾਂ ਨੂੰ ਅਸੀਂ ਮਾਣ-ਸਨਮਾਨ ਦੇਈਏ, ਜਿਹੜੇ ਸਾਡੇ ਕੋਲ ਬਚੇ ਹਨ, ਇਹ ਸਾਡੀ ਸ਼ਹੀਦਾਂ ਪ੍ਰਤੀ ਸੱਚੀ ਸੋਚ ਹੋਵੇਗੀ । ਜਿਵੇਂ ਮੇਰੇ ਵੀਰ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੀਆਂ ਜੀਵਨੀਆਂ ਪ੍ਰਕਾਸ਼ਿਤ ਹੋਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ, ਉਸ ਤੋਂ ਨਵੀਂ ਪੀੜ੍ਹੀ ਨੂੰ ਪਤਾ ਲੱਗੇਗਾ ਕਿ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਵਿੱਚ ਕਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦਾ ਹੱਥ ਹੈ । ਇਨ੍ਹਾਂ ਨੂੰ ਸਾਨੂੰ ਯਾਦ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ । ਇਨ੍ਹਾਂ ਦੀਆਂ ਯਾਦਾਂ ਕਾਇਮ ਕਰਨੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ । ਅਸੀਂ ਸੁਣਦੇ ਹਾਂ ਜਿਹੜੀ ਵੀ ਸਰਕਾਰ ਆਉਂਦੀ ਹੈ, ਉਹ ਕਹਿੰਦੀ ਹੈ ਕਿ ਅਸੀਂ ਆਜ਼ਾਦੀ ਘੁਲਾਟੀਆਂ ਦਾ ਬਹੁਤ ਖਿਆਲ ਰੱਖਦੇ ਹਾਂ । ਮੈਂ ਅੱਜ ਤੋਂ ਸਵਾ ਮਹੀਨਾ ਪਹਿਲਾਂ ਸਾਡੇ ਹਲਕੇ ਵਿੱਚ ਹਰਦਾਸ ਸਿੰਘ ਬਖਸ਼ੀਵਾਲਾ, ਜਿਹੜਾ ਸੱਤ ਸਾਲ ਅੰਗਰੇਜ਼ਾਂ ਦੀ ਜੇਲ੍ਹ ਵਿੱਚ ਰਿਹਾ ਸੀ, ਉਸ ਦੇ ਭੋਗ ਤੇ ਗਿਆ ਸੀ ਔਰ ਉਸ ਵੇਲੇ ਐਡਮਨਿਸਟਰੇਸ਼ਨ ਦਾ ਕੋਈ ਵੀ ਬੰਦਾ ਉਥੇ ਨਹੀਂ ਪਹੁੰਚਿਆ । ਸ਼ਹੀਦਾਂ ਦੀ ਇੱਕ ਹੀ ਤਮੰਨਾ ਸੀ ਕਿ ਮੁਲਕ ਆਜ਼ਾਦ ਹੋਵੇ, ਸਾਡੇ ਮੁਲਕ ਦਾ ਝੰਡਾ ਬੁਲੰਦ ਹੋਵੇ । ਇਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਸਾਨੂੰ ਹਮੇਸ਼ਾ ਯਾਦ ਰੱਖਣਾ ਚਾਹੀਦਾ ਹੈ । ਉਨ੍ਹਾਂ ਦੇ ਜਾਣ ਤੋਂ ਬਾਅਦ ਸਾਨੂੰ ਉਨ੍ਹਾਂ ਨੂੰ ਪਰਾਪਰ ਮਾਨ-ਸਨਮਾਨ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ । ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਕਾਇਮ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ । ਇਸ ਨਾਲ ਆਉਣ ਵਾਲੀ ਨਸਲ ਵਿੱਚ ਦੇਸ਼ ਭਗਤੀ ਦਾ ਜਜ਼ਬਾ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਸੁੱਚਾ ਸਿੰਘ ਛੋਟੇਪੁਰ]

ਜੀਵਨੀ ਤੋਂ ਸਾਨੂੰ ਦਿਆਨਤਦਾਰੀ ਦੀ ਪ੍ਰੇਰਣਾ ਮਿਲਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੇ ਕੇਵਲ ਤੇ ਕੇਵਲ ਦੇਸ਼ ਦੀ ਆਜ਼ਾਦੀ ਨੂੰ ਪਿਆਰ ਕਰਦਿਆਂ ਲੋਕਾਂ ਦੀ ਸੇਵਾ ਕੀਤੀ ਹੈ। ਅੱਜ ਅਸੀਂ ਬਹੁਤ ਸਾਰੇ ਲੋਕ ਸੇਵਾ ਦਾ ਬੁਰਕਾ ਪਾ ਕੇ ਕਿਸੇ ਮਤਲਬ, ਲਾਲਚ ਵਾਸਤੇ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਅਤੇ ਦੇਸ਼ ਦੀ ਗੱਲ ਕਰਦੇ ਹਾਂ। ਅਸੀਂ ਜਿੰਨੀ ਵੀ ਉਨ੍ਹਾਂ ਦੀ ਪ੍ਰਸੰਸਾ ਕਰੀਏ, ਜਿੰਨਾ ਵੀ ਯਾਦ ਕਰੀਏ, ਉਹ ਥੋੜ੍ਹਾ ਹੈ ਔਰ ਮੈਂ ਦਿਲ ਦੀਆਂ ਗਹਿਰਾਈਆਂ ਤੋਂ ਸਾਰੇ ਸੁਤੰਤਰਤਾ ਸੰਗਰਾਮੀ, ਫਰੀਡਮ ਫਾਈਟਰ, ਜਿਨ੍ਹਾਂ ਨੇ ਮੁਲਕ ਦੀ ਖਾਤਰ ਆਪਣੀ ਜਵਾਨੀ ਵਾਰ ਦਿੱਤੀ, ਉਨ੍ਹਾਂ ਨੂੰ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਂਟ ਕਰਦਾ ਹਾਂ। ਵਾਹਿਗੁਰੂ ਜੀ ਕਾ ਖਾਲਸਾ, ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫਤਹਿ।

ਸਪੀਕਰ : ਲੀਡਰ ਆਫ ਦਿ ਹਾਊਸ, ਸਤਿਕਾਰਯੋਗ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਨੇ ਜਿਹੜਾ ਸ਼ੋਕ ਮਤਾ ਸਦਨ ਵਿੱਚ ਰੱਖਿਆ ਹੈ ਔਰ ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਅੱਠ ਸਾਡੇ ਉਹ ਸਾਥੀ ਹਨ, ਜਿਹੜੇ ਕਦੇ ਇਸ ਹਾਊਸ ਦੀ ਸ਼ੋਭਾ ਵੀ ਰਹੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਦੀ ਕੰਟਰੀ-ਬਿਊਸ਼ਨ ਹੈ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਇਸ ਹਾਊਸ ਵਿੱਚ ਆਪਣੇ ਵਿਚਾਰ ਰੱਖਣ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਹੈ ਲੇਕਿਨ ਅੱਜ ਉਹ ਸਾਡੇ ਵਿੱਚ ਹੈ ਨਹੀਂ, ਨਾਲ ਹੀ ਕੇਂਦਰ ਦੇ ਮੰਤਰੀ ਮੰਡਲ ਵਿੱਚ ਮਨਿਸਟਰ ਰਹੇ ਅਤੇ ਮਹਾਂਰਾਸ਼ਟਰ ਦੇ ਤਿੰਨ ਵਾਰੀ ਸੀ.ਐਮ. ਰਹੇ, ਮੈਂ ਉਨ੍ਹਾਂ ਦੇ ਚਰਨਾਂ ਵਿੱਚ ਵੀ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਰੱਖਦਾ ਹਾਂ। ਸੋ, ਇਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਦੇ ਹੋਏ ਮੈਂ ਇਹ ਵੀ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਪਦਚਿੰਨ੍ਹਾਂ ਤੇ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਜੋ ਕੰਮ ਸਾਨੂੰ ਦਰਸਾਏ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਦੇ ਹੋਏ ਸਾਨੂੰ ਆਪਣੇ ਆਪ ਨੂੰ ਉਨ੍ਹਾਂ ਦਾ ਅਨੁਸਰਣ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਸੋ, ਉਨ੍ਹਾਂ ਦ ਬਾਰੇ ਕਹਿੰਦਾ ਹਾਂ—

ਹਮ ਨੇ ਕੱਲ੍ਹ ਜਲਾਏ ਥੇ ਜੋ ਚਿਰਾਗ
ਵਕਤ ਕੇ ਹਮਰਾਹ ਇਨਕੀ ਰੋਸ਼ਨੀ ਬੜ੍ਹਤੀ ਗਈ।

ਸਾਡੇ ਸੱਤ ਫਰੀਡਮ ਫਾਈਟਰ ਵੀ ਹਨ, ਜਿਹੜੇ ਸਾਰੀਆਂ ਰਾਜਨੀਤਿਕ ਪਾਰਟੀਆਂ ਨਾਲ ਸਬੰਧ ਰੱਖਦੇ ਹਨ ਔਰ ਅੱਜ ਉਹ ਹੈ ਨਹੀਂ, ਦੇਸ਼ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦੀ ਯਾਦ ਹੈ। ਚਾਹੇ ਉਨ੍ਹਾਂ ਨੇ ਕਿਸੇ ਵੀ ਮੋਰਚੇ ਵਿੱਚ ਕੰਮ ਕੀਤਾ, "ਕੁਵਿਟ ਇੰਡੀਆ ਮੂਵਮੈਂਟ" ਵਿੱਚ ਸ਼ਾਮਿਲ ਹੋਏ, ਤਕਲੀਫਾਂ ਕੱਟੀਆਂ, ਉਨ੍ਹਾਂ ਨੇ ਜੇਲ੍ਹਾਂ ਕੱਟੀਆਂ, ਅੱਜ ਉਹ ਸਾਡੇ ਵਿੱਚ ਨਹੀਂ ਹਨ। ਉਨ੍ਹਾਂ ਦਾ ਦਿੱਤਾ ਹੋਇਆ ਆਜ਼ਾਦ ਦੇਸ਼ ਸਾਡੇ ਕੋਲ ਉਨ੍ਹਾਂ ਦੀ ਅਮਾਨਤ ਹੈ। ਅਸੀਂ ਉਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਕਰਦੇ ਹੋਏ, ਦੇਸ਼ ਭਗਤੀ ਦੀ ਭਾਵਨਾ ਨਾਲ ਵੱਧ ਤੋਂ ਵੱਧ ਸੇਵਾ ਕਰਦੇ ਹੋਏ, ਅੱਜ ਸ਼ਾਇਦ ਉਨ੍ਹਾਂ ਦੀ ਆਵਾਜ ਸਾਡੇ ਤੀਕ ਪਹੁੰਚਦੀ ਹੋਵੇਗੀ। ਉਨ੍ਹਾਂ ਨੂੰ ਕਹੋ ਕਿ :—

"ਲਿਖੋ ਤਾਰੀਖ ਗੁਲਸ਼ਨ ਕੀ ਤੋ ਹਮਕੋ ਯਾਦ ਕਰ ਲੇਨਾ
ਕਿ ਹਮ ਨੇ ਭੀ ਲੁਟਾਇਆ ਇਸੀ ਮੇਂ ਆਸ਼ੀਆਂ ਅਪਨਾ।

ਲੀਡਰ ਆਫ ਦਿ ਹਾਊਸ ਔਰ ਲੀਡਰ ਆਫ ਦਿ ਆਪੋਜ਼ੀਸ਼ਨ ਤੇ ਬਾਕੀ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਦੇ ਨਾਲ ਮੈਂ ਆਪਣੇ ਆਪ ਨੂੰ ਸ਼ਾਮਲ ਕਰਦਾ ਹਾਂ ਔਰ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਮੈਂ ਵੀ ਉਨ੍ਹਾਂ ਦੇ ਚਰਨਾਂ ਵਿੱਚ ਰੱਖਦਾ ਹਾਂ। ਇਹ ਸ਼ੋਕ ਸੰਦੇਸ਼, ਸਾਡੀਆਂ ਕੰਡੋਲੈਂਸ ਫੀਲਿੰਗਜ ਉਨ੍ਹਾਂ ਦੇ ਪਰਿਵਾਰਾਂ ਤੱਕ ਪਹੁੰਚਾ ਦਿੱਤੀਆਂ ਜਾਣਗੀਆਂ। ਹੁਣ ਮੈਂ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਉਨ੍ਹਾਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਵਿਛੜੀਆਂ ਰੂਹਾਂ ਦੀ ਆਤਮਿਕ ਸ਼ਾਂਤੀ ਵਾਸਤੇ ਖੜ੍ਹੇ ਹੋ ਕੇ ਦੋ ਮਿੰਟ ਦਾ ਮੌਨ ਧਾਰਨ ਕਰੀਏ ।

(ਇਸ ਸਮੇਂ ਸਦਨ ਵਿੱਚ ਸਾਰੇ ਹਾਜ਼ਰ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਖੜ੍ਹੇ ਹੋ ਕੇ ਦੋ ਮਿੰਟ ਲਈ ਮੌਨ ਧਾਰਨ ਕੀਤਾ ।)

ਤਸ਼ਰੀਫ਼ ਰੱਖੋ । ਧੰਨਵਾਦ ।

Mr. Speaker : As a mark of respect to the memory of the deceased, the House stands adjourned till 10-00 A.M. on Tuesday, the 16th March, 2004.

*4.30 P.M.

(The Sabha then* adjourned till 10-00 A.M. on Tuesday, the 16th March, 2004.)

ਪੰਜਾਬ ਸਰਕਾਰ ਪ੍ਰੈਸ, ਮੁਹਾਲੀ—5046—7-2004—305 ਕਾਪੀਆਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

© 2004

Published under the authority of the Punjab Vidhan Sabha and printed by the Controller, Printing and Stationery, Punjab, at Govt. Press, S.A.S. Nagar.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PUNJAB VIDHAN SABHA

DEBATES

16th March, 2004

Vol. VI - No. 2

OFFICIAL REPORT

CONTENTS

			Page
Starred Questions and Answers	..	(2)	1
Unstarred Questions and Answers	..	(2)	27
(i) Reg. Governor's Address	..	(2)	35
(ii) Reg. Panel of Chairmen	..	(2)	59
Announcement by the Secretary	..	(2)	59
Matters raised during Zero Hour	..	(2)	60
Ruling by the Speaker Re. Adjournment Motion	..	(2)	61
Matters raised during Zero Hour *(Resumption)*	..	(2)	61
Call Attention Notices under Rule 66	..	(2)	63
Presentation of the First Report of the Business Advisory Committee	..	(2)	65
Walk Out	..	(2)	69
Presentation of the First Report of the Business Advisory Committee *(Resumption)*	..	(2)	69
Papers Laid on the Table	..	(2)	70
Presentation of Reports of the Committees—			
(1) Committee on Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes	..	(2)	73
(2) Committee on Public Undertakings	..	(2)	73
(3) Committee on Questions and References	..	(2)	73
(4) Committee on Government Assurances	..	(2)	73
(5) Committee on Estimates	..	(2)	73
(6) Committee on Public Accounts	..	(2)	74
(7) Committee on Papers Laid/to be Laid on the Table	..	(2)	75

Punjab Vidhan Sabha Secretariat, Chandigarh.

Price : Rs. 298—20

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Motion under Rule 16	..	(2)	75
Motion re. constitution of Elected Committees for the year 2004-2005	..	(2)	76
FINANCIAL BUSINESS			
(i) Presentation of Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second instalment)	..	(2)	78
(ii) Presentation of Report of the Estimates Committee on the Supplementary Demands for Grants for Expenditure for the year 2003-2004 (Second instalment)	..	(2)	78
(iii) Presentation of the Excess Demands over Grants and Appropriation for the years from 1996-1997 to 1999-2000	..	(2)	79
Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment)	..	(2)	79
(1) Discussion on the Estimates of the Expenditure Charged on the revenue of the State	..	(2)	79
(2) Discussion and Voting on the Demands for Supplementary Grants	..	(2)	79
The Punjab Appropriation (No. 2) Bill, 2004	..	(2)	88
Excess Demands over Grants and Appropriations for the year 1996-97 to 1999-2000	..	(2)	90
(1) Discussion on the Estimates of the Expenditure Charged on the revenue of the State	..	(2)	90
(2) Discussion and Voting on the Excess Demands over Grants	..	(2)	90
The Punjab Appropriation (No. 1) Bill, 2004	..	(2)	97
Presentation of Vote-on-Account for Expenditure of the Government of Punjab for the year 2004-2005.	..	(2)	98
Motion reg. Vote-on-Account for three months	..	(2)	100
The Punjab Appropriation (Vote-on-Account) Bill, 2004	..	(2)	143
LEGISLATIVE BUSINESS			
The Registration (Punjab Amendment) Bill, 2004	..	(2)	145
The Punjabi University (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	148
The Guru Nanak Dev University, Amritsar (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	151
The Punjab Dairy Development Board (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	153
The Indian Forest (Punjab Amendment) Bill, 2004	..	(2)	158
The Punjab Health Systems Corporation (Amendment) Bill, 2004	..	(2)	160
The Punjab One-time Voluntary Disclosure and Settlement of Violations of the buildings constructed in violation of the building byelaws in the Corporations and the Municipalities Bill, 2004 (Replacing Ordinance)	..	(2)	161
The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004	..	(2)	167
The Punjab Excise (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	169
The Punjab Entertainment Duty (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	172
The Punjab General Sales Tax (Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	175
Extension of Time of the Sitting	..	(2)	177
The Punjab General Sales Tax (Amendment) Bill,2004 (Replacing Ordinance) (Resumption)	..	(2)	177
The Punjab General Sales Tax (2nd Amendment) Bill, 2004 (Replacing Ordinance)	..	(2)	178
The Punjab State Commission for Scheduled Castes Bill, 2004 (Replacing Ordinance)	..	(2)	180
Appendix	..		(i)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PUNJAB VIDHAN SABHA

Tuesday, the 16th March, 2004

The Vidhan Sabha met in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Sector 1, Chandigarh, at 10.00 A.M. Mr. Speaker (Doctor Kewal Krishan) in the Chair.

STARRED QUESTIONS AND ANSWERS

ਡੇਰਿਆਂ/ਫ਼ਾਰਮ ਹਾਊਸਾਂ ਨੂੰ 24 ਘੰਟੇ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ

*697. **ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ** : ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਪਿੰਡਾਂ ਦੀਆਂ ਲਾਲ ਲਕੀਰਾਂ ਦੇ ਬਾਹਰ-ਬਾਹਰ ਸਥਿਤ ਡੇਰਿਆਂ/ਫਾਰਮ ਹਾਊਸਾਂ ਤੇ 24 ਘੰਟੇ ਬਿਜਲੀ ਸਪਲਾਈ ਸਕੀਮ ਲਾਗੂ ਹੁੰਦੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਸ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ?

ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ : ਹਾਂ ਜੀ। ਡੇਰੇ ਅਤੇ ਫਾਰਮ ਹਾਊਸ ਜਿਹੜੇ ਪਿੰਡਾਂ ਦੀ ਲਾਲ ਲਕੀਰ ਅਤੇ ਫਿਰਨੀ ਤੋਂ ਬਾਹਰ ਪੈਂਦੇ ਹਨ ਪ੍ਰੰਤੂ 500 ਮੀਟਰ ਦੇ ਅੰਦਰ ਹਨ, ਉਹ 10 ਕੇ. ਡਬਲਿਯੂ ਘਰੇਲੂ ਲੋਡ ਤੱਕ 24 ਘੰਟੇ ਸ਼ਹਿਰੀ ਪੱਧਰ ਤੇ ਬਿਜਲੀ ਸਪਲਾਈ ਦੀ ਸਕੀਮ ਵਿੱਚ ਕਵਰ ਹੁੰਦੇ ਹਨ। ਬੋਰਡ ਦੀਆਂ ਪ੍ਰਚੱਲਤ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਲਾਲ ਲਕੀਰ ਦੇ 500 ਮੀਟਰ ਤੋਂ ਦੂਰ ਪੈਣ ਵਾਲੇ ਡੇਰੇ ਅਤੇ ਫਾਰਮ ਹਾਊਸਾਂ ਨੂੰ ਵੀ 24 ਘੰਟੇ ਸ਼ਹਿਰੀ ਪੱਧਰ ਅਨੁਸਾਰ ਘਰੇਲੂ ਸਪਲਾਈ ਦਿੱਤੀ ਜਾ ਸਕਦੀ ਹੈ, ਬਸ਼ਰਤੇ ਖਪਤਕਾਰਾਂ ਵਲੋਂ ਵਾਧੂ ਖਰਚਾ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਦਾ ਧੰਨਵਾਦੀ ਹਾਂ ਜਿਨ੍ਹਾਂ ਨੇ ਪਿੰਡਾਂ ਨੂੰ ਸ਼ਹਿਰਾਂ ਵਰਗੀਆਂ ਫੈਸਿਲਟੀਜ਼ ਦੇਣ ਦਾ ਵਾਇਦਾ ਕੀਤਾ ਹੈ। ਨਾਲ ਦੀ ਨਾਲ ਜਿਹੜੇ ਡੇਰੇ ਅਤੇ ਫਾਰਮ ਹਾਊਸ ਹਨ, ਜਿਨ੍ਹਾਂ ਵਿਚ ਲੋਕਾਂ ਨੂੰ ਕਾਫੀ ਮੁਸ਼ਕਿਲਾਂ ਪੇਸ਼ ਆਉਂਦੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਬੱਚੇ ਪੜ੍ਹਾਈ ਤੋਂ ਵਾਂਝੇ ਰਹਿ ਜਾਣਗੇ ਜੇਕਰ ਉਨ੍ਹਾਂ ਨੂੰ 24 ਘੰਟੇ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਨਾ ਦਿੱਤੀ ਗਈ।

Mr. Speaker : Please put question.

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਉਸ ਵੱਲ ਹੀ ਆ ਰਿਹਾ ਹਾਂ ਜੀ, ਭੂਮਿਕਾ ਤਾਂ ਬਣਾਉਣੀ ਪਵੇਗੀ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਭੂਮਿਕਾ ਦੀ ਸਵਾਲਾਂ ਵਿਚ ਲੋੜ ਨਹੀਂ।

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿਉਂਕਿ ਆਪਾਂ ਸਾਰਿਆਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਇਲੈਕਸ਼ਨ ਕੋਡ ਲੱਗਣ ਵਾਲਾ ਹੈ, ਇਸ ਕਰਕੇ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਬਾਅਦ ਵਿਚ ਕਹਿਣ ਕਿ ਮੈਂ ਐਸ਼ੋਰੈਂਸ ਨਹੀਂ ਦੇ ਸਕਦਾ। ਇਸ ਲਈ ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਇਸ ਵੇਲੇ ਹੀ ਇਹ ਐਸ਼ੋਰੈਂਸ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ 24 ਘੰਟੇ ਦੀ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਉਨ੍ਹਾਂ ਨੂੰ ਜ਼ਰੂਰ ਚਾਹੀਦੀ ਹੈ। ਸੀ.ਐਮ. ਸਾਹਿਬ ਇਸ ਨੂੰ ਟਾਈਮ ਬਾਊਂਡ ਕਰਨ।

ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜੇ ਤਾਂ ਲਾਲ ਲਕੀਰ ਤੋਂ 500 ਮੀਟਰ ਦੇ ਦਾਇਰੇ ਵਿਚ ਹਨ, ਉਨ੍ਹਾਂ ਸਾਰਿਆਂ ਨੂੰ ਬਿਜਲੀ ਜ਼ਰੂਰ ਦਿਤੀ ਜਾਵੇਗੀ ਲੇਕਿਨ ਜਿਹੜੇ 500 ਮੀਟਰ ਤੋਂ ਬਾਹਰ ਘਰ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਥੋੜ੍ਹਾ ਖਰਚਾ ਕਰਨਾ ਪਵੇਗਾ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੁਝ ਫਾਈਨਾਂਸ ਜਮ੍ਹਾਂ ਕਰਾਉਣਾ ਪਵੇਗਾ ਤਾਂ ਹੀ ਹੋਵੇਗਾ।

ਮੁੱਖ ਮੰਤਰੀ : ਨਹੀਂ ਜੀ। ਇਸ ਵਿਚ ਇਸ ਵੇਲੇ ਇਹ ਹੈ ਕਿ ਜਿਹੜੇ ਪਿੰਡਾਂ ਦੀ ਇਕ ਹਜ਼ਾਰ ਦੀ ਅਬਾਦੀ ਹੈ, ਉਨ੍ਹਾਂ ਨੂੰ 10,000 ਰੁਪਿਆ ਜਮ੍ਹਾਂ ਕਰਾਉਣਾ ਪੈਂਦਾ ਹੈ। ਇਸ ਤੋਂ ਵੱਧ ਅਬਾਦੀ ਵਾਲਿਆਂ ਨੂੰ 20,000 ਰੁਪਿਆ ਜਮ੍ਹਾਂ ਕਰਾਉਣਾ ਪੈਂਦਾ ਹੈ। 24 ਘੰਟੇ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਡੇਰੇ ਵਾਲਿਆਂ ਨੂੰ ਦੇਣ ਦੀ ਜਿਹੜੀ ਗੱਲ ਹੈ, ਜਿਹੜਾ ਸਵਾਲ ਕੀਤਾ ਹੈ, ਉਸ ਮੁਤਾਬਿਕ 500 ਮੀਟਰ ਤੱਕ ਕੁਝ ਨਹੀਂ ਦੇਣਾ ਪੈਂਦਾ ਪਰ ਜਿਹੜੇ 500 ਮੀਟਰ ਤੋਂ ਅੱਗੇ ਰਹਿੰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਕੁਝ ਥੋੜ੍ਹਾ ਬਹੁਤ ਖਰਚ ਕਰਨਾ ਪਵੇਗਾ।

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪਲੀਮੈਂਟਰੀ, ਸਪੀਕਰ ਸਾਹਿਬ। ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਸੀ. ਐਮ. ਸਾਹਿਬ ਤੋਂ ਆਸ਼ਵਾਸ਼ਨ ਲੈਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੇ ਇੰਨੇ ਜ਼ਿਆਦਾ ਰੇਟ ਰੱਖੇ ਹੋਏ ਹਨ, ਕੀ ਇਹ ਰੇਟ ਘੱਟ ਕੀਤੇ ਜਾਣਗੇ? ਡੇਰਿਆਂ ਤੇ ਫਾਰਮ ਹਾਊਸ ਵਾਲੇ ਜਿਹੜੇ ਕਿ 500 ਮੀਟਰ ਤੋਂ ਬਾਹਰ ਰਹਿੰਦੇ ਹਨ, ਕੀ ਉਨ੍ਹਾਂ ਵਾਸਤੇ ਰੇਟ ਘੱਟ ਕਰਨਗੇ?

ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਨੂੰ ਖਰਚ ਦੱਸ ਦਿੰਦਾ ਹਾਂ। ਪਹਿਲਾਂ ਜਿਹੜੀ ਬਿਜਲੀ ਘੱਟ ਆਉਂਦੀ ਸੀ, ਉਸ ਦਾ ਕਾਰਨ ਇਹ ਸੀ ਕਿ ਟਰਾਂਸਫਾਰਮਰ ਇਕੋ ਸੀ, ਉਸੇ ਤੋਂ ਟਿਊਬਵੈਲਾਂ ਨੂੰ ਅਤੇ ਘਰਾਂ ਨੂੰ ਬਿਜਲੀ ਆਉਂਦੀ ਸੀ। ਹੁਣ ਅਸੀਂ ਅਲੱਗ-ਅਲੱਗ ਦੇਣ ਦਾ ਪ੍ਰਬੰਧ ਕਰ ਰਹੇ ਹਾਂ। ਇਸ ਨਾਲ ਖਰਚਾ ਵੱਧ ਕਰਨਾ ਪਵੇਗਾ। ਨਵੇਂ ਟਰਾਂਸਫਾਰਮਰ ਲਾਉਣੇ ਪੈਣਗੇ 400—500—800—1500—1600 ਕੇ. ਵੀ. ਦੇ, ਫੇਰ ਉਨ੍ਹਾਂ ਤੋਂ ਤਾਰਾਂ ਖਿੱਚਣੀਆਂ ਪੈਣਗੀਆਂ। ਇਸ ਨਾਲ ਬਹੁਤ ਖਰਚਾ ਆਵੇਗਾ। ਹੁਣ ਜਿਨ੍ਹਾਂ ਦੇ ਘਰ ਦੂਰ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਏਨਾ ਖਰਚਾ ਤਾਂ ਚੁੱਕਣਾ ਹੀ ਪਵੇਗਾ।

ਸਰਦਾਰ ਸਾਧੂ ਸਿੰਘ ਅਮਲੋਹ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਲਾਲ ਲਕੀਰ ਤੋਂ ਬਾਹਰ 24 ਘੰਟੇ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਦੀ ਐਸ਼ੋਰੈਂਸ ਦਿੱਤੀ ਹੈ। ਬਹੁਤ ਸਾਰੇ ਪਿੰਡ ਅਜਿਹੇ ਹਨ ਜਿਨ੍ਹਾਂ ਨੇ 24 ਘੰਟੇ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਵਾਸਤੇ ਪੈਸੇ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਹੋਏ ਹਨ ਪਰ ਉਨ੍ਹਾਂ ਨੂੰ ਹਾਲੇ ਤੱਕ ਨਹੀਂ ਦਿਤੀ ਗਈ। ਇਹ ਕਦੋਂ ਤੱਕ ਦੇ ਦਿੱਤੀ ਜਾਵੇਗੀ, ਇਸ ਸਬੰਧੀ ਸੀ.ਐਮ. ਸਾਹਿਬ ਆਸ਼ਵਾਸਨ ਦੇਣ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੁੱਖ ਮੰਤਰੀ : ਮੇਰਾ ਖਿਆਲ ਹੈ ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੋਵੇਗਾ, ਅਖ਼ਬਾਰਾਂ ਵਿਚ ਵਾਰ-ਵਾਰ ਆ ਰਿਹਾ ਹੈ ਕਿ 30 ਜੂਨ ਤੱਕ ਪੂਰੇ ਪੰਜਾਬ ਨੂੰ ਕਵਰ ਕੀਤਾ ਜਾਵੇਗਾ। (ਥੰਪਿੰਗ) ਇਹ ਬਹੁਤ ਦੇਰ ਦਾ ਕੀਤਾ ਹੋਇਆ ਹੈ ਕਿ 10,000 ਰੁਪਿਆ ਅਤੇ 20,000 ਹਜ਼ਾਰ ਰੁਪਿਆ ਅਲੱਗ-ਅਲੱਗ ਅਬਾਦੀ ਵਾਲਿਆਂ ਨੂੰ ਜਮਾਂ ਕਰਾਉਣਾ ਪਵੇਗਾ। ਹੁਣ ਇਕ ਬੜਾ ਕਾਸ਼ੀਅਸ ਡਿਸੀਜ਼ਨ ਲਿਆ ਹੈ, ਫੈਸਲਾ ਲਿਆ ਹੈ ਕਿ 30 ਜੂਨ ਤੋਂ ਪਹਿਲਾਂ 4550 ਪਿੰਡਾਂ ਨੂੰ ਇਸ ਵਿਚ ਕਵਰ ਕੀਤਾ ਜਾਵੇਗਾ।

ਡਾਕਟਰ ਰਤਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੇ ਡੇਰਿਆਂ ਵਿਚ ਵਸਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੇ ਪੈਸੇ ਦਿੱਤੇ ਹਨ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਐਕਸਟਰਾ ਚਾਰਜਿਜ਼ ਕਿਉਂ ਲਗਾਏ ਜਾਣਗੇ ?

ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪਹਿਲਾਂ ਹੀ ਦੱਸ ਚੁੱਕਿਆ ਹਾਂ ਕਿ 500 ਮੀਟਰ ਦੇ ਘੇਰੇ ਦੇ ਅੰਦਰ ਜਿਹੜੇ ਡੇਰੇ ਹਨ ਅਤੇ ਜਿਹੜੇ ਲਾਲ ਲਕੀਰ ਦੇ ਅੰਦਰ ਹਨ, ਉਹ ਤਾਂ ਮੁਫਤ ਵਿਚ ਇਨਕਲੂਡ ਹੋ ਜਾਣਗੇ ਪਰ ਜਿਹੜੇ ਬਹੁਤ ਦੂਰ ਦੇ ਸਥਾਨ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਖਰਚਾ ਕਰਨਾ ਪਵੇਗਾ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਅਗਲਾ ਸਵਾਲ।

ਨਵੀਆਂ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਉਸਾਰੀ

*696. (1) **ਸਰਦਾਰ ਸਾਧੂ ਸਿੰਘ ਅਮਲੋਹ**
(2) **ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ** } : ਕੀ ਉਪ-ਮੁੱਖ ਮੰਤਰੀ

ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਰਾਜ ਵਿਚ ਨਵੀਆਂ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਉਸਾਰੀ ਕਰਨ ਲਈ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਕੀ ਕਸੌਟੀ ਅਪਣਾਈ ਗਈ ਹੈ ?

ਸ਼੍ਰੀਮਤੀ ਰਾਜਿੰਦਰ ਕੌਰ ਭੱਠਲ : ਕੋਈ ਤਜਵੀਜ਼ ਨਹੀਂ ਹੈ ਪ੍ਰੰਤੂ ਸਕੂਲ, ਧਰਮਸ਼ਾਲਾ, ਹਸਪਤਾਲ, ਸ਼ਮਸ਼ਾਨਘਾਟ ਆਦਿ ਜੋ ਕਿ ਜਨਤਕ ਵਰਤੋਂ ਲਈ ਹਨ, ਨੂੰ ਜਾਣ ਵਾਲੀਆਂ ਨਵੀਆਂ ਸੜਕਾਂ ਦੀ ਉਸਾਰੀ ਸਬੰਧਤ ਮਾਰਕਿਟ ਕਮੇਟੀ ਦੇ ਫੰਡਾਂ ਵਿੱਚੋਂ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।

ਸਰਦਾਰ ਸਾਧੂ ਸਿੰਘ ਅਮਲੋਹ : ਸਪੀਕਰ ਸਾਹਿਬ, ਉਪ-ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਜੀ ਨੇ ਜਵਾਬ 'ਨਾਂਹ' ਵਿਚ ਦਿੱਤਾ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ ਇਹ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਦੇ ਰਾਹੀਂ ਸਕੂਲ, ਧਰਮਸ਼ਾਲਾ, ਹਸਪਤਾਲ ਅਤੇ ਧਾਰਮਿਕ ਸਥਾਨਾਂ ਨੂੰ ਜਾਣ ਵਾਲੀਆਂ ਸੜਕਾਂ ਬਣਾਈਆਂ ਜਾਣੀਆਂ ਹਨ ਪਰ ਅਜੇ ਤੱਕ ਥੱਲੇ ਸਰਕਾਰ ਵਲੋਂ ਕੋਈ ਲਿਖਤੀ ਗੱਲ ਨਹੀਂ ਕੀਤੀ ਗਈ ਕਿ ਸਾਡੇ ਸਲਾਹ ਮਸ਼ਵਰੇ ਨਾਲ ਜਾਂ ਸਾਡੇ ਕਹਿਣ ਤੇ ਧਾਰਮਿਕ ਸਥਾਨਾਂ ਨੂੰ ਜਾਣ ਵਾਲੇ ਰਸਤਿਆਂ ਤੇ ਸੜਕਾਂ ਬਣਾਈਆਂ ਜਾਣਗੀਆਂ। ਕੀ ਉਪ-ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਇਹ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਣਗੇ ਕਿ ਕਦੋਂ ਤੱਕ ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਦੇ ਵਿਚ ਲੋੜੀਂਦਾ ਪੈਸਾ ਮੌਜੂਦ ਹੋਵੇਗਾ ਤੇ ਕਦੋਂ ਤੱਕ ਇਹ ਸੜਕਾਂ ਬਣਾਈਆਂ ਜਾਣਗੀਆਂ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਦੱਸੋ ਜੀ, ਕਦੋਂ ਤੱਕ ਇਹ ਸੜਕਾਂ ਬਣਾਈਆਂ ਜਾਣਗੀਆਂ ?

ਉਪ-ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਬਹੁਤਿਆਂ ਨੂੰ ਪਤਾ ਹੋਵੇਗਾ ਕਿ ਪਿੱਛੇ ਤੰਗੀ ਰਹੀ ਹੈ। ਲੇਕਿਨ ਇਸ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪਬਲਿਕ ਪਲੇਸਿਜ਼ ਦੇ ਲਈ ਸਬੰਧਤ ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਦੇ ਫੰਡਾਂ ਵਿਚੋਂ ਸੜਕਾਂ ਬਣਾਉਣ ਦਾ ਪ੍ਰੋਗਰਾਮ ਰੱਖਿਆ ਗਿਆ ਹੈ। ਮਿਤੀ 27 ਮਾਰਚ, 2003 ਤੋਂ ਬਾਅਦ 144.38 ਕਿਲੋਮੀਟਰ ਲੰਬਾਈ ਦੀਆਂ ਸੜਕਾਂ ਤੇ 11.36 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਆਈ ਹੈ। ਜਿਨ੍ਹਾਂ ਐਮ.ਐਲ.ਏ. ਸਾਹਿਬਾਨ ਵਲੋਂ ਧਾਰਮਿਕ ਸਥਾਨ, ਗੁਰਦਵਾਰਾ, ਸ਼ਮਸ਼ਾਨਘਾਟ, ਧਰਮਸ਼ਾਲਾ ਅਤੇ ਸਕੂਲ ਆਦਿ ਲਈ ਸੜਕਾਂ ਬਣਾਉਣ ਬਾਰੇ ਲਿਖ ਕੇ ਆਇਆ ਹੈ, ਉਹ ਬਣਾਈਆਂ ਗਈਆਂ ਹਨ। ਪੂਰੇ ਪੰਜਾਬ ਦਾ ਰਿਕਾਰਡ ਮੇਰੇ ਕੋਲ ਹੈ। ਲੇਕਿਨ ਕੁਝ ਹੋਰ ਵੀ ਸੜਕਾਂ ਹਨ ਜਿਹੜੀਆਂ ਕਿ ਅਸੀਂ ਮਨਜ਼ੂਰ ਨਹੀਂ ਕਰ ਸਕੇ। ਉਨ੍ਹਾਂ ਦੀ ਲੰਬਾਈ 155.25 ਕਿਲੋਮੀਟਰ ਹੈ, ਜਿਨ੍ਹਾਂ ਤੇ 12.11 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਹੋਣੀ ਹੈ। ਸਾਡਾ ਪ੍ਰੋਗਰਾਮ ਇਹੀ ਹੈ ਕਿ ਪਿਛਲੇ ਸਮੇਂ ਦੌਰਾਨ ਸਾਲ 1995 ਤੋਂ ਲੈ ਕੇ ਹੁਣ ਤੱਕ ਬਣੀਆਂ ਸੜਕਾਂ, ਜਿਨ੍ਹਾਂ ਦੀ ਰਿਪੇਅਰ ਛੇ ਸਾਲ ਦੇ ਵਿਚ-ਵਿਚ ਹੋਣੀ ਸੀ, ਉਹ ਕੀਤੀ ਜਾਵੇ, ਪਿਛਲੇ ਸਮੇਂ ਵਿਚ, ਸਾਹਮਣੇ ਬੈਠੇ ਭਰਾਵਾਂ ਦੇ ਪੰਜ ਸਾਲਾਂ ਦੇ ਸਮੇਂ ਵਿਚ ਉਨ੍ਹਾਂ ਸੜਕਾਂ ਦੀ ਰਿਪੇਅਰ ਨਹੀਂ ਹੋਈ। ਇਨ੍ਹਾਂ ਨੇ ਭਾਵੇਂ 20-20 ਕਿਲੋਮੀਟਰ ਨਵੀਆਂ ਸੜਕਾਂ ਤਾਂ ਆਪਣੇ-ਆਪਣੇ ਹਲਕਿਆਂ ਵਿਚ ਬਣਾਈਆਂ ਹਨ ਪਰ ਪੁਰਾਣੀਆਂ ਦੀ ਰਿਪੇਅਰ ਦਾ ਖਿਆਲ ਨਹੀਂ ਕੀਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਅੱਗਾ ਦੌੜ ਪਿੱਛਾ ਚੌੜ ਵਾਲਾ ਕੰਮ ਕੀਤਾ ਹੈ। ਸਾਲ 1998 ਤੱਕ ਦੀਆਂ ਜਿਹੜੀਆਂ ਸੜਕਾਂ ਰਿਪੇਅਰ ਹੋਣ ਵਾਲੀਆਂ ਹਨ, ਅਸੀਂ 500 ਕਰੋੜ ਰੁਪਏ ਦੇ ਹਿਸਾਬ ਨਾਲ ਕਰਜ਼ਾ ਲੈ ਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਰਿਪੇਅਰ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ। ਨਵੀਆਂ ਸੜਕਾਂ ਬਣਾਉਣ ਬਾਰੇ ਵੀ ਵਿਚਾਰ ਕੀਤਾ ਜਾਵੇਗਾ, ਪਹਿਲਾਂ ਅਸੀਂ ਨਹੀਂ ਕਰ ਸਕੇ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਡਿਪਟੀ ਸੀ.ਐਮ. ਸਾਹਿਬਾ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀ ਰਿਪੇਅਰ ਦੀ ਗੱਲ ਇਨ੍ਹਾਂ ਨੇ ਕੀਤੀ ਹੈ, ਕੀ ਇਹ ਰਿਪੇਅਰ ਪੈਚ ਵਰਕ ਨਾਲ ਹੋਵੇਗੀ ਜਾਂ ਪੀ.ਸੀ. ਨਾਲ ਰਿਪੇਅਰ ਹੋਵੇਗੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਦੋਵੇਂ ਤਰੀਕਿਆਂ ਨਾਲ ਰਿਪੇਅਰ ਹੁੰਦੀ ਹੈ।

ਉਪ-ਮੁੱਖ ਮੰਤਰੀ : ਸਾਲ 1994-95, ਸਾਲ 1995-96 ਤੱਕ ਦੀਆਂ 4992 ਕਿਲੋਮੀਟਰ ਲੰਬੀਆਂ ਸੜਕਾਂ ਦੀ 183-66 ਕਰੋੜ ਰੁਪਏ ਨਾਲ ਮੁਰੰਮਤ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। 38.75 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ ਪੈਚ ਵਰਕ ਕੀਤਾ ਗਿਆ ਹੈ। 12244 ਕਿਲੋਮੀਟਰ ਲੰਬੀਆਂ ਸੜਕਾਂ ਤੇ ਪੈਚ ਵਰਕ ਕਰਨਾ ਹੈ। 493.37 ਕਰੋੜ ਰੁਪਏ ਦਾ ਖਰਚਾ ਕਰਕੇ ਅਸੀਂ ਨਵੀਆਂ ਸੜਕਾਂ ਬਿਨਾਂ ਪੈਚ ਵਰਕ ਤੋਂ ਰਿਪੇਅਰ ਕਰਨ ਦਾ ਪ੍ਰੋਗਰਾਮ ਉਲੀਕਿਆ ਹੈ।

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮਾਨਯੋਗ ਉਪ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਸਕੂਲ, ਹਸਪਤਾਲ, ਧਰਮਸ਼ਾਲਾਵਾਂ

Original with;
Punjab Vidhan Sabha
Digitized by:
Panjab Digital Library

ਜਾਂ ਹੋਰ ਇਹੋ ਜਿਹੇ ਧਾਰਮਿਕ ਅਸਥਾਨਾਂ ਵਾਸਤੇ ਨਵੀਆਂ ਸੜਕਾਂ, ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਦੇ ਫੰਡਾਂ ਨਾਲ ਬਣਾ ਸਕਦੇ ਹਾਂ, ਇਸ ਵਾਸਤੇ ਕਿਹੜੀ ਕੰਪੀਟੈਂਟ ਅਥਾਰਿਟੀ ਹੈ, ਜਿਸ ਦੇ ਕੋਲੋਂ ਪਾਸ ਕਰਵਾ ਕੇ ਇਹ ਕੰਮ ਕਰਵਾਇਆ ਜਾਵੇਗਾ?

ਉਪ-ਮੁੱਖ ਮੰਤਰੀ : ਇਹ ਪ੍ਰੋਗਰਾਮ ਸਾਡੇ ਕਿਸੇ ਵੀ ਐਮ.ਐਲ.ਏ. ਦੇ ਹਲਕੇ ਦਾ ਹੋ ਸਕਦਾ ਹੈ। ਸਬੰਧਤ ਐਮ.ਐਲ.ਏ. ਇਸ ਤਰ੍ਹਾਂ ਦੀਆਂ ਸੜਕਾਂ ਬਣਾਉਣ ਵਾਸਤੇ ਮਾਰਕੀਟ ਕਮੇਟੀਆਂ ਦੇ ਰਾਹੀਂ ਅਗਰ ਸਾਨੂੰ ਲਿਖ ਕੇ ਭੇਜਣਗੇ ਤਾਂ ਅਸੀਂ ਐਡਮਨਿਸਟਰੇਟਿਵ ਅਪਰੂਵਲ ਦੇ ਦੇਵਾਂਗੇ।

ਨਿਸ਼ਾਨ ਵਾਲਾ ਪ੍ਰਸ਼ਨ ਨੰ: 676*

(ਇਸ ਪ੍ਰਸ਼ਨ ਦੀ ਐਕਸਟੈਨਸ਼ਨ ਮੰਗੀ ਗਈ ਹੈ ਜੋ ਕਿ ਮੈਂ ਅਲਾਓ ਕਰ ਦਿੱਤੀ ਹੈ।)

ਅ.ਸ.ਪੱ. ਨੰ: 386

ਜਗਜੀਤ ਸਿੰਘ

ਸਥਾਨਕ ਸਰਕਾਰ, ਕਿਰਤ ਤੇ ਰੋਜ਼ਗਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਰਜ ਮੰਤਰੀ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਫੋਨ : 742471 (ਦ)
740889 (ਘ)

ਮਿਤੀ : 12-3-2004

ਸਤਿਕਾਰਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ,

ਮੈਂ ਆਪ ਜੀ ਦਾ ਧਿਆਨ ਸਥਾਨਕ ਸਰਕਾਰ ਵਿਭਾਗ ਨਾਲ ਸਬੰਧਤ ਤਾਰਾ ਅੰਕਿਤ ਸਵਾਲ ਨੰ: 676 ਵੱਲ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਜਿਸ ਦਾ ਜਵਾਬ ਮਿਤੀ 16-03-04 ਦੇ ਵਿਧਾਨ ਸਭਾ ਸੈਸ਼ਨ ਵਿੱਚ ਦਿੱਤਾ ਜਾਣਾ ਨਿਸਚਿਤ ਕੀਤਾ ਗਿਆ ਹੈ।

2. ਕਿਉਂਕਿ ਲੋੜੀਂਦੀ ਸੂਚਨਾ ਇਕੱਤਰ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਉਪਰੋਕਤ ਮਿਤੀ ਨੂੰ ਇਸ ਦਾ ਜਵਾਬ ਦੇਣਾ ਸੰਭਵ ਨਹੀਂ, ਇਸ ਲਈ ਕਿਰਪਾ ਕਰਕੇ ਇਸ ਸਵਾਲ ਦੇ ਜਵਾਬ ਦੇਣ ਲਈ ਹੋਰ ਸਮਾਂ ਦਿੱਤਾ ਜਾਵੇ।

ਸਤਿਕਾਰ ਸਹਿਤ।

ਹਿੱਤੂ
ਸਹੀ/-
(ਜਗਜੀਤ ਸਿੰਘ) ।

ਡਾ. ਕੇਵਲ ਕ੍ਰਿਸ਼ਨ,
ਮਾਨਯੋਗ ਸਪੀਕਰ,
ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ।

---

*For Starred Question No. 676 and reply thereto, please *see* Appendix to this Debates.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੋਗਾ ਸ਼ਹਿਰ ਵਿਖੇ ਸੀਵਰੇਜ ਸਿਸਟਮ ਵਿਛਾਉਣਾ

*703. (1) **ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ**
(2) **ਸਰਦਾਰ ਸੀਤਲ ਸਿੰਘ** } : ਕੀ ਸਥਾਨਕ ਸਰਕਾਰ

ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਮੋਗਾ ਸ਼ਹਿਰ ਵਿਖੇ ਸੀਵਰੇਜ਼ ਸਿਸਟਮ ਵਿਛਾਉਣ ਦੇ ਕੰਮ ਦੀ ਮੌਜੂਦਾ ਸਥਿਤੀ ਕੀ ਹੈ ਅਤੇ ਇਸ ਕੰਮ ਨੂੰ ਕਦੋਂ ਤੱਕ ਮੁਕੰਮਲ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ?

ਚੌਧਰੀ ਜਗਜੀਤ ਸਿੰਘ : 62.67 ਕਿਲੋਮੀਟਰ ਸੀਵਰੇਜ ਵਿਰੁੱਧ 44.36 ਕਿਲੋਮੀਟਰ ਸੀਵਰ ਪਾਇਆ ਜਾ ਚੁੱਕਾ ਹੈ। ਬਾਕੀ ਦਾ 18.31 ਕਿਲੋਮੀਟਰ ਸੀਵਰ ਦਾ ਕੰਮ 2 ਸਾਲ ਵਿੱਚ ਪੂਰਾ ਕਰ ਲਿਆ ਜਾਵੇਗਾ ਜੇਕਰ ਲੋੜੀਂਦੇ ਫੰਡ ਪ੍ਰਾਪਤ ਹੋ ਜਾਣ।

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਸੀਵਰੇਜ ਦਾ ਟੀਚਾ 31 ਮਾਰਚ, 2004 ਨੂੰ ਸਮਾਪਤ ਹੋਣਾ ਸੀ ਪਰ ਉਥੇ ਹਾਲੇ ਤੱਕ ਸੀਵਰੇਜ ਦੀ ਲਾਈਨ ਅੱਧੀ ਪਈ ਹੋਈ ਹੈ ਅਤੇ ਕਿਧਰੇ ਲਾਈਨ ਘੱਟ ਪਈ ਹੋਈ ਹੈ। ਸੀਵਰੇਜ ਪਾਉਣ ਲਈ ਸਰਕਾਰ ਨੂੰ ਨਬਾਰਡ ਤੋਂ ਪੈਸਾ ਆਉਣਾ ਸੀ ਅਤੇ ਇਸ ਦੇ ਵਿਚ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਆਪਣਾ ਹਿੱਸਾ ਵੀ ਪਾਉਣਾ ਸੀ। ਇਸ ਸਕੀਮ ਲਈ ਨਬਾਰਡ ਸਰਕਾਰ ਨੂੰ ਪੈਸਾ ਦੇਣ ਲਈ ਤਿਆਰ ਹੈ ਪਰ ਇਸ ਦੇ ਬਾਵਜੂਦ ਪੰਜਾਬ ਸਰਕਾਰ ਵਲੋਂ ਇਸ ਸਕੀਮ ਲਈ ਪਿਛਲੇ 2 ਸਾਲਾਂ ਤੋਂ ਕੋਈ ਪੈਸਾ ਨਹੀਂ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਇਸ ਦੇ ਕੀ ਕਾਰਨ ਹਨ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸੀਵਰੇਜ ਦੀ ਇਸ ਸਕੀਮ ਵਿਚ ਹੁਡਕੋ ਨੇ 50%, ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ 30% ਅਤੇ ਨਗਰ ਕੌਂਸਲ ਨੇ 20% ਹਿੱਸਾ ਪਾਉਣਾ ਹੈ। ਇਨ੍ਹਾਂ ਤਿੰਨ ਏਜੰਸੀਆਂ ਨੇ ਮਿਲ ਕੇ ਪੈਸੇ ਪਾਉਣੇ ਹਨ। ਹੁਡਕੋ ਨੇ 320 ਲੱਖ ਰੁਪਿਆ ਦੇਣਾ ਹੈ, 240 ਲੱਖ ਰੁਪਿਆ ਸਰਕਾਰ ਨੇ ਦੇਣਾ ਹੈ ਅਤੇ ਨਗਰ ਕੌਂਸਲ ਨੇ 63 ਲੱਖ ਰੁਪਿਆ ਦੇਣਾ ਹੈ। ਇਹ ਪੈਸਾ ਜਮ੍ਹਾਂ ਹੋਣ ਤੋਂ ਬਾਦ ਕੰਮ ਸ਼ੁਰੂ ਹੋਵੇਗਾ ਅਤੇ ਸਾਡੀ ਕੋਸ਼ਿਸ਼ ਹੈ ਕਿ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਪੈਸਾ ਜਮ੍ਹਾਂ ਹੋ ਜਾਵੇ ਤਾਕਿ ਮੋਗਾ ਨਗਰ ਕੌਂਸਲ ਦੇ ਸੀਵਰੇਜ ਦਾ ਕੰਮ ਪੂਰਾ ਹੋ ਸਕੇ।

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਪੈਸਾ ਹੁਡਕੋ ਦੇਣ ਲਈ ਤਿਆਰ ਹੈ ਪਰ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਪਿਛਲੇ 2 ਸਾਲਾਂ ਤੋਂ ਕੋਈ ਪੈਸਾ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਇਆ, ਜਿਸ ਕਰਕੇ ਇਹ ਕੰਮ 31 ਮਾਰਚ, 2004 ਤੱਕ ਮੁਕੰਮਲ ਨਹੀਂ ਹੋ ਰਿਹਾ ਹੈ। ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਆਪਣੇ ਹਿੱਸੇ ਦਾ ਪੈਸਾ ਕਦੋਂ ਤੱਕ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦੇਵੇਗੀ ਤਾਂ ਕਿ ਕੰਮ ਪੂਰਾ ਹੋ ਸਕੇ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਸ ਵਕਤ ਨਗਰ ਕੌਂਸਲ ਵਲੋਂ ਪੈਸਾ ਜਮ੍ਹਾਂ ਹੋ ਜਾਵੇਗਾ ਫੇਰ ਸਰਕਾਰ ਅਤੇ ਹੁਡਕੋ ਆਪਣਾ ਹਿੱਸਾ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦੇਣਗੇ। ਸਾਡੀ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਹੈ ਕਿ ਪੈਸਾ ਮਿਲਣ ਤੋਂ ਬਾਦ ਇਹ ਕੰਮ ਹੋ ਜਾਵੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਸੀਤਲ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪੁਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਮੰਤਰੀ ਸਾਹਿਬ ਇਸ ਗੱਲ ਦਾ ਆਸ਼ਵਾਸਨ ਦੇਣਗੇ ਕਿ ਇਹ ਫੰਡਜ਼ ਕਦੋਂ ਤੱਕ ਜਮ੍ਹਾਂ ਹੋ ਜਾਣਗੇ ਅਤੇ ਇਹ ਕੰਮ ਕਦੋਂ ਤੱਕ ਮੁਕੰਮਲ ਕਰਵਾ ਦੇਣਗੇ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਾਂ ਕਿ ਇਸ ਦੇ ਲਈ ਫੰਡਜ਼ ਅਵੇਲੇਬਲ ਹੋ ਜਾਣ ਅਤੇ ਇਹ ਕੰਮ ਪੂਰਾ ਹੋ ਸਕੇ।

ਮਾਲੀਆ ਸਾਧਨਾਂ ਤੋਂ ਆਮਦਨ

***689. ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ** : ਕੀ ਵਿੱਤ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਵਿੱਤੀ ਸਾਲਾਂ 2002-03 ਅਤੇ 2003-04 ਦੌਰਾਨ ਮਾਲੀਏ ਦੇ ਸਾਧਨਾਂ ਤੋਂ ਰਾਜ ਸਰਕਾਰ ਦੀ ਆਮਦਨ ਵਿੱਚ ਵਾਧਾ ਹੋਇਆ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਹ ਵਾਧਾ ਸਾਲ-ਵਾਰ ਕਿੰਨਾ ਹੈ ?

ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ : ਹਾਂ ਜੀ। ਰਾਜ ਸਰਕਾਰ ਦੀ ਮਾਲੀਆ ਆਮਦਨ ਵਿੱਚ ਵਾਧਾ ਹੋਇਆ ਹੈ। ਸਾਲ 2001-2002 ਵਿੱਚ ਹੋਈ ਰਾਜ ਸਰਕਾਰ ਦੀ 8928.62 ਕਰੋੜ ਰੁਪਏ ਦੀ ਮਾਲੀਆ ਪ੍ਰਾਪਤੀ ਦੇ ਮੁਕਾਬਲੇ ਸਾਲ 2002-03 ਵਿੱਚ 11071.18 ਕਰੋੜ ਰੁਪਏ ਦੀ ਮਾਲੀਆ ਪ੍ਰਾਪਤੀ ਹੋਈ। (ਥੰਪਿੰਗ) ਇਸ ਤਰ੍ਹਾਂ ਸਾਲ 2001-02 ਦੇ ਮੁਕਾਬਲੇ ਸਾਲ 2002-03 ਵਿੱਚ 2142 ਕਰੋੜ ਰੁਪਏ ਮਾਲੀਆ ਪ੍ਰਾਪਤੀ ਵਿੱਚ ਵਾਧਾ ਹੋਇਆ। ਸਾਲ 2003-04 ਦੇ ਬਜਟ ਅਨੁਮਾਨ ਮੁਤਾਬਿਕ ਕੁੱਲ 13541.99 ਕਰੋੜ ਰੁਪਏ ਦੀ ਮਾਲੀਆ ਪ੍ਰਾਪਤੀ ਹੋਣ ਦੀ ਆਸ ਹੈ।

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਫਾਈਨੈਂਸ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੂੰ ਵਧਾਈ ਦਿੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਅੱਛਾ ਪ੍ਰਬੰਧ ਕਰਕੇ ਪੰਜਾਬ ਵਿਚ ਜ਼ਿਆਦਾ ਮਾਲੀਆ ਇੱਕਠਾ ਕੀਤਾ ਹੈ। ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਇਹ ਆਸ਼ਵਾਸਨ ਲੈਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਾਡੇ ਬਿਲ ਜਿਹੜੇ ਵੱਖ-ਵੱਖ ਡਿਪਾਰਟਮੈਂਟਸ ਦੇ ਵਿਚ ਪੈਂਡਿੰਗ ਪਏ ਹਨ ਕੀ ਉਨ੍ਹਾਂ ਬਿੱਲਾਂ ਨੂੰ ਕਲੀਅਰ ਕਰਵਾਉਣ ਲਈ ਪੈਸੇ ਰੀਲੀਜ਼ ਕਰਨਗੇ ਤਾਂਕਿ ਬਿਲ ਪਾਸ ਹੋ ਸਕਣ।

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦੇ ਬਾਵਜੂਦ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਮਾਲੀ ਹਾਲਾਤ ਵਿਚ ਸੁਧਾਰ ਆਇਆ ਹੈ ਕਿ ਪਿਛਲੀ ਸਰਕਾਰ ਸਾਡੇ ਉਪਰ ਕਰਜ਼ਾ ਚੜ੍ਹਾ ਗਈ ਸੀ। (ਵਿਘਨ) ਤੁਸੀਂ ਜ਼ਰਾ ਧਿਆਨ ਨਾਲ ਸੁਣੋ। ਸਾਨੂੰ ਇਕ ਸਾਲ ਦਾ ਵਿਆਜ 3434 ਕਰੋੜ ਰੁਪਿਆ ਦੇਣਾ ਪਿਆ ਜੋ ਕਿ ਦੇਖਿਆ ਜਾਵੇ ਤਾਂ ਇਕ ਦਿਨ ਦਾ 10 ਕਰੋੜ ਰੁਪਿਆ ਬਣ ਜਾਂਦਾ ਹੈ। ਸੁਧਾਰ ਤਾਂ ਹੋਇਆ ਹੈ ਪਰ ਉਨਾਂ ਨਹੀਂ ਹੋਇਆ ਜਿੰਨਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਅੱਜ ਵੀ 400 ਕਰੋੜ ਰੁਪਏ ਦੇ ਬਿਲ ਖਜ਼ਾਨੇ ਵਿਚ ਬਕਾਇਆ ਹਨ। ਪੈਸਾ ਆਉਣ ਤੇ ਠੀਕ ਸਮੇਂ ਤੇ ਉਨ੍ਹਾਂ ਦਾ ਨਿਪਟਾਰਾ ਕੀਤਾ ਜਾਵੇਗਾ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, 2 ਸਾਲ ਹੋ ਗਏ ਹਨ ਅਤੇ ਅਸੀਂ ਇਹੀ ਗੱਲਾਂ ਸੁਣਦੇ ਆ ਰਹੇ ਹਾਂ। ਮੈਂ ਐਫ.ਐਮ. ਸਾਹਿਬ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹਵਾਂਗਾ ਕਿ ਸਾਨੂੰ ਇਹ ਗੱਲਾਂ ਹੋਰ ਕਿੰਨੀ ਦੇਰ ਸੁਣਨੀਆਂ ਪੈਣਗੀਆਂ? ਸਾਡੇ ਤੋਂ ਵੀ ਲੋਕ ਜਵਾਬ ਮੰਗਦੇ ਹਨ। ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਜਾਣਨਾ ਚਾਹਵਾਂਗਾ ਕਿ ਅਸੀਂ ਕਿੰਨੀ ਦੇਰ ਵਿਚ ਸੁਧਾਰ ਕਰ ਲਵਾਂਗੇ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਾਂ। ਸਾਨੂੰ ਸਾਰਿਆਂ ਦਾ ਸਹਿਯੋਗ ਚਾਹੀਦਾ ਹੈ, ਸਾਥ ਚਾਹੀਦਾ ਹੈ ਤੇ ਮੈਂ ਆਸ ਕਰਦਾ ਹਾਂ ਕਿ ਸਥਿਤੀ ਵਿਚ ਛੇਤੀ ਸੁਧਾਰ ਆਵੇਗਾ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਅਗਲਾ ਸਵਾਲ, ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ।

ਸਰਕਾਰੀ ਕਰਮਚਾਰੀਆਂ ਲਈ ਬੋਨਸ

*690. **ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ** : ਕੀ ਵਿੱਤ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਆਪਣੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਕੇਂਦਰ ਸਰਕਾਰ ਦੇ ਪੈਟਰਨ ਤੇ 5 ਸਾਲਾਂ ਦਾ ਬੋਨਸ ਦੇਣ ਦਾ ਵਿਚਾਰ ਰੱਖਦੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਉਸਦੇ ਵੇਰਵੇ ਕੀ ਹਨ?

ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ : ਜੀ ਨਹੀਂ। ਜਦੋਂ ਰਾਜ ਦੀ ਮਾਲੀ ਸਥਿਤੀ ਸੁਧਰ ਜਾਵੇਗੀ ਤਾਂ ਸਰਕਾਰ ਇਸ ਬਾਰੇ ਜ਼ਰੂਰ ਗੌਰ ਕਰੇਗੀ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਚਲੋ ਚੰਗਾ ਹੋ ਗਿਆ ਕਿ ਜਵਾਬ ਪਹਿਲੇ ਸਵਾਲ ਨੰਬਰ 689 ਦੇ ਨਾਲ ਹੀ ਆ ਗਿਆ। ਇਹ ਤਾਂ ਵੈਸੇ ਬੜੀਆਂ ਮੇਜ਼ਾਂ ਥਪਥਪਾਉਂਦੇ ਹਨ। ਦੱਸਦੇ ਹਨ ਕਿ ਮਾਲੀਆ 11 ਹਜ਼ਾਰ ਕਰੋੜ ਹੋ ਗਿਆ, ਫੇਰ ਅਗਲੇ ਸਾਲ 2142 ਕਰੋੜ ਰੁਪਏ ਦਾ ਵਾਧਾ ਹੋਇਆ, ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਵਿਚ ਸੁਧਾਰ ਕੀਤਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੁਲਾਜ਼ਮ ਕਿਸੇ ਵੀ ਸਰਕਾਰ ਦਾ ਧੁਰਾ ਹੁੰਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਬਾਰੇ ਸੱਤਾ ਪਕਸ਼ ਵਾਲੀ ਪਾਰਟੀ ਨੇ ਆਪਣੇ ਚੋਣ ਮੈਨੀਫੈਸਟੋ ਵਿਚ ਬੜੇ ਵਾਇਦੇ ਕੀਤੇ ਸੀ ਕਿ 4-9-14 ਵਾਲਾ ਟਾਈਮ ਸਕੇਲ ਦਿੱਤਾ ਜਾਵੇਗਾ, 500 ਰੁਪਿਆ ਮੈਡੀਕਲ ਅਲਾਊਂਸ ਦਿੱਤਾ ਜਾਵੇਗਾ ਤੇ ਸੈਂਟਰ ਗੌਰਮਿੰਟ ਦੇ ਪੈਟਰਨ ਤੇ ਬੋਨਸ ਵੀ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜਾ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਹਾਲੇ ਠੀਕ ਨਹੀਂ ਹੋਈ, ਕੀ ਇਹ ਮੁਲਾਜ਼ਮਾਂ ਲਈ ਹੀ ਠੀਕ ਨਹੀਂ ਹੋਈ? ਆਪ ਤਾਂ ਇਹ ਬੜੀਆਂ ਖੁਸ਼ੀਆਂ ਮਨਾਉਂਦੇ ਹਨ, ਮੇਜ਼ਾਂ ਥਪਥਪਾਉਂਦੇ ਹਨ। ਕੀ ਸਰਕਾਰ ਦੱਸੇਗੀ, ਐਡਮਿਟ ਕਰੇਗੀ ਕਿ ਇਹ 2 ਸਾਲ ਬੀਤ ਜਾਣ ਤੋਂ ਬਾਅਦ ਵੀ ਆਪਣੇ ਵਾਇਦੇ ਪੂਰੇ ਕਿਉਂ ਨਹੀਂ ਕਰ ਸਕੀ? ਕੀ ਇਨ੍ਹਾਂ ਦੀ ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਏਨੀ ਮਾੜੀ ਹੈ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਦਾ ਸਵਾਲ ਤਾਂ ਕੋਈ ਹੈ ਨਹੀਂ ਤੇ ਵੈਸੇ ਜਵਾਬ ਵੀ ਮੈਂ ਪਹਿਲੇ ਸਵਾਲ ਵਿਚ ਦੇ ਚੁੱਕਾ ਹਾਂ। ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਦਰੁਸਤ ਹੋਈ ਹੈ ਪਰ ਹਾਲੇ ਵੀ ਕਾਫੀ ਦਰੁਸਤ ਹੋਣ ਦੀ ਲੋੜ ਹੈ। ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਦਰੁਸਤ ਹੋਣ ਤੇ ਜਿਹੜੀਆਂ ਅਸੀਂ ਕਮਿਟਮੈਂਟਸ ਕੀਤੀਆਂ ਹਨ, ਵਾਇਦੇ ਕੀਤੇ ਹਨ, ਉਹ 3 ਸਾਲ ਤੋਂ ਪਹਿਲਾਂ-ਪਹਿਲਾਂ ਨਿਬੇੜ ਦਿਆਂਗੇ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਅਗਲਾ ਸਵਾਲ।

ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਸਕੂਲਾਂ ਦੇ ਅਧਿਆਪਕਾਂ ਦੇ ਤਨਖਾਹ ਸਕੇਲਾਂ ਦੀ ਸੋਧ

*677. **ਸ਼੍ਰੀ ਅਵਿਨਾਸ਼ ਰਾਏ ਖੰਨਾ** : ਕੀ ਸਕੂਲ ਸਿੱਖਿਆ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਇਸ ਸਮੇਂ ਰਾਜ ਵਿਚ ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਸਕੂਲਾਂ ਦੀ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਅਜਿਹੇ ਸਕੂਲਾਂ ਵਿਚ ਕੰਮ ਕਰ ਰਹੇ ਅਧਿਆਪਕਾਂ ਦੀ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ;

(ਅ) ਕੀ ਸਰਕਾਰ ਨੇ ਪਿਛਲੇ ਦਸ ਸਾਲਾਂ ਦੌਰਾਨ ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਵਿਚ ਵਰਣਿਤ ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਸਕੂਲਾਂ ਦੇ ਅਧਿਆਪਕਾਂ ਦੇ ਤਨਖਾਹ ਸਕੇਲਾਂ ਵਿਚ ਸੋਧ ਕੀਤੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਕੀ ਤਨਖਾਹ ਸਕੇਲਾਂ ਦੀ ਸੋਧ ਦੇ ਸਿੱਟੇ ਵਜੋਂ ਅਧਿਆਪਕਾਂ ਨੂੰ ਬਕਾਇਆਂ ਦੀ ਰਕਮ ਅਦਾ ਕੀਤੀ ਗਈ ਹੈ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਹ ਬਕਾਏ ਕਦੋਂ ਤੱਕ ਅਦਾ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ?

ਸ਼੍ਰੀ ਖੁਸ਼ਹਾਲ ਬਹਿਲ : (ੳ) ਇਸ ਸਮੇਂ ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਸਕੂਲਾਂ ਦੀ ਗਿਣਤੀ 399 ਹੈ ਅਤੇ ਇਹਨਾਂ ਸਕੂਲਾਂ ਵਿਚ 6596 ਅਧਿਆਪਕ ਕੰਮ ਕਰ ਰਹੇ ਹਨ।

(ਅ) ਹਾਂ ਜੀ। ਤਨਖਾਹ ਸਕੇਲਾਂ ਦੀ ਸੋਧ ਵਜੋਂ ਅਧਿਆਪਕਾਂ ਨੂੰ ਬਕਾਇਆ ਰਾਸ਼ੀ ਦੀਆਂ 3 ਕਿਸ਼ਤਾਂ ਦੀ ਅਦਾਇਗੀ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਤੀਜੀ ਅਤੇ ਚੌਥੀ ਕਿਸ਼ਤ ਦੀ ਅਦਾਇਗੀ ਵਜੋਂ ਕੁਝ ਰਕਮ ਵਿੱਤ ਵਿਭਾਗ ਵਲੋਂ ਸੈਂਕਸ਼ਨ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਫੰਡਜ਼ ਰਿਲੀਜ਼ ਹੋਣ ਤੇ ਅਦਾਇਗੀ ਤੁਰੰਤ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੇ 399 ਗੌਰਮਿੰਟ ਏਡਿਡ ਸਕੂਲ ਹਨ ਤੇ 6596 ਟੀਚਰ ਹਨ, ਕੀ ਉਨ੍ਹਾਂ ਦੇ ਮੁਤੱਲਕ ਗੌਰਮਿੰਟ ਨੇ ਕੋਈ ਆਰਡਰ ਪਾਸ ਕੀਤਾ ਹੈ, ਜਿਸ ਦੇ ਮੁਤਾਬਿਕ ਉਨ੍ਹਾਂ ਦੀਆਂ ਵਕੈਂਸੀਆਂ ਖਤਮ ਹੋਈ ਜਾਣਗੀਆਂ ਤੇ ਗੌਰਮਿੰਟ ਸਕੂਲਾਂ ਦੀ ਗਰਾਂਟ ਵੀ ਘਟਦੀ-ਘਟਦੀ ਖਤਮ ਹੋ ਜਾਵੇਗੀ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਦਾ ਸਵਾਲ ਤਾਂ ਅਧਿਆਪਕਾਂ ਦੇ ਤਨਖਾਹ ਏਰੀਅਰਜ਼ ਬਾਰੇ ਹੈ। ਚੌਥੇ ਪੇ-ਕਮਿਸ਼ਨ ਦੇ ਮੁਤਾਬਿਕ ਉਨ੍ਹਾਂ ਦੀ ਤਨਖਾਹ ਦਾ ਇਹ ਰੁਪਿਆ ਜਿਹੜਾ ਏਰੀਅਰਜ਼ ਦਾ ਬਣਿਆ, ਇਹ 1996 ਤੋਂ ਲੈ ਕੇ 1999 ਤੱਕ ਰੈਟਰੋਸਪੈਕਟਿਵ ਇਫੈਕਟ ਤੋਂ ਬਣਿਆ। ਇਹ ਪੈਸਾ 54 ਕਰੋੜ ਰੁਪਏ ਦੇ ਕਰੀਬ ਬਣਿਆ ਹੈ। ਇਸ ਦੀਆਂ 6 ਕਿਸ਼ਤਾਂ ਸੀ, ਜਿਹੜੀਆਂ ਅਸੀਂ ਦੇਣੀਆਂ ਸੀ। ਮੈਨੂੰ ਬੜੇ ਦੁਖ ਨਾਲ ਕਹਿਣਾ ਪੈਂਦਾ ਹੈ, ਜਿਹੜੀ ਪਹਿਲੀ ਸਰਕਾਰ ਰਹੀ, ਮੇਰੇ ਵੀਰ ਬੈਠੇ ਹਨ, ਜਿਹੜੀ ਪਹਿਲੀ 9 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕਿਸ਼ਤ ਸੀ, ਉਹ ਕਿਸ਼ਤ ਪਿਛਲੀ ਸਰਕਾਰ ਨੇ ਨਹੀਂ ਦਿੱਤੀ। ਹੁਣ ਅਸੀਂ ਬਕਾਇਦਾ ਪੈਸੇ ਦਿੱਤੇ ਹਨ...

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰੀ ਸਪਲੀਮੈਂਟਰੀ ਕੁਝ ਹੋਰ ਹੈ।

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜਾ ਇਨ੍ਹਾਂ ਨੇ ਸਵਾਲ ਕੀਤਾ ਹੈ, ਉਸ ਦੇ ਜਵਾਬ ਵਿਚ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਜਿਹੜੇ ਟੀਚਰਜ਼ ਵਰਕ ਕਰ ਰਹੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਬਕਾਇਦਾ ਪੈਸੇ ਮਿਲਦੇ ਪਏ ਹਨ। ਕੋਈ ਐਸੀ ਗੱਲ ਨਹੀਂ ਹੈ। ਬਾਕੀ ਜਿਹੜਾ ਏਰੀਅਰ ਦਾ ਪੈਸਾ ਹੈ, ਉਸ ਦਾ ਜਵਾਬ ਮੈਂ ਇਨ੍ਹਾ ਨੂੰ ਦੇ ਰਿਹਾ ਹਾਂ। ਉਹ ਜਵਾਬ ਇਹ ਸੁਣ ਲੈਣ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸੂਦ ਸਾਹਿਬ, ਜ਼ਰਾ ਸਵਾਲ ਕਲੀਅਰ ਕਰ ਦਿਓ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰਾ ਸਵਾਲ ਤਾਂ ਬੜਾ ਸਾਫ਼ ਹੈ। ਪਹਿਲੇ ਪੋਰਸ਼ਨ ਵਿਚ ਮੈਂ ਪੁੱਛਿਆ ਸੀ ਕਿ ਸਰਕਾਰੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਸਕੂਲ ਕਿੰਨੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਵਿਚ ਅਧਿਆਪਕਾਂ ਦੀ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ। ਇਸ ਪੋਰਸ਼ਨ ਦਾ ਜਵਾਬ ਤਾਂ ਆ ਗਿਆ ਹੈ। ਮੇਰਾ ਸਪਲੀਮੈਂਟਰੀ ਸਵਾਲ ਤਾਂ ਇਹ ਹੈ ਕਿ ਕੀ ਇਨ੍ਹਾਂ ਨੇ ਕੋਈ ਐਸਾ ਆਰਡਰ ਜਾਰੀ ਕੀਤਾ ਹੈ, ਜਿਸ ਵਿਚ ਇਹ ਕਿਹਾ ਗਿਆ ਹੋਵੇ ਕਿ ਏਡਿਡ ਸਕੂਲਾਂ ਵਿਚ ਜਿਹੜੀਆਂ ਨਵੀਆਂ ਵੈਕੈਂਸੀਜ਼ ਹੋਣਗੀਆਂ, ਉਹ ਭਰੀਆਂ ਨਹੀਂ ਜਾਣਗੀਆਂ? ਇਸ ਤਰੀਕੇ ਨਾਲ ਉਹ ਪੋਸਟਾਂ ਖਤਮ ਹੋ ਜਾਣੀਆਂ ਹਨ। ਅੱਗੇ ਤੋਂ ਜਿਹੜੀ ਵੀ ਵੈਕੈਂਸੀ ਹੋਵੇਗੀ, ਉਹ ਖਤਮ ਹੋ ਜਾਵੇਗੀ। ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਇਹੀ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਨ੍ਹਾਂ ਨੇ ਕੋਈ ਐਸਾ ਆਰਡਰ ਜਾਰੀ ਕੀਤਾ ਹੈ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਚੀਜ਼ ਦਾ ਇਨ੍ਹਾਂ ਦੇ ਸਵਾਲ ਨਾਲ ਕੋਈ ਤਾਅਲੁੱਕ ਨਹੀਂ ਹੈ। ਜਿਹੜਾ ਇਨ੍ਹਾਂ ਦਾ ਸਵਾਲ ਸੀ, ਉਸ ਦਾ ਜਵਾਬ ਮੈਂ ਦੇ ਦਿੱਤਾ ਹੈ। ਗੱਲ ਇਸ ਤਰ੍ਹਾਂ ਹੈ ਕਿ 1967 ਵਿੱਚ ਡਿਸਕਸ਼ਨ ਤੋਂ ਬਾਦ ਇਹ ਫੈਸਲਾ ਹੋਇਆ ਸੀ ਕਿ ਐਨੀਆਂ ਪੋਸਟਾਂ ਇਨ੍ਹਾਂ ਦੀਆਂ ਰਹਿਣਗੀਆਂ ਅਤੇ ਉਹ ਪੋਸਟਾਂ ਬਕਾਇਦਾ ਚਲਦੀਆਂ ਪਈਆਂ ਹਨ। ਇਸ ਸਾਲ ਵਿਚ ਕੁਝ ਪੋਸਟਾਂ ਜ਼ਰੂਰ ਅਬਾਲਿਸ਼ ਕੀਤੀਆਂ ਸਨ ਗੌਰਮਿੰਟ ਦੀਆਂ ਵੀ ਅਤੇ ਦੂਸਰੀਆਂ ਵੀ। 186 ਪੋਸਟਾਂ ਜਿਹੜੀਆਂ ਭਰੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਅਪਰੂਵਲ ਦੇ ਦਿੱਤੀ ਹੈ ਅਤੇ ਬਾਕੀਆਂ ਵਾਸਤੇ ਦੇ ਰਹੇ ਹਾਂ। ਇਸ ਨੂੰ ਰੋਕਣ ਦਾ ਕੋਈ ਸਵਾਲ ਨਹੀਂ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੰਤਰੀ ਜੀ ਮੇਰੇ ਸਵਾਲ ਦਾ ਜਵਾਬ ਨਹੀਂ ਦੇ ਰਹੇ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਕਹਿ ਦਿੱਤਾ ਹੈ ਕਿ 186 ਪੋਸਟਾਂ ਦੀ ਮਨਜ਼ੂਰੀ ਦਿੱਤੀ ਜਾ ਚੁੱਕੀ ਹੇ ਅਤੇ ਬਾਕੀਆਂ ਦੀ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਵਾਲ ਅਪਰੂਵਲ ਦਾ ਨਹੀਂ ਹੈ। ਮੈਂ ਤਾਂ ਇਹ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਟੀਚਰਜ਼ ਦੀਆਂ ਜਿਹੜੀਆਂ ਪੋਸਟਾਂ ਖਾਲੀ ਹੋਣਗੀਆਂ, ਉਹ ਭਰੀਆਂ ਨਹੀਂ ਜਾਣਗੀਆਂ ਅਤੇ ਫਰੀਜ਼ ਹੋ ਜਾਣਗੀਆਂ; ਕੀ ਕੋਈ ਇਹੋ ਜਿਹਾ ਆਰਡਰ ਇਨ੍ਹਾਂ ਨੇ ਕੀਤਾ ਹੈ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਐਜੂਕੇਸ਼ਨ ਡਿਪਾਰਟਮੈਂਟ ਨੇ ਐਸਾ ਕੋਈ ਆਰਡਰ ਪਾਸ ਨਹੀਂ ਕੀਤਾ ਹੈ। ਕੁਝ ਪੋਸਟਾਂ ਨੂੰ ਅਪਰੂਵਲ ਦਿੱਤੀ ਜਾ ਚੁੱਕੀ ਹੈ ਅਤੇ ਬਾਕੀਆਂ ਨੂੰ ਵੀ ਅਪਰੂਵਲ ਅਸੀਂ ਦੇਣੀ ਹੈ। ਇਹ ਇਕ ਕੰਟੀਨੂਅਸ ਪ੍ਰਾਸੈਸ ਹੈ।

ਦਿੱਲੀ-ਅੰਮ੍ਰਿਤਸਰ ਹਾਈਵੇ ਨੂੰ ਚਹੁੰ-ਮਾਰਗੀ ਬਣਾਉਣਾ

*707. **ਸਰਦਾਰ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਰਣੀਕੇ** : ਕੀ ਲੋਕ ਕਾਰਜ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਦਿੱਲੀ-ਅੰਮ੍ਰਿਤਸਰ ਨੂੰ ਚਹੁੰ-ਮਾਰਗੀ ਬਣਾਉਣ ਸਬੰਧੀ ਕੰਮ ਦੀ ਮੌਜੂਦਾ ਸਥਿਤੀ ਕੀ ਹੈ ਅਤੇ ਇਸ ਕੰਮ ਨੂੰ ਕਿੰਨੇ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਮੁਕੰਮਲ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : (i) ਚਾਰ-ਮਾਰਗੀ ਹਰਿਆਣਾ-ਪੰਜਾਬ ਬਾਰਡਰ ਤੋਂ ਜਲੰਧਰ (ਨੈਸ਼ਨਲ ਹਾਈਵੇ-1) ਨੈਸ਼ਨਲ ਹਾਈਵੇਜ਼ ਅਥਾਰਟੀ ਆਫ ਇੰਡੀਆ ਨੂੰ ਸਾਰੇ ਮੰਤਵਾਂ ਲਈ ਤਬਦੀਲ ਹੋ ਚੁੱਕਾ ਹੈ।

(ii) ਰੋਡ ਟਰਾਂਸਪੋਰਟ ਅਤੇ ਹਾਈਵੇਜ਼ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ ਵਲੋਂ ਲਏ ਗਏ ਫੈਸਲੇ ਅਨੁਸਾਰ ਜਲੰਧਰ ਤੋਂ ਅੰਮ੍ਰਿਤਸਰ ਤੱਕ ਚਾਰ ਮਾਰਗੀ ਸੜਕ ਦਾ ਕੰਮ ਨੈਸ਼ਨਲ ਹਾਈਵੇਜ਼ ਅਥਾਰਟੀ ਆਫ ਇੰਡੀਆ ਵਲੋਂ ਕੀਤਾ ਜਾਣਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਕੰਮ ਦੇ ਮੁਕੰਮਲ ਹੋਣ ਦਾ ਸਮਾਂ ਨਹੀਂ ਦਸਿਆ ਜਾ ਸਕਦਾ।

ਸਰਦਾਰ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਰਣੀਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸੜਕ ਦਾ ਕੰਮ ਇਹ ਕਦੋਂ ਸ਼ੁਰੂ ਕਰਨ ਜਾ ਰਹੇ ਹਨ। ਇਸ ਸੜਕ ਦਾ ਨੀਂਹ-ਪੱਥਰ ਵੀ ਰੱਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ। ਇਕ ਵਾਰ ਇਹ ਅਨਾਊਂਸਮੈਂਟ ਹੋਈ ਸੀ ਕਿ ਇਹ ਸੜਕ ਜਲੰਧਰ ਤੋਂ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ ਜਾਵੇਗੀ। ਮੈਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਸੜਕ ਅੰਮ੍ਰਿਤਸਰ ਤੱਕ ਹੀ ਹੈ ਜਾਂ ਕਿ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ ਵੀ ਬਣਾਈ ਜਾਵੇਗੀ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਸੜਕ ਦਾ ਨੀਂਹ-ਪੱਥਰ ਭਾਰਤ ਸਰਕਾਰ ਦੇ ਮੌਜੂਦਾ ਸਟੇਟ ਟ੍ਰਾਂਸਪੋਰਟ ਮੰਤਰੀ ਸ਼੍ਰੀ ਖੰਡੂਰੀ ਜੀ ਨੇ ਰੱਖਿਆ ਸੀ ਅਤੇ ਪੀ.ਡਬਲਯੂ.ਡੀ. ਮਨਿਸਟਰ ਹੋਣ ਦੇ ਨਾਤੇ ਮੈਨੂੰ ਵੀ ਉਥੇ ਜਾਣਾ ਪੈਣਾ ਸੀ। ਪਹਿਲੀ ਸਟੇਜ ਤੇ ਇਹ ਬਿਧੀਪੁਰ ਫਾਟਕ ਤੋਂ ਸ਼ੁਰੂ ਹੋ ਕੇ 20 ਕਿਲੋਮੀਟਰ ਤੱਕ ਬਣਨੀ ਸੀ। ਦੋ ਮਹੀਨੇ ਤੋਂ ਇਸ ਦੇ ਟੈਂਡਰ ਕਾਲ ਕਰ ਲਏ ਗਏ ਹਨ ਲੇਕਿਨ ਉਹ ਹਾਲੇ ਤੱਕ ਮਨਜ਼ੂਰ ਨਹੀਂ ਹੋਏ। ਉਮੀਦ ਹੈ ਕਿ ਢਾਈ ਸਾਲ ਤੱਕ ਇਹ ਸੜਕ ਬਣ ਜਾਵੇਗੀ। ਪਿਛੇ ਢਾਈ ਤਿੰਨ ਸਾਲ ਪਹਿਲਾਂ ਜਦੋਂ ਸ੍ਰੀ ਵਾਜਪਾਈ ਜੀ ਅੰਮ੍ਰਿਤਸਰ ਆਏ ਸੀ ਤਾਂ ਉਦੋਂ ਉਨ੍ਹਾਂ ਨੇ ਇਹ ਕਿਹਾ ਸੀ ਕਿ ਇਹ ਜਲੰਧਰ ਤੋਂ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ 4 ਲੇਨ ਵਾਲੀ ਸੜਕ ਬਣੇਗੀ। ਨਵੀਂ ਪ੍ਰੋਪੋਜ਼ਲ ਅਨੁਸਾਰ ਇਹ ਸੜਕ ਵੇਰਕਾ ਬਾਈਪਾਸ ਤੱਕ ਹੀ ਮਹਿਦੂਦ ਹੈ। ਸਾਡੇ ਇਹ ਸਾਥੀ ਵੀ ਇਸ ਗੱਲ ਵਿਚ ਸਾਡੀ ਮਦਦ ਕਰਨ। ਅਸੀਂ ਵੀ ਕਹਿੰਦੇ ਹਾਂ ਕਿ ਇਹ ਸੜਕ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ ਪਹੁੰਚਣੀ ਚਾਹੀਦੀ ਹੈ ਅਤੇ ਵਾਜਪਾਈ ਸਾਹਿਬ ਨੇ ਵੀ ਇਸ ਗੱਲ ਦਾ ਸਾਰੇ ਦੇਸ਼ ਨੂੰ ਵਿਸ਼ਵਾਸ ਦਿਵਾਇਆ ਸੀ। ਫਿਲਹਾਲ ਇਹ ਸੜਕ ਵੇਰਕਾ ਬਾਈਪਾਸ ਤੱਕ ਹੀ ਹੈ।

ਸਰਦਾਰ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਰਣੀਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਉਨ੍ਹਾਂ ਦੇ ਮਹਿਕਮੇ ਵੱਲੋਂ ਦਿੱਲੀ ਜਾ ਕੇ ਤਾਲਮੇਲ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ ਇਹ ਸੜਕ ਬਣਾਈ ਜਾਵੇ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਬਾਰੇ ਇਸ ਤਰ੍ਹਾਂ ਹੈ ਕਿ ਦਿੱਲੀ ਜਾਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪਈ। ਕਿਉਂਕਿ ਇਸ ਨਾਲ ਸਬੰਧਤ ਮੰਤਰੀ ਸਾਹਿਬ ਆਪ ਹੀ ਜਲੰਧਰ ਆ ਗਏ ਸਨ। ਉਥੇ ਲਗਭਗ ਅੱਧਾ ਦਿਨ ਮੈਨੂੰ ਉਨ੍ਹਾਂ ਨਾਲ ਰਹਿਣ ਦਾ ਮੌਕਾ ਮਿਲਿਆ ਸੀ। ਮੈਂ ਉਨ੍ਹਾਂ ਨੂੰ ਰਿਕੁਐਸਟ ਕੀਤੀ ਸੀ ਕਿ ਪ੍ਰਾਈਮ ਮਨਿਸਟਰ ਸਾਹਿਬ ਨੇ ਵਚਨ ਦਿੱਤਾ ਸੀ, ਇਸ ਲਈ ਕ੍ਰਿਪਾ ਕਰਕੇ ਇਸ ਨੂੰ ਬਾਈ ਪਾਸ ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਲੈ ਕੇ ਵਾਘਾ ਬਾਰਡਰ ਤੱਕ ਲੈ ਕੇ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਇਹ ਬਹੁਤ ਵੱਡਾ ਪ੍ਰਾਜੈਕਟ ਹੈ ਔਰ ਇਸ ਤੇ 4-5 ਸੌ ਕਰੋੜ ਰੁਪਿਆ ਖਰਚ ਆਉਣਾ ਹੈ। ਪਹਿਲੇ ਫੇਜ਼ ਦੌਰਾਨ 20 ਕਿਲੋਮੀਟਰ ਤੇ ਹੀ 104 ਕਰੋੜ ਰੁਪਿਆ ਲੱਗਣਾ ਹੈ ਜਦੋਂ ਇਹ ਉਥੋਂ ਤੱਕ ਪਹੁੰਚ ਜਾਵੇਗੀ, ਉਸ ਤੋਂ ਬਾਅਦ ਅਸੀਂ ਫਰਦਰ ਪਰਪੋਜ਼ਲ ਦੇਖ ਲਵਾਂਗੇ, ਇਸ ਕੰਮ ਲਈ ਪੰਜ ਛੇ ਸਾਲ ਲੱਗ ਜਾਣੇ ਹਨ।

—————

ਜੀ. ਟੀ. ਰੋਡ ਨੂੰ ਚੌੜਾ ਕਰਨਾ

*708. (1) **ਸਰਦਾਰ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਰਣੀਕੇ**
(2) **ਸਰਦਾਰ ਨਿਰਮਲ ਸਿੰਘ**
(3) **ਸਰਦਾਰ ਸੀਤਲ ਸਿੰਘ**
} : ਕੀ ਲੋਕ ਕਾਰਜ

(ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਝਬਾਲ ਤੋਂ ਅਟਾਰੀ ਤੱਕ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ ਮਾਰਗ ਦੇ 26 ਕਿਲੋਮੀਟਰ ਹਿੱਸੇ ਨੂੰ ਚੌੜਾ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਕਰਨ ਸਬੰਧੀ ਕੰਮ ਦੀ ਮੌਜੂਦਾ ਸਥਿਤੀ ਕੀ ਹੈ ਅਤੇ ਇਸ ਕੰਮ ਨੂੰ ਕਿੰਨੇ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਮੁਕੰਮਲ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : (i) ਝਬਾਲ ਅਟਾਰੀ ਸੜਕ (ਐਮ.ਡੀ.ਆਰ-61) ਦੀ ਕੁੱਲ ਲੰਬਾਈ 26.98 ਕਿਲੋਮੀਟਰ ਹੈ।

(ii) ਇਸ ਸੜਕ ਨੂੰ 12.13 ਤੋਂ 26.98 ਕਿਲੋਮੀਟਰ ਤੱਕ ਕੁੱਲ 14.85 ਕਿਲੋਮੀਟਰ ਚੌੜਾ ਕਰਨ ਦਾ ਕੰਮ 93.05 ਲੱਖ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ ਅਕਤੂਬਰ 2002 ਵਿਚ ਮੁਕੰਮਲ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ।

(iii) ਬਾਕੀ ਰਹਿੰਦੀ ਕਿਲੋਮੀਟਰ 0.00 ਤੋਂ 12.13 ਕਿਲੋਮੀਟਰ ਤੱਕ ਸੜਕ ਨੂੰ ਚੌੜਾ ਕਰਨ ਦਾ ਕੰਮ ਇੰਮਪਰੂਵਮੈਂਟ/ਅਪਗਰੇਡੇਸ਼ਨ ਜੰਡਿਆਲਾ-ਤਰਨਤਾਰਨ-ਝਬਾਲ-ਅਟਾਰੀ ਸੜਕ ਜਿਸ ਦੀ ਲੰਬਾਈ 55.11 ਕਿਲੋਮੀਟਰ ਹੈ ਪੀ.ਆਈ.ਡੀ.ਬੀ. ਵਲੋਂ ਕੋਰੀਡੋਰ ਸਕੀਮ ਅਧੀਨ ਬੀ.ਓ.ਟੀ. ਬੇਸਿਜ ਤੇ ਕਰਨ ਲਈ ਸ਼ਾਮਲ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਕੰਮ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਕੋਈ ਸਮਾਂ ਨਿਰਧਾਰਤ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ ਕਿਉਂਕਿ ਇਹ ਸਕੀਮ ਪ੍ਰੋਸੈਸ ਅਧੀਨ ਹੈ।

ਸਰਦਾਰ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਰਣੀਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੀ ਪਰਪੋਜ਼ਲ ਬਣੀ ਸੀ ਅਟਾਰੀ ਤੋਂ ਝਬਾਲ, ਇਹ ਤਕਰੀਬਨ 26 ਕਿਲੋਮੀਟਰ ਸੜਕ ਸੀ ਅਤੇ ਇਸ ਸੜਕ ਵਿੱਚੋਂ 13-14 ਕਿਲੋਮੀਟਰ ਸੜਕ ਬਣ ਚੁੱਕੀ ਹੈ ਔਰ ਬਾਕੀ ਰਹਿੰਦੀ 12 ਕਿਲੋਮੀਟਰ ਦੇ ਕਰੀਬ ਜਿਹੜੀ ਸੜਕ ਹੈ, ਉਹ ਅਗਲੇ ਸਾਲ ਵਿੱਚ ਬਣਨੀ ਹੈ, ਇਸ ਦੇ ਦੋ ਹਿੱਸੇ ਹੋਏ ਹਨ। ਇਕ ਹਿੱਸਾ ਢਾਈ ਸਾਲ ਪਹਿਲਾਂ ਬਣ ਚੁੱਕਾ ਹੈ। ਸਾਡਾ ਮਕਸਦ ਸਿਰਫ ਝਬਾਲ ਤੱਕ ਜਾਣ ਦਾ ਹੈ। ਤਰਨਤਾਰਨ ਨਾਲ ਉਸ ਦਾ ਕੋਈ ਸਬੰਧ ਨਹੀਂ ਹੈ। ਜੰਡਿਆਲਾ ਨਾਲ ਇਸ ਦਾ ਕੋਈ ਸਬੰਧ ਨਹੀਂ ਹੈ। ਇਸ ਦਾ ਸਬੰਧ ਝਬਾਲ ਤੋਂ ਅਟਾਰੀ ਤੱਕ ਹੈ। ਇਹ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ ਮਾਰਗ ਹੈ ਅਤੇ ਬੜੀ ਇੰਪਾਰਟੈਂਟ ਰੋਡ ਹੈ। ਇਸ ਤੇ ਐਕਸੀਡੈਂਟ ਵੀ ਬਹੁਤ ਹੁੰਦੇ ਹਨ। ਇਹ ਬੜੀ ਅਹਿਮੀਅਤ ਵਾਲੀ ਰੋਡ ਹੈ। ਇਹ ਜਿਹੜਾ 12 ਕਿਲੋਮੀਟਰ ਰਹਿੰਦਾ ਹੈ ਇਹ ਕਦੋਂ ਤੱਕ ਪੂਰਾ ਕਰ ਦਿਓਗੇ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਜੋ ਕਿਹਾ ਹੈ, ਇਹ ਬਿਲਕੁਲ ਠੀਕ ਹੈ ਕਿ ਇਹ ਇਕ ਬੜੀ ਅਹਿਮ ਰੋਡ ਹੈ। ਪਹਿਲਾਂ ਵੀ ਸੀ, ਅੱਜ ਵੀ ਹੈ ਅਤੇ ਅੱਗੇ ਨੂੰ ਵੀ ਰਹੇਗੀ। ਇਸ ਦਾ ਕੁਝ ਕੰਮ ਹੋ ਗਿਆ ਹੈ ਅਤੇ ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਜਿਹੜੇ 18 ਕਾਰੀਡੋਰ ਬਣਾਉਣ ਜਾ ਰਹੇ ਹਾਂ ਉਸ ਵਿੱਚ ਪਹਿਲਾਂ ਹੀ ਇਸ ਦੀ ਇੰਪਾਰਟੈਂਸ ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰੱਖਦੇ ਹੋਏ ਸ਼ਾਮਲ ਕੀਤਾ ਹੈ। ਜੰਡਿਆਲਾ ਤੋਂ ਤਰਨਤਾਰਨ, ਤਰਨਤਾਰਨ ਤੋਂ ਝਬਾਲ ਅਤੇ ਝਬਾਲ ਤੋਂ ਅਟਾਰੀ ਤੱਕ ਚੰਦ ਮਹੀਨਿਆਂ ਤੱਕ, ਆਉਂਦੇ ਸਮੇਂ ਵਿੱਚ ਕੰਮ ਸ਼ੁਰੂ ਹੋ ਜਾਵੇਗਾ। ਕੋਈ ਬਹੁਤਾ ਸਮਾਂ ਨਹੀਂ ਲੱਗੇਗਾ। ਇਸ ਨੂੰ ਮਜ਼ਬੂਤ ਵੀ ਕਰਾਂਗੇ, ਚੌੜਾ ਵੀ ਕਰਾਂਗੇ ਔਰ ਇਸ ਤੇ 28-29 ਕਰੋੜ ਰੁਪਏ ਖਰਚ ਹੋਣਗੇ। ਮੈਂ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਭਾਵਨਾ ਨੂੰ ਮੱਦੇ ਨਜ਼ਰ ਰੱਖਦੇ ਹੋਏ ਹੀ ਇਹ ਕੰਮ ਕੀਤਾ ਗਿਆ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਿਵਲ ਹਸਪਤਾਲ, ਰਾਮਾ ਮੰਡੀ (ਬਠਿੰਡਾ) ਵਿਖੇ ਅਮਲੇ ਦੀ ਘਾਟ

*712. **ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ** : ਕੀ ਸਿਹਤ ਅਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਸਿਵਲ ਹਸਪਤਾਲ, ਰਾਮਾ ਮੰਡੀ (ਬਠਿੰਡਾ) ਲਈ ਮੰਜ਼ੂਰਸ਼ੁਦਾ ਅਮਲੇ ਦੀ ਸ਼੍ਰੇਣੀਵਾਰ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਇਸ ਸਮੇਂ ਉਥੇ ਲਗਾਏ ਗਏ ਅਮਲੇ ਦੀ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਅਮਲੇ ਦੀ ਘਾਟ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਕੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ?

ਸ਼੍ਰੀ ਰਮੇਸ਼ ਚੰਦਰ ਡੋਗਰਾ : ਸਿਵਲ ਹਸਪਤਾਲ, ਰਾਮਾ ਮੰਡੀ (ਬਠਿੰਡਾ) ਵਿੱਚ ਮਨਜ਼ੂਰ-ਸ਼ੁਦਾ ਅਮਲੇ ਦੀ ਸ਼੍ਰੇਣੀਵਾਰ ਗਿਣਤੀ ਅਤੇ ਉਥੇ ਮੌਜੂਦਾ ਤੈਨਾਤ ਅਮਲੇ ਦੀ ਸਟੇਟਮੈਂਟ ਸਦਨ ਦੀ ਮੇਜ਼ ਤੇ ਰੱਖੀ ਜਾਂਦੀ ਹੈ। ਵਿਭਾਗ ਵਿਚ ਖਾਲੀ ਪੋਸਟਾਂ ਨੂੰ ਭਰਨ ਲਈ ਮੌਜੂਦਾ ਪਾਲਿਸੀ ਅਨੁਸਾਰ ਉਪਰਾਲੇ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ।

ਸਟੇਟਮੈਂਟ

ਸਿਵਲ ਹਸਪਤਾਲ, ਰਾਮਾ ਮੰਡੀ (ਬਠਿੰਡਾ) ਵਿਖੇ ਮਨਜ਼ੂਰ-ਸ਼ੁਦਾ ਅਮਲੇ ਦੀ ਸ਼੍ਰੇਣੀਵਾਰ ਗਿਣਤੀ ਅਤੇ ਉਥੇ ਤਾਇਨਾਤ ਅਮਲੇ ਦੀ ਸੂਚੀ ਹੇਠ ਦਰਸਾਏ ਅਨੁਸਾਰ.ਹੈ :—

ਲੜੀ ਨੰ:	ਕੈਟਾਗਰੀ ਦਾ ਨਾਮ	ਮਨਜ਼ੂਰ-ਸ਼ੁਦਾ ਆਸਾਮੀਆਂ	ਭਰੀਆਂ ਆਸਾਮੀਆਂ
1	ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫ਼ਸਰ	1	1
2	ਮੈਡੀਕਲ ਅਫ਼ਸਰ	3	1
3	ਫਾਰਮਾਸਿਸਟ	2	2
4	ਸਟਾਫ ਨਰਸ	1	1
5	ਲੇਡੀ ਹੈਲਥ ਵਿਜ਼ੀਟਰ	1	1
6	ਮਲਟੀਪਰਪਜ਼ ਹੈਲਥ ਵਰਕਰ (ਫੀਮੇਲ)	3	—
7	ਮਲਟੀਪਰਪਜ਼ ਹੈਲਥ ਵਰਕਰ (ਮੇਲ)	1	—
8	ਮੈਡੀਕਲ ਲੈਬਾਰਟਰੀ ਟੈਕਨੀਸ਼ੀਅਨ	1	—
9	ਟਰੇਂਡ ਦਾਈ	1	1
10	ਕਲਰਕ	1	1
11	ਡਰਾਈਵਰ	1	1
12	ਦਰਜਾ-4	9	9
	ਕੁੱਲ ਜੋੜ	25	18

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਿਵਲ ਹਸਪਤਾਲ, ਰਾਮਾ ਮੰਡੀ ਵਿੱਚ 25 ਵਿਚੋਂ ਸਿਰਫ 18 ਮੁਲਾਜ਼ਮ ਉਥੇ ਹਨ। ਸਰਕਾਰ ਦਾ ਫਰਜ਼ ਲੋਕਾਂ ਦੀ ਜਾਨ ਅਤੇ ਮਾਲ ਦੀ ਰਾਖੀ ਕਰਨ ਦਾ ਹੈ। ਰਾਮਾ ਮੰਡੀ ਵਿਖੇ 7 ਮਜ਼ਦੂਰ ਕੰਧ ਹੇਠਾਂ ਆ ਕੇ ਮਰ ਗਏ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ ਪੋਸਟ ਮਾਰਟਮ ਕਰਾਉਣ ਲਈ ਬਠਿੰਡੇ ਜਾਣਾ ਪਿਆ। ਏਸੇ ਤਰ੍ਹਾਂ ਹੀ ਇਕ ਗਰੀਬ ਲੜਕੀ ਦੀ ਡਲਿਵਰੀ ਦੇ ਕੇਸ ਵਿੱਚ ਮੌਤ ਹੋ ਗਈ। ਅੱਜ ਵੀ ਉਥੇ ਕੋਈ ਲੇਡੀ ਡਾਕਟਰ ਨਹੀਂ ਹੈ। ਸਟਾਫ ਦੀ ਇਹ ਘਾਟ ਕਦੋਂ ਤੋਂ ਚੱਲ ਰਹੀ ਹੈ ਅਤੇ ਮੌਜੂਦਾ ਪਾਲਿਸੀ ਮੁਤਾਬਿਕ ਕਦੋਂ ਇਹ ਘਾਟ ਪੂਰੀ ਹੋਵੇਗੀ ?

ਮੰਤਰੀ : ਸਰ ਇਹ ਠੀਕ ਹੈ ਕਿ 25 ਪੋਸਟਾਂ ਸੈਂਕਸ਼ੰਡ ਹਨ, ਜਿਨ੍ਹਾਂ ਵਿਚੋਂ 18 ਭਰੀਆਂ ਹੋਈਆਂ ਹਨ ਅਤੇ ਇਸ ਤੇ ਬਾਵਜੂਦ ਵੀ ਅਸੀਂ ਉਪਰਾਲਾ ਕੀਤਾ ਹੈ, ਹੈਲਥ ਵਿਭਾਗ ਨੇ ਉਪਰਾਲਾ ਕੀਤਾ ਹੈ ਅਤੇ a lady doctor has been put on duty there on every Wednesday and Saturday. One Doctor Room Assistant has been put on the duty in that Civil Hospital on every Wednesday and Saturday. One Dental Surgeon has also been appointed there on contract basis since 20th November, 2001. There is shortage of seven staff members and out of this, four are already on internal adjustment. It is now a question of three people more. All out efforts are being made for this.

ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਰੇ ਜ਼ਿਲ੍ਹੇ ਬਠਿੰਡੇ ਵਿੱਚ ਕੇਵਲ 4 ਐਮ.ਡੀ. ਲੇਡੀ ਡਾਕਟਰ ਹਨ। ਇਕ ਮਹਿਰਾਜ ਹਸਪਤਾਲ ਵਿੱਚ, ਦੋ ਬਠਿੰਡਾ ਵਿਖੇ ਅਤੇ ਇਕ ਗੋਨਿਆਣਾ ਵਿਖੇ ਪੋਸਟਿਡ ਹੈ। ਇਨ੍ਹਾਂ ਵਿਚੋਂ ਇਕ ਲੇਡੀ ਡਾਕਟਰ 31 ਮਾਰਚ ਨੂੰ ਪ੍ਰੀ-ਮੈਚਿਊਰ ਰਿਟਾਇਰਮੈਂਟ ਲੈ ਰਹੀ ਹੈ ਅਤੇ ਸਿਰਫ ਤਿੰਨ ਲੇਡੀ ਡਾਕਟਰ ਹੀ ਹਨ ਜਦ ਕਿ ਰਾਮਾ-ਮੰਡੀ ਵਿਖੇ ਕੋਈ ਲੇਡੀ ਡਾਕਟਰ ਦੀ ਪੋਸਟ ਨਹੀਂ। ਮੈਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਯਕੀਨ ਲੈਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਦੋਂ ਤੱਕ ਇਹ ਨਿਯੁਕਤੀ ਕਰ ਦੇਣਗੇ। ਸਪੀਕਰ ਸਾਹਿਬ, 1997 ਤੋਂ ਉਥੇ ਕੋਈ ਡਾਕਟਰ ਨਹੀਂ ਹੈ।

ਮੰਤਰੀ : ਸਰ, ਅਗਰ ਕੋਈ ਲੇਡੀ ਡਾਕਟਰ ਰਿਟਾਇਰਮੈਂਟ ਲੈਣਾ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਲੈ ਲਵੇ, ਅਸੀਂ ਉਸ ਨੂੰ ਨਹੀਂ ਰੋਕ ਸਕਦੇ। ਮੈਂ ਪਹਿਲਾਂ ਹੀ ਇਹ ਕਹਿ ਚੁੱਕਿਆ ਹਾਂ ਕਿ ਅਸੀਂ ਇਕ ਲੇਡੀ ਡਾਕਟਰ ਦੀ ਹਫਤੇ ਵਿੱਚ ਦੋ ਦਿਨਾਂ ਵਾਸਤੇ ਉਥੇ ਤਾਇਨਾਤੀ ਕਰ ਦਿਤੀ ਹੈ। ਜਦੋਂ ਪਾਲਿਸੀ ਮੁਤਾਬਿਕ ਰਿਕਰੂਟਮੈਂਟ (ਭਰਤੀ) ਹੋਵੇਗੀ ਤਾਂ ਫਿਰ ਫੁੱਲ ਟਾਈਮ ਲਈ ਉਥੇ ਨਿਯੁਕਤੀ/ਤਾਇਨਾਤੀ ਕਰ ਦਿਤੀ ਜਾਵੇਗੀ।

ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੰਤਰੀ ਜੀ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਬਾਦਲ ਪਿੰਡ ਦੇ ਹਸਪਤਾਲ ਵਿਖੇ ਅੱਜ ਇਕ ਵੀ ਡਾਕਟਰ ਤਾਇਨਾਤ ਨਹੀਂ ਹੈ। ਉਥੇ 50 ਬੈਡਿਡ ਹਸਪਤਾਲ ਹੈ।....

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸਾਰੇ ਪੰਜਾਬ ਦੇ ਹਸਪਤਾਲਾਂ ਬਾਰੇ ਨਹੀਂ ਪੁੱਛਿਆ ਜਾ ਸਕਦਾ ਸਵਾਲ ਦੇ ਨਾਲ ਰਿਲੇਟਿਡ ਹੀ ਸਪਲੀਮੈਂਟਰੀ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਝਗੜਾ ਤਾਂ ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ ਸਾਹਿਬ ਨਾਲ ਹੈ, ਬਾਦਲ ਪਿੰਡ ਦੇ ਨਾਲ ਤਾਂ ਕੋਈ ਝਗੜਾ ਨਹੀਂ। ਪਿਛਲੇ 6 ਮਹੀਨੇ ਤੋਂ ਉਥੇ ਕੋਈ ਡਾਕਟਰ ਨਹੀਂ....

Mr Speaker : No, I won't allow.

ਸੱਕੀ ਨਾਲੇ ਉੱਪਰ ਪੁਲ ਦਾ ਨਿਰਮਾਣ

***709. ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ** : ਕੀ ਸਿੰਜਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਅੰਮ੍ਰਿਤਸਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਅਜਨਾਲਾ ਤਹਿਸੀਲ, ਬਲਾਕ ਚੋਗਾਵਾਂ ਵਿਚ ਪੈਂਦੇ ਲੋਧੀ ਗੁੱਜਰ ਪਿੰਡ ਲਾਗੇ ਸੱਕੀ ਨਾਲੇ ਉਪਰ ਬਣਾਏ ਜਾ ਰਹੇ ਪੁਲ ਦੀ ਮੌਜੂਦਾ ਸਥਿਤੀ ਕੀ ਹੈ ਅਤੇ ਕਿੰਨੇ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਇਸ ਨੂੰ ਮੁਕੰਮਲ ਕੀਤੇ ਜਾਣ ਕੀ ਸੰਭਾਵਨਾ ਹੈ ਅਤੇ ਇਸ ਤੇ ਕੀਤੇ ਗਏ ਖਰਚ/ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਖਰਚੇ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ?

ਸਰਦਾਰ ਗੁਰਚੇਤ ਸਿੰਘ ਭੁੱਲਰ : ਪਿੰਡ ਲੋਧੀ ਗੁੱਜਰ ਵਿਖੇ ਸੱਕੀ ਨਾਲੇ ਤੇ ਬਣਾਏ ਜਾ ਰਹੇ ਪੁਲ ਦਾ ਤਕਰੀਬਨ 75% ਕੰਮ ਪੂਰਾ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਪੰਜਾਬ ਰਾਜ ਸੜਕਾਂ ਅਤੇ ਪੁਲ ਵਿਕਾਸ ਬੋਰਡ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਬਾਕੀ ਰਹਿੰਦੇ ਫੰਡਜ਼ ਉਪਲਬਧ ਕਰਾਉਣ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ, ਪਰ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਇਸ ਕੰਮ ਲਈ ਹੋਰ ਰਾਸ਼ੀ ਦੇਣ ਤੋਂ ਨਾਂਹ ਕਰ ਦਿੱਤੀ ਹੈ। ਫੰਡਜ਼ ਪ੍ਰਾਪਤ ਹੋਣ ਉਪਰੰਤ ਇਹ ਪੁਲ 2-3 ਮਹੀਨਿਆਂ ਵਿੱਚ ਪੂਰਾ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਇਸ ਪੁਲ ਦੀ ਉਸਾਰੀ ਦੇ ਕੰਮ ਦੀ ਲਾਗਤ 91,76,712 ਰੁਪਏ ਹੈ। ਹੁਣ ਤੱਕ ਇਸ ਪੁਲ ਦੀ ਉਸਾਰੀ ਲਈ 50,00,000 ਰੁਪਏ ਖਰਚ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ। ਇਸ ਕੰਮ ਨੂੰ ਮੁਕੰਮਲ ਕਰਨ ਲਈ ਬਾਕੀ ਰਹਿੰਦੇ 41.76 ਲੱਖ ਰੁਪਏ ਦੀ ਲੋੜ ਹੈ।

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੰਤਰੀ ਜੀ ਨੇ ਆਪਣੇ ਉਤਰ ਵਿੱਚ ਦੱਸਿਆ ਹੈ ਕਿ 75% ਕੰਮ ਮੁਕੰਮਲ ਹੋ ਗਿਆ ਹੈ ਅਤੇ 91,76,712 ਰੁਪਏ ਇਸ ਪੁਲ ਤੇ ਖਰਚ ਆਉਣੇ ਸੀ। 50 ਲੱਖ ਰੁਪਏ ਹੁਣ ਤੱਕ ਖਰਚ ਕੀਤੇ ਗਏ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ 41 ਲੱਖ ਰੁਪਏ ਹੋਰ ਚਾਹੀਦੇ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, 50 ਲੱਖ ਰੁਪਏ ਖਰਚ ਕੀਤੇ ਹਨ ਅਤੇ 41 ਲੱਖ ਰੁਪਏ ਹੋਰ ਚਾਹੀਦੇ ਹਨ ਫਿਰ ਕਿਸ ਤਰ੍ਹਾਂ 75% ਕੰਮ ਮੁਕੰਮਲ ਹੋ ਗਿਆ ? ਸਪੀਕਰ ਸਾਹਿਬ, ਉਥੇ ਕੇਵਲ 20-25 ਲੱਖ ਰੁਪਏ ਖਰਚ ਹੋਏ ਹਨ, ਇਨ੍ਹਾਂ ਨੂੰ ਜਿਸ ਤਰ੍ਹਾਂ ਅਫ਼ਸਰ ਸਾਹਿਬਾਨ ਨੇ ਦੱਸਿਆ ਹੈ ਜਾਂ ਇਨ੍ਹਾਂ ਨੇ ਜੋ ਕਾਗਜ਼-ਪੱਤਰ ਦੇਖੇ ਹਨ, ਉਸ ਦੇ ਮੁਤਾਬਿਕ ਇਨ੍ਹਾਂ ਨੇ ਕਹਿ ਦਿਤਾ ਹੈ ਪਰ ਅਸਲ ਵਿੱਚ ਉਥੇ 50 ਲੱਖ ਰੁਪਏ ਖਰਚ ਨਹੀਂ ਹੋਏ। ਬਾਰਡਰ ਦੀ ਡਿਵੈਲਪਮੈਂਟ ਲਈ ਜਿਹੜਾ ਪੈਸਾ ਆਇਆ ਹੈ, ਉਸ ਵਿਚੋਂ ਖਰਚ ਕਰਕੇ ਇਸ ਨੂੰ ਕੰਪਲੀਟ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਸਵਾਲ ਪੁੱਛੋ ਕਿ ਕੀ ਇਨਕੁਆਰੀ ਕਰਾਉਣ ਲਈ ਉਹ ਤਿਆਰ ਹਨ ? ਤੁਸੀਂ ਸਵਾਲ ਪੁੱਛੋ।

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਸਮਾਂ-ਬੱਧ ਕਰਨ ਕਿ ਇਹ ਪੁਲ ਕਦੋਂ ਤੱਕ ਬਣਾ ਦੇਣਗੇ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਪੁਲ ਬਣਾਉਣਾ ਵਾਕਿਆ ਹੀ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ। ਇਹ ਤਾਂ ਕੀ ਬਾਰਡਰ ਦੇ ਸਾਰੇ ਪੁਲ ਬਣਾਉਣੇ ਜ਼ਰੂਰੀ ਹਨ ਕਿਉਂਕਿ ਜਦੋਂ ਹਿੰਦੁਸਤਾਨ-ਪਾਕਿਸਤਾਨ ਵਾਰ ਹੁੰਦੀ ਹੈ ਤਾਂ ਸਾਡੀ ਫੌਜ ਇਨ੍ਹਾਂ ਪੁਲਾਂ ਤੋਂ ਹੀ ਲੰਘਦੀ ਹੈ। ਮੈਂ ਮੈਂਬਰ ਸਾਹਿਬ ਨੂੰ ਯਕੀਨ ਦਿਲਾਉਂਦਾ ਹਾਂ ਕਿ ਇਸੇ ਸਾਲ ਵਿੱਚ ਅਸੀਂ ਇਸ ਨੂੰ ਪੂਰਾ ਕਰ ਦੇਵਾਂਗੇ ਜੀ।

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪਿਛਲੀ ਵਾਰ ਵੀ ਕੁਐਸਚਨ ਪਾਇਆ ਸੀ ਔਰ ਮੰਤਰੀ ਜੀ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਦੋ-ਤਿੰਨ ਮਹੀਨਿਆਂ ਵਿੱਚ ਇਹ ਪੁਲ ਪੂਰਾ ਹੋ ਜਾਵੇਗਾ ਪਰ ਅਜਿਹਾ ਨਹੀਂ ਹੋਇਆ। ਇਹ ਬਹੁਤ ਹੀ ਅਹਿਮ ਪੁਲ ਹੈ। ਮੈਂ ਧੰਨਵਾਦੀ ਹਾਂ ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਜੀ ਬਾਦਲ ਦਾ ਜਿਨ੍ਹਾਂ ਨੇ ਸੈਂਟਰ ਤੋਂ ਮਨਜ਼ੂਰੀ ਲੈ ਕੇ ਇਹ ਪੁਲ ਬਣਵਾਇਆ ਔਰ ਇਹ ਪੁਲ 10-15 ਪਿੰਡਾਂ ਨੂੰ ਜੋੜਦਾ ਹੈ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਕੁਐਸਚਨ ਪੁੱਛੋ ਕਿ ਕੀ ਇਹ ਇਸੇ ਫਾਇਨਾਂਸ਼ੀਅਲ ਈਅਰ ਵਿੱਚ 31 ਮਾਰਚ ਤੱਕ ਬਣ ਜਾਵੇਗਾ ਜਾਂ ਅਗਲੇ ਸਾਲ ਬਣੇਗਾ?

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਮੈਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਮੰਤਰੀ ਜੀ ਇਸ ਪੁਲ ਨੂੰ 31 ਮਾਰਚ ਤੱਕ ਬਣਵਾ ਦੇਣਗੇ?

ਮੰਤਰੀ : ਇਹ ਪੁਲ ਸਾਲ 2004-05 ਵਿੱਚ ਬਣ ਜਾਵੇਗਾ।

ਮੋਗਾ ਵਿਖੇ ਰਾਸ਼ਟਰੀ ਪੱਧਰ ਦੇ ਸਟੇਡੀਅਮ ਦੀ ਉਸਾਰੀ

***704. (1) ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ**
(2) ਸਰਦਾਰ ਸੀਤਲ ਸਿੰਘ } : ਕੀ ਖੇਡਾਂ ਅਤੇ ਯੁਵਕ ਸੇਵਾਵਾਂ ਦੇ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਮੋਗਾ ਵਿਖੇ ਰਾਸ਼ਟਰੀ ਪੱਧਰ ਦੇ ਸਟੇਡੀਅਮ ਦੀ ਉਸਾਰੀ ਦੇ ਕੰਮ ਦੀ ਮੌਜੂਦਾ ਸਥਿਤੀ ਕੀ ਹੈ ਅਤੇ ਇਸ ਨੂੰ ਕਦੋਂ ਤੱਕ ਮੁਕੰਮਲ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ?

ਸਰਦਾਰ ਜਗਮੋਹਨ ਸਿੰਘ ਕੰਗ : ਮੋਗਾ ਵਿਖੇ ਰਾਸ਼ਟਰੀ ਪੱਧਰ ਦੇ ਸਟੇਡੀਅਮ ਦੀ ਉਸਾਰੀ ਦਾ ਕੰਮ ਚੱਲ ਰਿਹਾ ਹੈ ਅਤੇ ਜਦੋਂ ਫੰਡ ਮਿਲ ਜਾਣਗੇ, ਕੰਮ ਮੁਕੰਮਲ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੋਗੇ ਵਿਖੇ ਨੈਸ਼ਨਲ ਪੱਧਰ ਦਾ ਸਟੇਡੀਅਮ ਕੋਈ ਨਹੀਂ ਸੀ ਪਰ ਹੁਣ ਉਥੇ ਇਹ ਸਟੇਡੀਅਮ ਬਣ ਰਿਹਾ ਹੈ। ਮੋਗੇ ਦੀ ਆਬਾਦੀ ਦੋ ਲੱਖ ਦੇ ਕਰੀਬ ਹੋ ਗਈ ਹੈ। ਇਹ ਸਟੇਡੀਅਮ ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਜੀ ਬਾਦਲ ਨੇ ਸ਼ੁਰੂ ਕਰਵਾਇਆ ਸੀ ਔਰ ਉਦੋਂ ਇਹ ਸਟੇਡੀਅਮ ਬਹੁਤ ਤੇਜ਼ੀ ਨਾਲ ਬਣਿਆ ਸੀ। ਹੁਣ ਇਹ ਸਟੇਡੀਅਮ ਲੈਂਟਰ ਤੇ ਖੜ੍ਹਾ ਹੈ। ਦੋ ਸਾਲ ਹੋ ਗਏ ਹਨ। 4 ਮਾਰਚ, 2003 ਨੂੰ ਤਾਂ ਉਥੇ ਜਿਹੜਾ ਸਰੀਆ ਜਾਂ ਹੋਰ ਸਮਾਨ ਪਿਆ ਸੀ, ਉਹ ਵੀ ਚੁਕਵਾ ਲਿਆ ਗਿਆ। ਹੁਣ ਅਸੀਂ ਉਥੇ 40 ਟਨ ਸਰੀਆ ਦਿੱਤਾ ਹੈ। ਮੈਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਸਮਾਂ-ਬੱਧ ਕਰਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਦੋਂ ਤੱਕ ਇਹ ਸਟੇਡੀਅਮ ਮੁਕੰਮਲ ਹੋ ਜਾਵੇਗਾ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਸ ਦਾ ਪਿਛੋਕੜ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। 10 ਮਈ, 1997 ਨੂੰ ਇਹ ਸੱਤ ਏਕੜ ਜ਼ਮੀਨ ਜੋ ਪਹਿਲਾਂ ਟੋਬਾ ਹੁੰਦਾ ਸੀ, ਮਿਊਂਸਿਪਲ ਕਮੇਟੀ ਨੇ ਸਾਡੇ ਮਹਿਕਮੇ ਨੂੰ ਦਿੱਤੀ। ਪੁੱਡਾ ਨੂੰ ਨੋਡਲ ਏਜੰਸੀ ਬਣਾਇਆ ਗਿਆ। ਉਥੇ ਪੰਦਰਾਂ ਫੁੱਟ ਡੂੰਘੀ ਭਰਤ ਪੈਣੀ ਸੀ ਔਰ ਉਸ ਤੇ ਇੱਕ ਕਰੋੜ ਰੁਪਿਆ ਲੱਗਾ। ਸਾਡੇ ਮਹਿਕਮੇ ਦੀ ਰਿਸਪਾਂਸੀਬਿਲਟੀ ਸੀ ਔਰ ਅਸੀਂ 60 ਲੱਖ ਰੁਪਿਆ ਦਿੱਤਾ। 60 ਲੱਖ ਰੁਪਿਆ ਸੈਂਟਰ ਨੇ ਦੇਣਾ ਸੀ ਔਰ ਉਹ ਪੈਸਾ ਅਜੇ ਸਾਨੂੰ ਨਹੀਂ ਮਿਲਿਆ। ਜਦੋਂ ਉਹ ਪੈਸਾ ਮਿਲ ਜਾਵੇਗਾ ਤਾਂ ਅਸੀਂ ਫੌਰਨ ਇਹ ਸਟੇਡੀਅਮ ਪੂਰਾ ਕਰਵਾ ਦੇਵਾਂਗੇ।

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੰਤਰੀ ਜੀ ਨੇ ਸਮਾਂ-ਬੱਧ ਤਾਂ ਕੀਤਾ ਨਹੀਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਜਦੋਂ ਪੈਸਾ ਆ ਜਾਵੇਗਾ ਉਦੋਂ ਮੁਕੰਮਲ ਕਰ ਦੇਵਾਂਗੇ।

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਹਰ ਪ੍ਰਸ਼ਨ ਵਿੱਚ ਇਹੀ ਰੱਟ ਲੱਗੀ ਹੈ ਔਰ ਇਹ ਦੱਸਣ ਕਿ ਕਦੋਂ ਪੈਸੇ ਆਉਣਗੇ। ਫਿਰ ਕੁਐਸਚਨ ਦਾ ਕੀ ਫਾਇਦਾ?

(ਇਸ ਸਪਲੀਮੈਂਟਰੀ ਦਾ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਆਇਆ।)

ਸੰਵਿਧਾਨ ਦੀ 85ਵੀਂ ਸੋਧਨਾ ਨੂੰ ਲਾਗੂ ਕਰਨਾ

*695. (1) **ਸਰਦਾਰ ਸਾਧੂ ਸਿੰਘ ਅਮਲੋਹ**
(2) **ਸ਼੍ਰੀ ਤਰਲੋਚਨ ਸਿੰਘ** } : ਕੀ ਭਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ

ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਰਾਜ ਵਿਚ ਸੰਵਿਧਾਨ ਦੀ 85ਵੀਂ ਸੋਧਨਾ ਲਾਗੂ ਕਰ ਦਿੱਤੀ ਹੈ ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕਾਰਨ ਕੀ ਹਨ?

ਸਰਦਾਰ ਜੋਗਿੰਦਰ ਸਿੰਘ ਮਾਨ : ਨਹੀਂ ਜੀ। ਪ੍ਰੰਤੂ ਰਾਜ ਸਰਕਾਰ 85ਵੀਂ ਸੰਵਿਧਾਨਕ ਸੋਧ ਲਈ ਵਚਨਬੱਧ ਹੈ ਅਤੇ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਲਈ ਸਰਗਰਮੀ ਨਾਲ ਵਿਚਾਰ ਕਰ ਰਹੀ ਹੈ।

ਸਰਦਾਰ ਸਾਧੂ ਸਿੰਘ ਅਮਲੋਹ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਵਿੱਚ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਸਰਕਾਰ ਹਰ ਪਹਿਲੂ ਤੇ ਜਿਵੇਂ ਕਿਸਾਨਾਂ ਤੇ, ਇੰਡਸਟਰੀ ਤੇ ਬੜੇ ਅੱਛੇ ਤਰੀਕੇ ਨਾਲ ਕੰਮ ਕਰ ਰਹੀ ਹੈ। ਲੋਕ ਸਭਾ ਵਿੱਚ 85ਵੀਂ ਸੋਧ ਕੀਤੀ ਗਈ ਹੈ ਔਰ ਲੋਕ ਸਭਾ ਵਿੱਚ ਇਸ ਸੋਧ ਨੂੰ ਸਰਬਸੰਮਤੀ ਨਾਲ ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ। ਕਿੰਨੀਆਂ ਸਟੇਟਾਂ ਵੱਲੋਂ ਇਸ ਨੂੰ ਲਾਗੂ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ। ਪੰਜਾਬ ਵਿੱਚ ਐਸ.ਸੀ./ਬੀ.ਸੀ. ਲੋਕ ਦੇਖ ਰਹੇ ਹਨ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ ਜੀ ਦੀ ਸਰਕਾਰ ਇਸ ਸੋਧ ਨੂੰ ਕਿਉਂ ਨਹੀਂ ਲਾਗੂ ਕਰ ਰਹੀ? ਮੈਂ ਤਾਂ ਕੁਐਸਚਨ ਵੀ ਪੰਜਾਬ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ ਜੀ ਨੂੰ ਕੀਤਾ ਸੀ ਤਾਂ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਵਿਸ਼ਵਾਸ ਮਿਲ ਸਕੇ ਕਿ ਕਿੰਨੀ ਦੇਰ ਤੱਕ ਇਹ ਸੋਧ ਲਾਗੂ ਹੋ ਜਾਵੇਗੀ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਜਵਾਬ ਵਿੱਚ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ ਜੀ ਦੀ ਸਰਕਾਰ 85ਵੀਂ ਸੋਧ ਲਾਗੂ ਕਰਨ ਲਈ ਵਚਨਬੱਧ ਹੈ ਔਰ ਅਸੀਂ ਕੋਸ਼ਿਸ਼ ਕਰਾਂਗੇ ਕਿ ਇਸ ਨੂੰ ਜਲਦੀ ਲਾਗੂ ਕਰ ਦਿੱਤਾ ਜਾਵੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਹੁਤ ਹੀ ਇੰਪਾਰਟੈਂਟ ਮਸਲਾ ਹੈ। ਇਸ ਸੋਧ ਨੂੰ ਬਹੁਤ ਹੀ ਧਿਆਨ ਨਾਲ ਲਾਗੂ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। ਪੰਜਾਬ ਵਿੱਚ 25% ਆਬਾਦੀ ਐਸ.ਸੀ. ਦੀ ਹੈ ਔਰ ਜਦੋਂ ਭਰਤੀ ਹੁੰਦੀ ਹੈ ਤਾਂ ਇਸ ਨੂੰ ਲਾਗੂ ਕੀਤਾ ਗਿਆ ਹੈ ਪਰ ਜਦੋਂ ਹੁਣ ਪਰਮੋਸ਼ਨ ਵਾਸਤੇ ਇਹ ਸੋਧ ਲਾਗੂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ, ਉਸ ਬਾਰੇ ਮੈਂ ਭਰੋਸਾ ਲੈਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਐਸ.ਸੀ. ਦਾ ਕੋਟਾ 25% ਹੀ ਰਹੇਗਾ ਕਿਉਂਕਿ ਮੈਂ ਦੇਖਿਆ ਹੈ ਕਿ ਸਿੱਖਿਆ ਵਿਭਾਗ ਵਿੱਚ 70% ਐਸ.ਸੀ. ਹੈਡਮਾਸਟਰ ਜਾਂ ਪ੍ਰਿੰਸੀਪਲ ਬਣੇ ਹੋਏ ਹਨ ਔਰ ਦੂਸਰੇ 30% ਹੀ ਰਹਿ ਜਾਂਦੇ ਹਨ। ਇਸ ਕਰਕੇ ਇਹ ਜੋ ਇੰਨਾ ਵਿਤਕਰਾ ਹੋ ਰਿਹਾ ਹੈ, ਕੀ ਇਹ ਭਰੋਸਾ ਦੇਣਗੇ ਕਿ ਕਿਸੇ ਨਾਲ ਧੱਕਾ ਨਹੀਂ ਹੋਵੇਗਾ। ਦੂਸਰਾ ਇਸ ਤੇ ਹੋਰ ਸਵਾਲ ਹੈ ਕਿ ਜਿਹੜੀ ਐਸ.ਸੀ. ਦੀ ਆਬਾਦੀ ਹੈ, ਉਹ 25 ਪ੍ਰਤੀਸ਼ਤ ਹੈ ਅਤੇ ਕੇਵਲ 5 ਪ੍ਰਤੀਸ਼ਤ ਬੰਦਿਆਂ ਨੂੰ ਹੀ ਫਾਇਦਾ ਮਿਲ ਰਿਹਾ ਹੈ। 95 ਪ੍ਰਤੀਸ਼ਤ ਘਾਹ ਖੋਤਣ ਵਾਲੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਨੌਕਰੀ ਨਹੀਂ ਮਿਲ ਰਹੀ। ਕੀ ਇਹ 25 ਪ੍ਰਤੀਸ਼ਤ ਵਿਚ ਰਿਜ਼ਰਵੇਸ਼ਨ ਕਰਨਗੇ ਕਿ ਜਿਹੜੇ 95 ਪ੍ਰਤੀਸ਼ਤ ਘਾਹ ਖੋਤਣ ਵਾਲੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਨੌਕਰੀ ਦਿੱਤੀ ਜਾਵੇ ਨਾ ਕਿ ਪੰਜ ਪ੍ਰਤੀਸ਼ਤ ਨੂੰ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪਹਿਲੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਿਹੜੀ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਸਰਕਾਰ ਹੈ, ਸਾਨੂੰ ਪਤਾ ਹੈ ਕਿ ਬਾਕੀ ਰਾਜਾਂ ਨਾਲੋਂ ਐਸ.ਸੀ. ਦੀ ਪਾਪੂਲੇਸ਼ਨ ਇਥੇ ਜ਼ਿਆਦਾ ਹੈ, ਇਥੇ 31 ਪ੍ਰਤੀਸ਼ਤ ਆਬਾਦੀ ਹੈ, ਇਸ ਲਈ ਅਸੀਂ ਜ਼ਿਆਦਾ ਕੁਮਿਟਿਡ ਹਾਂ। ਸ਼ਡਿਊਲਡ ਕਾਸਟਾਂ ਵਾਸਤੇ ਜਿਹੜੀ ਰਿਜ਼ਰਵੇਸ਼ਨ ਕਾਂਸਟੀਚਿਊਸ਼ਨ ਵਿੱਚ ਗੌਰਮਿੰਟ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਹੈ ਅਤੇ ਐਸ.ਸੀ. ਕਮੇਟੀ ਨੇ ਜੋ ਰਿਜ਼ਰਵੇਸ਼ਨ ਦਿੱਤੀ ਹੈ, ਅਸੀਂ ਉਸ ਤੇ ਕੁਮਿਟਿਡ ਹਾਂ। ਕਲਾਸ-1, ਕਲਾਸ-2 ਅਤੇ ਕਲਾਸ-3 ਵਿੱਚ ਜਿੰਨੀ ਰਿਜ਼ਰਵੇਸ਼ਨ ਲਾਗੂ ਹੁੰਦੀ ਹੈ, ਉਸ ਲਈ ਸਰਕਾਰ ਵਚਨਬੱਧ ਹੈ।

ਸਰਦਾਰ ਸੋਹਣ ਸਿੰਘ ਠੰਡਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਹਿੰਦੁਸਤਾਨ ਦੇ ਦੋਨੋਂ ਸਦਨ ਇਸ ਨੂੰ ਸਰਬਸੰਮਤੀ ਨਾਲ ਪਾਸ ਕਰ ਚੁੱਕੇ ਹਨ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਦੁਬਾਰਾ ਰਿਵਿਊ ਵੀ ਕਰਵਾ ਲਿਆ ਹੈ ਅਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਨੇ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਲਈ ਕਹਿ ਦਿੱਤਾ ਹੈ। ਕੀ ਕਾਰਨ ਹੈ ਕਿ ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਇਸ ਨੂੰ ਲਾਗੂ ਨਹੀਂ ਕਰ ਰਹੀ ਹੈ ? ਮੰਤਰੀ ਜੀ ਇਸ ਬਾਰੇ ਜਵਾਬ ਦੇਣ।

ਮੁੱਖ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਹਰ ਸੂਬੇ ਦੇ ਵਿੱਚ 85ਵੀਂ ਅਮੈਂਡਮੈਂਟ ਲਾਗੂ ਕੀਤੀ ਹੈ। ਸਾਡੀ ਪਾਰਟੀ ਨੇ ਪੰਜਾਬ ਵਿੱਚ ਕੈਬਨਿਟ ਮੀਟਿੰਗ ਵਿੱਚ ਯੂਨਾਨੀਮਸਲੀ ਫ਼ੈਸਲਾ ਕੀਤਾ ਹੈ ਕਿ 85ਵੀਂ ਅਮੈਂਡਮੈਂਟ ਲਾਗੂ ਕਰਨੀ ਹੈ। ਉਸ ਵਿੱਚ ਇੱਕ-ਦੋ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਸਨ, ਉਹ ਕੈਬਨਿਟ ਨੇ ਮੇਰੇ ਤੇ ਛੱਡ ਦਿੱਤਾ ਕਿ ਜਦੋਂ ਟੈਕਨੀਕਲਟੀਜ਼ ਕਲੀਅਰ ਹੋ ਜਾਣ, ਉਸ ਤੋਂ ਬਾਅਦ ਅਸੀਂ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਾਂਗੇ। It is a commitment in the House.

ਸ਼੍ਰੀ ਦੇਸ ਰਾਜ ਧੁੱਗਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਆਪਣੇ ਚੋਣ ਮੈਨੀਫੈਸਟੋ ਵਿੱਚ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਬਾਰੇ ਕਿਹਾ ਸੀ ਲੇਕਿਨ ਦੋ ਸਾਲ ਬੀਤ ਚੁੱਕੇ ਹਨ ਅਜੇ ਤੱਕ ਇਹ ਸੋਧ ਲਾਗੂ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਕੀ ਇਨ੍ਹਾਂ ਦੇ ਜਾਣ ਤੋਂ ਬਾਅਦ ਅਸੀਂ ਲਾਗੂ ਕਰਾਂਗੇ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸੀ.ਐਮ. ਸਾਹਿਬ ਕੁਝ ਕਹਿਣਾ ਚਾਹੋਗੇ . . . . . ਮੰਤਰੀ ਜੀ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਦੇਣਾ ਚਾਹੁੰਦੇ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਗੌਰਮਿੰਟ ਕਮਿਟਿਡ ਹੈ, ਸੀ.ਐਮ. ਸਾਹਿਬ ਨੇ ਵੀ ਐਸ਼ੋਰੈਂਸ ਦਿੱਤੀ ਹੈ। ਪੰਜਾਬ ਗੌਰਮਿੰਟ ਨੇ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਵਾਸਤੇ ਕੁਮਿਟ ਕੀਤਾ ਹੈ।

ਸ਼੍ਰੀ ਦੇਸ ਰਾਜ ਧੁੱਗਾ : ਕਦੋਂ ਤੱਕ ਲਾਗੂ ਹੋਵੇਗੀ ? ਇਸ ਨੂੰ ਸਮਾਂਬੱਧ ਕੀਤਾ ਜਾਵੇ ਕਿ ਕਦੋਂ ਤੱਕ ਲਾਗੂ ਕਰਨਗੇ ? .... (ਵਿਘਨ) (ਸ਼ੋਰ)

ਸਰਦਾਰ ਇੰਦਰ ਇਕਬਾਲ ਸਿੰਘ ਅਟਵਾਲ : ਸਪੀਕਰ ਸਾਹਿਬ ...... (ਵਿਘਨ)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਆਰਡਰ ਪਲੀਜ਼, ਅਟਵਾਲ ਸਾਹਿਬ ਸਵਾਲ ਪੁੱਛ ਰਹੇ ਹਨ।

ਸਰਦਾਰ ਇੰਦਰ ਇਕਬਾਲ ਸਿੰਘ ਅਟਵਾਲ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਜਰੀਏ ...... (ਵਿਘਨ)

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪਹਿਲਾਂ ਇਹ ਆਪਸ ਵਿੱਚ ਬੈਠ ਕੇ ਰਾਇ ਕਰ ਲੈਣ, ਤੋਤਾ ਸਿੰਘ ਕੁਝ ਕਹਿ ਰਹੇ ਹਨ, ਇਹ ਕੁਝ ਕਹਿ ਰਹੇ ਹਨ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੋਈ ਗੱਲ ਨਹੀਂ।

ਸਰਦਾਰ ਇੰਦਰ ਇਕਬਾਲ ਸਿੰਘ ਅਟਵਾਲ : ਆਪ ਜੀ ਦੇ ਜਰੀਏ ਇਸ ਪਵਿੱਤਰ ਸਦਨ ਦੇ ਵਿੱਚ ਜੋ ਇਸ ਸਰਕਾਰ ਨੇ, ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ, ਮਾਨਯੋਗ ਸਾਡੇ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਜਵਾਬ ਦਿੱਤਾ ਹੈ, ਇਸ ਦਾ ਕੀ ਮਤਲਬ ਹੈ ? ਹਿੰਦੁਸਤਾਨ ਦੀ ਪਾਰਲੀਮੈਂਟ, ਹਿੰਦੁਸਤਾਨ ਦੀ ਸੁਪਰੀਮ ਕੋਰਟ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਬਾਵਜੂਦ ਕੀ ਕਾਰਨ ਹੈ ਕਿ ਇਹ ਲਾਗੂ ਨਹੀਂ ਕੀਤੀ ਗਈ ? ਜਿਹੜੀਆਂ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਮਾਨਯੋਗ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਆਖੀਆਂ ਹਨ, ਉਹ ਆਲਰੈਡੀ ਕਲੀਅਰ ਹੋ ਜਾਣ ਤੋਂ ਬਾਅਦ ਵੀ ਕੀ ਕਾਰਨ ਹੈ ਕਿ ਹਾਲੇ ਤੱਕ ਇਹ ਲਾਗੂ ਨਹੀਂ ਹੋ ਸਕੀ ? ਹਦਾਇਤਾਂ ਲਾਗੂ ਹੋ ਜਾਣ ਤੋਂ ਬਾਅਦ ਦੋ ਸਾਲ ਬੀਤ ਜਾਣ ਤੋਂ ਬਾਅਦ ਵੀ ਕਿਉਂ ਲਾਗੂ ਨਹੀਂ ਹੋ ਸਕੀ ? ਜਿਹੜੀਆਂ ਟੈਕਨੀਕਲਟੀਜ਼ ਹਨ, ਕੀ ਉਹ ਪਵਿੱਤਰ ਸਦਨ ਵਿੱਚ ਦੱਸਣ ਦੀ ਇਹ ਕਿਰਪਾਲਤਾ ਕਰਨਗੇ ?

ਮੰਤਰੀ : ਸਰ, ਪਹਿਲੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਦੋਂ ਅਮੈਂਡਮੈਂਟ ਪਾਸ ਹੋਈ ਸੀ, ਉਦੋਂ ਇਥੇ ਅਕਾਲੀ ਗੌਰਮਿੰਟ ਸੀ। ਉਸ ਵੇਲੇ ਇਨ੍ਹਾਂ ਨੇ ਲਾਗੂ ਨਹੀਂ ਕੀਤੀ।.....(ਵਿਘਨ) (ਸ਼ੋਰ)

ਸਰਦਾਰ ਇੰਦਰ ਇਕਬਾਲ ਸਿੰਘ ਅਟਵਾਲ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਗਲਤ ਇਨਫ਼ਰਮੇਸ਼ਨ ਹੈ....(ਵਿਘਨ) ਬਿਲਕੁਲ ਗਲਤ ਹੈ।

(ਇਸ ਸਮੇਂ ਬਹੁਤ ਸਾਰੇ ਮਾਨਯੋਗ ਮੈਂਬਰ ਆਪਣੀਆਂ-ਆਪਣੀਆਂ ਸੀਟਾਂ ਤੇ ਖੜ੍ਹੇ ਹੋ ਕੇ ਸਪਲੀਮੈਂਟਰੀ ਦੀ ਮੰਗ ਕਰ ਰਹੇ ਸਨ ਅਤੇ ਸਦਨ ਵਿੱਚ ਬਹੁਤ ਸ਼ੋਰ ਸੀ।)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੀ ਇਹ ਕੁਐਸ਼ਚਨ ਆਵਰ ਦੀ ਸੈਂਕਟਿਟੀ ਹੈ ?

ਮੰਤਰੀ : ਸਰ ਹੁਣ ਮਾਡਲ ਕੋਡ ਆਫ਼ ਕੰਡਕਟ ਲਾਗੂ ਹੋਇਆ ਹੈ, ਇਸ ਕਰਕੇ ਹੁਣ ਡੇਟ ਅਨਾਊਂਸ ਨਹੀਂ ਕੀਤੀ ਜਾ ਸਕਦੀ।

ਸਰਦਾਰ ਗੁਰਦੇਵ ਸਿੰਘ ਬਾਦਲ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮਨਿਸਟਰ ਸਾਹਿਬ ਜਾਂ ਚੀਫ਼ ਮਨਿਸਟਰ ਸਾਹਿਬ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਹਿੰਦੁਸਤਾਨ ਦੇ ਬਾਕੀ ਸਾਰੇ ਸੂਬਿਆਂ ਦੇ ਵਿੱਚ ਇਹ ਲਾਗੂ ਹੋ ਗਈ ਹੈ ਤਾਂ ਫਿਰ ਇਸ ਸੂਬੇ ਦੇ ਵਿੱਚ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਲਈ ਦੋ ਸਾਲ ਦਾ ਸਮਾਂ ਲੰਘਾਉਣ ਦਾ ਕੀ ਮਤਲਬ ਹੈ, ਕਿਸ ਗੱਲ ਤੋਂ ਇਥੇ ਇਹ ਲਾਗੂ ਨਹੀਂ ਕਰ ਰਹੇ ? ਜੇਕਰ ਬਾਕੀ ਸੂਬਿਆਂ ਦੇ ਵਿੱਚ ਇਸ ਸੋਧ ਨੂੰ ਲਾਗੂ ਕਰਨ ਦੇ ਵਿੱਚ ਕੋਈ ਅੜਿੱਕਾ ਨਹੀਂ ਹੈ ਤਾਂ ਫਿਰ ਇਥੇ ਇਸ ਤਰ੍ਹਾਂ ਇਹ ਕਿਉਂ ਕਰ ਰਹੇ ਹਨ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਮੰਤਰੀ ਜੀ, ਤੁਸੀਂ ਦੱਸੋ ਕਿ ਇਸ ਅਮੈਂਡਮੈਂਟ ਨੂੰ ਲਾਗੂ ਕਰਨ ਦੇ ਵਿੱਚ ਕਿਹੜੀਆਂ-ਕਿਹੜੀਆਂ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ। ਉਹ ਇਹੀ ਪੁੱਛ ਰਹੇ ਹਨ ਕਿ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਦੇ ਵਿੱਚ ਕੀ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਹੁਣ ਮਾਡਲ ਕੋਡ ਆਫ ਕੰਡਕਟ ਲੱਗਿਆ ਹੋਇਆ ਹੈ, ਇਸ ਕਰਕੇ ਇਸ ਬਾਰੇ ਕੋਈ ਡੇਟ ਅਨਾਊਂਸ ਨਹੀਂ ਕੀਤੀ ਜਾ ਸਕਦੀ। ਬਾਕੀ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਜਿਹੜੀ ਪ੍ਰਾਬਲਮ ਇਸ ਵਿੱਚ ਹੋਵੇਗੀ ਉਸ ਨੂੰ ਸੋਲਵ ਕਰਕੇ ਉਹ ਅਨਾਊਂਸ ਕਰ ਦੇਣਗੇ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸਵਾਲ ਆ ਚੁੱਕਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਸ ਦੇ ਨਾਲ ਇਲੈਕਸ਼ਨ ਕਮਿਸ਼ਨ ਦੀ ਕੋਈ ਗੱਲ ਨਹੀਂ ਹੈ।

ਸਰਦਾਰ ਇੰਦਰ ਇਕਬਾਲ ਸਿੰਘ ਅਟਵਾਲ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਇਹ ਜਾਨਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ ਕਿ ਇਸ ਪਵਿੱਤਰ ਹਾਊਸ ਦੇ ਵਿੱਚ ਇਸ ਗੱਲ ਦਾ ਜਵਾਬ ਦਿੱਤਾ ਜਾਵੇ ਕਿ ਇਹ ਹੁਣ ਤੱਕ ਲਾਗੂ ਕਿਉਂ ਨਹੀਂ ਕੀਤੀ ਗਈ ? 20 ਜਨਵਰੀ, 2002 ਨੂੰ ਭਾਰਤ ਸਰਕਾਰ ਵਲੋਂ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਚਿੱਠੀ ਆਈ ਸੀ। ਉਹ ਚਿੱਠੀ ਸੁਪਰੀਮ ਕੋਰਟ ਦੀ ਜੱਜਮੈਂਟ ਤੋਂ ਬਾਅਦ ਅਤੇ ਰਾਸ਼ਟਰਪਤੀ ਜੀ ਤੋਂ ਆਰਡੀਨੈਂਸ ਹੋਣ ਤੋਂ ਬਾਅਦ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਭੇਜੀ ਗਈ ਸੀ। ਉਸ ਤੋਂ ਬਾਅਦ ਫਰਵਰੀ ਦੇ ਵਿੱਚ ਅਸੈਂਬਲੀ ਚੋਣਾਂ ਹੋਈਆਂ, ਇਸ ਕਰਕੇ ਇਸ ਦੇ ਵਿੱਚ ਅਕਾਲੀ ਦਲ ਅਤੇ ਬੀ.ਜੇ.ਪੀ. ਦਾ ਕੋਈ ਰੋਲ ਨਹੀਂ ਸੀ। ਮੈਂ ਇਹੀ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਅਮੈਂਡਮੈਂਟ ਨੂੰ ਲਾਗੂ ਕਰਨ ਦੇ ਵਿੱਚ ਕਿਹੜੀਆਂ-ਕਿਹੜੀਆਂ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ, ਜਿਨ੍ਹਾਂ ਕਰਕੇ ਇਸ ਨੂੰ ਲਾਗੂ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਸ ਦੇ ਵਿੱਚ ਕੀ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ, ਉਸ ਬਾਰੇ ਮੰਤਰੀ ਜੀ ਮੈਂਬਰਾਂ ਨੂੰ ਦੱਸੋ, ਉਹ ਇਹੀ ਪੁੱਛ ਰਹੇ ਹਨ ਕਿ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨ ਵਿਚ ਕੀ-ਕੀ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਸਾਰੇ ਬਾਰੇ ਮਾਨਯੋਗ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਨੂੰ ਅਧਿਕਾਰ ਦਿੱਤੇ ਗਏ ਹਨ, ਜਦੋਂ ਉਹ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਦੂਰ ਕਰ ਦੇਣਗੇ ਤਾਂ ਇਸ ਤੋਂ ਬਾਅਦ ਇਹ ਸੋਧ ਲਾਗੂ ਹੋ ਜਾਵੇਗੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਮੰਤਰੀ ਜੀ, ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਇਹ ਪੁੱਛ ਰਹੇ ਹਨ ਕਿ ਇਸ ਵਿਚ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਕੀ ਹਨ ਉਸ ਬਾਰੇ ਤਾਂ ਤੁਸੀਂ ਐਕਸਪਲੇਨ ਕਰ ਸਕਦੇ ਹੋ ਕਿ ਕੀ ਟੈਕਨੀਕੈਲਟੀਜ਼ ਹਨ। No answer. I am sorry. ਨੈਕਸਟ, ਕੁਐਸਚਨ, ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ ਜੀ।

ਰਾਜ ਵਿਚ ਅਸ਼ੀਰਵਾਦ ਸਕੀਮ

*713. **ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ** : ਕੀ ਭਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਨੇ ਅਨੁਸੂਚਿਤ ਜਾਤੀਆਂ ਦੇ ਬੱਚਿਆਂ ਦੀ ਭਲਾਈ ਲਈ "ਅਸ਼ੀਰਵਾਦ ਸਕੀਮ" ਸ਼ੁਰੂ ਕੀਤੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਸ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ਅਤੇ ਸਾਲ 2003-04 ਦੌਰਾਨ ਉਕਤ ਸਕੀਮ ਲਈ ਕਿੰਨੀ ਰਕਮ ਰੱਖੀ ਗਈ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਜੋਗਿੰਦਰ ਸਿੰਘ ਮਾਨ : ਹਾਂ ਜੀ। ਅਸ਼ੀਰਵਾਦ ਸਕੀਮ ਨੂੰ ਹਾਲ ਦੀ ਘੜੀ ਹੇਠ ਲਿਖੇ ਨਾਰਮਜ਼ ਅਨੁਸਾਰ ਲਾਗੂ ਕਰਨ ਲਈ ਪ੍ਰਵਾਨ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਇਸ ਸਕੀਮ ਤਹਿਤ ਲੜਕੀ ਦੇ ਮਾਪਿਆਂ/ਲੜਕੀ ਨੂੰ 6,100 ਰੁਪਏ ਅਸ਼ੀਰਵਾਦ ਵਜੋਂ ਵਿੱਤੀ ਸਹਾਇਤਾ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ :—

(1) ਲੜਕੀ ਅਨੁਸੂਚਿਤ ਜਾਤੀ ਜਾਂ ਈਸਾਈ ਬਰਾਦਰੀ ਨਾਲ ਸਬੰਧਤ ਹੋਵੇ ਜਾਂ ਕਿਸੇ ਵੀ ਜਾਤੀ ਦੀ ਵਿਧਵਾ ਦੀ ਲੜਕੀ ਹੋਵੇ;

(2) ਲੜਕੀ ਦੇ ਪਰਿਵਾਰ ਦੀ ਸਾਲਾਨਾ ਆਮਦਨ 16,000 ਰੁਪਏ ਤੋਂ ਵੱਧ ਨਾ ਹੋਵੇ;

(3) ਲੜਕੀ ਦੀ ਉਮਰ 18 ਸਾਲ ਤੋਂ ਵੱਧ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ;

(4) ਅਨੁਸੂਚਿਤ ਜਾਤੀ ਜਾਂ ਈਸਾਈ ਬਰਾਦਰੀ ਦੇ ਪਰਿਵਾਰਾਂ ਨਾਲ ਸਬੰਧਤ ਵਿਧਵਾ ਅਤੇ ਤਾਲਾਕਸ਼ੁਦਾ ਔਰਤ ਨੂੰ ਵੀ 6,100 ਰੁਪਏ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਦੋਬਾਰਾ ਵਿਆਹ ਕਰਨ ਤੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ, ਬਸ਼ਰਤੇ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਪਹਿਲਾਂ ਅਜਿਹਾ ਲਾਭ ਨਾ ਲਿਆ ਹੋਵੇ ਅਤੇ ਉਹ ਲੋੜੀਂਦੀਆਂ ਸ਼ਰਤਾਂ ਪੂਰੀਆਂ ਕਰਦੀਆਂ ਹੋਣ।

(5) ਲੜਕੀ ਅਤੇ ਲੜਕੀ ਦੇ ਮਾਪੇ ਪੰਜਾਬ ਰਾਜ ਦੇ ਪੱਕੇ ਵਸਨੀਕ ਹੋਣ।

ਅਸ਼ੀਰਵਾਦ ਸਕੀਮ ਤਹਿਤ ਰਾਜ ਸਰਕਾਰ ਵਲੋਂ ਸਾਲ 2003-04 ਦੌਰਾਨ 199.958 ਲੱਖ ਰੁਪਏ ਦਾ ਬਜਟ ਉਪਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ।

ਸਰਦਾਰ ਗੁਰਜੰਟ ਸਿੰਘ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਹੁਣ ਤੱਕ ਇਨ੍ਹਾਂ ਕੋਲ ਜਿੰਨੀਆਂ ਐਪਲੀਕੇਸ਼ਨਾਂ ਆਈਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਵਿਚੋਂ ਕਿੰਨੇ ਲੋਕਾਂ ਨੂੰ ਇਸ ਆਸ਼ੀਰਵਾਦ ਸਕੀਮ ਤਹਿਤ ਫਾਇਦਾ ਦੇ ਚੁੱਕੇ ਹਨ ਔਰ ਜੋ ਬਾਕੀ ਰਹਿੰਦੀਆ ਐਪਲੀਕੇਸ਼ਨਾਂ ਹਨ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਕਦੋਂ ਤੱਕ ਪੈਸੇ ਦੇ ਦਿੱਤੇ ਜਾਣਗੇ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਹੁਣ ਤੱਕ ਇਸ ਸਕੀਮ ਦੇ ਤਹਿਤ 992 ਲਾਭ ਪਾਤਰੀਆਂ ਨੂੰ ਪੈਸੇ ਦੇ ਚੁੱਕੇ ਹਾਂ ਅਤੇ 4624 ਅਰਜ਼ੀਆਂ ਹੁਣ ਤੱਕ ਸਾਡੇ ਕੋਲ ਆਈਆਂ ਹਨ।

ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜਾ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ 992 ਲਾਭ ਪਾਤਰੀਆਂ ਨੂੰ ਪੈਸਾ ਦਿੱਤਾ ਜਾ ਚੁੱਕਿਆ ਹੈ, ਕੀ ਨੰਬਰ ਵੰਨ ਤੇ ਇਹ ਜ਼ਿਲ੍ਹਾ-ਵਾਈਜ਼ ਦੱਸਣਗੇ ਕਿ ਕਿੰਨੇ-ਕਿੰਨੇ ਲਾਭਪਾਤਰੀਆਂ ਨੂੰ, ਹਰੇਕ ਜ਼ਿਲ੍ਹੇ ਵਿੱਚ ਪੈਸੇ ਦਿੱਤੇ ਜਾ ਚੁੱਕੇ ਹਨ ? ਨੰਬਰ ਦੋ ਦੇ ਉਤੇ ਮੈਂ, ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਹਾਡੇ ਕੋਲੋਂ ਪ੍ਰੋਟੈਕਸ਼ਨ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਸ ਚੀਜ਼ ਬਾਰੇ ਕਿਸੇ ਇੰਡੀਪੈਂਡੈਂਟ ਏਜੰਸੀ ਤੋਂ ਇਨਕੁਆਰੀ ਕਰਾਉਣਗੇ ਕਿਉਂਕਿ ਮੈਨੂੰ ਪਤਾ ਹੈ ਕਿ ਦੋ ਜ਼ਿਲ੍ਹਿਆਂ, ਮਾਨਸਾ ਅਤੇ ਬਠਿੰਡਾ ਦੇ ਵਿੱਚ ਇੱਕ ਵੀ ਵਿਅਕਤੀ ਨੂੰ ਇਸ ਸਕੀਮ ਦੇ ਤਹਿਤ ਪੈਸਾ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ ਹੈ ?

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, 26 ਜਨਵਰੀ ਨੂੰ ਇਹ ਸਕੀਮ ਲਾਗੂ ਕੀਤੀ ਗਈ ਹੈ। ਜਿੰਨੇ-ਜਿੰਨੇ ਕਿਸੇ ਜ਼ਿਲ੍ਹੇ ਦੇ ਬੈਨੀਫਿਸ਼ਰੀਜ਼ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਲਿਸਟ ਮੇਰੇ ਕੋਲ ਹੈ। ਇਸ ਵਿਚ : ਅੰਮ੍ਰਿਤਸਰ ਵਿਚ 105, ਬਠਿੰਡੇ ਵਿਚ 5, ਫਰੀਦਕੋਟ ਵਿਚ 45, ਫਤਿਹਗੜ੍ਹ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਾਹਿਬ ਵਿੱਚ 80, ਫਿਰੋਜ਼ਪੁਰ ਵਿਚ 5, ਗੁਰਦਾਸਪੁਰ ਵਿਚ 183, ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ 46, ਜਲੰਧਰ ਵਿਚ 5, ਕਪੂਰਥਲੇ ਵਿਚ 5, ਲੁਧਿਆਣੇ ਵਿਚ 38, ਮਾਨਸਾ ਵਿਚ 19, ਮੋਗਾ ਵਿਚ 46, ਮੁਕਤਸਰ ਵਿਚ 45, ਨਵਾਂ ਸ਼ਹਿਰ ਵਿਚ 60, ਪਟਿਆਲੇ ਵਿਚ 182, ਰੋਪੜ ਵਿਚ 87 ਅਤੇ ਸੰਗਰੂਰ ਵਿਚ 36 ਹਨ।

ਸਰਦਾਰ ਨਿਰਮਲ ਸਿੰਘ : ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕੀ ਇਹ ਜ਼ਿਲ੍ਹਾ-ਵਾਰ ਵੇਰਵਾ ਦੱਸਣਗੇ ਕਿ ਹਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਕਿੰਨੇ ਕਿੰਨੇ ਪੈਸੇ ਰੱਖੇ ਗਏ ਹਨ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਮੰਤਰੀ ਜੀ, ਜੋ ਪੁੱਛਿਆ ਗਿਆ ਹੈ, ਕੀ ਇਸ ਦੀ ਇਨਫਰਮੇਸ਼ਨ ਤੁਹਾਡੇ ਕੋਲ ਹੈ ?

ਮੰਤਰੀ : ਜ਼ਿਲ੍ਹਾਵਾਰ ਜਿੰਨੇ ਬੈਨੀਫਿਸ਼ਰੀਜ਼ ਲਈ ਪੈਸੇ ਰੱਖੇ ਗਏ ਹਨ ਇਸ ਦੀ ਲਿਸਟ ਮੇਰੇ ਕੋਲ ਹੈ ਪਰ ਇਹ ਬੜੀ ਲੰਮੀ ਹੈ। ਜੇ ਕਹੋ ਤਾਂ ਪੜ੍ਹ ਦਿੰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਮੰਤਰੀ ਜੀ ਕੋਲੋਂ ਆਪ ਲੈ ਕੇ ਦੇਖ ਲੈਣਾ। ਨੈਕਸਟ ਕੁਐਸਚਨ।

ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਨਿਸ਼ਚਿਤ ਡਾਕਟਰੀ ਭੱਤੇ ਵਿਚ ਵਾਧਾ

***691. ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ** : ਕੀ ਵਿੱਤ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਦੀ ਆਪਣੇ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਨਿਸ਼ਚਿਤ ਡਾਕਟਰੀ ਭੱਤੇ ਨੂੰ ਵਧਾਉਣ ਦੀ ਤਜਵੀਜ਼ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ ਤਾਂ, ਉਸਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ?

ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ : ਜੀ ਨਹੀਂ। ਜਦੋਂ ਰਾਜ ਦੀ ਮਾਲੀ ਹਾਲਤ ਸੁਧਰ ਜਾਵੇਗੀ ਤਾਂ ਸਰਕਾਰ ਇਸ ਬਾਰੇ ਜ਼ਰੂਰ ਗੌਰ ਕਰੇਗੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬਹੁਤ ਛੋਟਾ ਜਵਾਬ ਹੈ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਜਿਸ ਵੇਲੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਕੋਈ ਬੈਨੀਫਿਟ ਦੇਣ ਦੀ ਗੱਲ ਕਰੀਏ ਤਾਂ ਵੀ ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜ਼ੀਸ਼ਨ ਠੀਕ ਨਹੀਂ, ਜਿਸ ਵੇਲੇ ਵਿਕਾਸ ਕਰਨ ਦੀ ਗੱਲ ਕਰੀਏ ਉਸ ਵੇਲੇ ਵੀ ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜੀਸ਼ਨ ਠੀਕ ਨਹੀਂ। ਐਸ.ਐਸ.ਐਸ. ਬੋਰਡ ਦੇ ਮੈਂਬਰ 35,000 ਰੁਪਿਆ ਲਈ ਜਾਂਦੇ ਹਨ ਤੇ ਕੰਮ ਕੋਈ ਨਹੀਂ ਕਰਦੇ। ਐਡਵੋਕੇਟ ਜਨਰਲ ਨੂੰ ਕਿੰਨੀ ਤਨਖਾਹ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਪਰ ਵਕੀਲ ਬਾਹਰੋਂ ਕਰੀ ਜਾਂਦੇ ਹਨ। ਕੀ ਸਰਕਾਰ ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਡਾਕਟਰੀ ਭੱਤਾ 250 ਤੋਂ 500 ਰੁਪਿਆ ਮਹੀਨਾ ਕਰੇਗੀ ? ਸਿਰਫ਼ ਇੰਨਾ ਹੀ ਕਹਿ ਦੇਣਾ ਕਿ ਫਾਈਨਾਂਸ਼ੀਅਲ ਪੁਜੀਸ਼ਨ ਠੀਕ ਨਹੀਂ ਇਹ ਗਲਤ ਹੈ। ਜਿਹੜੇ ਹੋਰ ਫਾਲਤੂ ਖਰਚੇ ਹਨ, ਫਜ਼ੂਲ ਖਰਚੀ ਹੈ ਸਰਕਾਰ ਉਸ ਨੂੰ ਬੰਦ ਕਰੇ।

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸਰਕਾਰੀ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ 250 ਰੁਪਿਆ ਪ੍ਰਤੀ ਮਹੀਨਾ ਡਾਕਟਰੀ ਭੱਤਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਕੰਪਲੀਕੇਟਿਡ ਡਜੀਜ਼ ਦੇ ਇਲਾਜ ਵਾਸਤੇ 1 ਸਤੰਬਰ, 2000 ਤੋਂ ਇਹ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਸੀ ਤੇ ਇਹ ਹੁਣ ਵੀ ਲਾਗੂ ਹੈ ਕਿ 100% ਖਰਚੇ ਦੀ ਪ੍ਰਤੀਪੂਰਤੀ ਕੀਤੀ ਜਾਵੇਗੀ। ਡਾਕਟਰੀ ਭੱਤਾ ਜਿਹੜਾ ਹੁਣ ਹੈ ਇਸ ਤੋਂ ਜ਼ਿਆਦਾ ਵਧਾਉਣ ਬਾਰੇ ਮੈਂ ਹੁਣ ਆਸ਼ਵਾਸਨ ਨਹੀਂ ਦੇ ਸਕਦਾ ਕਿਉਂਕਿ ਚੋਣ ਜ਼ਾਬਤਾ ਲਾਗੂ ਹੈ, ਜੇ ਦੇਵਾਂਗਾ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ (ਆਪੋਜ਼ੀਸ਼ਨ ਪਾਰਟੀ ਵੱਲ ਇਸ਼ਾਰਾ) ਰੌਲਾ ਪਾਉਣਾ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਚੋਗਾਵਾਂ ਪੈਟਰੋਲ ਪੰਪ ਤੋਂ ਥਾਣਾ ਲੋਪੋਕੇ ਤੱਕ ਸੜਕ ਦੀ ਮੁਰੰਮਤ

*710. **ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ** : ਕੀ ਲੋਕ ਕਾਰਜ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਅੰਮ੍ਰਿਤਸਰ-ਰਣੀਆਂ ਜੀ. ਟੀ. ਰੋਡ ਦੇ ਪੈਂਦੇ ਚੋਗਾਵਾਂ ਪੈਟਰੋਲ ਪੰਪ ਤੋਂ ਥਾਣਾ ਲੋਪੋਕੇ ਤੱਕ ਸੜਕ ਦੇ 1.5 ਕਿਲੋਮੀਟਰ ਦੇ ਟੋਟੇ ਦੀ ਮੁਰੰਮਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਕਿੰਨੇ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਇਸ ਦੀ ਮੁਰੰਮਤ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : ਨਹੀਂ ਜੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਨ੍ਹਾਂ ਦਾ ਵੀ ਨਾਂਹ ਵਿਚ ਜਵਾਬ ਹੈ।

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮੰਤਰੀ ਸਾਹਿਬ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਕ ਸੜਕ ਦੀ ਰਿਪੇਅਰ ਕਿੰਨੀ ਦੇਰ ਬਾਅਦ ਹੁੰਦੀ ਹੈ ਜਿਸ ਟੋਟੇ ਬਾਰੇ ਮੈਂ ਪੁੱਛਿਆ ਹੈ ਇਸ ਦੀ ਰਿਪੇਅਰ ਕਦੋਂ ਹੋਈ ਸੀ ?

ਮੰਤਰੀ : ਰਿਪੇਅਰ ਜਿਹੜੀ ਹੈ ਪੰਜਵੇਂ ਸਾਲ ਹੁੰਦੀ ਹੈ। ਜਿਸ ਸੜਕ ਬਾਰੇ ਉਨ੍ਹਾਂ ਨੇ ਪੁੱਛਿਆ ਹੈ ਇਹ 1998-99 ਵਿਚ ਰਿਪੇਅਰ ਹੋਈ ਸੀ। ਹੁਣ ਇਸ ਦੀ ਰਿਪੇਅਰ ਡਿਊ ਹੈ। ਇਸ ਸੜਕ ਦੀ ਹਾਲਤ ਕੋਈ ਬਹੁਤੀ ਚੰਗੀ ਨਹੀਂ ਹੈ। ਜੋ ਸਾਡੇ ਮੈਂਬਰ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ ਠੀਕ ਹੈ। ਹੁਣ ਜਿਹੜਾ ਨਾਬਾਰਡ-10 ਦਾ ਪ੍ਰੋਗਰਾਮ ਹੈ, ਇਸ ਵਿਚ ਇਸ ਨੂੰ ਜ਼ਰੂਰ ਸ਼ਾਮਲ ਕਰਾਂਗੇ, ਇਹ ਮੈਂ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਵਿਸ਼ਵਾਸ ਦਿਵਾ ਦਿਤਾ ਹੈ।

ਸਰਦਾਰ ਵੀਰ ਸਿੰਘ ਲੋਪੋਕੇ : ਇਹ ਜਿਹੜਾ ਸੜਕ ਦਾ ਟੋਟਾ ਹੈ, ਇਸ ਦੀ ਇਸ ਵਕਤ ਹਾਲਤ ਕੀ ਹੈ ? ਇਹ ਕਿੰਨਾ ਟੋਟਾ ਹੈ ਅਤੇ ਕੀ ਇਹ ਬਿਲਕੁਲ ਠੀਕ ਹੈ ? ਇਹ ਡੇਢ ਕਿਲੋਮੀਟਰ ਦਾ ਟੋਟਾ ਇਸ ਵੇਲੇ ਕਿਸ ਹਾਲਤ ਵਿਚ ਹੈ ? ਇਹ ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਲੈ ਕੇ ਰਣੀਆ ਜੀ.ਟੀ. ਰੋਡ ਤੱਕ ਸੜਕ ਪੈਂਦੀ ਹੈ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੀ ਕੰਡੀਸ਼ਨ ਹੈ, ਦੱਸੋ ?

ਮੰਤਰੀ : ਜਿਹੜੀ ਸੜਕ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ, ਇਹ ਸਵਾ-ਡੇਢ ਕਿਲੋਮੀਟਰ ਸੜਕ ਹੈ ਅਤੇ ਇਸ ਦੀ ਹਾਲਤ ਬਹੁਤ ਮਾੜੀ ਹੈ। ਇਸ ਨੂੰ ਸਟਰੈਂਥਨਿੰਗ ਦੀ ਲੋੜ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਗੱਲ ਠੀਕ ਹੈ ਅਤੇ ਮੈਂ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਇਸ ਦੀ ਰਿਪੇਅਰ ਹੋਏ ਨੂੰ ਪੰਜ ਸਾਲ ਹੋ ਗਏ ਹਨ ਅਤੇ ਹਰ ਪੰਜਵੇਂ ਸਾਲ ਵਿਚ ਰਿਪੇਅਰ ਹੁੰਦੀ ਹੈ। ਸਾਲ 2003 ਵਿਚ ਇਹ ਪੀਰੀਅਡ ਮੁਕੰਮਲ ਹੋ ਗਿਆ ਹੈ। ਇਸ ਵੇਲੇ ਨਾਬਾਰਡ-10 ਦੀ ਜਿਹੜੀ ਸਕੀਮ ਹੈ, ਉਸ ਵਿਚ ਇਸ ਸੜਕ ਨੂੰ ਅਸੀਂ ਪਾਉਣ ਲੱਗੇ ਹਾਂ। ਇਸ ਸੜਕ ਉਪਰ ਸਵਾ ਤਿੰਨ ਕਰੋੜ ਰੁਪਿਆ ਲੱਗਣਾ ਹੈ। ਇਸ ਸਕੀਮ ਵਿਚ ਪਾ ਕੇ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਇਸ ਸੜਕ ਦੀ ਰਿਪੇਅਰ ਕਰਵਾ ਦੇਵਾਂਗੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਮਾਣਾ—ਪਾਤੜਾਂ ਹਾਈਵੇ ਦੀ ਮੁਰੰਮਤ

*717. **ਸਰਦਾਰ ਨਿਰਮਲ ਸਿੰਘ** : ਕੀ ਲੋਕ ਕਾਰਜ਼ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ, ਪਟਿਆਲਾ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਪੈਂਦੇ ਸਮਾਣਾ—ਪਾਤੜਾਂ ਸਟੇਟ ਹਾਈਵੇ ਦੀ ਮੁਰੰਮਤ ਕਰਨ ਦਾ ਵਿਚਾਰ ਰੱਖਦੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ ਤਾਂ, ਇਹ ਕਦੋਂ ਤੱਕ ਕੀਤੇ ਜਾਣ ਕੀ ਆਸ ਹੈ ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : ਹਾਂ ਜੀ। ਇਸ ਕੰਮ ਨੂੰ ਪੂਰਾ ਕਰਨ ਦਾ ਟੀਚਾ 30 ਜੂਨ, 2004 ਤੱਕ ਦਾ ਮਿਥਿਆ ਗਿਆ ਹੈ।

(ਇਸ ਪ੍ਰਸ਼ਨ ਤੇ ਕੋਈ ਸਪਲੀਮੈਂਟਰੀ ਨਹੀਂ ਪੁੱਛੀ ਗਈ।)

ਪਾਤੜਾਂ—ਖਨੌਰੀ ਬਾਈ-ਪਾਸ ਦੀ ਉਸਾਰੀ

*718. **ਸਰਦਾਰ ਨਿਰਮਲ ਸਿੰਘ** : ਕੀ ਲੋਕ ਕਾਰਜ਼ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਪਾਤੜਾਂ, ਜ਼ਿਲ੍ਹਾ ਪਟਿਆਲਾ ਤੋਂ ਖਨੌਰੀ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ ਤੱਕ ਬਾਈ-ਪਾਸ ਬਣਾਉਣ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ, ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ ਤਾਂ, ਇਸ ਦੇ ਕਦੋਂ ਤੱਕ ਬਣਾਏ ਜਾਣ ਦੀ ਆਸ ਹੈ ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : ਹਾਂ ਜੀ। ਇਸ ਕੰਮ ਨੂੰ ਪੂਰਾ ਕਰਨ ਦਾ ਟੀਚਾ 31 ਅਕਤੂਬਰ, 2004 ਤੱਕ ਦਾ ਮਿਥਿਆ ਗਿਆ ਹੈ।

(ਇਸ ਪ੍ਰਸ਼ਨ ਤੇ ਕੋਈ ਸਪਲੀਮੈਂਟਰੀ ਨਹੀਂ ਪੁੱਛੀ ਗਈ।)

ਮਿਆਣੀ—ਟਾਂਡਾ ਸੜਕ ਉਪਰ ਪੁਲ ਦੀ ਮੁਰੰਮਤ

*721. **ਸ਼੍ਰੀ ਦੇਸ ਰਾਜ ਧੁੱਗਾ** : ਕੀ ਲੋਕ ਨਿਰਮਾਣ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਹੁਸ਼ਿਆਰਪੁਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਮਿਆਣੀ—ਟਾਂਡਾ ਸੜਕ (ਵਾਇਆ ਤੱਲਾ ਮੱਦਾ) ਉਪਰ ਪੈਂਦੇ ਪੁਲ ਦੀ ਮੁਰੰਮਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜ਼ਵੀਜ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਸ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : ਨਹੀਂ ਜੀ।

ਸ਼੍ਰੀ ਦੇਸ ਰਾਜ ਧੁੱਗਾ : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੰਤਰੀ ਸਾਹਿਬ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸ਼ਾਇਦ 'ਹਾਂ' ਦਾ ਲਫਜ਼ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਡਿਕਸ਼ਨਰੀ ਦੇ ਵਿਚੋਂ ਕੱਢ ਦਿੱਤਾ ਹੈ। ਦੂਸਰੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਦੋਂ ਅਸੀਂ ਕੋਈ ਨਵੀਂ ਸੜਕ ਜਾਂ ਪੁਲ ਦੀ ਮੰਗ ਕਰਦੇ ਹਾਂ ਤਾਂ 'ਖਜ਼ਾਨਾ ਖਾਲੀ ਹੈ' ਕਿਹਾ ਜਾਂਦਾ ਹੈ। ਪਰ ਮੈਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੇ ਅਕਾਲੀ ਭਾਜਪਾ ਦੇ ਵਲੋਂ ਬਣਾਏ ਪੁਲ ਅਤੇ ਸੜਕਾਂ ਹਨ, ਉਨ੍ਹਾਂ ਦਾ ਉਦਘਾਟਨ ਕਰਨ ਇਹ ਕਿਉਂ ਜਾਂਦੇ ਹਨ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਹ ਤਾਂ ਸਵਾਲ ਬਣਦਾ ਨਹੀਂ।

ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਇਹ ਗੱਲ ਪੂਰੀ ਸਮਝ ਵਿਚ ਨਹੀਂ ਆਈ। ਇਹ ਸ਼ਾਇਦ ਘਰੋਂ ਨਾਰਾਜ਼ ਹੋ ਕੇ ਆਏ ਲਗਦੇ ਹਨ ਪਰ ਸਾਡੇ ਤੇ ਗੁੱਸਾ ਕੱਢ ਰਹੇ ਹਨ। ਅਸੀਂ ਤਾਂ ਆਪਣੇ ਪੁਲਾਂ ਦਾ ਹੀ ਉਦਘਾਟਨ ਕਰਨ ਜਾਂਦੇ ਹਾਂ। ਤੁਹਾਡਾ ਪੁਲ ਵੀ ਨਾਬਾਰਡ-10 ਦੇ ਵਿਚ ਪੈ ਜਾਵੇਗਾ। ਗੁੱਸਾ ਨਾ ਕਰਿਆ ਕਰੋ।

———

ਬਿਆਸ ਦਰਿਆ ਉਪਰ ਪੁਲ ਦੀ ਉਸਾਰੀ

*731. **ਸ਼੍ਰੀ ਅਸ਼ੋਕ ਸ਼ਰਮਾ** : ਕੀ ਲੋਕ ਕਾਰਜ਼ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਗੁਰਦਾਸਪੁਰ—ਮੁਕੇਰੀਆਂ ਸੜਕ ਤੇ ਬਿਆਸ ਦਰਿਆ ਉਪਰ ਬਣਾਏ ਗਏ ਪੁਲ ਦੀ ਉਸਾਰੀ ਤੇ ਕੁੱਲ ਕਿੰਨਾ ਖਰਚਾ ਆਇਆ ਅਤੇ ਕਿੰਨਾ ਸਮਾਂ ਲੱਗਾ ਅਤੇ ਉਸ ਤੇ ਸਾਲਾਂ 2002-03 ਅਤੇ 2003-04 ਦੇ ਦੌਰਾਨ ਕਿੰਨਾ ਖਰਚਾ ਕੀਤਾ ਗਿਆ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ : ਸ਼੍ਰੀਮਾਨ ਜੀ, ਦਰਿਆ ਬਿਆਸ ਉੱਤੇ ਗੁਰਦਾਸਪੁਰ—ਮੁਕੇਰੀਆਂ ਸੜਕ ਤੇ ਉਸਾਰੇ ਪੁਲ ਉਪਰ ਕੁਲ 2337.81 ਲੱਖ ਰੁਪਏ ਖਰਚ ਕੀਤੇ ਗਏ, ਜਿਸ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ :—

ਸਾਲ	ਕੁੱਲ ਖਰਚਾ
2001-02	674.28 ਲੱਖ
2002-03	1052.29 ਲੱਖ
2003-04	611.24 ਲੱਖ
ਕੁੱਲ	2337.81 ਲੱਖ

636 ਮੀਟਰ ਲੰਮੇ ਪੁਲ ਅਤੇ ਦੋਹੀਂ ਪਾਸੀਂ 2000 ਮੀਟਰ ਲੰਮੀ ਅਪਰੋਚ ਰੋਡ ਨੂੰ 27 ਮਹੀਨਿਆਂ ਵਿਚ ਮੁਕੰਮਲ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਇਹ ਪੁਲ ਆਵਾਜਾਈ ਲਈ 21 ਅਗਸਤ, 2003 ਨੂੰ ਖੋਲ੍ਹ ਦਿੱਤਾ ਗਿਆ ਹੈ।

(ਇਸ ਪ੍ਰਸ਼ਨ ਤੇ ਕੋਈ ਸਪਲੀਮੈਂਟਰੀ ਨਹੀਂ ਪੁੱਛੀ ਗਈ।)

Mr. Speaker : Questions are over.

———

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

UNSTARRED QUESTIONS AND ANSWERS

ਪੰਜਾਬ ਰਾਜ ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਵਿਕਾਸ ਬੈਂਕ, ਹੁਸ਼ਿਆਰਪੁਰ ਦੇ ਬਕਾਇਆ ਕਰਜ਼ੇ

102. **ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ** : ਕੀ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਪੰਜਾਬ ਰਾਜ ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਵਿਕਾਸ ਬੈਂਕ ਲਿਮਟਿਡ, ਹੁਸ਼ਿਆਰਪੁਰ ਦੁਆਰਾ ਲੋਕਾਂ ਤੋਂ ਕੁੱਲ ਕਿੰਨੀ ਰਾਸ਼ੀ ਦੇ ਕਰਜ਼ੇ ਇਸ ਸਮੇਂ ਵਸੂਲੀਯੋਗ ਹਨ ਅਤੇ ਇਸ ਨੂੰ ਵਸੂਲ ਕਰਨ ਲਈ ਕੀ ਕਦਮ ਚੁੱਕੇ ਜਾ ਰਹੇ ਹਨ ?

ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ : ਪ੍ਰਾਇਮਰੀ ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਵਿਕਾਸ ਬੈਂਕ ਲਿਮਟਿਡ, ਹੁਸ਼ਿਆਰਪੁਰ ਵੱਲੋਂ ਇਸ ਦੇ ਮੈਂਬਰਾਂ ਤੋਂ ਮਿਤੀ 31 ਜਨਵਰੀ, 2004 ਨੂੰ ਕਰਜ਼ੇ ਦੀ ਵਸੂਲਣ ਯੋਗ ਰਕਮ 91.14 ਲੱਖ ਰੁਪਏ ਹੈ।

ਉਪਰੋਕਤ ਕਰਜ਼ੇ ਦੀ ਵਸੂਲੀ ਕਰਨ ਵਾਸਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਂਦੀ ਹੈ :—

(1) ਸਾਉਣੀ ਅਤੇ ਹਾੜ੍ਹੀ ਦੀ ਫਸਲ ਦੌਰਾਨ ਮੈਂਬਰ ਕਰਜ਼ਦਾਰਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਕਰਜ਼ੇ ਦੀਆਂ ਬਣਦੀਆਂ ਕਿਸ਼ਤਾਂ ਵਾਪਿਸ ਕਰਨ ਲਈ 3 ਨੋਟਿਸ ਜਾਰੀ ਕੀਤੇ ਜਾਂਦੇ ਹਨ।

(2) ਬੈਂਕ ਦੇ ਫੀਲਡ ਸਟਾਫ ਵਲੋਂ ਵਿਅਕਤੀਗਤ ਕਰਜ਼ਦਾਰ ਮੈਂਬਰਾਂ ਨੂੰ ਨਿਜੀ ਤੌਰ ਤੇ ਸੰਪਰਕ ਕਰਕੇ ਬਣਦੀਆਂ ਕਰਜ਼ੇ ਦੀਆਂ ਕਿਸ਼ਤਾਂ ਵਾਪਿਸ ਕਰਨ ਲਈ ਪ੍ਰੇਰਿਆ ਜਾਂਦਾ ਹੈ।

(3) ਗੈਰ ਜ਼ਰਾਇਤੀ ਅਤੇ ਵਪਾਰਕ ਕਰਜ਼ਿਆਂ ਦੇ ਪੁਰਾਣੇ ਡਿਫਾਲਟਰਾਂ ਦੇ ਵਿਰੁੱਧ ਪੰਜਾਬ ਕੋਆਪਰੇਟਿਵ ਸੋਸਾਇਟੀਜ਼ ਐਕਟ, 1961 ਤਹਿਤ ਕਾਰਵਾਈ ਵੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਇਸੇ ਤਰ੍ਹਾਂ ਡਿਫਾਲਟਰਾਂ ਦੇ ਵਿਰੁੱਧ ਪੰਜਾਬ ਰਾਜ ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਵਿਕਾਸ ਬੈਂਕਸ ਐਕਟ, 1957 ਦੇ ਤਹਿਤ ਵੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਐਲੀਮੈਂਟਰੀ ਸਕੂਲਾਂ ਦੇ ਮੁੱਖੀਆਂ ਵਜੋਂ ਕੰਮ ਕਰ ਰਹੇ ਜੇ.ਬੀ.ਟੀ./ਐਲੀਮੈਂਟਰੀ ਅਧਿਆਪਕਾਂ ਦੀ ਸੀਨੀਅਰਤਾ ਸੂਚੀ

103. **ਸ਼੍ਰੀ ਅਸ਼ੋਕ ਸ਼ਰਮਾ** : ਕੀ ਸਕੂਲ ਸਿੱਖਿਆ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਜ਼ਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫ਼ਸਰ ਐਲੀਮੈਂਟਰੀ, ਰੋਪੜ ਦੇ ਦਫ਼ਤਰ ਵਿਚ ਜੇ.ਬੀ.ਟੀ./ਐਲੀਮੈਂਟਰੀ ਮੁੱਖ ਅਧਿਆਪਕਾਂ ਦੀ ਕੋਈ ਸੀਨੀਅਰਤਾ ਸੂਚੀ ਤਿਆਰ ਕੀਤੀ ਜਾਂਦੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਮਿਤੀ 10 ਫਰਵਰੀ, 2004 ਤਕ ਉਨ੍ਹਾਂ ਦੇ ਨਾਂ ਅਤੇ ਅਹੁਦੇ ਦਰਸਾਉਂਦੀ ਉਕਤ ਸੂਚੀ ਦੀ ਇਕ ਕਾਪੀ ਸਦਨ ਦੀ ਮੇਜ਼ ਤੇ ਰੱਖੀ ਜਾਵੇ।

ਸ਼੍ਰੀ ਖੁਸ਼ਹਾਲ ਬਹਿਲ : ਹਾਂ ਜੀ। ਜੇ.ਬੀ.ਟੀ./ਈ.ਟੀ.ਟੀ. ਅਤੇ ਹੈਡ ਟੀਚਰਾਂ ਦੀ ਸੀਨੀਅਰਤਾ ਸੂਚੀ* ਸਦਨ ਦੀ ਮੇਜ ਤੇ ਰੱਖੀ ਜਾਂਦੀ ਹੈ।

---

*Placed in Revisor's Branch.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਦੂਸਰੇ ਰਾਜਾਂ ਵਿੱਚ ਬੱਸਾਂ ਚਲਾਉਣਾ

104. **ਸ਼੍ਰੀ ਅਵਿਨਾਸ਼ ਰਾਏ ਖੰਨਾ** : ਕੀ ਟ੍ਰਾਂਸਪੋਰਟ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਵੱਖ-ਵੱਖ, ਸਾਲਾਂ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੇ ਦੌਰਾਨ ਪੰਜਾਬ ਰੋਡਵੇਜ਼ ਅਤੇ ਪੀ.ਆਰ.ਟੀ.ਸੀ. ਦੀਆਂ ਬੱਸਾਂ ਹੋਰ ਰਾਜਾਂ ਵਿਚ ਰੋਜ਼ਾਨਾ ਕਿੰਨੇ ਕਿਲੋਮੀਟਰ ਚਲਾਈਆਂ ਗਈਆਂ ਅਤੇ ਪੰਜਾਬ ਖੇਤਰ ਵਿਚ ਦੂਸਰੇ ਰਾਜਾਂ ਦੀਆਂ ਬੱਸਾਂ ਕਿੰਨੇ ਕਿਲੋਮੀਟਰ ਚਲਾਈਆਂ ਗਈਆਂ ਅਤੇ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਦੂਸਰੇ ਰਾਜਾਂ ਵਿੱਚ ਬੱਸਾਂ ਚਲਾਉਣ ਲਈ ਅਦਾ ਕੀਤੇ ਜਾ ਰਹੇ ਟੈਕਸ ਅਤੇ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਦੂਸਰੇ ਰਾਜਾਂ ਤੋਂ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾ ਰਹੇ ਟੈਕਸ, ਦੇ ਵੱਖ-ਵੱਖ ਵੇਰਵੇ ਕੀ ਹਨ ;

(ਅ) ਕੀ ਸਾਲਾਂ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੇ ਦੌਰਾਨ ਪ੍ਰਾਈਵੇਟ ਬੱਸ ਚਾਲਕਾਂ ਨੂੰ ਵੀ ਕੋਈ ਅੰਤਰ-ਰਾਜੀ ਰੂਟ ਅਲਾਟ ਕੀਤੇ ਗਏ ਸਨ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਦੂਸਰੇ ਰਾਜਾਂ ਵਿਚ ਪ੍ਰਾਈਵੇਟ ਬੱਸਾਂ ਕਿੰਨੇ ਕਿਲੋਮੀਟਰ ਚਲਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਅਤੇ ਅਜਿਹੇ ਪ੍ਰਾਈਵੇਟ ਬੱਸ ਚਾਲਕਾਂ ਤੋਂ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਵਸੂਲ ਕੀਤੇ ਜਾ ਰਹੇ ਟੈਕਸ ਦੀ ਰਕਮ ਕਿੰਨੀ ਹੈ ?

ਸਰਦਾਰ ਤੇਜ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ : (ੳ) ਵੱਖ-ਵੱਖ ਸਾਲਾਂ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੇ ਦੌਰਾਨ ਪੰਜਾਬ ਰੋਡਵੇਜ਼ ਅਤੇ ਪੀ.ਆਰ.ਟੀ.ਸੀ. ਦੀਆਂ ਬੱਸਾਂ ਵੱਲੋਂ ਦੂਸਰੇ ਰਾਜਾਂ ਵਿੱਚ ਰੋਜ਼ਾਨਾ ਤਹਿ ਕੀਤੇ ਗਏ ਕਿਲੋਮੀਟਰ ਅਤੇ ਦੂਜੇ ਰਾਜਾਂ ਨੂੰ ਅਦਾ ਕੀਤੇ ਜਾ ਰਹੇ ਟੈਕਸਾਂ ਦੇ ਵੇਰਵੇ ਨੱਥੀ **ਅਨੁਲੱਗ "ੳ"** ਵਿੱਚ ਦਿੱਤੇ ਗਏ ਹਨ। ਦੂਸਰੇ ਰਾਜਾਂ ਦੀਆਂ ਬੱਸਾਂ ਵੱਲੋਂ ਪੰਜਾਬ ਰਾਜ ਦੇ ਖੇਤਰ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ ਅਤੇ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਦੂਸਰੇ ਰਾਜਾਂ ਤੋਂ ਸਾਲ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੌਰਾਨ ਵਸੂਲੇ ਜਾ ਰਹੇ ਟੈਕਸ ਦੇ ਵੇਰਵੇ ਨੱਥੀ **ਅਨੁਲੱਗ "ਅ"** ਵਿੱਚ ਦਿੱਤੇ ਗਏ ਹਨ।

(ਅ) ਹਾਂ ਜੀ, ਸਾਲ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੇ ਦੌਰਾਨ ਪ੍ਰਾਈਵੇਟ ਬੱਸ ਚਾਲਕਾਂ ਨੂੰ ਵੀ ਅੰਤਰ-ਰਾਜੀ ਰੂਟਾਂ ਤੇ ਅਲਾਟ ਕੀਤੇ ਗਏ ਸਟੇਜ ਕੈਰਿਜ ਪਰਮਿਟ ਦੇ ਅਧਾਰ ਦੇ ਦੂਜੇ ਰਾਜਾਂ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ ਅਤੇ ਅਜਿਹੇ ਪ੍ਰਾਈਵੇਟ ਓਪਰੇਟਰਾਂ ਪਾਸੋਂ ਰਾਜ ਸਰਕਾਰ ਵੱਲੋਂ ਵਸੂਲੀ ਜਾ ਰਹੀ ਟੈਕਸ ਦੀ ਰਕਮ ਦੇ ਵੇਰਵੇ ਨੱਥੀ **ਅਨੁਲੱਗ "ੲ"** ਵਿੱਚ ਦਿੱਤੇ ਗਏ ਹਨ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਅਨੁਲੱਗ- "ੳ"

ਵੱਖ-ਵੱਖ ਸਾਲਾਂ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੌਰਾਨ ਪੰਜਾਬ ਰੋਡਵੇਜ਼, ਪੀ.ਆਰ.ਟੀ.ਸੀ. ਦੀਆਂ ਬੱਸਾਂ ਵੱਲੋਂ ਦੂਸਰੇ ਰਾਜਾਂ ਵਿੱਚ ਰੋਜ਼ਾਨਾ ਤਹਿ ਕੀਤੇ ਗਏ ਕਿਲੋਮੀਟਰ ਅਤੇ ਦੂਜੇ ਰਾਜਾਂ ਨੂੰ ਅਦਾ ਕੀਤੇ ਜਾ ਰਹੇ ਟੈਕਸਾਂ ਦੇ ਵੇਰਵੇ

ਰਾਜ ਦਾ ਨਾਮ	ਪ੍ਰਤੀ ਦਿਨ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ						ਸਲਾਨਾ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ (ਲੱਖਾਂ ਵਿੱਚ)						ਸਾਲ ਦੌਰਾਨ ਦੂਜੇ ਰਾਜਾਂ ਨੂੰ ਅਦਾ ਕੀਤੇ ਟੈਕਸ (ਰਕਮ ਲੱਖਾਂ ਵਿੱਚ)					
	2000-2001		2001-02		2002-03		2000-2001		2001-02		2002-03		2000-2001		2001-02		2002-03	
	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.	ਪੰਜਾਬ ਰੋਡਵੇਜ਼	ਪੀ.ਆਰ.ਟੀ.ਸੀ.
ਹਰਿਆਣਾ	37,098	23,726	36,607	25,471	33,168	24,546	135.41	86.60	133.62	92.96	121.06	89.59	491.28	439.94	539.72	442.60	475.99	442.79
ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼	21,737	5,499	20,870	5,976	19,476	5,938	79.34	20.07	76.18	21.81	71.09	21.67	295.61	63.20	288.20	61.73	251.31	63.11
ਜੰਮੂ ਕਸ਼ਮੀਰ	4,024	1,869	8,738	1,957	8,669	1,962	14.68	6.82	31.89	7.14	31.64	7.16	37.14	7.38	37.42	8.22	36.09	9.34
ਦਿੱਲੀ	3,119	2,132	3,063	2,156	3,027	2,090	11.38	7.78	11.18	7.87	11.05	7.63	-	-	-	-	-	-
ਚੰਡੀਗੜ੍ਹ	4,423	4,063	4,778	4,328	4,378	4,254	16.14	14.83	17.44	15.80	15.98	15.53	29.56	32.28	18.13	38.38	16.14	41.87
ਐਮ.ਪੀ.	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
ਰਾਜਸਥਾਨ	3,583	-	3,421	-	1,370	-	13.08	-	12.49	-	5.00	-	36.68	-	35.14	-	35.21	-
ਯੂ.ਪੀ.	156	1,253	1,861	1,262	1,827	1,225	0.57	4.57	6.79	4.61	6.66	4.47	9.95	12.65	9.59	12.53	9.72	13.36

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਟ੍ਰਾਂਸਪੋਰਟ ਮੰਤਰੀ]

ਅਨੁਲੱਗ- "ਅ"

ਵੱਖ-ਵੱਖ ਸਾਲਾਂ 2000-01, 2001-02 ਅਤੇ 2002-03 ਦੌਰਾਨ ਦੂਜੇ ਰਾਜਾਂ ਦੀਆ ਬੱਸਾਂ ਵੱਲੋਂ ਪੰਜਾਬ ਰਾਜ ਦੇ ਖੇਤਰ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ ਅਤੇ ਰਾਜ ਸਰਕਾਰ ਦੁਆਰਾ ਦੂਜੇ ਰਾਜਾਂ ਤੋਂ ਵਸੂਲੇ ਜਾ ਰਹੇ ਟੈਕਸ ਦੇ ਵੇਰਵੇ।

ਸਾਲ	ਦੂਜੇ ਰਾਜਾਂ ਵੱਲੋਂ ਪੰਜਾਬ ਵਿੱਚ ਪ੍ਰਤੀ ਦਿਨ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ								ਕੁੱਲ ਕਿਲੋਮੀਟਰ (ਪ੍ਰਤੀ ਦਿਨ)	ਕੁੱਲ ਕਿਲੋਮੀਟਰ (ਪ੍ਰਤੀ ਸਾਲ)	ਪ੍ਰਤੀ ਸਾਲ ਵਸੂਲੀ ਜਾ ਰਹੀ ਸਪੈਸ਼ਲ ਰੋਡ ਟੈਕਸ ਦੀ ਰਕਮ
	ਹਰਿਆਣਾ	ਐਚ.ਪੀ.	ਜੇ.ਐਂਡ ਕੇ.	ਦਿੱਲੀ	ਚੰਡੀਗੜ੍ਹ	ਐਮ.ਪੀ.	ਰਾਜਸਥਾਨ	ਯੂ.ਪੀ.			(ਰੁਪਿਆਂ ਵਿੱਚ)
2000-01	106000	39300	10791	15204	40398	124	8464	2176	2,22,457	2,63,75,777	25,50,69,917
2001-02	106000	39278	10791	15204	40398	124	8464	2176	2,22,435	2,63,53,714	21,20,61,640
2002-03	106000	39278	10791	15204	40398	124	8464	2176	2,22,435	2,63,53,714	21,20,61,640

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਅਨੁਲੱਗ- "ਦ"

ਪ੍ਰਾਈਵੇਟ ਬੱਸ ਓਪਰੇਟਰਾਂ ਵੱਲੋਂ ਦੂਸਰੇ ਰਾਜਾਂ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ ਅਤੇ ਰਾਜ ਸਰਕਾਰ ਵੱਲੋਂ ਵਸੂਲੇ ਜਾ ਰਹੇ ਟੈਕਸ ਦੀ ਰਕਮ ਦੇ ਵੇਰਵੇ।

ਲੜੀ ਨੰ:	ਅੰਤਰ-ਰਾਜੀ ਰੂਟ ਦਾ ਨਾਮ	ਪਰਮਿਟਾਂ ਦੀ ਗਿਣਤੀ	ਵਾਪਸੀ ਫੇਰਿਆਂ ਦੀ ਗਿਣਤੀ	ਦੂਜੇ ਰਾਜ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ	ਪੰਜਾਬ ਏਰੀਏ ਦੇ ਸਪੈਸ਼ਲ ਰੋਡ ਟੈਕਸ ਦੀ ਰਕਮ (ਪ੍ਰਤੀ ਸਾਲ)
			2000-2001		
1	ਲੁਧਿਆਣਾ-ਚੰਡੀਗੜ੍ਹ (ਏ.ਸੀ. ਬੱਸ)	1	2	32 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	7,11,924
2	ਅਬੋਹਰ-ਚੰਡੀਗੜ੍ਹ (ਏ.ਸੀ. ਬੱਸ)	2	1	22 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	11,36,201
3	ਬਠਿੰਡਾ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਬਰਨਾਲਾ (ਏ.ਸੀ. ਬੱਸ)	1	1	22 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
4	ਅਬੋਹਰ-ਸੰਗਰੀਆ (ਸਧਾਰਨ ਬੱਸ) (ਸਟੇਟ ਵੱਲੋਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ)	1	1	54.4 (ਰਾਜਸਥਾਨ ਵਿੱਚ)	75,155
			ਜੋੜ :	130.4	27,53,858
			2001-2002		
			ਕੋਈ ਨਹੀਂ।		
			2002-2003		
1	ਅਬੋਹਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਬਠਿੰਡਾ (ਏ.ਸੀ. ਬੱਸ)	4	2	44 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	22,72,403

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਟ੍ਰਾਂਸਪੋਰਟ ਮੰਤਰੀ]

ਲੜੀ ਨੰ:	ਅੰਤਰ-ਰਾਜੀ ਰੂਟ ਦਾ ਨਾਮ	ਪਰਮਿਟਾਂ ਦੀ ਗਿਣਤੀ	ਵਾਪਸੀ ਫੇਰਿਆਂ ਦੀ ਗਿਣਤੀ	ਦੂਜੇ ਰਾਜ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ	ਪੰਜਾਬ ਏਰੀਏ ਦੇ ਸਪੈਸ਼ਲ ਰੋਡ ਟੈਕਸ ਦੀ ਰਕਮ (ਪ੍ਰਤੀ ਸਾਲ)
2	ਬਠਿੰਡਾ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਬਰਨਾਲਾ (ਏ.ਸੀ. ਬੱਸ)	1	1	22 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
3	ਫਿਰੋਜ਼ਪੁਰ-ਚੰਡੀਗੜ੍ਹ	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	4,42,256
4	ਅਬੋਹਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਮੋਗਾ	4	2	32 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	22,07,683
5	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
6	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
7	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
8	ਪਠਾਨਕੋਟ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਮੁਕੇਰੀਆਂ, ਦਸੂਹਾ, ਹੁਸ਼ਿਆਰਪੁਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,52,151
9	ਜਲੰਧਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	5,32,145
10	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

ਲੜੀ ਨੰ:	ਅੰਤਰ-ਰਾਜੀ ਰੂਟ ਦਾ ਨਾਮ	ਪਰਮਿਟਾਂ ਦੀ ਗਿਣਤੀ	ਵਾਪਸੀ ਫੇਰਿਆਂ ਦੀ ਗਿਣਤੀ	ਦੂਜੇ ਰਾਜ ਵਿੱਚ ਤਹਿ ਕੀਤੇ ਕਿਲੋਮੀਟਰ	ਪੰਜਾਬ ਏਰੀਏ ਦੇ ਸਪੈਸ਼ਲ ਰੋਡ ਟੈਕਸ ਦੀ ਰਕਮ (ਪ੍ਰਤੀ ਸਾਲ)
11	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
12	ਅੰਮ੍ਰਿਤਸਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,30,578
13	ਪਠਾਨਕੋਟ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਮੁਕੇਰੀਆਂ, ਦਸੂਹਾ, ਹੁਸ਼ਿਆਰਪੁਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,52,151
14	ਜਲੰਧਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਜਲੰਧਰ, ਨਵਾਂਸ਼ਹਿਰ, ਰੋਪੜ, ਮੋਹਾਲੀ (ਏ.ਸੀ. ਬੱਸ)	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	5,32,145
15	ਗੁਰਦਾਸਪੁਰ-ਚੰਡੀਗੜ੍ਹ ਵਾਇਆ ਸ਼੍ਰੀ ਹਰਗੋਬਿੰਦਪੁਰ, ਟਾਂਡਾ, ਹੁਸ਼ਿਆਰਪੁਰ, ਰੋਪੜ, ਮੋਹਾਲੀ	1	1	16 (ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ)	8,37,769
	ਜੋੜ :			**290 Kms.**	**1,43,42,749**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸੜਕ ਦੁਰਘਟਨਾਵਾਂ ਦੀ ਗਿਣਤੀ

105. ਸ਼੍ਰੀ ਅਸ਼ੋਕ ਸ਼ਰਮਾ : ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਪਿਛਲੇ ਤਿੰਨ ਸਾਲਾਂ ਦੇ ਦੌਰਾਨ ਰਾਜ ਵਿਚ ਹੋਈਆਂ ਸੜਕ ਦੁਰਘਟਨਾਵਾਂ ਦੀ ਜ਼ਿਲ੍ਹਾ-ਵਾਰ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਉਪਰੋਕਤ ਸਮੇਂ ਦੇ ਦੌਰਾਨ ਉਕਤ ਦੁਰਘਟਨਾਵਾਂ ਵਿਚ ਹੋਈਆਂ ਮੌਤਾਂ ਦੇ ਵੇਰਵੇ ਕੀ-ਕੀ ਹਨ ;

(ਅ) ਕੀ ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਵਿਚ ਵਰਣਿਤ ਦੁਰਘਟਨਾਵਾਂ ਵਿਚ ਟਰੈਕਟਰ-ਟਰਾਲੀਆਂ ਵੀ ਸ਼ਾਮਲ ਸਨ ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਗਿਣਤੀ ਕਿੰਨੀ ਸੀ ?

ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ : ਲੋੜੀਂਦੀ ਸੂਚਨਾ ਸਦਨ ਦੀ ਮੇਜ਼ ਤੇ ਰੱਖੀ ਜਾਂਦੀ ਹੈ।

ਸੂਚਨਾ

ਲੜੀ ਨੰਬਰ	ਜ਼ਿਲ੍ਹਾ	ਸੜਕ ਹਾਦਸਿਆਂ ਦੀ ਗਿਣਤੀ			ਹਾਦਸਿਆਂ ਦੀ ਗਿਣਤੀ ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਟਰੈਕਟਰ ਟਰਾਲੀ ਸ਼ਾਮਲ ਸਨ			ਮਰਨ ਵਾਲੇ ਵਿਅਕਤੀਆਂ ਦੀ ਗਿਣਤੀ		
		2001	2002	2003	2001	2002	2003	2001	2002	2003
1	ਅੰਮ੍ਰਿਤਸਰ	342	357	332	30	37	14	275	278	263
2	ਬਠਿੰਡਾ	146	168	176	12	17	06	80	98	103
3	ਫਰੀਦਕੋਟ	77	73	70	02	06	08	52	37	47
4	ਫ਼ਤਹਿਗੜ੍ਹ ਸਾਹਿਬ	206	204	152	17	13	13	128	100	87
5	ਫਿਰੋਜ਼ਪੁਰ	76	99	78	03	10	05	77	105	85
6	ਗੁਰਦਾਸਪੁਰ	195	235	263	15	16	29	172	176	210
7	ਹੁਸ਼ਿਆਰਪੁਰ	254	272	238	18	17	09	195	183	186
8	ਜਲੰਧਰ	277	278	298	51	43	20	177	176	179
9	ਕਪੂਰਥਲਾ	63	60	86	01	08	08	66	79	93
10	ਲੁਧਿਆਣਾ	550	660	601	32	32	23	291	275	271
11	ਮਾਨਸਾ	66	73	84	06	04	03	39	54	51
12	ਮੋਗਾ	118	97	112	01	07	03	80	87	56
13	ਮੁਕਤਸਰ	72	61	66	09	08	06	09	08	06
14	ਨਵਾਂ ਸ਼ਹਿਰ	92	113	113	02	07	10	46	85	84
15	ਪਟਿਆਲਾ	539	935	736	39	45	95	327	399	367
16	ਰੂਪਨਗਰ	207	199	221	08	13	07	258	225	239
17	ਸੰਗਰੂਰ	316	321	199	44	35	31	296	258	240
	ਜੋੜ	3596	4205	3825	290	318	290	2568	2623	2567

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Sardar Balwinder Singh Bhunder : Point of Order, Sir.

Mr. Speaker : Let me first complete the announcements.

ANNOUNCEMENTS BY THE SPEAKER

(i) REG. GOVERNORS' ADDRESS

Mr. Speaker : In pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), I have to report that the Governor was pleased to address the Punjab Vidhan Sabha on the 15th March, 2004 at 2.30 P.M. under Article 176 (1) of the Constitution.

A copy of the Address is laid on the Table of the House.

"Mr. Speaker & Hon'ble Members,

I extend to you all a very hearty welcome to the 6th Session of the 12th Punjab Vidhan Sabha. My government on assuming office in February, 2002 had expressed its resolve to accelerate the pace of development while building upon gains, which would accrue on account of fiscal consolidation, good governance, and eradication of corruption. My government has now successfully completed its second year in office. Despite the fact that it inherited an empty treasury and an administration riddled with corruption, it has taken concrete steps in line with its earlier declarations and the mandate given to it by the people of Punjab.

2. While the activities of different departments of the government would be referred to in the succeeding part of my speech, I propose to highlight some of the steps taken by my government which will benefit a broad cross section of the State's population specially farmers, Dalits and employees. My government remains committed to the path of democratic decentralisation and empowerment of the institutions of the Local Government. Towards that end, the first empowerment initiative has been successfully launched in the State, which will, in the course of time, be strengthened and deepened. My government stands commited to ensure that farmers obtain a remunerative price for their produce through the minimum support price mechanism. For the fourth time in succession, my government has ensured a flawless procurement. There was neither any delay in picking up the produce nor in effecting payment to the farmers. S.Cs. and weaker sections require special attention. For that purpose, my government has constituted a Punjab State Commission for Scheduled Castes to suggest legal and administrative reforms to prevent atrocities on the Scheduled Castes and for improving their social status. The Government has also launched the Ashirwad Scheme as well as a Rural Sanitation Programme that would cover Scheduled Caste households over a period of time (Thumping). The Janshree Bima Yojna has been adopted to provide insurance cover to 3 lac families living below the

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

poverty line. Almost 2/3rd of the total population of the State lives in rural areas and special initiatives have been taken to raise the quality of life of rural people. My government inherited a situation where most of the network of rural link roads was in total disrepair. A campaign has been launched to take up the roads due for repairs up to March 31, 1998 Thumping. My government has worked out a programme for repairs of 17235 kms of link roads at a cost of Rs. 678/- crore. At the time my government assumed the office. only 7076 villages got a 24 hour domestic supply of electricity. My government has decided to provide continuous domestic power supply to all remaining villages. (Thumping). While taking up new initiatives, my government has not forgotten the need of its own employees and decided to merge DA with the basic pay.

PLANNING:

3. The State Government has accorded a very high priority to successful implementation of Annual Plans. For the first time, the State has constituted a Committee headed by Dr. S.S. Johl, to suggests ways and means to generate resources to improve the performance of the Annual Plan 2004-05.

4. Keeping in view the 73rd and 74th Constitutional Amendment, the State Government is in the process of setting up District Planning Committees, having majority of elected representative of the local people to empower the Panchayati Raj Institutions to address the local issues in a more effective manner.

5. The overall economy of Punjab has shown a slight upward trend during the year 2002-03 as its Gross State Domestic Product (GSDP) at constant (1993-94) prices is estimated at Rs. 43042.89 crore (Quick) as against Rs. 42283.72 crore in 2001-02, showing a growth rate of 1.80 per cent.

FINANCE:

6. The State Government has taken several measures to improve the finances of the State. These measures are now showing results. Despite greater focus on development, the revenue deficit of the State has decreased from Rs. 3781 crore in 2001-02 to Rs. 3754 crore in 2002-03. The outstanding debt stock of the State is still a cause of concern. The State Government is trying its best to swap high cost debt @ 13.5% and above with low cost debt and has been able to do so for Rs. 1000 crore in 2002-03 and Rs. 2100 crore in 2003-04, thereby reducing its interest burden by nearly Rs. 150 crore per annum.

7. After the enactment of "The Fiscal Responsibility and Budget Management Bill 2003" by the State, it has also signed a Memorandum of Understanding with the Ministry of Finance, Government of India on 23rd July, 2003 to enable the State to achieve fiscal sustainability in the medium term in accordance with the Punjab Medium Term Fiscal Reforms Programme (MTFRP).

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

8. The State Government has given special attention to mobilization of small savings so that sufficient resources are available to implement its Plans. Accordingly, the State achieved a growth of over 20% in the annual net collections of small savings in the last two financial years. It is expected that the collections during 2003-04 would be around Rs. 3500 crore in comparison to Rs. 2905 crore in 2002-03.

9. My Government had released Rs. 950 crore in the year 2002-03 and Rs. 857 crore in 2003-04 for providing power to agricultural sector at subsidized rates and to provide free power up to 50 units to poor scheduled caste households.

10. Encouraged by the reform measures initiated by my Government, the World Bank has started engaging with the State Government for extending help to development projects and making available a Structural Adjustment Loans' facility.

EXCISE & TAXATION :

11. The Excise & Taxation Department, Punjab administers the Punjab General Sales Tax Act, the Central Sales Tax Act, the Punjab Entertainment (Cinematograph Shows) Act and the Punjab Excise Act. During April to December, 2003, the total collection under all Acts was Rs. 3546.81 crore as compared to Rs. 3276.94 crore during the corresponding period of previous year, showing an increase of 8.2%. The Department, in addition, collected Infrastructure Development cess of Rs. 136.67 crore up to the month of December, 2003.

12. The Department has initiated measures aimed at comprehensive tax reforms and improvement in tax administration. It has intensified efforts to computerize tax operations and implementation of the Computerisation Project is likely to be completed by 31st March, 2004. It will be the first project of its kind in the country featuring paper less administration in the Commercial Taxes Department and setting up of Kar Sewa Centres to receive the returns and taxes and render other tax related services like issuance of statutory forms, registration amendments and refunds. The Department is also fully prepared to implement the Value Added Tax (VAT) as per the national consensus.

HOME :

13. Crime situation and terrorist activities remained completely under control in the State during the year 2003. 26763 criminal cases and 23798 cases under special/local laws were registered and large recoveries of illicit arms, explosives, drugs, narcotics were made. 17 terrorists were arrested during the year 2003. Important cases involving sale-purchase of kidneys of poor people, exploitation of women and use of fake currency, have been registered against several persons.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

14. Special remission to prisoners on Independence Day 2003 was granted, as a result of which 410 short-term prisoners were released from various jails of the State.

15. State Law Commission was constituted during the year 2003 to examine all the important State laws and rules framed thereunder. This Commission is also mandated to examine the need for revision of procedural laws with a view to eliminate delay and suggest ways and means for improving administration of justice in the State.

16. The Chairman and all the Members of the Punjab State Human Rights Commission were appointed to speed up the machinery of redressal of complaints, relating to human rights violations.

17. Special Lok Adalats were organised by the Punjab State Legal Services Authority for traffic challans and criminal cases at Ludhiana and Sangrur, where 5130 cases were disposed of and a sum of Rs. 12 crore (approx.) was awarded. Special Lok Adalats for matrimonial cases were also organised at Gurdaspur, Amritsar, Patiala, Rupnagar and Hoshiarpur, in which 22784 cases were disposed of and an amount of Rs. 14 crore (approx.) was awarded.

18. The Punjab Legal Services Authority, which renders free legal services to scheduled castes, victims of trafficking in human beings, women, children, mentally ill or otherwise disabled persons and industrial workers (whose annual income is less than Rs. 30,000), has provided free legal aid to about 35,000 persons so far.

VIGILANCE :

19. The State Government is determined to continue its campaign against corruption. The Vigilance Department registered 230 trap cases involving 38-gazetted officers, 225 non-gazetted officers/officials and 12 non-officials. Besides this, 173 criminal cases and another 30 cases involving disproportionate assets were registered. The State Government has enabled the Vigilance Bureau to specialize in economic offences and 5 such cases are being tried in different courts. By paying greater attention to prosecution, the Vigilance Department succeeded in obtaining the conviction of 8-gazetted officers and 77 non-gazetted officers/officials along with 5 private persons.

REVENUE AND REHABILITATION :

20. The Department has been able to promptly disburse compensation of Rs. 16.40 crore received from Government of India on account of "Operation

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Parakaram" in the border districts of Amritsar, Gurdaspur and Ferozepur for Kharif 2002. Moreover, the Government has been able to persuade the Ministry of Defence to enhance the rate of compensation and the difference would also be paid shortly. Besides this, an ex-gratia amount of Rs. 92.75 lac has been paid to the families of persons who died or were injured by mine blasts while Rs. 4.31 crore had been paid during 2003-04 to compensate the farmers whose land is situated between the Border fence and the International Border in the districts of Gurdaspur, Amritsar and Ferozepur to make good the loss suffered by them.

21. To encourage industrialization in the State, registration fee on property transactions for notified industrial units had been exempted for a period of 3 years, along with the remission of stamp duty with effect from 1st April, 2003. To avoid social tensions, the stamp duty in case of transactions of transfer of property by a female owner during her lifetime in respect of agricultural land and rural residential properties in favour of her heirs as provided in Section 15(a) of the Hindu Succession Act, 1956 has been also remitted.

22. Pilot projects for Computerization of Land Records are being implemented in Kapurthala and Sangrur districts, with the objective that the public will eventually be able to access and obtain up-to-date copies of land records, electronically.

AGRICULTURE :

23. Agriculture is the backbone of the State's economy. During the year 2003-04 State produced paddy 98 lac MT as compared to 88.80 lac MT in 2002-03 whereas production of wheat is likely to be about 154 lac MT in Rabi 2004 as compared to 141.75 lac MT in 2002-03. The production of cotton and sugarcane (Gur) during the year will be over 14.78 lac bales and 8 lac MT respectively.

24. My Government has been emphasizing the need for diversification of cropping pattern. Towards that end, schemes for adoption and propagation Zero-Till techinque and contract farming are under implementation in the State. The Punjab Agricultural University (PAU) has evolved 16 varieties/hybrids of different crops including rice, maize, sugarcane, gobhi sarson, groundnut, cotton, mungbean and pearl millet in 2002-03.

25. During the year 2002-03, area about 0.41 lac hect. was brought under Zero-Till, which is expected to touch nearly 2.14 lac hect. in this year, thereby, resulting in a net gain of Rs. 40 crore to the farmers. To promote improved agricultural machinery, subsidy @ 25% of the cost, subject to the maximum of Rs. 50,000 has been provided to farmers of the State.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

26. For improvement in quality and productivity of horticultural crops, various promotional schemes are under implementation in the State. During 2003-04, an area of 40,000 hect. and 1.48 lac hect. under fruits and vegetables respectively, thereby leading to a production of 5.78/24.98 lac tonnes of fruits/vegetables. The farmers are also taking up the production of mushrooms in a big way and nearly 19000 tonnes were produced in the State in 2002-03, which is nearly 1/3rd of the total production in India.

27. The State is committed to conserve natural resources through soil and water conservation measures. During 2003-04, the Government plans to utilize Rs. 36.99 crore for the treatment of 30455 hect. of land under different State plans and Centrally Sponsored Schemes.

28. My Government also plans to develop 7 new Mandis in addition to the already established 153 Mandis, to provide modern marketing facilities to the farmers, traders, shopkeepers and the general public.

FOOD AND SUPPLIES :

29. A well-organised public distribution system (PDS) is maintained in the State through a network of 13746 Fair Price Shops. Essential commodities such as wheat, sugar and kerosene are distributed through these shops. Under the Antyodaya Yojna, there are 71700 Antyodaya (poorest of the poor) families who are being provided with 35 kg. of wheat per family per month at the rate of Rs. 2 per kg. and another 4.30 lac families below poverty line in the State, receive foodgrains as per norms fixed by the Government of India. Presently, BPL families are being provided 35 kg. of wheat per month per family at the rate of Rs. 4.27 per kg. To ensure timely supply of adequate quality PDS items, 26691 inspections were conducted, the licence of 315 fair price shops suspended and the licences of 28 fair price shops were cancelled.

30. Under the Consumer Protection Act, 1986, the Punjab State Consumer Disputes Redressal Commission and 17 District Forums are functioning effectively to protect the interest of the consumers.

ANIMAL HUSBANDRY, FISHERIES AND DAIRY DEVELOPMENT :

31. The contribution of "Livestock Sector" in the State's economy is 17% approximately. The State has already ushered in a white revolution by gradation of indigenous breeds of cattle through the use of imported high genetic value frozen semen and embryos. Milk production in the State has gone up to 8190 thousand tonnes during the year 2002-03 and is likely to cross 8500 thousand

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

tonnes at the end of the year 2003-04. The per capita availability of milk in Punjab is 893 grams, which is the highest in the country.

32. A net work of 1362 Veterinary Hospitals and 1478 Veterinary Dispensaries are providing adequate and effective health cover to the livestock in the State. Specialized multidisciplinary services through 10 Veterinary Polyclinics at district level are being provided. Diagnostic facilities are provided even in remote areas through 45 mobile veterinary units located at sub-divisional level. A "State Animal Health Institute" has been established at Jalandhar to provide better diagnostic facilities to make the state disease free zone.

33. The State has become a pioneer in formulating the Punjab Herd Registration Legislation. My Government is implementing the "Adarsh Gram Scheme" in a phased manner to augment the production potential of livestock by better nutrition, eradicating all the cattle diseases and through latest breeding inputs and improved management techniques.

34. The State is extending the technical and financial assistance to fish farmers for starting fish farming in the existing ponds and newly excavated ponds. It has achieved 5097 kg/hect./year average fish production as against the National average fish production of 2200 kg/hect./year, which is the highest in the Country. In 2003-04, a pilot project "Development of Fisheries in Saline/ Brackish water" had been launched on the recommendations of PAU, Ludhiana and CIFA, Bhubneshwar to ensure better returns to farmers.

35. The State has a handling capacity of about 48 lac litres milk per day in its 42 milk plants. The focus of the Dairy Development Department will be on education and training of farmers, assisting them in establishing commercially viable dairy farming units with special stress on adoption of new techniques of herd management and promotion of clean milk production.

COOPERATION :

36. My Government has started restructuring the cooperative sector in the State with a view to ensure long term viability of cooperative societies, transparency in its operations and to protect the interest of its members. "The Punjab Self Supporting Cooperative Societies Act" would be enacted to reduce undue control of the Government and to provide a level playing field for them.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

37. The Cooperative Banks in the State, which are an important instrument for agricultural credit, have already advanced Rs. 4237.92 crore in 2003-04 (Thumping) for meeting the agriculture and non-agricultural requirements of the people. The target for the year 2004-05 is Rs. 4680 crore. Multi-purpose Cooperative Societies with a major share of their own funds are being encouraged. 355 cooperative societies have so far converted themselves into Multi-purpose Cooperative Societies.

38. Milkfed, this year, paid the highest ever milk price of Rs. 10.53 per litre (Thumping) Milk Union, Ludhiana was selected for the TIFAC project to improve milk quality and increase yield by adoption of modern milking technology and improved farm management.

39. Markfed has promoted an Agri Export Zone for Potato, Basmati and Honey, which would provide necessary infrastructure like Scientific Storage Facility, CIPC treatment and testing laboratories for managing these crops. My Government has provided Transport subsidy @ Rs. 250 PMT for sale and inter-state transportation of Potatoes and Rs. 1000 PMT for export of Potatoes. A DNA laboratory for promotion of Basmati in the State is being set up at Amritsar. Agri Export Zone of Basmati will facilitate and educate farmers to adopt better farming practices and ensure the requisite support in this regard. Agri Export Zone for Honey would benefit farmers both directly and indirectly. While honey would provide them additional income, Bee-keeping would ensure substantial increase in the productivity of crops due to increased pollination. A MOU has been signed by Markfed with M/s Sanat Products Ltd., a sister concern of M/S Dabur India Ltd., for setting up a Honey Processing Project in the State.

40. Lok Adalats became popular among the farmers as these provided a forum for expeditious settlement of their out-standing cooperative loans. 44 Lok Adalats held so far, helped in settling 8896 cases of Rs. 19.51 crore with a total relief of Rs. 6.64 crore to the farmers.

FORESTS :

41. Being a predominantly agricultural state, there is limited scope to increase the area under forest except to bring all the waste and marginal land under afforestation. During 2002-03, 5719 hect. of land was brought under afforestation by planting 57.02 lac trees whereas 16.70 lac plants were supplied to the public for promoting forest cover. However, in the period April to November 2003, 9623 hect. of land was brought under afforestation and 22.18 lac plants were supplied to the public from the nurseries of the Department of Forest. In order to ensure public participation in management and development of forests

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

by sharing its produce with them, a policy of Joint Forest Management has been devised by the Department.

INDUSTRIES :

42. My Government accords high priority to the development of infrastructure and Industry. Up to December 2003, 541 industrial units have been set up with fresh investment of about Rs. 150 crore, providing employment to over 6600 persons. Exports from the state have increased from Rs. 4400 crore in 2001-02 to Rs. 7013 crore in 2002-03 and will get a further boost by the notification of a scheme for Freight Neutralization Assistance to Exporting Units.

43. My Government has announced the New Industrial Policy with effect from 1st April, 2003 to create a conducive investment climate through infrastructure creation, reduced regulations and to rejuvenate and make existing industry competitive, through improved technology, product quality and marketing. Encouraged by the new Industrial Policy, entrepreneurs are showing interest in investment in the state and seven mega projects involving an investment of more than Rs. 2320 crore (Thumping) have been approved by the State Government.

44. My Government, in its endeavour to develop Infrastructure and Information Technology Industry in the state, has signed an agreement with Quark Infrastructure Private Limited for creating state-of-the-art industrial infrastructure. The project will be implemented in two phases. Bird Group has signed an MOU for setting up a project in the field of IT and ITES for the benefit of Travel Industry. To provide quality data connectivity in the State at a much-reduced cost, the Department of Industries and Commerce has also signed an MOU with five reputed Internet Service Providers.

LABOUR AND EMPLOYMENT :

45. Harmonious industrial relations are prevalent in the State due to amicable settlement of all major disputes/strikes, thereby leading to minimal chances of work stoppages. Nearly 50% cases are settled at the level of conciliation by the conciliation machinery of the Labour Department. The minimum rates of wages for an unskilled worker had been enhanced from Rs. 2150 per month fixed in September 2002 to Rs. 2225 per month with effect from September2003.

46. To resolve the problem of Child Labour, three child Labour Projects having 27 schools in Jalandhar and 40 schools each in Ludhiana and Amritsar, have been started under National Child Labour Policy to educate 5350 working children.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

47 A Self-certification Scheme under 12 labour laws notified by Punjab State had been introduced to help and facilitate the entrepreneurs and workers and ensure better compliance of these laws.

48. Unemployed educated person between the age group of 18 to 40 years, registered with the employment exchanges for a minimum period of three years, are disbursed unemployment allowance at the rate of Rs. 150 per month for the matriculates and Rs. 200 per month for the graduates and above, subject to their annual family income being below Rs. 12000. A total of Rs. 1,21,15,727 were disbursed to 10192 candidates during the last financial year and Rs. 50,49,141 have already been disbursed during this year.

IRRIGATION

49. My Government would like to share its deep concern with the Hon'ble Members of the House over the decision of the Supreme Court of India delivered on 15th January, 2002 decreeing the suit of Haryana for the construction of Satluj Yamuna Link Canal for carrying surplus Ravi-Beas water to Haryana. My Government is fully committed to defend the interest of the State and its hard working farmers, whose 9 lac acre of land in the south-western districts will be rendered virtually barren due to the diversion of water to Haryana. While the State Government is vigorously defending the State's case in the Supreme Court of India and before the Ravi & Beas Waters Tribunal, which has resumed its hearings after a gap of 4-5 years, I would like to strongly urge upon the Hon'ble Members of this House belonging to different political parties to make it a common cause with the Government for defending the legitimate interests of the State.

50. Punjab has a large network of canals, minors and distributaries spread over 14,500 KMs. My Government is committed to provide adequate irrigation water to the farmers at the tail ends of the canals by earmarking the abiana revenue collection for the development and maintenance of canals and irrigation works. My Government is committed to water conservation and optimal utilisation of the surface and ground water resources of the State, by enacting a new law in place of the archaic Northern India Canal and Drainage Act, 1873.

POWER

51. My Government is fully committed to introduce reforms in the Power Sector in line with the Electricity Act, 2003 framed by the Government

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

of India with the prime objectives of achieving commercial viability and to provide reliable power at affordable prices to all sections of society. The present shortfall of peak power demand is 1697 MW. In order to meet the future demand of Power, PSEB has planned an addition of 1795 MW during 10th five year plan, which mainly consists of 683 MW from the Projects to be installed within the State by PSEB, 39 MW to be generated by the Punjab Energy Development Agency (PEDA) and 824 MW as a share from 10 Central Power Utilities.

52. My government remains committed to expeditious release of power connections particularly tube-well connections for the farmers. During last two years, my government has released 39409 tube-well connections, 5566 industrial connections and 313452 general connections.

53. With the reintroduction of nominal agricultural tariff and improved efficiency norms and working culture, the financial health of PSEB is on the mend. The State Electricity Board, which suffered a loss of Rs. 435 crore in 2002-03, is now likely to break-even.

PUBLIC WORKS DEPARTMENT (BUILDINGS & ROADS)

54. My Government is determined to upgrade the road network in the State. During first phase, twenty five major works relating to various state highways and high level bridges were taken up with the help of PIDB. These would be completed shortly.

55. Under the Pradhan Mantri Gramin Sadak Yojna, new links of 170 Kms. at an estimated cost of Rs. 43 crore have been sanctioned, of which Rs. 27 crore have been already spent. The State has already arranged NABARD finances to the tune of Rs. 132 crore for repair and up-gradation of roads and bridges.

PUBLIC HEALTH

56. My Government is determined to provide potable drinking water to all its residents. Out of 12428 villages in the State, 7847 stood covered by end of 2003, thereby, benefiting 1.10 crore rural population. The remaining villages would be covered during 10th Five Year Plan. In the Annual Plan 2003-04, a total outlay of Rs. 113.38 crore has been made under various schemes to provide potable water in all the remaining 1026 villages not covered so far and 470 partially covered villages. Water treatment plants are proposed to be installed in Bathinda and Mansa districts. One such plant, which is

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

capable of filtering 4 lac litres of water per day has been installed at Talwandi Sabo. Efforts are currently underway to procure 20 more such plants for improving and augmenting the existing water supply schemes affected by water logging in these districts. Out of this, Rs. 128.54 crore have been demanded from the Government of India against centrally sponsored Accelerated Rural Water Supply Programme and Sub-mission Schemes, whereas allocation of Rs. 126.40 crore have been proposed from the State Sponsored Schemes, NABARD, and the Pradhan Mantri Gramodaya Yojna and an allocation of Rs. 6.10 crore has been proposed from district level Minimum Needs' Programme.

57. My Government would be implementing Total Sanitation Campaign programme in 14 districts at a cost of Rs. 65.84 crore with the assistance of Government of India. It has also introduced Sewerage Schemes in 10 villages at a cost of Rs. 8 crore in 2003-04 under the integrated Rural Development Programme in order to provide clean environment. It has also been decided to strengthen Water Supply and Sewerage Works in 4 historic towns of Fatehgarh Sahib, Anandpur Sahib, Muktsar and Faridkot.

TRANSPORT

58. The Department of Transport has taken steps to provide better bus service to public at large and to develop modern bus terminus. For this, the Punjab Roadways and the Pepsu Raod Transport Corporation (PRTC) have decided to add 400 and 100 new buses to their fleet respectively. Three Super Bus Stands at Amritsar, Jalandhar and Ludhiana have been taken up for development on BOT basis. Bus Route Permits for private bus operators are being provided liberally so that public is able to get improved service at competitive rates. My Government authorized 536 Motor Vehicle Dealers and 298 Pollution Checking Agencies/Centres to issue temporary registration numbers to buyers of new vehicles and to issue Pollution Control Certificates to the vehicle owners.

59. During the year 2002-03, an amount of Rs. 443.64 crore was collected as Motor Vehicle Taxes by enforcing Motor Vehicle Act and Rules. The target for the year 2003-04 is fixed at Rs. 450 crore, which is likely to be achieved.

RURAL DEVELOPMENT AND PANCHAYATS

60. My Government had empowered Panchayati Raj Institutions (PRIs) by transferring funds, functions and functionaries of 17 schemes of six departments namely, Departments of Social, Security, Welfare of SCs and

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

BCs, Public Health, Rural Development and Panchayats, Health and Family Welfare and School Education to them as per the provisions of 73rd amendment of the Constitution.

61. Under the Swaranjayanti Gram Swarozgar Yojna and Sampuran Gram Rozgar Yojna, an amount of Rs. 24.5 crore has been provided as State share during the year 2004-05. Similarly the provisions under the Indira Awas Yojna and the Pradhan Mantri Gramodaya Yojana were Rs. 4.4 crore and Rs. 7.4 crore respectively.

LOCAL GOVERNMENT

62. My Government is determined to improve the quality of urban life by developing infrastructure, improving environment and civic services through IT applications, for which, Rs. 484.94 crore are being spent during the year 2003-04 through Municipal Corporations, Town Improvement Trusts,. Municipal Councils and Nagar Panchayats.

63. The State Government is committed to provide potable safe drinking water and ensure proper disposal of urban waste. Accordingly, at least 50% of the development budget of urban local bodies has been earmarked for these purposes. In the Annual Plan 2003-04, Rs. 89.80 crore had been provided. Patiala Town was chosen under the National Capital Region Scheme for a project costing Rs. 126.42 crore to augment its water supply and sewerage systems and solid waste management in two phases. For phase-1 Rs. 60 crore have been sanctioned. Water Supply Schemes in 12 towns at an estimated cost of Rs. 65 crore and Sewerage Schemes in 33 towns at an estimated cost of Rs. 328 crore are being implemented with HUDCO assistance. The State Government has approached HUDCO for assistance of Rs. 37 crore for six more towns. It has also approached the World Bank for assistance of Rs. 1640 crore for water supply and sewerage schemes and sewage treatment plants in 22 towns.

64. The "Satluj Action Plan" is being implemented at an estimated cost of Rs. 230 crore to improve the quality of underground water by preventing pollution of rivers and treating sewage at Ludhiana, Jalandhar, Phagwara and Phillaur. It will be completed by the year 2005. Similarly, "Prevention of Pollution of River Bein", the project costing Rs. 14.98 crore is in progress at Kapurthala and Sultanpur Lodhi and will be completed by the year 2005. "Ghaggar Action Plan" at an estimated cost of Rs. 536 crore is under appraisal with the Government of India. To make the urban areas green,

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

3.50 lac trees have been planted in 2003-04 and target for 2004-05 has been fixed at 4.00 lac trees.

65. My Government is committed to promote public-private participation in the management of Local Bodies. It will initially be done with regard to works relating to sanitation and solid waste management. Two Solid Waste Treatment Plant at Jalandhar and Ludhiana for production of bio-fertilizer have been completed, while one at Amritsar is being planned with private sector participation.

66. My Government is pursuing a multi-pronged strategy for the improvement of civic amenities in urban areas, especially in the slum areas of the State and for improving living conditions of the urban poor and to eradicate poverty in its all forms through Centrally Sponsored Schemes such as Swarna Jayanti Shahir Rozgar Yojana, National Slum Development Programme, Integrated Development of Small and Medium Towns Scheme and the Valmiki Ambedkar Malin Basti Awas Yojana.

HOUSING AND URBAN DEVELOPMENT

67. My Government is committed to provide affordable and quality housing sites to the people in all income categories in the major urban centres of the State, through the Punjab Urban Planning and Development Authority (PUDA).

68. For development and expansion of SAS Nagar (Mohali) township, PUDA has decided to encourage public-private participation and Foreign Direct Investment (FDI) alongwith implementation of "Land Pooling Scheme" to provide fully developed land to the original landowners in a fixed proportion to their agricultural land acquired in lieu of the land acquisition compensation. Domestic promoters of Real Estate are also being encouraged by adopting a liberalized licensing regime under the Punjab Apartment and Property Regulation Act, 1995.

69. My Government has introduced a "Single Window Service" to private colonizers, by appointing a full-time Competent Authority under the Punjab Apartment and Property Regulation Act, 1995, to deal with the licenses of the private promoters throughout the State. A comprehensive policy regarding "Land Use in the Periphery of Chandigarh" is also being prepared to ensure an eco-friendly growth of periphery areas.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

SCHOOL EDUCATION

70. My Government had implemented basic infrastructure reforms of having only two level of elementary and secondary education to enhance efficiency of the school system, ensure optimum utilization of resources/staff, achieve the targets of universal elementary education by 2010 and universal secondary education by 2015.

71. Under Sarva Shiksha Abhiyan, funds amounting to Rs. 200 crore had been routed through 19250 villages and urban education development committees to help the schools in providing teachers, ensure maintenance and repair of non-functional school equipment and also to bring drop out children of the lower strata of society, back to the schools. In order to enhance employability and social mobility of Punjabi students, English and Computer Education is being taught from Class-1 and Class 6th onward respectively. My Government is committed to curb absenteeism amongst teachers through regular inspections and close supervision by the Panchayats.

HIGHER EDUCATION

72. My Government is determined to ensure that the standard of Higher Education is one of the best in India. For this, efforts are being made to restructure the entire set up of Higher Education and Languages so that each College is known for its own Centre of Excellence and Specialization. The Government would also endeavour to ensure that all college students are computer literate.

73. During 2003-04, Rs. 6.26 crore and Rs. 174.71 crore in Plan and Non-Plan Budget respectively, had been provided for the Department of Higher Education. A provision of Rs. 63.77 crore and Rs. 46.98 crore has been made in the Non-Plan Budget of 2003-04 for grant-in-aid to private aided colleges and the three universities of the State respectively. About 25646 Scheduled Caste and Backward Class students are being given scholarships worth Rs. 3.90 crore. A sum of Rs. 8.29 crore has been earmarked for four NCC Group Headquarters and 30 NCC Units in the State during 2003-04. The National Accreditation and Assessment Council have so far accredited 6 Government and 6 Non-Government Colleges in the State as per new standards of UGC and other colleges are in the process of getting accredited.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

TECHNICAL EDUCATION AND INDUSTRIAL TRAINING

74. The repaid and widespread changes in technology in 21st century require that the youth of Punjab should be conversant with the latest developments in the field of Technology and Industrial Processes. Accordingly, my Government has introduced courses relating to sunrise industries like IT, Biotechnology, Pharmacology, Management and Gentic Engineering in 33 Engineering Colleges, 13 Pharmacy Colleges, 33 MBA/MCA private unaided Institutions, 45 Polytechnic Institutions and 169 Industrial Training Institutes/ Centres in the State. My Government is committed to ensure that Technical Education System is not only self-sustaining but also affordable for economically weaker sections, scheduled castes and other backward classes. For the 10th Five Year Plan, Rs. 66.88 crore has been approved for Technical Education Department, of which there is a provision of Rs. 26.36 crore in 2003-04 while an allocation of Rs. 36.11 crore has been proposed for 2004-05.

75. My Government is committed to harness the gains of the World Bank assisted Vocational Training Project-1 under which modernization and expansion of various ITI's was done and new women ITI's in the State were set up. Moreover, the Second Vocational Training Project is under appraisal with the Directorate General of Employment and Training. Govt. of India with a proposed outlay of Rs. 108.83 crore to be funded by an external agency. In collaboration with private sector, the Department of Industrial Training has replaced 127 obsolete trades with more relevant trades.

MEDICAL EDUCATION AND RESEARCH

76. My Government had decided to grant greater functional autonomy to three Government Medical Colleges, two Dental Colleges and one Ayurveda College in the State.

77. The construction of 100-seat Shaheed Beant Singh Punjab Institute of Medical Sciences, Jalandhar is under progress. The total cost of the Institute is Rs. 220 crore. It is likely to be completed and commissioned from the Academic Year, 2005. The Construction of a 200-bed emergency and super specialty block in Guru Nanak Dev Hospital, Amritsar is also likely to be completed by the end of this financial year at a cost of Rs. 15 crore.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

78. The Department of Medical Education and Research has also taken an initiative to promote private participation in the field of Medical Education. Permission has been granted for establishment of a private Medical College at Bathinda and two Dental Colleges at Tangori and Ferozepur in the current financial year. Besides a number of Nursing Schools have been upgraded to Nursing Colleges.

HEALTH AND FAMILY WELFARE

79. My Government is committed to provide quality health care services even to those living in remote areas. Towards this end, the "Rajiv Gandhi Mobile Diagnostic Hospital Vans" pilot project had been launched in the districts of Patiala, Gurdaspur, Jalandhar, Amritsar and Sangrur. To ensure better health services in the State, it has been decided to upgrade 12 SHCs and 12 PHCs.

80. My Government is committed to implement all National Programmes of Health with the help of Istri Sehat Sabhas and other NGOs and to bring down State's death rate/birth rate/infant mortality rate, incidence of leprosy/blindness/Tuberculoses/Malaria/Polio and HIV infection along with the promotion of family planning measures. A campaign to administer Hepatitis 'B Vaccine has been launched in the districts of Hoshiarpur and Ropar on pilot basis. Guidelines issued by the Hon'ble Supreme Court of India on the implementation of Pre-Natal Diagnostic Techniques Act are being strictly implemented. 47 FIRs have so far been registered for violation of the Pre-Natal Diagnostic Techniques Act.

81. Nearly, 3,72,800 workers are being provided medical care in 6 ESI hospitals and 70 dispensaries on payment of nominal amount of 6.5% of their wages. ESI Hospital, Ludhiana has been handed over to the ESI Corporation on 1st November, 2002 for providing modern health services to employees.

82. The Punjab Health Systems Corporation had taken up 158 health institutions/hospitals for up gradation under the World Bank project and provided additional medicines and Lab. supplies worth Rs. 30 crore through the collection of user charges from the patients. The Amritsar Mental Hospital, the Amritsar Civil Hospital and CHC at Mehraj in Bathinda District have been upgraded at a cost of Rs. 45 crore. The Punjab Health Systems Corporation is providing free treatment to various categories as per Govt. Policy. These include yellow cardholders, freedom fighters and government employees.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

SCIENCE, TECHNOLOGY, ENVIRONMENT AND NON-CONVENTIONAL ENERGY

83. My Government is committed to prevent, control and abate water and air pollution in the State. From April to November, 2003, the State Pollution Control Board has helped in the installation of 1792 Effluent Treatment Plants and 7695 Air Pollution Control Devices in Industrial units whereas 539 Effluent Treatment Plants and 1510 Air Pollution Control Devices were got installed in the previous financial year. The Board checked 100% black smoke emitting industries along the main roads and has decided to fund up to 50% of the cost of Sewage Treatment Plant being set up by Municipal Committee, Fazilka.

84. The Punjab State Council for Science and Technology has demonstrated low cost small bore sewerage system in village Madhopur, district Fatehgarh Sahib as a component of the integrated development of the villages. The Council has prepared the State Biodiversity Strategy and Action Plan for Punjab, indicating the Biodiversity of Shiwaliks in Punjab and listing endemic, threatened and vulnerable rare flora and fauna of this area. The Council is also helping the entrepreneurs to get their patents registered and is also extending help in developing a Biotech park in the State.

85. The Punjab Energy Development Agency (PEDA) which promotes development of non-conventional energy sources and energy conservation in the State, has commissioned 8 Mini/Micro Hydel Projects with a total capacity of 9.8 MW as technology demonstration projects for ultra low heads on canals falls. 44 Mini/Micro Hydel Power Projects with a total capacity of 36 MW have been allocated to private developers to attract Rs. 216 crore of private investment in the State. Of these, 3 Mini Hydel Projects have been commissioned, Solar Passive Architecture based office complex of PEDA in Chandigarh to demonstrate energy efficient buildings, would be completed by June, 2004. One MW High Rate Biomethanation Power Project based on cattle dung at a total cost of Rs. 1434 lac is under implementation and likely to be commissined shortly at Haibowal Dairy, Complex, Ludhiana. 1700 SPV Water Pumps (each with a capacity of 2HP) for irrigation in the State, have been installed. A project of Rs. 70 crore namely, "Pushpa Gujral Science City", a science park aimed at learning, fun and amusement out of science for people of all ages and all walks of life, is nearing completion.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

CULTURAL AFFAIRS, ARCHAEOLOGY, MUSEUMS AND ARCHIVES

86. My Government is committed to preserve and project the rich cultural heritage of the State. As a first step towards achieving this goal the Government has decided to project the heritage of four cities—Patiala, Kapurthala, Amritsar and Anandpur Sahib by holding regular heritage festivals in these cities. In case of Kapurthala, Amritsar and Patiala these functions had already been held in this financial year. The Khalsa Heritage Complex which is currently under development, will be completed soon. The State Government has released Rs. 15 crore for this purpose.

87. My Government is committed to celebrate the 500th anniversary of Guru Angad Dev ji, 400th year of the installation of Sri Guru Granth Sahib in Harimandir Sahib, Amritsar and 300th year of Martyrdom of the four Sahibzadas at Chamkaur Sahib and Fatehgarh Sahib for which a State Level Advisory Committee consisting of 158 members have been constituted. The government is also committed to conserve its endangered historical monuments like Quila Mubarak Complex, Patiala with the help of National and Internationl Institutions. The work of conservation of Murals of Quila Androon, Patiala has been assigned to the Archaeological Survey of India. The Department would use techniques based on information technology to preserve historical manuscripts relating to the cultural history of Punjab and would also host a web site to popularise Punjab's culture and history.

TOURISM

88. My Government is committed to pass an enactment for orderly and regulated growth of highway tourism on Religious, Leisure, Culture and Heritage circuits, etc. For this, the State has recently announced a New Tourism Policy, which would attract tourists on different circuits, to be developed on various routes with public-private participation.

89. The proposals for installation of a Ropeway between Anandpur Sahib and Naina Devi, a Golf Course at Ludhiana and an Amusement Park at Jalandhar are under consideration of the Government of India for central funding.

SPORTS AND YOUTH SERVICES

90. Punjab is proud of the achievements of its sports persons at the national and international level. My Government encouraged sports in the State by awarding to the medal winners of Asian Games : Gold—Rs. 10 lac, Silver—

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Rs. 7 lacs and Bronze—Rs. 5 lacs and Common Wealth Games : Gold—Rs. 7 lacs, Silver—Rs. 5 lacs and Bronze—Rs. 3 lacs. I am happy to observe that Punjabis won 4 gold, 9 silver and 5 bronze medals in Asian Games, 2002 as also 5 gold, 3 silver and 5 bronze in the Common Wealth Games in Manchester. Punjab Sports persons also won 4 gold, 4 silver and 5 bronze medals in the Afro-Asian Games held at Hyderabad in 2003. The contribution of Punjab players in National Hockey is well known with the Indian Hockey Team, comprising of 9 Punjabi players winning the gold medal in the Asia Hockey Cup Tournament, Kaulalampur in 2003. These players were honoured by the State and given Rs. 75,000 each.

91. Units of National Service Scheme (NSS) are functioning in Universities, Colleges and Senior Secondary Schools. During the year 2003-04, 1,16,551 volunteers participated in the NSS Programme with a budget provision of Rs. 2.28 crore.

92. The C-PYTE Organisation helps Punjabi youth to join Army, Para-Military Forces, Govt./Semi Govt. Private and Industrial Houses by providing them training in its camps at various places. This year, training was provided to 6872 youths, out of which 3698 youths have been absorbed.

WELFARE

93. My Government is committed to over-all development of Scheduled Castes who constitute 31% of the total State population as per the 2001 census. Various programmes for educational, social and economic development of Scheduled Castes and Backward Classes are being implemented in the State. During the year 2003-04, a provision of Rs. 819.95 crore has been made under the Special Component Plan, out of which Rs. 323.00 crore were earmarked for health, housing and environmental programmes, Rs. 253.96 crore for educational programmes, Rs. 198.96 crore for social security programmes, and Rs. 44.03 crore for the economic development of Scheduled Castes.

94. During the year 2003-04, Rs. 100.79 crore had been earmarked for the educational, social and economic development of Scheduled Castes and Backward Classes. This amount was utilized in 2003-04 by providing free text books to 14 lacs Scheduled Caste students up to 10th class and granting attendance scholarship @ Rs. 50 per month per student to 4,40,852 Scheduled Caste girls studying in primary classes. Besides scholarships, hostel facility and free education are also provided to hostellers belonging to Scheduled Castes and Backward Classes at different levels at a cost of Rs. 65.81 crore in the current financial year.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

95. Under the Scheme relating to the Protection of Civil Rights Act, 1955, Inter-caste Married Couples, Best Panchayats, Writers and Voluntary Organisation are honoured by providing financial assistance. Seminars and mass lunches at State and district levels are also organized. Rs. 1.11 crore has been earmarked for this scheme in 2003-04.

96. The "Punjab Scheduled Castes Land Development and Finance Corporation" and the "Punjab Backward Classes Land Development and Finance Corporation" advance interest-free or low interest loans to Scheduled Castes and Backward Classes respectively, for self-employment to enable them to augment their income. During the current financial year, there is a target to extend loans of Rs. 72.12 crore and Rs. 7.50 crore by the Punjab Scheduled Castes Land Development and Finance Corporation and the Punjab Backward Classes Land Development and Finance Corporation respectively.

SOCIAL SECURITY AND WOMEN AND CHILD DEVELOPMENT :

97. My Government. is making every possible effort to provide Social Security Services to the old and infirm, widows and destitute women, dependent children and disabled persons. Under the State schemes for these groups, 9,56,014 beneficiaries are getting benefit @ Rs. 200/- per month. During the current financial year a provision of Rs. 190.03 crore has been made. The Government is providing scholarship to the physically handicapped students @ Rs. 200/- per month from 1st standard to 8th class (Thumping) and @ Rs. 300/- per month from 9th class onwards. Rs. 9.90 lac has been provided in the budget during the year 2003-04.

98. Integrated Child Development Services (ICDS) aims at the holistic development of the children. Under this scheme, 14,015 Anganwadi Centres are functioning in 142 blocks of the State. In these centres 12,62,379 beneficiaries are getting services covering health and education. A concessional Bus Fare Scheme has been launched to increase the mobility of the women above 60 years which will benefit nearly 6 lacs old women.

99. My Government has initially covered 3 lacs families living below the poverty line under the "Jan Shree Bima Yojna". The scheme provides for insurance cover of Rs. 50,000 for each of these families. In addition, children of these families studying in class IX to XII, will be given a quarterly scholarship of Rs. 300/-. The State Government has spent Rs. 3 crore under this scheme.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

DEFENCE SERVICES WELFARE :

100. My Government is determined to look after ex-servicemen, their widows and serving defence personnel hailing from Punjab by providing jobs and vocational training. Financial assistance is provided to ex-servicemen above the age of 65 years and their widows while stipends are given to the children of Ex-servicemen. Provision of free medical aid by the Punjab Health System Corporation, reservation of 5% beds in 100-bed Civil Hospitals, priority for tubewell connections and enhancement of pension in respect of War Decorated from Rs. 1,500 P.M. to Rs. 2,000 P.M. are some of the other benefits extended by the State to its ex-servicemen.

101. The Punjab Government took a historic decision to provide a package of benefits, which includes financial relief to the families and next of kin of those killed in action in Operation Vijay and all other ongoing operations w.e.f. 1st January, 1999. While the Kargil Operations resulted in 45 casualties, the figure has now gone up to 429 and 66 have been wounded. *Ex-gratia* grant of Rs. 7.46 crore has been paid to the families of martyrs. A sum of Rs. 12.29 crore has been provided to the next of kin of the martyrs for purchase of plots or construction of houses out of the Punjab War Heroes Family Relief Fund. In addition, 244 Government jobs in various ranks from the P.C.S. to Class-IV have been provided to the dependents of martyrs. Sixteen L.P.G. agencies and twenty-three petrol pumps have been allotted to the dependents of martyrs of Kargil Operation.

102. My Government has also decided to provide jobs to families of martyrs who were or are posthumously awarded the P.V.C., M.V.C., or V.R.C. In addition, a one time grant for future Gallantry Award Winners has been given with effect from 6th November, 2002 as under :—

Award		**Amount of Grant (Rs. in lacs)**
Paramvir/Ashok Chakra	..	25.00
Mahavir/Kirti Chakra	..	15.00
Vir/Shouriya Chakra	..	10.00
Sena Medal/Vayu Sena Medal/ Nau Sena Medal for Gallantry	..	5.00

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

WELFARE OF FREEDOM FIGHTERS :

103. My Government attaches great importance to the Welfare of freedom fighters who made supreme sacrifices for the independence of the Country. Swatantrata Saink Samman Pension to freedom fighters and their widows has been increased from Rs. 1,500/- p.m. to Rs. 2,000/-p.m. (including medical assistance of Rs. 200/- p.m.) w.e.f 1st November, 2001. Various facilities like grant of scholarships, hostel fee subsidy, assistance for the purchase of books, 1% reservation of seats for admission to various courses in the Government Educational and Technical Institutions, 1% reservation in Class I, II, III and IV posts in recruitment and 2% plots and houses of PUDA are given to children and grand children of freedom fighters. At the time of marriage of sons and daughters of the freedom fighters, Rs. 10,000/- is also being given by the State. Free Travel Concession has also been allowed to the freedom fighters and their widows along with one attendant, on State Government buses. The expenses incurred by the freedom fighters for indoor treatment in P.G.I., Chandigarh and the All India Institute of Medical Sciences, Delhi are reimbursed to them by the State Government.

INFORMATION TECHNOLOGY :

104. My Government is committed to use Information Technology by developing better Government-Public electronic interface in all departments at every level. Four major projects for Computerization of Land Records at Kapurthala, Registration of properties at Sangrur, Services/Facilities extended by Transport Department at Ropar and Multi-Service Card Project at Fatehgarh Sahib are being implemented on pilot basis and will be extended to other districts on Build, Own, Operate and Transfer basis (BOOT) through Public-Private partnerships.

105. A pilot project by the name of 'SUKHMANI' for providing integrated services is under operation at Sarabha Nagar, Ludhiana. It has been decided to establish Sukhmani Service Centres in all districts of the State 'SUKHMANI' centres aim to provide the public with all services relating to different Government departments, through a single window with no hassles.

106. State-wide computerization projects in the Departments of Excise and Taxation, Social Security, Treasuries and Accounts and the Advocate General's office are already in progress and many of the modules of these projects have become functional, thereby enhancing the efficiency of these departments. This would lead to economy in the expenditure and increase in revenue collection.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

107. An IT literacy programme in schools from the next academic session would be launched on BOOT basis in a phased manner. In the first phase, Information Communication Technology (ICT) education would be provided to Government employees, teachers, students from class 6th to 12th. Some of the other initiatives in IT & e-Governance include digitisation of Records and the Geographical Information System.

108. A plan for re-structuring of Government Departments/ Organisations with infusion of technology by adopting corporate business ethics in the Government business is being worked out so that optimal utilisation of manpower in the State could be ensured.

109. During 2004-05, Rs. 40.00 crore under the plan budget and Rs. 1.92 crore under non-plan would be provided to complete the projects in hand.

REMOVAL OF GRIEVANCES :

110. My Government is paying utmost attention to the redressal of public grievances through District Grievances Committees/Sub-Divisional Grievances Committees. These Committees have been broad based by including representatives of Non-Resident Indians and Defence Personnel.

PENSIONS AND WELFARE OF PENSIONERS :

111. My Government is paying special attention to the finalization of pension cases and redressal of grievances of retired government employees. For this, Nodal Pension Officer in each department has been designated. By holding regular meetings with Nodal Pension Officers, my government has been able to achieve settlement of eighty five per cent of pension cases from the Accountant General, in first go.

In conclusion, I would like to once again welcome the Hon'ble Members to the 6th Session of the 12th Punjab Vidhan Sabha and hope that your deliberations during the Session will be conducted in the true spirit of democracy and will chalk out a new path for. rapid economic growth of the State through fiscal consolidation and good Governance.

JAI HIND *(Thumping)*

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

(ii) REG. PANEL OF CHAIRMEN

Mr. Speaker : Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), I nominate the following Members to serve on the Panel of Chairmen :—

1. Rana Gurjeet Singh ;
2. Smt. Razia Sultana ;
3. Sardar Adesh Partap Singh Kairon; and
4. Shri Avinash Rai Khanna.

Mr. Speaker : Announcement by the Secretary.

ANNOUNCEMENT BY THE SECRETARY

Secretary : Sir, I beg to lay on the Table of the House a Statement showing the Bills which were passed by the Twelfth Punjab Vidhan Sabha during its Fifth Session and which have been assented to by the Governor :—

1. The Punjab Appropriation (No. 3) Bill, 2003.

2. The Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Second Amendment) Bill, 2003.

3. The Salary and Allowances of Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2003.

4. The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2003.

5. The Punjab Privately Managed Recognised Schools Employees (Security of Service) Amendment Bill, 2003.

6. The Punjab State Board of Technical Education and Industrial Training (Amendment) Bill, 2003.

7. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2003.

8. The Punjab Municipal (Amendment) Bill, 2003.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

MATTERS RAISED DURING ZERO HOUR

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਲੋਕਾਂ ਨੂੰ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸੈਸ਼ਨ ਦਾ ਇੰਤਜ਼ਾਰ ਰਹਿੰਦਾ ਹੈ ਅਤੇ ਜਦੋਂ ਵਿਧਾਨ ਸਭਾ ਦਾ ਸੈਸ਼ਨ ਆਉਂਦਾ ਹੈ ਤਾਂ ਲੋਕ ਦੇਖਦੇ ਹਨ ਕਿ ਸਾਡੇ ਚੁਣੇ ਹੋਏ ਨੁਮਾਇੰਦੇ ਸਦਨ ਵਿਚ ਸਾਡੇ ਵਾਸਤੇ ਕੀ ਕਾਰਵਾਈ ਪਾ ਰਹੇ ਹਨ ਪਰ ਹੁਣ ਜੋ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸੈਸ਼ਨ ਦਾ ਸਮਾਂ ਰਖਿਆ ਗਿਆ ਹੈ, ਇਸ ਵਿਚ ਪੰਜਾਬ ਦੇ ਗੰਭੀਰ ਮਸਲੇ ਜਿਹੜੇ ਅਸੀਂ ਹਾਊਸ ਵਿਚ ਉਠਾਉਣਾ ਚਾਹੁੰਦੇ ਹਾਂ, ਉਹ ਟਾਈਮ ਦੀ ਘਾਟ ਕਰਕੇ ਨਹੀਂ ਉਠਾ ਸਕਾਂਗੇ। ਅਸੀਂ ਇਕ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਦਿੱਤੀ ਸੀ, ਜਿਸ ਨੂੰ ਤੁਸੀਂ ਰਿਜੈਕਟ ਕਰ ਦਿੱਤਾ ਹੈ ਅਤੇ ਕਾਲ ਅਟੈਨਸ਼ਨ ਨੋਟਿਸ ਦਿੱਤਾ, ਉਸ ਨੂੰ ਵੀ ਤੁਸੀਂ ਰਿਜੈਕਟ ਕਰ ਦਿੱਤਾ ਹੈ। ਹੁਣ ਤੁਸੀਂ ਦਸੋ ਅਸੀਂ ਕਿਸ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਗੰਭੀਰ ਮਸਲਿਆਂ ਨੂੰ ਟੇਕ ਅੱਪ ਕਰ ਸਕਦੇ ਹਾਂ ? ਹੁਣ ਸਾਡੇ ਕੋਲ ਕੇਵਲ ਜ਼ੀਰੋ ਆਵਰ ਹੀ ਇਕ ਸਮਾਂ ਐਸਾ ਰਹਿ ਗਿਆ ਹੈ, ਜਿਸ ਵਿਚ ਅਸੀਂ ਇਨ੍ਹਾਂ ਗੰਭੀਰ ਮਸਲਿਆਂ ਨੂੰ ਪੁਆਇੰਟ ਆਊਟ ਕਰ ਸਕੀਏ। ਇਸ ਸਬੰਧੀ ਮੈਂ ਸਰਕਾਰ ਦੇ ਧਿਆਨ ਵਿਚ 2-3 ਮਸਲੇ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਸੀਂ ਵੀ ਕਈ ਪਦਵੀਆਂ ਤੇ ਰਹੇ ਹੋ ਅਤੇ ਅਸੀਂ ਵੀ 30-40 ਸਾਲ ਸਿਆਸਤ ਵਿਚ ਰਹੇ ਹਾਂ ਪਰ ਜਿੰਨੀ ਲੁੱਟ ਖਸੁੱਟ, ਫੇਵਰਟਿਜ਼ਮ, ਕੁਰੱਪਸ਼ਨ ਇਸ ਸਰਕਾਰ ਨੇ ਕੀਤੀ ਹੈ, ਮੇਰੇ ਖਿਆਲ ਵਿਚ ਇਸ ਸਰਕਾਰ ਦਾ ਨਾਂ........ (ਹਾਸਾ)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ ਜੀ, ਤੁਸੀਂ ਸਪੀਚ ਨਾ ਕਰੋ ਬਲਕਿ ਆਪਣਾ ਪੁਆਇੰਟ ਰੱਖੋ।

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇਕਰ ਤੁਸੀਂ ਸਾਡੀ ਗੱਲ ਹੀ ਨਹੀਂ ਸੁਣਨੀ ਫੇਰ ਸਾਡੇ ਕੋਲ ਰੌਲਾ ਪਾਉਣ ਤੋਂ ਸਿਵਾਏ ਹੋਰ ਕੋਈ ਰਸਤਾ ਨਹੀਂ ਰਹਿ ਜਾਂਦਾ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬਾਦਲ ਸਾਹਿਬ, ਤੁਸੀਂ ਸਪੀਚ ਨਾ ਕਰੋ ਬਲਕਿ ਪੁਆਇੰਟ ਰੇਜ਼ ਕਰੋ।

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿੰਨੀ ਲੁੱਟ, ਫੇਵਰਟਿਜ਼ਮ, ਕੁਰੱਪਸ਼ਨ ਇਸ ਸਰਕਾਰ ਨੇ ਕੀਤੀ ਹੈ। ਮੇਰੇ ਖਿਆਲ ਵਿਚ ਇਨ੍ਹਾਂ ਦਾ ਨਾਂ ਗਿਨੀਜ਼ ਬੁੱਕ ਵਿਚ ਲਿਖਿਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। (ਵਿਘਨ) ਜਦ ਕਿ ਸਾਡੇ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਾ ਮੁੱਦਾ ਕੁਰੱਪਸ਼ਨ ਨੂੰ ਖ਼ਤਮ ਕਰਨ ਦਾ ਸੀ, ਹਟਾਉਣ ਦਾ ਸੀ ਪਰ ਜਿੰਨੀ ਕੁਰੱਪਸ਼ਨ ਇਸ ਸਰਕਾਰ ਨੇ ਕੀਤੀ ਹੈ, ਉਸ ਦੀ ਮਿਸਾਲ ਕਿਧਰੇ ਨਹੀਂ ਮਿਲਦੀ ਹੈ। ਸ਼ਰਾਬ ਦੇ ਠੇਕਿਆਂ ਦੀ ਨੀਲਾਮੀ ਦੀ ਗੱਲ ਕਰ ਲਵੋ।.........

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਹ ਕੇਸ ਸਬ ਜੂਡਿਸ ਹੈ, ਇਸ ਲਈ ਮੈਂ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਨੂੰ ਰਿਜੈਕਟ ਕੀਤਾ ਹੈ ਅਤੇ ਇਸ ਉਤੇ ਡਿਸਕਸ਼ਨ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਕੇਸ ਹਾਈ ਕੋਰਟ ਵਿਚ ਪੈਂਡਿੰਗ ਹੈ। ਜੇਕਰ ਤੁਸੀਂ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਮੈਂ ਐਡਜਰਨਮੈਂਟ ਰਿਜੈਕਟ ਕਰਨ ਦਾ ਜਵਾਬ ਦੇ ਦਿੰਦਾ ਹਾਂ। ਤੁਸੀਂ ਪੁਆਇੰਟ ਰੇਜ ਕਰ ਸਕਦੇ ਹੋ ਪਰ ਡਿਸਕਸ਼ਨ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਚੂੰਕਿ ਕੇਸ ਅਦਾਲਤ ਵਿਚ ਹੈ, ਇਸ ਕਰਕੇ ਬਹਿਸ ਨਹੀਂ ਹੋ ਸਕਦੀ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇਕਰ ਤੁਸੀਂ ਸਾਨੂੰ ਬੋਲਣ ਦੀ ਇਜਾਜ਼ਤ ਨਹੀਂ ਦੇਣੀ ਫੇਰ ਅਸੀਂ ਰੌਲਾ ਹੀ ਪਾ ਸਕਦੇ ਹਾਂ। ਵਾਕ ਆਊਟ ਨਾਲ ਗੱਲ ਨਹੀਂ ਬਣਨੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬਾਦਲ ਸਾਹਿਬ, ਤੁਸੀਂ ਸਪੀਚ ਨਾ ਕਰੋ, ਪੁਆਇੰਟ ਰੱਖ ਸਕਦੇ ਹੋ। ਜਿਸ ਵਕਤ ਸਪੀਚ ਕਰਨ ਦਾ ਟਾਈਮ ਆਵੇਗਾ, ਉਸ ਵਕਤ ਤੁਸੀਂ ਆਪਣੀ ਸਪੀਚ ਕਰ ਲੈਣਾ। ਸ਼ਰਾਬ ਦੇ ਠੇਕਿਆਂ ਬਾਰੇ ਕੇਸ ਅਦਾਲਤ ਵਿਚ ਚੱਲ ਰਿਹਾ ਹੈ। ਮੈਂ ਤੁਹਾਨੂੰ ਐਡਜਰਨਮੈਂਟ ਮੋਸ਼ਨ ਤੇ ਆਪਣੀ ਰੂਲਿੰਗ ਦੇ ਦਿੰਦਾ ਹਾਂ।

RULING BY THE SPEAKER REG. ADJOURNMENT MOTION

Mr. Speaker : "In this connection I am to inform the House that CWP No. 3628/2004, 3788/2004, 3833/2004 and 3864/2004 have since been filed in the Hon'ble Punjab and Haryana High Court challenging the auction of the liquor vends for the year 2004-05.

Since the matter is sub-judice, I have not allowed the Adjournment Motion to be moved in the House, under provisions of Rule 61 (xi) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), which reads as under :—

> 61. The right to move the adjournment of the business of the Vidhan Sabha (Assembly) for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely :—
>
> XXX XXX XXX
>
> XXX XXX
>
> (xi) **the motion shall not deal with any matter which is under adjudication by a court of law.** "

Sorry for that.

Yes, Bhunder Ji

MATTERS RAISED DURING ZERO HOUR *(Resumption)*

ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਜ਼ੀਰੋ ਆਵਰ ਦੌਰਾਨ ਤੁਹਾਡੇ ਰਾਹੀਂ ਕੁਝ ਪੁਆਇੰਟਸ ਰੇਜ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਮੈਂ ਗੱਲ ਲੰਬੀ ਨਹੀਂ ਕਰਦਾ, ਜ਼ੀਰੋ ਆਵਰ ਦੇ ਮੁਤਾਬਿਕ ਹੀ ਕਰਾਂਗਾ। ਮੈਂ ਤੁਹਾਡੀ ਪ੍ਰੋਟੈਕਸ਼ਨ ਵੀ ਡਿਮਾਂਡ ਕਰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਸਾਡੇ ਕੋਲ ਆਪਣੀ ਗੱਲ ਕਹਿਣ ਦਾ ਕੋਈ ਟਾਈਮ ਹੀ ਨਹੀਂ ਹੈ। ਪਹਿਲੇ ਪੁਆਇੰਟ ਬਾਰੇ ਤਾਂ ਤੁਸੀਂ ਕਹਿ ਦਿੱਤਾ ਕਿ ਮਾਮਲਾ ਸਬ-ਜੂਡਿਸ ਹੈ। ਮੇਰਾ ਪੁਆਇੰਟ ਹੈ ਕਿ ਕੱਲ੍ਹ ਇਕ ਬੜੀ ਵੱਡੀ ਨਿਊਜ਼ ਆਈ ਸੀ ਕਿ ਸੈਂਟਰ ਦੀ ਕਾਂਗਰਸ ਪਾਰਟੀ ਵਲੋਂ 100 ਕਰੋੜ ਰੁਪਏ ਦੀ ਮੰਗ ਕਰਨ ਤੇ ਲੁਧਿਆਣਾ ਇੰਪਰੂਵਮੈਂਟ ਟਰੱਸਟ ਦੇ ਚੇਅਰਮੈਨ ਨੇ ਰਿਜ਼ਾਈਨ ਕੀਤਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਏਨੀਆਂ ਵੱਡੀਆਂ-ਵੱਡੀਆਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ]

ਲੁੱਟਾਂ ਚਲ ਰਹੀਆਂ ਹਨ। ਇਹ ਮੈਟਰ ਤਾਂ ਸਬਜੁਡਿਸ ਨਹੀਂ। ਤੁਹਾਡੀ ਪਾਰਟੀ ਦਾ ਬੰਦਾ ਹੈ, ਉਸਨੇ ਰਿਜ਼ਾਈਨ ਕੀਤਾ ਹੈ। ਮੇਰਾ ਦੂਜਾ ਪੁਆਇੰਟ ਹੈ ਕਿ ਪਿਛਲੇ 5-7 ਸਾਲ ਤੋਂ ਰੌਲਾ ਪਈ ਜਾ ਰਿਹਾ ਹੈ ਔਰ ਉਸ ਅਫਸਰ ਦੇ ਖਿਲਾਫ ਇਨਕੁਆਇਰੀ ਵੀ ਹੋਈ। ਉਹ ਤਹਿਸੀਲਦਾਰ ਸੀ। ਹੋਰ ਤਹਿਸੀਲਦਾਰ ਕੱਢੇ ਵੀ ਗਏ ਪਰ ਉਹ ਨਾ ਕੱਢਿਆ ਗਿਆ ਅਤੇ ਇਸ ਤੇ ਸਰਕਾਰ ਦੀ ਕੋਈ ਕਲੈਰੀਫਿਕੇਸ਼ਨ ਨਹੀਂ ਆਈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੇਰਾ ਥਰਡ ਪੁਆਇੰਟ ਹੈ, ਏਡੀ ਵੱਡੀ ਗੱਲ, ਜਿਸ ਤੇ ਸਰਕਾਰ ਨੇ ਦੁਨੀਆਂ ਦੀ ਵਾਹ-ਵਾਹ ਲੁੱਟੀ, ਉਸੇ ਸਰਕਾਰ ਦੇ ਰਿਜੀਮ ਵਿਚ ਟੇਂਟਿਡ ਅਫਸਰਾਂ ਨੂੰ ਪੀ.ਸੀ.ਐਸ. ਭਰਤੀ ਕਰ ਲਿਆ ਗਿਆ। ਇਹ ਮਾਮਲਾ ਸਬਜੁਡਿਸ ਨਹੀਂ। ਸਪੀਕਰ ਸਾਹਿਬ, ਹਾਈ ਕੋਰਟ ਤੋਂ ਮੈਂ ਵੀ ਬੜਾ ਡਰਦਾ ਹਾਂ ਤੇ ਅਸੀਂ ਸਾਰੇ ਰਿਸਪੈਕਟ ਕਰਦੇ ਹਾਂ। ਸਰਕਾਰ ਦੋਬਾਰਾ ਇਨਕੁਆਇਰੀ ਕਰਾਉਣ ਲਈ ਖੁਦ ਮੰਨ ਗਈ, ਮਤਲਬ ਕਿ ਕੁਰੱਪਸ਼ਨ ਹੋਈ। ਫੇਰ ਕਿਉਂ ਨਹੀਂ ਉਸ ਚੇਅਰਮੈਨ ਦੇ ਖਿਲਾਫ ਪਰਚਾ ਦਰਜ ਕੀਤਾ ਜਾਂਦਾ, ਜਿਸ ਨੇ ਇਹ ਕੁਰੱਪਸ਼ਨ ਕੀਤੀ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬੈਠੋ ਭੂੰਦੜ ਸਾਹਿਬ, ਹਾਂ ਜੀ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ।

ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਖਬਾਰਾਂ ਵਿਚ ਬੜੀ ਚਰਚਾ ਹੈ ਕਿ ਡੀ.ਐਸ.ਪੀ. ਭਰਤੀ ਹੋ ਗਏ, ਉਹੋ ਜਿਹੇ ਖਿਡਾਰੀ ਜਿਹੜੇ ਜੂਨੀਅਰ . . . .

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਹ ਮਾਮਲਾ ਸਬਜੁਡਿਸ ਹੈ। ਤੁਸੀਂ ਬੈਠੋ।

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੇ ਹਰ ਗੱਲ ਹੀ ਸਬਜੁਡਿਸ ਹੈ ਤਾਂ ਅਸੀਂ ਕਿਵੇਂ ਗੱਲ ਕਰ ਸਕਦੇ ਹਾਂ ? ਕੋਰਟ ਵਿਚ ਗਏ ਮਾਮਲੇ ਤੇ ਕੋਈ ਇੰਟਰਫੀਅਰੈਂਸ ਨਹੀਂ ਹੋ ਸਕਦੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਸੀਂ ਫੇਰ ਕੋਈ ਹੋਰ ਤਰੀਕਾ ਕੱਢੋ। ਸਾਨੂੰ ਕੁਰੱਪਸ਼ਨ ਦੇ ਸਬਜੈਕਟ ਤੇ ਬੋਲਣ ਲਈ ਇਕ ਘੰਟੇ ਦਾ ਟਾਈਮ ਦੇ ਦਿਓ। ਕੋਈ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਤਰੀਕਾ ਕੱਢੋ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸੈਸ਼ਨ ਤਾਂ ਅੱਜ ਖਤਮ ਹੋ ਜਾਣਾ ਹੈ ਤੇ ਜਿਹੜੇ ਲੋਕਾਂ ਦੇ ਮਸਲੇ ਹਨ, ਉਨ੍ਹਾਂ ਤੇ ਬੋਲਣ ਲਈ ਸਾਨੂੰ ਕੋਈ ਟਾਈਮ ਨਹੀਂ ਮਿਲਿਆ। ਇਕ ਇਥੇ ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਮਟਕਾ ਚੌਂਕ ਐਸਾ ਪਲੇਟਫਾਰਮ ਹੈ, ਜਿਥੇ ਲੋਕ ਫੇਰ ਵੀ ਆਪਣੀ ਗੱਲ ਕਹਿ ਜਾਂਦੇ ਹਨ। ਏਥੇ ਸਾਨੂੰ ਰੋਕ ਲਿਆ ਜਾਂਦਾ ਹੈ ਪਰ ਉਥੇ ਜਦੋਂ ਵਿਧਾਨ ਸਭਾ ਦਾ ਸੈਸ਼ਨ ਚਲ ਰਿਹਾ ਹੁੰਦਾ ਹੈ, ਲੋਕ ਆਪਣੀ-ਆਪਣੀ ਗੱਲ ਕਹਿਣ ਲਈ ਆ ਜਾਂਦੇ ਹਨ। ਅੱਜ ਉਥੇ ਪੰਜਾਬੀ ਲਿਖਾਰੀ ਸਭਾ ਵਾਲੇ ਬੈਠੇ ਹਨ, ਕਿਸਾਨ ਧਰਨਾ ਦਈ ਬੈਠੇ ਹਨ। ਅਨਇੰਪਲਾਇਡ ਨੌਜਵਾਨ ਬੈਠੇ ਹਨ ਤੇ ਕਦੇ ਹਿਊਮਨ ਚੇਨ ਬਣਾਉਂਦੇ ਹਨ। ਮੈਂ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਤੋਂ ਹਰ ਵਰਗ ਨਰਾਜ਼ ਹੋਈ ਜਾ ਰਿਹਾ ਹੈ। ਕੀ ਐਸਾ ਕੋਈ ਤਰੀਕਾ ਨਹੀਂ ਹੋ ਸਕਦਾ ਕਿ ਮਾਮਲੇ ਸਾਰੇ ਰੱਖ ਲਏ ਜਾਣ ਤੇ ਇਥੇ ਸਦਨ ਵਿਚ ਉਨ੍ਹਾਂ ਤੇ ਡਿਸਕਸ਼ਨ ਹੋ ਜਾਵੇ ? ਅੱਜ ਸਰਕਾਰ ਤੋਂ ਇੰਪਲਾਈਜ਼ ਵੀ ਨਰਾਜ਼ ਹਨ, ਉਨ੍ਹਾਂ ਨਾਲ ਕੀਤੇ ਵਾਇਦੇ ਵੀ ਪੂਰੇ ਨਹੀਂ ਕੀਤੇ ਗਏ . . . .

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸੂਦ ਸਾਹਿਬ, ਬੈਠੋ। ਆਪਣੀ ਸੀਟ ਲਓ।

ਸਥਾਨਕ ਸਰਕਾਰ, ਕਿਰਤ ਤੇ ਰੁਜ਼ਗਾਰ ਅਤੇ ਸੰਸਦੀ ਮਾਮਲੇ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਨੂੰ ਬੇਨਤੀ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪਰੰਪਰਾ ਇਹ ਹੈ ਕਿ ਕਿਸੇ ਵੀ ਪਾਰਟੀ ਦਾ ਇਕ ਮੈਂਬਰ ਜ਼ੀਰੋ ਆਵਰ ਦੌਰਾਨ ਆਪਣਾ ਕੋਈ ਪੁਆਇੰਟ ਉਠਾ ਸਕਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੇ ਦੋ ਮੈਂਬਰ ਪਹਿਲਾਂ ਬੋਲ ਚੁਕੇ ਹਨ। ਹੁਣ ਤੀਸਰਾ ਮੈਂਬਰ ਵੀ ਬੋਲਣ ਲਈ ਬੇਨਤੀ ਕਰ ਰਿਹਾ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਜ਼ੀਰੋ ਆਵਰ ਚਲਦਾ ਹੈ ਤਾਂ ਕੀ ਗੱਲ ਹੋਈ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਹਾਂ ਜੀ, ਬ੍ਰਹਮਪੁਰਾ ਜੀ, ਦੱਸੋ।

ਸਰਦਾਰ ਰਣਜੀਤ ਸਿੰਘ ਬ੍ਰਹਮਪੁਰਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸੂਦ ਸਾਹਿਬ ਨੇ ਗੱਲ ਠੀਕ ਕੀਤੀ ਹੈ। ਮੈਂ ਵੀ ਤੁਹਾਡੇ ਰਾਹੀਂ ਇਨ੍ਹਾਂ ਤੋਂ ਜਾਣਕਾਰੀ ਲੈਣੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਲੈਕਸ਼ਨਾਂ ਦੇ ਵੇਲੇ ਝੋਨੇ ਦਾ ਬੋਨਸ ਜਿਹੜਾ 30 ਰੁਪਏ ਅਨਾਊਂਸ ਕੀਤਾ ਸੀ, ਉਸ ਵਿਚੋਂ 10 ਰੁਪਏ ਦਿੱਤੇ ਗਏ ਸਨ ਤੇ 20 ਰੁਪਏ ਬੋਨਸ ਦੇ ਹਾਲੇ ਵੀ ਬਕਾਇਆ ਰਹਿੰਦੇ ਹਨ। ਇਹ ਅਰਬਾਂ ਰੁਪਿਆ ਬਣ ਜਾਂਦਾ ਹੈ। ਜ਼ਿਮੀਂਦਾਰਾ ਦਾ ਗੰਨੇ ਦਾ ਬੋਨਸ ਵੀ ਬਕਾਇਆ ਰਹਿੰਦਾ ਹੈ। ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਬੇਨਤੀ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸਾਨ ਯੂਨੀਅਨ ਵਾਲੇ ਲੋਕ ਸੜਕਾਂ ਤੇ ਬੈਠੇ ਹਨ, ਹਾਹਾਕਾਰ ਮਚੀ ਪਈ ਹੈ। ਗਰੀਬ ਲੋਕ ਜਿਨ੍ਹਾਂ ਨੇ ਏਨੀ ਮਿਹਨਤ ਕੀਤੀ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਪੈਸੇ ਫਸੇ ਪਏ ਹਨ। ਉਨ੍ਹਾਂ ਦੇ ਪੈਸੇ ਸਰਕਾਰ ਕਦੋਂ ਦੇਵੇਗੀ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਆਪਣੀ ਸੀਟ ਲਓ।

CALL ATTENTION NOTICE UNDER RULE 66

(ਕ੍ਰਮ ਨੰ: 1)

1. **ਸ਼੍ਰੀ ਅਵਿਨਾਸ਼ ਰਾਏ ਖੰਨਾ**
2. **ਸਰਦਾਰ ਸੁਖਪਾਲ ਸਿੰਘ**

} : ਸ਼੍ਰੀਮਾਨ ਜੀ, ਮੈਂ ਸਰਕਾਰ ਦਾ ਧਿਆਨ ਲੋਕ ਮਹੱਤਤਾ ਦੇ ਇਕ ਅਹਿਮ ਜ਼ਰੂਰੀ ਮਾਮਲੇ ਵੱਲ ਦਿਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਅਰਥਾਤ ਕਿ ਤਹਿਸੀਲ ਗੜ੍ਹਸ਼ੰਕਰ ਦੇ ਬੀਤ ਇਲਾਕੇ ਦੇ ਪਿੰਡ ਕੋਕੋਵਾਲ, ਮਜਾਰੀ, ਮਲਕੋਵਾਲ, ਗੱਦੀਵਾਲ, ਭਵਾਨੀਪੁਰ ਭਗਤ, ਭਵਾਨੀਪੁਰ ਵਗੈਰਾ ਵਿੱਚ ਪੀਣ ਦੇ ਪਾਣੀ ਦੀ ਕਿਲਤ ਕਾਰਨ ਲੋਕਾਂ ਨੂੰ ਟੋਬੇ ਦਾ ਗੰਦਾ ਪਾਣੀ ਪੀਣ ਲਈ ਮਜਬੂਰ ਹੋਣਾ ਪੈ ਰਿਹਾ ਹੈ। ਲੋਕਾਂ ਵਿਚ ਇਸ ਬਾਰੇ ਬਹੁਤ ਰੋਸ ਹੈ ਅਤੇ ਬੀਮਾਰੀ ਫੈਲਣ ਦਾ ਖਤਰਾ ਹੈ।

ਮਾਮਲੇ ਦੀ ਪ੍ਰਤੱਖ ਅਤੇ ਅਤਿਅੰਤ ਮਹੱਤਤਾ ਦੇ ਮੱਦੇ ਨਜ਼ਰ ਸਬੰਧਿਤ ਮੰਤਰੀ ਜੀ ਸਦਨ ਵਿੱਚ ਬਿਆਨ ਦੇਣ ਦੀ ਖੇਚਲ ਕਰਨ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਰਾਜ ਮੰਤਰੀ, ਜਨ ਸਿਹਤ ਅਤੇ ਪੇਂਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤਾਂ (ਸਰਦਾਰ ਜਸਜੀਤ ਸਿੰਘ ਰੰਧਾਵਾ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜਿਹੜਾ ਮਾਨਯੋਗ ਮੈਂਬਰ ਨੇ ਧਿਆਨ ਦਿਵਾਊ ਨੋਟਿਸ ਇਥੇ ਲਿਆਂਦਾ ਹੈ, ਇਸ ਦੇ ਬਾਰੇ ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਟੋਟਲ 23 ਪਿੰਡ ਹਨ, ਜਿਨ੍ਹਾਂ ਵਿਚੋਂ 6 ਪਿੰਡਾਂ ਦਾ ਇਨ੍ਹਾਂ ਨੇ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ। ਇਨ੍ਹਾਂ 6 ਪਿੰਡਾਂ ਵਿਚੋਂ ਕੇਵਲ ਦੋ ਪਿੰਡਾਂ ਕੋਕੋਵਾਲ ਤੇ ਮਜਾਰੀ ਵਿਚ ਮਿਤੀ 20 ਫਰਵਰੀ, 2004 ਤੋਂ ਮਿਤੀ 24 ਫਰਵਰੀ, 2004 ਤੱਕ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਘੱਟ ਹੋਣ ਕਾਰਣ ਪਾਣੀ ਪੂਰੀ ਮਾਤਰਾ ਵਿਚ ਮੁਹੱਈਆ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ ਸੀ। ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਵਿਚ ਵਿਘਨ ਪੈਣ ਕਾਰਣ ਉਥੇ ਪਾਣੀ ਦੀ ਕੁਝ ਘਾਟ ਹੋਈ ਸੀ। ਆਮ ਤੌਰ ਤੇ 16 ਘੰਟੇ ਦੀ ਸਪਲਾਈ ਮਿਲਦੀ ਸੀ ਜਦ ਕਿ ਇਨ੍ਹਾਂ ਦਿਨਾਂ ਵਿਚ 12 ਘੰਟੇ ਦੀ ਸਪਲਾਈ ਹੋਈ ਸੀ। ਬਾਕੀ ਦੇ 4 ਪਿੰਡਾਂ ਨੂੰ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਪੂਰੀ ਹੁੰਦੀ ਰਹੀ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਕੋਈ ਗੱਲ ਨਹੀਂ ਹੈ ਕਿ ਉਥੋਂ ਦੇ ਲੋਕਾਂ ਨੂੰ ਗੰਦਾ ਪਾਣੀ ਪੀਣ ਲਈ ਮਜਬੂਰ ਹੋਣਾ ਪਿਆ ਹੋਵੇ। ਬੀਤ ਦੇ ਏਰੀਏ ਵਿਚ ਖਾਸ ਕਰਕੇ ਅਸੀਂ ਹੋਰ ਵੀ ਅਰੇਂਜਮੈਂਟ ਕੀਤੇ ਹਨ। ਹੁਸ਼ਿਆਰਪੁਰ ਜ਼ਿਲ੍ਹੇ ਵਿਚ ਵਾਟਰ ਟੈਂਕਰ ਪ੍ਰੋਵਾਈਡ ਕੀਤੇ ਹਨ ਤਾਂ ਕਿ ਜੇ ਕੋਈ ਐਮਰਜੰਸੀ ਆ ਜਾਵੇ ਤਾਂ ਇਨ੍ਹਾਂ ਦਾ ਇਸਤੇਮਾਲ ਕੀਤਾ ਜਾ ਸਕੇ। ਜਿਹੜੇ 6 ਪਿੰਡ ਇਨ੍ਹਾਂ ਨੇ ਦੱਸੇ ਹਨ, ਇਨ੍ਹਾਂ ਵਿਚ ਵੀ ਇਕ ਟੈਂਕਰ ਰੱਖਿਆ ਹੋਇਆ ਹੈ। ਸਿਰਫ 4 ਦਿਨਾਂ ਵਿਚ ਬਿਜਲੀ ਦੀ ਸਪਲਾਈ ਘੱਟ ਹੋਣ ਕਰਕੇ ਪਾਣੀ ਦੀ ਤੰਗੀ ਹੋਈ ਸੀ। ਗੰਦਾ ਪਾਣੀ ਪੀਣ ਵਾਸਤੇ ਮਜਬੂਰ ਹੋਣ ਦਾ ਸਵਾਲ ਹੀ ਪੈਦਾ ਨਹੀਂ ਹੁੰਦਾ।

ਸਰਦਾਰ ਸੁਖਪਾਲ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪਾਣੀ ਇਨਸਾਨ ਦੀ ਸਭ ਤੋਂ ਵੱਡੀ ਜ਼ਰੂਰਤ ਹੈ। ਇਹ ਤਾਂ ਕਹਿ ਰਹੇ ਹਨ ਕਿ ਐਸੀ ਕੋਈ ਗੱਲ ਨਹੀਂ ਲੇਕਿਨ ਮੇਰੇ ਕੋਲ ਨਿਊਜ਼ ਕਟਿੰਗ ਪਈ ਹੋਈ ਹੈ। ਇਸ ਫੋਟੋ ਵਿਚ ਹਿਮਾਚਲ ਦੀ ਹੱਦ ਦੇ ਨਾਲ ਲੱਗਦੇ ਇਲਾਕੇ ਵਿਚੋਂ 5-5 ਕਿਲੋਮੀਟਰ ਤੋਂ ਲੋਕ ਪਾਣੀ ਭਰ ਕੇ ਲਿਆ ਰਹੇ ਹਨ। ਉਸ ਇਲਾਕੇ ਵਿਚ ਇਨ੍ਹਾਂ ਦੀਆਂ ਪਾਣੀ ਦੀਆਂ ਜਿਹੜੀਆਂ ਯੋਜਨਾਵਾਂ ਚੱਲ ਰਹੀਆਂ ਹਨ, ਉਹ ਫੇਲ੍ਹ ਹੋ ਚੁੱਕੀਆਂ ਹਨ। ਅੱਜ ਉਥੇ ਪੀਣ ਵਾਲਾ ਪਾਣੀ ਬਿਲਕੁਲ ਨਹੀਂ ਆ ਰਿਹਾ। ਜੇ ਅੱਜ ਇਹ ਹਾਲ ਹੈ ਤਾਂ ਅੱਗੇ ਗਰਮੀਆਂ ਦੇ ਮੌਸਮ ਵਿਚ ਤਾਂ ਉਥੇ ਪਾਣੀ ਬਿਲਕੁਲ ਨਹੀਂ ਮਿਲੇਗਾ। ਮੇਰੀ ਗੁਜ਼ਾਰਿਸ਼ ਹੈ ਕਿ ਇਸ ਮਾਮਲੇ ਦੀ ਪੜਤਾਲ ਕਰਨ ਵਾਸਤੇ ਹਾਊਸ ਦੀ ਇਕ ਕਮੇਟੀ ਬਣਾ ਦਿੱਤੀ ਜਾਵੇ। ਮੰਤਰੀ ਜੀ ਵੱਲੋਂ ਹਾਊਸ ਨੂੰ ਗੁੰਮਰਾਹ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਕ ਹਾਊਸ ਦੀ ਕਮੇਟੀ ਬਣੇ। ਉਹ ਉਥੇ ਜਾ ਕੇ ਸਾਰੇ ਮਾਮਲੇ ਦੀ ਪੜਤਾਲ ਕਰੇ।

ਰਾਜ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਹਾਊਸ ਦੀ ਕਮੇਟੀ ਦੀ ਕੋਈ ਜ਼ਰੂਰਤ ਨਹੀਂ ਹੈ। ਮੈਂ ਹਾਊਸ ਨੂੰ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਉਥੇ ਐਸੀ ਕੋਈ ਦਿੱਕਤ ਨਹੀਂ ਹੈ। ਪੰਜਾਬ ਦੇ ਕਿਸੇ ਵੀ ਪਿੰਡ ਵਿਚ ਪੀਣ ਵਾਲੇ ਪਾਣੀ ਦੀ ਕੋਈ ਪ੍ਰਾਬਲਮ ਨਹੀਂ ਹੈ। ਅਸੀਂ ਬੜੇ ਵਧੀਆ ਪ੍ਰਬੰਧ ਕੀਤੇ ਹੋਏ ਹਨ। ਗਰਮੀਆਂ ਤੋਂ ਪਹਿਲਾਂ-ਪਹਿਲਾਂ ਹੋਰ ਵੀ ਧਿਆਨ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਪਿਛਲੇ ਸਾਲ ਵੀ ਪਾਣੀ ਦੇ ਪ੍ਰਬੰਧ ਵਾਸਤੇ 13 ਕਰੋੜ ਰੁਪਿਆ ਖ਼ਰਚ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਇਸ ਵਾਰ ਵੀ ਅਸੀਂ ਪੂਰਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ। ਇਸ ਕਰਕੇ ਖਤਰੇ ਵਾਲੀ ਕੋਈ ਗੱਲ ਨਹੀਂ ਹੈ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਵਿਸ਼ਵਾਸ ਦਿਵਾਉਂਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਪਿੰਡਾ ਨੂੰ ਐਸੀ ਕੋਈ ਪ੍ਰਾਬਲਮ ਨਹੀਂ ਆਉਣ ਦਿੱਤੀ ਜਾਵੇਗੀ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PRESENTATION OF THE FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

Mr. Speaker : Now I present to the House the First Report of the Business Advisory Committee which reads as under :—

After considering the tentative programme, the Committee recommended that the following business be transacted at the sitting of the Vidhan Sabha to be held on Tuesday, the 16th March, 2004 at 10.00 A.M.

(I) **Financial Business :**

(i) Presentation of Supplementary Demands for Grants over expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment);

(ii) Presentation of Vote-on-Account (for first three months 2004-2005);

(iii) Presentation of excess Demands/Grants and Appropriation for the years 1996-97, 1997-98, 1998-99, and 1999-2000;

(iv) Discussion and Voting on Demands for Grants in respect of Supplementary Demands for Grants of the Government of Punjab for the year 2003-04 (Second Instalment);

(v) Appropriation Bill in respect of Supplementary Estimates (Second Instalment);

(vi) Discussion and Voting on Motion in respect of Vote-on-Account (for first three months 2004-05);

(vii) Appropriation Bill in respect of Vote-on-Account (for first three months (2004-05); and

(viii) Discussion and Voting on excess Demands/Grants and Appropriation Bill in respect thereof.

(II) Legislative Business

(III) Motion regarding Constitution of Elected Committees of Punjab Vidhan Sabha for the year 2004-05.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

(IV) Motion under Rule 16 regarding adjournment of the House *sine-die*.

If any rule/rules of the Rules of precedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) is/are inconsistent with the above recommendations, that/those rule/rules shall stand suspended to that extent.

Minister for Parliamentary Affairs, Local Government and Labour & Employment (Chaudhary Jagjit Singh) : Sir, I beg to move—

that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Mr. Speaker : Motion moved—

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ (ਗਿੱਦੜਬਾਹਾ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮਨਿਸਟਰ ਸਾਹਿਬ ਕੁਝ ਸੈਕਿੰਡ ਪਹਿਲਾਂ ਹਾਊਸ ਦੀ ਪ੍ਰੰਪਰਾ ਦੀ ਗੱਲ ਕਰ ਰਹੇ ਸੀ ਅਤੇ ਇਸ ਹਾਊਸ ਦੀ ਇਹ ਵੀ ਰਿਵਾਇਤ ਹੈ ਕਿ ਬਿਜਨੈਸ ਐਡਵਾਈਜ਼ਰੀ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਦੀ ਜਿਹੜੀ ਮਰਯਾਦਾ ਹੁੰਦੀ ਹੈ, ਹਾਊਸ ਵਿੱਚ ਉਹ ਅੱਜ ਤੱਕ ਯੁਨਾਨੀਮੱਸ ਰਹੀ ਹੈ ਪਰ ਬੜੇ ਹੀ ਭਰੇ ਮਨ ਨਾਲ, ਬੇਹੱਦ ਅਫਸੋਸ ਨਾਲ ਅਸੀਂ ਇਸ ਮਤੇ ਨੂੰ, ਤਮਾਮ ਆਪੋਜ਼ੀਸ਼ਨ ਵੱਲੋਂ ਆਪੋਜ਼ ਕਰ ਰਹੇ ਹਾਂ। ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਤੁਹਾਡੀ ਉਮਰ ਦੀ, ਤੁਹਾਡੇ ਤਜਰਬੇ ਦੀ ਅਤੇ ਤੁਹਾਡੀ ਵਤਨ ਪ੍ਰਸਤੀ ਦੀ ਬੜੀ ਕਦਰ ਕਰਦੇ ਹਾਂ। ਜਦੋਂ ਜਨਾਬ ਪਹਿਲੀ ਵਾਰੀ ਸਪੀਕਰ ਬਣੇ ਸੀ, ਉਦੋਂ 50-50 ਦਿਨ ਬਜਟ ਸੈਸ਼ਨ ਚਲਦਾ ਸੀ ਪਰ ਕੱਲ੍ਹ ਸਰਕਾਰ ਦਾ ਇਸ ਕਿਸਮ ਦਾ ਤੰਗ ਨਜ਼ਰੀਆ ਸੀ ਕਿ ਉਹ ਇਕ ਦਿਨ ਲਈ ਵੀ ਹਾਊਸ ਨੂੰ ਐਕਸਟੈਂਡ ਕਰਨ ਤੇ ਰਾਜ਼ੀ ਨਹੀਂ ਸੀ, ਹਾਲਾਂਕਿ ਇਲੈਕਸ਼ਨ ਦੋ ਮਹੀਨੇ ਬਾਅਦ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਸ ਤਰ੍ਹਾਂ ਲੀਡਰ ਆਫ ਦੀ ਆਪੋਜ਼ੀਸ਼ਨ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਜਿਹੜੇ ਭਖਵੇਂ ਮਸਲੇ ਹਨ, ਉਹ ਵੀ ਲੈਣੇ ਹੁੰਦੇ ਹਨ ਅਤੇ ਜਿਹੜੇ ਸਾਡੇ ਵਿਧਾਇਕ ਜੂਨੀਅਰ ਐਮ.ਐਲ.ਏਜ਼ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਮਕਾਮੀ ਮਸਲੇ ਹੁੰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਤੇ ਬੋਲਣਾ ਹੁੰਦਾ ਹੈ ਪਰ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜੇ ਜਮਹੂਰੀ ਅਦਾਰੇ ਹਨ ਉਨ੍ਹਾਂ ਨਾਲ ਇਸ ਕਿਸਮ ਦਾ ਖਿਲਵਾੜ ਹੋ ਰਿਹਾ ਹੈ। ਕੱਲ੍ਹ ਜਦੋਂ ਗਵਰਨਰ ਸਾਹਿਬ ਬੋਲ ਰਹੇ ਸਨ ਤਾਂ ਸਾਨੂੰ ਉਸਦਾ ਬਾਈਕਾਟ ਕਰਨਾ ਪਿਆ। ਜਦੋਂ ਉਹ ਪੜ੍ਹ ਰਹੇ ਸਨ ਤਾਂ ਸਾਨੂੰ ਸੁਣ ਕੇ ਸ਼ਰਮ ਆ ਰਹੀ ਸੀ ਪਰ ਕਿਉਂਕਿ, ਸ੍ਪੀਕਰ ਸਾਹਿਬ, ਕੋਈ ਹੋਰ ਰਸਤਾ ਨਹੀਂ ਹੈ . . . . . (ਵਿਘਨ) ਅੱਜ ਬਜਟ ਸੈਸ਼ਨ ਹੈ, ਗਵਰਨਰਜ਼ ਐਡਰੈਸ has been laid on the Table of the House. ਉਸ ਤੇ ਕੋਈ ਡਿਸਕਸ਼ਨ ਨਹੀਂ ਹੋ ਰਹੀ ਅਤੇ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਜੀ ਉਹ ਜੂਨ ਵਿੱਚ ਹੋਵੇਗੀ। ਮੈਂ ਇਹ ਗੱਲ ਰਿਕਾਰਡ ਵਿੱਚ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਕੋਲ ਮੈਜਾਰਿਟੀ ਹੈ, ਇਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਖਤਰਾ ਨਹੀਂ, ਅਸੀਂ ਤਾਂ ਗੱਲ ਸੁਣਾਉਣੀ ਹੈ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਜੇਕਰ ਡੈਮੋਕਰੇਸੀ ਦੀ ਇਨ੍ਹਾਂ ਨੂੰ ਕਦਰ ਹੈ ਤਾਂ ਇਹ ਸਾਡੀ ਗੱਲ ਸੁਣਨ। ਪਰ ਇਹ ਸਾਡੀ ਗੱਲ ਸੁਣਨ ਨੂੰ ਵੀ ਤਿਆਰ ਨਹੀਂ। ਅੱਜ ਮੈਜਾਰਿਟੀ ਵਿੱਚ ਹੁੰਦੇ ਹੋਏ ਵੀ ਇਹ ਕੋਈ ਗੱਲ ਸੁਣਨ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ਹਨ। ਮਹੀਨੇ ਡੇਢ ਮਹੀਨੇ ਬਾਅਦ ਲੋਕਾਂ ਦੀ ਕਚਹਿਰੀ ਵਿੱਚ ਜਾਣਾ ਪਏਗਾ ਕੀ ਇਹ ਉਹ ਵੀ ਮੁਲਤਵੀ ਕਰ ਦੇਣਗੇ ?. . . . (ਵਿਘਨ) ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਹਾਡਾ ਇਸ ਗੱਲ ਦਾ ਧੰਨਵਾਦ ਹੈ ਕਿ ਜੋ ਕੱਲ੍ਹ ਤੁਹਾਡਾ ਨਜ਼ਰੀਆ ਸੀ ਉਹ ਵਧੀਆ ਸੀ ਅਤੇ ਅਸੀਂ ਉਸ ਨਾਲ ਸਹਿਮਤ ਸੀ ਪਰ ਜਿਹੜਾ ਪਿਛਲਾ ਪਾਰਲੀਮੈਂਟਰੀ ਪਰਾਸੈਸ ਹੈ, ਡੈਮੋਕਰੇਟਿਕ ਪਰਾਸੈਸ ਹੈ, ਉਸ ਦਾ ਅੱਜ ਪੰਜਾਬ ਨੇ ਇਕ ਨਵੀਂ ਕਿਸਮ ਦਾ ਸਟੈਂਡਰਡ ਸੈਟ ਕਰ ਦਿੱਤਾ ਹੈ ਕਿ ਅਸੀਂ ਕਿੰਨਾ ਲੋਅਰ ਚਲੇ ਗਏ ਹਾਂ। ਮੈਂ ਨਹੀਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਰਕਾਰ ਨੂੰ ਕੀ ਡਰ ਸੀ। ਜੇਕਰ ਕੁਐਸਚਨ ਆਵਰ ਹੋ ਜਾਵੇ, ਕਾਲ ਅਟੈਨਸ਼ਨਜ਼ ਮਨਜ਼ੂਰ ਹੋ ਜਾਣ, ਕਈ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਲੋਕਾਂ ਦੇ ਜਜ਼ਬਾਤ ਸਰਕਾਰ ਸਾਹਮਣੇ ਰੱਖਣਾ ਚਾਹੁੰਦੇ ਹਨ, ਤਾਂ ਉਹ ਵੀ ਰੱਖ ਲੈਣ ਦੇਣੇ ਚਾਹੀਦੇ ਹਨ ਮੈਂ ਸਰਕਾਰ ਨੂੰ ਇਹੀ ਕਹਿਣ ਵਾਸਤੇ ਉੱਠਿਆ ਸੀ। ਤੁਹਾਡਾ ਬਹੁਤ-ਬਹੁਤ ਧੰਨਵਾਦ।

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ (ਸਰਦਾਰ ਬੀਰ ਦਵਿੰਦਰ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਸ ਸਿਚੂਏਸ਼ਨ ਤੇ ਹੀ ਬਤੌਰ ਮੈਂਬਰ ਆਪਣੇ ਵਿਚਾਰਾਂ ਦਾ ਇਜ਼ਹਾਰ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹਾਂ ਇਸ ਦੇ ਕੋਈ ਗਲਤ ਮਤਲਬ ਨਾ ਕੱਢੇ ਜਾਣ I would request to the Hon'ble Members not to read too much between the lines. ਪਰ ਮੈਂ ਪ੍ਰਸਨਲੀ ਫੀਲ ਕਰਦਾ ਹਾਂ ਕਿ ਹਾਊਸ ਦੀਆਂ ਸਿਟਿੰਗਜ਼ ਦਾ ਸਮਾਂ ਜੇ ਇਸੇ ਤਰ੍ਹਾਂ ਘਟਦਾ ਗਿਆ ਤਾਂ ਸਦਨ ਦੀ ਮਰਿਆਦਾ ਦਾ ਆਖਿਰ ਕੀ ਹੋਵੇਗਾ ਔਰ ਸਾਡਾ ਇੱਥੇ ਬਤੌਰ ਮੈਂਬਰ ਰੋਲ ਕੀ ਹੈ ? ਕੱਲ੍ਹ ਦਾ ਦਿਨ ਵੇਸਟ ਹੋ ਗਿਆ, ਉਸਦੇ ਵਿੱਚ ਤੁਸੀਂ ਸਵਾਲ ਐਡਮਿਟ ਨਹੀਂ ਕੀਤੇ। ਅੱਜ ਦਾ ਦਿਨ ਖਤਮ ਹੋਣ ਜਾ ਰਿਹਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਸਦਨ ਦੇ 117 ਮੈਂਬਰ ਹਨ ਪਰ ਨਾ ਉਨ੍ਹਾਂ ਨੂੰ ਸਵਾਲ ਕਰਨ ਦਾ ਹੱਕ ਹੈ, ਨਾ ਉਨ੍ਹਾਂ ਨੂੰ ਗਵਰਨਰ ਸਾਹਿਬ ਦੇ ਐਡਰੈਸ ਤੇ ਬਹਿਸ ਕਰਨ ਦਾ ਹੱਕ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਗਵਰਨਰ ਐਡਰੈਸ ਜਿਹੜਾ ਹੈ, ਉਸ ਦੇ ਹੱਕ ਵਿੱਚ ਵੀ ਕੁਝ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਨੇ ਬੋਲਣਾ ਹੈ ਅਤੇ ਉਸਦੇ ਖਿਲਾਫ਼ ਵੀ ਬੋਲਣਾ ਹੈ। ਹੱਕ ਵਿੱਚ ਬੋਲਣ ਵਾਲਿਆਂ ਦਾ ਅਧਿਕਾਰ ਵੀ ਜਾਂਦਾ ਰਿਹਾ ਅਤੇ ਖਿਲਾਫ਼ ਬੋਲਣ ਵਾਲਿਆਂ ਦਾ ਅਧਿਕਾਰ ਵੀ ਜਾਂਦਾ ਰਿਹਾ ਅਤੇ ਇਹ ਐਡਾ ਵੱਡਾ ਜਿਹੜਾ ਸਦਨ ਹੈ ਜੇ ਇਸ ਦੀ ਸਿਰਫ ਦੋ ਦਿਨ ਦੀ ਜਾਂ ਇਕ ਦਿਨ ਦੀ ਸਿਟਿੰਗ ਹੋਣੀ ਹੈ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਸਾਡੀ ਬਤੌਰ ਮੈਂਬਰ ਜਿਹੜੀ ਪਾਰਟੀਸੀਪੇਸ਼ਨ ਹੈ, ਉਸ ਤੇ ਇਕ ਬਹੁਤ ਵੱਡਾ ਪ੍ਰਸ਼ਨ ਚਿੰਨ੍ਹ ਲਗਦਾ ਹੈ। ਬਹੁਤ ਸਾਰੇ ਲੋਕਾਂ ਦੇ ਮਸਲੇ ਹੁੰਦੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਸਵਾਲਾਂ ਰਾਹੀਂ ਜਾਂ ਕਾਲ ਅਟੈਸ਼ਨਾਂ ਰਾਹੀਂ ਫੋਕਸ ਕਰਨਾ ਹੁੰਦਾ ਹੈ, ਤੁਸੀਂ ਕੇਵਲ ਇਕ ਕਾਲ ਅਟੈਂਸ਼ਨ ਹੀ ਐਡਮਿਟ ਕੀਤੀ ਹੈ। ਕੀ ਪੰਜਾਬ ਦਾ ਕੋਈ ਇਕ ਮਸਲਾ ਹੀ ਹੈ ਜਿਸ ਤੇ ਕਾਲ ਅਟੈਂਸ਼ਨ ਦਿੱਤੀ ਜਾ ਸਕੇ ? ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਂ ਬੜੇ ਅਦਬ ਦੇ ਨਾਲ ਤੁਹਾਡੇ ਰਾਹੀਂ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੂੰ ਅਤੇ ਸਾਰੇ ਸਾਥੀਆਂ ਨੂੰ ਇਹ ਬੇਨਤੀ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਸ ਹਾਊਸ ਦੀ ਜਿੱਥੇ ਮਰਿਆਦਾ ਹੈ, ਉਥੇ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਹਾਊਸ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਬੀਰ ਦਵਿੰਦਰ ਸਿੰਘ]

ਦੀ ਯੂਟੇਲਿਟੀ ਅਤੇ ਲੋਕਾਂ ਦੀਆਂ ਜੋ ਪ੍ਰਾਬਲਮਜ਼ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਥੇ ਹਾਈ-ਲਾਈਟ ਕਰਨਾ ਇਸ ਪੂਰੇ ਹਾਊਸ ਦੀ ਜਿਹੜੀ ਆਸਥਾ ਹੈ, ਇਸ ਤੇ ਪ੍ਰਸ਼ਨ ਚਿੰਨ੍ਹ ਲਗਦਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਾਂਗਾ ਕਿ ਇਸ ਹਾਊਸ ਦੀਆਂ ਸਿਟਿੰਗਜ਼ ਨੂੰ ਵਧਾਇਆ ਜਾਵੇ ਤਾਂ ਕਿ ਹਾਊਸ ਦੀ ਜੋ ਮਰਿਆਦਾ ਹੈ ਅਤੇ ਲੋਕਾਂ ਦੇ ਜੋ ਮੁੱਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਤੇ ਵਿਚਾਰ ਹੋ ਸਕੇ। ਸਪੀਕਰ ਸਾਹਿਬ, ਏਡਾ ਵੱਡਾ ਖਰਚਾ ਇਕ ਦਿਨ ਦੀ ਸਿਟਿੰਗ ਲਈ ਜਾਂ ਦੋ ਦਿਨ ਦੀ ਸਿਟਿੰਗ ਲਈ ਆਉਂਦਾ ਹੈ ਅਤੇ ਨਾ ਹੀ ਇਥੇ ਨਾਨ ਆਫੀਸ਼ੀਅਲ ਬਿਜ਼ਨਸ ਹੋ ਸਕਿਆ ਹੈ, ਫਿਰ ਕਾਹਦੇ ਲਈ ਅਸੀਂ ਇਕੱਠੇ ਹੁੰਦੇ ਹਾਂ। ਮੇਰੀ ਬੇਨਤੀ ਹੈ ਕਿ ਅਸੀਂ ਸਾਰੇ ਬਤੌਰ ਮੈਂਬਰ ਮਹਿਸੂਸ ਕਰਦੇ ਹਾਂ ਕਿ ਇਸ ਦੀਆਂ ਸੀਟਿੰਗਜ਼ ਵਧਾਉਣ ਲਈ ਜ਼ਰੂਰ ਅਦਬ ਨਾਲ ਵਿਚਾਰ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਮੈਂ ਇਹ ਬੜੇ ਅਦਬ ਨਾਲ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਅੱਜ ਸ਼ੇਅਰ ਤਾਂ ਬੋਲਿਆਂ ਨਹੀਂ ਕਿ —
"ਨਾ ਤੜਪਣੇ ਕੀ ਇਜਾਜ਼ਤ ਹੈ, ਨਾ ਫਰਿਆਦ ਕਰਨੇ ਕੀ"

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ : ਸਪੀਕਰ ਸਾਹਿਬ, ਉਹ ਤੁਹਾਡੇ ਲਈ ਛੱਡ ਦਿੱਤਾ ਹੈ ਜੀ।

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ (ਲੰਬੀ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ ਦੇ ਬੜੇ ਧੰਨਵਾਦੀ ਹਾਂ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਆਪੋਜੀਸ਼ਨ ਵਾਲਿਆਂ ਦੇ ਜਜ਼ਬਾਤ ਦੀ ਕਦਰ ਕੀਤੀ ਹੈ। ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ 99% ਸਾਹਮਣੇ ਬੈਠੇ ਮੈਂਬਰ ਵੀ ਇਹ ਹੀ ਚਾਹੁੰਦੇ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਗੁਸਤਾਖੀ ਕਰਨ ਲੱਗਿਆ ਹਾਂ, ਬੜੇ ਮਾਣ ਅਤੇ ਸਤਿਕਾਰ ਨਾਲ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਤੁਹਾਨੂੰ ਯੂਨਾਨੀਮਸਲੀ ਸਪੀਕਰ ਚੁਣਿਆ ਗਿਆ ਸੀ ਅਤੇ ਉਦੋਂ ਬੋਲਦਿਆਂ ਤੁਸੀਂ ਕਿਹਾ ਸੀ ਕਿ ਮੈਂ ਆਪੋਜ਼ੀਸ਼ਨ ਦਾ ਰੂਲਿੰਗ ਪਾਰਟੀ ਨਾਲੋਂ ਵੀ ਵੱਧ ਖਿਆਲ ਰੱਖਾਂਗਾ ਲੇਕਿਨ ਅੱਜ ਤੁਸੀਂ ਬਿਲਕੁਲ ਸਾਡਾ ਗਲਾ ਘੁੱਟ ਰਹੇ ਹੋ ਔਰ ਸਭ ਤੋਂ ਵੱਡਾ ਰੋਸ ਤੁਹਾਡੇ ਖਿਲਾਫ਼ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਭਾਵੇਂ ਇਸ ਨੂੰ ਤੁਸੀਂ ਗੁਸਤਾਖੀ ਸਮਝੋ। ਅਸੀਂ ਆਪਣੀਆਂ ਸੀਟਾਂ ਛੱਡ ਕੇ ਫਲੋਰ ਆਫ ਦੀ ਹਾਊਸ ਤੇ ਬੈਠ ਜਾਈਏ ਤਾਂ ਇਹ ਚੰਗਾ ਨਹੀਂ ਲੱਗੇਗਾ। ਇਹੋ ਜਿਹੀਆਂ ਪਰੰਪਰਾਵਾਂ ਅਸੀਂ ਕਿਉਂ ਪਾ ਰਹੇ ਹਾਂ? ਭਾਵੇਂ ਦੋ ਘੰਟਿਆਂ ਲਈ ਬਹਿਸ ਰੱਖ ਦਿਓ। ਚੀਫ਼ ਮਨਿਸਟਰ ਸਾਹਿਬ ਦਾ ਜੋ ਪੈਟ ਸਬਜੈਕਟ ਹੈ। ਦੋ ਸਾਲਾਂ ਵਿੱਚ ਇਨ੍ਹਾਂ ਨੇ ਸਾਡੇ ਤੇ 87 ਕਰੋੜ ਰੁਪਏ ਦਾ ਕੇਸ ਪਾਇਆ ਹੈ ਪਰ ਇਹ ਇੱਕ ਆਕਸ਼ਨ ਵਿੱਚ ਹੀ 100 ਕਰੋੜ ਖਾ ਗਏ। (ਆਪੋਜ਼ੀਸ਼ਨ ਪਾਰਟੀਆਂ ਵਲੋਂ ਥੰਪਿੰਗ) ਮੇਰੇ ਕਹਿਣ ਦਾ ਭਾਵ ਹੈ ਕਿ ਜੇ ਤੁਸੀਂ ਸਾਨੂੰ ਨਹੀਂ ਸੁਣਨਾ ਤਾਂ ਫਿਰ ਅਸੀਂ ਵਾਕ-ਆਊਟ ਕਰਦੇ ਹਾਂ। (ਵਿਘਨ)

(ਇਸ ਸਮੇਂ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਅਤੇ ਭਾਰਤੀ ਜਨਤਾ ਪਾਰਟੀ ਦੇ ਸਦਨ ਵਿੱਚ ਹਾਜ਼ਰ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਆਪਣੀਆਂ ਆਪਣੀਆਂ ਸੀਟਾਂ ਤੇ ਖੜ੍ਹੇ ਸਨ ਅਤੇ ਸਦਨ ਵਿੱਚ ਬਹੁਤ ਸ਼ੋਰ ਸੀ।)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

WALK OUT

ਸਰਦਾਰ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ : ਅਸੀਂ ਵਾਕ-ਆਊਟ ਕਰਦੇ ਹਾਂ ਕਿਉਂਕਿ ਸਾਨੂੰ ਸੁਣਿਆ ਨਹੀਂ ਜਾ ਰਿਹਾ।

(ਇਸ ਸਮੇਂ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ, ਭਾਰਤੀ ਜਨਤਾ ਪਾਰਟੀ ਦੇ ਹਾਜ਼ਰ ਮੈਂਬਰ ਅਤੇ ਸਰਦਾਰ ਗੋਬਿੰਦ ਸਿੰਘ ਕਾਂਝਲਾ, ਸ. ਹਰਮੀਤ ਸਿੰਘ ਸੰਧੂ, ਸ. ਗੁਰਮੀਤ ਸਿੰਘ ਕਾਂਗੜ ਤੇ, ਸ. ਸੁਖਦਰਸ਼ਨ ਸਿੰਘ ਮਡਾਹਰ ਕਲਾਂ, ਆਜ਼ਾਦ ਮੈਂਬਰ ** ਨਾਅਰੇ ਮਾਰਦੇ ਹੋਏ ਸਦਨ ਵਿੱਚੋਂ ਵਾਕ-ਆਊਟ ਕਰ ਗਏ।)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਜੇ ਬਾਦਲ ਸਾਹਿਬ ਤੁਸੀਂ ਸਵਾਲ ਕੀਤਾ ਹੈ ਤਾਂ ਉਸ ਦਾ ਜਵਾਬ ਸੁਣ ਤਾਂ ਲਓ। ਨਾਅਰੇ ਰਿਕਾਰਡ ਨਾ ਕੀਤੇ ਜਾਣ। (ਵਿਘਨ) (ਸ਼ੋਰ)

PRESENTATION OF THE FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE (Resumption)

ਸਥਾਨਕ ਸਰਕਾਰ, ਕਿਰਤ ਤੇ ਰੁਜ਼ਗਾਰ ਅਤੇ ਸੰਸਦੀ ਮਾਮਲਿਆਂ ਦੇ ਮੰਤਰੀ (ਚੌਧਰੀ ਜਗਜੀਤ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜੀਆਂ ਪਰੰਪਰਾਵਾਂ ਦਾ ਇਹ ਜ਼ਿਕਰ ਕਰ ਰਹੇ ਹਨ, ਇਹ ਬਾਦਲ ਸਾਹਿਬ ਦੇ ਸਮੇਂ ਤੋਂ ਚਲੀਆਂ ਆ ਰਹੀਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ ਵੀ ਇੱਕ ਦਿਨ ਦਾ ਸੈਸ਼ਨ ਹੋਇਆ ਸੀ। ਦੂਸਰੀ ਗੱਲ ਇਹ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਇਹ ਵੀ ਪਰੰਪਰਾ ਪਾਈ ਕਿ 14 ਦਿਨ ਇਨ੍ਹਾਂ ਨੇ ਸਾਨੂੰ ਅਸੰਬਲੀ ਤੋਂ ਬਾਹਰ ਰੱਖਿਆ। ਪਰੰਪਰਾ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਪਾਈ ਔਰ ਹਾਊਸ ਦਾ ਇਹਤਰਾਮ ਕੀਤਾ। ਤੀਸਰੀ ਗੱਲ ਇਹ ਕਿ ਬਾਦਲ ਸਾਹਿਬ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਵਾਸਤੇ ਕਹਿ ਕੇ ਗਏ ਹਨ। ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਛੱਜ ਤਾਂ ਬੋਲੇ ਛਾਣਨੀ ਕਿਉਂ ਬੋਲੇ ? ਜੇ ਇਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਵਿੱਚ ਕੁਰਪਸ਼ਨ ਕੀਤੀ ਸੀ ਤਾਂ ਹੀ ਇਨ੍ਹਾਂ ਤੇ ਮੁਕੱਦਮੇ ਚੱਲ ਰਹੇ ਹਨ ਔਰ ਇਹ ਬਿਲਕੁਲ ਬੇਹੂਦਾ ਇਲਜ਼ਾਮ ਲਗਾ ਰਹੇ ਹਨ।

ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਡਿਟੇਲ ਵਿੱਚ ਦੋ-ਤਿੰਨ ਗੱਲਾਂ ਕਹਿਣੀਆਂ ਚਾਹੁੰਦਾ ਹਾਂ। ਲੀਡਰ ਆਫ ਦਿ ਆਪੋਜ਼ੀਸ਼ਨ ਨੇ ਜੋ ਕਿਹਾ ਹੈ, ਇਹ ਉਸ ਦਾ ਜਵਾਬ ਸੁਣ ਕੇ ਜਾਂਦੇ। ਮੇਰਾ ਖਿਆਲ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਬਹੁਤ ਐਕਸਪੀਰੀਐਂਸ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਦਾ ਕੀ ਮਤਲਬ ਹੁੰਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ, ਸਰਕਾਰ ਚਲਾਉਣ ਲਈ, ਖਰਚਾ ਕਰਨ ਵਾਸਤੇ। ਇਹ ਵੀ ਬਜਟ ਸੈਸ਼ਨ ਦਾ ਹੀ ਇੱਕ ਹਿੱਸਾ ਹੈ। ਜੋ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਭਾਸ਼ਨ ਵਿੱਚ ਗੱਲਾਂ ਕਹੀਆਂ ਹਨ, ਉਸ ਤੇ ਇਨ੍ਹਾਂ ਨੂੰ ਡਿਸਕਸ਼ਨ ਵਾਸਤੇ ਟਾਈਮ ਮਿਲੇਗਾ। ਜਿੱਥੋਂ ਤੱਕ ਇਨ੍ਹਾਂ ਨੇ ਮਸਲੇ ਚੁੱਕੇ ਹਨ, ਚਾਹੇ ਡੀ.ਐਸ.ਪੀ. ਦਾ ਮਸਲਾ ਹੈ, ਚਾਹੇ ਪੀ.ਸੀ.ਐਸ. ਦੀ ਭਰਤੀ ਦਾ ਮਸਲਾ ਹੈ, ਚਾਹੇ ਕੁਰੱਪਸ਼ਨ ਦਾ ਮਸਲਾ ਹੈ ਜਾਂ ਲਿਕਰ ਆਕਸ਼ਨ ਦਾ ਮਸਲਾ ਹੈ, ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਬਜ਼ਟ ਸੈਸ਼ਨ ਜਿੰਨੇ ਮਰਜ਼ੀ ਦਿਨ ਰੱਖ ਲਓ, ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੀ ਇੱਕਲੀ-ਇਕੱਲੀ ਪੋਲ ਖੋਲ੍ਹ ਕੇ ਛੱਡਾਂਗੇ। ਇਨ੍ਹਾਂ ਨੂੰ ਟੋਟਲ ਕਲੈਰਿਟੀ ਨਾਲ ਗੱਲਾਂ ਦੱਸਾਂਗੇ ਤਾਂ ਕਿ ਦੁਨੀਆਂ ਨੂੰ ਪਤਾ ਲੱਗ ਸਕੇ ਕਿ ਇਹ ਛੋਟੀਆਂ ਗੱਲਾਂ ਨੂੰ ਵੱਡੀਆਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਮੁੱਖ ਮੰਤਰੀ]

ਬਣਾ ਕੇ ਦੱਸਦੇ ਰਹੇ ਹਨ। ਇਹ ਝੂਠ ਬੋਲਦੇ ਰਹੇ ਹਨ। ਵਾਹਿਗੁਰੂ ਕਰਨ ਕਿ ਜਿਹੜੇ ਕੇਸ ਇਨ੍ਹਾਂ ਦੇ ਲੱਗੇ ਹਨ, ਇਹ ਉਦੋਂ ਤੱਕ ਹਾਈ ਕੋਰਟ ਵਿੱਚ ਫਾਈਨਲ ਹੋ ਜਾਣਗੇ, ਖਤਮ ਹੋ ਜਾਣਗੇ। I want to emphasise, we would like the discussion on all these issues that have been raised by this Opposition and we are ready to fix any number of days. We are open for that.

Mr. Speaker : Question is—

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was carried.

PAPERS LAID ON THE TABLE

Mr. Speaker : Now the Minister to lay papers on the Table.

Minister for Parliamentary Affairs, Local Government & Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to lay on the Table—

1. (i) The Punjab Dairy Development Board (Second Amendment) Ordinance, 2003 (Punjab Ordinance No. 10 of 2003) ;

   (ii) The Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Ordinance, 2004 (Punjab Ordinance No. 1 of 2004) ;

   (iii) The Punjab Entertainments Duty (Amendment) Ordinance, 2004 (Punjab Ordinance No. 2 of 2004) ;

   (iv) The Punjab State Commission for Scheduled Castes Ordinance, 2004 (Punjab Ordinance No. 3 of 2004) ;

   (v) The Punjab General Sales Tax (Amendment) Ordinance, 2004 (Punjab Ordinance No. 4 of 2004) ;

   (vi) The Punjab General Sales Tax (Second Amendment) Ordinance, 2004 (Punjab Ordinance No. 5 of 2004) ;

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(vii) The Punjab General Sales Tax (Third Amendment) Ordinance, 2004 (Punjab Ordinance No. 6 of 2004) ;

(viii) The Punjab General Sales Tax (Fourth Amendment) Ordinance, 2004 (Punjab Ordinance No. 7 of 2004) ;

(ix) The Punjabi University (Amendment) Ordinance, 2004 (Punjab Ordinance No. 8 of 2004) ; and

(x) The Guru Nanak Dev University, Amritsar (Amendment) Ordinance, 2004 (Punjab Ordinance No. 9 of 2004) ;

as required under article 213(2)(a) of the Constitution of India.

2. The 13th and 14th Annual Reports of the Punjab State Forest Development Corporation Ltd. for the years 1995-96 and 1996-97 alongwith Statements showing the reasons for delay in laying the said Reports on the Table of the House, as required under section 619-A of the Companies Act, 1956.

3. The 26th Annual Report of the Punjab State Seeds Corporation Limited for the year 2001-2002, as required under Section 619-A of the Companies Act, 1956.

4. The Annual Administration Reports of the Punjab Water Supply and Sewerage Board for the years 2000-2001 and 2001-2002, as required under Section 42(2) of the Punjab Water Supply and Sewerage Board Act, 1976.

5. The Annual Report and Balance Sheet of the Punjab Backward Classes Land Development and Finance Corporation for the year 2001-2002, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.

6. The Annual Report of the Punjab Agricultural University, Ludhiana for the year 2001-2002 alongwith Government's comments thereon, as required under Section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970.

7. The Balance Sheet and Profit & Loss Account of the Punjab Scheduled Castes Land Development and Finance Corporation

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Minister for Parliamentary Affairs and Local Government]

for the years ending 31st March, 2000 and 2001, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.

8. The 33rd Annual Report of the Punjab State Warehousing Corporation for the year 1999-2000, as required under Section 31(11) of the Warehousing Corporation Act, 1962.

9. The Annual Reports of the Punjab State Hosiery & Knitwear Development Corporation Limited for the years 1996-97 and 1997-98, as required under Section 619-A of the Companies Act, 1956.

10. The Annual Statement of Accounts of the Punjab Urban Planning and Development Authority for the year 2001-2002, as required under Section 53(1) of the Punjab Regional and Town Planning and Development Act, 1995.

11. A Statement showing the reasons for delay in laying the Annual Report of Punjab State Forest Development Corporation Limited for the year 2002-2003.

12. The Annual Accounts and Audit Reports of PEPSU Road Transport Corporation for the year 2000-2001 alongwith Statement showing reasons for delay in laying the said Report on the Table of the House, as required under Section 33(4) of the Road Transport Corporation Act, 1950.

13. A Statement showing the reasons for delay in laying the Annual Accounts and Audit Report of PEPSU Road Transport Corporation for the year 2002-2003.

14. The Annual Report and Accounts of the Punjab Pollution Control Board for the year 2001-2002, as required under Section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PRESENTATION OF REPORTS OF THE COMMITTEES

1. **ਸਭਾਪਤੀ, ਅਨੁਸੂਚਿਤ ਜਾਤੀਆਂ, ਅਨੁਸੂਚਿਤ ਕਬੀਲਿਆਂ ਅਤੇ ਪਛੜੀਆਂ ਸ਼੍ਰੇਣੀਆਂ ਦੀ ਭਲਾਈ ਲਈ ਕਮੇਟੀ (ਸਰਦਾਰ ਮਲਕੀਅਤ ਸਿੰਘ ਦਾਖਾ)** : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਪੰਜਾਬ ਰਾਜ ਮਾਲ ਗੁਦਾਮ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੇਵਾਵਾਂ ਅਤੇ ਆਸਾਮੀਆਂ ਵਿੱਚ ਅਨੁਸੂਚਿਤ ਜਾਤੀਆਂ ਅਤੇ ਪਛੜੀਆਂ ਸ਼੍ਰੇਣੀਆਂ ਲਈ ਰਾਖਵਾਂਕਰਣ ਸਬੰਧੀ ਸਾਲ 2003-2004 ਲਈ ਅਨੁਸੂਚਿਤ ਜਾਤੀਆਂ, ਅਨੁਸੂਚਿਤ ਕਬੀਲਿਆਂ ਅਤੇ ਪਛੜੀਆਂ ਸ਼੍ਰੇਣੀਆਂ ਦੀ ਭਲਾਈ ਲਈ ਕਮੇਟੀ ਦੀ 30ਵੀਂ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

Mr. Speaker : Chairman, Committee on Public Undertakings. Shri Sunil Jakhar.

2. **Chairman, Committee on Public Undertakings (Shri Sunil Kumar Jakhar) :** Sir, I beg to present the 75th and 76th Reports of the Committee on Public Undertakings for the year 2003-2004 on the general working relating to the Punjab Health Systems Corporation and Punjab Water Supply and Sewerage Board respectively.

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਚੇਅਰਮੈਨ ਪੀ.ਏ.ਸੀ। ਬੈਠੇ ਨਹੀਂ। ਜੇਕਰ ਕਮੇਟੀ ਦੇ ਕੋਈ ਹੋਰ ਮੈਂਬਰ ਹਾਜ਼ਰ ਹਨ ਤਾਂ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹਨ। ਬੈਠੇ ਨਹੀਂ। ਚੇਅਰਮੈਨ, ਪੇਪਰ ਲੇਡਜ਼ ਕਮੇਟੀ ਬਾਦਲ ਸਾਹਿਬ, ਨਹੀਂ ਹਨ। ਚੇਅਰਮੈਨ, ਕੁਐਸਚਨਜ਼ ਐਂਡ ਰੈਫਰੈਂਸਿਜ਼ ਕਮੇਟੀ।

3. **ਸਭਾਪਤੀ, ਕੁਐਸਚਨਜ਼ ਐਂਡ ਰੈਫਰੈਂਸਿਜ਼ ਕਮੇਟੀ (ਸਰਦਾਰ ਤਰਲੋਚਨ ਸਿੰਘ)** : ਸ਼੍ਰੀਮਾਨ ਜੀ, ਮੈਂ ਸਾਲ 2003-2004 ਲਈ ਕੁਐਸਚਨਜ਼ ਐਂਡ ਰੈਫਰੈਂਸਿਜ਼ ਕਮੇਟੀ ਦੀ ਪਹਿਲੀ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਚੇਅਰਮੈਨ, ਸਰਕਾਰੀ ਆਸ਼ਵਾਸਨਾਂ ਸਬੰਧੀ ਕਮੇਟੀ।

4. **ਸਭਾਪਤੀ, ਸਰਕਾਰੀ ਆਸ਼ਵਾਸਨਾਂ ਸਬੰਧੀ ਕਮੇਟੀ (ਸ਼੍ਰੀ ਜੁਗਲ ਕਿਸ਼ੋਰ ਸ਼ਰਮਾ)** : ਸ਼੍ਰੀਮਾਨ ਜੀ, ਮੈਂ ਸਾਲ 2003-2004 ਲਈ ਸਰਕਾਰੀ ਆਸ਼ਵਾਸਨਾਂ ਸਬੰਧੀ ਕਮੇਟੀ ਦੀ 36ਵੀਂ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਚੇਅਰਮੈਨ, ਅਨੁਮਾਨ ਕਮੇਟੀ।

5. **ਸਭਾਪਤੀ, ਅਨੁਮਾਨ ਕਮੇਟੀ (ਰਾਣਾ ਕੰਵਰਪਾਲ ਸਿੰਘ)** : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ—

(1) ਲੋਕ ਕਾਰਜ ਵਿਭਾਗ (ਭਵਨ ਅਤੇ ਮਾਰਗ), ਪੰਜਾਬ ਨਾਲ ਸਬੰਧਤ ਸਾਲ 2003-2004 ;

(2) ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ, ਪੰਜਾਬ ਨਾਲ ਸਬੰਧਤ ਸਾਲ 2003-2004 ;

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਭਾਪਤੀ, ਅਨੁਮਾਨ ਕਮੇਟੀ]

(3) ਸਮਾਜਿਕ ਸੁਰੱਖਿਆ ਅਤੇ ਇਸਤਰੀਆਂ ਅਤੇ ਬੱਚਿਆਂ ਦਾ ਵਿਕਾਸ ਵਿਭਾਗ, ਪੰਜਾਬ ਨਾਲ ਸਬੰਧਤ ਸਾਲ 2003-2004 ਲਈ ਅਨੁਮਾਨ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਭੂੰਦੜ ਸਾਹਿਬ ਆ ਗਏ ਹਨ।

6. Chairman, Committee on Public Accounts (Sardar Balwinder Singh Bhunder) : Sir, I beg to present the—

(i) 145th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1996-97 and 1997-98 (Civil) relating to Public Works Department (Public Health).

(ii) 146th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1996-97 and 1997-98 (Civil) relating to Industries Department.

(iii) 147th Report (General) of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97, 1997-98, 1998-99 and 1999-2000 and the Reports of the Comptroller and Auditor General of India for the years 1996-97, 1997-98, 1998-99 and 1999-2000 (Civil).

(iv) 148th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95, 1995-96, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1995-96, 1996-97 and 1997-98 (Civil) relating to Irrigation Department.

(v) 149th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

years 1994-95 and 1996-97 and the Reports of the Comptroller and Auditor General of India for the years 1994-95 and 1996-97 (Civil) relating to Soil and Water Conservation and Wasteland Development and Rural Development and Panchayats Departments.

(vi) 150th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1997-98 and the Reports of the Comptroller and Auditor General of India for the year 1997-98 (R.R.) relating to Excise and Taxation Department.

(vii) 151st Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1998-99 and the Reports of the Comptroller and Auditor General of India for the year 1998-99 (R.R.) relating to Excise and Taxation Department.

7. **ਸਭਾਪਤੀ, ਮੇਜ਼ ਤੇ ਰੱਖੇ ਗਏ/ਰੱਖੇ ਜਾਣ ਵਾਲੇ ਕਾਗਜ਼ ਪੱਤਰਾਂ ਸਬੰਧੀ ਕਮੇਟੀ (ਸਰਦਾਰ ਗੁਰਦੇਵ ਸਿੰਘ ਬਾਦਲ)** : ਸਤਿਕਾਰਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਮੇਜ਼ ਤੇ ਰੱਖੇ ਗਏ/ ਰੱਖੇ ਜਾਣ ਵਾਲੇ ਕਾਗਜ਼ ਪੱਤਰਾਂ ਸਬੰਧੀ ਕਮੇਟੀ ਦੀ ਸਾਲ 2003-04 ਲਈ 14ਵੀਂ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

MOTION UNDER RULE 16

Minister for Parliamentary Affairs, Local Government, Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to move—

That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned *sine-die.*

Mr. Speaker : Motion moved—

That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned *sine-die.*

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕਿਸੇ ਮੈਂਬਰ ਨੇ ਸਾਈਨੇ ਡਾਈ ਮੋਸ਼ਨ ਤੇ ਬੋਲਣਾ ਹੈ ? (ਕੋਈ ਮੈਂਬਰ ਬੋਲਣ ਲਈ ਖੜ੍ਹਾ ਨਹੀਂ ਹੋਇਆ)।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned *sine-die.*

The motion was carried

MOTION REGARDING CONSTITUTION OF ELECTED COMMITTEES FOR THE YEAR 2004-2005

Minister for Parliamentary Affairs, Local Government, Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to move—

WHEREAS the election to the—

1. Committee on Public Accounts ;
2. Committee on Estimates ;
3. Committe on Public Undertakings ; and
4. Committe on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.

for the year 2004-2005, are to be held before the 31st March, 2004 ; and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees ;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the Members of the aforesaid committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House ;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2004-2005 which are inconsistent with or contrary to the above resolution shall stand suspended.

Mr. Speaker : Motion moved—

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

WHEREAS the election to the—

1. Committee on Public Accounts ;
2. Committee on Estimates ;
3. Committee on Public Undertakings ; and
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2004-2005, are to be held before the 31st March, 2004 ; and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees ;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the Members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House ;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2004-2005 which are in-consistent with or contrary to the above resolution shall stand suspended".

Mr. Speaker : Question is—

WHEREAS the election to the—

1. Committee on Public Accounts ;
2. Committee on Estimates ;
3. Committee on Public Undertakings ; and
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2004-2005, are to be held before the 31st March, 2004 ; and

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees ;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the Members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House ;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2004-2005 which are in-consistent with or contrary to the above resolution shall stand suspended".

The motion was carried unanimously.

FINANCIAL BUSINESS

Mr. Speaker : Finance Minister to present the Supplementary Demands for Grants.

(i) PRESENTATION OF SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 2003-2004 (SECOND INSTALMENT).

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to present the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment).

(ii) PRESENTATION OF REPORT OF THE ESTIMATES COMMITTEE ON THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE FOR THE YEAR 2003-2004 (SECOND INSTALMENT)

ਸਭਾਪਤੀ, ਅਨੁਮਾਨ ਕਮੇਟੀ (ਰਾਣਾ ਕੰਵਰਪਾਲ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਸਾਲ 2003-2004 ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਖਰਚਿਆਂ ਲਈ ਗ੍ਰਾਟਾਂ ਲਈ ਅਨੁਪੂਰਕ ਮੰਗਾਂ (ਦੂਜੀ ਕਿਸ਼ਤ) ਤੇ ਅਨੁਮਾਨ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(iii) PRESENTATION OF THE EXCESS DEMANDS OVER GRNATS AND APPROPRIATION FOR THE YEARS FROM 1996-97 TO 1999-2000.

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir I beg to present the Excess Demands over Grants and Appropriations for the years from 1996-97 to 1999-2000.

SUPPLEMENTARY DEMANDS FOR GRNATS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 2003-2004 (SECOND INSTALMENT)

(1) **Discussion on the Estimates of the Expenditure charged on the revenue of the State.**

Mr Speaker : If any Hon'ble Member wants to discuss any charged item, he may like to do so.

(No one rose to speak).

(2) **Discussion and Voting on the Demands for Supplementary Grants.**

Mr. Speaker : There are 22 Demands for Supplementary Demands for Grants which are to be discussed and voted upon today. If the Hon'ble Members agree all these Demands may be deemed to have been read and moved together.

(Voices : Yes, Yes).

I will request to the members that they should state the Demand No. on which they wish to speak.

Demand No. 1

That a Supplementary sum not exceeding Rs. 2,07,000 on account of Revenue Account and Rs. 5,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Agriculture and Forests.

Demand No. 2

That a Supplementary sum not exceeding Rs. 3,000 on account of Revenue Account and Rs. 3,000 on account of Capital Account be

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Animal Husbandry and Fisheries.

Demand No. 3

That a Supplementary sum not exceeding Rs. 1,000 on account of Revenue Account and Rs. 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Cooperation.

Demand No. 5

That a Supplementary sum not exceeding Rs. 98,66,61,000 on account of Revenue Account and Rs. 71,63,35,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Education.

Demand No. 6

That a Supplementary sum not exceeding Rs. 6,83,19,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Election.

Demand No. 7

That a Supplementary sum not exceeding Rs. 18,66,02,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Excise and Taxation.

Demand No. 8

That a Supplementary sum not exceeding Rs. 2,64,45,92,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Finance.

Demand No. 9

That a Supplementary sum not exceeding Rs. 34,00,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Food and Supply.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 10

That a Supplementary sum not exceeding Rs. 25,88,92,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of General Administration.

Demand No. 11

That a Supplementary sum not exceeding Rs. 37,66,43,000 on account of Revenue Account and Rs. 13,65,60,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Health and Family Welfare.

Demand No. 12

That a Supplementary sum not exceeding Rs. 40,30,32,000 on account of Revenue Account and Rs. 7,60,30,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Home Affairs and Justice.

Demand No. 15

That a Supplementary sum not exceeding Rs. 7,18,60,76,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Irrigation and Power.

Demand No. 16

That a Supplementary sum not exceeding Rs. 81,91,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Labour and Employment.

Demand No. 17

That a Supplementary sum not exceeding Rs. 26,53,88,000 on account of Revenue Account and Rs. 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Local Government, Housing and Urban Development.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Demand No. 18

That a Supplementary sum not exceeding Rs. 26,75,000 on account of Revenue Account and Rs. 8,50,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Personnel and Administrative Reforms.

Demand No. 22

That a Supplementary sum not exceeding Rs. 41,43,59,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Revenue and Rehabilitation.

Demand No. 23

That a Supplementary sum not exceeding Rs. 13,80,69,000 on account of Revenue Account and Rs. 28,29,60,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Rural Development and Panchayats.

Demand No. 24

That a Supplementary sum not exceeding Rs. 21,55,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Science, Technology and Environment.

Demand No. 25

That a Supplementary sum not exceeding Rs. 32,04,39,000 on account of Revenue Account and Rs. 4,35,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Social and Women's Welfare and Welfare of SCs/BCs.

Demand No. 26

That a Supplementary sum not exceeding Rs. 4,74,07,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of State Legislature.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 27

That a Supplementary sum not exceeding Rs. 21,54,30,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Technical Education.

Demand No. 30

That a Supplementary sum not exceeding Rs. 1,40,77,000 on account of Revenue Account and Rs. 10,45,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Vigilance.

ਕਿਸੇ ਨੇ ਕੁਝ ਬੋਲਣਾ ਹੈ ? ਹਾਂ ਜੀ, ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ ਜੀ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ (ਬਨੂੜ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ ਦੀ ਸਰਕਾਰ ਨੂੰ ਪੰਜਾਬ ਵਿਚ ਸਰਕਾਰ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸੰਭਾਲੇ ਦੋ ਸਾਲ ਹੋ ਚੁੱਕੇ ਹਨ ਅੌਰ ਇਸ ਸਾਲ ਦੇ ਵਾਸਤੇ ਇਸ ਸਰਕਾਰ ਵਲੋਂ ਤੀਸਰਾ ਬਜਟ ਪੇਸ਼ ਕੀਤਾ ਜਾਣਾ ਸੀ...

ਵਿੱਤ ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਇਹ ਬਜਟ ਨਹੀਂ ਹੈ, ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਹੈ।

Captain Kanwaljit Singh : Please don't interfere, ਮੈਂ ਤੁਹਾਡੇ ਵੇਲੇ ਨਹੀਂ ਕੀਤਾ। ਤੀਸਰਾ ਬਜਟ ਪੇਸ਼ ਕਰਨਾ ਸੀ ਜਿਹੜਾ ਕਿ ਆਮ ਤੌਰ ਤੇ 31 ਮਾਰਚ ਤੋਂ ਪਹਿਲਾਂ ਪਾਸ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਨੂੰ ਇਸ ਗੱਲ ਤੇ ਅਫ਼ਸੋਸ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਬਜਟ ਹੀ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਇਕ ਸੌਖਾ ਰਸਤਾ ਲੱਭ ਲਿਆ ਹੈ ਕਿ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਪੇਸ਼ ਕਰ ਦਿਓ। ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸਲੀਅਤ ਇਹ ਹੈ ਕਿ ਬਜਟ ਤਿਆਰ ਕਰਨ ਦੀ ਪ੍ਰਕ੍ਰਿਆ ਤੁਸੀਂ ਵੀ ਜਾਣਦੇ ਹੋ ਕਿਉਂਕਿ ਤੁਸੀਂ ਬਹੁਤ ਸਾਲ ਵਿੱਤ ਮੰਤਰੀ ਰਹੇ ਹੋ। ਇਹ ਪ੍ਰਕ੍ਰਿਆ ਤਕਰੀਬਨ ਨਵੰਬਰ ਦੇ ਮਹੀਨੇ ਸ਼ੁਰੂ ਹੋ ਜਾਂਦੀ ਹੈ। ਇਹ ਸਰਕਾਰ ਲੋਕਾਂ ਦੀਆਂ ਭਾਵਨਾਵਾਂ ਤੇ ਲੋਕਾਂ ਦੀਆਂ ਲੋੜਾਂ, ਪੰਜਾਬ ਦੇ ਵਿਕਾਸ ਤੇ ਪੰਜਾਬ ਦੀ ਖੁਸ਼ਹਾਲੀ ਬਾਰੇ ਸੋਚਣ ਦੀ ਬਜਾਏ ਕੋਈ ਠੋਸ ਤਜ਼ਵੀਜਾਂ ਬਜਟ ਦੇ ਰਾਹੀਂ ਅੱਜ ਇੱਥੇ ਪੇਸ਼ ਕਰਦੀ ਲੇਕਿਨ ਇਹ ਪੇਸ਼ ਨਹੀਂ ਕਰ ਸਕੇ। ਬੇਸੀਕਲੀ ਜਿਹੜੀ ਵਿਧਾਨਿਕ ਕਾਂਸਟੀਚਿਊਸ਼ਨਲ ਰਿਕੁਆਇਰਮੈਂਟ ਹੈ, ਉਸ ਨੂੰ ਵੀ...

ਵਿੱਤ ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਹਾਲੇ ਆਉਣਾ ਹੈ, ਇਹ ਸਪਲੀਮੈਂਟਰੀ ਡਿਮਾਂਡਜ਼ ਵੇਲੇ ਹੀ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਤੇ ਬੋਲਣ ਲੱਗ ਗਏ ਹਨ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਆ ਜਾਣਗੇ, ਵਿੱਤ ਮੰਤਰੀ ਸਾਹਿਬ ਇਹ ਉਸ ਤੇ ਵੀ ਆ ਜਾਣਗੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਡਿਸਕਸ਼ਨ ਕਿਹੜੇ ਵੇਲੇ ਦੀ ਹੈ ?

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਨਹੀਂ ਆਇਆ। ਇਹ ਸਪਲੀਮੈਂਟਰੀਜ਼ ਡਿਮਾਂਡਜ਼ ਹਨ। ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਬਾਅਦ ਵਿਚ ਆਉਣਾ ਹੈ। ਕਾਹਲੇ ਨਾ ਪਉ। ਕੋਈ ਗੱਲ ਨਹੀਂ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਮੈਂ ਬਿੱਲ ਤੇ ਵੀ ਬੋਲ ਲਵਾਂਗਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਗੱਲ ਇਹ ਹੈ ਕਿ ਨਵੰਬਰ ਦੇ ਮਹੀਨੇ ਵਿਚ ਬਜਟ ਸਬੰਧੀ ਕੰਮ ਕਾਰ ਸ਼ੁਰੂ ਹੋ ਜਾਂਦਾ ਹੈ, ਆਪ ਜੀ ਨੂੰ ਪਤਾ ਹੀ ਹੈ। ਲੇਕਿਨ ਨਵੰਬਰ ਦੇ ਮਹੀਨੇ ਵਿਚ ਸਾਡੀ ਸਰਕਾਰ ਕੀ ਕਰ ਰਹੀ ਸੀ। ਇਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਨੂੰ ਹੀ ਛੱਡ ਦਿੱਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਨੂੰ ਵੀ ਛੱਡ ਦਿੱਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਵਾਅਦਿਆਂ ਅਤੇ ਵਚਨਾਂ ਨੂੰ ਵੀ ਛੱਡ ਦਿੱਤਾ। ਇਹ ਸਰਕਾਰ ਨਵੰਬਰ ਤੇ ਦਸੰਬਰ ਦੇ ਮਹੀਨੇ ਵਿਚ ਦੋ ਮਹੀਨੇ ਤੱਕ ਆਪਣਾ ਸਾਰਾ ਕੰਮ ਕਾਜ ਛੱਡ ਕੇ ਅੰਦਰੂਨੀ ਖਾਨਾਜ਼ੰਗੀ ਵਿਚ ਰੁਝੀ ਰਹੀ। ਇਸ ਸਰਕਾਰ ਦੇ ਵਿਚ ਐਸੀ ਬਗਾਵਤ ਹੋਈ ਕਿ ਕੈਬਨਿਟ ਦੇ 17 ਮੰਤਰੀ ਦਿੱਲੀ ਵਿਚ ਦੋ ਮਹੀਨੇ ਡੇਰੇ ਲਾਈ ਬੈਠੇ ਰਹੇ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਪੰਜਾਬ ਨੂੰ ਵੀ ਭੁੱਲ ਗਏ, ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਵੀ ਭੁੱਲ ਗਏ ਤਾਂ ਹੀ ਤਾਂ ਬਜਟ ਤਿਆਰ ਨਹੀਂ ਕਰ ਸਕੇ। ਬੜੇ ਅਫ਼ਸੋਸ ਦੀ ਗੱਲ ਹੈ ਕਿ ਜਿਹੜੇ ਮੁੱਖ ਮੰਤਰੀ ਬਰਖਿਲਾਫ 37...

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੀ ਤੁਸੀਂ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਤੇ ਬੋਲ ਰਹੇ ਹੋ ?

ਵਿੱਤ ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹੀ ਕਿਹਾ ਸੀ......

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਹ ਉਥੇ ਹੀ ਆ ਗਏ ਹਨ, ਸਪਲੀਮੈਂਟਰੀ ਡਿਮਾਂਡਜ਼ ਤੇ ਆ ਰਹੇ ਹਨ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਮੈਂ ਸਪਲੀਮੈਂਟਰੀ ਡਿਮਾਂਡਜ ਤੇ ਬੋਲ ਲਵਾਂਗਾ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੋਈ ਹੋਰ ਮਾਨਯੋਗ ਮੈਂਬਰ ਇਸ ਤੇ ਬੋਲਣਾ ਚਾਹੁੰਦਾ ਹੈ ?
(ਕੋਈ ਵੀ ਮੈਂਬਰ ਬੋਲਣ ਲਈ ਖੜ੍ਹਾ ਨਹੀਂ ਹੋਇਆ)

Mr. Speaker : Question is—

Demand No. 1

That a Supplementary sum not exceeding Rs. 2,07,000 on account of Revenue Account and Rs. 5,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Agriculture and Forests.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 2

That a Supplementary sum not exceeding Rs. 3,000 on account of Revenue Account and Rs. 3,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Animal Husbandry and Fisheries.

Demand No. 3

That a Supplementary sum not exceeding Rs. 1,000 on account of Revenue Account and Rs. 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Co-operation.

Demand No. 5

That a Supplementary sum not exceeding Rs. 98,66,61,000 on account of Revenue Account and Rs. 71,63,35,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Education.

Demand No. 6

That a Supplementary sum not exceeding Rs. 6,83,19,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Election.

Demand No. 7

That a Supplementary sum not exceeding Rs. 18,66,02,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Excise and Taxation.

Demand No. 8

That a Supplementary sum not exceeding Rs. 2,64,45,92,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Finance.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Demand No. 9

That a Supplementary sum not exceeding Rs. 34,00,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Food and Supply.

Demand No. 10

That a Supplementary sum not exceeding Rs. 25,88,92,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of General Administration.

Demand No. 11

That a Supplementary sum not exceeding Rs. 37,66,43,000 on account of Revenue Account and Rs. 13,65,60,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Health and Family Welfare.

Demand No. 12

That a Supplementary sum not exceeding Rs. 40,30,32,000 on account of Revenue Account and Rs. 7,60,30,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Home Affairs and Justice.

Demand No. 15

That a Supplementary sum not exceeding Rs. 7,18,60,76,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Irrigation and Power.

Demand No. 16

That a Supplementary sum not exceeding Rs. 81,91,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Labour and Employment.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 17

That a Supplementary sum not exceeding Rs. 26,53,88,000 on account of Revenue Account and Rs. 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Local Government, Housing and Urban Development.

Demand No. 18

That a Supplementary sum not exceeding Rs. 26,75,000 on account of Revenue Account and Rs. 8,50,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Personnel and Administrative Reforms.

Demand No. 22

That a Supplementary sum not exceeding Rs. 41,43,59,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Revenue and Rehabilitation.

Demand No. 23

That a Supplementary sum not exceeding Rs. 13,80,69,000 on account of Revenue Account and Rs. 28,29,60,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Rural Development and Panchayats.

Demand No. 24

That a Supplementary sum not exceeding Rs. 21,55,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Science, Technology and Environment.

Demand No. 25

That a Supplementary sum not exceeding Rs. 32,04,39,000 on account of Revenue Account and Rs. 4,35,000 on account of

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Social and Women's Welfare and Welfare of SCs/BCs.

Demand No. 26

That a Supplementary sum not exceeding Rs. 4,74,07,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of State Legislature.

Demand No. 27

That a Supplementary sum not exceeding Rs. 21,54,30,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Technical Education.

Demand No. 30

That a Supplementary sum not exceeding Rs. 1,40,77,000 on account of Revenue Account and Rs. 10,45,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2004, in respect of Vigilance.

The motion was carried.

THE PUNJAB APPROPRIATION (NO. 2) BILL, 2004

Finance Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to introduce the Punjab Appropriation (No. 2) Bill.

Sir, I also beg to move—

That the Punjab Appropriation (No. 2) Bill be taken into consideration at once.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Motion moved—

That the Punjab Appropriation (No. 2) Bill be taken into consideration at once.

Mr. Speaker : Anybody, who wants to speak ?

(No one rose to speak).

Mr. Speaker : Question is—

That the Punjab Appropriation (No. 2) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : Now the House will proceed to consider the Bill Clause by Clause.

Clauses 2 and 3

Mr. Speaker : As there is no amendment to Clauses 2 and 3, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : yes, yes)

Mr. Speaker : Question is—

That Clauses 2 and 3 stand part of the Bill.

The motion was carried.

SCHEDULE

Mr. Speaker : Question is—

That the Schedule stand part of the Bill.

The motion was carried.

Clause 1

Mr. Speaker : Question is—

That Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Speaker : The Minister to move that the Bill be passed. F. M. Sahib.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to move—

That the Punjab Appropriation (No. 2) Bill be passed.

Mr. Speaker : Motion moved—

That the Punjab Appropriation (No. 2) Bill be passed.

Mr. Speaker : Question is—

That the Punjab Appropriation (No. 2) Bill be passed.

The motion was carried.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 1996-97 TO 1999-2000.

(1) Discussion on the Estimates of the Expenditure Charged on the revenue of the State.

Mr. Speaker : If any Hon'ble Member wants to discuss any charged item, he may like to do so.

(No one rose to speak).

(2) Discussion and Voting on the Excess Demands over Grants.

Mr. Speaker : There are 18 Excess Demands over Grants for the years 1996-97 to 1999-2000. If the Hon'ble Members agree, all these Excess Demands over Grants may be deemed to have been read and moved and may be discussed together.

(Voices : Yes, Yes).

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1996-97

Demand No. 9

That an excess sum not exceeding Rs. 17,643 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Food and Supplies.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 12

That an excess sum not exceeding Rs. 32,46,22,758 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Home Affairs and Justice.

Demand No. 15

That an excess sum not exceeding Rs. 3,86,52,813 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Irrigation and Power.

Demand No. 21

That an excess sum not exceeding Rs. 218,34,65,268 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Public Works.

Demand No. 25

That an excess sum not exceeding Rs. 1,12,22,420 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Social and Women's Welfare and Welfare of SC/BC.

Demand No. 26

That an excess sum not exceeding Rs. 27,257 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of the State Legislature.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1997-98

Demand No. 1

That an excess sum not exceeding Rs. 3,65,66,892 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Agriculture and Forests.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Demand No. 5

That an excess sum not exceeding Rs. 51,00,83,850 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Education.

Demand No. 12

That an excess sum not exceeding Rs. 51,48,79,623 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Home Affairs and Justice.

Demand No. 21

That an excess sum not exceeding Rs. 206,82,83,311 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Public Works.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1998-99

Demand No. 5

That an excess sum not exceeding Rs. 74,97,69,360 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Education.

Demand No. 7

That an excess sum not exceeding Rs. 2,01,82,021 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Excise and Taxation.

Demand No. 8

That an excess sum not exceeding Rs. 1,39,68,663 on Revenue Account be granted to the Governor to defray the charges that had

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

come in course of payment for the year ending 31st March, 1999, in respect of Finance.

Demand No. 21

That an excess sum not exceeding Rs. 163,68,11,546 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Public Works.

Demand No. 26

That an excess sum not exceeding Rs. 88,874 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of State Legislature.

Demand No. 28

That an excess sum not exceeding Rs. 72,00,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Tourism and Cultural Affairs.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1999-2000

Demand No. 21

That an excess sum not exceeding Rs. 86,10,24,638 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2000, in respect of Public Works.

Demand No. 26

That an excess sum not exceeding Rs. 5,862 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2000, in respect of State Legislature.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1996-97

Demand No. 9

That an excess sum not exceeding Rs. 17,643 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Food and Supplies.

Demand No. 12

That an excess sum not exceeding Rs. 32,46,22,758 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Home Affairs and Justice.

Demand No. 15

That an excess sum not exceeding Rs. 3,86,52,813 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Irrigation and Power.

Demand No. 21

That an excess sum not exceeding Rs. 218,34,65,268 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Public Works.

Demand No. 25

That an excess sum not exceeding Rs. 1,12,22,420 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1997, in respect of Social and Women's Welfare and Welfare of SC/BC.

Demand No. 26

That an excess sum not exceeding Rs. 27,257 on Revenue Account be granted to the Governor to defray the charges that had

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

come in course of payment for the year ending 31st March, 1997, in respect of the State Legislature.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1997-98

Demand No. 1

That an excess sum not exceeding Rs. 3,65,66,892 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Agriculture and Forests.

Demand No. 5

That an excess sum not exceeding Rs. 51,00,83,850 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Education.

Demand No. 12

That an excess sum not exceeding Rs. 51,48,79,623 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Home Affairs and Justice.

Demand No. 21

That an excess sum not exceeding Rs. 206,82,83,311 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1998, in respect of Public Works.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1998-99

Demand No. 5

That an excess sum not exceeding Rs. 74,97,69,360 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Education.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Demand No. 7

That an excess sum not exceeding Rs. 2,01,82,021 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Excise and Taxation.

Demand No. 8

That an excess sum not exceeding Rs. 1,39,68,663 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Finance.

Demand No. 21

That an excess sum not exceeding Rs. 163,68,11,546 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Public Works.

Demand No. 26

That an excess sum not exceeding Rs. 88,874 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of State Legislature.

Demand No. 28

That an excess sum not exceeding Rs. 72,00,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 1999, in respect of Tourism and Cultural Affairs.

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 1999-2000

Demand No. 21

That an excess sum not exceeding Rs. 86,10,24,638 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2000, in respect of Public Works.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Demand No. 26

That an excess sum not exceeding Rs. 5,862 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2000, in respect of State Legislature.

The motion was carried.

THE PUNJAB APPROPRIATION (NO. 1) BILL, 2004

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to introduce the Punjab Appropriation (No. 1) Bill.

Sir, I also beg to move—

That the Punjab Appropriation (No. 1) Bill be taken into consideration at once.

Mr. Speaker : Motion moved—

That the Punjab Appropriation (No. 1) Bill be taken into consideration at once.

(At this stage no Hon'ble Member rose to speak)

Mr. Speaker : Question is—

That the Punjab Appropriation (No. 1) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : Now the House will proceed to consider the Bill Clause by Clause.

Clauses 2 and 3

Mr. Speaker : As there is no amendment to Clauses 2 and 3, if the House agrees, these Clauses be put to the vote of House together.

(Voices : yes, yes)

Mr. Speaker : Question is—

That Clauses 2 and 3 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Schedules 1 to 4

Mr. Speaker : Question is—

That Schedules 1 to 4 stand part of the Bill.

The motion was carried.

Clause 1

Mr. Speaker : Question is—

That Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to move—

That the Punjab Appropriation (No. 1) Bill be passed.

Mr. Speaker : Motion moved—

That the Punjab Appropriation (No. 1) Bill be passed.

Mr. Speaker : Question is—

That the Punjab Appropriation (No. 1) Bill be passed.

The motion was carried.

PRESENTATION OF VOTE-ON-ACCOUNT FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 2004-2005

Mr. Speaker : Finance Minister to present Vote-On-Account.

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to present Vote-On-Account for Expenditure of the Government of Punjab for the year 2004-2005.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਮੈਂ ਇਸ ਅਜ਼ੀਮ ਸਦਨ ਦੇ ਮਾਨਯੋਗ ਮੈਂਬਰਾਂ ਅੱਗੇ 1 ਅਪ੍ਰੈਲ, 2004 ਤੋਂ 30 ਜੂਨ, 2004 ਦੇ ਸਮੇਂ ਲਈ ਲੇਖਾ ਅਨੁਦਾਨ ਪੇਸ਼ ਕਰਨ ਲਈ ਹਾਜ਼ਰ ਹੋਇਆ ਹਾਂ ਤਾਂ ਕਿ ਰਾਜ ਸਰਕਾਰ ਵੱਖ-ਵੱਖ ਵਿਭਾਗਾਂ ਦੇ ਖਰਚੇ ਨੂੰ ਪੂਰਾ ਕਰਨ ਦੇ ਯੋਗ ਹੋ ਸਕੇ। ਮੈਂ ਕੇਵਲ ਅਗਲੇ ਮਾਲੀ ਸਾਲ 2004-05 ਦੀ ਪਹਿਲੀ ਤਿਮਾਹੀ ਲਈ ਲੇਖਾ ਅਨੁਦਾਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਲੈਣ ਅਤੇ ਪੂਰਾ ਬਜਟ ਜੂਨ, 2004 ਵਿਚ ਪੇਸ਼ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ। ਲੇਖਾ ਅਨੁਦਾਨ ਬਾਰੇ ਪ੍ਰਵਾਨਗੀ ਚਾਲੂ ਮਾਲੀ ਸਾਲ ਦੇ ਬਜਟ/ਸੋਧੇ ਅਨੁਮਾਨਾਂ ਤੇ ਅਧਾਰਿਤ ਹੈ।

2. ਲੇਖਾ ਅਨੁਦਾਨ ਬਾਰੇ ਪ੍ਰਵਾਨਗੀ ਲੈਣ ਦੇ ਕਈ ਕਾਰਨ ਹਨ। ਭਾਰਤ ਸਰਕਾਰ ਨੇ ਮਾਲੀ ਸਾਲ 2004-05 ਲਈ ਅੰਤਰਿਮ ਬਜਟ ਪੇਸ਼ ਕੀਤਾ ਹੈ। ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਨਾਲ ਸਾਲਾਨਾ ਯੋਜਨਾ 2004-05 ਲਈ ਸਾਧਨਾਂ ਨੂੰ ਅੰਤਿਮ ਰੂਪ ਦੇਣ ਦੀ ਪ੍ਰਕ੍ਰਿਆ ਅਜੇ ਪੂਰੀ ਨਹੀਂ ਹੋਈ ਹੈ। ਇਸ ਲਈ ਸਾਲਾਨਾ ਯੋਜਨਾ 2004-05 ਲਈ ਕੇਂਦਰੀ ਸਹਾਇਤਾ, ਮਾਰਕੀਟ ਦੇ ਕਰਜ਼ਿਆਂ ਅਤੇ ਸਮਝੌਤੇ ਵਾਲੇ ਕਰਜ਼ਿਆਂ ਦੀ ਮਿਕਦਾਰ ਦਾ ਫੈਸਲਾ ਅਜੇ ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਦੁਆਰਾ ਕੀਤਾ ਜਾਣਾ ਹੈ। ਜਦ ਤਕ ਅਜਿਹਾ ਨਹੀਂ ਕੀਤਾ ਜਾਂਦਾ ਤਦ ਤਕ ਬਜਟ ਨੂੰ ਅੰਤਿਮ ਰੂਪ ਨਹੀਂ ਦਿਤਾ ਜਾ ਸਕਦਾ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਾਲਾਨਾ ਯੋਜਨਾ ਨੂੰ ਅੰਤਿਮ ਰੂਪ ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਦੀ ਸਲਾਹ ਨਾਲ ਦੇਣਾ ਹੈ। ਇਸ ਲਈ ਮਾਨਯੋਗ ਮੁੱਖ ਮੰਤਰੀ, ਪੰਜਾਬ ਅਤੇ ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਦੇ ਮਾਨਯੋਗ ਚੇਅਰਮੈਨ ਵਿਚਕਾਰ ਮੀਟਿੰਗ ਨਵੀਂ ਲੋਕ ਸਭਾ ਦੇ ਗਠਨ ਤੋਂ ਬਾਅਦ ਹੋਵੇਗੀ। ਭਾਰਤ ਸਰਕਾਰ ਦੇ ਚੋਣ ਕਮਿਸ਼ਨ ਨੇ ਵੀ ਰਾਜ ਸਰਕਾਰਾਂ ਨੂੰ ਮਾਲੀ ਸਾਲ 2004-05 ਦੀ ਪਹਿਲੀ ਤਿਮਾਹੀ ਦੇ ਖ਼ਰਚਿਆਂ ਲਈ ਲੇਖੇ ਅਨੁਦਾਨ ਲੈਣ ਲਈ ਅਤੇ ਰੈਗੂਲਰ ਬਜਟ ਬਾਅਦ ਵਿਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਸਲਾਹ ਦਿੱਤੀ ਹੈ।

3. ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਦੋ ਸਾਲ ਪੂਰੇ ਕਰ ਲਏ ਹਨ। ਜਦੋਂ ਅਸੀਂ ਕਾਰਜ ਕਾਰ ਸੰਭਾਲਿਆ ਤਾਂ ਰਾਜ ਦੀ ਵਿੱਤੀ ਸਥਿਤੀ ਵਿਗੜੀ ਹੋਈ ਸੀ। ਮਾਲੀ ਆਮਦਨੀ ਲੱਗਭੱਗ ਸਥਿਰ ਸੀ। ਖਰਚਾ ਵੱਧ ਰਿਹਾ ਸੀ ਅਤੇ ਮਾਲੀ ਘਾਟਾ ਰਿਕਾਰਡ ਤੋੜ 3781 ਕਰੋੜ ਰੁਪਏ ਦਾ ਸੀ। ਇਹੋ ਜਿਹੀ ਹਾਲਤ ਵਿਚ ਕੰਮ ਕਰਨਾ ਔਖਾ ਸੀ। ਮੈਨੂੰ ਆਪਣੀ ਸਰਕਾਰ ਦੀਆਂ ਉਪਲੱਭਧੀਆਂ ਤੇ ਪੂਰੀ ਤਸੱਲੀ ਹੈ। ਅਸੀਂ ਰਾਜ ਦੀ ਮਾਲੀ ਹਾਲਤ ਨੂੰ ਸੁਧਾਰਨ ਲਈ ਸਾਰੇ ਸੈਕਟਰਾਂ ਵਿਚ ਕਈ ਸੁਧਾਰ ਕਰਨ ਦੇ ਉਪਰਾਲੇ ਕੀਤੇ ਹਨ। ਅਸੀਂ ਰਾਜ ਦੇ ਵਿਕਾਸ ਦੀ ਪਹਿਲੀ ਸਥਿਤੀ ਬਹਾਲ ਕਰਨ ਲਈ ਕਈ ਸੁਧਾਰ ਕਰਨ ਦੇ ਉਪਰਾਲੇ ਕਰਨ ਲਈ ਵਚਨਬੱਧ ਹਾਂ। ਰਾਜ ਸਰਕਾਰ ਵਲੋਂ ਕੀਤੇ ਗਏ ਉਪਾਵਾਂ ਨੇ ਆਪਣਾ ਅਸਰ ਵਿਖਾਉਣਾ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ ਹੈ। ਮਾਲੀ ਘਾਟਾ ਘਟਣਾ ਸ਼ੁਰੂ ਹੋ ਗਿਆ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

4. ਰਾਜ ਸਰਕਾਰ ਤੇ ਭਾਰੀ ਕਰਜ਼ਾ ਹੈ ਜਿਹੜਾ ਕਿ ਸਾਲ 2002-03 ਦੇ ਅੰਤ ਤੱਕ 36853 ਕਰੋੜ ਰੁਪਏ ਸੀ। ਰਾਜ ਸਰਕਾਰ ਨੇ ਸਾਲ 2002-03 ਵਿੱਚ ਵਿਆਜ ਦੀ ਅਦਾਇਗੀ ਲਈ 3434 ਕਰੋੜ ਰੁਪਏ ਖਰਚ ਕੀਤੇ। ਇਸ ਬੋਝ ਨੂੰ ਹਲਕਾ ਕਰਨ ਲਈ ਰਾਜ ਸਰਕਾਰ ਨੇ ਭਾਰਤ ਸਰਕਾਰ ਵਲੋਂ ਲਾਗੂ ਕੀਤੀ ਗਈ ਕਰਜ਼ਾ ਸਵੈਪ ਨੀਤੀ ਨੂੰ ਅਪਣਾਇਆ ਹੈ। ਜਿਸ ਨਾਲ 13.5 ਪ੍ਰਤੀਸ਼ਤ ਅਤੇ ਇਸ ਤੋਂ ਵੱਧ ਵਿਆਜ ਦਾ ਮਹਿੰਗਾ ਕਰਜ਼ਾ ਸਸਤੇ ਕਰਜ਼ੇ ਵਿਚ ਤਬਦੀਲ ਹੋਵੇਗਾ। ਇਸ ਨਾਲ ਰਾਜ ਸਰਕਾਰ ਕੋਲ ਫੰਡਜ਼ ਦੀ ਉਪਲਬਧੀ ਤੇ ਪ੍ਰਭਾਵ ਪਿਆ ਹੈ। ਸਿੱਟੇ ਵਜੋਂ ਰਾਜ ਨੂੰ ਚਾਲੂ ਮਾਲੀ ਸਾਲ ਵਿਚ ਛੋਟੀਆਂ ਬੱਚਤਾਂ ਤੋਂ ਤਕਰੀਬਨ 1100 ਕਰੋੜ ਰੁਪਏ ਦਾ ਕਰਜ਼ਾ ਘੱਟ ਪ੍ਰਾਪਤ ਹੋਵੇਗਾ। ਇਸ ਤਰ੍ਹਾਂ ਰਾਜ ਨੂੰ ਮਹਿੰਗੇ ਕਰਜ਼ੇ ਨੂੰ ਸਸਤੇ ਕਰਜ਼ੇ ਵਿਚ ਤਬਦੀਲ ਕਰਨ ਨਾਲ ਵਿਆਜ ਦੀ ਅਦਾਇਗੀ ਘੱਟ ਕਰਨੀ ਪਵੇਗੀ। ਰਾਜ ਦੇ ਲੰਬੇ ਸਮੇਂ ਦੇ ਹਿੱਤ ਨੂੰ ਵੇਖਦੇ ਹੋਏ ਅਸੀਂ ਇਹ ਕੁਰਬਾਨੀ ਖੁਸ਼ੀ ਨਾਲ ਕੀਤੀ ਹੈ।

5. ਸਾਡੀ ਸਰਕਾਰ, ਸਮਾਜ ਦੇ ਕਮਜ਼ੋਰ ਵਰਗਾਂ, ਸਰਕਾਰੀ ਕਰਮਚਾਰੀਆਂ, ਪੈਨਸ਼ਨਰਾਂ, ਕਿਸਾਨਾਂ, ਵਿਉਪਾਰ ਅਤੇ ਉਦਯੋਗ ਦੀ ਤਰੱਕੀ ਅਤੇ ਰਾਜ ਦੇ ਚਹੁੰ ਮੁੱਖੀ ਵਿਕਾਸ ਲਈ ਵਚਨਬੱਧ ਹੈ। ਇਨ੍ਹਾਂ ਸ਼ਬਦਾਂ ਨਾਲ ਮੈਂ ਇਸ ਅਜ਼ੀਮ ਸਦਨ ਅਗੇ ਮਾਲੀ ਸਾਲ 2004-05 ਦੀ ਪਹਿਲੀ ਤਿਮਾਹੀ (ਅਪ੍ਰੈਲ—ਜੂਨ) ਲਈ ਲੇਖੇ ਅਨੁਦਾਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਤੇ ਵਿਚਾਰ ਕਰਨ ਲਈ ਇਸ ਨੂੰ ਆਪ ਅੱਗੇ ਪੇਸ਼ ਕਰਦਾ ਹਾਂ।

ਜੈ ਹਿੰਦ

MOTION REGARDING VOTE-ON-ACCOUNT FOR THREE MONTHS

Finance, Planning and Co-operation Minister (Sardar Lal Singh) : Sir, I beg to move—

That Vote-on-Account for three months (viz. April, May and June, 2004) amounting to Rs. 67,83,67,04,000, as in the Schedule, be taken into consideration at once and passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

SCHEDULE

VOTE ON ACCOUNT
FOR
EXPENDITURE OF THE GOVERNMENT OF PUNJAB
FOR THE YEAR 2004-2005

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

EXPLANATORY MEMORANDUM

In pursuance of Article 206 of the Constitution of India, the Punjab Legislative Assembly is requested to vote three months supply of funds to meet the expenditure which is likely to be incurred in the months of April, May and June, 2004 as shown in the attached schedule, pending presentation/consideration of the detailed Demands for Grants of Expenditure for the year 2004-05.

Broadly, the provision indicated in the schedule represent one-fourth of the estimated expenditure included in the said Demands except that under the Demand No. 6 - Elections where the full provisions under revenue section is needed for the Lok Sabha Elections for which major requirement of funds is during the first three months of the year.

The expenditure under each classification of accounts will be incurred as one-fourth of the budget allocation for the year 2003-04. No new expenditure has been included in the Vote on Account except Demand No. 6- Elections.

The total requirement of funds 'On Account' of the order is Rs. 6783,67,04,000 (Rupees Six thousand seven hundred eighty three crores sixty seven lakhs four thousand)

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

VOTE ON ACCOUNT 2004-2005

Estimates of Expenditure for Vote on Account required for the months of April, May and June, 2004 in the Financial year ending 31st March, 2005

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
01	**Agriculture and Forests**						
2401	Crop Husbandry	1,05,54,25	*0*	1,05,54,25	26,38,56	*0*	26,38,56
2402	Soil and Water Conservation	39,80,71	*0*	39,80,71	9,95,18	*0*	9,95,18
2406	Forestry and Wildlife	1,28,79,51	*0*	1,28,79,51	32,19,88	*0*	32,19,88
2415	Agricultural Research and Education	84,00,00	*0*	84,00,00	21,00,00	*0*	21,00,00
2435	Other Agricultural Programmes	3,78,89	*0*	3,78,89	94,72	*0*	94,72
2506	Land Reform	0	*0*	0	0	*0*	0
2575	Other Special Area Programme	0	*0*	0	0	*0*	0
2702	Minor Irrigation	4,54,13	*0*	4,54,13	1,13,53	*0*	1,13,53
2810	Non-Conventional Sources of Energy	1,95,28	*0*	1,95,28	48,82	*0*	48,82
2851	Village and Small Industries	74,64	*0*	74,64	18,66	*0*	18,66
	Total Demand (Revenue)	**3,69,17,41**	***0***	**3,69,17,41**	**92,29,35**	***0***	**92,29,35**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4059	Capital Outlay on Public Works	76,90	*0*	76,90	19,23	*0*	19,23
4401	Capital Outlay on Crop Husbandry	1,00,00	*0*	1,00,00	25,00	*0*	25,00
4406	Capital Outlay on Forestry and Wildlife	35,33,18	*0*	35,33,18	8,83,30	*0*	8,83,30
4416	Investments in Agricultural Financial Institutions	0	*0*	0	0	*0*	0
4575	Capital Outlay on other Special Areas Programmes	0	*0*	0	0	*0*	0
6401	Loans for Crops Husbandry	4,00,00	*0*	4,00,00	1,00,00	*0*	1,00,00
6402	Loans for Soil and Water Conservation	30,00	*0*	30,00	7,50	*0*	7,50
6406	Loans for Forestry and Wildlife	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**41,40,08**	***0***	**41,40,08**	**10,35,02**	***0***	**10,35,02**
	Total Demand (Revenue and Capital)	**4,10,57,49**	***0***	**4,10,57,49**	**1,02,64,37**	***0***	**1,02,64,37**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
02	**Animal Husbandry and Fisheries**						
2403	Animal Husbandry	1,42,50,71	*0*	1,42,50,71	35,62,68	*0*	35,62,68
2404	Dairy Development	4,36,02	*0*	4,36,02	1,09,01	*0*	1,09,01
2405	Fisheries	6,36,17	*0*	6,36,17	1,59,04	*0*	1,59,04
2415	Agricultural Research and Education	12,00,00	*0*	12,00,00	3,00,00	*0*	3,00,00
	Total Demand (Revenue)	**1,65,22,90**	***0***	**1,65,22,90**	**41,30,73**	***0***	**41,30,73**
4403	Capital Outlay on Animal Husbandry	11,00	*0*	11,00	2,75	*0*	2,75
4404	Capital Outlay on Dairy Development	0	*0*	0	0	*0*	0
6403	Loans for Animal Husbandry	0	*0*	0	0	*0*	0
6404	Loans for Dairy Development	0	*0*	0	0	*0*	0
6405	Loans for Fishries	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**11,00**	***0***	**11,00**	**2,75**	***0***	**2,75**
	Total Demand (Revenue and Capital)	**1,65,33,90**	***0***	**1,65,33,90**	**41,33,48**	***0***	**41,33,48**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
03	**Co-operation**						
2230	Labour and Employment	6,00	*0*	6,00	1,50	*0*	1,50
2404	Dairy Development	6,00,00	*0*	6,00,00	1,50,00	*0*	1,50,00
2425	Co-operation	47,96,00	*0*	47,96,00	11,99,00	*0*	11,99,00
2851	Village and Small Industries	1,04,64	*0*	1,04,64	26,16	*0*	26,16
	Total Demand (Revenue)	**55,06,64**	***0***	**55,06,64**	**13,76,66**	***0***	**13,76,66**
4216	Capital Outlay on Housing	2,00,00	*0*	2,00,00	50,00	*0*	50,00
4250	Capital Outlay on other Social Services	12,00	*0*	12,00	3,00	*0*	3,00
4404	Capital Outlay on Dairy Development	0	*0*	0	0	*0*	0
4425	Capital Outlay on Cooperation	21,60,22	*0*	21,60,22	5,40,06	*0*	5,40,06
4851	Capital Outlay on Village and Small Industries	30,33	*0*	30,33	7,58	*0*	7,58
4860	Capital Outlay on Consumer Industries	0	*0*	0	0	*0*	0
6250	Loans for other Social Services	12,00	*0*	12,00	3,00	*0*	3,00

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
6425	Loans for Cooperation	9,21,30	*0*	9,21,30	2,30,33	*0*	2,30,33
6515	Loans for Other Rural Development Programmes	0	*0*	0	0	*0*	0
6851	Loans for Village and Small Industries	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**33,35,85**	***0***	**33,35,85**	**8,33,96**	***0***	**8,33,96**
	Total Demand (Revenue and Capital)	**88,42,49**	***0***	**88,42,49**	**22,10,62**	***0***	**22,10,62**
04	**Defence Services Welfare**						
2235	Social Security and Welfare	12,44,32	*0*	12,44,32	3,11,08	*0*	3,11,08
3604	Compensation and Assignments to Local Bodies and Panchayti Raj Institutions	4,03,00	*0*	4,03,00	1,00,75	*0*	1,00,75
	Total Demand (Revenue)	**16,47,32**	***0***	**16,47,32**	**4,11,83**	***0***	**4,11,83**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4235	Capital Outlay on Social Security and Welfare	0	*0*	0	0	*0*	0
	Total Demand (Captial)	**0**	***0***	**0**	**0**	***0***	**0**
	Total Demand (Revenue and Capital)	**16,47,32**	***0***	**16,47,32**	**4,11,83**	***0***	**4,11,83**
05	**Education**						
2058	Printing and Stationery	18,04,63	*18,50*	18,23,13	4,51,16	*4,63*	4,55,79
2071	Pension and Other Retirement Benefits	9,66,00	*0*	9,66,00	2,41,50	*0*	2,41,50
2075	Miscellaneous General Services	1,02	*0*	1,02	26	*0*	26
2202	General Education	21,88,30,79	*12,85,07*	22,01,15,86	5,47,07,70	*3,21,27*	5,50,28,97
2204	Sports & Youth Services	29,89,02	*1,10*	29,90,12	7,47,26	*28*	7,47,54
2205	Art and Culture	1,89,58	*20*	1,89,78	47,40	*5*	47,45
	Total Demand (Revenue)	**22,47,81,04**	***13,04,87***	**22,60,85,91**	**5,61,95,26**	***3,26,22***	**5,65,21,48**

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4058	Capital Outlay on Printing and Stationery	10,00	*0*	10,00	2,50	*0*	2,50
4202	Capital Outlay on Education, Sports, Art and Culture	18,55,00	*0*	18,55,00	4,63,75	*0*	4,63,75
	Total Demand (Capital)	**18,65,00**	***0***	**18,65,00**	**4,66,25**	***0***	**4,66,25**
	Total Demand (Revenue and Capital)	**22,66,46,04**	***13,04,87***	**22,79,50,91**	**5,66,61,51**	***3,26,22***	**5,69,87,73**
06	**Elections**						
2015	Elections	56,52,96	*8,41*	56,61,37	14,13,24	*2,10*	14,15,34
2075	Miscellaneous General Services	69,38	*0*	69,38	17,35	*0*	17,35
	Total Demand (Revenue)	**57,22,34**	***8,41***	**57,30,75**	**14,30,59**	***2,10***	**14,32,69**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**57,22,34**	***8,41***	**57,30,75**	**14,30,59**	***2,10***	**14,32,69**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04) Voted	*Charged*	Total	Amount required on Account Voted	*Charged*	Total
07	**Excise and Taxation**						
2039	State Excise	12,75,28	*10*	12,75,38	3,18,82	*3*	3,18,85
2040	Taxes on Sales, Trade etc.	33,32,05	*2,80*	33,34,85	8,33,01	*70*	8,33,71
	Total Demand (Revenue)	**46,07,33**	***2,90***	**46,10,23**	**11,51,83**	*73*	**11,52,56**
	Total Demand (Captial)						
	Total Demand (Revenue and Capital)	**46,07,33**	***2,90***	**46,10,23**	**11,51,83**	*73*	**11,52,56**
08	**Finance**						
2047	Other Fiscal Services	46,60,11	*0*	46,60,11	11,65,03	*0*	11,65,03
2049	Interest Payments	0	*34,73,10,67*	34,73,10,67	0	*8,68,27,67*	8,68,27,67
2052	Secretariat General Services	1,36,68	*2*	1,36,70	34,17	*1*	34,18
2054	Treasury and Accounts Administration	22,72,30	*7*	22,72,37	5,68,08	*2*	5,68,10
2070	Other Administrative Services	61,25,99	*50*	61,26,49	15,31,50	*13*	15,31,63
2071	Pension and Other Retirement Benefits	14,20,00,10	*0*	14,20,00,10	3,55,00,03	*0*	3,55,00,03

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
2075	Miscellaneous General Services	23,89,08,00	*0*	23,89,08,00	5,97,27,00	*0*	5,97,27,00
2235	Social Security and Welfare	11,38,00	*0*	11,38,00	2,84,50	*0*	2,84,50
3451	Secretariat Economic Services	43,01	*0*	43,01	10,75	*0*	10,75
3604	Compensation and Assignments to Local Bodies and Panchayti Raj Institutions	0	*0*	0	0	*0*	0
	Total Demand (Revenue)	**39,52,84,19**	***34,73,11,26***	**74,25,95,45**	**9,88,21,05**	***8,68,27,82***	**18,56,48,87**
6003	Internal Debt of the State Government	0	*62,14,08,77*	62,14,08,77	0	*15,53,52,19*	15,53,52,19
6004	Loans and Advances from the Central Government	7,67	*19,97,87,09*	19,97,94,76	1,92	*4,99,46,77*	4,99,48,69
7610	Loans to Government Servants etc.	1,22,55,00	*0*	1,22,55,00	30,63,75	*0*	30,63,75
7615	Miscellaneous Loans	2,10,00	*0*	2,10,00	52,50	*0*	52,50
	Total Demand (Captial)	**1,24,72,67**	***82,11,95,86***	**83,36,68,53**	**31,18,17**	***20,52,98,97***	**20,84,17,14**
	Total Demand (Revenue and Capital)	**40,77,56,86**	***1,16,85,07,12***	**1,57,62,63,98**	**10,19,39,22**	***29,21,26,78***	**39,40,66,00**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
09	**Food and Supplies**						
3456	Civil Supply	45,99,37	*4,50*	46,03,87	11,49,84	1,13	11,50,97
	Total Demand (Revenue)	**45,99,37**	***0***	**46,03,87**	**11,49,84**	***1,13***	**11,50,97**
4408	Capital Outlay on Food, Storage and Warehousing	22,93,72	*0*	22,93,72	5,73,43	*0*	5,73,43
6408	Loans for Food, Storage and Warehousing	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**22,93,72**	***0***	**22,93,72**	**5,73,43**	***0***	**5,73,43**
	Total Demand (Revenue and Capital)	**68,93,09**	***4,50***	**68,97,59**	**17,23,27**	***1,13***	**17,24,40**
10	**General Administration**						
2012	President, Vice-President/Governor, Administrator of Union Territories	0	*2,35,12*	2,35,12	0	*58,78*	58,78
2013	Council of Ministers	5,40,00	*0*	5,40,00	1,35,00	*0*	1,35,00
2052	Secretariat General Services	41,87,53	*5*	41,87,58	10,46,88	*1*	10,46,89
2053	District Administration	1,00	*0*	1,00	25	*0*	25

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
2070	Other Administrative Services	5,62,77	*0*	5,62,77	1,40,69	*0*	1,40,69
2075	Miscellaneous General Services	22,17	*0*	22,17	5,54	*0*	5,54
2235	Social Security and Welfare	13,20,76	*0*	13,20,76	3,30,19	*0*	3,30,19
2251	Secretariat Social Services	7,08,80	*0*	7,08,80	1,77,20	*0*	1,77,20
3451	Secretariat Economic Services	2,49,16	*0*	2,49,16	62,29	*0*	62,29
	Total Demand (Revenue)	**75,92,19**	***2,35,17***	**78,27,36**	**18,98,05**	***58,79***	**19,56,84**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**75,92,19**	***2,35,17***	**78,27,36**	**18,98,05**	***58,79***	**19,56,84**
11	**Health and Family Welfare**						
2210	Medical and Public Health	6,41,56,40	*3,56*	6,41,59,96	1,60,39,10	*89*	1,60,39,99
2211	Family Welfare	70,12,30	*10*	70,12,40	17,53,08	*3*	17,53,11
2235	Social Security and Welfare	6,42,87	*0*	6,42,87	1,60,72	*0*	1,60,72
	Total Demand (Revenue)	**7,18,11,57**	***3,66***	**7,18,15,23**	**1,79,52,89**	***92***	**1,79,53,81**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4210	Capital Outlay on Medical and Public Health	39,50	*0*	39,50	9,88	*0*	9,88
	Total Demand (Capital)	39,50	*0*	39,50	9,88	*0*	9,88
	Total Demand (Revenue and Capital)	**7,18,51,07**	***3,66***	**7,18,54,73**	**1,79,62,77**	***92***	**1,79,63,69**
12	**Home Affairs and Justice**						
2014	Administration of Justice	64,66,85	*10,63,96*	75,30,81	16,16,71	*2,65,99*	18,82,70
2053	District Administration	0	*0*	0	0	*0*	0
2055	Police	10,00,69,19	*1,44,09*	10,02,13,28	2,50,17,30	*36,02*	2,50,53,32
2056	Jails	48,39,54	*71*	48,40,25	12,09,89	*18*	12,10,07
2059	Public Works	25,00	*0*	25,00	6,25	*0*	6,25
2070	Other Administrative Services	52,75,07	*91*	52,75,98	13,18,77	*23*	13,19,00
2235	Social Security and Welfare	69,98	*1*	69,99	17,50	*0*	17,50
2250	Other Social Services	17,62	*1*	17,63	4,41	*0*	4,41
	Total Demand (Revenue)	**11,67,63,25**	***12,09,69***	**11,79,72,94**	**2,91,90,81**	***3,02,42***	**2,94,93,23**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4055	Capital Outlay on Police	0	*0*	0	0	*0*	0
	Total Demand (Capital)	0	***0***	0	0	***0***	0
	Total Demand (Revenue and Capital)	**11,67,63,25**	***12,09,69***	**11,79,72,94**	**2,91,90,81**	***3,02,42***	**2,94,93,23**
13	**Industries**						
2057	Supplies and Disposals	79,70	*0*	79,70	19,93	*0*	19,93
2230	Labour and Employment	12,99	*0*	12,99	3,25	*0*	3,25
2851	Village and Small Industries	22,53,13	*0*	22,53,13	5,63,28	*0*	5,63,28
2852	Industries	1,00,24,35	*0*	1,00,24,35	25,06,09	*0*	25,06,09
2853	Non-ferrous Mining and Metallurgical Industries	78,24	*0*	78,24	19,56	*0*	19,56
3475	Other General Economic Services	1,35,11	*0*	1,35,11	33,78	*0*	33,78
	Total Demand (Revenue)	**1,25,83,52**	***0***	**1,25,83,52**	**31,45,88**	***0***	**31,45,88**

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4851	Capital Outlay on Village and Small Industries	2,14,84	*0*	2,14,84	53,71	*0*	53,71
6851	Loans for Village and Small Industries	5,21,00	*0*	5,21,00	1,30,25	*0*	1,30,25
6885	Loans for Other Industries and Minerals	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**7,35,84**	***0***	**7,35,84**	**1,83,96**	***0***	**1,83,96**
	Total Demand (Revenue and Capital)	**1,33,19,36**	***0***	**1,33,19,36**	**33,29,84**	***0***	**33,29,84**
14	**Information and Public Relation**						
2220	Information and Publicity	14,88,74	*0*	14,88,74	3,72,19	*0*	3,72,19
2235	Social Security and Welfare	2,50	*0*	2,50	63	*0*	63
Total Demand (Revenue)		**14,91,24**	***0***	**14,91,24**	**3,72,81**	***0***	**3,72,81**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**14,91,24**	***0***	**14,91,24**	**3,72,81**	***0***	**3,72,81**
15	**Irrigation and Power**						
2045	Other Taxes and Duties on Commodities and Services	1,67,54	*0*	1,67,54	41,89	*0*	41,89

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
2070	Other Administrative Services	14,80	*0*	14,80	3,70	*0*	3,70
2701	Major and Medium Irrigation	4,12,41,21	*0*	4,12,41,21	1,03,10,30	*0*	1,03,10,30
2702	Minor Irrigation	1,20,65,92	*0*	1,20,65,92	30,16,48	*0*	30,16,48
2711	Flood Control & Drainage	80,06,59	*0*	80,06,59	20,01,65	*0*	20,01,65
2801	Power	14,18,50,62	*0*	14,18,50,62	3,54,62,66	*0*	3,54,62,66
	Total Demand (Revenue)	**20,33,46,68**	***0***	**20,33,46,68**	**5,08,36,67**	***0***	**5,08,36,67**
4701	Capital Outlay on Major and Medium Irrigation	2,32,35,00	*0*	2,32,35,00	58,08,75	*0*	58,08,75
4702	Capital Outlay on Minor Irrigation	11,50,00	*0*	11,50,00	2,87,50	*0*	2,87,50
4705	Capital Outlay on Command Area Development	54,00,00	*0*	54,00,00	13,50,00	*0*	13,50,00
4711	Capital Outlay on Flood Control Projects	68,00,00	*0*	68,00,00	17,00,00	*0*	17,00,00
4801	Capital Outlay on Power Projects	4,67,60,00	*0*	4,67,60,00	1,16,90,00	*0*	1,16,90,00
6801	Loans for Power Projects	86,92,00	*0*	86,92,00	21,73,00	*0*	21,73,00
	Total Demand (Capital)	**9,20,37,00**	***0***	**9,20,37,00**	**2,30,09,25**	***0***	**2,30,09,25**
	Total Demand (Revenue and Capital)	**29,53,83,68**	***0***	**29,53,83,68**	**7,38,45,92**	***0***	**7,38,45,92**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
16	**Labour and Employment**						
2230	Labour and Employment	15,27,20	*1,14*	15,28,34	3,81,80	*29*	3,82,09
	Total Demand (Revenue)	**15,27,20**	*1,14*	**15,28,34**	**3,81,80**	*29*	**3,82,09**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**15,27,20**	*1,14*	**15,28,34**	**3,81,80**	*29*	**3,82,09**
17	**Local Govt., Housing and Urban Development**						
2216	Housing	0	*0*	0	0	*0*	0
2217	Urban Development	15,80,58	*10*	15,80,68	3,95,15	*3*	3,95,18
3454	Census, Surveys and Statistics	0	*0*	0	0	*0*	0
3604	Compensation and Assignments to Local Bodies and Panchayti Raj Institutions	73,43,50	*0*	73,43,50	18,35,88	*0*	18,35,88
	Total Demand (Revenue)	**89,24,08**	*10*	**89,24,18**	**22,31,02**	*3*	**22,31,05**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4216	Capital Outlay on Housing	1,04,15	*0*	1,04,15	26,04	*0*	26,04
4217	Capital Outlay on Urban Development	1,23,86,00	*0*	1,23,86,00	30,96,50	*0*	30,96,50
6216	Loans for Housing	47,95,19	*0*	47,95,19	11,98,80	*0*	11,98,80
	Total Demand (Capital)	**1,72,85,34**	***0***	**1,72,85,34**	**43,21,34**	***0***	**43,21,34**
	Total Demand (Revenue and Capital)	**2,62,09,42**	***10***	**2,62,09,52**	**65,52,36**	***3***	**65,52,39**
18	**Personnel & Administrative Reforms**						
2051	Public Service Commission	1,53,19	*1,84,44*	3,37,63	38,30	*46,11*	84,41
2070	Other Administrative Services	2,29,45	*0*	2,29,45	57,36	*0*	57,36
	Total Demand (Revenue)	**3,82,64**	***1,84,44***	**5,67,08**	**95,66**	***46,11***	**1,41,77**
4070	Capital Outlay on Other Administrative Services	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**0**	***0***	**0**	**0**	***0***	**0**
	Total Demand (Revenue and Capital)	**3,82,64**	***1,84,44***	**5,67,08**	**95,66**	***46,11***	**1,41,77**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
19	**Planning**						
3451	Secretariat Economic Services	2,86,77,77	*0*	2,86,77,77	71,69,44	*0*	71,69,44
3454	Census, Surveys and Statistics	8,65,49	*1*	8,65,50	2,16,37	*0*	2,16,37
	Total Demand (Revenue)	**2,95,43,26**	***1***	**2,95,43,27**	**73,85,82**	***0***	**73,85,82**
5475	Capital Outlay on other General Economic Services	4,14,06,46	*0*	4,14,06,46	1,03,51,62	*0*	1,03,51,62
	Total Demand (Capital)	**4,14,06,46**	***0***	**4,14,06,46**	**1,03,51,62**	*0*	**1,03,51,62**
	Total Demand (Revenue and Capital)	**7,09,49,72**	***1***	**7,09,49,73**	**1,77,37,43**	*0*	**1,77,37,43**
20	**Programme Implementation**						
3451	Secretariat Economic Services	40,00	*0*	40,00	10,00	*0*	10,00
	Total Demand (Revenue)	**40,00**	***0***	**40,00**	**10,00**	***0***	**10,00**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**40,00**	***0***	**40,00**	**10,00**	***0***	**10,00**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
21	**Public Works**						
2059	Public Works	1,84,65,99	*1,04,00*	1,85,69,99	46,16,50	*26,00*	46,42,50
2215	Water Supply and Sanitation	3,73,70,12	*2,50*	3,73,72,62	93,42,53	*63*	93,43,16
2401	Crop Husbandry	0	*0*	0	0	*0*	0
3054	Roads and Bridges	56,44,00	*1,00,00*	57,44,00	14,11,00	*25,00*	14,36,00
	Total Demand (Revenue)	**6,14,80,11**	***2,06,50***	**6,16,86,61**	**1,53,70,03**	***51,63***	**1,54,21,66**
4059	Capital Outlay on Public Works	21,68,00	*0*	21,68,00	5,42,00	*0*	5,42,00
4202	Capital Outlay on Education, Sports, Art and Culture	5,34,00	*0*	5,34,00	1,33,50	*0*	1,33,50
4210	Capital Outlay on Medical and Public Health	16,02,00	*0*	16,02,00	4,00,50	*0*	4,00,50
4235	Capital Outlay on Social Security and Welfare	40,00	*0*	40,00	10,00	*0*	10,00
4401	Capital Outlay on Crop Husbandry	1,00,00	*0*	1,00,00	25,00	*0*	25,00
5053	Capital Outlay on Civil Aviation	97,00	*0*	97,00	24,25	*0*	24,25
5054	Capital Outlay on Roads and Bridges	1,77,01,10	*0*	1,77,01,10	44,25,28	*0*	44,25,28
	Total Demand (Capital)	**2,22,42,10**	***0***	**2,22,42,10**	**55,60,53**	***0***	**55,60,53**
	Total Demand (Revenue and Capital)	**8,37,22,21**	***2,06,50***	**8,39,28,71**	**2,09,30,55**	***51,63***	**2,09,82,18**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
22	**Revenue & Rehabilitation**						
2029	Land Revenue	59,28,81	*5,60*	59,34,41	14,82,20	*1,40*	14,83,60
2030	Stamps and Registration	12,90,58	*0*	12,90,58	3,22,65	*0*	3,22,65
2052	Secretariat General Services	12,82,75	*63*	12,83,38	3,20,69	*16*	3,20,85
2053	District Administration	62,37,66	*14,61*	62,52,27	15,59,42	*3,65*	15,63,07
2235	Social Security and Welfare	23,28,64	*0*	23,28,64	5,82,16	*0*	5,82,16
2245	Relief on Account of Natural Calamities	2,72,26,00	*0*	2,72,26,00	68,06,50	*0*	68,06,50
3604	Compensation and Assignments to Local Bodies and Panchayati Raj Institutions	1	*0*	1	0	*0*	0
	Total Demand (Revenue)	**4,42,94,45**	***20,84***	**4,43,15,29**	**1,10,73,61**	***5,21***	**1,10,78,82**
4059	Capital Outlay on Public Works	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**0**	***0***	**0**	**0**	***0***	**0**
	Total Demand (Revenue and Capital)	**4,42,94,45**	***20,84***	**4,43,15,29**	**1,10,73,61**	***5,21***	**1,10,78,82**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
23	**Rural Development and Panchayats**						
2013	Council of Ministers	9,34,00	*0*	9,34,00	2,33,50	*0*	2,33,50
2202	General Education	1,20,00	*0*	1,20,00	30,00	*0*	30,00
2415	Agricultural Reserach and Education	69,18	*0*	69,18	17,30	*0*	17,30
2501	Special Programmes for Rural Development	2,00,00	*0*	2,00,00	50,00	*0*	50,00
2505	Rural Employment	0	*0*	0	0	*0*	0
2515	Other Rural Development Programmes	49,78,00	*1*	49,78,01	12,44,50	*0*	12,44,50
3604	Compensation and Assignments to Local Bodies and Panchayti Raj Institutions	74,34,00	*0*	74,34,00	18,58,50	*0*	18,58,50
	Total Demand (Revenue)	**1,37,35,18**	*1*	**1,37,35,19**	**34,33,80**	*0*	**34,33,80**
4515	Capital Outlay on Other Rural Development Programmes	40,78,00	*0*	40,78,00	10,19,50	*0*	10,19,50
	Total Demand (Capital)	**40,78,00**	*0*	**40,78,00**	**10,19,50**	*0*	**10,19,50**
	Total Demand (Revenue and Capital)	**1,78,13,18**	*1*	**1,78,13,19**	**44,53,30**	*0*	**44,53,30**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	**Total Amount (Budget Estimates 2003-04)**			**Amount required on Account**		
		Voted	*Charged*	Total	Voted	*Charged*	Total
24	**Science, Technology and Environment**						
3425	Other Scientific Research	2,64,20	*0*	2,64,20	66,05	*0*	66,05
3435	Ecology & Environment	29,00	*0*	29,00	7,25	*0*	7,25
	Total Demand (Revenue)	**2,93,20**	***0***	**2,93,20**	**73,30**	***0***	**73,30**
5425	Capital Outlay on Other Scientific and Environmental Research	53,95,00	*0*	53,95,00	13,48,75	*0*	13,48,75
	Total Demand (Capital)	**53,95,00**	***0***	**53,95,00**	**13,48,75**	***0***	**13,48,75**
	Total Demand (Revenue and Capital)	**56,88,20**	***0***	**56,88,20**	**14,22,05**	***0***	**14,22,05**
25	**Social and Women Welfare and Welfare of Scheduled Castes and Backward Classes**						
2225	Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes	82,49,12	*81*	82,49,93	20,62,28	*20*	20,62,48
2235	Social Security and Welfare	67,69,18	*1,00*	67,70,18	16,92,30	*25*	16,92,55
	Total Demand (Revenue)	**1,50,18,30**	***1,81***	**1,50,20,11**	**37,54,58**	***45***	**37,55,03**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4225	Capital Outlay on Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes	4,92,98	*0*	4,92,98	1,23,25	*0*	1,23,25
	Total Demand (Capital)	**4,92,98**	***0***	**4,92,98**	**1,23,25**	***0***	**1,23,25**
	Total Demand (Revenue and Capital)	**1,55,11,28**	***1,81***	**1,55,13,09**	**38,77,82**	***45***	**38,78,27**
26	**State Legislature**						
2011	Parliament/State/Union Territory Legislatures	7,54,58	*13,17*	7,67,75	1,88,65	*3,29*	1,91,94
2235	Social Security and Welfare	9,96	*0*	9,96	2,49	*0*	2,49
	Total Demand (Revenue)	**7,64,54**	***13,17***	**7,77,71**	**1,91,14**	***3,29***	**1,94,43**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**7,64,54**	***13,17***	**7,77,71**	**1,91,14**	***3,29***	**1,94,43**
27	**Technical Education and Industrial Training**						
2203	Technical Education	26,25,20	*0*	26,25,20	6,56,30	*0*	6,56,30
2225	Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes	70,76	*0*	70,76	17,69	*0*	17,69
2230	Labour and Employment	38,16,15	*10*	38,16,25	9,54,04	*3*	9,54,07
	Total Demand (Revenue)	**65,12,11**	***10***	**65,12,21**	**16,28,03**	***3***	**16,28,06**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Finance, Planning and Co-operation Minister]

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
4202	Capital Outlay on Education, Sports, Art and Culture	0	*0*	0	0	*0*	0
	Total Demand (Capital)	**0**	***0***	**0**	**0**	***0***	**0**
	Total Demand (Revenue and Capital)	**65,12,11**	***10***	**65,12,21**	**16,28,03**	***3***	**16,28,06**
28	**Tourism and Cultural Affairs**						
2205	Art and Culture	22,14,95	*0*	22,14,95	5,53,74	*0*	5,53,74
3452	Tourism	79,03	*0*	79,03	19,76	*0*	19,76
	Total Demand (Revenue)	**22,93,98**	***0***	**22,93,98**	**5,73,50**	***0***	**5,73,50**
5452	Capital Outlay on Tourism	2,00	*0*	2,00	50	*0*	50
	Total Demand (Capital)	**2,00**	***0***	**2,00**	**50**	***0***	**50**
	Total Demand (Revenue and Capital)	**22,95,98**	***0***	**22,95,98**	**5,74,00**	***0***	**5,74,00**
29	**Transport**						
2013	Council of Ministers	13,64,60	*0*	13,64,60	3,41,15	*0*	3,41,15
2041	Taxes on Vehicles	5,72,00	*1,13*	5,73,13	1,43,00	*28*	1,43,28

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

STATEMENT OF DEMANDS FOR GRANTS AND APPROPRIATIONS

(In Thousands of Rupees)

Demand No.	Service/Department/Major Heads	Total Amount (Budget Estimates 2003-04)			Amount required on Account		
		Voted	*Charged*	Total	Voted	*Charged*	Total
3053	Civil Aviation	6,80,11	*0*	6,80,11	1,70,03	*0*	1,70,03
3055	Road Transport	3,64,50,89	*0*	3,64,50,89	91,12,72	*0*	91,12,72
	Total Demand (Revenue)	**3,90,67,60**	*1,13*	**3,90,68,73**	**97,66,90**	*28*	**97,67,18**
5053	Capital Outlay on Civil Aviation	0	*0*	0	0	*0*	0
5055	Capital Outlay on Road Transport	1,00	*0*	1,00	25	*0*	25
	Total Demand (Capital)	**1,00**	*0*	**1,00**	**25**	*0*	**25**
	Total Demand (Revenue and Capital)	**3,90,68,60**	*1,13*	**3,90,69,73**	**97,67,15**	*28*	**97,67,43**
30	**Vigilance**						
2070	Other Administrative Services	8,73,96	*1,11*	8,75,07	2,18,49	*28*	2,18,77
	Total Demand (Revenue)	**8,73,96**	*1,11*	**8,75,07**	**2,18,49**	*28*	**2,18,77**
	Total Demand (Capital)						
	Total Demand (Revenue and Capital)	**8,73,96**	*1,11*	**8,75,07**	**2,18,49**	*28*	**2,18,77**
	Grand Total	**1,54,17,61,14**	*1,17,17,06,68*	**2,71,34,67,82**	**38,54,40,34**	*29,29,26,70*	**67,83,67,04**

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Motion moved—

That Vote-On-Account for three months (viz. April, May and June, 2004) amounting to Rs. 67,83,67,04,000 as in the Schedule be taken into consideration at once and passed.

Yes, Captain Kanwaljit Singh Ji.

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ (ਬਨੂੜ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੇ ਆਪਣਾ 2004-2005 ਦਾ ਰੈਗੂਲਰ ਬਜਟ ਪੇਸ਼ ਕਰਨ ਦੀ ਬਜਾਏ ਅੱਜ ਇਸ ਮਹਾਨ ਸਦਨ ਵਿਚ ਵੋਟ-ਆਨ-ਅਕਾਊਂਟ ਪੇਸ਼ ਕੀਤਾ ਹੈ, ਜਿਸ ਕਾਰਵਾਈ ਦੇ ਉਪਰ ਮੈਂ ਬੜੇ ਦੁਖ ਦਾ ਇਜ਼ਹਾਰ ਕਰਦਾ ਹਾਂ ਔਰ ਇਸ ਸਰਕਾਰ ਦੇ 2 ਸਾਲ ਪੂਰੇ ਹੋ ਗਏ ਹਨ ਅਤੇ ਅੱਜ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣਾ ਤੀਸਰਾ ਬਜਟ ਪੇਸ਼ ਕਰਨਾ ਸੀ ਲੇਕਿਨ ਅੱਜ ਇਹ ਆਪਣੀ ਵਿਧਾਨਿਕ ਜ਼ਿੰਮੇਵਾਰੀ ਪੂਰੀ ਕਰਨ ਤੋਂ ਗੁਰੇਜ਼ ਕਰ ਰਹੇ ਹਨ। ਮੈਂ ਇਨ੍ਹਾਂ ਤੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਇਹ ਬਜਟ ਪੂਰਾ ਪੇਸ਼ ਕਿਉਂ ਨਹੀਂ ਕੀਤਾ। ਇਹ ਐਵੇਂ ਬਹਾਨੇ ਲਾ ਰਹੇ ਹਨ ਕਿ ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਨੇ ਇਹ ਕਹਿ ਦਿੱਤਾ ਹੈ, ਉਹ ਕਹਿ ਦਿੱਤਾ ਹੈ। ਯੋਜਨਾ ਕਮਿਸ਼ਨ ਨੇ ਇਹ ਤਾਂ ਨਹੀਂ ਕਿਹਾ ਕਿ ਤੁਸੀਂ ਬਜਟ ਪੇਸ਼ ਨਾ ਕਰੋ। ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਕੋਈ ਹਦਾਇਤ ਨਹੀਂ ਦਿੱਤੀ ਕਿ ਬਜਟ ਪੇਸ਼ ਨਾ ਕਰੋ। ਉਸ ਦੀ ਆੜ ਵਿਚ ਇਹ ਗੱਲ ਕਰ ਰਹੇ ਹਨ। ਅੱਜ ਇਹ ਬਜਟ ਕਿਉਂ ਨਹੀਂ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ, ਇਸ ਦਾ ਪਹਿਲਾ ਕਾਰਨ ਇਹ ਹੈ ਕਿ ਬਜਟ ਨਵੰਬਰ ਦਸੰਬਰ ਦੇ ਮਹੀਨੇ ਵਿਚ ਤਿਆਰ ਹੋਣਾ ਸ਼ੁਰੂ ਹੋ ਜਾਂਦਾ ਹੈ ਜਦ ਕਿ ਇਨ੍ਹਾਂ ਮਹੀਨਿਆਂ ਵਿਚ ਤਾਂ ਇਹ ਸਰਕਾਰ ਖੇਰੂੰ-ਖੇਰੂੰ ਹੋਈ ਪਈ ਸੀ। ਸਰਕਾਰ ਦੇ 17 ਮੰਤਰੀ ਅਤੇ 37 ਐਮ.ਐਲ.ਏ. ਦੋ ਮਹੀਨੇ ਦਿੱਲੀ ਡੇਰਾ ਲਾਈ ਬੈਠੇ ਰਹੇ। ਆਪਣੀ ਹੀ ਸਰਕਾਰ ਦੇ ਬਰਖ਼ਿਲਾਫ ਇਤਨੀ ਬੇਭਰੋਸਗੀ ਹੋ ਗਈ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਆਪਣੇ ਮੰਤਰੀ ਕਹਿਣ ਲੱਗੇ ਕਿ ਜੇ ਪੰਜਾਬ ਨੂੰ ਬਚਾਉਣਾ ਹੈ ਤਾਂ ਮੁੱਖ ਮੰਤਰੀ ਨੂੰ ਬਦਲ ਦਿਓ। ਇਹ ਮੈਂ ਨਹੀਂ ਕਹਿੰਦਾ, ਮੇਰੀ ਪਾਰਟੀ ਵੀ ਨਹੀਂ ਕਹਿੰਦੀ ਅਤੇ ਨਾ ਹੀ ਸਾਡੀ ਸਹਿਯੋਗੀ ਪਾਰਟੀ ਕਹਿੰਦੀ ਹੈ। ਜਿਸ ਸਰਕਾਰ ਦੀ ਬਹੁਗਿਣਤੀ ਨੇ ਆਪਣੇ ਹੀ ਮੁੱਖ ਮੰਤਰੀ ਦੇ ਖਿਲਾਫ ਬੇਵਿਸਾਹੀ ਦੀ ਵਕਾਲਤ ਕੀਤੀ ਹੋਵੇ, ਉਹ ਸਰਕਾਰ ਬਜਟ ਕਿਵੇਂ ਬਣਾ ਲਵੇਗੀ।

ਪੇਂਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤਾਂ ਅਤੇ ਖੇਤੀਬਾੜੀ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ। ਜਿਹੜਾ ਬਜਟ ਅਸੀਂ ਬਣਾਉਣਾ ਸੀ, ਉਹ ਤਾਂ ਇਥੇ ਚੰਡੀਗੜ੍ਹ ਹੀ ਬਣਾਉਣਾ ਸੀ, ਦਿੱਲੀ ਬੈਠ ਕੇ ਤਾਂ ਨਹੀਂ ਬਣਾਉਣਾ ਸੀ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਕਹਿਣਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਤੁਸੀਂ ਆਪਣੀ ਮੰਜੀ ਥੱਲੇ ਸੋਟੀ ਮਾਰੋ। (ਵਿਘਨ) ਅੱਜ ਅਕਾਲੀ ਦਲ ਦਾ ਬੇੜਾ ਗਰਕ ਤੁਹਾਡੇ ਆਪਣੇ ਬੰਦਿਆਂ ਨੇ ਹੀ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਤੁਸੀਂ ਆਪਣੇ ਘਰ ਬਾਰੇ ਹੀ ਸੋਚੋ....

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਮੈਡਮ ਤੁਸੀਂ ਬੈਠ ਜਾਓ। ਜੇ ਤੁਸੀਂ ਇਨ੍ਹਾਂ ਨੂੰ ਇੰਟਰਪਟ ਕਰੋਗੇ ਤਾਂ ਉਹ ਵੀ ਤੁਹਾਨੂੰ ਕਰਨਗੇ। ਇਸ ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਬੋਲਣ ਦਿਓ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਦੇ ਬੋਲਣ ਵਾਸਤੇ ਪੁਆਇੰਟ ਤਾਂ ਕੋਈ ਨਹੀਂ ਸੀ ਬਣਦਾ। ਚਲੋ ਕੋਈ ਗੱਲ ਨਹੀਂ। ਮੈਂ ਗੱਲ ਕਰ ਰਿਹਾ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਬਜਟ ਕਿਉਂ ਨਹੀਂ ਪੇਸ਼ ਕੀਤਾ, ਸਿਰਫ ਵੋਟ-ਆਨ-ਅਕਾਊਂਟ ਹੀ ਕਿਉਂ ਪੇਸ਼ ਕੀਤਾ ਹੈ। ਇਹ ਜਿਹੜੇ ਸਾਡੇ ਵੀਰ ਸਾਡੇ ਸਾਹਮਣੇ ਬੈਠੇ ਹਨ, ਇਹ ਆਪਣੀ ਵਿਧਾਨਿਕ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਨਿਭਾ ਰਹੇ। 2002 ਦੀਆਂ ਚੋਣਾਂ ਵੇਲੇ ਜਿਹੜੇ-ਜਿਹੜੇ ਇਨ੍ਹਾਂ ਨੇ ਵਾਅਦੇ ਕੀਤੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਨ, ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਇਕ ਵੀ ਵਾਅਦਾ ਇਹ ਪੂਰਾ ਨਹੀਂ ਕਰ ਸਕੇ। ਇਸ ਸਰਕਾਰ ਤੋਂ ਨਾ ਅਸੀਂ ਬਜਟ ਦੀ ਉਮੀਦ ਕਰ ਸਕਦੇ ਹਾਂ ਅਤੇ ਨਾ ਹੀ ਪੰਜਾਬ ਦੇ ਭਲੇ ਦੀ, ਵਿਕਾਸ ਦੀ ਅਤੇ ਖੁਸ਼ਹਾਲੀ ਦੀ ਉਮੀਦ ਕਰ ਸਕਦੇ ਹਾਂ। ਬਜਟ ਪੇਸ਼ ਕਿਉਂ ਨਹੀਂ ਕੀਤਾ, ਇਸ ਦਾ ਦੂਸਰਾ ਕਾਰਨ ਇਹ ਹੈ ਕਿ ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੇ ਨਾ ਤਾਂ ਪਹਿਲਾਂ ਆਪ ਬਜਟ ਤਿਆਰ ਕੀਤਾ ਹੈ ਅਤੇ ਨਾ ਹੀ ਹੁਣ ਕਰਨਾ ਹੈ। ਇਨ੍ਹਾਂ ਦਾ ਬਜਟ ਤਾਂ ਅਫਸਰਾਂ ਨੇ ਤਿਆਰ ਕਰਨਾ ਹੁੰਦਾ ਹੈ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਆਪਣਾ ਤਜਰਬਾ ਦੱਸਦੇ ਹਨ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਤੁਸੀਂ ਜਦੋਂ ਜਵਾਬ ਦਿਓਗੇ, ਉਸ ਵੇਲੇ ਆਪਣੀ ਗੱਲ ਕਹਿ ਲੈਣਾ। ਗੱਲ ਸੁਣਨ ਦਾ ਅਤੇ ਬਰਦਾਸ਼ਤ ਕਰਨ ਦਾ ਮਾਦਾ ਰੱਖੋ।

ਅਸਲੀਅਤ ਇਹ ਹੈ ਕਿ ਸਾਡੀ ਅਰਥ ਵਿਵਸਥਾ ਦਾ, ਸਾਡੀ ਵਿੱਤੀ ਹਾਲਤ ਦਾ ਭਾਂਡਾ ਫੁੱਟ ਚੁੱਕਾ ਹੈ। ਇਸ ਸਰਕਾਰ ਦਾ ਦੀਵਾਲੀਆ ਨਿਕਲ ਚੁੱਕਾ ਹੈ, ਬਾਵਜੂਦ ਇਸ ਗੱਲ ਦੇ ਕਿ ਇਸ ਸਰਕਾਰ ਨੇ ਭਾਰੀ ਟੈਕਸ ਲਾਏ ਅਤੇ ਬਾਵਜੂਦ ਇਸ ਗੱਲ ਦੇ ਕਿ ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਕਿਸਾਨ ਨੂੰ, ਮੁਲਾਜ਼ਮ ਨੂੰ, ਵਪਾਰੀਆਂ ਨੂੰ ਅਤੇ ਦਲਿਤਾਂ ਨੂੰ 2500 ਕਰੋੜ ਰੁਪਏ ਦੀਆਂ ਜਿਹੜੀਆਂ ਰਿਆਇਤਾਂ ਦਿੱਤੀਆਂ ਸਨ, ਇਨ੍ਹਾਂ ਨੇ ਉਹ ਸਾਰੀਆਂ ਖ਼ਤਮ ਕਰ ਦਿੱਤੀਆਂ। ਇਨ੍ਹਾਂ ਨੇ ਇਤਨਾ ਸਾਰਾ ਆਰਥਿਕ ਬੋਝ ਪਾਇਆ ਹੈ, ਇਸ ਦੇ ਬਾਵਜੂਦ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਡੇ ਕੋਲ ਪੈਸਾ ਨਹੀਂ ਹੈ, ਸਾਡਾ ਖਜ਼ਾਨਾ ਖਾਲੀ ਹੈ। ਇਹ ਆਪਣਾ ਬਜਟ ਪੇਸ਼ ਕਿਉਂ ਨਹੀਂ ਕਰ ਸਕੇ। ਇਸ ਕਰਕੇ ਕਿ ਜੇ ਅੱਜ ਬਜਟ ਪੇਸ਼ ਕਰਾਂਗੇ ਤਾਂ ਜਿਹੜਾ ਲੋਕਾਂ ਤੇ ਟੈਕਸ ਲਾਵਾਂਗੇ, ਉਸ ਦਾ ਭਾਂਡਾ ਫੁੱਟੇਗਾ। ਲੋਕ ਸਭਾ ਦੀਆਂ ਚੋਣਾਂ ਤੋਂ ਬਾਦ ਜੂਨ ਵਿਚ ਇਹ ਬਜਟ ਪੇਸ਼ ਕਰਨਗੇ। ਆਪਣੀ ਮਾੜੀ ਵਿੱਤੀ ਹਾਲਤ ਵਿਚ ਥੋੜ੍ਹਾ ਬਹੁਤਾ ਸੁਧਾਰ ਕਰਨ ਲਈ ਇਹ ਉਸ ਵੇਲੇ ਲੋਕਾਂ ਤੇ ਟੈਕਸ ਲਾਉਣਗੇ। ਕਿਸਾਨਾਂ ਤੇ ਵੀ, ਪੇਂਡੂ ਲੋਕਾਂ ਤੇ ਵੀ ਅਤੇ ਸ਼ਹਿਰੀ ਲੋਕਾਂ ਤੇ ਵੀ। ਜੇ ਇਨ੍ਹਾਂ ਦੀ ਇਹੀ ਹਾਲਤ ਰਹੀ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਮੁਲਾਜ਼ਮਾਂ ਅਤੇ ਦਲਿਤਾਂ ਦੀਆਂ ਲੋੜਾਂ ਪੂਰੀਆਂ ਨਹੀਂ ਕਰ ਸਕਣੀਆਂ। ਜਿਸ ਤਰ੍ਹਾਂ ਇਹ ਕੰਗਾਲ ਹੋ ਰਹੇ ਹਨ, ਮੈਂ ਦਾਅਵੇ ਨਾਲ ਕਹਿ ਸਕਦਾ ਹਾਂ ਕਿ ਚੋਣਾਂ ਤੋਂ ਬਾਅਦ ਇਹ ਪੰਜਾਬ ਦੀ ਹਵਾ ਤੇ ਵੀ ਟੈਕਸ ਲਾਉਣਗੇ, ਹੋਰ ਇਨ੍ਹਾਂ ਨੇ ਕੁਝ ਨਹੀਂ ਕਰਨਾ ਕਿਉਂਕਿ ਇਸ ਦਾ ਸੰਕੇਤ ਮਿਲਿਆ ਹੈ, ਅਤੇ ਗਵਰਨਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਐਡਰੈਸ ਵਿੱਚ ਇਸ ਬਾਰੇ ਇਸ਼ਾਰਾ ਕੀਤਾ ਹੈ ਕਿ ਅਸੀਂ ਜੌਹਲ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਦੀ ਉਡੀਕ ਕਰ ਰਹੇ ਹਾਂ, ਇਹ ਕਮੇਟੀ ਸਾਨੂੰ ਸੁਝਾਅ ਦੇਵੇਗੀ ਕਿ ਐਡੀਸ਼ਨਲ ਰਿਸੋਰਸਿਜ਼ ਕਿਵੇਂ ਮੋਬੇਲਾਈਜ਼ ਕੀਤੇ ਜਾਣ। ਤੁਹਾਨੂੰ ਪਤਾ ਹੈ, ਤੁਸੀਂ ਆਪ ਵਿੱਤ ਮੰਤਰੀ ਰਹੇ ਹੋ, ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਐਡੀਸ਼ਨਲ ਰਿਸੋਰਸਿਜ਼ ਮੋਬੇਲਾਈਜ਼ੇਸ਼ਨ ਦਾ ਮਤਲਬ ਕੀ ਹੁੰਦਾ ਹੈ, ਇਸਦਾ ਮਤਲਬ ਹੁੰਦਾ ਹੈ ਹੋਰ ਨਵੇਂ ਟੈਕਸ ਲਾਏ ਜਾਣ। ਸੋ, ਇਸ ਕਰਕੇ ਮੈਂ ਅਤੇ ਸਾਡੀ ਪਾਰਟੀ ਬੁਨਿਆਦੀ ਤੌਰ ਤੇ ਇਸ ਗੱਲ ਦਾ ਡੱਟ ਕੇ ਵਿਰੋਧ ਕਰਦੀ ਹੈ। ਆਪਣੀ ਫੇਲਿਓਅਰ ਨੂੰ, ਆਪਣੀ ਖਾਨਾ ਜੰਗੀ ਨੂੰ, ਆਪਣੀ ਸਰਕਾਰ ਦੇ ਟੋਟਲ ਕੋਲੈਪਸ ਨੂੰ ਛੁਪਾਉਣ ਲਈ, ਫਿਸਕਲ ਮੈਨੇਜਮੈਂਟ ਨੂੰ, ਉਸ ਦੀ ਮਿਸਮੈਨੇਜਮੈਂਟ ਨੂੰ ਠੀਕ ਕਰਨ ਵਾਸਤੇ ਅਤੇ ਟੈਕਸਾਂ ਵਾਸਤੇ ਰਾਹ ਪੱਧਰਾ ਕਰਨ ਲਈ ਇਨ੍ਹਾਂ ਨੇ ਬਜਟ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਜਿਸ ਦੀ ਮੈਂ ਆਪਣੀ ਪਾਰਟੀ ਵੱਲੋਂ ਡੱਟ ਕੇ ਵਿਰੋਧਤਾ ਕਰਦਾ ਹਾਂ ਔਰ ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਇਸ ਸਰਕਾਰ ਨੇ ਵੋਟ ਆਨ-ਅਕਾਊਂਟ ਪੇਸ਼ ਕਰਕੇ ਆਪਣਾ ਦੀਵਾਲੀਆਪਨ ਪੇਸ਼ ਕੀਤਾ ਹੈ। ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਸਾਡੀ ਵਿੱਤੀ ਪੁਜ਼ੀਸ਼ਨ ਵਿੱਚ ਬਹੁਤ ਵੱਡਾ ਸੁਧਾਰ ਹੋਇਆ ਹੈ, ਜੇਕਰ ਸੁਧਾਰ ਹੋਏ ਹਨ ਤਾਂ ਬਜਟ ਦੀਆਂ ਤਜਵੀਜ਼ਾਂ ਬਣਾਓ, ਬਜਟ ਵਿੱਚ ਤੁਸੀਂ ਲੋਕਾਂ ਦੀ ਬੇਹਤਰੀ ਵਾਸਤੇ ਪੈਸਾ ਰੱਖੋ, ਤੁਹਾਨੂੰ ਇਸ ਦਾ ਚੋਣਾਂ ਵਿੱਚ ਫਾਇਦਾ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ]

ਹੋਵੇਗਾ, ਲਾਭ ਹੋਵੇਗਾ। ਜੇਕਰ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਤੁਸੀਂ ਵਿੱਤੀ ਸੁਧਾਰ ਕਰੋਗੇ ਤਾਂ ਤੁਸੀਂ ਲੋਕਾਂ ਤੋਂ ਵੋਟਾਂ ਲਓਗੇ, ਲੋਕਾਂ ਤੋਂ ਤੁਹਾਨੂੰ ਵੱਧ ਵੋਟਾਂ ਪੈਣਗੀਆਂ। ਲੇਕਿਨ ਇਹ ਜਿਹੜੀਆਂ ਤਜਵੀਜ਼ਾਂ ਹਨ, ਸਾਡੇ ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੂੰ ਥੋੜ੍ਹੀ ਜਿਹੀ ਆਦਤ ਹੈ ਕਿ ਇਹ ਘੁੰਗਟ ਜਰਾ ਕੱਢ ਕੇ ਰਖਦੇ ਹਨ, ਨੰਗੀ ਗੱਲ ਨਹੀਂ ਕਰਦੇ।

ਦੂਸਰੀ ਗੱਲ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਹੈ ਕਿ ਜਿੰਨਾ ਇਨ੍ਹਾਂ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਹੈ ਕਿ ਅਸੀਂ ਇਹ ਕਰਾਂਗੇ ਉਸ ਬਾਰੇ ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅੱਜ ਤੋਂ ਥੋੜ੍ਹੇ ਦਿਨ ਪਹਿਲਾਂ ਬਠਿੰਡੇ ਵਿੱਚ ਇਕ ਰੈਲੀ ਹੋਈ ਸੀ, ਬਹੁਤ ਵੱਡੀ ਰੈਲੀ ਹੋਈ ਸੀ, ਰੈਲੀ ਪੁਲੀਟੀਕਲ ਸੀ ਲੇਕਿਨ ਉਸ ਨੂੰ ਸ਼ਕਲ ਦੇ ਦਿੱਤੀ ਗਈ ਆਫਿਸ਼ੀਅਲ ਅਤੇ ਜਿਹੜਾ ਉਸ ਤੇ ਖਰਚਾ ਕੀਤਾ ਗਿਆ ਉਹ ਪੰਜਾਬ ਦੇ ਖਜ਼ਾਨੇ ਵਿੱਚੋਂ ਕੀਤਾ ਗਿਆ ਜੋ ਕਿ ਇਲਲੀਗਲ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ ਉਸ ਰੈਲੀ ਨੂੰ ਪੁਲੀਟੀਕਲ ਬਣਾ ਕੇ ਖਰਚ ਪੰਜਾਬ ਦੇ ਖਜ਼ਾਨੇ ਵਿੱਚੋਂ ਕੀਤਾ ਜਿਹੜਾ ਕਿ ਬਹੁਤ ਹੀ ਅਫਸੋਸਨਾਕ ਹੈ ਔਰ ਉਹ ਬਿਲਕੁਲ ਗੈਰ-ਕਾਨੂੰਨੀ ਹੈ ਲੇਕਿਨ ਉਥੇ ਐਲਾਨ ਕੀਤਾ ਗਿਆ ਕਿ ਅਸੀਂ ਪੰਚਾਇਤਾਂ ਨੂੰ ਵੱਧ ਅਧਿਕਾਰ ਦਿੰਦੇ ਹਾਂ। ਜੇਕਰ ਵੱਧ ਅਧਿਕਾਰ ਐਂਮਪਾਵਰਮੈਂਟ ਕਰਨੀ ਸੀ, ਜੇਕਰ ਉਸ ਨੂੰ ਲਾਗੂ ਕਰਨਾ ਸੀ ਤਾਂ ਬਜਟ ਬਣਾਉਂਦੇ, ਬਜਟ ਵਿੱਚ ਇਹੋ ਜਿਹੀ ਪ੍ਰੋਵੀਜ਼ਨ ਰਖਦੇ ਕਿ ਫਲਾਣੇ ਕੰਮ ਵਾਸਤੇ ਅਸੀਂ ਇੰਨਾ ਪੈਸਾ ਰਖਦੇ ਹਾਂ। ਇਸ ਇੰਪਲੀਮੈਂਟੇਸ਼ਨ ਨੂੰ ਅਸੀਂ ਇਸ ਤਰ੍ਹਾਂ ਅਮਲੀਜਾਮਾ ਪਹਿਨਾ ਰਹੇ ਹਾਂ। ਲੇਕਿਨ ਉਸ ਸਾਰੀ ਗੱਲ ਤੇ ਪਰਦਾ ਪਾ ਦਿੱਤਾ ਗਿਆ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹ ਵੀ ਸਵਾਲ ਕਰਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਬੇਰੋਜ਼ਗਾਰੀ ਅੱਜ ਸਭ ਤੋਂ ਵੱਡੀ ਸਮੱਸਿਆ ਬਣੀ ਹੋਈ ਹੈ। ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਦਾ ਅਖਬਾਰਾਂ ਦੇ ਵਿੱਚ ਬਿਆਨ ਹੈ ਕਿ 30 ਲੱਖ ਨੌਜਵਾਨ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਬੇਰੋਜ਼ਗਾਰੀ ਦਾ ਸ਼ਿਕਾਰ ਹੋਏ ਫਿਰਦੇ ਹਨ ਲੇਕਿਨ ਇਸ ਸਰਕਾਰ ਨੇ ਦੋ ਸਾਲਾਂ ਵਿੱਚ ਕੋਈ ਨੀਤੀ ਨਹੀਂ ਬਣਾਈ, ਕੋਈ ਨੀਤੀ ਬਿਆਨ ਨਹੀਂ ਦਿੱਤਾ। ਦੋ ਬਜਟ ਇਨ੍ਹਾਂ ਨੇ ਪੇਸ਼ ਕੀਤੇ ਹਨ। ਉਨ੍ਹਾਂ ਬਜਟਾਂ ਵਿੱਚ ਸਰਕਾਰ ਦੀ ਪਾਲਿਸੀ ਸਟੇਟਮੈਂਟ ਹੁੰਦੀ ਹੈ ਕਿ ਬੇਰੋਜ਼ਗਾਰੀ ਨੂੰ ਟੈਕੱਲ ਕਰਨ ਵਾਸਤੇ ਸਾਡੀ ਇਹ ਵਿਵਸਥਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਪੈਸਾ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਕੀ ਰਖਣਾ ਸੀ, ਇਨ੍ਹਾਂ ਨੇ ਕੋਈ ਸਟੇਟਮੈਂਟ ਤੱਕ ਵੀ ਨਹੀਂ ਦਿੱਤੀ। ਸਾਧਾਰਨ ਜਨਤਾ ਦੇ ਬੱਚਿਆਂ ਵਾਸਤੇ ਕੋਈ ਰੋਜ਼ਗਾਰ ਦੇ ਸਾਧਨ ਨਹੀਂ ਜੁਟਾਏ ਗਏ। ਜੇਕਰ 30 ਲੱਖ ਬੱਚੇ ਪਿੰਡਾਂ ਅਤੇ ਸ਼ਹਿਰਾਂ ਵਿੱਚ ਬੇਰੋਜ਼ਗਾਰ ਫਿਰਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀਆਂ ਨੌਕਰੀਆਂ ਵਾਸਤੇ ਸਰਕਾਰ ਕੋਲ ਕੋਈ ਪ੍ਰਬੰਧ ਨਹੀਂ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ ਤਾਂ ਸਗੋਂ ਨੌਕਰੀਆਂ ਤੇ ਪਾਬੰਦੀ ਲਾਈ ਹੋਈ ਹੈ। ਹੁਣ ਕਹਿ ਦਿੱਤਾ ਕਿ ਅਸੀਂ ਨੌਕਰੀਆਂ ਖੋਲ੍ਹ ਦਿੱਤੀਆਂ ਹਨ, ਦੋ ਸਾਲ ਪਹਿਲਾਂ ਕੁਝ ਨਹੀਂ ਕੀਤਾ। ਹੁਣ ਬਹਾਨਾ ਇਹ ਲੱਗ ਜਾਵੇਗਾ ਕਿ ਜੀ ਕੋਡ ਆਫ ਕੰਡਕਟ ਲੱਗ ਗਿਆ ਹੈ, ਇਸ ਕਰਕੇ ਨੌਕਰੀਆਂ ਦਿੱਤੀਆਂ ਨਹੀਂ ਜਾ ਸਕਦੀਆਂ। ਦੋ ਸਾਲ ਪਹਿਲਾਂ ਕਿਸੇ ਨੂੰ ਕੋਈ ਨੌਕਰੀ ਵੈਸੇ ਨਹੀਂ ਮਿਲੀ। ਕਿਸੇ ਸਾਧਾਰਨ ਵਿਅਕਤੀ ਜਾਂ ਸ਼ਡਿਊਲਡ ਕਾਸਟਾਂ ਦੀਆਂ ਜਿਹੜੇ ਇਹ ਕਸਮਾਂ ਖਾ ਰਹੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਬੱਚੇ ਕਿੱਥੇ ਜਾਣਗੇ ਜਿਨ੍ਹਾਂ ਵਾਸਤੇ ਨੌਕਰੀਆਂ ਦੇ ਦਰਵਾਜ਼ੇ ਬੰਦ ਹਨ। ਲੇਕਿਨ, ਸਪੀਕਰ ਸਾਹਿਬ, ਅੱਜ ਸਰਕਾਰ ਦੇ ਹਾਲਾਤ ਇਹ ਹਨ ਕਿ ਸਾਧਾਰਨ ਵਿਅਕਤੀਆਂ ਲਈ ਤਾਂ ਨੌਕਰੀ ਹੈ ਨਹੀਂ ਲੇਕਿਨ ਚਹੇਤਿਆਂ ਨੂੰ ਨੌਕਰੀਆਂ ਦਿੱਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਸਾਰੇ ਕਾਨੂੰਨ ਅਤੇ ਕਾਇਦਿਆਂ ਨੂੰ ਛਿੱਕੇ ਤੇ ਟੰਗ ਕੇ ਆਪਣੇ ਚਹੇਤਿਆਂ ਨੂੰ ਵੱਡੀਆਂ-ਵੱਡੀਆਂ ਨੌਕਰੀਆਂ ਦਿੱਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਔਰ ਉਹ ਵੀ ਕਲਾਸ-1 (ਗਜ਼ਟਿਡ) ਦਿੱਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਐਸੀਆਂ ਕਮੇਟੀਆਂ ਬਣਾ ਕੇ ਜਿਨ੍ਹਾਂ ਦੀ ਪਹਿਲਾਂ ਨਾ ਕਦੇ ਕੋਈ ਵਿਵਸਥਾ ਹੋਈ ਅਤੇ ਨਾ ਹੀ ਕਦੇ ਪਹਿਲਾਂ ਸਰਕਾਰ ਵਿੱਚ ਦੇਖੀਆਂ ਸੀ ਅਤੇ ਨਾ ਹੀ ਦੇਖਣੀਆਂ ਹਨ। ਮੈਂ ਤਾਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਇਹ ਸਰਕਾਰ ਨਾ ਤਾਂ ਕਿਸੇ ਕਾਨੂੰਨ ਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਥੱਲੇ ਕੰਮ ਕਰਦੀ ਹੈ ਅਤੇ ਨਾ ਇਥੇ ਕੋਈ ਵਿਵਸਥਾ ਹੈ। ਇਹ ਤਾਂ ਸਿਰਫ ਇਕ ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਬਣ ਕੇ ਰਹਿ ਗਈ ਹੈ। ਡਿਵੈਲਪਮੈਂਟ ਦੀ ਕੀ ਗੱਲ ਕਰਾਂ, ਇਹ ਜਦੋਂ ਗਲੀਆਂ ਵਿੱਚ ਵੋਟਾਂ ਲੈਣ ਲਈ ਜਾਣਗੇ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਖ਼ੁਦ ਪਤਾ ਲਗ ਜਾਵੇਗਾ। ਇਹ ਜਦੋਂ ਪਿੰਡਾਂ ਵਿੱਚ ਜਾਣਗੇ ਅਤੇ ਸ਼ਹਿਰਾਂ ਵਿੱਚ ਵੀ ਜਾਣਗੇ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਲਗ ਜਾਵੇਗਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਦੋ ਸਾਲ ਤੋਂ ਡਿਵੈਲਪਮੈਂਟ ਬਿਲਕੁਲ ਬੰਦ ਪਈ ਹੈ ਅਤੇ ਵਿੱਤ ਮੰਤਰੀ ਸਾਹਿਬ ਕਹਿੰਦੇ ਹਨ ਕਿ ਮੈਂ ਬਜਟ ਨਹੀਂ ਬਣਾ ਸਕਦਾ। ਜੇ ਬਜਟ ਨਹੀਂ ਬਣਾਇਆ ਤਾਂ ਇਸ ਦਾ ਮਤਲਬ ਇਹ ਹੈ ਕਿ ਮਾਰਚ ਤੋਂ ਲੈ ਕੇ ਜੂਨ ਤੱਕ ਦੇ ਮਹੀਨੇ ਤੱਕ ਕੋਈ ਵੀ ਪੈਸਾ ਵਿਕਾਸ ਲਈ ਰਲੀਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸਲ ਵਿੱਚ ਇਹ ਸਰਕਾਰ ਹਰ ਪਾਸਿਉਂ ਫੇਲ੍ਹ ਹੋ ਚੁੱਕੀ ਹੈ ਔਰ ਇਸ ਦਾ ਇਨ੍ਹਾਂ ਨੂੰ ਜਵਾਬ ਮਿਲੇਗਾ ਜਦੋਂ ਵੋਟਾਂ ਲੈਣ ਲਈ ਇਹ ਲੋਕਾਂ ਕੋਲ ਜਾਣਗੇ। 2002 ਦੀਆਂ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਇਨ੍ਹਾਂ ਨੇ ਬੜੇ ਵੱਡੇ-ਵੱਡੇ ਵਾਇਦੇ ਕੀਤੇ ਸਨ ਪਰੰਤੂ ਸਰਕਾਰ ਬਣਨ ਤੋਂ ਬਾਅਦ ਉਹ ਇਕ ਵੀ ਲਾਗੂ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਸੜਕਾਂ ਦੀ ਗੱਲ ਲੈ ਲਓ, ਸ਼ਹਿਰਾਂ ਦੇ ਵਿਕਾਸ ਦੀ ਗੱਲ ਲੈ ਲਓ ਕੁਝ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਨੇ ਸ਼ਹਿਰਾਂ ਵਾਲਿਆਂ ਲਈ ਆਪਣੇ ਚੋਣ ਮੈਨੀਫੈਸਟੋ ਵਿੱਚ ਇਹ ਵਾਇਦਾ ਕੀਤਾ ਸੀ ਕਿ ਅਸੀਂ ਦੋਬਾਰਾ ਚੁੰਗੀ ਨਹੀਂ ਲਗਾਵਾਂਗੇ ਲੇਕਿਨ ਉਧਰੋਂ ਸਰਕਾਰ ਬਣ ਗਈ ਅਤੇ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ 550 ਕਰੋੜ ਰੁਪਏ ਦਾ ਇਨ੍ਹਾਂ ਨੇ ਸ਼ਹਿਰੀ ਅਤੇ ਪਿੰਡਾਂ ਦੇ ਵਪਾਰੀਆਂ ਤੇ ਚੁੰਗੀ ਲਗਾ ਕੇ ਬੋਝ ਪਾ ਦਿੱਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਤਕਰੀਬਨ 350 ਕਰੋੜ ਰੁਪਏ ਦਾ ਐਂਟਰੀ ਟੈਕਸ ਲਗਾ ਦਿੱਤਾ । ਜੋ ਦੂਜੇ ਸੂਬਿਆਂ ਤੋਂ ਮਾਲ ਆਉਂਦਾ ਸੀ, ਉਸ ਤੇ ਐਂਟਰੀ ਟੈਕਸ ਲਗਾ ਦਿਤਾ ਅਤੇ ਫਿਰ ਵੀ ਅੱਜ ਇਨ੍ਹਾਂ ਕੋਲ ਵਿਕਾਸ ਲਈ ਪੈਸਾ ਨਹੀਂ ਲੇਕਿਨ ਮੇਲੇ ਲਗਾਉਣ ਲਈ ਪੈਸੇ ਬਹੁਤ ਹਨ ਔਰ ਮੇਲੇ ਵੀ ਪਟਿਆਲਾ ਵਿਖੇ ਹੀ ਲਗਦੇ ਹਨ, ਹੋਰ ਕਿਧਰੇ ਨਹੀਂ ਲਗਦੇ। ਨਾ ਇਨ੍ਹਾਂ ਨੂੰ ਹਰੀਜਨਾਂ ਦੀ ਫਿਕਰ ਹੈ ਅਤੇ ਨਾ ਹੀ ਇਨ੍ਹਾਂ ਨੂੰ ਦਲਿਤਾਂ ਦੀ ਫਿਕਰ ਹੈ, ਨਾ ਹੀ ਪਛੜੇ ਵਰਗਾਂ ਦਾ ਹਿੱਤ ਹੈ ਅਤੇ ਨਾ ਹੀ ਮੁਲਾਜ਼ਮ ਵਰਗ ਦਾ ਹਿੱਤ ਹੈ, ਬੱਸ ਮੇਲੇ ਲਗਾਉਣ ਤੇ ਲੱਗੇ ਹੋਏ ਹਨ। ਦੋ ਸਾਲਾਂ ਵਿੱਚ ਇਹ ਤਿੰਨ ਮੇਲੇ ਲਗਵਾ ਚੁੱਕੇ ਹਨ, ਪਤਾ ਨਹੀਂ ਕਿਸ ਨੂੰ ਇਨ੍ਹਾਂ ਮੇਲਿਆਂ ਤੋਂ ਕੀ ਲਾਭ ਹੁੰਦਾ ਹੈ ਲੇਕਿਨ ਜਿਹੜੇ ਲੋਕਾਂ ਦੇ ਬੁਨਿਆਦੀ ਮਸਲੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਹ ਛੇੜਦੇ ਹੀ ਨਹੀਂ, ਮੇਲੇ ਜ਼ਰੂਰ ਲਗਾਈ ਜਾਂਦੇ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, 250 ਕਰੋੜ ਰੁਪਏ ਕੇਂਦਰ ਵਲੋਂ ਇਨ੍ਹਾਂ ਨੂੰ ਆਏ ਸੀ, ਉਹ ਵੀ ਇਨ੍ਹਾਂ ਨੇ ਚੋਣਵੇਂ ਇਲਾਕਿਆਂ ਵਿੱਚ ਭੇਜੇ ਹਨ ਜਿੱਥੇ ਜਿੱਥੇ ਇਨ੍ਹਾਂ ਦੇ ਨਜ਼ਦੀਕੀ ਬੈਠੇ ਹਨ, ਉਥੇ ਭੇਜੇ ਹਨ, ਸਾਰੇ ਪੰਜਾਬ ਵਿੱਚ ਬਰਾਬਰ ਪੈਸੇ ਭੇਜੇ ਜਾਣੇ ਚਾਹੀਦੇ ਸਨ ਪਰ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਨੇ ਸਾਡੇ ਹਲਕਿਆਂ ਵਿੱਚ ਤਾਂ ਕੀ ਪੈਸੇ ਭੇਜਣੇ ਸਨ, ਜਿਹੜੇ ਇਨ੍ਹਾਂ ਦੇ ਬਾਗੀ ਐਮ.ਐਲ.ਏ. ਹਨ, ਮਨਿਸਟਰ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਇਲਾਕੇ ਵਿੱਚ ਵੀ ਕੋਈ ਪੈਸਾ ਨਹੀਂ ਦਿਤਾ ਗਿਆ। ਬਾਕੀ ਇਕੋ ਗੱਲ ਵਾਰ-ਵਾਰ ਕਹੀ ਗਏ ਕਿ ਇਕ ਤਾਂ ਅਸੀਂ ਆਈ.ਸੀ.ਸੀ. ਤੋਂ 5000 ਕਰੋੜ ਰੁਪਏ ਲੈ ਰਹੇ ਹਾਂ ਅਤੇ ਹੁਣ ਕਹਿੰਦੇ ਹਨ ਕਿ ਵਰਲਡ ਬੈਂਕ ਤੋਂ ਲੈ ਰਹੇ ਹਾਂ। ਪਿਛਲੇ ਹਫਤੇ ਵਰਲਡ ਬੈਂਕ ਵਾਲੇ ਮੈਨੂੰ ਮਿਲੇ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਜਿਹੜੇ ਸਾਡੇ ਨਾਲ ਵਾਇਦੇ ਕੀਤੇ ਸਨ, ਉਨ੍ਹਾਂ ਵਿਚੋਂ ਸਰਕਾਰ ਨੇ ਕੋਈ ਵੀ ਪੂਰਾ ਨਹੀਂ ਕੀਤਾ, ਇਸ ਲਈ ਵਰਲਡ ਬੈਂਕ ਇਕ ਪੈਸਾ ਵੀ ਇਨ੍ਹਾਂ ਨੂੰ ਐਡਵਾਂਸ ਨਹੀਂ ਕਰੇਗਾ। ਇਸ ਲਈ ਜਿਹੜਾ ਇਨ੍ਹਾਂ ਦਾ ਖਿਆਲ ਸੀ ਕਿ 5—10 ਕਰੋੜ ਰੁਪਏ ਵਰਲਡ ਬੈਂਕ ਤੋਂ ਮਿਲ ਜਾਣਗੇ, ਹੁਣ ਇਕ ਪੈਸਾ ਵੀ ਨਹੀਂ ਮਿਲਣਾ ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਨਾਨ-ਪਰਫਾਰਮਿੰਗ ਗੌਰਮਿੰਟ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਤਾਂ ਆਪਸ ਵਿੱਚ ਹੀ ਲੜਦੀ ਰਹਿੰਦੀ ਹੈ। ਲੋਕਾਂ ਦਾ ਇਨ੍ਹਾਂ ਨੇ ਕੀ ਭਲਾ ਕਰਨਾ ਹੈ। ਅਖਬਾਰਾਂ ਵਿੱਚ ਆਇਆ ਹੈ ਕਿ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ]

ਹਾਊਸਿੰਗ ਸਕੀਮ ਅਧੀਨ ਐਸ.ਸੀਜ਼. ਨੂੰ ਹਾਊਸ ਦੇਣ ਵਾਸਤੇ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਪੈਸਾ ਭੇਜਿਆ ਹੈ ਪਰ ਉਹ ਪੈਸਾ ਪਤਾ ਨਹੀਂ ਇਹ ਕਿੱਥੇ ਖਾ ਗਏ। ਕਿਤੇ ਮੇਲੇ ਲਗਵਾ ਰਹੇ ਹੋਣਗੇ। (ਆਪੋਜ਼ੀਸ਼ਨ ਪਾਰਟੀਆਂ ਵੱਲੋਂ ਥੰਪਿੰਗ) (ਵਿਘਨ)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਚੇਅਰ ਨੂੰ ਐਡਰੈਸ ਕਰੋ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਅੱਜ ਸਰਕਾਰ ਦਾ ਇਹ ਹਾਲ ਹੋ ਗਿਆ ਹੈ। ਫਿਰ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਬੜਾ ਸੁਧਾਰ ਹੋਇਆ ਹੈ, ਬੜੇ ਹਾਲਾਤ ਵਧੀਆ ਹੋ ਗਏ ਪਰ ਇਨ੍ਹਾਂ ਨੇ ਆਪ ਮੰਨਿਆ ਹੈ ਕਿ ਹਿੰਦੁਸਤਾਨ ਵਿਚੋਂ ਪੰਜਾਬ ਵਿੱਚ ਪਹਿਲੀ ਵਾਰ ਹੋਇਆ ਹੈ ਕਿ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਤੇ ਰੋਕ ਲਗਾ ਦਿੱਤੀ ਗਈ ਹੈ। ਚਾਰ-ਛੇ ਮਹੀਨਿਆਂ ਤੋਂ ਤਨਖਾਹ ਨਹੀਂ ਮਿਲ ਰਹੀ। ਇਨ੍ਹਾਂ ਨੇ ਸਦਨ ਵਿੱਚ ਮੰਨਿਆ ਹੈ ਔਰ ਇਨ੍ਹਾਂ ਦੀ ਆਪਣੀ ਜ਼ਬਾਨੀ ਹੈ ਕਿ 400 ਕਰੋੜ ਰੁਪਿਆ ਪੰਜਾਬ ਦੇ ਮੁਲਾਜ਼ਮਾਂ ਦਾ ਤਨਖਾਹਾਂ ਦੇ ਤੌਰ ਤੇ ਦੇਣਾ ਰਹਿੰਦਾ ਹੈ। ਮੈਂ ਤਾਂ ਹਾਲੇ ਉਨ੍ਹਾਂ ਦੀ ਗੱਲ ਨਹੀਂ ਕਰਦਾ ਜਿਹੜੇ ਇਨ੍ਹਾਂ ਨੇ ਕੱਢ ਦਿੱਤੇ ਹਨ। ਜਿਹੜੇ ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਛਾਂਟੀ ਕਰ ਦਿੱਤੀ ਗਈ, ਮੈਂ ਉਨ੍ਹਾਂ ਦੀ ਗੱਲ ਨਹੀਂ ਕਰਦਾ। ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੇ ਆਪਣੀਆਂ ਤਨਖਾਹਾਂ ਤਾਂ ਵਧਾ ਲਈਆਂ ਹਨ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਨੇ ਮੁਲਾਜ਼ਮਾਂ ਦਾ ਖਿਆਲ ਨਹੀਂ ਰੱਖਿਆ, ਉਨ੍ਹਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਬੰਦ ਕਰ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ। ਪੈਸਾ ਜਿਹੜਾ ਸੈਂਟਰ ਤੋਂ ਆਉਂਦਾ ਹੈ, ਉਹ ਪਤਾ ਨਹੀਂ ਕਿੱਧਰ ਜਾਂਦਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਸੀਂ ਵੀ ਵਿੱਤ ਮੰਤਰੀ ਰਹੇ ਹੋ। ਸਰਕਾਰ ਦੀ ਆਮਦਨ ਦੇ ਦੋ ਮੁੱਖ ਸਾਧਨ ਹਨ : ਇੱਕ ਸੇਲਜ਼ ਟੈਕਸ ਅਤੇ ਦੂਜੀ ਐਕਸਾਈਜ਼ ਡਿਊਟੀ। ਸੇਲਜ਼ ਟੈਕਸ ਬਾਰੇ ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੇ ਪਿਛਲੇ ਬਜਟ ਵਿੱਚ ਅਨੁਮਾਨ ਦਿੱਤਾ ਸੀ ਕਿ 3500 ਕਰੋੜ ਰੁਪਏ ਦੇ ਕਰੀਬ ਆਮਦਨ ਹੋਵੇਗੀ ਲੇਕਿਨ ਹੋਈ ਕਿੰਨੀ, ਕੇਵਲ 2400 ਕਰੋੜ ਰੁਪਏ। ਇਸ ਤੋਂ ਵੱਧ ਇਹ ਪੈਸੇ ਇਕੱਠੇ ਨਹੀਂ ਕਰ ਸਕੇ। ਇਨ੍ਹਾਂ ਦੀ ਗਵਰਨੈਂਸ ਫੇਲ੍ਹ ਹੈ, ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਫੇਲ੍ਹ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸੇ ਤਰ੍ਹਾਂ ਐਕਸਾਈਜ਼ ਦੀ ਗੱਲ ਕਰੀਏ। ਗੌਰਮਿੰਟ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਅਸੀਂ ਲਿਕੁਅਰ ਦੀ ਆਕਸ਼ਨ ਵਿੱਚ 5% ਵਾਧਾ ਦਿਖਾਵਾਂਗੇ ਔਰ ਇਸ ਨਾਲ 60 ਕਰੋੜ ਰੁਪਏ ਦੇ ਵਾਧੇ ਦਾ ਅਨੁਮਾਨ ਸੀ ਲੇਕਿਨ ਵਾਧਾ ਕਿੰਨਾ ਹੋਇਆ, ਸਿਰਫ 1.5% ਯਾਨੀ ਕਿ ਇੱਕ ਚੌਥਾਈ ਹਿੱਸਾ ਔਰ ਕੇਵਲ 20 ਕਰੋੜ ਰੁਪਏ ਪਿਛਲੇ ਸਾਲ ਨਾਲੋਂ ਵਧੇ। ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਤੇ 40 ਕਰੋੜ ਰੁਪਏ ਦਾ ਘਾਟਾ ਇਲੈਕਸ਼ਨ ਫੰਡ ਵਿੱਚ ਤਾਂ ਨਹੀਂ ਚਲਾ ਗਿਆ। ਦਿੱਲੀ ਵਾਲਿਆਂ ਨੇ ਵੀ ਮੰਗੇ ਹੋਣਗੇ, ਪੰਜਾਬ ਵਿੱਚ ਵੀ ਲੋੜ ਹੈ। ਇਹ ਜਵਾਬ ਦੇਣ ਕਿ ਕਿਉਂ ਘਾਟਾ ਪਿਆ। ਤੁਸੀਂ ਉਸ ਵੇਲੇ ਕਿਹਾ ਸੀ ਕਿ ਇਹ ਮਾਮਲਾ ਸਬ ਜੁਡਿਸ ਹੈ ਲੇਕਿਨ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਗੱਲ ਸਬ ਜੁਡਿਸ ਨਹੀਂ ਹੈ। 5% ਐਕਸਾਈਜ਼ ਡਿਊਟੀ ਕਿਉਂ ਨਹੀਂ ਵਧਾ ਸਕੇ। ਇਨ੍ਹਾਂ ਨੇ ਕਿਉਂ ਮਨਾਪਲੀਜ਼ ਕਰੀਏਟ ਕੀਤੀਆਂ ਹਨ। ਇਸ ਦਾ ਜਵਾਬ ਇਨ੍ਹਾਂ ਨੂੰ ਵਿਧਾਨ ਸਭਾ ਵਿੱਚ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਖਰਚੇ ਤੇ ਕੰਟਰੋਲ ਕੀਤਾ ਹੈ ਪਰ ਅੱਜ ਇਨ੍ਹਾਂ ਦਾ ਇਹ ਹਾਲ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਕਮਿਟਿਡ ਐਕਸਪੈਂਡੀਚਰ, ਨਾਨ ਪਲਾਨ ਐਕਸਪੈਂਡੀਚਰ ਵਧਾਏ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਸੀਂ ਜਾਣਦੇ ਹੋ, ਤਜਰਬੇਕਾਰ ਹੋ, ਐਕਸਪਰਟ ਹੋ। ਇਨ੍ਹਾਂ ਦਾ ਕਮਿਟਿਡ ਐਕਸਪੈਂਡੀਚਰ ਟੋਟਲ ਰੈਵੀਨਿਊ ਦਾ 142.50% ਹੈ। ਇਨ੍ਹਾਂ ਕੋਲ ਕੋਈ ਸਾਧਨ ਨਹੀਂ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਕਰਜ਼ਾਈ ਹੈ। ਇਨ੍ਹਾਂ ਨੇ ਤਨਖਾਹਾਂ ਦੇਣ ਲਈ ਕਰਜ਼ੇ ਲਏ ਹਨ। ਇਹ ਤਾਂ ਇਨ੍ਹਾਂ ਦਾ ਹਾਲ ਹੈ। ਪਹਿਲਾਂ ਇਨ੍ਹਾਂ ਨੇ 600 ਕਰੋੜ ਰੁਪਏ ਦਾ ਕਰਜ਼ਾ ਲਿਆ। ਹੁਣ ਇਹ ਤਨਖਾਹਾਂ ਲਈ ਕਰਜ਼ੇ ਲੈ ਰਹੇ ਹਨ। ਇਹ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਬਿਜਲੀ ਬੋਰਡ ਨੂੰ ਚਲਾਉਣ ਵਾਸਤੇ ਵੀ ਕਰਜ਼ੇ ਲੈ ਰਹੇ ਹਨ। ਜਿਸ ਸਰਕਾਰ ਦਾ ਟੋਟਲ ਰੈਵੀਨਿਊ ਦਾ 142% ਕਮਿਟਿਡ ਐਕਸਪੈਂਡੀਚਰ ਹੋਵੇ, ਉਸ ਨੇ ਕੀ ਵਿਕਾਸ ਕਰਨਾ ਹੈ। ਇਹ ਜਾਂ ਤਾਂ ਆਪਣੀਆਂ ਕਾਰਾਂ ਵਿੱਚ ਤੇਲ ਫੂਕਣਗੇ ਜਾਂ ਝੰਡੀਆਂ ਲਗਾਉਣਗੇ ਪਰ ਇਹ ਲੋਕਾਂ ਦਾ ਭਲਾ ਨਹੀਂ ਕਰ ਸਕਦੇ। ਅਫਸੋਸ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਕੋਈ ਪਲਾਨ ਨਹੀਂ ਹੈ। ਅਫਸੋਸ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦਾ ਕੋਈ ਇਰਾਦਾ ਨਹੀਂ ਹੈ, ਅਫਸੋਸ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਕੋਈ ਮਨਸ਼ਾ ਨਹੀਂ ਹੈ। ਮੈਨੂੰ ਤਾਂ ਕਿਸੇ ਨੇ ਹੋਰ ਗੱਲ ਵੀ ਦੱਸੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਦੇ ਮੰਤਰੀ ਮੰਡਲ ਦੀ ਕੋਈ ਗੈਰ ਰਸਮੀ ਗੱਲਬਾਤ ਹੋਈ ਹੋਣੀ ਹੈ, ਡਰਾਇੰਗ ਰੂਮ ਵਿੱਚ ਆਰਾਮ ਦੇ ਮੂਡ ਵਿੱਚ ਹੋਣੇ ਹਨ ਸਾਰੇ। ਉਥੇ ਕਿਸੇ ਨੇ ਕਿਹਾ ਕਿ ਆਪਾਂ ਕੰਮ-ਕਾਰ ਕਰੀਏ, ਲੋਕਾਂ ਦੇ ਮੁੰਡੇ ਨੌਕਰੀਆਂ ਤੇ ਲਵਾਈਏ ਨਹੀਂ ਤਾਂ ਵੋਟਾਂ ਵਿੱਚ ਲੋਕਾਂ ਨੇ ਬੁਰਾ ਭਲਾ ਕਹਿਣਾ ਹੈ ਅਤੇ ਵਿਚੋਂ ਆਵਾਜ਼ਾਂ ਆਈਆਂ ਕਿ ਅਗਰ ਕੰਮਕਾਰ ਦੇਖ ਕੇ ਲੋਕ ਵੋਟਾਂ ਪਾਉਂਦੇ ਤਾਂ ਅਕਾਲੀ ਦਲ ਦੀ ਸਰਕਾਰ ਬਣ ਜਾਣੀ ਸੀ। ਤੁਹਾਡਾ ਤਾਂ ਦਾਓ ਲੱਗ ਗਿਆ, ਹੁਣ ਟਾਲ ਲਓ। ਅਗਲੀਆਂ ਵੋਟਾਂ ਵਿੱਚ ਤੁਹਾਡੀ ਸਰਕਾਰ ਨਹੀਂ ਬਣਨੀ, ਅਕਾਲੀਆਂ ਦੀ ਆਉਣੀ ਹੈ। ਜਿਥੇ ਸਰਕਾਰ ਇਸ ਇਰਾਦੇ ਦੀ ਬੈਠੀ ਹੋਵੇ, ਸਪੀਕਰ ਸਾਹਿਬ, ਉਸ ਸਰਕਾਰ ਤੋਂ ਕੀ ਉਮੀਦ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਮੈਂ ਕਹਾਂਗਾ ਕਿ ਇਹ ਮੌਜ ਮੇਲਿਆਂ ਵਾਲੀ ਸਰਕਾਰ ਹੈ ਢੋਲ ਢਮੱਕਿਆਂ ਵਾਲੀ ਸਰਕਾਰ ਹੈ। ਮੌਜ ਮੇਲਿਆਂ ਵਾਲੀ ਸਰਕਾਰ ਹੈ। ਇਹ ਸਰਕਾਰ ਟੋਟਲੀ ਫੇਲ੍ਹ ਹੋ ਚੁੱਕੀ ਹੈ।

ਸ਼੍ਰੀ ਸੁਰਿੰਦਰ ਸਿੰਗਲਾ (ਬੈਠੇ-ਬੈਠੇ) : ਜੇਕਰ ਤੁਸੀਂ ਕੰਮ ਕੀਤਾ ਹੁੰਦਾ ਤਾਂ ਇਧਰ (ਆਪੋਜੀਸ਼ਨ ਵੱਲ ਇਸ਼ਾਰਾ) ਨਾ ਬੈਠੇ ਹੁੰਦੇ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਨੂੰ 10 ਮਈ ਤੱਕ ਦੀ ਮੋਹਲਤ ਮਿਲੀ ਹੈ। ਇਨ੍ਹਾਂ ਦਾ 10 ਮਈ ਨੂੰ ਭਾਂਡਾ ਫੁੱਟ ਜਾਣਾ ਹੈ। ਇਹ ਇਧਰ ਆ ਜਾਣਗੇ ਅਤੇ ਅਸੀਂ ਉੱਧਰ ਗਏ ਪਏ ਹਾਂ। (ਆਪੋਜ਼ੀਸ਼ਨ ਵੱਲੋਂ ਥੰਪਿੰਗ)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇੰਨੀ ਛੇਤੀ ਨਹੀਂ ਹੁੰਦਾ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਇਹ ਮੈਂ ਨਹੀਂ ਕਹਿੰਦਾ। ਇਹ, ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਨਹੀਂ ਕਿਹਾ। ਇਹ ਪੰਜਾਬ ਦੇ ਬੱਚੇ ਅਤੇ ਬਹੁਤ ਸਾਰੀ ਜਨਤਾ ਕਹਿ ਰਹੀ ਹੈ। (ਆਪੋਜ਼ੀਸ਼ਨ ਵੱਲੋਂ ਥੰਪਿੰਗ) ਇਹ ਉਹ ਕਹਿ ਰਹੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਸ਼ਗਨ ਸਕੀਮ ਇਨ੍ਹਾਂ ਨੇ ਖੋਹ ਲਈ, ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਦੀ ਪੈਨਸ਼ਨ ਇਨ੍ਹਾਂ ਨੇ ਖੋਹ ਲਈ। ਜਿਹੜੇ ਪੰਜਾਬ ਦੇ ਮੁਲਾਜ਼ਮ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਛੇ-ਛੇ ਮਹੀਨੇ ਤੋਂ ਤਨਖਾਹ ਨਹੀਂ ਦਿੱਤੀ। ਉਨ੍ਹਾਂ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਮੰਗਾਂ ਤਾਂ ਇਨ੍ਹਾਂ ਨੇ ਕੀ ਮੰਨਣੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਕੁੱਟ-ਕੁੱਟ ਕੇ ਹਸਪਤਾਲ ਭੇਜਿਆ ਹੈ। ਉਹ ਮੁਲਾਜ਼ਮ ਕਹਿ ਰਹੇ ਹਨ ਕਿ 10 ਮਈ ਨੂੰ ਇਨ੍ਹਾਂ ਨੂੰ ਤੋਰ ਦੇਣਾ ਹੈ। ਅੱਜ ਮੈਨੂੰ ਇਹ ਦੱਸਣ ਕਿ ਇਨ੍ਹਾਂ ਨੇ......

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਸਿੰਗਲਾ ਸਾਹਿਬ ਕੁਝ ਕਹਿਣਾ ਚਾਹੁੰਦੇ ਹਨ।

ਸ਼੍ਰੀ ਸੁਰਿੰਦਰ ਸਿੰਗਲਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ 10 ਮਈ ਨੂੰ ਜਦੋਂ ਇਲੈਕਸ਼ਨ ਹੋਏਗਾ ਤਾਂ ਸਰਦਾਰ ਕੰਵਲਜੀਤ ਸਿੰਘ ਜੀ, ਫਿਰ ਤੁਹਾਨੂੰ ਪਤਾ ਲੱਗੇਗਾ ਕਿ ਕਿਵੇਂ ਤੁਹਾਨੂੰ ਇਲੈਕਸ਼ਨਾਂ ਵਿੱਚ ਫਸਾਇਆ ਗਿਆ ਹੈ, ਸਭ ਕੁਝ ਸਾਹਮਣੇ ਆ ਜਾਵੇਗਾ। ਤੁਹਾਨੂੰ ਉਦੋਂ ਪਤਾ ਲੱਗੇਗਾ ਕਿ ਤੁਹਾਡੀ ਲੀਡਰਸ਼ਿਪ ਖਤਮ ਕਰਨ ਦਾ ਪ੍ਰੋਗਰਾਮ ਬਣਾਇਆ ਗਿਆ ਹੈ। ਇਹ ਮੈਂ ਤੁਹਾਨੂੰ ਦੱਸ ਦਿੰਦਾ ਹਾਂ। ਸੈਕੰਡਲੀ ਸੁਣ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਸੁਰਿੰਦਰ ਸਿੰਗਲਾ]
ਲਓ, ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਜਾਂ ਬੈਂਕਰੱਪਸੀ ਬਾਰੇ ਜੋ ਕੁਝ ਤੁਸੀਂ ਕਿਹਾ ਹੈ, ਇਹ ਵੋਟ-ਆਨ-ਅਕਾਊਂਟ ਬੀ.ਜੇ.ਪੀ. ਦੀ ਐਨ.ਡੀ.ਏ. ਨੇ ਕਿਉਂ ਲਿਆਂਦਾ, ਤੁਸੀਂ ਦੱਸ ਦਿਓ। ਤੀਸਰਾ, ਜੋ ਕਹਿੰਦੇ ਹਨ ਕਿ 30 ਲੱਖ......

Mr. Speaker : Please take your seat.

ਸ਼੍ਰੀ ਸੁਰਿੰਦਰ ਸਿੰਗਲਾ : ਇਹ 30 ਲੱਖ ਦੀ ਗੱਲ ਕਰਦੇ ਹਨ ਕਿ 30 ਲੱਖ ਅਨਇੰਪਲਾਇਡ ਹਨ। ਕੀ ਇਹ ਦੋ ਸਾਲ ਵਿੱਚ ਹੋ ਗਏ ? ਇਹ ਤਾਂ ਪੰਜ ਸਾਲਾਂ ਦੀ ਤੁਹਾਡੀ ਸਰਕਾਰ.......

Mr. Speaker : Please take your seat. ਸਿੰਗਲਾ ਸਾਹਿਬ ਬੈਠੋ। No interruption. ਬਾਅਦ ਵਿੱਚ ਬੋਲ ਲੈਣਾ। ਹੁਣ ਬੈਠ ਜਾਓ। ਹੈਨਰੀ ਸਾਹਿਬ ਖੜ੍ਹੇ ਹਨ।

ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਜਵਾਬ ਦੇਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਨ੍ਹਾਂ ਨੇ ਕਿਸਾਨਾਂ ਬਾਰੇ ਕਿਹਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਸਮੇਂ ਦੀਆਂ ਮੇਰੇ ਕੋਲ ਕਟਿੰਗਜ਼ ਹਨ। ਤੁਹਾਡੇ ਰਾਜ ਵਿੱਚ ਝੋਨਾ ਨਾ ਵਿਕਣ ਤੋਂ ਝੂਰਨ ਕਾਰਨ ਦੋ ਕਿਸਾਨਾਂ ਨੇ ਆਤਮ ਹੱਤਿਆ ਕੀਤੀ। ਝੋਨਾ 14-14 ਦਿਨ ਮੰਡੀਆਂ ਵਿੱਚ ਰੁਲਦਾ ਰਿਹਾ। ਤੁਸੀਂ ਕਿਹੜੇ ਕਿਸਾਨ ਦੀ ਗੱਲ ਕਰ ਰਹੇ ਹੋ।

Mr. Speaker : Please take your seat. ਬਾਅਦ ਵਿੱਚ ਬੋਲ ਲੈਣਾ ਜਦੋਂ ਤੁਸੀਂ ਬੋਲਣਾ ਹੋਏਗਾ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਮੇਰੀਆਂ ਖਰੀਆਂ-ਖਰੀਆਂ ਸੁਣ ਕੇ ਕਾਂਗਰਸੀ ਘਬਰਾ ਗਏ ਹਨ। ਸਿੰਗਲਾ ਸਾਹਿਬ, ਮੇਰੀ ਲੀਡਰੀ ਨਹੀਂ ਘਟਦੀ। ਬੇਫਿਕਰ ਰਹੋ, ਮੈਂ ਦਿੱਲੀ ਪਹੁੰਚਾਂਗਾ। ਮੈਂ ਦਿੱਲੀ ਜਾਵਾਂਗਾ। ਲੀਡਰੀ ਤਾਂ ਤੁਹਾਡੀ ਘਟੀ ਹੈ, ਤੁਸੀਂ ਦਿੱਲੀ ਤੋਂ ਪੰਜਾਬ ਆ ਗਏ। (ਹਾਸਾ) ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਕਹਿ ਰਿਹਾ ਸੀ.....

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਵੋਟ-ਆਨ-ਅਕਾਊਂਟ ਤੇ ਬੋਲੋ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮਾੜਾ ਮੋਟਾ ਤਾਂ ਹੋ ਜਾਂਦਾ ਹੈ, ਦਿਲਚਸਪੀ ਬਣੀ ਰਹਿੰਦੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਕਹਿ ਰਿਹਾ ਸੀ ਕਿ 10 ਮਈ ਨੂੰ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਫਤਵਾ ਦੇਵੇਗੀ। ਔਰ ਇਸ (ਕਾਂਗਰਸ ਪਾਰਟੀ ਵੱਲ ਇਸ਼ਾਰਾ) ਪਾਰਟੀ ਨੇ ਵੀ ਫਤਵਾ ਲੈਣਾ ਹੈ ਅਤੇ ਅਸੀਂ ਵੀ ਲੈਣਾ ਹੈ। ਅੱਜ ਇਹ ਐਲਾਨ ਕਰਨ ਕੀ 10 ਮਈ ਨੂੰ ਜਦੋਂ ਲੋਕਾਂ ਦਾ ਫਤਵਾ ਸਾਹਮਣੇ ਆ ਜਾਣਾ ਹੈ ਤਾਂ ਜੇਕਰ ਸਾਡੀ ਪਾਰਟੀ ਉਨ੍ਹਾਂ ਇਲੈਕਸ਼ਨਾਂ ਦੇ ਵਿੱਚ ਜਿੱਤ ਗਈ ਤਾਂ ਅਸੀਂ (ਆਪੋਜੀਸ਼ਨ ਪਾਰਟੀ) ਇਨ੍ਹਾਂ ਦੀ ਸਰਦਾਰੀ ਮੰਨਾਂਗੇ ਪਰ ਜੇਕਰ ਇਹ ਇਨ੍ਹਾਂ ਇਲੈਕਸ਼ਨਾਂ ਦੇ ਵਿੱਚ ਹਾਰ ਗਏ ਤਾਂ ਇਹ ਸਰਕਾਰ ਆਪਣਾ ਅਸਤੀਫਾ ਦੇਣ ਦੇ ਬਾਰੇ ਅੱਜ ਐਸ਼ੋਅਰ ਕਰੇ ਕਿ ਸਰਕਾਰ ਅਸਤੀਫਾ ਦੇ ਦੇਵੇਗੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਸ ਬਾਰੇ ਤਾਂ ਫੈਸਲਾ ਲੋਕਾਂ ਨੇ ਕਰਨਾ ਹੈ....(ਵਿਘਨ)

ਲੋਕ ਨਿਰਮਾਣ (ਭਵਨ ਤੇ ਮਾਰਗ) ਅਤੇ ਚੋਣਾਂ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਨ੍ਹਾਂ ਕੋਲੋਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਪਿਛਲੀ ਵਾਰੀ ਲੋਕ ਸਭਾ ਦੀਆਂ ਇਲੈਕਸ਼ਨਾਂ ਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਵਿੱਚ ਇਨ੍ਹਾਂ ਦੀਆਂ ਸਿਰਫ਼ ਤਿੰਨ ਹੀ ਸੀਟਾਂ ਆਈਆਂ ਸਨ ਤੇ ਸਾਡੀਆਂ 10 ਸੀਟਾਂ ਆਈਆਂ ਸਨ ਤਾਂ ਇਹ ਫਾਰਮੂਲਾ ਇਨ੍ਹਾਂ ਨੇ ਉਦੋਂ ਕਿਉਂ ਲਾਗੂ ਨਹੀਂ ਕੀਤਾ। ਇਹ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ ਕਿ ਫਾਰਮੂਲਾ ਆਪਣੇ ਮੁਤਾਬਿਕ ਹੀ ਲਾਗੂ ਕੀਤਾ ਜਾਵੇ। ਬਾਕੀ ਸਾਨੂੰ ਇਸ ਗੱਲ ਦੀ ਕੋਈ ਪਰਵਾਹ ਨਹੀਂ ਹੈ.....(ਵਿਘਨ)

Mr. Speaker : Order Please. No interruption.

ਲੋਕ ਨਿਰਮਾਣ (ਭਵਨ ਤੇ ਮਾਰਗ) ਅਤੇ ਚੋਣਾਂ ਮੰਤਰੀ : ਮੈਂ ਤਾਂ ਕੈਪਟਨ ਸਾਹਿਬ ਨੂੰ ਕਿਹਾ ਸੀ ਕਿ ਤੁਸੀਂ ਬੜੇ ਚੰਗੇ ਬੰਦੇ ਹੋ ਅੌਰ ਤੁਹਾਡੀ ਏਥੇ ਬਹੁਤ ਲੋੜ ਹੈ ਪਰੰਤੂ ਇਨ੍ਹਾਂ ਨੂੰ ਬੜੀ ਸਾਜ਼ਿਸ਼ ਦੇ ਤਹਿਤ ਬਲੀ ਦਾ ਬੱਕਰਾ ਬਣਾ ਛੱਡਿਆ ਹੈ.....(ਵਿਘਨ)

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਬਾਜਵਾ ਸਾਹਿਬ, ਇਸ ਗੱਲ ਦਾ ਫਿਕਰ ਮੈਂ ਆਪ ਕਰ ਲਵਾਂਗਾ, ਤੁਹਾਡੀ ਮਿਹਰਬਾਨੀ। ਲੇਕਿਨ ਮੈਨੂੰ ਇੱਕ ਗੱਲ ਤੇ ਬੜੀ ਖੁਸ਼ੀ ਹੋਈ ਕਿ ਬਾਜਵਾ ਸਾਹਿਬ ਤੇ ਇਨ੍ਹਾਂ ਦੇ ਸਾਥੀਆਂ ਨੇ ਇਸ ਗੱਲ ਨੂੰ ਪ੍ਰਵਾਨ ਕਰ ਲਿਆ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਨੇ 10 ਮਈ ਨੂੰ ਹਾਰ ਜਾਣਾ ਹੈ।

ਲੋਕ ਨਿਰਮਾਣ (ਭਵਨ ਤੇ ਮਾਰਗ) ਅਤੇ ਚੋਣਾਂ ਮੰਤਰੀ (ਬੈਠੇ-ਬੈਠੇ): ਨਹੀਂ ਅਸੀਂ ਕੋਈ ਹਾਰ ਨਹੀਂ ਮੰਨੀ .....(ਵਿਘਨ)

Mr. Speaker : No interruption, please.

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਅੱਜ ਮੈਂ ਇਹ ਹਿੱਕ ਠੋਕ ਕੇ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਜੇ ਅਸੀਂ ਹਾਰ ਗਏ ਤਾਂ ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੀ ਸਰਦਾਰੀ ਮੰਨਾਂਗੇ ਪਰ ਅੱਜ ਇਹ ਵੀ ਵਿਧਾਨ ਸਭਾ ਦੇ ਵਿੱਚ ਕਹਿਣ ਕਿ ਜੇਕਰ ਇਹ ਹਾਰ ਗਏ ਤਾਂ ਇਸ ਸਰਕਾਰ ਤੋਂ ਅਸਤੀਫਾ ਦੇਣਗੇ। ਮੈਂ ਕਹਿੰਦਾ ਹਾਂ ਕਿ 10 ਮਈ ਤੋਂ ਬਾਅਦ ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਦਾ ਭੋਗ ਤਾਂ ਪਿਆ ਹੀ ਪਿਆ ਹੈ। ਆਖਿਰ ਦੇ ਵਿੱਚ ਮੈਂ ਇੱਕ ਗੱਲ ਕਹਾਂਗਾ ਕਿ ਅਸੀਂ ਪਹਿਲੇ ਇਜਲਾਸ ਦੇ ਵਿੱਚ ਇਸ ਸਰਕਾਰ ਨੂੰ ਭਰੋਸਾ ਦਿੱਤਾ ਸੀ, ਵਿਸ਼ਵਾਸ ਦਿੱਤਾ ਸੀ ਕਿ ਇਹ ਜੋ ਕੰਮ ਪੰਜਾਬ ਦੇ ਭਲੇ ਲਈ ਕਰਨਗੇ, ਪੰਜਾਬ ਦੀ ਖੁਸ਼ਹਾਲੀ ਅਤੇ ਪੰਜਾਬ ਦੇ ਵਿਕਾਸ ਲਈ ਸਕੀਮਾਂ ਬਣਾਉਣਗੇ, ਉਹ ਚਾਹੇ ਪੰਜਾਬ ਦੇ ਵਿੱਚ ਬਣਾਉਣ ਜਾਂ ਦਿੱਲੀ ਦੇ ਵਿੱਚ ਜਾ ਕੇ ਦਿੱਲੀ ਸਰਕਾਰ ਤੋਂ ਬਣਵਾਉਣ ਅਸੀਂ, ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਅਤੇ ਬੀ.ਜੇ.ਪੀ., ਇਨ੍ਹਾਂ ਦਾ ਡੱਟ ਕੇ ਸਹਿਯੋਗ ਕਰਾਂਗੇ। ਲੇਕਿਨ, ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਨੇ ਸਾਡੇ ਇਸ ਐਲਾਨ, ਇਸ ਭਰੋਸੇ ਨੂੰ ਜੁੱਤੀ ਦੀ ਨੋਕ ਉਤੇ ਠੁਕਰਾ ਦਿੱਤਾ। ਇਨ੍ਹਾਂ ਨੇ ਤਾਂ ਇੱਕ ਗੱਲ ਹੀ ਚਲਾਈ ਕਿ ਪੰਜਾਬ ਦੇ ਵਿੱਚ ਟਕਰਾਅ ਪੈਦਾ ਕਰੋ, ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਅਕਾਲੀਆਂ ਨੂੰ ਅੰਦਰ ਕਰੋ, ਅਕਾਲੀਆਂ ਤੇ ਕੇਸ ਬਣਾਓ, ਅਕਾਲੀਆਂ ਦੇ ਸਰਪੰਚਾਂ ਦੀਆਂ ਇਨਕੁਆਰੀਆਂ ਕਰਵਾਓ। ਹੁਣ ਇਨ੍ਹਾਂ ਨੇ ਪਿਛੇ ਜਿਹੇ ਇਹ ਵੀ ਕਿਹਾ ਹੈ ਕਿ ਅਸੀਂ ਬੀ.ਜੇ.ਪੀ. ਦੇ ਮੰਤਰੀਆਂ ਨੂੰ ਵੀ ਨਹੀਂ ਛੱਡਾਂਗੇ। ਕੀ ਇਹ ਸਰਕਾਰ ਚਲਾਉਣ ਦਾ ਤਰੀਕਾ ਹੈ, ਪੰਜਾਬ ਦੇ ਵਿਕਾਸ ਕਰਨ ਦਾ ਤਰੀਕਾ ਹੈ....

Mr. Speaker : Wind up, please.

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਇੱਕ ਕੁਰੱਪਸ਼ਨ ਦਾ ਇਸ਼ੂ ਸੀ। ਇਸ ਇਸ਼ੂ ਦੇ ਉਤੇ ਇਨ੍ਹਾਂ ਨੇ ਸਾਨੂੰ ਬਦਨਾਮ ਕੀਤਾ ਪ੍ਰੰਤੂ ਅੱਜ ਕੁਰੱਪਸ਼ਨ ਦੇ ਦੋਸ਼ੀ ਇਹ ਆਪ ਪਾਏ ਜਾ ਰਹੇ ਹਨ, ਇਹ ਬੁਰੀ ਤਰ੍ਹਾਂ ਕੁਰੱਪਸ਼ਨ ਦੇ ਦੋਸ਼ਾਂ ਵਿੱਚ ਫਸੇ ਹੋਏ ਹਨ। ਇਨ੍ਹਾਂ ਦੇ ਵਿਰੁੱਧ ਸਕੈਂਡਲ ਆ ਰਹੇ ਹਨ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਅਤੇ ਅੱਜ ਇਸ ਮਹਾਨ ਸਦਨ ਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

[ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ]

ਵਿੱਚ ਇਹ ਗੱਲ ਕਹਿੰਦਾ ਹਾਂ ਕਿ ਅੱਜ ਇਹ ਸਰਕਾਰ ਫੇਲ੍ਹ ਹੋ ਚੁੱਕੀ ਹੈ, ਸਰਕਾਰ ਬਿਲਕੁਲ ਖੇਰੂੰ-ਖੇਰੂੰ ਹੋ ਚੁੱਕੀ ਹੈ। ਵਿੱਤੀ ਹਾਲਾਤ ਦੇ ਉਤੇ ਕਾਬੂ ਪਾਉਣਾ ਇਸ ਸਰਕਾਰ ਦੇ ਵੱਸ ਦਾ ਰੋਗ ਨਹੀਂ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਉਮੀਦ ਕਰਦਾ ਹਾਂ ਕਿ ਆਪਣੀ ਨੈਤਿਕ ਜ਼ਿੰਮੇਵਾਰੀ ਨੂੰ ਸਾਹਮਣੇ ਰੱਖ ਕੇ ਲੋਕਾਂ ਦੀਆਂ ਆਸ਼ਾਵਾਂ ਤੋਂ ਦੂਰ ਚਲੇ ਜਾਣ ਕਰਕੇ, ਪੰਜਾਬ ਦੇ ਕੰਮਾਂ ਨੂੰ ਪੂਰਾ ਨਾ ਕਰਨ ਕਰਕੇ, ਇਹ ਸਰਕਾਰ ਤੁਰੰਤ ਅਸਤੀਫਾ ਦੇਵੇਗੀ। ਮੈਂ ਇਹ ਵੀ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਲੋਕ ਸਭਾ ਦੀਆਂ ਇਲੈਕਸ਼ਨਾਂ ਦੇ ਨਾਲ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੀਆਂ ਚੋਣਾਂ ਵੀ ਕਰਵਾਈਆਂ ਜਾਣ ਅਤੇ ਲੋਕਾਂ ਦਾ ਫਤਵਾ ਲਿਆ ਜਾਵੇ। ਇਤਨਾ ਕਹਿੰਦਾ ਹੋਇਆ ਮੈਂ ਇਸ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਦੀ ਵਿਰੋਧਤਾ ਕਰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕੋਈ ਹੋਰ ਮੈਂਬਰ ਬੋਲਣਾ ਚਾਹੁੰਦਾ ਹੈ.....ਨਹੀਂ। ਹਾਂ ਜੀ, ਫਾਈਨਾਂਸ ਮਨਿਸਟਰ ਸਾਹਿਬ, ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ ਜੀ।

(ਇਸ ਸਮੇਂ ਆਪੋਜੀਸ਼ਨ ਪਾਰਟੀ ਅਤੇ ਰੂਲਿੰਗ ਪਾਰਟੀ ਦੇ ਮੈਂਬਰ ਆਪਸ ਵਿਚ ਬੋਲ ਰਹੇ ਸਨ।)

ਬੈਠੇ-ਬੈਠੇ ਬੋਲਣ ਦੀ ਆਦਤ ਨਾ ਪਾਓ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ (ਸਰਦਾਰ ਲਾਲ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ ਨੇ ਇਹ ਸਵਾਲ ਕੀਤਾ ਹੈ ਕਿ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਕਿਉਂ ਲਿਆਂਦਾ ਹੈ ਤੇ ਬਜਟ ਕਿਉਂ ਨਹੀਂ ਲਿਆਂਦਾ ਗਿਆ। ਮੈਨੂੰ ਨਹੀਂ ਪਤਾ ਜਦੋਂ ਪਹਿਲੀ ਵਾਰ ਇਹ ਸਰਕਾਰ ਵਿਚ ਆਏ ਸੀ ਤਾਂ ਇਹ ਬਜਟ ਲੈ ਕੇ ਕਿਉਂ ਨਹੀਂ ਆਏ ਸੀ ਅਤੇ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਕਿਉਂ ਲੈ ਕੇ ਆਏ ਸੀ। (ਵਿਘਨ) ਹੁਣ ਅਰਾਮ ਨਾਲ ਬੈਠ ਕੇ ਸੁਣੋ। ਦੂਜੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਜਿਵੇਂ ਸਿੰਗਲਾ ਸਾਹਿਬ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਸੈਂਟਰ ਦੀ ਸਰਕਾਰ, ਜਿਸ ਵਿਚ ਇਹ ਭਾਈਵਾਲ ਹਨ, ਉਥੇ ਵੋਟ ਆਨ ਅਕਾਊਂਟ ਆਇਆ ਹੈ, ਉਥੇ ਬਜਟ ਕਿਉਂ ਨਹੀਂ ਆਇਆ। ਇਸ ਗੱਲ ਤੇ ਇਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਕੋਈ ਪ੍ਰਤੀਕ੍ਰਿਆ ਨਹੀਂ ਦਿੱਤੀ। ਤੀਜੀ ਗੱਲ ਚੋਣ ਕਮਿਸ਼ਨ, ਭਾਰਤ ਸਰਕਾਰ ਨੇ ਮਿਤੀ 4 ਫਰਵਰੀ, 2004 ਨੂੰ ਹੋਈ ਮੀਟਿੰਗ ਵਿਚ ਆਪਣੇ ਫੈਸਲੇ ਅਨੁਸਾਰ ਸਮੂਹ ਰਾਜ ਸਰਕਾਰ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਹੈ ਕਿ ਉਹ ਨਿਯਮਿਤ ਬਜਟ ਪੇਸ਼ ਕਰਨ ਦੀ ਬਜਾਏ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਲੇਖਾ ਅਨੁਦਾਨ ਪੇਸ਼ ਕਰਨ। ਇਹ ਕਾਰਨ ਹੈ ਜਿਹੜਾ ਮੈਂ ਪਹਿਲਾਂ ਵੀ ਦੱਸਿਆ ਹੈ। ਕੁਝ ਗੱਲਾਂ ਇਨ੍ਹਾਂ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਿਹੜੇ ਅੰਕੜੇ ਇਨ੍ਹਾਂ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਹਨ ਮੈਂ ਇਨ੍ਹਾਂ ਦਾ ਪਿਛਲਾ ਭਾਸ਼ਣ ਵੀ ਸੁਣਿਆ ਹੈ, ਇਹ ਬਹੁਤ ਗਲਤ ਤਰੀਕੇ ਨਾਲ ਤਰੋੜ-ਮਰੋੜ ਕੇ ਤੱਥ ਪੇਸ਼ ਕਰਦੇ ਹਨ। ਇਹ ਇਨ੍ਹਾਂ ਦੀ ਕੋਈ ਪੁਰਾਣੀ ਆਦਤ ਹੈ। ਗਲਤ ਬਿਆਨੀ ਕਰਨਾ ਇਨ੍ਹਾਂ ਦੀ ਪੁਰਾਣੀ ਆਦਤ ਹੈ। ਇਥੇ ਤੱਕ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ 2-3 ਮਹੀਨੇ ਉਲਝੇ ਰਹੇ, ਆਪਸ ਵਿਚ ਲੜਦੇ ਰਹੇ। ਇਹ ਪਹਿਲਾਂ ਆਪਣੀ ਪੀੜ੍ਹੀ ਹੇਠ ਸੋਟਾ ਫੇਰਨ। ਅਸੀਂ ਆਪਣੇ ਘਰੇਲੂ ਮਸਲੇ ਆਪਣੀ ਕੋਈ ਵੀ ਗੱਲ ਹਾਈ ਕਮਾਂਡ ਕੋਲ ਕਰ ਸਕਦੇ ਹਾਂ। ਇਹ ਸਾਡੀ ਪਾਰਟੀ ਦੀ ਆਪਸੀ ਗੱਲ ਹੈ। ਇਹ ਆਪਣੀ ਗੱਲ ਨਹੀਂ ਕਰਦੇ। ਟੌਹੜਾ ਸਾਹਿਬ ਨੂੰ ਪਾਰਟੀ ਵਿਚੋਂ ਕੱਢ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਤਰਲੋਚਨ ਸਿੰਘ ਤੁੜ ਕੀ ਰੌਲਾ ਪਾ ਰਿਹਾ ਹੈ? ਹੁਣ ਦੇਖ ਲਓ ਕਿੰਨੇ ਅਕਾਲੀ ਦਲ ਬਨਣ ਨੂੰ ਤਿਆਰ ਹਨ। ਇਸ ਦਾ ਜਵਾਬ ਕੀ ਹੈ? ਆਉਣ ਵਾਲੀਆਂ ਇਲੈਕਸ਼ਨਾਂ ਵਿਚ ਇਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਲੱਗ ਜਾਵੇਗਾ, ਇਨ੍ਹਾਂ ਦਾ ਹਨੇਰਾ ਦੂਰ ਹੋ ਜਾਵੇਗਾ। ਇਹ ਬੜੀਆਂ ਬੜ੍ਹਕਾਂ ਮਾਰ ਰਹੇ ਹਨ, ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ ਨੇ 10 ਤਰੀਕ ਤੋਂ ਬਾਅਦ ਲੱਭਣਾ ਵੀ ਨਹੀਂ। ਇਥੇ ਹੀ ਰਹਿਣਗੇ, ਫੇਰ ਇਨ੍ਹਾਂ ਨੂੰ ਪੁੱਛਾਂਗੇ। (ਵਿਘਨ)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Order Please.

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਬਜਟ ਵੀ ਪੇਸ਼ ਕਰਾਂਗੇ। ਅੱਜ ਬਜਟ ਪੇਸ਼ ਨਾ ਕਰਨ ਦੀ ਮਜ਼ਬੂਰੀ ਹੈ। ਅੱਜ ਅਸੀਂ ਲੋਕਾਂ ਨੂੰ ਕੋਈ ਵਾਅਦਾ ਨਹੀਂ ਕਰ ਸਕਦੇ, ਕੋਈ ਐਸ਼ੋਰੈਂਸ ਨਹੀਂ ਦੇ ਸਕਦੇ। ਇਥੇ ਕੋਡ ਆਫ਼ ਕੰਡਕਟ ਲਾਗੂ ਹੋ ਚੁੱਕਾ ਹੈ। ਸਮਾਂ ਆਉਣ ਤੇ ਬਜਟ ਪੇਸ਼ ਕਰਾਂਗੇ ਔਰ ਸਹੀ ਤਰੀਕੇ ਨਾਲ ਕਰਾਂਗੇ।

ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ : ਪੁਆਇੰਟ ਆਫ਼ ਆਰਡਰ, ਸਪੀਕਰ ਸਾਹਿਬ।***

Mr. Speaker : This is no Point of Order.

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਜੋ ਚੋਣ ਵਾਅਦੇ ਇਲੈਕਸ਼ਨ ਦੇ ਦੌਰਾਨ ਕੀਤੇ ਹਨ ਉਹ ਪੂਰੇ ਕਰਾਂਗੇ। ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ ਨੂੰ, ਇਨ੍ਹਾਂ ਨੇ ਜੋ ਗੱਲ ਕਹੀ ਹੈ, ਮੈਂ ਉਹ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਅਸੀਂ ਜੋ ਵੀ ਵਾਅਦਾ ਕੀਤਾ ਹੈ ਉਹ ਪੂਰਾ ਕਰਾਂਗੇ। ਹਰ ਹਾਲਤ ਵਿਚ ਪੂਰੇ ਕਰਾਂਗੇ। ਹਾਲੇ ਤਿੰਨ ਸਾਲ ਬਾਕੀ ਹਨ। ਇਕ-ਇਕ ਵਾਅਦਾ ਪੂਰਾ ਕਰਾਂਗੇ। ਜਿਥੋਂ ਤੱਕ ਤੁਸੀਂ ਅੰਕੜੇ ਦਿੱਤੇ ਹਨ, ਮੈਂ ਤੁਹਾਡੀ ਵੀ ਗੱਲ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ 5200 ਕਰੋੜ ਰੁਪਏ ਦਾ ਸਾਡੇ ਸਿਰ ਤੇ ਕਰਜ਼ਾ ਛੱਡ ਕੇ ਚਲੇ ਗਏ। (ਆਵਾਜ਼ਾਂ : 52000 ਕਰੋੜ ਰੁਪਏ ਹਨ ਜੀ।) 52000 ਕਰੋੜ ਰੁਪਏ ਦਾ ਕਰਜ਼ਾ ਛੱਡ ਕੇ ਗਏ ਹਨ ਅਤੇ ਇਸ ਦਾ ਇਕ ਸਾਲ ਦਾ ਵਿਆਜ 3434 ਕਰੋੜ ਰੁਪਏ ਹੈ। ਇਹ ਅਸੀਂ ਮੋੜਦੇ ਹਾਂ। ਇਹ ਖਜ਼ਾਨੇ ਦੀ ਇੰਨੀ ਮਾੜੀ ਕੰਡੀਸ਼ਨ ਕਰਕੇ ਚਲੇ ਗਏ ਹਨ। ਅਸੀਂ 10 ਕਰੋੜ ਰੁਪਿਆ ਇਕ ਦਿਨ ਦਾ ਵਿਆਜ ਦੇ ਰਹੇ ਹਾਂ। ਡਿਵੈਲਪਮੈਂਟ ਕਿਸ ਤਰ੍ਹਾਂ ਹੋਵੇਗੀ ਇਹ ਦੱਸਣ। ਇਸ ਦੇ ਬਾਵਜੂਦ ਬਹੁਤ ਕੁਝ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਕੀਤਾ ਜਾਵੇਗਾ। ਅਸੀਂ ਫੇਰ ਕਰਜ਼ਾ ਲੈ ਰਹੇ ਹਾਂ। (ਵਿਘਨ) ਮੇਰੀ ਗੱਲ ਸੁਣੋ, ਪੂਰੀ ਗੱਲ ਤਾਂ ਕਰਨ ਦਿਓ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਮੈਂ ਕਲੈਰੀਫਿਕੇਸ਼ਨ ਲੈਣੀ ਚਾਹੁੰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬਾਅਦ ਵਿਚ ਲੈ ਲੈਣਾ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਮੈਂ ਹੁਣੇ ਲੈਣੀ ਚਾਹੁੰਦਾ ਹਾਂ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਕਲੈਰੀਫਿਕੇਸ਼ਨ ਬਾਅਦ ਵਿਚ ਲੈ ਲਵਾਂਗੇ, ਹੁਣ ਪੁਆਇੰਟ ਆਫ਼ ਆਰਡਰ ਕਹਿ ਲਓ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਮਾਨਯੋਗ ਵਿੱਤ ਮੰਤਰੀ ਜੀ ਨੂੰ ਇੱਕ ਗੱਲ ਪੁੱਛਣੀ ਚਾਹਾਂਗਾ ਕਿ ਇਹ ਸਾਡੇ ਬਾਰੇ ਕਿੰਨਾ ਕੁ ਸਮਾਂ ਰੋਂਦੇ ਰਹਿਣਗੇ? ਆਪਣੀ ਗੱਲ ਕਦੋਂ ਕਹਿਣਗੇ? ਦੋ ਸਾਲਾਂ ਵਿਚ ਇਨ੍ਹਾਂ ਨੇ ਕੀ ਕੀਤਾ ਹੈ? ਇਨ੍ਹਾਂ ਕੋਲ ਸਿਰਫ ਇੱਕੋ ਹੀ ਗੱਲ ਹੈ। ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਸਾਨੂੰ ਆਹ ਮਿਲਿਆ ਹੈ, ਉਹ ਮਿਲਿਆ ਹੈ...

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਅਸੀਂ ਕਰਜ਼ਾ ਲਿਆ ਹੈ। ਅਸੀਂ ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ ਦੇ ਕਰਜ਼ੇ ਦੇ ਵਿਚੋਂ 1100 ਕਰੋੜ ਰੁਪਏ ਵਾਪਸ ਕੀਤੇ ਹਨ। ਇਸ ਕਰਕੇ ਵਾਪਸ ਕੀਤੇ ਹਨ ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਨੇ ਬਹੁਤ ਮਹਿੰਗੇ ਭਾਅ ਤੇ, ਵਿਆਜ ਤੇ ਕਰਜ਼ਾ ਲਿਆ ਸੀ। ਇਨ੍ਹਾਂ ਨੇ ਸਾਢੇ 13% ਵਿਆਜ ਦੀ ਦਰ ਤੋਂ ਵੀ ਵੱਧ ਦਰ ਤੇ ਕਰਜ਼ਾ ਲਿਆ

*** Expunged as ordered by the Chair.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਵਿੱਤ , ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ]

ਸੀ। ਅਸੀਂ ਜੋ ਕਰਜ਼ਾ ਲਿਆ ਹੈ, ਉਹ ਘੱਟ ਵਿਆਜ ਦਰ ਤੇ ਲਿਆ ਹੈ। ਪੰਜਾਬ ਦੇ ਬਹੁਤ ਹੀ ਜ਼ਰੂਰੀ ਖਰਚੇ ਚਲਾਉਣ ਵਾਸਤੇ ਵਿਆਜ ਤੇ ਕਰਜ਼ਾ ਲਿਆ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਸੌ ਕਰੋੜ ਰੁਪਏ ਤੋਂ ਵੀ ਵੱਧ ਫਾਇਦਾ ਤਾਂ ਵਿਆਜ ਦਾ ਹੀ ਹੋਵੇਗਾ। ਬੇਰੁਜ਼ਗਾਰੀ ਦੀ ਗੱਲ ਇਨ੍ਹਾਂ ਨੇ ਕੀਤੀ ਹੈ। ਬੇਰੁਜ਼ਗਾਰੀ ਸਬੰਧੀ ਸਾਡਾ ਲੋਕਾਂ ਦੇ ਨਾਲ ਪੱਕਾ ਵਾਅਦਾ ਹੈ ਕਿ ਅਸੀਂ ਨੌਕਰੀਆਂ ਛੇਤੀ ਵਿਚ ਦੇਵਾਂਗੇ ਅਸੀਂ ਇਨ੍ਹਾਂ ਵਾਂਗੂ ਪੈਸੇ ਲੈ ਕੇ ਨੌਕਰੀਆਂ ਨਹੀਂ ਦੇਵਾਂਗੇ। (ਥੰਪਿੰਗ)

ਇੱਕ ਆਵਾਜ਼ : ਇਨ੍ਹਾਂ ਨੇ ਪਲੇਅਰ ਭਰਤੀ ਕੀਤੇ ਹਨ ਉਹ ਵੀ ਜਵਾਬ ਆ ਜਾਵੇਗਾ।

Mr. Speaker : No interruption, please.

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਤਨਖਾਹ ਦੇ ਬਾਰੇ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਹੈ ਕਿ......(ਵਿਘਨ)

(ਇਸ ਸਮੇਂ ਕੁਝ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਬੈਠੇ-ਬੈਠੇ ਬੋਲ ਰਹੇ ਸਨ।)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਬੈਠੇ-ਬੈਠੇ ਬੋਲਣ ਦੀ ਆਦਤ ਛੱਡ ਦਿਓ। Order please, no interruption, ਇਹ ਘਬਰਾ ਜਾਂਦੇ ਹਨ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਪਲੀਜ਼, ਮੈਨੂੰ ਆਪਣੀ ਗੱਲ ਕਰਨ ਦਿਓ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜਾ ਇਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਅਸੀਂ ਪਿਛਲੇ ਛੇ ਮਹੀਨੇ ਤੋਂ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਤਨਖਾਹਾਂ ਨਹੀਂ ਦਿੱਤੀਆਂ, ਇਹ ਬਿਲਕੁਲ ਗਲਤ ਬਿਆਨੀ ਹੈ। ਕੋਈ ਵੀ ਮੁਲਾਜ਼ਮ ਐਸਾ ਨਹੀਂ ਹੈ, ਜਿਸ ਦੀ ਤਨਖਾਹ ਰੋਕੀ ਗਈ ਹੋਵੇ। ਪੰਜ ਸੌ ਕਰੋੜ ਰੁਪਿਆ ਕਿਸੇ ਦਾ ਕੋਈ ਬਕਾਇਆ ਨਹੀਂ ਹੈ। ਕਿਸੇ ਦੀ ਕੋਈ ਤਨਖਾਹ ਨਹੀਂ ਰੋਕੀ ਗਈ। ਕਿਸੇ ਦੀ ਵੀ ਤਨਖਾਹ ਤੇ ਕੋਈ ਕੱਟ ਨਹੀਂ ਲਾਇਆ ਗਿਆ। ਜਿਥੋਂ ਤੱਕ ਐਕਸਾਈਜ਼ ਦੀ ਪਾਲਿਸੀ ਦੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ, ਮੈਂ ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ ਦੀ ਗੱਲ ਦੱਸਣ ਲੱਗਾ ਹਾਂ। ਪਹਿਲੇ ਤਿੰਨ ਸਾਲਾਂ ਵਿਚ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਜਦੋਂ ਲਿਕੁਅਰ ਦੀ ਆਕਸ਼ਨ ਹੋਈ ਸੀ ਤਾਂ ਸਾਲ 1999, 2000 ਅਤੇ 2001 ਦੇ ਵਿਚ 116 ਕਰੋੜ ਰੁਪਏ ਦੀ ਐਕਸਾਈਜ਼ ਦੀ ਇਨਕਰੀਜ਼ ਹੋਈ ਸੀ। ਇਹ ਇਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਦੇ ਵੇਲੇ ਹੋਈ ਸੀ। ਸਾਡੇ ਪਹਿਲੇ ਤਿੰਨ ਸਾਲਾਂ ਦੇ ਵਿਚ ਭਾਵ 2002 ਤੋਂ 2004 ਦੇ ਵਿਚ ਐਕਸਾਈਜ਼ ਦੀ ਇਨਕਰੀਜ਼ 140.20 ਕਰੋੜ ਰੁਪਏ ਦੀ ਹੋਈ ਹੈ। ਅਸੀਂ ਇਨ੍ਹਾਂ ਨਾਲੋਂ 24 ਕਰੋੜ ਰੁਪਏ ਦਾ ਵਾਧਾ ਕੀਤਾ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਦੂਸਰੀ ਗੱਲ ਇਹ ਹੈ ਕਿ ਪਿਛਲੇ ਸਾਲ ਨਾਲੋਂ ਐਤਕੀ ਐਕਸਾਈਜ਼ ਦੀ ਇਨਕਰੀਜ਼ ਜਿਆਦਾ ਹੋਈ ਹੈ। ਇਸ ਵਾਰ 33 ਕਰੋੜ ਰੁਪਏ ਦੀ ਰੈਵੇਨਿਊ ਦੀ ਐਕਸਾਈਜ਼ ਦੇ ਅੰਦਰ ਇਨਕਰੀਜ਼ ਹੋਈ ਹੈ।

ਸਰਦਾਰ ਪਰਮਿੰਦਰ ਸਿੰਘ ਢੀਂਡਸਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ...

Mr. Speaker : Take your seat. ਇਹ ਆਦਤ ਅੱਛੀ ਨਹੀਂ ਹੈ। ਇੰਟਰਪਟ ਕਰਨਾ ਠੀਕ ਗੱਲ ਨਹੀਂ ਹੈ ਸਪੀਚ ਖਤਮ ਹੋਣ ਤੋਂ ਬਾਅਦ ਬੋਲ ਲੈਣਾ। ਬੈਠ ਜਾਓ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਵਿੱਤੀ ਸੁਧਾਰਾਂ ਦੀ ਗੱਲ ਵੀ ਇੱਥੇ ਆਈ ਹੈ। ਮੈਂ ਸਦਨ ਨੂੰ ਆਪ ਜੀ ਦੇ ਰਾਹੀਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਾਲ 2001 ਤੇ 2002 ਦੇ ਵਿਚ ਰੈਵੇਨਿਊ ਆਇਆ ਸੀ 8929 ਕਰੋੜ ਰੁਪਏ। ਪਹਿਲੇ ਸਾਲ ਸਾਡਾ ਜਿਹੜਾ ਰੈਵੇਨਿਊ ਆਇਆ, ਉਹ ਸੀ 11071.18 ਕਰੋੜ ਰੁਪਏ। ਇਸ ਦੇ ਵਿਚ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

2142 ਕਰੋੜ ਰੁਪਏ ਦਾ ਵਾਧਾ ਹੋਇਆ ਹੈ। ਆਉਣ ਵਾਲੇ ਅਨੁਮਾਨ ਦੇ ਮੁਤਾਬਿਕ ਸਾਡਾ ਰੈਵੇਨਿਊ 13541 ਕਰੋੜ ਰੁਪਏ ਤਕ ਇਨਕਰੀਜ਼ ਹੋਣਾ ਹੈ ਔਰ ਇਸ ਨਾਲ 2470 ਕਰੋੜ ਰੁਪਏ ਦਾ ਵਾਧਾ ਹੋਣ ਦੀ ਆਸ ਹੈ। ਰੈਵੇਨਿਊ ਡੈਫੀਸਿਟ ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ 3781 ਕਰੋੜ ਰੁਪਏ ਸੀ। ਅਸੀਂ ਇਹ ਘਟਾਇਆ ਹੈ। ਅਸੀਂ ਘਟਾ ਕੇ 3753 ਕਰੋੜ ਰੁਪਏ ਤੇ ਲਿਆਂਦਾ ਹੈ। ਅਸੀਂ ਇਸ ਸਾਲ 643 ਕਰੋੜ ਰੁਪਏ ਦੀ ਹੋਰ ਕਮੀ ਕਰਨੀ ਹੈ। ਸਾਡਾ ਟੀਚਾ ਹੈ ਕਿ ਅਸੀਂ 3110 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕਮੀ ਤੇ ਲੈ ਕੇ ਆਵਾਂਗੇ। ਅਸੀਂ ਰੈਵੇਨਿਊ ਇਨਕਰੀਜ਼ ਕੀਤਾ ਹੈ। ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ ਫਿਸਕਲ ਡੈਫੀਸਿਟ 4959 ਕਰੋੜ ਰੁਪਏ ਦਾ ਸੀ। ਅਸੀਂ ਘਟਾ ਕੇ 4410 ਕਰੋੜ ਰੁਪਏ ਤੇ ਲਿਆਂਦਾ ਹੈ। ਅਸੀਂ 549 ਕਰੋੜ ਰੁਪਏ ਦੀ ਇਸ ਦੇ ਵਿਚ ਕਮੀ ਲੈ ਕੇ ਆਏ ਹਾਂ ਇਸ ਸਾਲ 1571 ਕਰੋੜ ਰੁਪਏ ਫਿਸਕਲ ਡੈਫੀਸਿਟ ਹੋਰ ਘੱਟ ਜਾਵੇਗਾ। ਇਹ ਵਿੱਤੀ ਸੁਧਾਰਾਂ ਦੀ ਗੱਲ ਕਰਦੇ ਹਨ। ਆਪੋਜੀਸ਼ਨ ਵਾਲੇ ਗਲਤ ਅੰਕੜੇ ਪੇਸ਼ ਕਰਕੇ ਲੋਕਾਂ ਨੂੰ ਗੁੰਮਰਾਹ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ ਕਰਦੇ ਹਨ। ਇਹ ਇਨ੍ਹਾਂ ਦੀ ਇਕ ਆਦਤ ਬਣ ਗਈ ਹੈ। ਇਨ੍ਹਾਂ ਦੀ ਪਿਛੇ 5 ਸਾਲ ਸਰਕਾਰ ਰਹੀ ਪਰ ਅਖੀਰਲੇ ਸਾਲ ਇਨ੍ਹਾਂ ਨੂੰ ਖਿਆਲ ਆਇਆ ਕਿ ਇਸ ਸਾਲ ਵਿਕਾਸ ਵਰ੍ਹਾ ਮਨਾਇਆ ਜਾਵੇਗਾ। ਫੇਰ ਬਾਦਲ ਸਾਹਿਬ ਦੀ ਵੀ ਸਟੇਟਮੈਂਟ ਆ ਗਈ ਕਿ ਇਸ ਅਖੀਰਲੇ ਸਾਲ ਨੂੰ ਅਸੀਂ ਵਿਕਾਸ ਦਾ ਵਰ੍ਹਾ ਮਨਾਵਾਂਗੇ ਪਰ ਇਹ ਪਹਿਲੇ 4 ਸਾਲ ਸੁੱਤੇ ਹੀ ਰਹੇ। ਅਖੀਰਲੇ ਸਾਲ ਇਨ੍ਹਾਂ ਨੇ ਸੰਗਤ ਦਰਸ਼ਨ ਦੇ ਨਾਂ ਤੇ ਕਰੋੜਾਂ ਰੁਪਏ ਲੋਕਾਂ ਵਿਚ ਲੁਟਾ ਦਿੱਤੇ ਕਿਉਂਕਿ ਇਨ੍ਹਾਂ ਨੂੰ ਯਾਦ ਆਇਆ ਕਿ ਇਲੈਕਸ਼ਨਾਂ ਆ ਗਈਆਂ ਹਨ ਅਤੇ ਲੋਕਾਂ ਨੇ ਸਾਨੂੰ ਪਿੰਡਾਂ ਵਿਚ ਵੜਨ ਨਹੀਂ ਦੇਣਾ। ਇਸ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੇ ਵਿਕਾਸ ਵਰ੍ਹੇ ਦੇ ਨਾਂ ਤੇ ਕਰੋੜਾਂ ਰੁਪਏ ਲੁਟਾ ਦਿੱਤੇ। ਪਰ ਦੂਜੇ ਪਾਸੇ ਸਾਡੇ ਕੈਪਟਨ ਸਾਹਿਬ ਨੇ ਸਾਡੇ ਨਾਲ ਕੇਂਦਰ ਸਰਕਾਰ ਦੇ ਵਿਤਕਰੇ ਦੇ ਬਾਵਜੂਦ ਤਰੱਕੀ ਕੀਤੀ ਹੈ ਅਤੇ ਲੋਕਾਂ ਵਿਚ ਜਾ ਕੇ ਵਿਕਾਸ ਦੇ ਕੰਮ ਕੀਤੇ ਹਨ, ਜਿਸ ਦਾ ਵਿਵਰਣ ਮੈਂ ਬਾਅਦ ਵਿਚ ਦੇਵਾਂਗਾ। ਜੋ ਕੁਝ ਤੁਸੀਂ ਪਿਛਲੇ 5 ਸਾਲਾਂ ਵਿਚ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਲਈ ਨਹੀਂ ਕਰ ਸਕੇ ਸੀ ਉਹ ਅਸੀਂ ਕੈਪਟਨ ਸਾਹਿਬ ਦੀ ਰਹਿਨੁਮਾਈ ਵਿੱਚ ਆ ਕੇ ਕਰਕੇ ਵਿਖਾਇਆ ਹੈ। ਅਸੀਂ 261 ਕਰੋੜ ਰੁਪਿਆ ਖਰਚ ਕਰਕੇ ਸਾਰੇ ਪੰਜਾਬ ਵਿਚ 24 ਘੰਟੇ ਬਿਜਲੀ ਦੇਣ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ। ਇਸ ਨਾਲ ਹਰ ਪਿੰਡ ਵਿਚ 24 ਘੰਟੇ ਬਿਜਲੀ ਮਿਲੇਗੀ। ਇਹ ਵਿਕਾਸ ਇਨ੍ਹਾਂ ਨੂੰ ਨਜ਼ਰ ਨਹੀਂ ਆਉਂਦਾ। ਬਾਕੀ ਇਥੇ ਬਾਜਵਾ ਸਾਹਿਬ ਨੇ ਇਕ ਸਵਾਲ ਦੇ ਜਵਾਬ ਵਿਚ ਅੱਜ ਕਿਹਾ ਹੈ ਕਿ ਸਰਕਾਰ ਨੇ ਇਸ ਸਾਲ 1400 ਤੋਂ ਵੱਧ ਕਿਲੋਮੀਟਰ ਲਿੰਕ ਰੋਡਜ਼ ਦੀ ਮੁਰੰਮਤ ਕੀਤੀ ਹੈ ਅਤੇ 1500 ਕਰੋੜ ਰੁਪਿਆ ਖਰਚ ਕਰਕੇ ਰੋਡਜ਼ ਨੂੰ ਅਪਟੂਡੇਟ ਕੀਤਾ ਹੈ ਇਸ ਤੋਂ ਇਲਾਵਾ ਬੀ.ਓ.ਟੀ. ਸਿਸਟਮ ਰਾਹੀਂ ਵੀ 300 ਕਿਲੋਮੀਟਰ ਸੜਕਾਂ ਬਣਾਉਣ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ ਅਤੇ 5200 ਕਿਲੋਮੀਟਰ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ 31 ਮਾਰਚ, 2004 ਤੱਕ ਹੋ ਜਾਵੇਗੀ। ਇਸੇ ਤਰ੍ਹਾਂ ਅਸੀਂ ਹੋਰ ਪੈਸੇ ਦਾ ਇੰਤਜ਼ਾਮ ਵੀ ਕੀਤਾ ਹੈ ਤਾਂਕਿ ਸੜਕਾਂ ਦਾ ਕੰਮ ਚਲਦਾ ਰਹੇ। ਮੰਡੀ ਬੋਰਡ ਦੇ ਰਾਹੀਂ ਵੀ 667 ਕਰੋੜ ਰੁਪਿਆ ਸੜਕਾਂ ਉਤੇ ਖਰਚ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਹ ਹੀ ਕਾਰਨ ਹੈ ਕਿ ਇਹ ਪਿੰਡਾਂ ਵਿਚ ਜਾਣ ਤੋਂ ਡਰਦੇ ਹਨ ਕਿਉਂਕਿ ਪਿੰਡਾਂ ਦਾ ਕਿਸਾਨ ਇਨ੍ਹਾਂ ਦੇ ਨਾਲ ਨਹੀਂ ਰਿਹਾ। ਇਥੇ ਜਿਸ ਤਰ੍ਹਾਂ ਹੈਨਰੀ ਸਾਹਿਬ ਨੇ ਦੱਸਿਆ ਹੈ, ਉਹ ਠੀਕ ਹੈ ਕਿ ਪਰਕਿਓਰਮੈਂਟ ਦੇ ਟਾਈਮ ਲੋਕਾਂ ਨੂੰ ਇਹ ਅਕਾਲੀ ਭਰਾ ਗੁਮਰਾਹ ਕਰਦੇ ਰਹੇ ਕਿ ਕਦੇ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੂੰ ਵੋਟ ਨਾ ਦੇ ਦੇਣਾ, ਨਹੀਂ ਤਾਂ ਤੁਹਾਡਾ ਕਿਸੇ ਕਣਕ, ਝੋਨਾ ਨਹੀਂ ਚੁਕਣਾ। ਇਨ੍ਹਾਂ ਦੇ ਵਕਤ ਪੰਜਾਬ ਦਾ ਕਿਸਾਨ 15-15 ਰਾਤਾਂ ਮੰਡੀਆਂ ਵਿਚ ਸੌਂਦਾ ਸੀ ਫੇਰ ਆਪਣੀ ਕਣਕ, ਝੋਨਾ ਵਗੈਰਾ ਵੇਚ ਕੇ ਆਉਂਦਾ ਸੀ ਪਰ ਸਾਡੀ ਸਰਕਾਰ ਨੇ ਇਸ ਦਾ ਐਸਾ ਇੰਤਜ਼ਾਮ ਕੀਤਾ ਕਿ ਕਿਸੇ ਨੂੰ ਇਕ ਰਾਤ ਵੀ ਮੰਡੀ ਵਿਚ ਰਹਿਣ ਦੀ ਲੋੜ ਨਹੀਂ ਪਈ ਜਦ ਕਿ ਇਨ੍ਹਾਂ ਦੇ ਟਾਈਮ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਵਿੱਤ , ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ]

ਕਿਸਾਨਾਂ ਨੂੰ ਧਰਨੇ ਮਾਰਨੇ ਪੈਂਦੇ ਸਨ, ਉਹ ਰੇਲਾਂ ਰੋਕਦੇ ਸਨ ਅਤੇ ਸੜਕਾਂ ਤੇ ਜਾਮ ਲਗਦਾ ਸੀ। ਇਹ ਸਾਰਾ ਕੁਝ ਪੰਜਾਬ ਦੇ ਕਿਸਾਨ ਜਾਣਦੇ ਹਨ ਉਸ ਸਮੇਂ ਇਨ੍ਹਾਂ ਦੇ ਵਜ਼ੀਰ ਅਤੇ ਐਮ.ਐਲ.ਏਜ਼. ਸਾਹਿਬਾਨ ਬਹੁਤ ਸਾਰੀਆਂ ਅਨਾਜ ਮੰਡੀਆਂ ਦੇ ਵਿਚ ਵੜਦੇ ਨਹੀਂ ਸਨ। ਦੂਜੇ ਪਾਸੇ ਸਾਡੀ ਸਰਕਾਰ ਦੇ ਵਜ਼ੀਰ ਖੁਦ ਮੰਡੀਆਂ ਵਿਚ ਜਾ ਕੇ ਲੋਕਾਂ ਦੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਨੂੰ ਸੁਣਦੇ ਹਨ ਅਤੇ ਨਿਪਟਾਰਾ ਕਰਦੇ ਹਨ ਤਾਂਕਿ ਕਿਸਾਨਾਂ ਨੂੰ ਆਪਣੀ ਜਿਣਸ ਵੇਚਣ ਵਿਚ ਕੋਈ ਤੰਗੀ ਨਾ ਹੋਵੇ। ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਹੁਣ 2-3 ਗੱਲਾਂ ਹੀ ਤੁਹਾਡੇ ਸਾਹਮਣੇ ਰੱਖਣੀਆਂ ਹਨ। ਮੈਂ ਦਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨਾਲ ਕੇਂਦਰ ਦੀ ਸਰਕਾਰ ਨੇ ਵਿਤਕਰਾ ਕੀਤਾ, ਜਿਸ ਕੇਂਦਰ ਸਰਕਾਰ ਦੇ ਇਹ ਭਾਈਵਾਲ ਹਨ। ਇਹ ਸਾਨੂੰ ਸਾਰਿਆਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਪੰਜਾਬ ਦੀ ਇਕਾਨਮੀ ਖੇਤੀਬਾੜੀ ਤੇ ਆਧਾਰਿਤ ਹੈ ਜਾਂ ਛੋਟੀ ਮੋਟੀ ਸਮਾਲ ਸਕੇਲ ਇੰਡਸਟਰੀ ਉਤੇ ਅਧਾਰਿਤ ਹੈ ਪਰ ਜਿਸ ਤਰ੍ਹਾਂ ਸਾਡੀ ਸਰਕਾਰ ਦੇ ਪੰਜਾਬ ਵਿਚ ਆਉਣ ਤੋਂ ਬਾਅਦ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਕੁਹਾੜਾ ਚਲਾਇਆ ਹੈ ਇਹ ਪਿਛਲੇ 30—40 ਸਾਲਾਂ ਵਿਚ ਨਹੀਂ ਹੋਇਆ ਸੀ। ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਐਮ.ਐਸ.ਪੀ. ਨੂੰ ਫਰੀਜ ਕਰ ਦਿੱਤਾ। ਇਹ ਉਸ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਕੀਤਾ, ਜਿਸ ਵਿਚ ਇਨ੍ਹਾਂ ਦੇ ਅਕਾਲੀ ਮੰਤਰੀ ਢੀਂਡਸਾ ਸਾਹਿਬ ਮਨਿਸਟਰ ਹਨ ਉਨ੍ਹਾਂ ਨੇ ਉਥੇ ਵਿਰੋਧ ਨਹੀਂ ਕੀਤਾ। ਇਹ ਦਿੱਲੀ ਦੀ ਸਰਕਾਰ ਦੀ ਪਾਲਿਸੀ ਕਰਕੇ ਹੋਇਆ ਹੈ, ਜਿਸ ਦੇ ਨਾਲ ਪੰਜਾਬ ਦੇ ਕਿਸਾਨਾਂ ਦਾ ਨੁਕਸਾਨ ਹੋਇਆ ਅਤੇ ਇਨ੍ਹਾਂ ਦੀ ਪਾਰਟੀ ਨੇ ਕੇਂਦਰ ਵਿਚ ਕਿਸਾਨਾਂ ਬਾਰੇ ਕੋਈ ਗੱਲ ਨਹੀਂ ਕੀਤੀ।

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਰ। ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਕੇਂਦਰ ਸਰਕਾਰ ਦੀਆਂ ਨੀਤੀਆਂ ਨੂੰ ਗਲਤ ਦੱਸ ਰਹੇ ਹਨ। ਪ੍ਰੋਸੀਜ਼ਰ ਦੇ ਮੁਤਾਬਿਕ ਇਹ ਗੱਲ ਪਾਰਲੀਮੈਂਟ ਵਿਚ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਕੇਂਦਰ ਦੀ ਪਾਲਿਸੀ ਬਾਰੇ ਇਸ ਸਦਨ ਵਿਚ ਡਿਸਕਸ਼ਨ ਨਹੀਂ ਹੋ ਸਕਦੀ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਇਹ ਡਿਸਕਸ ਨਹੀਂ ਕਰ ਰਹੇ, ਗਿਲਾ ਕਰਦੇ ਹਨ। ਇਹ ਕੋਈ ਡਿਸਕਸ਼ਨ ਨਹੀਂ ਹੈ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਡੇ ਨਾਲ ਏਨਾ ਧੱਕਾ ਹੋ ਰਿਹਾ ਹੈ ਪਰ ਇਨ੍ਹਾਂ ਨੂੰ ਇਤਰਾਜ਼ ਹੈ ਕਿ ਸੈਂਟਰ ਸਰਕਾਰ ਦੀ ਨਿਖੇਧੀ ਕਿਉਂ ਕਰਦੇ ਹਨ....

ਸਰਦਾਰ ਪਰਮਿੰਦਰ ਸਿੰਘ ਢੀਂਡਸਾ : ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਪੀਕਰ ਸਾਹਿਬ। ਸਰ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਐਫ.ਐਮ. ਸਾਹਿਬ ਨੂੰ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਰਾਜ ਵਿਚ ਪਹਿਲੇ 3 ਸਾਲਾਂ ਦੌਰਾਨ ਐਮ.ਐਸ.ਪੀ. ਵਿਚ ਜੋ ਵਾਧਾ ਹੋਇਆ ਅਤੇ ਹੁਣ ਇਨ੍ਹਾਂ ਦੇ ਵੇਲੇ 2 ਸਾਲਾਂ ਵਿੱਚ ਜੋ ਵਾਧਾ ਹੋਇਆ, ਇਹ ਉਸਦੀ ਪਰਸੈਂਟੇਜ ਨਿਕਾਲ ਕੇ ਦੇਖ ਲੈਣ ਕਿ ਵਾਧਾ ਕਿਸ ਵੇਲੇ ਜ਼ਿਆਦਾ ਹੋਇਆ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਆਪਣੀ ਸੀਟ ਲਓ। ਹਾਂ ਜੀ, ਐਫ.ਐਮ. ਸਾਹਿਬ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹ ਕਹਿ ਰਿਹਾ ਸੀ ਕਿ ਸਾਡੇ ਨਾਲ ਬਹੁਤ ਧੱਕਾ ਹੋਇਆ ਹੈ। ਇਹ ਜਿਹੜੀ ਪ੍ਰੋਕਿਉਰਮੈਂਟ ਪਾਲਿਸੀ ਹੈ, ਇਹ ਦਿੱਲੀ ਦੀ ਸਰਕਾਰ ਬਣਾਉਂਦੀ ਹੈ, ਭਾਵੇਂ ਕਿਸੇ ਪਾਰਟੀ ਦੀ ਵੀ ਸਰਕਾਰ ਹੋਵੇ। ਪਰ ਇਹ ਪਹਿਲੀ ਵਾਰ ਹੋਇਆ ਹੈ ਕਿ ਐਮ.ਐਸ.ਪੀ. ਫਰੀਜ਼ ਕਰ ਦਿੱਤੀ ਗਈ, ਜਾਮ ਕਰ ਦਿੱਤੀ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਗਈ ਤਾਂਕਿ ਉਹ ਵਧ ਨਾ ਸਕੇ। ਕਿਸਾਨ ਦੀ ਜਿਣਸ ਦੀ ਕੀਮਤ ਨਾ ਵਧੇ, ਫਰਟੇਲਾਈਜ਼ਰ ਦੀ ਕੀਮਤ ਵਧੇ, ਡੀਜ਼ਲ ਦੀ ਕੀਮਤ ਵਧੇ, ਕੀੜੇਮਾਰ ਦਵਾਈਆਂ ਦੀ ਕੀਮਤ ਵਿਚ 14% ਇਨਕਰੀਜ਼ ਹੋਵੇ। ਫੇਰ ਕਿਸਾਨ ਕਿਸ ਤਰ੍ਹਾਂ ਬਚੇਗਾ? ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਹੀ ਇਕ ਐਸਾ ਸੂਬਾ ਹੈ, ਜਿਸ ਤੇ ਮੈਨੂੰ ਮਾਣ ਹੈ, ਫਖਰ ਹੈ ਜਿਹੜਾ ਅੱਜ ਵੀ ਸੈਂਟਰਲ ਪੂਲ ਵਿਚ 52% ਹਿੱਸਾ ਪਾ ਰਿਹਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਹ ਪੰਜਾਬ ਨਾਲ ਹੀ ਨਹੀਂ, ਪੰਜਾਬ ਦੀ ਕਿਸਾਨੀ ਨਾਲ ਇਕ ਬਹੁਤ ਵੱਡਾ ਜਬਰ ਹੈ। ਇਹ ਦਾਅਵਾ ਕਰਦੇ ਹਨ ਕਿ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਕਿਸਾਨਾਂ ਦੀ ਪਾਰਟੀ ਹੈ, ਪ੍ਰਕਾਸ਼ ਸਿੰਘ ਬਾਦਲ ਕਿਸਾਨਾਂ ਦਾ ਮਸੀਹਾ ਹੈ। ਮੈਂ ਪੁੱਛਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਕਿਸਾਨਾਂ ਨਾਲ ਇੰਨਾ ਵੱਡਾ ਧੱਕਾ ਹੋ ਰਿਹਾ ਹੋਵੇ ਤੇ ਇਹ ਆਵਾਜ਼ ਵੀ ਨਾ ਉਠਾਉਣ ਤਾਂ ਇਹ ਕਿਥੋਂ ਦੇ ਕਿਸਾਨਾਂ ਦੇ ਮਸੀਹਾ ਹੋ ਗਏ? ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਕਹਿਣ ਵਿਚ ਫਖਰ ਹੈ ਕਿ ਕਿਸਾਨ ਲਈ ਆਵਾਜ਼ ਸਾਡੇ ਇਕੋ ਇਕ ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਆਪਣੇ ਸਾਰੇ ਮੰਤਰੀਆਂ ਨੂੰ ਨਾਲ ਲੈ ਕੇ, ਸਾਥੀਆਂ ਨੂੰ ਨਾਲ ਲੈ ਕੇ ਦਿੱਲੀ ਵਿਚ ਧਰਨਾ ਦੇ ਕੇ ਉਠਾਈ। ਫੇਰ ਪੰਜਾਬ ਦੇ ਕਿਸਾਨ ਇਨ੍ਹਾਂ ਨੂੰ (ਆਪੋਜ਼ੀਸ਼ਨ ਪਾਰਟੀ ਵੱਲ ਇਸ਼ਾਰਾ) ਕਿਸ ਤਰ੍ਹਾਂ ਮੁਆਫ ਕਰਨਗੇ? ਹਾਲੇ ਵੀ ਇਨ੍ਹਾਂ ਨੂੰ ਸਮਝ ਨਹੀਂ ਲੱਗੀ। ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਚੋਣਾਂ ਹੋਣੀਆਂ, ਪੰਚਾਇਤਾਂ ਦੀਆਂ ਚੋਣਾਂ ਹੋਈਆਂ। ਉਦੋਂ ਪੰਜਾਬ ਦੇ ਕਿਸਾਨਾਂ ਨੇ, ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੇ ਇਨ੍ਹਾਂ ਦੀ ਫੱਟੀ ਸਾਫ ਕਰ ਦਿੱਤੀ ਕਿਉਂਕਿ ਉਨ੍ਹਾਂ ਦੇ ਸਾਹਮਣੇ ਇਨ੍ਹਾਂ ਦੀ ਕਰਤੂਤ ਆ ਚੁੱਕੀ ਸੀ। ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਦੇ ਕਿਸਾਨ ਨਾਲ ਬੜੇ ਧੱਕੇ ਹੋਏ ਹਨ। ਹੁਣ ਲੋਕਾਂ ਨੂੰ ਪਤਾ ਲੱਗ ਗਿਆ ਹੈ ਕਿ ਧੱਕਾ ਕਰਨ ਵਾਲੇ ਕੌਣ ਹਨ। ਦੂਜਾ ਵੱਡਾ ਧੱਕਾ ਸਾਡੀਆਂ ਕੋਆਪਰੇਟਿਵ ਮਿੱਲਾਂ, ਸ਼ੂਗਰ ਮਿੱਲਾਂ ਨਾਲ ਹੋਇਆ ਜਿਹੜੀਆਂ ਕਿ ਕਿਸਾਨਾਂ ਦੀਆਂ ਮਿੱਲਾਂ ਸਨ। ਸ਼ੂਗਰ ਦੀ ਜਿਹੜੀ ਪਾਲਿਸੀ ਹੈ, ਉਹ ਵੀ ਸੈਂਟਰ ਸਰਕਾਰ ਬਣਾਉਂਦੀ ਹੈ। ਇਸ ਵੇਲੇ ਸਾਡੇ ਕੋਲ, ਸਪੀਕਰ ਸਾਹਿਬ, 550 ਕਰੋੜ ਰੁਪਏ ਦੀ ਚੀਨੀ ਗੋਦਾਮਾਂ ਵਿਚ ਪਈ ਹੈ ਜਿਸ ਤੇ ਕਿ 70 ਕਰੋੜ ਰੁਪਿਆ ਇਕ ਸਾਲ ਦਾ ਵਿਆਜ ਬਣਦਾ ਹੈ। ਅਸੀਂ ਉਸ ਵਿਚੋਂ ਆਪਣੀ ਮਰਜ਼ੀ ਨਾਲ ਇਕ ਕੁਇੰਟਲ ਚੀਨੀ ਵੀ ਨਹੀਂ ਵੇਚ ਸਕਦੇ ਕਿਉਂਕਿ ਪਾਲਿਸੀ ਸੈਂਟਰ ਸਰਕਾਰ ਦੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਨੂੰ ਅਫਸੋਸ ਇਸ ਗੱਲ ਦਾ ਹੈ ਕਿ ਜੰਮੂ ਕਸ਼ਮੀਰ ਵਿਚ ਚੀਨੀ ਦੀ ਕੋਈ ਮਿਲ ਨਹੀਂ, ਉਥੇ ਚੀਨੀ ਮਹਾਰਾਸ਼ਟਰ ਤੋਂ ਆ ਰਹੀ ਹੈ ਤੇ ਪੰਜਾਬ ਵਿਚੋਂ ਲੰਘ ਕੇ ਜਾ ਰਹੀ ਹੈ। ਹਜ਼ਾਰਾਂ ਕਿਲੋਮੀਟਰ ਦਾ ਸਫਰ ਤੈਅ ਕਰਕੇ, ਟਰੱਕਾਂ ਦਾ ਭਾੜਾ ਦੇ ਕੇ ਵੀ ਚੀਨੀ ਮਹਾਰਾਸ਼ਟਰ ਤੋਂ ਉਥੇ ਜਾ ਰਹੀ ਹੈ। ਏਸੇ ਤਰ੍ਹਾਂ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਵਿਚ ਵੀ ਕੋਈ ਚੀਨੀ ਦੀ ਮਿੱਲ ਨਹੀਂ। ਉਥੇ ਚੀਨੀ ਯੂ.ਪੀ. ਤੋਂ ਆ ਰਹੀ ਹੈ ਤੇ ਪੰਜਾਬ ਦੇ ਵਿਚੋਂ ਲੰਘ ਕੇ ਜਾ ਰਹੀ ਹੈ।

ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ : ਸਪੀਕਰ ਸਾਹਿਬ, ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ। ਸਰ, ਮੈਂ ਇਨ੍ਹਾਂ ਦੀ ਇਸ ਗੱਲ ਨਾਲ ਕੁਝ ਸਹਿਮਤ ਹਾਂ ਕਿ ਸ਼ੂਗਰ ਮਿਲਾਂ ਦੀ ਜਿਹੜੀ ਚੀਨੀ ਹੈ, ਉਹ ਰੁਲ ਰਹੀ ਹੈ। ਸਾਨੂੰ ਉਸ ਮਾਮਲੇ ਵਿਚ ਕੋਈ ਅਖਤਿਆਰ ਪ੍ਰਾਪਤ ਨਹੀਂ। ਕੀ ਇਹ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਦੇ ਮਤੇ ਨਾਲ ਸਹਿਮਤ ਹਨ ਕਿ ਸਾਨੂੰ ਅਖਤਿਆਰ ਮਿਲਣ?

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਗੱਲ ਖੰਡ ਦੀ ਹੋ ਰਹੀ ਹੈ ਤੇ ਸਾਡੇ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਕਈ ਵਾਰ ਦਿੱਲੀ ਦੀ ਸਰਕਾਰ ਨਾਲ ਰਾਬਤਾ ਵੀ ਕੀਤਾ...

ਰਾਣਾ ਗੁਰਜੀਤ ਸਿੰਘ : ਪੁਆਇੰਟ ਆਫ ਆਰਡਰ, ਸਪੀਕਰ ਸਾਹਿਬ। ਸਰ, ਇਹ ਵੀ ਹੁਣ ਆਪਣਾ ਸਪਸ਼ਟੀਕਰਣ ਦੇਣ ਕਿ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਤੇ ਇਨ੍ਹਾਂ ਦਾ ਕੀ ਵਿਚਾਰ ਹੈ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਭੂੰਦੜ : ਸਰ, ਮੈਂ ਕਲੈਰੀਫਿਕੇਸ਼ਨ ਦੇ ਦਿੰਦਾ ਹਾਂ। ਸਰ, ਜੋ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਦਾ ਮਤਾ ਪਾਸ ਕੀਤਾ ਸੀ, ਉਦੋਂ ਵੀ ਸਾਡੀ ਪਾਰਟੀ ਉਸ ਤੇ ਕਾਇਮ ਸੀ ਤੇ ਅੱਜ ਵੀ ਕਾਇਮ ਹੈ। ਅਸੀਂ ਕੁਝ ਪ੍ਰਾਪਤੀਆਂ ਕੀਤੀਆਂ ਹਨ ਤੇ ਬਾਕੀ ਕਰਾਂਗੇ ਜੇ ਦੇਸ਼ ਚਲਾਉਣਾ ਹੈ। (ਵਿਘਨ)

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਪਲੀਜ਼ ਬੈਠੋ।

ਵਿੱਤ, ਯੋਜਨਾ ਅਤੇ ਸਹਿਕਾਰਤਾ ਮੰਤਰੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਚੀਨੀ ਦੀ ਗੱਲ ਕਰ ਰਿਹਾ ਸੀ, ਅੱਜ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਵੀ ਜਿਹੜੀ ਚੀਨੀ ਅਸੀਂ ਖਾ ਰਹੇ ਹਾਂ, ਉਹ ਯੂ.ਪੀ., ਮਹਾਰਾਸ਼ਟਰ ਤੋਂ ਆ ਰਹੀ ਹੈ। ਸਾਨੂੰ ਖਾਣ ਵਾਸਤੇ ਵੀ ਚੀਨੀ ਇਥੋਂ ਵੇਚਣ ਦੀ ਇਜ਼ਾਜ਼ਤ ਨਹੀਂ। ਅਸੀਂ ਕਿਸਾਨਾਂ ਦਾ ਪੈਸਾ ਦੇਣਾ ਹੈ ਲੇਕਿਨ ਸਾਨੂੰ ਚੀਨੀ ਵੇਚਣ ਦੀ ਇਜ਼ਾਜ਼ਤ ਨਹੀਂ। ਕਿਸਾਨ ਨੂੰ ਅੱਜ ਪਹਿਲੀ ਵਾਰ ਇਸ ਸਾਰੀ ਗੱਲ ਦੀ ਸਮਝ ਲੱਗੀ ਹੈ। ਇਸੇ ਕਰਕੇ ਕਿਸਾਨ ਅੱਜ ਧਰਨੇ ਦੇ ਰਿਹਾ ਹੈ। ਇਥੇ ਹੀ ਨਹੀਂ ਬਲਕਿ ਦਿੱਲੀ ਵਿਚ ਵੀ ਕਿਸਾਨ ਦਾ ਧਰਨਾ ਲੱਗ ਰਿਹਾ ਹੈ। ਦਿੱਲੀ ਵਿਚ ਧਰਨਾ ਮਾਰਨ ਦੀ ਜੁਰਅਤ ਸਿਰਫ ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ ਨੇ ਹੀ ਕੀਤੀ ਹੈ। ਹੋਰ ਕਿਸੇ ਦੀ ਇਹ ਧਰਨਾ ਮਾਰਨ ਦੀ ਹਿੰਮਤ ਨਹੀਂ ਪਈ, ਨਾ ਕਦੇ ਇਨ੍ਹਾਂ (ਆਪੋਜ਼ੀਸ਼ਨ ਵੱਲ ਇਸ਼ਾਰਾ) ਨੇ ਕਿਸਾਨ ਦੇ ਹੱਕ ਵਿਚ ਆਵਾਜ਼ ਉਠਾਈ ਹੈ।

ਇਹ ਬੇਰੋਜ਼ਗਾਰੀ ਦੀ ਗੱਲ ਕਰਦੇ ਹਨ। ਅਸੀਂ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਸੀ ਕਿ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਵੱਧ ਤੋਂ ਵੱਧ ਇੰਡਸਟਰੀ ਲੈ ਕੇ ਆਵਾਂਗੇ ਅਤੇ ਆਪਣੇ ਬੱਚਿਆਂ ਨੂੰ ਰੋਜ਼ਗਾਰ ਦੇਵਾਂਗੇ ਲੇਕਿਨ ਇਨ੍ਹਾਂ ਦੀ ਸੈਂਟਰ ਵਿਚ ਭਾਈਵਾਲ ਐਨ.ਡੀ.ਏ. ਦੀ ਸਰਕਾਰ ਨੇ ਇਹੋ ਜਿਹੀ ਇੰਡਸਟਰੀਅਲ ਪਾਲਿਸੀ ਬਣਾਈ ਅਤੇ ਜੇ.ਐਂਡ ਕੇ., ਉਤਰਾਂਚਲ ਅਤੇ ਹਿਮਾਚਲ ਵਗੈਰਾ ਵਿਚ ਐਨੀਆਂ ਰਿਆਇਤਾਂ ਦੇ ਦਿੱਤੀਆਂ, ਜਿਸ ਨਾਲ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਇੰਡਸਟਰੀ ਲੱਗ ਹੀ ਨਾ ਸਕੇ। ਅੱਜ ਇੰਡਸਟਰੀ ਇਥੋਂ ਨਿਕਲ-ਨਿਕਲ ਕੇ ਦੂਜੇ ਰਾਜਾਂ ਵਿਚ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਗੱਲ ਤੋਂ ਪਤਾ ਲੱਗਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਦਾ ਕੌਣ ਹਮਦਰਦ ਹੈ। ਅਸੀਂ ਹਾਂ ਜਾਂ ਇਹ ਹਨ, ਜਿਨ੍ਹਾਂ ਦੀ ਦਿੱਲੀ ਦੀ ਸਰਕਾਰ ਵਿਚ ਭਾਈਵਾਲੀ ਹੈ। ਅੱਜ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਕਿਸਾਨੀ ਵੀ ਅਤੇ ਇੰਡਸਟਰੀ ਵੀ ਤਬਾਹ ਹੋ ਰਹੀ ਹੈ। ਸਾਡੇ ਇਹ ਵੀਰ ਐਨ.ਡੀ.ਏ. ਦੀ ਸਰਕਾਰ ਦੇ ਥੱਲੇ ਲੱਗ ਕੇ ਪੰਜਾਬ ਨੂੰ ਬਰਬਾਦ ਕਰਨ ਲੱਗੇ ਹਨ। ਜਦੋਂ ਇਹ ਲੋਕਾਂ ਕੋਲ ਜਾਣਗੇ ਤਾਂ ਇਨ੍ਹਾਂ ਨੂੰ ਅਸਲੀਅਤ ਦਾ ਆਪੇ ਪਤਾ ਲੱਗ ਜਾਵੇਗਾ। ਅੱਜ ਪੰਜਾਬ ਵਿਚ ਬੇਰੁਜ਼ਗਾਰੀ ਕਿਉਂ ਵਧੀ ਹੈ। ਇਸ ਸਾਰੀ ਸਮੱਸਿਆ ਦੀ ਜੜ੍ਹ ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਸਰਕਾਰ ਹੈ, ਜਿਸ ਨੇ ਪੰਜਾਬ ਦੇ ਖਜ਼ਾਨੇ ਨੂੰ ਤਬਾਹ ਕੀਤਾ ਹੈ।

ਇਹ ਕੁਰੱਪਸ਼ਨ ਦੀ ਗੱਲ ਵੀ ਕਰਦੇ ਹਨ। ਸਾਡੇ ਮੈਨੀਫੈਸਟੋ ਦੇ ਵਿਚ ਇਹ ਸਾਡੀ ਕੁਮਿਟਮੈਂਟ ਸੀ ਕਿ ਅਸੀਂ ਕੁਰੱਪਸ਼ਨ ਨੂੰ ਖਤਮ ਕਰਾਂਗੇ। ਉਸ ਮੁਤਾਬਿਕ ਅਸੀਂ ਭ੍ਰਿਸ਼ਟਾਚਾਰ ਦੇ ਖਿਲਾਫ ਆਵਾਜ਼ ਉਠਾਈ ਅਤੇ ਉਸ ਤੇ ਅਮਲ ਵੀ ਕੀਤਾ। ਇਸ ਗੱਲ ਦੀ ਇਨ੍ਹਾਂ ਨੂੰ ਬਹੁਤ ਤਕਲੀਫ ਹੋਈ ਹੈ। ਲੋਕਾਂ ਦਾ ਧਿਆਨ ਹਟਾਉਣ ਵਾਸਤੇ ਇਹ ਹੁਣ ਸਾਡੇ ਤੇ ਝੂਠੇ ਇਲਜ਼ਾਮ ਲਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਨ। ਪੰਜਾਬ ਵਿਚ ਅਸੀਂ ਕਈ ਵਾਰ ਵੇਖਦੇ ਹਾਂ ਕਿ ਜੇ ਦੋ ਗਰੁੱਪਾਂ ਵਿਚ ਲੜਾਈ ਹੋ ਜਾਵੇ ਤਾਂ ਜਿਸ ਦੇ ਜ਼ਿਆਦਾ ਸੱਟ ਲੱਗੇ, ਉਸ ਦੇ ਵਾਸਤੇ 307 ਦਾ ਪਰਚਾ ਬਣ ਜਾਂਦਾ ਹੈ। ਦੂਜੀ ਪਾਰਟੀ ਇਸ ਤੋਂ ਬਚਣ ਵਾਸਤੇ ਆਪਣੀ ਉਂਗਲੀ ਆਪੇ ਕੱਟ ਕੇ ਝੂਠਾ ਪਰਚਾ ਦਰਜ ਕਰਾ ਕੇ ਹਸਪਤਾਲ ਵਿਚ ਦਾਖਲ ਹੋ ਜਾਂਦੀ ਹੈ। ਕਿਸੇ ਹੋਰ ਨੇ ਉਸ ਦੀ ਚੀਚੀ ਨਹੀਂ ਕੱਟੀ ਹੁੰਦੀ, ਉਸ ਨੇ ਆਪਣੇ ਆਪ ਕੱਟੀ ਹੁੰਦੀ ਹੈ। ਉਹ ਆਪਣਾ ਬਚਾਅ ਕਰਨ ਵਾਸਤੇ 324 ਜਾਂ 325 ਵਗੈਰਾ ਦਾ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਾ ਦਿੰਦੀ ਹੈ। ਇਨ੍ਹਾਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਮੇਰੇ ਸਾਹਮਣੇ ਬੈਠੇ ਵੀਰਾਂ ਨੂੰ ਵੀ ਇਹੋ ਜਿਹੇ ਝੂਠੇ ਕੇਸ ਬਣਾਉਣ ਦਾ ਕਾਫੀ ਤਜਰਬਾ ਹੈ। ਇਸੇ ਕਰਕੇ ਹੁਣ ਇਹ ਝੂਠੀਆਂ ਤੁਹਮਤਾਂ ਲਗਾ ਰਹੇ ਹਨ ਲੇਕਿਨ ਅਸੀਂ ਇਸ ਦਾ ਜਵਾਬ ਠੋਕ ਕੇ ਦਿਆਂਗੇ। ਸੀ.ਐਮ. ਸਾਹਿਬ ਦੇ ਖਿਲਾਫ ਹੋਵੇ ਜਾਂ ਉਨ੍ਹਾਂ ਦੇ ਕਿਸੇ ਫੈਮਿਲੀ ਮੈਂਬਰ ਦੇ ਖਿਲਾਫ ਹੋਵੇ, ਅਸੀਂ ਉਸ ਤੁਹਮਤ ਦਾ ਡਟ ਕੇ ਜਵਾਬ ਦਿਆਂਗੇ। ਇਨ੍ਹਾਂ ਨੂੰ ਝੂਠਾ ਅਤੇ ਕੂੜਾ ਪ੍ਰਚਾਰ ਕਰਨ ਤੋਂ ਰੋਕਣਾ ਚਾਹੀਦਾ ਹੈ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਹੁਣ ਤੁਸੀਂ ਕਨਕਲੂਡ ਕਰੋ।

Mr. Speaker : Question is—

That Vote-on-Account for three months (viz. April, May and June, 2004) amounting to Rs. 67,83,67,04,000 as in the Schedule be taken into consideration at once and passed.

ਕੈਪਟਨ ਕੰਵਲਜੀਤ ਸਿੰਘ : ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤਜਵੀਜ਼ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਮੋਸ਼ਨ ਉਪਰ ਸੀਕਰੇਟ ਬੈਲਟ ਕਰਾਈ ਜਾਵੇ ਤਾਂ ਕਿ ਪਤਾ ਲੱਗ ਜਾਵੇ ਕਿ ਜਿਹੜੇ ਇਧਰਲੇ ਪਾਸੇ ਬਾਗੀ ਹੋਏ ਬੈਠੇ ਹਨ (ਸਰਕਾਰੀ ਬੈਂਚਾਂ ਵੱਲ ਇਸ਼ਾਰਾ) ਉਹ ਇਸ ਇਰਾਦੇ ਨਾਲ ਬੈਠੇ ਹਨ ਕਿ ਸਰਕਾਰ ਡਿਫੀਟ ਕਰਕੇ ਜਾਈਏ।

Mr. Speaker : Secret Ballot cannot be held. ਖੜ੍ਹੇ ਹੋ ਕੇ ਸਟਰੈਂਥ ਪਤਾ ਲੱਗ ਸਕਦੀ ਹੈ, ਲਾਬੀ ਵਿੱਚ ਜਾ ਕੇ ਪਤਾ ਲੱਗ ਸਕਦੀ ਹੈ, ਉਹ ਵੀ ਤਾਂ ਜੇਕਰ ਤੁਸੀਂ ਚੈਲੇਂਜ ਕਰਦੇ ਹੋ। ਨਹੀਂ ਤਾਂ ਨਹੀਂ।

The motion was carried.

THE PUNJAB APPROPRIATION (VOTE-ON-ACCOUNT) BILL, 2004

Minister for Finance, Planning and Cooperation (Sardar Lal Singh) : Sir, I beg to introduce the Punjab Appropriation (Vote-on-Account) Bill.

Sir, I also beg to move—

That the Punjab Appropriation (Vote-on-Account) Bill be taken into consideration at once.

Mr. Speaker : Motion moved—

That the Punjab Appropriation (Vote-on-Account) Bill be taken into consideration at once.

Mr. Speaker : Discussion, if any.

(At this stage no one rose to speak.)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[Mr. Speaker]

Mr. Speaker : Question is—

That the Punjab Appropriation (Vote-on-Account) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : Now the House will proceed to consider the Bill clause by clause.

Clauses 2 and 3

Mr. Speaker : As there is no amendment to Clauses 2 and 3, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : yes, yes)

Mr. Speaker : Question is—

That Clauses 2 and 3 stand part of the Bill.

The motion was carried.

Schedule

Mr. Speaker : Question is—

That Schedule stand part of the Bill.

The motion was carried.

Clause 1

Mr. Speaker : Question is—

That Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Speaker : Now the Minister to move that the Bill be passed.

Minister for Finance, Planning and Cooperation (Sardar Lal Singh) : Sir, I beg to move—

That the Punjab Appropriation (Vote-on-Account) Bill be passed.

Mr. Speaker : Motion moved—

That the Punjab Appropriation (Vote-on-Account) Bill be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

That the Punjab Appropriation (Vote-on-Account) Bill be passed.

The motion was carried.

LEGISLATIVE BUSINESS

1. THE REGISTRATION (PUNJAB AMENDMENT) BILL, 2004

Mr. Speaker : Next Business. Now the Minister to move the Bill.

Minister of State for Revenue & Rehabilitation and Agriculture (Sardar Amarjit Singh Samra) : Sir, I beg to introduce the Registration (Punjab Amendment) Bill.

Sir, I also beg to move—

That the Registration (Punjab Amendment) Bill be taken into consideration at once.

Mr. Speaker : Motion moved—

That the Registration (Punjab Amendment) Bill be taken into consideration at once.

Discussion, if any, Yes Mr. Gaganjit Barnalaji.

ਸਰਦਾਰ ਗਗਨਜੀਤ ਸਿੰਘ ਬਰਨਾਲਾ (ਧੂਰੀ) : ਸਪੀਕਰ ਸਾਹਿਬ ਮੈਂ Amendment in the Registration Act, 2004 ਦੀ ਪੂਰਨ ਤੌਰ ਤੇ ਵਿਰੋਧਤਾ ਕਰਨ ਲਈ ਖੜ੍ਹਾ ਹੋਇਆ ਹਾਂ। ਇਹ ਜੋ ਅਮੈਂਡਮੈਂਟ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ, ਇਹ ਮੂਲ ਰੂਪ ਵਿੱਚ ਗਲਤ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, the real purpose of the Section 47-A of the Indian Stamp Act, 1899 is that a person who wants a document to be registered under the Act should pay the requisite stamp duty. The Registration Authority ਪੂਰੇ ਤੌਰ ਤੇ ਡਿਊਟੀ ਬਾਊਂਡ ਹੋ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਮੁੱਢ ਤੋਂ ਹੀ ਇਹ ਚੈਕ ਕਰੇ ਕਿ ਕੀ ਇਸ ਡੂਕੁਮੈਂਟ ਤੇ ਸਟੈਂਪ ਡਿਊਟੀ ਠੀਕ ਲੱਗੀ ਹੈ ਅਤੇ ਕੀ ਕੁਰੈਕਟ ਮਾਰਕੀਟ ਵੈਲਿਊ ਚਾਰਜ ਹੋ ਰਹੀ ਹੈ। ਇਸ ਦੀ ਅਸੈਸਮੈਂਟ, ਇਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਾਰੀ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਅਥਾਰਟੀ ਤੇ ਆ ਜਾਂਦੀ ਹੈ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜਦੋਂ ਇਹ ਜ਼ਿੰਮੇਵਾਰੀ ਰਜਿਸਟਰੇਸ਼ਨ ਅਥਾਰਟੀ ਦੀ ਆ ਜਾਂਦੀ ਹੈ ਤਾਂ ਫਿਰ ਉਸਦਾ ਇਹ ਜ਼ੁੰਮਾ ਬਣ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪੂਰਨ ਤੌਰ ਤੇ ਦੇਖੇ ਕਿ ਕਿਸੇ ਵੀ ਕਾਰਨ ਸਟੈਂਪ ਡਿਊਟੀ ਘੱਟ ਨਾ ਲਈ ਜਾਵੇ ਅਤੇ ਪਰਾਪਰ ਕੀਮਤ ਲੱਗੇ ਕਿਉਂਕਿ ਪੂਰਾ ਰਿਕਾਰਡ ਉਨ੍ਹਾਂ ਦੇ ਦਫ਼ਤਰ ਵਿੱਚ ਮੌਜੂਦ ਹੁੰਦਾ ਹੈ ਕਿ ਕਿਹੜੀ-ਕਿਹੜੀ ਮਲਕੀਅਤ ਦਾ ਕੀ ਰੇਟ ਚਲ ਰਿਹਾ ਹੈ। ਇਸ ਦੇ ਬਾਰੇ ਇਨ੍ਹਾਂ ਦੇ ਦਫਤਰ ਵਿੱਚ ਸਾਰਾ ਰਿਕਾਰਡ ਮੌਜੂਦ ਹੁੰਦਾ ਹੈ। ਇਸ ਦੀ ਸਾਰੀ ਜਿਮੇਂਵਾਰੀ ਉਨ੍ਹਾਂ ਦੀ ਬਣ ਜਾਂਦੀ ਹੈ: There is no other criteria for determination of the correct market value of the property and stamp duty to be paid at the time of registration. ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਅਮੈਂਡਮੈਂਟ ਕਰਨ ਨਾਲ ਰਜਿਸਟਰਿੰਗ ਅਫ਼ਸਰ ਗਲਤੀਆਂ ਅਤੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸਰਦਾਰ ਗਗਨਜੀਤ ਸਿੰਘ ਬਰਨਾਲਾ]

ਮਨ-ਮਾਨੀਆਂ ਕਰਨਗੇ ਅਤੇ ਇਸ ਦਾ ਖਮਿਆਜ਼ਾ ਆਮ ਲੋਕਾਂ ਨੂੰ ਭੁਗਤਨਾ ਪਵੇਗਾ। ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਦਾਅਵਾ ਸਰਕਾਰ ਕਰਦੀ ਹੈ ਕਿ ਕੁਰੱਪਸ਼ਨ ਹਟਣੀ ਚਾਹੀਦੀ ਹੈ, ਇਸ ਅਮੈਂਡਮੈਂਟ ਦੇ ਨਾਲ ਇਹ ਇਸਦੇ ਉਲਟ ਕਦਮ ਹੋਵੇਗਾ। The quantum of the stamp duty and the assessment of the correct market value should be made pre-requisite for registration of a document. ਸਪਕੀਰ ਸਾਹਿਬ, ਇਹ ਮਾਮਲਾ ਇੱਥੇ ਹੀ ਨਹੀਂ ਮੁੱਕਦਾ ਇਹ ਅੱਗੇ ਜਾ ਕੇ ਹੋਰ ਵੀ ਗੁੰਝਲਦਾਰ ਹੋ ਜਾਂਦਾ ਹੈ ਕਿਉਂਕਿ ਇਹ ਪਤਾ ਲਗਾਉਣਾ ਕਿ ਮਾਰਕੀਟ ਵੈਲਯੂ ਸਹੀ ਲਗਾਈ ਗਈ ਹੈ ਜਾਂ ਗਲਤ ਹੈ, ਇਹ ਮਾਮਲੇ ਅੱਗੇ ਅਦਾਲਤ ਤੱਕ ਜਾ ਨਿਕਲਦੇ ਹਨ ਅਤੇ ਕਈ ਕੇਸਾਂ ਵਿੱਚ ਕਈ-ਕਈ ਸਾਲ ਲਗ ਜਾਂਦੇ ਹਨ। ਇਸ ਤਰ੍ਹਾਂ ਸਵਾਏ ਖੱਜਲ-ਖੁਆਰੀ ਤੋਂ ਹੋਰ ਕੁਝ ਹੱਥ ਨਹੀਂ ਆਉਣਾ। ਕਿਸੇ ਨੂੰ 6 ਮਹੀਨੇ ਦਾ ਪੀਨਲ ਇੰਟਰੈਸਟ ਦੇਣਾ ਪਵੇਗਾ ਅਤੇ ਕਿਸੇ ਨੂੰ ਢਾਈ ਸਾਲ ਦਾ। ਇਸ ਲਈ ਇਹ ਗਲਤ ਹੈ। ਹਰਜ਼ਾਨਾ ਕੋਈ ਕਰੇਗਾ ਅਤੇ ਭੁਗਤਣਾ ਲੋਕਾਂ ਨੂੰ ਪੈਣਾ ਹੈ। ਸੋ, ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਸਰਕਾਰ ਦਾ ਵਾਇਦਾ ਹੈ ਕਿ ਸਰਕਾਰ ਕੁਰੱਪਸ਼ਨ ਨੂੰ ਹਟਾਉਣਾ ਚਾਹੁੰਦੀ ਹੈ ਤਾਂ ਪਬਲਿਕ ਨੂੰ ਰਜਿਸਟਰਿੰਗ ਅਥਾਰਟੀਜ਼ ਦੀ ਚੁੰਗਲ ਤੋਂ ਬਚਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। Further the amendment of Section 80-B entitles evil consequences as the person get arrested after the arrears are to be recovered as arrears of land revenue. If the payment of the stamp duty as per the correct market value is made as per the pre-requisite of the registration of the document then there is no need to amend the law and therefore the present exercise is nothing but an exercise in futile.

ਰਾਜ ਮੰਤਰੀ, ਮਾਲ ਅਤੇ ਪੁਨਰਵਾਸ ਅਤੇ ਖੇਤੀਬਾੜੀ (ਸਰਦਾਰ ਅਮਰਜੀਤ ਸਿੰਘ ਸਮਰਾ) : ਸਪੀਕਰ ਸਾਹਿਬ ਇਹ ਜਿਹੜੀ ਅਮੈਂਡਮੈਂਟ ਲਿਆਂਦੀ ਗਈ ਹੈ, ਇਹ ਇਸ ਲਈ ਲਿਆਂਦੀ ਗਈ ਹੈ ਕਿ ਜੇ ਕੋਈ ਰਿਕਵਰੀ ਰਜਿਸਟਰੇਸ਼ਨ ਦੀ ਰਹਿ ਜਾਵੇ ਤਾਂ ਉਸ ਤੇ ਇੰਟਰੈਸਟ ਲੈਣਾ ਹੈ। ਹੋਰ ਇਸਦੇ ਵਿੱਚ ਕੋਈ ਖਾਸ ਗੱਲ ਨਹੀਂ ਹੈ ਜੀ। ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪਿਛਲੇ ਸਾਲ 1999-2000 ਵਿੱਚ 68,64,071 ਰੁਪਏ ਦੀ ਰਿਕਵਰੀ ਰਹਿੰਦੀ ਸੀ। ਜੋ ਇਸ ਤਰ੍ਹਾਂ ਦੀ ਰਿਕਵਰੀ ਹੋਵੇਗੀ, ਉਸ ਤੇ ਇੰਟਰੈਸਟ ਦੇਣਾ ਪਵੇਗਾ। ਇਸ ਡਰ ਦੇ ਨਾਲ ਲੋਕ ਖੁਦ ਖਿਆਲ ਰੱਖਣਗੇ ਕਿਉਂਕਿ ਨਹੀਂ ਤਾਂ ਬਾਅਦ ਵਿੱਚ 12% ਪੀਨਲ ਇੰਟਰੈਸਟ ਦੇਣਾ ਪਵੇਗਾ।

ਸਰਦਾਰ ਗਗਨਜੀਤ ਸਿੰਘ ਬਰਨਾਲਾ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਸਾਰੀ ਐਕਸਰਸਾਈਜ਼ ਜਿਹੜੀ ਹੈ, ਇਸਦੇ ਨਾਲ ਰਜਿਸਟਰਿੰਗ ਅਥਾਰਟੀ ਇੰਨੀ ਕੰਪੀਟੈਂਟ ਹੋ ਜਾਣੀ ਹੈ ਕਿ ਆਵਾਮ ਉਨ੍ਹਾਂ ਦੀ ਚੁੰਗਲ ਵਿੱਚ ਆ ਜਾਣਾ ਹੈ।

ਰਾਜ ਮੰਤਰੀ, ਮਾਲ ਅਤੇ ਪੁਨਰਵਾਸ ਅਤੇ ਖੇਤੀਬਾੜੀ : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦੀ ਬਹੁਤ ਜ਼ਰੂਰਤ ਹੈ ਕਿਉਂਕਿ ਜਿਸ ਤਰ੍ਹਾਂ ਮੈਂ ਉਪਰ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ ਕਿ ਤਕਰੀਬਨ 68 ਲੱਖ ਰੁਪਏ ਸਾਲ 1999-2000 ਵਿੱਚ ਬਕਾਇਆ ਸਨ। ਇਸ ਤਰ੍ਹਾਂ ਜੇ ਪੀਨਲ ਇੰਟਰੈਸਟ ਦੇਣਾ ਪਵੇਗਾ ਤਾਂ ਉਹ ਖੁਦ ਖਿਆਲ ਰੱਖਣਗੇ। ਇਸਦੇ ਵਿੱਚ ਹੋਰ ਕੋਈ ਵੱਡੀ ਗੱਲ ਨਹੀਂ ਹੈ। ਜੇ ਕੋਈ ਰਿਕਵਰੀ ਰਹਿ ਜਾਵੇਗੀ ਤਾਂ ਸਿਰਫ ਉਸ ਤੇ ਇੰਟਰੈਸਟ ਦੇਣਾ ਪਵੇਗਾ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

That the Registration (Punjab Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : Now the House will proceed to consider the Bill clause by clause.

Sub-Clause (2) of Clause 1

Mr. Speaker : Question is—

That Sub Clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

Clauses 2 and 3

Mr. Speaker : As there is no amendment to Clauses 2 and 3, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : yes, yes).

Mr. Speaker : Question is—

That Clauses 2 and 3 stand part of the Bill.

The motion was carried.

Sub-Clause (1) of Clause 1

Mr. Speaker : Question is—

That Sub-Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Speaker : Minister to move that the Bill be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Minister of State for Revenue Rehabilitation and Agriculture (Sardar Amarjit Singh Samra) : Sir, I beg to move—

That the Registration (Punjab Amendment) Bill be passed.

Mr. Speaker : Motion Moved—

That the Registration (Punjab Amendment) Bill be passed.

Mr. Speaker : Question is—

That the Registration (Punjab Amendment) Bill be passed.

The motion was carried.

---

2. THE PUNJABI UNIVERSITY (AMENDMENT) BILL, 2004 (REPLACING ORDINANCE)

Mr. Speaker : Now, next the Punjabi University (Amendment) Bill, 2004. Yes, Mr. Harnam Dass Johar ji.

Higher Education and Languages Minister (Shri Harnam Dass Johar) : Sir, I beg to introduce The Punjabi University (Amendment) Bill.

Sir, I also beg to move—

That the Punjabi University (Amendment) Bill be taken into consideration at once.

Mr. Speaker : Motion Moved—

That the Punjabi University (Amendment) Bill be taken into consideration at once.

Anyone to take part in the discussion. Yes, Jathedar Tota Singh ji.

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ (ਮੋਗਾ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਅਮੈਂਡਮੈਂਟ ਰਾਹੀਂ ਪੰਜਾਬੀ ਯੂਨੀਵਰਸਿਟੀ ਵਿੱਚੋਂ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੀ ਅਸਾਮੀ ਖਤਮ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਪਿਛਲਾ ਤਜਰਬਾ ਦੱਸਦਾ ਹੈ ਕਿ ਜਿੰਨੇ ਵੀ ਯੂਨੀਵਰਸਿਟੀ ਵਿੱਚ ਵੀ.ਸੀ. ਲਗਾਏ ਗਏ ਹਨ, ਉਹ ਬਾਹਰੋਂ ਨਾਮੀਨੇਟ ਕੀਤੇ ਜਾਂਦੇ ਰਹੇ ਹਨ ਔਰ ਯੂਨੀਵਰਸਿਟੀ ਵਿੱਚ ਜਿਹੜੇ ਰੀਡਰ, ਪ੍ਰੋਫੈਸਰ, ਪ੍ਰਿੰਸੀਪਲ ਮਿਹਨਤ ਕਰਵਾਉਂਦੇ ਹਨ, ਉਹ ਕਦੇ ਵੀ.ਸੀ. ਨਹੀਂ ਬਣੇ। ਪਿਛਲਾ ਤਜਰਬਾ ਦੱਸਦਾ ਹੈ ਕਿ ਜਾਂ ਤਾਂ ਕੋਈ ਰਿਟਾਇਰਡ ਪਰਸਨ ਨਾਮੀਨੇਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜਾਂ ਫਿਰ ਬਾਹਰੋਂ ਲਗਾਇਆ ਜਾਂਦਾ ਹੈ, ਜਿਸ ਨੂੰ ਯੂਨੀਵਰਸਿਟੀ ਬਾਰੇ ਕੋਈ ਐਕਸਪੀਰੀਐਂਸ ਨਹੀਂ ਹੁੰਦਾ ਔਰ ਨਾ ਹੀ ਕੋਈ ਤਾਲਮੇਲ ਹੁੰਦਾ ਹੈ। ਇਸ ਕਰਕੇ ਪ੍ਰੋ. ਵੀ.ਸੀ.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਦੀ ਅਸਾਮੀ ਖਤਮ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ। ਹੁਣ ਵੀ ਜਿਹੜੀ ਇਹ ਅਸਾਮੀ ਖਤਮ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ, ਇਹ ਸਿਰਫ ਵੀ.ਸੀ. ਅਤੇ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੇ ਆਪਸੀ ਰੌਲੇ ਕਾਰਨ ਖਤਮ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਮੇਰਾ ਸੁਝਾਅ ਹੈ ਕਿ ਵੀ.ਸੀ. ਬਣਾਉਣ ਲਈ ਪਹਿਲਾਂ ਇੱਕ ਪੈਨਲ ਬਣਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਦਾ ਫ਼ਾਇਦਾ ਇਹ ਹੋਵੇਗਾ ਕਿ ਜਿਹੜੇ ਪ੍ਰੋਫੈਸਰ ਅਤੇ ਰੀਡਰ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਪਤਾ ਹੋਵੇਗਾ ਕਿ ਅਸੀਂ ਵੀ.ਸੀ. ਬਣਨਾ ਹੈ, ਇਸ ਕਰਕੇ ਅਸੀਂ ਮਿਹਨਤ ਕਰੀਏ ਔਰ ਚੰਗੇ ਰਿਕਾਰਡ ਵਾਲਿਆਂ ਨੂੰ ਹੀ ਪੈਨਲ ਵਿੱਚ ਲੈਣਾ ਚਾਹੀਦਾ ਹੈ। ਨਹੀਂ ਤਾਂ ਹੁਣ ਟੀਸੀ ਕਰਨ ਵਾਲਾ ਹੀ ਵੀ.ਸੀ. ਬਣਦਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਹ ਅਮੈਂਡਮੈਂਟ ਲਾਗੂ ਨਹੀਂ ਕਰਨੀ ਚਾਹੀਦੀ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਐਕਟ ਦੀ ਧਾਰਾ 11 ਦੀ ਉਪ-ਧਾਰਾ 1 ਰਾਹੀਂ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੀ ਆਸਾਮੀ ਖਤਮ ਕਰ ਦਿੱਤੀ ਜਾਣੀ ਹੈ। ਕਾਰਨ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਾਲਜਾਂ ਦੀ ਗਿਣਤੀ ਵੱਧ ਜਾਣ ਕਾਰਨ ਦਿਨ ਪ੍ਰਤੀ ਦਿਨ ਦਾ ਕੰਮ-ਕਾਰ ਨਜਿੱਠਣ ਲਈ ਸਾਲ 1975 ਵਿਚ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੀ ਅਸਾਮੀ ਦੀ ਸਥਾਪਨਾ ਕੀਤੀ ਗਈ ਸੀ ਪਰ ਹੁਣ ਅਜਿਹਾ ਨਹੀਂ ਹੈ। ਦਰਅਸਲ ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੀ ਹੁਣ ਅਸਾਮੀ ਖਤਮ ਕਰਨ ਦਾ ਕੰਮ ਘੱਟ ਹੋਣਾ ਕਾਰਨ ਨਹੀਂ ਬਲਕਿ ਵੀ.ਸੀ. ਅਤੇ ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦੀ ਆਪਸੀ ਲੜਾਈ ਕਾਰਨ ਇਹ ਬਿਲ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਇਹ ਕੋਈ ਜਨਤਾ ਦੇ ਹਿਤ ਵਿੱਚ ਨਹੀਂ ਲਿਆਂਦਾ ਗਿਆ। ਸਭ ਨੂੰ ਪਤਾ ਹੈ, ਅਖਬਾਰਾਂ ਵਿੱਚ ਵੀ ਛਪਿਆ ਸੀ ਕਿ ਡਿਸਪਿਊਟ ਪੈਦਾ ਹੋ ਗਿਆ ਸੀ। ਪ੍ਰੋ. ਵੀ.ਸੀ. ਪਿਛਲੀ ਸਰਕਾਰ ਵੇਲੇ ਦਾ ਬਣਾਇਆ ਹੋਇਆ ਸੀ। ਉਸ ਤੇ ਝੂਠੇ ਸੱਚੇ ਇਲਜ਼ਾਮ ਲਗਾਏ ਗਏ। ਉਸ ਨੇ ਉਸ ਦਾ ਜਵਾਬ ਵੀ ਦਿੱਤਾ। ਇਹ ਐਕਟ ਚੰਗੀ ਨੀਅਤ ਨਾਲ ਨਹੀਂ ਆਇਆ, ਇਹ ਬੰਦੇ ਦਾ ਹੱਕ ਮਾਰਨ ਲਈ ਹੈ। ਜਿਹੜਾ ਝਗੜਾ ਹੈ, ਉਸ ਨੂੰ ਖਤਮ ਕਰਨ ਲਈ ਇਹ ਬਿੱਲ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਉਹ ਲੈਜਿਸਲੇਸ਼ਨ ਪਾਸ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ, ਜਿਸ ਵਿੱਚ ਇੱਕ ਆਦਮੀ ਨੂੰ ਸਾਹਮਣੇ ਰੱਖ ਕੇ ਲੈਜਿਸਲੇਸ਼ਨ ਬਣਾਇਆ ਜਾਵੇ। ਮੈਂ ਇਹੀ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਜਨਤਾ ਦੇ, ਪਬਲਿਕ ਦੇ ਹਿਤ ਵਿੱਚ ਨਹੀਂ ਹੈ। ਇਸ ਨਾਲ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਕੰਮ-ਕਾਰ ਵਿੱਚ ਨੁਕਸਾਨ ਹੋਏਗਾ। ਖਾਸ ਕਰਕੇ ਇੱਕ ਬੰਦੇ ਦਾ ਸਬ-ਜੂਡਿਸ ਰਾਈਟ ਖਤਮ ਹੋ ਜਾਂਦਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਹ ਬਿਲ ਪਾਸ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ।

ਸੰਸਦੀ ਸਕੱਤਰ, ਰੱਖਿਆ ਸੇਵਾਵਾਂ ਦੀ ਭਲਾਈ (ਸਰਦਾਰ ਕੰਵਲਜੀਤ ਸਿੰਘ ਲਾਲੀ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਵੀ.ਸੀ. ਦੀ ਗੱਲ ਕੀਤੀ ਹੈ ਪਰ ਟੀਸੀ ਕੀ ਹੋਇਆ। ਟੀਸੀ ਦੀ ਐਬਰੀਵੀਏਸ਼ਨ ਦੱਸੀ ਜਾਵੇ।

ਮਾਨਯੋਗ ਸਪੀਕਰ : ਤੁਸੀਂ ਉਧਰੋਂ ਕਿਓ ਪੁੱਛਦੇ ਹੋ। ਮੰਤਰੀ ਸਾਹਿਬ ਨੂੰ ਪੁੱਛੋ, ਜਿਨ੍ਹਾਂ ਨੇ ਜਵਾਬ ਦੇਣਾ ਹੈ। ਉਹ (ਆਪੋਜੀਸ਼ਨ ਵੱਲ ਇਸ਼ਾਰਾ) ਜਵਾਬ ਦੇਣ ਵਾਲੇ ਨਹੀਂ ਹਨ।

ਉਚੇਰੀ ਸਿੱਖਿਆ ਅਤੇ ਭਾਸ਼ਾਵਾਂ ਮੰਤਰੀ (ਸ਼੍ਰੀ ਹਰਨਾਮ ਦਾਸ ਜੌਹਰ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਜੋ ਕਾਰਨ ਬਿੱਲ ਵਿੱਚ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਕਾਰਨ ਉਹੀ ਹੈ ਕਿ ਦੋ ਯੂਨੀਵਰਸਿਟੀਆਂ ਪੰਜਾਬ ਦੇ ਅੰਦਰ ਹੋਰ ਬਣ ਗਈਆਂ। ਇੱਕ ਮੈਡੀਕਲ ਯੂਨੀਵਰਸਿਟੀ ਅਤੇ ਇੱਕ ਟੈਕਨੀਕਲ ਯੂਨੀਵਰਸਿਟੀ। ਕਾਲਜ ਘਟ ਗਏ ਹਨ ਅਤੇ ਯੂਨੀਵਰਸਿਟੀਆਂ ਵਿੱਚ ਕੰਮ ਘਟ ਗਏ ਹਨ। ਹੁਣ ਦੋ ਵਾਈਸ-ਚਾਂਸਲਰਾਂ ਦੀ, ਕਿਉਂਕਿ ਚਾਰ ਵੀ.ਸੀ. ਚਾਰ ਯੂਨੀਵਰਸਿਟੀਆਂ ਵਿੱਚ ਹੋ ਗਏ ਹਨ, ਇਸ ਕਰਕੇ ਲੋੜ ਨਹੀਂ ਹੈ। ਪ੍ਰੋ. ਵੀ.ਸੀ. ਦਾ ਯੂਨੀਵਰਸਿਟੀਆਂ ਤੇ ਨਜਾਇਜ਼ ਖਰਚਾ ਹੁੰਦਾ ਸੀ ਜਿਹੜਾ ਕਿ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਦਾ। ਇਸ ਕਰਕੇ ਇਹ ਚੇਂਜ਼ ਲਿਆਂਦੀ ਜਾ ਰਹੀ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

That the Punjabi University (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Speaker : Now the House will proceed to consider the Bill Clause by Clause.

Sub-Clause (2) of Clause 1

Mr. Speaker : Question is—

That Sub Clause (2) of Clause 1 stand part of the Bill.

The motion was carried..

Clauses 2 to 7

Mr. Speaker : As there are no amendments to Clauses 2 to 7, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes. Yes.)

Mr. Speaker : Question is—

That Clauses 2 to 7 stand part of the Bill.

The motion was carried.

Sub-Clause (1) of Clause 1

Mr. Speaker : Question is—

That Sub-Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

Title

Mr. Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried..

Mr. Speaker : Minister to move that the Bill be passed.

Higher Education and Languages Minister (Shri Harnam Dass Johar) : Sir, I beg to move—

That the Punjabi University (Amendment) Bill be passed.

Mr. Speaker : Motion moved—

That the Punjabi University (Amendment) Bill be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Speaker : Question is—

That the Punjabi University (Amendment) Bill be passed.

The motion was carried.

---

3. THE GURU NANAK DEV UNIVERSITY, AMRITSAR (AMENDMENT) BILL, 2004 (REPLACING ORDINANCE)

Mr. Speaker : Next Bill.

Higher Education and Languages Minister (Shri Harnam Dass Johar) : Sir, I beg to introduce the Guru Nanak Dev University, Amritsar (Amendment) Bill.

Sir, I also beg to move—

That the Guru Nanak Dev University Amritsar (Amendment) Bill be taken into consideration at once.

Mr. Speaker : Motion moved—

That the Guru Nanak Dev University Amritsar (Amendment) Bill be taken into consideration at once.

Does any Member want to speak ? Yes. Jathedar Tota Singh Ji.

ਸਰਦਾਰ ਤੋਤਾ ਸਿੰਘ (ਮੋਗਾ) : ਮਾਨਯੋਗ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦੇ ਵਿੱਚ ਅਸਲੀਅਤ ਇਹੀ ਹੈ ਕਿ ਜੋ ਪੰਜਾਬੀ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਵਿੱਚ ਝਗੜਾ ਪਿਆ ਹੈ, ਉਸੇ ਕਾਰਨ ਹੀ ਉਥੇ ਵੀ ਪ੍ਰੋ.ਵੀ.ਸੀ. ਦੀ ਪੋਸਟ ਖਤਮ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਜੇਕਰ ਪੰਜਾਬੀ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਵਿਚ ਝਗੜਾ ਨਾ ਹੁੰਦਾ ਤਾਂ ਪੋਸਟ ਖਤਮ ਕਰਨ ਦੀ ਲੋੜ ਹੀ ਨਹੀਂ ਸੀ। ਇਸ ਪੋਸਟ ਨੂੰ ਖਤਮ ਕਰਨ ਦੀ ਲੋੜ ਨਹੀਂ ਹੈ। ਉਸ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਵਿੱਚ ਇਸ ਪੋਸਟ ਦੇ ਤਹਿਤ ਬਹੁਤ ਵਿਅਕਤੀ ਕੰਮ ਕਰਨ ਵਾਲੇ ਹਨ, ਇਸ ਲਈ ਇਸ ਨੂੰ ਖਤਮ ਨਹੀਂ ਕਰਨਾ ਚਾਹੀਦਾ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਦੇ ਨਾਲ ਕੋਈ ਖਰਚੇ ਨਹੀਂ ਘੱਟ ਜਾਂਦੇ। ਜੇਕਰ ਤੁਸੀਂ ਖਰਚੇ ਘਟਾਉਣੇ ਹਨ ਤਾਂ ਤੁਸੀਂ ਐਡਵੋਕੇਟ ਜਨਰਲ ਦੇ ਦਫ਼ਤਰ ਵਿਚ ਜਿਹੜੀ ਵਕੀਲਾਂ ਦੀ ਗਿਣਤੀ ਹੈ, ਉਸ ਨੂੰ ਘਟਾ ਲਵੋ, ਉਥੇ ਤੁਸੀਂ 150 ਵਕੀਲਾਂ ਦੀ ਫੌਜ ਲਗਾਈ ਹੋਈ ਹੈ, ਉਸ ਨੂੰ ਘਟਾ ਲਵੋ।

*1.15 ਵਜੇ ਬਾਅਦ ਦੁਪਹਿਰ

(ਇਸ *ਸਮੇਂ ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਨੇ ਸਦਨ ਦੀ ਕੁਰਸੀ ਸੰਭਾਲੀ)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Question is—

That the Guru Nanak Dev University Amritsar (Amendment) Bill be taken into consideration at once.

The motion was carried..

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

Sub-Clause (2) of Clause 1

Mr. Deputy Speaker : Question is—

That Sub Clause (2) of Clause 1 stand part of the Bill.

The motion was carried..

Clauses 2 to 6

Mr. Deputy Speaker : As there are no amendment to Clauses 2 to 6, if the House agrees, these Clauses be put together to the vote of the House.

(Voices : Yes. Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 6 stand part of the Bill.

The motion was carried..

Sub-Clause (1) of Clause 1

Mr. Deputy Speaker : Question is—

That Sub Clause (1) of Clause 1 stand part of the Bill.

The motion was carried..

Title

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried..

Mr. Deputy Speaker : Minister to move that the Bill be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

Higher Education & Languages Minister (Shri Harnam Dass Johar) : Sir, I beg to move—

That the Guru Nanak Dev University, Amritsar (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Guru Nanak Dev University, Amritsar (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Guru Nanak Dev University, Amritsar (Amendment) Bill be passed.

The motion was carried.

---

4. THE PUNJAB DAIRY DEVELOPMENT BOARD (AMENDMENT) BILL, 2004 (REPLACING ORDINANCE)

Mr. Deputy Speaker : Next Bill.

Animal Husbandry, Dairy Development and Fisheries and Sports & Youth Services Minister (Sardar Jagmohan Singh Kang) : Sir, I beg to introduce the Punjab Dairy Development Board (Amendment) Bill.

Sir, I also beg to move—

That the Punjab Dairy Development Board (Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab Dairy Development Board (Amendment) Bill be taken into consideration at once.

Any Hon'ble member who wants to speak ? Capt. Balbir Singh Bath.

ਕੈਪਟਨ ਬਲਬੀਰ ਸਿੰਘ ਬਾਠ (ਸ਼੍ਰੀ ਹਰਗੋਬਿੰਦਪੁਰ) : ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਤੁਹਾਡਾ ਸਮਾਂ ਦੇਣ ਦੇ ਲਈ ਬਹੁਤ-ਬਹੁਤ ਧੰਨਵਾਦ। ਮੈਂ ਅੱਜ ਇਹ ਜੋ ਆਰਡੀਨੈਂਸ, ਜਿਸ ਨੂੰ ਬਿੱਲ ਦਾ ਰੂਪ ਦਿੱਤਾ ਜਾਣਾ ਹੈ, ਇਸ ਦੇ ਸਾਰੇ ਮੁੱਦਿਆਂ ਨੂੰ ਨਹੀਂ ਛੋਹਾਂਗਾ, ਜੋ ਮੁੱਦੇ ਜ਼ਰੂਰੀ ਹੋਣਗੇ, ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਛੋਹਾਂਗਾ। ਜੋ ਜ਼ਰੂਰੀ ਮੁੱਦੇ ਹਨ, ਉਹ ਮੈਂ ਹਾਊਸ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਵਾਂਗਾ। ਸਹੀ ਮਾਅਨਿਆਂ ਦੇ ਵਿੱਚ ਇਹ ਜੋ ਅਮੈਂਡਮੈਂਟ ਹੈ, ਇਹ ਸਾਲ 2003 ਦੇ ਵਿੱਚ ਹੋਣੀ ਚਾਹੀਦੀ ਸੀ। ਕੀ ਕਾਰਨ ਹੈ ਕਿ ਇਹ ਪਿਛਲੇ ਸਾਲ ਨਹੀਂ ਆਈ, ਇਸ ਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਕੈਪਟਨ ਬਲਬੀਰ ਸਿੰਘ ਬਾਠ]

ਬਾਰੇ ਤਾਂ ਸਰਕਾਰ ਨੂੰ ਹੀ ਪਤਾ ਹੋਵੇਗਾ। ਮੈਂ ਇਸ ਗੱਲ ਨੂੰ ਛੋਹਾਂਗਾ ਕਿ ਇਸ ਆਰਡੀਨੈਂਸ ਦੇ ਵਿੱਚ, ਜਿਸ ਨੇ ਹੁਣ ਬਿੱਲ ਦੇ ਰੂਪ ਵਿਚ ਪਾਸ ਹੋ ਜਾਣਾ ਹੈ, ਇਸ ਵਿੱਚ ਨਵਾਂ ਕੁਝ ਵੀ ਨਹੀਂ ਹੈ। ਇਸ ਦੇ ਵਿੱਚ ਸਿਰਫ਼ ਸ਼ਬਦੀ ਲੜਾਈ ਹੈ, ਸ਼ਬਦਾਂ ਦਾ ਹੇਰ-ਫੇਰ ਹੈ, ਇਸ ਤੋਂ ਵੱਧ ਇਸ ਦੇ ਵਿੱਚ ਕੋਈ ਨਵੀਂ ਗੱਲ ਨਹੀਂ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਰਡੀਨੈਂਸ ਦਾ ਪੈਰਾ-4 ਸੈਕਸ਼ਨ 3 ਬੋਰਡ ਦੀ ਬਣਤਰ ਬਾਰੇ ਹੈ। ਇਸ ਬਾਰੇ ਮੈਨੂੰ ਕੁਝ ਚੰਗਾ ਲੱਗਾ। ਜੋ ਬੋਰਡ ਦਾ ਇਨਫਰਾਸਟਰਕਚਰ ਸੀ, ਇਸ ਨੂੰ ਵੱਧ ਅਫ਼ਸਰ ਸਾਹਿਬਾਨਾਂ ਦੀ ਲੋੜ ਨਹੀਂ ਸੀ। ਉਨ੍ਹਾਂ ਨੂੰ ਨਿਲੰਬਿਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਪਰ ਇਕ ਗੱਲ ਚੰਗੀ ਨਹੀਂ ਲੱਗੀ, ਖੇਤੀਬਾੜੀ ਮਹਿਕਮੇ ਦਾ ਤੇ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਬੋਰਡ ਦਾ ਦੁੱਧ ਵਾਲਾ ਕੰਮ ਹੈ, ਇਨ੍ਹਾਂ ਦਾ ਆਪਸੀ ਨੇੜੇ ਦਾ ਰਿਸ਼ਤਾ ਹੈ। ਉਥੇ ਖੇਤੀਬਾੜੀ ਮਹਿਕਮੇ ਦੇ ਸਕੱਤਰ ਨੂੰ ਲਾਂਭੇ ਕਰਨ ਦੀ ਕੀ ਲੋੜ ਪਈ, ਜਦੋਂ ਕਿ ਇਨ੍ਹਾਂ ਦਾ ਤਾਲਮੇਲ ਹੋਣਾ ਚਾਹੀਦਾ ਸੀ। ਇਹ ਗੱਲ ਸਮਝ ਤੋਂ ਬਾਹਰ ਹੈ। ਮੈਂ ਇਹ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਸਕੱਤਰ, ਖੇਤੀਬਾੜੀ ਨੂੰ ਇਸ ਵਿਚ ਜ਼ਰੂਰ ਸ਼ਾਮਲ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਕਿ ਇਨ੍ਹਾਂ ਦਾ ਪਰਾਪਰ ਤਾਲਮੇਲ ਬਣਿਆ ਰਹੇ ਅਤੇ ਜੋ ਦੁੱਧ ਪ੍ਰੋਡਿਊਸ ਕਰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਗੱਲ ਸਹੀ ਤਰੀਕੇ ਨਾਲ ਹੁੰਦੀ ਰਹੇ।

ਪੈਰਾ-6 ਬੋਰਡ ਦੀ ਮਿਆਦ ਬਾਰੇ ਹੈ ਔਰ ਇਹ ਬਿਲਕੁਲ ਗਲਤ ਗੱਲ ਹੈ ਕਿ ਪਹਿਲਾਂ ਬੋਰਡ ਦੀ ਮਿਆਦ ਤਿੰਨ ਸਾਲ ਸੀ ਜੋ ਹੁਣ ਇਕ ਸਾਲ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਬੋਰਡ ਦੀਆਂ ਊਣਤਾਈਆਂ ਨੂੰ ਸਮਝਣ ਲਈ ਬਹੁਤ ਸਮਾਂ ਲੱਗ ਜਾਂਦਾ ਹੈ। ਇਕ ਸਾਲ ਵਿਚ ਕਿੰਨੀਆਂ ਕੁ ਮੀਟਿੰਗਾਂ ਹੁੰਦੀਆਂ ਹਨ ਬੋਰਡ ਦੇ ਭਲੇ ਲਈ, ਬੋਰਡ ਦੀ ਡਿਵੈਲਪਮੈਂਟ ਲਈ। ਇਕ ਸਾਲ ਨਹੀਂ ਬਲਕਿ ਤਿੰਨ ਸਾਲ ਦੀ ਮਿਆਦ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਇਹ ਬੜਾ ਗੰਭੀਰ ਮਸਲਾ ਹੈ। ਮੈਂ ਮੰਤਰੀ ਸਾਹਿਬ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਉਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਤੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਬਾਰੇ ਉਹ ਜ਼ਰੂਰ ਜਵਾਬ ਦੇਣਗੇ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਬੋਰਡ ਦੇ ਆਬਜੈਕਟਿਵਜ਼ ਕੀ ਹਨ, ਪਾਵਰਾਂ ਕੀ ਹਨ ਇਸ ਬਾਰੇ ਮੈਂ ਤੁਹਾਡੇ ਨਾਲ ਗੱਲਾਂ ਸਾਂਝੀਆਂ ਕਰਨੀਆਂ ਚਾਹਾਂਗਾ। ਬੋਰਡ ਇਕ ਅਪੈਕਸ ਬਾਡੀ ਹੈ। ਬੋਰਡ ਨੇ ਇਸ ਨਾਲ ਜੋ ਸਬੰਧਿਤ ਲੋਕ ਹਨ, ਮਹਿਕਮੇ ਹਨ, ਡੇਅਰੀ ਦੇ ਜੋ ਮਸਲੇ ਹਨ, ਇਨ੍ਹਾਂ ਵਿਚ ਤਾਲਮੇਲ ਪੈਦਾ ਕਰਕੇ, ਜੋ ਦੁੱਧ ਪ੍ਰੋਡਿਊਸ ਕਰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਭਲੇ ਦੀ ਗੱਲ ਕਰਨੀ ਹੈ। ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਜਿਹੜਾ ਖਰੜਾ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਇਸ ਵਿਚ ਕਿਤੇ ਵੀ, ਕਿਸੇ ਵੀ ਲੈਵਲ ਤੇ ਜੋ ਲੋਕ ਦੁੱਧ ਵਿਚ ਅਡਲਟ੍ਰੇਸ਼ਨ ਕਰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਬਾਰੇ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਬੜੀ ਹੈਰਾਨੀ ਦੀ ਗੱਲ ਹੈ ਕਿ ਇਹ ਸਿਰਫ਼ ਕਾਗਜ਼ੀ ਕਾਰਵਾਈ ਹੈ। ਇਸ ਗੱਲ ਨੂੰ ਕੌਣ ਚੈਕ ਕਰੇਗਾ, ਅਡਲਟ੍ਰੇਸ਼ਨ ਨੂੰ ਕੌਣ ਚੈਕ ਕਰੇਗਾ, ਇਸ ਬਾਰੇ ਕੁਝ ਨਹੀਂ ਦੱਸਿਆ ਗਿਆ। ਪੰਜਾਬ ਦਾ ਦੁੱਧ ਸਹਾਰਨਪੁਰ ਜਾ ਰਿਹਾ ਹੈ, ਦੂਜੇ ਸੂਬੇ ਵਿਚ ਜਾ ਰਿਹਾ ਹੈ, ਇਸ ਨੂੰ ਕੌਣ ਚੈਕ ਕਰੇਗਾ, ਕੌਣ ਜ਼ਿੰਮੇਵਾਰੀ ਲਏਗਾ। ਜਿਹੜੀ ਪੰਜਾਬ ਵਿਚ ਦੁੱਧ ਦੀ ਅਡਲਟ੍ਰੇਟਡ ਪ੍ਰੋਡਿਊਸ ਹੈ, ਉਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਕਿਸ ਉਪਰ ਹੈ। ਚਾਹੇ ਉਹ ਹੈਲਥ ਡਿਪਾਰਟਮੈਂਟ ਹੈ ਜਾਂ ਸਿਵਲ ਸਪਲਾਈ ਮਹਿਕਮਾ ਹੈ ਔਰ ਇਨ੍ਹਾਂ ਦੇ ਕਾਨੂੰਨ ਬਣੇ ਹੋਏ ਹਨ ਪਰ ਇਨ੍ਹਾਂ ਦੇ ਤਾਲਮੇਲ ਦੀ ਗੱਲ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਬਹੁਤ ਵੱਡੀ ਘਾਟ ਹੈ। ਇਹ ਜ਼ਿੰਮੇਵਾਰੀ ਕਿਸੇ ਦੀ ਲਾਉਣੀ ਚਾਹੀਦੀ ਹੈ ਪਰ ਅਜਿਹਾ ਨਹੀਂ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਤੁਹਾਡੇ ਰਾਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ, ਇਸ ਦਾ ਜਵਾਬ ਮੰਤਰੀ ਸਾਹਿਬ ਦੇਣਗੇ ਕਿ ਕੀ ਰੋਲ ਹੋਵੇਗਾ ਜੇਕਰ ਜਿਹੜੇ ਦੁੱਧ ਪ੍ਰੋਡਿਊਸ ਕਰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਪਸ਼ੂਆਂ ਵਾਸਤੇ ਮਿਆਰੀ ਕਿਸਮ ਦੀ ਖੁਰਾਕ ਨਹੀਂ ਮਿਲੇਗੀ। ਇਸ ਸਪਲਾਈ ਨੂੰ ਕੌਣ ਚੈਕ ਕਰੇਗਾ। ਕਿਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਹੋਵੇਗੀ। ਅਸੀਂ ਵੱਧ ਦੁੱਧ ਪ੍ਰੋਡਿਊਸ ਕਰਨ ਦੀ ਗੱਲ ਕਰਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਹਾਂ, ਇਸ ਮਸਲੇ ਬਾਰੇ ਗੱਲ ਨਹੀਂ ਕਰਦੇ। ਜੇਕਰ ਅਜਿਹਾ ਕਰੀਏ ਤਾਂ ਇਸ ਨਾਲ ਦੁੱਧ ਪ੍ਰੋਡਿਊਸ ਕਰਨ ਵਾਲਿਆਂ ਦਾ ਭਲਾ ਹੈ ਅਤੇ ਸਟੇਟ ਦਾ ਭਲਾ ਹੈ। ਸਾਡੀ ਸਟੇਟ ਦੇ ਭਲੇ ਵਾਸਤੇ ਇਹ ਵੀ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ। ਅੱਜ ਸਪੱਸ਼ਟ ਹੈ ਕਿ ਜਿੰਨੀਆਂ ਕੋਆਪਰੇਟਿਵ ਸੋਸਾਇਟੀਜ਼ ਹਨ, ਜਿਹੜੀਆਂ ਦੁੱਧ ਇੱਕਠਾ ਕਰਦੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਨਾਲੋਂ 200% ਵੱਧ ਬਾਕੀ ਜਿਹੜੀਆਂ ਪ੍ਰਾਈਵੇਟ ਮਿੱਲਾਂ ਹਨ, ਪ੍ਰਾਈਵੇਟ ਸਾਧਨ ਹਨ, ਉਹ ਵੱਧ ਦੁੱਧ ਇਕੱਠਾ ਕਰ ਜਾਂਦੇ ਹਨ। ਪਰ ਕਿਸਾਨ ਨੂੰ ਘੱਟ ਰੇਟ ਦਿੰਦੇ ਹਨ। ਕੀ ਇਸ ਦੇ ਬਾਰੇ ਚੈੱਕ ਕੀਤਾ ਜਾਵੇਗਾ ? ਕਿਤੇ ਵੀ ਇਸ ਗੱਲ ਦਾ ਜ਼ਿਕਰ ਨਹੀਂ ਹੈ। ਮੈਂ ਇਹ ਗੱਲ ਵੀ ਧਿਆਨ ਵਿਚ ਲਿਆਉਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਮੈਂ ਇਨ੍ਹਾਂ ਤਿੰਨਾਂ ਗੱਲਾਂ ਦੇ ਬਾਰੇ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ। ਇਨ੍ਹਾਂ ਨੇ ਜੋ ਅਡਲਟਰੇਟਿਡ ਦੁੱਧ ਦੀ ਵਿਕਰੀ ਹੈ, ਪ੍ਰੋਡਕਟਸ ਹਨ, ਉਸ ਦੇ ਬਾਰੇ ਕੁਝ ਵੀ ਨਹੀਂ ਲਿਖਿਆ। ਚੰਗੀ ਬਰੀਡ ਪਰਜ਼ਰਵ ਕਰਕੇ ਰੱਖਣ ਬਾਰੇ ਵੀ ਮੈਂ ਸਤਿਕਾਰਯੋਗ ਮੰਤਰੀ ਜੀ ਤੋਂ ਜਾਣਨਾ ਚਾਹਾਂਗਾ ਕਿ ਇਸ ਦੇ ਬਾਰੇ ਇਹ ਕੀ ਕਰਨਗੇ। ਖਾਸ ਕਰਕੇ ਬੋਰਡ ਦੀ ਜੋ ਮਿਆਦ ਤਿੰਨ ਸਾਲ ਤੋਂ ਇੱਕ ਸਾਲ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ, ਇਹ ਚੰਗੀ ਗੱਲ ਨਹੀਂ ਹੈ, ਧੰਨਵਾਦ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਸਤਿਕਾਰਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਪੰਜਾਬ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਸੋਧਨਾ ਬਿਲ ਜਿਹੜਾ ਆਇਆ ਹੈ, ਮੈਂ ਇਸ ਦੇ ਬਾਰੇ ਬਹੁਤਾ ਕੁਝ ਨਹੀਂ ਕਹਿਣਾ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦੇ ਵਿਚ ਕੁੱਲ 17 ਮੱਦਾਂ ਪਾਈਆਂ ਗਈਆਂ ਹਨ। ਇਨ੍ਹਾਂ ਵਿਚ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਬੋਰਡ ਦੀ ਜੂਰੀਸਡਿਕਸ਼ਨ ਤੇ ਕੰਮ ਕਾਰ ਕੀ-ਕੀ ਹੋਣਗੇ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਦੀ ਬਹੁਤ ਦੇਰ ਤੋਂ ਮੰਗ ਆ ਰਹੀ ਸੀ। ਸਾਡੇ ਪੰਜਾਬ ਦੇ ਲੋਕ ਖਾਂਦੇ ਪੀਂਦਾ ਚੰਗਾ ਹਨ। ਦੁੱਧ ਤਾਂ ਸਾਡੀ ਰਿਵਾਇਤ ਹੈ ਪਰ ਸਰਕਾਰਾਂ ਜਿਹੜੀਆਂ ਆਈਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਪਾਸੇ ਸਹੀ ਧਿਆਨ ਨਹੀਂ ਦਿੱਤਾ। ਅੱਜ ਗੁਜਰਾਤ ਪੰਜਾਬ ਨਾਲੋਂ ਦੁੱਧ ਪੈਦਾ ਕਰਨ ਵਿਚ ਅੱਗੇ ਹੈ। ਹੋਰ ਵੀ ਸੂਬੇ ਅੱਗੇ ਜਾ ਰਹੇ ਹਨ। ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਵਿਕਾਸ ਬੋਰਡ ਜੋ ਬਣਾਇਆ ਗਿਆ ਹੈ, ਇਸ ਨੂੰ ਰੈਗੂਲੇਟ ਕਰਨ ਲਈ ਕਿਸੇ ਅਥਾਰਿਟੀ ਦੀ ਲੋੜ ਹੈ। ਦੂਜੀਆਂ ਸਾਰੀਆਂ ਗੱਲਾਂ ਇਨ੍ਹਾਂ ਨੇ ਕੀਤੀਆਂ ਹਨ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਹੜੀ ਸਭ ਤੋਂ ਵੱਡੀ ਗੱਲ ਹੈ, ਇਹ ਦੇਖਣਾ ਹੈ ਕਿ ਜਿਹੜੀ ਦੁੱਧ ਦੀ ਡੇਅਰੀ ਹੈ, ਉਹ ਕਿਸ ਦੇ ਨਾਲ ਜੁੜੀ ਹੈ। ਉਹ ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂਆਂ ਦੇ ਨਾਲ ਜੁੜੀ ਹੋਈ ਹੈ। ਅਸੀਂ ਪੁਰਾਣੇ ਵੇਲਿਆਂ ਤੋਂ ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂਆਂ ਦੀ ਸੇਵਾ ਸੰਭਾਲ ਕਰਦੇ ਆ ਰਹੇ ਹਾਂ, ਹਿਫਾਜ਼ਤ ਕਰਦੇ ਆ ਰਹੇ ਹਾਂ। ਪਸ਼ੂ ਭਾਵੇਂ ਬੁੱਢਾ ਵੀ ਹੋ ਜਾਵੇ ਤਾਂ ਵੀ ਰੱਖਦੇ ਆਏ ਹਾਂ। ਇਸ ਮਕਸਦ ਲਈ ਪੁਰਾਣੇ ਸਮਿਆਂ ਤੋਂ ਗਊ ਸ਼ਾਲਾਵਾਂ ਵੀ ਬਣਾਈਆਂ ਹੋਈਆਂ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਸਾਡੀਆਂ ਪਸ਼ੂਆਂ ਦੀਆਂ ਨਸਲਾਂ ਦੀ ਸੇਵਾ ਕੀਤੀ ਹੈ। ਇਸ ਕਰਕੇ ਬੁਢਾਪੇ ਵਿਚ ਕਮਜ਼ੋਰ ਤੇ ਬਿਮਾਰ ਪਸ਼ੂਆਂ ਦੀ ਸੇਵਾ ਕਰਨਾ ਉਨ੍ਹਾਂ ਦਾ ਕੰਮ ਹੈ। ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂਆਂ ਨੂੰ ਸੰਭਾਲਣ ਦੇ ਵਿਚ ਗਊ-ਸ਼ਾਲਾਵਾਂ ਦਾ ਅਹਿਮ ਰੋਲ ਰਿਹਾ ਹੈ। ਸਰਕਾਰ ਨੇ ਇਸ ਬੋਰਡ ਦੇ 17 ਫੰਕਸ਼ਨ ਲਿਖੇ ਹਨ ਪਰ ਬੜੇ ਅਫ਼ਸੋਸ ਦੀ ਗੱਲ ਹੈ ਕਿ ਜਿਹੜੇ ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂ ਹਨ, ਇਸ ਪਸ਼ੂ ਧਨ ਦੀ ਮਾਰਧਾੜ ਨਾ ਹੋ ਜਾਵੇ, ਬਰੀਡ ਖਤਮ ਨਾ ਹੋ ਜਾਵੇ, ਕਿਤੇ ਵੀ ਇਸ ਦੇ ਬਾਰੇ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਇਹ ਸਾਡਾ ਇਖਲਾਕੀ ਫਰਜ਼ ਵੀ ਬਣਦਾ ਹੈ ਅਤੇ ਦੂਰ ਦਰੀਸ਼ਿਟਤਾ ਦੀ ਗੱਲ ਵੀ ਹੈ। ਅਸੀਂ ਇਹ ਮਹਿਸੂਸ ਕਰਦੇ ਹਾਂ ਕਿ ਜੇ ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂਆਂ ਬਾਰੇ ਵਾਕਿਆ ਹੀ ਸਾਡੀ ਸੋਚ ਸੱਚੀ ਹੈ, ਵਾਕਿਆ ਹੀ ਅਸੀਂ ਪੰਜਾਬ ਨੂੰ ਚਿੱਟੀ ਕ੍ਰਾਂਤੀ ਵੱਲ ਲਿਜਾਣਾ ਚਾਹੁੰਦੇ ਹਾਂ ਤੇ ਹੋਰ ਸੂਬਿਆਂ ਦੇ ਨਾਲ ਕੰਪੀਟ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹਾਂ ਤਾਂ ਦੁੱਧ ਦੇਣ ਵਾਲੇ ਪਸ਼ੂਆਂ ਦੀ ਬਰੀਡ ਪਰਜ਼ਰਵ ਕਰਕੇ ਰੱਖਣੀ ਪਵੇਗੀ। ਜਿਥੇ 17 ਮੱਦਾਂ ਆਈਆਂ ਹਨ, ਇੱਕ ਇਹ ਗੱਲ ਵੀ ਕਰ ਦੇਣੀ ਚਾਹੀਦੀ ਹੈ। ਹਾਊਸ ਦੇ ਵਿਚ ਕਈ ਵਾਰੀ ਸਵਾਲ ਵੀ ਆਉਂਦੇ ਹਨ ਕਿ ਜਿਹੜੇ ਪਸ਼ੂ ਨਕਾਰਾ ਹੋ ਜਾਂਦੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ]

ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਲੋਕ ਛੱਡ ਦਿੰਦੇ ਹਨ, ਜਿਸ ਕਾਰਨ ਐਕਸੀਡੈਂਟ ਵੀ ਹੋ ਜਾਂਦੇ ਹਨ, ਫਸਲਾਂ ਵੀ ਖਰਾਬ ਹੁੰਦੀਆਂ ਹਨ। ਇਸ ਦੇ ਲਈ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਬੋਰਡ ਦਾ ਅਹਿਮ ਕੰਮ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਜੋ ਗਊ ਸ਼ਾਲਾਵਾਂ ਸਮਾਜ ਸੇਵੀ ਸੰਸਥਾਵਾਂ ਚਲਾ ਰਹੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਮਾਲੀ ਮੱਦਦ ਦੇਣ ਲਈ ਸਰਕਾਰ ਵਲੋਂ ਕਰਾਈਟੇਰੀਆ ਬਣਾਇਆ ਜਾਵੇ, ਤਾਂਕਿ ਕੱਲ੍ਹ ਨੂੰ ਸਰਕਾਰ ਇਹ ਨਾ ਕਹੇ ਕਿ ਅਸੀਂ ਇਨ੍ਹਾਂ ਪਸ਼ੂਆਂ ਦਾ ਕੁਝ ਨਹੀਂ ਕਰ ਸਕਦੇ, ਸਾਡੇ ਕੋਲ ਇਨ੍ਹਾਂ ਪਸ਼ੂਆਂ ਦੇ ਲਈ ਕੋਈ ਫੰਡਜ਼ ਨਹੀਂ ਹਨ। ਇਨ੍ਹਾਂ ਦੇ ਰੱਖ ਰਖਾਵ ਦੇ ਲਈ ਬਲਾਕ ਲੈਵਲ ਤੇ ਅਤੇ ਸਬ ਡਵੀਜ਼ਨਲ ਲੈਵਲ ਤੇ ਗਊ ਸ਼ਾਲਾਵਾਂ ਬਣਾਈਆਂ ਜਾਣ ਅਤੇ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਬੋਰਡ ਇਨ੍ਹਾਂ ਦੇ ਲਈ ਆਪਣੇ ਫੰਡ ਮੁਹੱਈਆ ਕਰਵਾਵੇ। ਬੋਰਡ ਦੇ ਕੰਮ ਕਾਰ ਦੇ ਵਿਚ ਇਹ ਵੀ ਜੋੜਿਆ ਜਾਵੇ ਕਿ ਜਿੰਨੀਆਂ ਗਊ ਸ਼ਾਲਾਵਾਂ ਚਲ ਰਹੀਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਇਮਦਾਦ ਤੇ ਸੁਪਰਵੀਜ਼ਨ ਕਿਸੇ ਨਾ ਕਿਸੇ ਤਰ੍ਹਾਂ ਡੇਅਰੀ ਡਿਵੈਲਪਮੈਂਟ ਬੋਰਡ ਕਰੇ ਔਰ ਉਨ੍ਹਾਂ ਨੂੰ ਮੱਦਦ ਦੇਵੇ। ਇਸ ਤੋਂ ਬਾਅਦ ਮੈਂ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਦੁੱਧ ਤੇ ਸਰਕਾਰ ਨੇ ਸੈਸ ਲਗਾ ਦਿੱਤਾ ਪਰ ਇਸ ਨਾਲ ਸਰਕਾਰ ਦੀ ਆਮਦਨੀ ਹੋਰ ਘੱਟ ਗਈ। ਇਸੇ ਤਰ੍ਹਾਂ ਸਰਕਾਰ ਨੇ ਦੁੱਧ ਤੋਂ ਬਣਨ ਵਾਲੀਆਂ ਚੀਜ਼ਾਂ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਪਰਜ਼ਰਵ ਕਰਕੇ ਰੱਖਿਆ ਜਾਂਦਾ ਹੈ ਉਨ੍ਹਾਂ ਤੇ ਟੈਕਸ ਲਗਾ ਦਿੱਤਾ, ਜਿਸ ਦਾ ਮਾੜਾ ਅਸਰ ਪਿਆ। ਵਿਧਾਨ ਸਭਾ ਦੇ ਵਿਚ ਵੀ ਇਸਤੇ ਕਈ ਵਾਰ ਡਿਸਕਸ਼ਨ ਹੋਈ ਹੈ। ਇਸ ਉਤੇ ਸਰਕਾਰ ਨੂੰ ਕਲੀਅਰ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਸਰਕਾਰ ਨੂੰ ਪਤਾ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ ਕਿ ਸੇਲਸ ਟੈਕਸ ਰਾਹੀਂ ਡੇਰੀ ਦੀਆਂ ਚੀਜ਼ਾਂ ਤੋਂ ਕਿੰਨੀ ਆਮਦਨੀ ਹੋਵੇਗੀ। ਵਾਰ-ਵਾਰ ਹਾਊਸ ਵਿਚ ਇਹ ਚੀਜ਼ਾਂ ਡਿਸਕਸ ਹੁੰਦੀਆਂ ਹਨ। ਸਰਕਾਰ ਨੂੰ ਹਰ ਚੀਜ਼ ਉਤੇ ਬੜਾ ਕਲੀਅਰ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਜਿਹੜਾ ਸੋਧਨਾ ਬਿਲ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ ਹੈ ਇਸ ਦਾ ਪਰਪਜ਼ ਸੋਧਨਾ ਤੱਕ ਹੀ ਸੀਮਤ ਰਹਿ ਗਿਆ ਹੈ ਇਸ ਦੇ ਓਬਜੈਕਟਸ ਮੀਨਿੰਗਲੈਸ ਹੋ ਗਏ ਹਨ।

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ : ਕੋਈ ਹੋਰ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਇਸ ਬਿਲ ਉਤੇ ਬੋਲਣਾ ਚਾਹੁੰਦਾ ਹੈ।..... ਨਹੀਂ ....ਹੁਣ ਮਨਿਸਟਰ ਸਾਹਿਬ ਪੁਆਇੰਟਸ ਦਾ ਜਵਾਬ ਦੇਣਗੇ।

ਪਸ਼ੂ ਪਾਲਣ, ਡੇਅਰੀ ਵਿਕਾਸ ਅਤੇ ਮੱਛੀ ਪਾਲਣ, ਖੇਡਾਂ ਅਤੇ ਯੁਵਕ ਸੇਵਾਵਾਂ ਮੰਤਰੀ (ਸਰਦਾਰ ਜਗਮੋਹਨ ਸਿੰਘ ਕੰਗ) : ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜੋ ਅਮੈਂਡਮੈਂਟਸ ਇਸ ਬਿਲ ਵਿਚ ਲਿਆਂਦੀਆਂ ਗਈਆਂ ਹਨ, ਉਹ ਜ਼ਰੂਰੀ ਹੋਣ ਕਰਕੇ ਲਿਆਂਦੀਆਂ ਗਈਆਂ ਹਨ ਅਤੇ ਓਬਜੈਕਟਸ ਨੂੰ ਪੂਰਾ ਕਰਨ ਲਈ ਲਿਆਂਦੀਆਂ ਗਈਆਂ ਹਨ। ਇਹ ਜਿਹੜਾ ਬਿਲ ਸੀ, ਇਸ ਦੇ ਵਿਚ ਕੁਝ ਐਮਬੀਗਵਿਟੀਜ਼ ਰਹਿ ਗਈਆਂ ਸਨ। ਇਸ ਦੇ ਵਿਚ ਸੇਲਜ਼ ਅਤੇ ਪਰਚੇਜ ਟੈਕਸ ਲਗਾ ਦਿੱਤਾ ਗਿਆ ਸੀ ਜਿਸ ਨੂੰ ਹਾਈ ਕੋਰਟ ਅਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਵਿਚ ਚੈਲੰਜ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਕਰਕੇ ਇਹ ਸੋਧਨਾ ਸੁਪਰੀਮ ਕੋਰਟ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਮੁਤਾਬਿਕ ਲਿਆਂਦੀਆਂ ਗਈਆਂ ਹਨ। ਪਹਿਲੇ ਜਿਹੜਾ ਸਰਕਾਰ ਨੇ ਸੈਸ ਅਤੇ ਪਰਚੇਜ ਟੈਕਸ ਲਗਾਇਆ ਸੀ, ਉਸ ਨੂੰ ਅਸੀਂ 2% ਕਰ ਦਿੱਤਾ ਹੈ ਜਿਹੜਾ ਕਿ ਬਾਦਲ ਸਾਹਿਬ ਦੀ ਸਰਕਾਰ ਨੇ 4% ਟੈਕਸ ਲਗਾਇਆ ਸੀ। ਇਸ ਦੇ ਨਾਲ ਡੇਅਰੀ ਬੋਰਡ ਦੀ ਫੰਕਸ਼ਨਿੰਗ ਬਾਰੇ ਅਮੈਂਡਮੈਂਟ ਕਰਨ ਦੀ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

DAIRY

ਲੋੜ ਪਈ ਹੈ ਅਤੇ ਇਸ ਦੇ ਵਿੱਚ ਡਾਈਵਰਸੀਫੀਕੇਸ਼ਨ ਆਫ ਬਰੀਡ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਬੋਰਡ ਦੇ ਚੇਅਰਮੈਨ ਸਾਡੇ ਮੁੱਖ ਮੰਤਰੀ ਸਾਹਿਬ ਹਨ ਅਤੇ ਪਸ਼ੂ ਪਾਲਣ, ਮੱਛੀ ਪਾਲਣ ਅਤੇ ਡੇਅਰੀ ਵਿਕਾਸ ਮੰਤਰੀ ਇਸ ਦੇ ਡਿਪਟੀ ਚੇਅਰਮੈਨ ਹਨ। ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਵਾਈਸ ਚਾਂਸਲਰ ਇਸ ਦੇ ਐਕਸ-ਆਫੀਸੀਓ ਡਾਇਰੈਕਟਰ ਹਨ ਅਤੇ ਹੋਰ ਡੇਅਰੀ ਫੈਡਰੇਸ਼ਨਾਂ ਦਾ ਨੁਮਾਇੰਦਾ ਇਸ ਦਾ ਡਾਇਰੈਕਟਰ ਨਾਮੀਨੇਟ ਕੀਤਾ ਜਾਣਾ ਹੈ। ਇਸ ਬਿਲ ਨੂੰ ਪਹਿਲਾਂ ਹਾਈ ਕੋਰਟ ਵਿਚ ਚੈਲੰਜ ਕੀਤਾ ਗਿਆ ਸੀ ਫੇਰ ਇਸ ਬਿਲ ਨੂੰ ਸੁਪਰੀਮ ਕੋਰਟ ਵਿਚ ਚੈਲੰਜ ਕੀਤਾ ਗਿਆ ਸੀ। ਫੇਰ ਸਰਕਾਰ ਵਲੋਂ ਇਨੀਸੀਏਟਿਵ ਲਿਆ ਗਿਆ ਅਤੇ ਇਸ ਬਿਲ ਵਿਚ ਅਮੈਂਡਮੈਂਟ ਲਿਆਂਦੀ ਗਈ ਤਾਂ ਕਿ ਬੋਰਡ ਦਾ ਕੰਮ ਵਧੀਆ ਤਰੀਕੇ ਨਾਲ ਚਲ ਸਕੇ ਅਤੇ ਕੋਆਪਰੇਟਿਵ ਸੋਸਾਇਟੀਜ਼ ਨੂੰ ਵੀ ਫੂਡ ਦਿੱਤਾ ਜਾ ਸਕੇ ਅਤੇ ਇਸ ਫੂਡ ਨੂੰ ਪਰੀਜ਼ਰਵ ਕਰਕੇ ਰੱਖਿਆ ਜਾਵੇਗਾ। ਪਿਛੇ ਜਿਹੇ ਸਰਕਾਰ ਨੇ ਛਾਪੇ ਮਾਰੇ ਸਨ ਅਤੇ ਮਲੋਟ ਯੂਨਿਟ ਨੂੰ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਸਰਕਾਰ ਵੱਲੋਂ ਕੁਆਲਿਟੀ ਪੂਰੀ ਤਰ੍ਹਾਂ ਕਾਇਮ ਰੱਖੀ ਜਾਵੇਗੀ। ਇਨ੍ਹਾਂ ਸਬਦਾਂ ਦੇ ਨਾਲ ਮੇਰੀ ਬੇਨਤੀ ਹੈ ਕਿ ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਕਰ ਦਿੱਤਾ ਜਾਵੇ।

Mr. Deputy Speaker : Question is—

That the Punjab Dairy Development Board (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB-CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 13

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 13, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 13 stand part of the Bill.

The motion was carried.

SUB-CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Minister for Animal Husbandry, Dairy Development and Fisheries, Sports and Youth Services (Sardar Jagmohan Singh Kang) : Sir, I beg to move—

That the Punjab Dairy Development Board (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab Dairy Development Board (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab Dairy Development Board (Amendment) Bill be passed.

The motion was carried.

5. THE INDIAN FOREST (PUNJAB AMENDMENT) BILL, 2004

Minister of State for Forests, Social Security and Development of Women and Children and Transport (Sardar Tript Rajinder Singh Bajwa) : Sir, I beg to introduce the Indian Forest (Punjab Amendment) Bill.

Sir, I also beg to move—

That the Indian Forest (Punjab Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Indian Forest (Punjab Amendment) Bill be taken into consideration at once.

Any Hon'ble Member wants to speak ?

(At this stage, no one rose to speak)

Mr. Deputy Speaker : Question is—

That the Indian Forest (Punjab Amendment) Bill be taken into consideration at once.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB-CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 16

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 16, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 16 stand part of the Bill.

The motion was carried.

SUB-CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Minister of State for Forest, Social Security and Development of Women and Children and Transport (Sardar Tript Rajinder Singh Bajwa) : Sir, I beg to move—

That the Indian Forest (Punjab Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Indian Forest (Punjab Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Indian Forest (Punjab Amendment) Bill be passed.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

6. THE PUNJAB HEALTH SYSTEMS CORPORATION (AMENDMENT) BILL, 2004

Minister for Health and Family Welfare (Shri Romesh Chander Dogra) : Sir, I beg to introduce the Punjab Health Systems Corporation (Amendment) Bill.

Sir, I also beg to move—

That the Punjab Health Systems Corporation (Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab Health Systems Corporation (Amendment) Bill be taken into consideration at once.

Any Hon'ble Member wishes to speak ?

(At this stage, no Hon'ble Member rose to speak)

Mr. Deputy Speaker : Question is—

That the Punjab Health Systems Corporation (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB-CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 4

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 4,. if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 4 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

SUB-CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Deputy Speaker : Now the Minister to move that the Bill be passed.

Minister for Health and Family Welfare (Shri Romesh Chander Dogra) : Sir, I beg to move—

That the Punjab Health Systems Corporation (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab Health Systems Corporation (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab Health Systems Corporation (Amendment) Bill be passed.

The motion was carried.

---

7. THE PUNJAB ONE-TIME VOLUNTARY DISCLOSURE AND SETTLEMENT OF VIOLATIONS OF THE BUILDINGS CONSTRUCTED IN VIOLATION OF THE BUILDING BYE LAWS IN THE CORPORATIONS AND THE MUNICIPALITIES BILL, 2004.

(Replacing Ordinance)

Mr. Deputy Speaker : Next is the Punjab One-Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill, 2004. Minister for Local Government Ch. Jagjit Singh ji, please move the Bill.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Minister for Local Government, Parliamentary Affairs, Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to introduce the Punjab One-Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill.

Sir, I also beg to move—

> That the Punjab One-Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

> That the Punjab One-Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be taken into consideration at once.

If any, Hon'ble Member wants to take part in the discussion. Yes Mr. Manpreet Singh Badal.

Sardar Manpreet Singh Badal (Giddarbaha) : Sir, as Model Code of Conduct is in place, this Bill can be held on abeyance and can be discussed later on. Moreover, it will disrupt the level playing field.

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਪਿਛਲੇ ਅੱਧੇ ਪੌਣੇ ਘੰਟੇ ਤੋਂ ਹਾਊਸ ਵਿਚ ਲੈਜਿਸਲੇਟਿਵ ਬਿਜ਼ਨਿਸ ਜ਼ੇਰੇ ਬਹਿਸ ਹੈ। ਜਿੰਨਾ ਵੀ ਲੈਜਿਸਲੇਟਿਵ ਬਿਜ਼ਨਿਸ ਹੈ, ਉਨ੍ਹਾਂ ਸਾਰਿਆਂ ਵਿਚ ਅਮੈਂਡਮੈਂਟਸ ਹਨ ਜਾਂ ਸੋਧ ਦੇ ਮਸਲੇ ਹਨ। ਇਹ ਜਿਹੜਾ ਬਿਲ ਮੰਤਰੀ ਜੀ ਨੇ ਹੁਣੇ ਇੰਟਰੋਡਿਊਸ ਕੀਤਾ ਹੈ, ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਖਿਆਲ ਵਿਚ ਇਹ ਇਕ ਨਵਾਂ ਬਿਲ ਹੈ। ਇਸ ਵੇਲੇ ਇਲੈਕਸ਼ਨ ਕਮਿਸ਼ਨ ਦਾ ਜਿਹੜਾ ਮਾਡਲ ਕੋਡ ਆਫ ਕੰਡਕਟ ਹੈ, ਉਹ ਲਾਗੂ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਸ ਬਿਲ ਦੀ ਐਡੀ ਕੋਈ ਅਰਜੈਂਸੀ ਨਹੀਂ ਹੈ ਕਿ ਇਸ ਨੂੰ ਮਾਡਲ ਕੋਡ ਆਫ ਕੰਡਕਟ ਦੇ ਚਲਦਿਆਂ ਪਾਸ ਕੀਤਾ ਜਾਵੇ। ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਅਤੇ ਬੀ.ਜੇ.ਪੀ. ਦੀ ਸੋਚ ਹੈ ਕਿ ਇਸ ਦੇ ਪਾਸ ਹੋਣ ਨਾਲ ਲੈਵਲ ਪਲੇਇੰਗ ਫੀਲਡ ਵਿਚ ਡਿਸਪੈਰਿਟੀ ਪੈਦਾ ਹੋ ਜਾਵੇਗੀ। ਇਸ ਕਰਕੇ ਮੇਰੀ ਸਿਫਾਰਿਸ਼ ਅਤੇ ਸੁਝਾਅ ਹੈ ਕਿ ਜੂਨ ਵਿਚ ਜਦੋਂ ਸਦਨ ਵਿਚ ਗਵਰਨਰ ਐਡਰੈਸ ਤੇ ਡਿਬੇਟ ਹੋਣੀ ਹੈ, ਉਸ ਵੇਲੇ ਤੱਕ ਇਸ ਨੂੰ ਹੋਲਡ-ਇਨ-ਅਬੇਐਂਸ ਰੱਖਿਆ ਜਾਵੇ ਅਤੇ ਹਾਲ ਦੀ ਘੜੀ ਇਸ ਨੂੰ ਵਿਦਡਰਾਅ ਕੀਤਾ ਜਾਵੇ।

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ : ਮੰਤਰੀ ਜੀ, ਤੁਸੀਂ ਕੁਝ ਕਹਿਣਾ ਚਾਹੁੰਦੇ ਹੋ। Would you like to respond ? ਚਲੋ, ਬਾਦ ਵਿਚ ਇਕੱਠਾ ਹੀ ਜਵਾਬ ਦੇ ਦੇਣਾ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(Replacing Ordinance)

ਡਾਕਟਰ ਉਪਿੰਦਰਜੀਤ ਕੌਰ (ਸੁਲਤਾਨਪੁਰ ਲੋਧੀ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਬਹੁਤ-ਬਹੁਤ ਧੰਨਵਾਦ ਕਿ ਤੁਸੀਂ ਮੈਨੂੰ ਆਪਣਾ ਸੁਝਾਅ ਦੇਣ ਦਾ ਅਵਸਰ ਦਿੱਤਾ ਹੈ। ਮੈਂ ਸਮਝਦੀ ਹਾਂ ਕਿ ਇਹ ਜੋ ਸੋਧਨਾ ਬਿਲ ਲਿਆਂਦਾ ਗਿਆ ਹੈ, ਇਹ ਇਲੈਕਸ਼ਨਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖ ਕੇ ਲਿਆਂਦਾ ਗਿਆ ਹੈ। ਜਿਸ ਤਰ੍ਹਾਂ ਕਿ ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ ਹੋਰਾਂ ਨੇ ਸੁਝਾਅ ਦਿੱਤਾ ਹੈ, ਮੇਰੀ ਵੀ ਬੇਨਤੀ ਹੈ ਕਿ ਉਸ ਤੇ ਗੌਰ ਕਰਨੀ ਬਣਦੀ ਹੈ। ਇਸ ਸੋਧਨਾ ਬਿਲ ਦਾ ਤੁਆਲੱਕ ਉਨ੍ਹਾਂ ਉਲੰਘਣਾਵਾਂ ਨਾਲ ਹੈ ਜੋ ਵਿਅਕਤੀ ਕਾਰਪੋਰੇਸ਼ਨ ਜਾਂ ਨਗਰ ਕਾਉਂਸਿਲ ਦੇ ਖੇਤਰ ਅੰਦਰ ਨਕਸ਼ਾ ਪਾਸ ਕਰਾਏ ਬਿਨਾਂ ਜਾਂ ਨਕਸ਼ਾ ਪਾਸ ਕਰਵਾ ਲਿਆ ਪਰ ਉਸਦੀ ਉਲੰਘਣਾ ਕਰਦੇ ਹੋਏ ਇਮਾਰਤ ਦੀ ਉਸਾਰੀ ਕਰ ਲਈ। ਉਨ੍ਹਾਂ ਉਲੰਘਣਾਵਾਂ ਦੀ ਰੈਗੂਲਰਾਈਜੇਸ਼ਨ ਸਬੰਧੀ ਇਹ ਬਿਲ ਲਿਆਂਦਾ ਜਾ ਰਿਹਾ ਹੈ। ਭਾਵਨਾ ਭਾਵੇਂ ਨੇਕ ਹੋਵੇ ਪਰ ਕਿਉਂ ਜੋ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਬਿਲ ਲਿਆਂਦਾ ਜਾ ਰਿਹਾ ਹੈ ਸੋ, ਮਨੋਰਥ ਜਿਹੜਾ ਹੈ, ਉਹ ਬਿਲਕੁਲ ਸਾਫ ਅਤੇ ਸਪਸ਼ਟ ਹੈ। ਬਾਕੀ ਜੋ ਉਲੰਘਣਾਵਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਰੈਗੂਲਰਾਈਜ ਕਰਨ ਦੇ ਲਈ ਰੇਟਸ ਦਿੱਤੇ ਗਏ ਹਨ ਕਿ ਕਮਰਸ਼ੀਅਲ ਬਿਲਡਿੰਗ ਦੇ ਖੇਤਰ ਵਿੱਚ 500 ਰੁਪਏ ਪਰ ਸੁਕੇਅਰ ਫੁੱਟ, ਏਸੇ ਤਰ੍ਹਾਂ 200 ਰੁਪਏ ਪਰ ਸੁਕੇਅਰ ਫੁੱਟ ਰਿਹਾਇਸ਼ੀ ਇਮਾਰਤਾਂ ਲਈ ਜਾਂ 100 ਰੁਪਏ ਪਰ ਸੁਕੇਅਰ ਫੁੱਟ ਸਲੱਮ ਏਰੀਏ ਲਈ ਜਾਂ ਸ਼ਡਿਊਲਡ ਕਾਸਟ ਵਾਲਿਆਂ ਲਈ ਕਰਨ ਲੱਗੇ ਹਾਂ, ਉਹ ਲੋਕ ਹਿਤ ਵਿੱਚ ਤਾਂ ਹੋਵੇਗਾ ਜੇ ਇਹ ਰੇਟ ਘਟਾਏ ਜਾਣ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਸਤਿਕਾਰਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿਸ ਤਰ੍ਹਾਂ ਮੇਰੇ ਸਾਥੀ ਬੁਲਾਰਿਆਂ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਇਹ ਮੌਕਾ ਢੁਕਵਾਂ ਨਹੀਂ ਕਿ ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਬਿਲ ਲਿਆਂਦਾ ਜਾਂਦਾ, ਜਿਸ ਨਾਲ ਪਬਲਿਕ ਦੀ ਸੈਂਸੈਸ਼ਨਜ਼ ਨੂੰ ਕੋਈ ਫਰਕ ਪਵੇ। ਬਿਲ ਦੇ ਪ੍ਰਭਾਵ ਚਾਹੇ ਕੁਝ ਵੀ ਹੋਣ ਪਰ ਇਹ ਉਚਿਤ ਸਮਾਂ ਨਹੀਂ। ਕਿਉਂਕਿ ਕੁਝ ਲੋਕ ਸਲੱਮਜ਼ ਵਿੱਚ ਰਹਿੰਦੇ ਹਨ। ਵਾਇਓਲੇਸ਼ਨ ਕਰਕੇ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣਾ ਮਕਾਨ ਬਣਾ ਲਿਆ, ਉਨ੍ਹਾਂ ਦੀ ਹਮੇਸ਼ਾ ਮੰਗ ਰਹਿੰਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਇਸ ਉਸਾਰੀ ਨੂੰ ਰੈਗੂਲਰਾਈਜ਼ ਕੀਤਾ ਜਾਵੇ। ਸੋ, ਇਸ ਮੌਕੇ ਤੇ ਅਜਿਹਾ ਬਿਲ ਲੈ ਕੇ ਆਉਣਾ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਨੂੰ ਇਨਫਲੂਐਂਸ ਕਰਨ ਦੇ ਬਰਾਬਰ ਹੈ। ਦੂਸਰੀ ਗੱਲ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਬਿਲ ਜਲਦੀ-ਜਲਦੀ ਬਣਾਇਆ ਹੋਇਆ ਹੈ। ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਵਾਇਓਲੇਸ਼ਨ ਹੁੰਦੀਆਂ ਹਨ : ਇਕ ਵਾਇਓਲੇਸ਼ਨ ਹੁੰਦੀ ਹੈ ਕਿ ਆਪਣੇ ਜਗ੍ਹਾ ਤੇ ਨਕਸ਼ਾ ਪਾਸ ਕਰਕੇ ਬਿਲਡਿੰਗ ਨਹੀਂ ਬਣਾਈ ਗਈ। ਦੂਸਰੀ ਇਹ ਕਿ ਨਕਸ਼ਾ ਪਾਸ ਕਰਵਾਇਆ ਹੋਇਆ ਹੈ ਪਰ ਬਿਲਡਿੰਗ ਨਕਸ਼ੇ ਮੁਤਾਬਿਕ ਨਹੀਂ ਬਣਾਈ ਗਈ ਔਰ ਬਾਈਲਾਜ਼ ਦੀ ਉਲੰਘਣਾ ਹੋ ਗਈ। ਤੀਸਰੀ ਇਹ ਕਿ ਅਨਆਥੋਰਾਈਜ਼ਡ ਕੰਸਟ੍ਰਕਸ਼ਨ ਹੈ। ਮਤਲਬ ਕਿ ਸਰਕਾਰ ਦੀ ਜਗ੍ਹਾ, ਉਸਾਰੀ ਕਰਨ ਵੇਲੇ ਕਵਰ ਕਰ ਲਈ ਗਈ। ਇਹ ਜਿਹੜਾ ਬਿਲ ਪੇਸ਼ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਵਿੱਚ ਇਨ੍ਹਾਂ ਸਾਰੀਆਂ ਚੀਜ਼ਾਂ ਦਾ ਜ਼ਿਕਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਜਿਥੇ ਕਿਤੇ ਬਾਈਲਾਜ਼ ਦੀ ਵਾਇਓਲੇਸ਼ਨ ਹੋਈ ਔਰ ਕਮੇਟੀ ਦੀ ਜਗ੍ਹਾ, ਸਰਕਾਰ ਦੀ ਜਗ੍ਹਾ, ਵਿੱਚ ਬਿਲਡਿੰਗ ਬਣ ਗਈ ਤਾਂ ਉਸ ਕੇਸ ਵਿੱਚ ਕੀ ਹਕੂਕ ਰਹਿਣਗੇ ਕਿ ਨਹੀਂ ਰਹਿਣਗੇ ਅਤੇ ਅਲੱਗ-ਅਲੱਗ ਕੇਸ ਵਿੱਚ ਅਲੱਗ-ਅਲੱਗ ਇਨਟੈਂਸਟੀ ਹੋਵੇਗੀ। ਨਕਸ਼ੇ ਦੀ ਵਾਇਓਲੇਸ਼ਨ ਦੇ ਕੇਸ ਵਿੱਚ 19-21 ਦਾ ਫਰਕ ਜੇਕਰ ਪੈ ਜਾਵੇ ਤਾਂ ਉਸਦੀ ਇਨਟੈਂਸਟੀ ਵੱਖਰੀ ਹੈ ਪਰ ਜਿਹੜੀ ਪੈਨਲਟੀ ਦੀ ਕਲਾਜ਼ ਹੈ, ਉਹ ਸਾਰੀ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ]

ਵਾਇਓਲੇਸ਼ਨ ਨੂੰ ਇੱਕੋ ਰੱਸੇ ਬੰਨ੍ਹਦੀ ਹੈ ਚਾਹੇ ਜਿੰਨੀ ਮਰਜ਼ੀ ਵਾਇਓਲੇਸ਼ਨ ਹੋਏ। ਸਰਕਾਰੀ ਜ਼ਮੀਨ ਹੈ, ਆਪਣੀ ਜ਼ਮੀਨ ਹੈ ਜਾਂ ਨਕਸ਼ੇ ਦੀ ਉਲੰਘਣਾ ਦੀ ਵਾਇਓਲੇਸ਼ਨ ਹੈ, ਜੇਕਰ ਇਹ ਬਿਲ ਐਕਟ ਬਣ ਗਿਆ, ਇਸ ਤਰ੍ਹਾਂ ਦਾ ਐਕਟ ਬਣ ਗਿਆ ਤਾਂ ਇਸ ਨਾਲ ਝਗੜੇ ਵਧਣਗੇ ਔਰ ਸੈਟਲ ਨਹੀਂ ਹੋਣੇ ਕਿਉਂਕਿ ਇਹ ਜਲਦੀ-ਜਲਦੀ ਬਣਾਇਆ ਗਿਆ ਹੈ। ਮੈਂ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਇਸ ਤੇ ਲੰਮੀ ਡਿਸਕਸ਼ਨ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ, ਲੰਮੀ ਡਿਸਕਸ਼ਨ ਦੀ ਇਸ ਤੇ ਲੋੜ ਹੈ। ਇਸ ਬਿਲ ਦੇ ਬਣਨ ਨਾਲ ਸ਼ਹਿਰੀ ਆਬਾਦੀ ਤੇ ਜ਼ਿਆਦਾ ਇਫੈਕਟ ਹੋਵੇਗਾ। ਇਸ ਦੀ ਪਬਲਿਕ ਵਿੱਚੋਂ ਫੀਡ ਬੈਕ ਵੀ ਲੈਣੀ ਚਾਹੀਦੀ ਹੈ ਤਾਂ ਕਿ ਪਤਾ ਲੱਗ ਸਕੇ ਕਿ ਲੋਕ ਇਸ ਬਾਰੇ ਕਿਸ ਤਰ੍ਹਾਂ ਮਹਿਸੂਸ ਕਰਦੇ ਹਨ ਕਿਉਂਕਿ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਪੰਜਾਬ ਦੀ ਸ਼ਹਿਰੀ ਆਬਾਦੀ ਨਾਲ ਜਲਦੀ-ਜਲਦੀ ਵਿੱਚ ਅਜਿਹਾ ਕਰਨਾ ਇਕ ਪ੍ਰਕਾਰ ਨਾਲ ਇਨਜਸਟਿਸ ਹੋਵੇਗਾ। ਜਿਸ ਤਰ੍ਹਾਂ ਪੀਨੇਲਾਈਜੇਸ਼ਨ ਦੀ ਗੱਲ ਹੋਈ ਹੈ ਕਿ 500 ਰੁਪਏ ਪਰ ਸੁਕੇਅਰ ਫੁੱਟ ਪ੍ਰਾਈਮ ਏਰੀਏ ਵਿੱਚ ਰੇਟ ਲੱਗਣੇ ਹਨ ਇਸ ਬਾਰੇ ਮੇਰੀ ਬੇਨਤੀ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਵਿੱਚ ਹਾਲੇ ਦਿੱਲੀ ਵਾਲੇ ਰੇਟ ਨਹੀਂ ਹੋਏ, ਕੁਝ ਸ਼ਹਿਰ ਹਨ ਜਿੱਥੇ ਇਹ ਰੇਟ ਲੱਗ ਸਕਦੇ ਹਨ। ਕਈ ਜਗ੍ਹਾ ਜ਼ਮੀਨ ਦੀ ਕੀਮਤ ਵੀ 500 ਰੁਪਏ ਸੁਕੇਅਰ ਫੁੱਟ ਨਹੀਂ ਹੈ। ਚਾਹੀਦਾ ਤਾਂ ਇਹ ਹੈ ਕਿ ਗਰੀਬ ਲੋਕਾਂ ਨੂੰ ਕੋਈ ਰਿਲੀਫ਼ ਦਿੱਤਾ ਜਾਵੇ ਚਾਹੇ ਉਨ੍ਹਾਂ ਲਈ ਕੋਈ ਕਾਨੂੰਨ ਬਣਾਓ ਪਰੰਤੂ ਜੇਕਰ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਰੇਟਸ ਲਾਵਾਂਗੇ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਬਿਲ ਨੂੰ ਆਪਣੇ ਆਪ ਇਨਇਫੈਕਟਿਵ ਕਰਨ ਵਾਲੀ ਗੱਲ ਹੈ। ਲੋਕੀ ਅਪੀਲ ਕਰ ਦਿਆ ਕਰਨਗੇ ਔਰ ਪੈਸਾ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਾ ਸਕਣਗੇ। ਸੋ, ਇਸ ਮੌਕੇ ਤੇ ਜਲਦੀ-ਜਲਦੀ ਇਹ ਬਿਲ ਲਿਆਉਣਾ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਦੇ ਹਿੱਤ ਵਿੱਚ ਨਹੀਂ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਲਿਟੀਗੇਸ਼ਨਜ਼ ਵਧਣਗੀਆਂ ਇਸ ਲਈ ਇਸ ਬਿਲ ਨੂੰ ਰੋਕ ਲਿਆ ਜਾਵੇ ਅਤੇ ਇਸ ਤੇ ਲੰਮੀ ਡਿਸਕਸ਼ਨ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਕਿ ਇਕੱਲੀ-ਇਕੱਲੀ ਕਲਾਜ਼ ਨੂੰ ਸਾਰੇ ਮੈਂਬਰ ਸਾਹਿਬਾਨ ਦੇਖਣ ਅਤੇ ਆਪਣੇ ਵਿਚਾਰ ਪੇਸ਼ ਕਰ ਸਕਣ। ਸੋ, ਇਸ ਵੇਲੇ ਇਹ ਪਾਸ ਕਰਨਾ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਪਬਲਿਕ ਦੇ ਹਿੱਤ ਵਿੱਚ ਨਹੀਂ ਹੈ ਜੀ।

ਸਥਾਨਕ ਸਰਕਾਰ, ਸੰਸਦੀ ਮਾਮਲੇ ਅਤੇ ਕਿਰਤ ਤੇ ਰੋਜ਼ਗਾਰ ਮੰਤਰੀ (ਚੌਧਰੀ ਜਗਜੀਤ ਸਿੰਘ) : ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਜਿਹੜਾ ਬਿਲ ਹੈ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਮਾਡਲ ਕੋਡ ਆਫ ਕੰਡੱਕਟ ਲਾਗੂ ਹੈ, ਮੈਂ ਇਸ ਦੇ ਬਾਰੇ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਲੈਕਸ਼ਨ ਪ੍ਰੋਸੈਸ ਸ਼ੁਰੂ ਹੋਣ ਤੋਂ ਪਹਿਲਾਂ ਕੋਡ ਆਫ ਕੰਡੱਕਟ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਬਾਰੇ ਆਰਡੀਨੈਂਸ ਹੋ ਗਿਆ ਸੀ ਅਤੇ ਹੁਣ ਇਸ ਆਰਡੀਨੈਂਸ ਨੂੰ ਬਿਲ ਦੀ ਸ਼ਕਲ ਦੇਣੀ ਹੈ, ਇਸ ਲਈ ਕੋਡ ਆਫ ਕੰਡੱਕਟ ਦੀ ਗੱਲ ਇਸ ਤੇ ਲਾਗੂ ਨਹੀਂ ਹੁੰਦੀ। ਮੈਂ ਇਨ੍ਹਾਂ ਨੂੰ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ ਬਿਲਡਿੰਗ ਬਾਈਲਾਜ਼ 1997 ਦੇ ਬਣੇ ਹੋਏ ਹਨ, ਪਹਿਲੀ ਸਰਕਾਰ ਦੇ ਸਮੇਂ ਦੇ ਬਣੇ ਹੋਏ ਹਨ। ਉਸ ਦੀ ਇਕ ਕਲਾਜ਼ 3.15(ਏ) ਦੇ ਵਿੱਚ ਕੁਝ ਸੋਧ ਕੀਤੀ ਹੈ। ਕੁਝ ਐਸੀਆਂ ਬਿਲਡਿੰਗਾਂ ਹਨ, ਏਰੀਏ ਹਨ ਜਿੱਥੇ ਉਨ੍ਹਾਂ ਨਾਲ ਅਸੀਂ ਸਹਿਮਤੀ ਨਹੀਂ ਕਰ ਸਕਦੇ ਸੀ, ਸਮਝੌਤਾ ਨਹੀਂ ਕਰ ਸਕਦੇ ਸੀ ਤਾਂ ਇਹ ਅਮੈਂਡਮੈਂਟ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਲਿਆਉਣ ਦੀ ਜ਼ਰੂਰਤ ਪਈ। ਇਸ ਲਈ ਇਹ ਜ਼ਰੂਰੀ ਸੀ। ਜਦੋਂ ਸਾਡੀ ਸਰਕਾਰ ਬਣੀ, ਸਾਡੀ ਸਰਕਾਰ ਬਣਦਿਆਂ ਹੀ ਸਾਨੂੰ ਤਕਰੀਬਨ 7000 ਦੇ ਕਰੀਬ ਸ਼ਿਕਾਇਤਾਂ ਆਈਆਂ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਬਿਲਡਿੰਗ ਬਾਈਲਾਜ਼ ਦੀ ਵਾਇਓਲੇਸ਼ਨ ਹੋਈ ਸੀ। ਇਹ ਗਿਣਤੀ ਵੱਧਦੀ-ਵੱਧਦੀ 13,000 ਤੱਕ ਹੋ ਗਈ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਨੋਟਿਸ ਦਿੱਤੇ ਗਏ ਅਤੇ ਫਿਰ ਲੋਕਾਂ ਦੇ ਡੈਪੂਟੇਸ਼ਨ, ਮਿਊਂਸਪਲ ਕਮੇਟੀਆਂ ਦੇ ਪ੍ਰਧਾਨ ਅਤੇ ਕਾਰਪੋਰੇਸ਼ਨਾਂ ਦੇ ਮੇਅਰ ਸਾਡੇ ਕੋਲ ਆਏ ਅਤੇ ਸਾਨੂੰ ਬੜੇ ਡੈਪੂਟੇਸ਼ਨ ਮਿਲੇ। ਬੜੀ ਸੋਚ-ਵਿਚਾਰ ਕਰਨ ਤੋਂ ਬਾਅਦ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਕਿ ਵੰਨਟਾਈਮ ਸੈਟਲਮੈਂਟ ਕੀਤੀ ਜਾਵੇ। ਉਨ੍ਹਾਂ ਤੋਂ ਇਕ ਵੇਰ ਜ਼ੁਰਮਾਨਾ ਵਸੂਲ ਕਰ ਲਿਆ ਜਾਵੇ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਜਿਹੜੀਆਂ ਮਿਊਂਸਪਲ ਕਮੇਟੀਆਂ ਹਨ, ਕਾਰਪੋਰੇਸ਼ਨਾਂ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬਹੁਤ ਵੱਡੀ ਰਕਮ ਵਸੂਲ ਹੋ ਜਾਵੇਗੀ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਇਹ ਵੀ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ ਕਿ ਉਹ ਜਿਹੜੀ ਰਕਮ ਵਸੂਲ ਹੋਵੇਗੀ, ਉਸਦੇ ਨਾਲ ਜਿੱਥੇ-ਜਿੱਥੇ ਸਲੱਮਜ਼ ਹਨ, ਉਥੇ ਪਾਣੀ ਅਤੇ ਸੀਵਰੇਜ਼ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਮੰਤਵ ਲਈ ਇਕ ਡੇਟ ਫਿਕਸ ਕਰ ਦਿੱਤੀ ਗਈ ਸੀ, ਉਦੋਂ ਤੱਕ ਲੋਕ ਪੈਸੇ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਸੀ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿਉਂਕਿ ਕਈ ਥਾਵਾਂ ਤੇ ਲੋਕਾਂ ਨੇ ਬਹੁਤ ਪੈਸਾ ਇਨਵੈਸਟ ਕਰ ਦਿੱਤਾ ਸੀ ਅਤੇ ਜੇਕਰ ਅਸੀਂ ਬਿਲਡਿੰਗਾਂ ਗਿਰਾਉਂਦੇ ਤਾਂ ਲੋਕਾਂ ਦਾ ਬਹੁਤ ਨੁਕਸਾਨ ਹੋਣਾ ਸੀ, ਇਸ ਲਈ ਲੋਕਾਂ ਨੂੰ ਸਹੂਲਤ ਦੇਣ ਵਾਸਤੇ ਅਸੀਂ ਇਹ ਫੈਸਲਾ ਲਿਆ ਹੈ। ਜੇ ਅਸੀਂ ਬਿਲਡਿੰਗਾਂ ਗਿਰਾਉਂਦੇ ਤਾਂ ਇਸਦੇ ਨਾਲ ਹੋਰ ਪ੍ਰਾਬਲਮਜ਼ ਖੜੀਆਂ ਹੋਣੀਆਂ ਸਨ। ਹੁਣ ਅਸੀਂ ਇਕ ਡੇਟ ਫਿਕਸ ਕਰ ਦਿੱਤੀ ਹੈ ਅਤੇ ਉਸ ਡੇਟ ਤੋਂ ਬਾਅਦ ਕਿਸੇ ਨੂੰ ਕੋਈ ਸਹੂਲਤ ਨਹੀਂ ਮਿਲੇਗੀ ਅਤੇ ਜੋ ਕੋਈ ਉਸ ਤੋਂ ਬਾਅਦ ਉਲੰਘਣਾ ਕਰਦਾ ਹੈ ਤਾਂ ਉਥੇ ਜਿਹੜੇ ਅਫਸਰ ਹਨ, ਕਰਮਚਾਰੀ ਹਨ, ਉਨ੍ਹਾਂ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਹੋਵੇਗੀ ਅਤੇ ਅਸੀਂ ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਐਕਸ਼ਨ ਵੀ ਲਵਾਂਗੇ। ਇਸ ਲਈ ਇਸ ਨੂੰ ਪਾਸ ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ।

Mr. Deputy Speaker : Question is—

That the Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill clause by clause.

SUB CLAUSES (2) AND (3) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-Clauses (2) and (3) of Clause 1 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

CLAUSES 2 TO 9

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 9, if the House agrees, these clauses be put to the vote of the House together ?

(Voices : Yes, Yes).

Mr. Deputy Speaker : Question is—

That Clauses 2 to 9 stand part of the Bill.

The motion was carried.

SUB-CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the title of the Bill.

The motion was carried.

Mr. Deputy Speaker : Now the Minister to move that the Bill be passed.

Minister for Local Government, Parliamentary Affairs, Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to move—

That the Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill be passed.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

8. THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES AND ALLOWANCES OF MEMBERS) AMENDMENT BILL, 2004

Mr. Deputy Speaker : Next the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004.

Yes, Chaudhary ji.

Minister for Parliamentary Affairs, Labour and Employment and Local Government (Chaudhary Jagjit Singh) : Sir, I beg to introduce the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill.

Sir, I also beg to move—

> That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

> That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be taken into consideration at once.

Any discussion ? Yes, Mr. Balbir Singh Bath ji.

ਕੈਪਟਨ ਬਲਬੀਰ ਸਿੰਘ ਬਾਠ (ਸ਼੍ਰੀ ਹਰਿਗੋਬਿੰਦਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਐਮ.ਐਲ.ਏਜ਼. ਨੂੰ ਰਿਆਇਤਾਂ ਦੇਣ ਲਈ ਜੋ ਬਿਲ ਲਿਆਂਦਾ ਗਿਆ ਹੈ, ਇਹ ਵਧੀਆ ਗੱਲ ਨਹੀਂ। ਹੁਣੇ ਥੋੜ੍ਹਾ ਚਿਰ ਪਹਿਲਾਂ ਇੱਥੇ ਕਿਹਾ ਜਾ ਰਿਹਾ ਸੀ ਕਿ ਪੰਜਾਬ ਦੇ ਟੀਚਰ ਸਾਹਿਬਾਨ ਅਤੇ ਹੋਰ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਤਿੰਨ-ਚਾਰ ਮਹੀਨੇ ਤੋਂ ਤਨਖਾਹਾਂ ਨਹੀਂ ਮਿਲ ਰਹੀਆਂ ਪਰ ਇਹ ਨਵਾਂ ਬੋਝ ਪਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਮੇਰੇ ਕਈ ਮਿੱਤਰ ਜਿਨ੍ਹਾਂ ਕੋਲ ਆਮਦਨ ਦੇ ਸਾਧਨ ਹਨ ਔਰ ਉਹ ਇਨਕਮ ਟੈਕਸ ਦੇਣਾ ਚਾਹੁੰਦੇ ਹਨ, ਉਨ੍ਹਾਂ ਨੂੰ ਇਜ਼ਾਜਤ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਇਹ ਬਿਲ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ। ਇਹ ਲੋਕਾਂ ਦੇ ਭਲੇ ਲਈ ਨਹੀਂ। ਇਹ ਪਾਸ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ।

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂਬਰਾਂ ਦੇ ਪਿਛਲੇ ਸੈਸ਼ਨ ਵਿੱਚ ਵੀ ਭੱਤੇ ਵਧੇ ਸੀ। ਉਸ ਵੇਲੇ ਜ਼ਰੂਰ ਇਤਰਾਜ਼ ਹੋ ਸਕਦਾ ਸੀ ਪਰ ਹੁਣ ਬਹੁਤੇ ਵਿਧਾਇਕਾਂ ਦੀ ਮੰਗ ਸੀ ਕਿ ਟੈਕਸ ਬਹੁਤ ਜ਼ਿਆਦਾ ਹੈ। ਮੈਂ ਹਾਊਸ ਦੇ ਧਿਆਨ ਵਿੱਚ ਇੱਕ ਗੱਲ ਲਿਆਉਣੀ ਚਾਹੁੰਦਾ ਹਾਂ। ਮਨਿਸਟਰਾਂ ਦਾ ਇਨਕਮ ਟੈਕਸ ਸਰਕਾਰ ਦਿੰਦੀ ਹੈ। ਮੈਂ ਤਜਰਬੇ ਤੋਂ ਦੱਸਦਾ ਹਾਂ ਕਿ ਜਦੋਂ ਇਨਕਮ ਟੈਕਸ ਕੱਟ ਲਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਬਾਅਦ ਵਿੱਚ ਇਨਕਮ ਟੈਕਸ ਦਾ ਮਹਿਕਮਾ ਦੁਬਾਰਾ ਫਿਰ ਨੋਟਿਸ ਭੇਜ ਦਿੰਦਾ ਹਾਂ ਕਿ ਇੰਨਾ ਟੈਕਸ ਹੋਰ ਦਿਓ, ਪਹਿਲਾਂ ਘੱਟ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਪਹਿਲਾਂ ਵੀ ਅਤੇ ਹੁਣ ਵੀ ਇਹ ਕਲੈਰੀਫਾਈ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਕਿ ਪਹਿਲਾਂ ਵੀ ਤੇ ਬਾਅਦ ਵਿਚ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ]

ਵੀ ਸਰਕਾਰ ਹੀ ਇਨਕਮ ਟੈਕਸ ਦੇਵੇਗੀ। ਪਹਿਲਾਂ ਗਰਾਸ ਅਮਾਊਂਟ ਤੇ ਟੈਕਸ ਲੱਗਦਾ ਹੈ ਤੇ ਫਿਰ ਇਨਕਮ ਟੈਕਸ ਮਹਿਕਮਾ ਬਾਅਦ ਵਿੱਚ ਕੈਲਕੁਲੇਸ਼ਨ ਕਰਕੇ ਹੋਰ ਵੱਡੀ ਅਮਾਊਂਟ ਅਸੈਸੀ ਤੇ ਪਾ ਦਿੰਦਾ ਹਾਂ। ਇਸ ਲਈ ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਕਰਨ ਵੇਲੇ ਇਸ ਗੱਲ ਦਾ ਜ਼ਰੂਰ ਧਿਆਨ ਰਖਿਆ ਜਾਵੇ।

ਸਥਾਨਕ ਸਰਕਾਰ, ਕਿਰਤ ਤੇ ਰੁਜ਼ਗਾਰ ਅਤੇ ਸੰਸਦੀ ਮਾਮਲਿਆਂ ਦੇ ਮੰਤਰੀ : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਰੇ ਮੈਂਬਰਾਂ ਦੀ ਬੇਨਤੀ ਆਈ ਹੈ । ਜਨਰਲ ਪਰਪਜ਼ ਕਮੇਟੀ ਵਿੱਚ ਵੀ ਇਹ ਫੈਸਲਾ ਹੋਇਆ ਸੀ ਕਿ ਜਿਸ ਤਰ੍ਹਾਂ ਮਨਿਸਟਰ, ਸਟੇਟ ਮਨਿਸਟਰ, ਸਪੀਕਰ ਸਾਹਿਬ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ ਦਾ ਇਨਕਮ ਟੈਕਸ ਸਰਕਾਰ ਪੇਅ ਕਰਦੀ ਹੈ, ਉਸੇ ਤਰ੍ਹਾਂ ਐਮ.ਐਲ.ਏਜ਼ ਦਾ ਵੀ ਟੈਕਸ ਪੰਜਾਬ ਸਰਕਾਰ ਪੇਅ ਕਰੇ। ਇਹ ਸਰਕਾਰ ਵੱਲੋਂ ਮੈਂਬਰਾਂ ਨੂੰ ਬਹੁਤ ਵੱਡੀ ਸਹੂਲਤ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਸ ਕਰਕੇ ਇਸ ਨੂੰ ਪਾਸ ਕਰ ਦੇਣਾ ਚਾਹੀਦਾ ਹੈ।

Mr. Deputy Speaker : Question is—

That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSE 2

Mr. Deputy Speaker : Question is—

That Clause 2 stand part of the Bill.

The motion was carried.

SUB CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Deputy Speaker : Now, Minister to move that the Bill be passed.

Minister for Parliamentary Affairs Local Government, Labour and Employment (Chaudhary Jagjit Singh) : Sir, I beg to move—

That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill be passed.

The motion was carried unanimously.

---

9. THE PUNJAB EXCISE (AMENDMENT) BILL, 2004

Excise and Taxation Minister (Sardar Sardul Singh) : Sir, I beg to introduce the Punjab Excise (Amendment) Bill.

Sir, I also beg to move—

That the Punjab Excise (Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab Excise (Amendment) Bill be taken into consideration at once.

Discussion, if any ? Shri Tikshan Sud.

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਸ ਐਕਟ ਦੇ ਵਿੱਚ ਮੇਨ ਆਬਜੈਕਸ਼ਨ ਹੈ ਕਿ "For the words : 'Deputy Excise and Taxation Commissioner' in each of the Division, the words 'Assistant Excise and Taxation Commissioner' shall be substituted. ਆਬਜੈਕਟ ਜਿਹੜਾ ਬਿੱਲ ਦਾ ਦੱਸਿਆ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ]

ਹੈ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਉਸ ਵਿੱਚ ਕਿਹਾ ਹੈ ਕਿ ਹਾਈ ਕੋਰਟ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਛੁੱਟੀ ਵਾਲੇ ਦਿਨ ਵੈਂਡ ਖੁਲ੍ਹਦੇ ਹਨ, ਉਹ ਬੰਦ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ। ਬਿਲਕੁੱਲ ਸਹੀ ਅਪਰੋਚ ਸੀ। ਪਰ ਮੈਂ ਇਹੀ ਬੇਨਤੀ ਕਰਾਂਗਾ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਕਿ ਉਸ ਦੇ ਲਈ ਫਾਈਨ 50,000 ਰੁਪਏ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ ਜੇਕਰ ਵੈਂਡ ਕਲੋਜ਼ਿੰਗ ਡੇਅ ਨੂੰ ਖੋਲ੍ਹਣਗੇ। ਪਰ ਪਾਵਰ ਥੱਲ੍ਹੇ ਦੇਣ ਦਾ ਗੌਰਮਿੰਟ ਦਾ ਕੀ ਮਕਸਦ ਹੈ। ਕਿਉਂਕਿ ਅਸਿਸਟੈਂਟ ਐਕਸਾਈਜ਼ ਐਂਡ ਟੈਕਸੇਸ਼ਨ ਅਫਸਰ ਜਿਹੜਾ ਹੁੰਦਾ ਹੈ, ਉਹ ਡਿਸਟ੍ਰਿਕਟ ਹੈਡ ਕਵਾਟਰ ਤੇ ਰਹਿੰਦਾ ਹੈ ਅਤੇ ਉਸ ਦਾ ਥੱਲੇ ਠੇਕੇਦਾਰ ਨਾਲ ਰੈਪਰਟ ਹੁੰਦਾ ਹੈ। ਉਹ ਆਪ ਹੀ ਮੁਦੱਈ ਤੇ ਆਪ ਹੀ ਜੱਜ ਬਣ ਜਾਵੇ ਤਾਂ ਮੈਂ ਸਮਝਦਾ ਹਾਂ ਕਿ ਨਾ ਹੀ ਇਸ ਬਾਰੇ ਅੱਛੀ ਸਪਿਰਿਟ ਹੋ ਸਕਦੀ ਹੈ ਅਤੇ ਨਾਂ ਹੀ ਉਹ ਸਹੀ ਫੈਸਲਾ ਦੇ ਸਕਦਾ ਹੈ। ਜਦੋਂ ਵੈਂਡ ਛੁੱਟੀ ਵਾਲੇ ਦਿਨ ਖੋਲ੍ਹਦੇ ਹਨ ਤਾਂ ਬਹੁਤ ਵਾਰੀ ਤਾਲਮੇਲ ਥੱਲੇ ਅਫ਼ਸਰਾਂ ਨਾਲ ਹੁੰਦਾ ਹੈ। ਪਹਿਲਾਂ ਬੜਾ ਵਧੀਆ ਹੈ ਕਿ ਜਦੋਂ ਡਿਪਟੀ ਐਕਸਾਈਜ਼ ਐਂਡ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਕੋਲ ਕੇਸ ਜਾਂਦਾ ਸੀ ਤਾਂ ਉਸ ਦਾ ਆਬਜੈਕਟਿਵ ਵਿਊ ਹੁੰਦਾ ਸੀ, ਸਬਜੈਕਟਿਵ ਵਿਊ ਨਹੀਂ ਹੁੰਦਾ ਸੀ। ਜਦੋਂ ਕੇਸ ਅਸਿਸਟੈਂਟ ਐਕਸਾਈਜ਼ ਐਂਡ ਟੈਕਸੇਸ਼ਨ ਕਮਿਸ਼ਨਰ ਕੋਲ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਸ ਦਾ ਸਬਜੈਕਟਿਵ ਵਿਊ ਹੁੰਦਾ ਹੈ। ਉਹ ਠੇਕੇਦਾਰ ਨੂੰ ਆਊਟ ਆਫ ਦਾ ਵੇ ਜਾ ਕੇ ਵੀ ਮੱਦਦ ਕਰੇਗਾ। ਇਹ ਜੋ ਟਰਾਂਸਫ਼ਰ ਆਫ਼ ਪਾਵਰ ਦੀ ਅਮੈਂਡਮੈਂਟ ਇਸ ਐਕਟ ਵਿੱਚ ਕਰਨ ਜਾ ਰਹੇ ਹਾਂ—transfer of power by way of amendment in the Excise Act, it is not in the benefit of the State nor in the benefit of the Department and also not in the interest of the true spirit of the judgment of the High Court.

ਆਬਕਾਰੀ ਅਤੇ ਕਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਸਰਦੂਲ ਸਿੰਘ) : ਸਪੀਕਰ ਸਾਹਿਬ, ਲਿਕਰ ਲਾਇਸੰਸ ਰੂਲ ਦੇ ਅਧੀਨ ਤਿੰਨ ਦਿਨ ਵਾਸਤੇ ਠੇਕੇ ਬੰਦ ਰੱਖੇ ਜਾਣਗੇ—26 ਜਨਵਰੀ, 15 ਅਗਸਤ ਅਤੇ 2 ਅਕਤੂਬਰ ਇਸ ਦੌਰਾਨ ਜੇਕਰ ਕੋਈ ਠੇਕਾ ਖੋਲ੍ਹੇਗਾ ਤੇ ਜੇ ਉਸ ਨੂੰ ਫੜ੍ਹਿਆ ਜਾਵੇਗਾ ਤਾਂ ਡੀ.ਈ.ਟੀ.ਸੀ. ਨੂੰ ਅਧਿਕਾਰ ਹੋਵੇਗਾ ਕਿ ਉਹ ਠੇਕਾ ਕੈਂਸਲ ਜਾਂ ਸਸਪੈਂਡ ਕਰ ਸਕਦਾ ਹੈ ਜਾਂ ਇਸ ਦੀ ਬਜਾਏ ਜੁਰਮਾਨਾ ਵੀ ਕਰ ਸਕਦਾ ਹੈ, ਜਿਸ ਦੀ ਹੱਦ 50,000 ਰੁਪਏ ਤੱਕ ਹੋ ਸਕਦੀ ਹੈ। ਜਿਹੜਾ ਸੂਦ ਸਾਹਿਬ ਨੇ ਏ.ਈ.ਟੀ.ਸੀ. ਨੂੰ ਅਧਿਕਾਰ ਦੇਣ ਬਾਰੇ ਕਿਹਾ ਹੈ, ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਡੀ.ਈ.ਟੀ.ਸੀ. ਦਾ ਏਰੀਆ ਬਹੁਤ ਵੱਡਾ ਹੁੰਦਾ ਹੈ ਔਰ ਮੁਲਜ਼ਮ ਜਿਹੜਾ ਫੜ੍ਹਿਆ ਹੁੰਦਾ ਹੈ, ਉਸਨੂੰ 24 ਘੰਟੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਪੇਸ਼ ਕਰਨਾ ਹੁੰਦਾ ਹੈ ਅਤੇ ਡੀ.ਈ.ਟੀ.ਸੀ. ਨੂੰ ਪੇਸ਼ ਕਰਨ ਦੇ ਵਿੱਚ ਦਿੱਕਤ ਆਉਂਦੀ ਹੈ। ਇਸ ਕਰਕੇ ਇਹ ਅਧਿਕਾਰ ਡੀ.ਈ.ਟੀ.ਸੀ. ਦੀ ਬਜਾਏ ਏ.ਈ.ਟੀ.ਸੀ. ਨੂੰ ਦੇ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਜਿਸ ਨਾਲ ਕੇਸ ਛੇਤੀ ਡਿਸਪੋਜ਼ ਆਫ ਹੋਵੇਗਾ। ਇਸ ਵਿੱਚ ਸ਼ਰਾਬ ਰੱਖਣ ਦਾ ਜ਼ੁਰਮਾਨਾ ਤੇ ਸਖ਼ਤ ਸਜ਼ਾ ਦੇਣ ਦੀ ਪ੍ਰੋਵੀਜ਼ਨ ਵੀ ਕੀਤੀ ਗਈ ਹੈ । ਜੇ ਕਿਸੇ ਕੋਲੋਂ ਦੋ ਪੇਟੀਆਂ ਫੜ੍ਹੀਆਂ ਜਾਣ, ਜਿਸ ਦੇ ਵਿੱਚ ਪੰਜਾਬ ਦੀ ਡਿਊਟੀ ਲੱਗੀ ਹੋਈ ਹੋਵੇ ਤਾਂ ਉਸ ਤੇ 5,000 ਰੁਪਏ ਜ਼ੁਰਮਾਨਾ, ਦੋ ਪੇਟੀਆਂ ਤੋਂ ਵੱਧ ਲਈ 10 ਹਜ਼ਾਰ ਰੁਪਏ ਇਸ ਤੋਂ ਇਲਾਵਾ ਜੇਕਰ ਕੋਈ ਚੰਡੀਗੜ੍ਹ ਵਗੈਰਾ ਤੋਂ ਸ਼ਰਾਬ ਸਮਗਲਿੰਗ ਕਰਦਾ ਫੜ੍ਹਿਆ ਜਾਵੇ ਤੇ ਜੇ ਉਸ ਦੇ ਕੋਲੋਂ ਪੰਜ ਪੇਟੀਆਂ ਫੜ੍ਹੀਆਂ ਜਾਣਗੀਆਂ ਤਾਂ

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

ਜ਼ੁਰਮਾਨਾ 25 ਹਜ਼ਾਰ ਰੁਪਏ। ਪੰਜ ਪੇਟੀਆਂ ਤੋਂ ਲੈ ਕੇ 50 ਪੇਟੀਆਂ ਤੱਕ ਤੇ 50 ਹਜ਼ਾਰ ਰੁਪਏ ਤੇ 50 ਪੇਟੀਆਂ ਤੋਂ ਵੱਧ ਤੇ ਇੱਕ ਲੱਖ ਰੁਪਏ ਦਾ ਜ਼ੁਰਮਾਨਾ ਰੱਖਿਆ ਗਿਆ ਹੈ। ਇਸ ਕਾਨੂੰਨ ਦੇ ਵਿੱਚ ਸੋਧ ਕਰਕੇ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸ਼ਰਾਬ ਦੀ ਸਮਗਲਿੰਗ ਘਟੇ ਤੇ ਇਸੇ ਕਰਕੇ ਇਹ ਅਧਿਕਾਰ ਏ.ਈ.ਟੀ.ਸੀ. ਨੂੰ ਦਿੱਤਾ ਗਿਆ ਹੈ ਤਾਂ ਕਿ ਮੁਲਜ਼ਮ ਨੂੰ ਜਲਦੀ ਤੋਂ ਜਲਦੀ ਫੜ੍ਹਿਆ ਜਾਵੇ। ਮੈਂ ਮਹਿਸੂਸ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਬਿੱਲ ਪਾਸ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।

Mr. Deputy Speaker : Question is—

That the Punjab Excise (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 5

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 5, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 5 stand part of the Bill.

The motion was carried.

SUB CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Now the Hon'ble Minister to move that the Bill be passed.

Excise and Taxation Minister (Sardar Sardul Singh) : Sir, I beg to move—

That the Punjab Excise (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab Excise (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab Excise (Amendment) Bill be passed.

The motion was carried unanimously.

---

10. THE PUNJAB ENTERTAINMENT DUTY (AMENDMENT) BILL, 2004

(Replacing Ordinance)

Mr. Deputy Speaker : Excise and Taxation Minister to introduce the Bill.

Excise and Taxation Minister (Sardar Sardul Singh) : Sir, I beg to introduce the Punjab Entertainment Duty (Amendment) Bill.

Sir, I also beg to move—

That the Punjab Entertainment Duty (Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab Entertainment Duty (Amendment) Bill be taken into consideration at once.

Discussion, if any ? Shri Tikshan Sud.

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ ਕਿ ਕਿਸ ਤਰ੍ਹਾਂ ਗੱਲ ਕਰੀਏ। ਜਿਸ ਵੇਲੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਕੁਝ ਦੇਣ ਦੀ ਗੱਲ ਆਉਂਦੀ ਹੈ ਤਾਂ ਪੈਸੇ ਹੈ ਨਹੀਂ ਹਨ, ਜਿਸ ਵੇਲੇ ਡਿਵੈਲਪਮੈਂਟ ਦੀ ਕੋਈ ਗੱਲ ਹੁੰਦੀ ਹੈ ਤਾਂ ਪੈਸੇ ਨਹੀਂ ਹਨ ਪਰ ਜਿਸ ਵੇਲੇ ਛੋਟੇ-ਛੋਟੇ ਲੈਵਲ ਦੇ ਲੋਕ, ਚਾਹੇ ਉਹ ਬੱਚੇ ਹੋਣ, ਚਾਹੇ ਗਰੀਬ ਮਜ਼ਦੂਰ ਹੋਣ, ਅਤੇ ਚਾਹੇ ਬਿਹਾਰ ਜਾਂ ਯੂ.ਪੀ. ਤੋਂ ਆਏ ਹੋਏ ਹੋਣ, ਜੇਕਰ ਉਨ੍ਹਾਂ ਬਾਰੇ ਕੋਈ ਮਾੜੀ ਮੋਟੀ ਸਹੂਲਤ ਦੀ ਗੱਲ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਐਂਟਰਟੇਨਮੈਂਟ ਦੀ ਗੱਲ ਹੈ ਫਿਰ ਉਸ ਵੇਲੇ ਸਰਕਾਰ ਉਨ੍ਹਾਂ ਤੇ ਪੂਰਾ ਕਹਿਰ ਵਰਤਾਉਂਦੀ ਹੈ। ਜਿਹੜੀਆਂ ਅਮੈਂਡਮੈਂਟਾਂ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਨ੍ਹਾਂ ਨੇ ਪਰਪੋਜ਼ ਕੀਤੀਆਂ ਹਨ ਜਿਹੜਾ ਬਿਲ ਪੇਸ਼ ਕੀਤਾ ਹੈ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਇਸ ਦੀ ਡੈਫੀਨੀਸ਼ਨ ਇੰਨੀ ਐਗਜ਼ਾਸਟਿਵ ਬਣਾ ਦਿੱਤੀ ਹੈ ਕਿ It is amended to include a park having various devices for providing entertainment to public on payment basis. ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਆਪਾਂ ਸਾਰੇ ਜਾਣਦੇ ਹਾਂ ਕਿ ਪਿੰਡਾਂ ਵਿਚ ਛਿੰਝਾਂ, ਮੇਲੇ ਲਗਦੇ ਹਨ ਤੇ ਉਥੇ ਉਨ੍ਹਾਂ ਐਂਟਰਟੇਨਮੈਂਟ ਦੇ ਸਾਧਨਾਂ ਵਿਚ ਗਰੀਬ ਲੋਕ ਆਪਣੀ ਰੋਜ਼ੀ-ਰੋਟੀ ਚਲਾਉਂਦੇ ਹਨ। ਵੱਡੇ ਮੇਲੇ ਹਨ, ਰਾਮ ਲੀਲਾ ਲਗਦੀਆਂ ਹਨ, ਸੋ, ਇਸ ਦੀ ਡੈਫੀਨੀਸ਼ਨ ਇੰਨੀ ਐਗਜ਼ਾਸਟਿਵ ਕਰ ਦਿੱਤੀ ਹੈ ਕਿ ਸੇਲਜ ਟੈਕਸ ਦਾ ਇੰਸਪੈਕਟਰ ਕਿਸੇ ਵੇਲੇ ਜਾ ਕੇ ਕਿਸੇ ਵੀ ਗਰੀਬ ਦੇ ਗਲੇ ਨੂੰ ਹੱਥ ਪਾ ਲਵੇ। ਸਰਕਾਰ ਦੇ ਮੈਨੀਫੈਸਟੋ ਦੇ ਬਿਲਕੁਲ ਉਲਟ ਇਹ ਫੈਸਲਾ ਹੈ ਟੋਟਲੀ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਸੱਦਾ ਦੇਣਾ ਔਰ ਉਨ੍ਹਾਂ ਨੂੰ ਪੰਜਾਬ ਵਿਚ ਉਨ੍ਹਾਂ ਲੋਕਾਂ ਦੇ ਖਿਲਾਫ ਸਥਾਪਿਤ ਕਰਨਾ ਜਿਹੜੇ ਕਿ 100—200 ਦੀ ਪੂੰਜੀ ਲੈ ਕੇ ਆਪਣੀ ਰੋਜ਼ੀ-ਰੋਟੀ ਚਲਾਉਂਦੇ ਹਨ, ਠੀਕ ਨਹੀਂ ਹੈ। ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਰੋਜ਼ਗਾਰ ਨਹੀਂ ਦੇ ਸਕੇ ਤਾਂ ਕਿਸੇ ਤੇ ਇੰਨਾ ਬੋਝ ਵੀ ਨਹੀਂ ਪਾਉਣਾ ਚਾਹੀਦਾ। ਆਪਾਂ ਅੰਦਾਜ਼ਾ ਲਾ ਸਕਦੇ ਹਾਂ ਕਿ ਪਿੰਡਾਂ, ਸ਼ਹਿਰਾਂ ਅਤੇ ਕਸਬਿਆਂ ਵਿਚ ਹੋਣ ਵਾਲੀਆਂ ਛਿੰਝਾਂ ਤੇ ਮੇਲਿਆਂ ਦੇ ਬਾਹਰ ਕੀ ਹਾਲ ਹੋਵੇਗਾ। ਇਨ੍ਹਾਂ ਨੇ ਸਿਨੇਮਾ ਘਰ ਵੀ ਇਨਕਲੂਡ ਕੀਤੇ ਹਨ ਅਤੇ ਸਾਰਿਆਂ ਨੂੰ ਪਤਾ ਹੈ ਕਿ ਗਰੀਬ ਤੋਂ ਗਰੀਬ ਜਨਤਾ ਦਾ ਐਂਟਰਟੇਨਮੈਂਟ ਦਾ ਸਾਧਨ ਇਹ ਹੈ ਅਤੇ ਸਰਕਾਰ ਹੁਣ ਉਨ੍ਹਾਂ ਦੀ ਜੇਬ ਨੂੰ ਹੱਥ ਪਾਏਗੀ। ਇਸੇ ਕਰਕੇ ਮੈਂ ਸ਼ੁਰੂ ਵਿਚ ਕਿਹਾ ਸੀ ਕਿ ਮੈਨੂੰ ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ ਕਿ ਮੈਂ ਕਿਥੋਂ ਸ਼ੁਰੂ ਕਰਾਂ। ਮੈਂ ਇਸ ਬਿਲ ਦਾ ਪੂਰੀ ਤਰ੍ਹਾਂ ਵਿਰੋਧ ਕਰਦਾ ਹਾਂ ਅਤੇ ਇਹ ਐਕਟ ਨਹੀਂ ਬਣਨਾ ਚਾਹੀਦਾ।

ਆਬਕਾਰੀ ਅਤੇ ਕਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਸਰਦੂਲ ਸਿੰਘ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਸਾਲ 2003-2004 ਦੀ ਬਜਟ ਸਪੀਚ ਵਿਚ ਵਿੱਤ ਮੰਤਰੀ ਸਾਹਿਬ ਨੇ ਐਲਾਨ ਕੀਤਾ ਸੀ ਕਿ ਇਨ੍ਹਾਂ ਅਮਿਊਜ਼ਮੈਂਟ ਪਾਰਕਾਂ ਨੂੰ ਸਹੂਲਤ ਦੇਣੀ ਹੈ। ਅਮਿਊਜ਼ਮੈਂਟ ਪਾਰਕਾਂ ਵਾਲਿਆਂ ਨੂੰ ਪਹਿਲਾਂ ਐਡਮਿਸ਼ਨ ਫੀਸ ਦਾ 75% ਦੇਣਾ ਪੈਂਦਾ ਸੀ। ਹੁਣ ਇਹ ਸੋਧ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੂੰ ਆਪਸ਼ਨ ਦਿਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਲੰਪਸਮ ਸਾਲ ਦਾ 60 ਹਜ਼ਾਰ ਰੁਪਿਆ ਦੇ ਸਕਦੇ ਹਨ। ਇਹ ਰਿਆਇਤ ਦਿਤੀ ਗਈ ਹੈ। ਭਾਵੇਂ ਉਹ 75% ਐਡਮਿਸ਼ਨ ਫੀਸ ਦੇ ਦੇਣ ਜਾਂ 60 ਹਜ਼ਾਰ ਰੁਪਿਆ ਸਾਲਾਨਾ ਲੰਪਸਮ ਡਿਊਟੀ ਦੇ ਦੇਣ, ਇਹ ਇਸ ਐਕਟ ਦੇ ਤਹਿਤ ਸਹੂਲਤ ਦਿਤੀ ਗਈ ਹੈ। ਇਸ ਵਿਚ ਕੋਈ ਇੰਨੀ ਜ਼ਿਆਦਤੀ ਨਹੀਂ ਕੀਤੀ ਗਈ, ਜਿਸ ਤਰ੍ਹਾਂ ਸੂਦ ਸਾਹਿਬ ਨੇ ਕਿਹਾ ਹੈ। ਇਹ ਸਹੂਲਤ ਦਿਤੀ ਗਈ ਹੈ। ਇਸ ਕਰਕੇ ਇਹ ਅਮਿਊਜ਼ਮੈਂਟ ਪਾਰਕਾਂ ਬਾਰੇ ਬਿਲ ਪਾਸ ਕਰ ਦਿਤਾ ਜਾਵੇ।

Mr. Deputy Speaker : Question is—

That the Punjab Entertainment Duty (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill clause-by-clause.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

SUB-CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-Clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 5

Mr. Deputy Speaker : As there are no amendments to Clauses 2 to 5, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 5 stand part of the Bill.

The motion was carried.

SUB CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Mr. Deputy Speaker : Now, the Hon'ble Minister to move that the Bill be passed.

Excise and Taxation Minister (Sardar Sardul Singh) : Sir, I beg to move—

That the Punjab Entertainment Duty (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab Entertainment Duty (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab Entertainment Duty (Amendment) Bill be passed.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

11. THE PUNJAB GENERAL SALES TAX (AMENDMENT) BILL, 2004 (Replacing Ordinance)

Mr. Deputy Speaker : The Excise and Taxation Minister to introduce the Bill.

Excise and Taxation Minister (Sardar Sardul Singh) : Sir, I beg to introduce the Punjab General Sales Tax (Amendment) Bill,

Sir, I also beg to move—

> That the Punjab General Sales Tax (Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

> That the Punjab General Sales Tax (Amendment) Bill be taken into consideration at once.

ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ (ਹੁਸ਼ਿਆਰਪੁਰ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਜਿੰਨੇ ਵੀ ਐਕਸਾਈਜ਼ ਐਂਡ ਟੈਕਸੇਸ਼ਨ ਦੇ ਬਿਲ ਹਨ, ਇਹ ਸ਼ਹਿਰੀ ਵਰਗ, ਦੁਕਾਨਦਾਰ ਅਤੇ ਵਪਾਰੀ ਵਰਗ ਨਾਲ ਸਬੰਧਤ ਹਨ। ਮੈਂ ਫਿਰ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਆਪਾਂ ਦਿਨ-ਬ-ਦਿਨ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਵੱਲ ਵੱਧ ਰਹੇ ਹਾਂ। It is being provided that in the Principal Act, in Section 14 (B) in Sub Section (7), in Clause (iii) for the words "shall serve a notice on consignee of the goods" the words "shall serve a notice on the consignor or the consignee of the goods" shall be substituted. ਜਿੱਥੇ ਪਹਿਲਾਂ ਇੱਕ ਬੰਦੇ ਨੂੰ ਤੰਗ ਕਰਨ ਦਾ ਅਖਤਿਆਰ ਸੀ, ਇੰਸਪੈਕਟਰ ਕੋਲ ਜਾਂ ਈ.ਟੀ.ਓ. ਕੋਲ, ਉਥੇ ਹੁਣ ਆਪਾਂ ਅਮੈਂਡਮੈਂਟ ਕਰਕੇ ਇਹ ਅਖਤਿਆਰ ਦੋ ਬੰਦਿਆਂ ਦੇ ਹੱਥਾਂ ਵਿਚ ਦੇ ਦਿੱਤਾ ਹੈ। ਸੋ, ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਇਹ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਪੰਜਾਬ ਦੇ ਵਪਾਰੀਆਂ ਦੇ ਹਿੱਤ ਦੀ ਗੱਲ ਨਹੀਂ ਹੈ। ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਇਹ ਕਹਾਂਗਾ ਕਿ ਜੇ ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਬਿਲਾਂ ਦੇ ਨਾਲ ਇਹ ਕਾਨੂੰਨ ਬਣ ਗਏ ਤਾਂ ਵਪਾਰੀਆਂ ਦੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਦਿਨ-ਬ-ਦਿਨ ਵਧਣਗੀਆਂ। ਜਿਹੜਾ ਬੰਦਾ ਮਾਲ ਭੇਜੇਗਾ, ਉਹ ਕਨਸਾਈਨਰ ਹੈ ਅਤੇ ਜਿਹੜਾ ਮਾਲ ਲੈ ਕੇ ਆਏਗਾ, ਉਸਨੂੰ ਕਨਸਾਈਨੀ ਕਹਿੰਦੇ ਹਨ। ਇਸ ਬਿਲ ਅਨੁਸਾਰ ਦੋਵਾਂ ਨੂੰ ਪੈਨਲਟੀ ਦਾ ਨੋਟਿਸ ਆਵੇਗਾ। ਜਿਹੜਾ ਬੰਦਾ ਮਾਲ ਭੇਜਦਾ ਹੈ, ਉਹ ਪਰਾਪਰ ਟੈਕਸ ਦੇਵੇ, ਕਨਸਾਈਨੀ ਨੂੰ ਪਤਾ ਨਹੀਂ ਹੁੰਦਾ ਕਿ ਮਾਲ ਕਿਥੋਂ ਆਇਆ ਹੈ ਅਤੇ ਕਿਸ ਤਰ੍ਹਾਂ ਆਇਆ ਹੈ। ਕਨਸਾਈਨਰ ਅਤੇ ਕਨਸਾਈਨੀ ਨੂੰ ਨੋਟਿਸ ਚਲਾ ਜਾਂਦਾ ਹੈ, ਇਸ ਨੂੰ ਹੁਣ ਦੋ ਬੰਦੇ ਚੈਕ ਕਰਨਗੇ। ਇਹ ਨਾ ਤਾਂ ਪਬਲਿਕ ਦੇ ਹਿੱਤ ਵਿਚ ਹੈ ਅਤੇ ਨਾ ਹੀ ਮਹਿਕਮੇ ਦੇ ਹਿੱਤ ਵਿਚ ਹੈ। ਇਹ ਤਾਂ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਬੜਾਵਾ ਦੇਣ ਵਾਲੀ ਗੱਲ ਹੈ। ਇਹ ਲੋਕਾਂ ਨਾਲ ਧੱਕਾ ਹੈ। ਉਹ ਲੋਕਾਂ ਨੂੰ ਤੰਗ ਕਰਨਗੇ। ਜੇ ਇਹ ਸਾਡੇ ਹਾਊਸ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[ਸ਼੍ਰੀ ਤਿਕਸ਼ਨ ਸੂਦ]

ਵਿਚੋਂ ਪਾਸ ਹੋ ਕੇ ਜਾਂਦਾ ਹੈ ਤਾਂ ਆਪਾਂ ਵੀ ਇਸ ਦੇ ਲਈ ਜ਼ਿੰਮੇਵਾਰ ਬਣ ਜਾਣਾ ਹੈ। ਲੋਕਾਂ ਨੇ ਆਪਾਂ ਨੂੰ ਵੀ ਕਹਿਣਾ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਦੇ ਬਿਲਾਂ ਨਾਲ ਪਬਲਿਕ ਬਹੁਤ ਦੁਖੀ ਹੋਵੇਗੀ।

ਆਬਕਾਰੀ ਤੇ ਕਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਸਰਦੂਲ ਸਿੰਘ) : ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਨੂੰ ਇਹ ਸਮਝ ਨਹੀਂ ਆਉਂਦੀ ਕਿ ਸੂਦ ਸਾਹਿਬ ਹਰ ਗੱਲ ਦੇ ਵਿਚ ਇੰਸਪੈਕਟਰੀ ਰਾਜ, ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਕਰੀ ਜਾਂਦੇ ਹਨ। ਇਹ ਜਿੰਨੇ ਵੀ ਬਿਲ ਆ ਰਹੇ ਹਨ, ਇਹ ਸਾਰੇ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਖਤਮ ਕਰਨ ਵਾਸਤੇ ਹੀ ਲਿਆਂਦੇ ਗਏ ਹਨ। (ਥੰਪਿੰਗ)। ਸਾਲ 2003 ਦੇ ਵਿਚ ਜਨਰਲ ਸੇਲਜ਼ ਟੈਕਸ, 1948 ਦੀ ਧਾਰਾ 14 (ਬੀ) ਦੇ ਸਬ ਸੈਕਸ਼ਨ 7(3) ਦੀ ਸੋਧ ਕਰਨ ਵਾਸਤੇ ਇੱਕ 'ਕਨਸਾਈਨਰ' ਲਫਜ਼ ਰਹਿ ਗਿਆ ਸੀ। ਕਨਸਾਈਨਰ ਮਾਲ ਭੇਜਣ ਵਾਲਾ ਹੁੰਦਾ ਹੈ ਅਤੇ ਕਨਸਾਈਨੀ ਮਾਲ ਲੈਣ ਵਾਲਾ ਹੁੰਦਾ ਹੈ। ਜਦੋਂ ਅਸੀਂ ਪੈਨਲਟੀ ਲਾਉਂਦੇ ਹਾਂ ਤਾਂ ਅਸੀਂ ਨੋਟਿਸ ਦੋਵਾਂ ਨੂੰ ਭੇਜਦੇ ਹਾਂ। ਜਿਹੜਾ ਇਹ ਲਫਜ਼ ਰਹਿ ਗਿਆ ਸੀ, ਇਸ ਨੂੰ ਐਡ ਕਰਨ ਵਾਸਤੇ ਇਹ ਅਮੈਂਡਮੈਂਟ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਤਾਂ ਕਿ ਪੈਨਲਟੀ ਦਾ ਨੋਟਿਸ ਕਨਸਾਈਨਰ ਨੂੰ ਦਿੱਤਾ ਜਾ ਸਕੇ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਦੇ ਨਾਲ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਖਤਮ ਕੀਤਾ ਹੈ, ਵਧੇਗਾ ਨਹੀਂ। ਦੂਜੀ ਅਮੈਂਡਮੈਂਟ ਇਹ ਹੈ ਕਿ ਸਾਲ 2003 ਦੇ ਦੌਰਾਨ ਅਸੀਂ ਕੁਝ ਢਾਬਿਆਂ ਉਤੇ ਟੈਕਸ ਲਗਾ ਦਿੱਤਾ ਸੀ ਜਿਨ੍ਹਾਂ ਦੀ ਟਰਨਓਵਰ 5 ਲੱਖ ਰੁਪਿਆ ਸੀ, ਉਨ੍ਹਾਂ ਉਤੇ 8% ਟੈਕਸ ਲਗਾ ਦਿੱਤਾ ਗਿਆ ਸੀ, ਜਿਸਦੇ ਨਾਲ ਸਰਕਾਰ ਨੂੰ 5 ਕਰੋੜ ਰੁਪਿਆ ਟੈਕਸ ਇਕੱਠਾ ਹੋਣਾ ਸੀ ਪਰ ਇਸ ਦੇ ਵਿਰੁੱਧ ਸਾਨੂੰ ਪੰਜਾਬ ਦੀ ਜਨਤਾ ਦੇ ਡੈਪੂਟੇਸ਼ਨ ਆ ਕੇ ਮਿਲੇ ਸਨ। ਇਨਾਂ ਡੈਪੂਟੇਸ਼ਨਾਂ ਦੀਆਂ ਰਿਕੁਐਸਟਾਂ ਨੂੰ ਸਾਹਮਣੇ ਰੱਖਦੇ ਹੋਏ ਅਸੀਂ ਵਿਚਾਰ ਵਟਾਂਦਰਾਂ ਕੀਤਾ ਕਿ ਇਹ ਢਾਬੇ ਵਾਲੇ ਆਮ ਤੌਰ ਤੇ ਅਨਪੜ੍ਹ ਅਤੇ ਗਰੀਬ ਲੋਕ ਹੁੰਦੇ ਹਨ। ਉਹ ਆਪਣੇ ਅਕਾਊਂਟ ਨੂੰ ਮੇਨਟੇਨ ਨਹੀਂ ਕਰ ਸਕਦੇ ਅਤੇ ਇੰਸਪੈਕਟਰਜ਼ ਉਨ੍ਹਾਂ ਨੂੰ ਤੰਗ ਕਰਦੇ ਹਨ। ਇਸ ਚੀਜ਼ ਦੇ ਮੱਦੇ ਨਜ਼ਰ ਸਰਕਾਰ ਨੇ ਫੈਸਲਾ ਕੀਤਾ ਕਿ ਇਸ ਮਸਲੇ ਨੂੰ ਫਿਸਕਲ ਰਿਫਾਰਮਿਜ਼ ਕਮੇਟੀ ਕੋਲ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇ ਜਿਸ ਨੇ ਆਪਣੀ ਰਿਪੋਰਟ ਦਿੱਤੀ ਅਤੇ ਉਸ ਅਨੁਸਾਰ ਸਰਕਾਰ ਨੇ ਫੈਸਲਾ ਕਰਕੇ 14 ਜਨਵਰੀ, 2004 ਤੋਂ ਢਾਬਿਆਂ ਉਤੇ ਟੈਕਸ ਨੂੰ ਮੁਆਫ ਕਰ ਦਿੱਤਾ। ਇਹ ਜਿਹੜਾ ਸਰਕਾਰ ਵਲੋਂ ਉਨ੍ਹਾਂ ਉਤੇ 8% ਟੈਕਸ ਲਗਾਇਆ ਗਿਆ ਸੀ, ਉਸ ਨੂੰ ਸਰਕਾਰ ਨੇ ਹਟਾ ਦਿੱਤਾ ਹੈ ਅਤੇ ਮੁਆਫ ਕਰ ਦਿੱਤਾ ਹੈ। ਤੀਸਰੀ ਅਮੈਂਡਮੈਂਟ ਇਹ ਹੈ ਕਿ ਸੈਲਫ ਅਸੈਸਮੈਂਟ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਿਹੜੇ ਸਾਡੇ ਰਜਿਸਟਰਡ ਰੈਗੂਲਰ ਵਪਾਰੀ ਹਨ, ਉਨ੍ਹਾਂ ਦੇ ਅਸੈਸਮੈਂਟ ਦੇ ਕੇਸਿਜ਼ ਕਈ ਸਾਲਾਂ ਤੋਂ ਮਹਿਕਮੇ ਵਿਚ ਪੈਂਡਿੰਗ ਪਏ ਹੋਏ ਸਨ। ਉਨ੍ਹਾਂ ਕੇਸਾਂ ਦਾ ਨਿਪਟਾਰਾ ਕਰਨ ਵਾਸਤੇ ਇਹ ਅਮੈਂਡਮੈਂਟ ਕੀਤੀ ਗਈ ਹੈ ਤਾਕਿ ਵਪਾਰੀਆਂ ਨੂੰ ਰਾਹਤ ਮਿਲ ਸਕੇ। ਇਹ ਸਾਰਾ ਕੁਝ ਅਸੀਂ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਖਤਮ ਕਰਨ ਵਾਸਤੇ ਕੀਤਾ ਹੈ। ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਖਤਮ ਕਰਨ ਵਾਸਤੇ ਸਰਕਾਰ ਨੇ ਸੈਲਫ ਅਸੈਸਮੈਂਟ ਕਰਨ ਦੀ ਸਕੀਮ ਨੂੰ ਲਾਗੂ ਕੀਤਾ ਹੈ। ਜਿਸ ਵਪਾਰੀ ਦੀ ਆਮਦਨੀ 2 ਕਰੋੜ ਰੁਪਿਆ ਹੋਵੇਗੀ, ਉਹ ਸੈਲਫ ਐਸਸਮੈਂਟ ਕਰਕੇ ਲਾਭ ਉਠਾ ਸਕਦਾ ਹੈ। ਇਸ ਅਮੈਂਡਮੈਂਟ ਰਾਹੀਂ ਅਸੀਂ ਇੰਸਪੈਕਟਰੀ ਰਾਜ ਨੂੰ ਖਤਮ ਕੀਤਾ ਹੈ। ਇਸ ਕਰਕੇ ਇਸ ਬਿਲ ਨੂੰ ਪਾਸ ਕਰ ਦਿੱਤਾ ਜਾਵੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

EXTENSION OF TIME OF THE SITTING

ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ : ਹਾਊਸ ਦੇ ਪਾਸ ਹਾਲੇ ਦੋ ਹੋਰ ਬਿਲ ਪਏ ਹੋਏ ਹਨ ਪਰ ਹਾਊਸ ਦੀ ਸਿਟਿੰਗ 2.30 ਵਜੇ ਖਤਮ ਹੋਣੀ ਹੈ, ਇਸ ਲਈ ਹਾਊਸ ਦਾ ਟਾਈਮ ਐਕਸਟੈਂਡ ਕਰਨ ਦੀ ਲੋੜ ਹੈ। If the House agrees, the sitting of the House be extended till the business is transacted ?

(Voices : Yes, yes)

Mr. Deputy Speaker : The sitting of the House is extended till the business is transacted.

THE PUNJAB GENERAL SALES TAX (AMENDMENT) BILL, 2004 (REPLACING ORDINANCE) *(Resumption)*.

Mr. Deputy Speaker : Question is—

That the Punjab General Sales Tax (Amendment) Bill be taken into consideration at once.

The motion was carried.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB -CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 5

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 5, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 5 stand part of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

SUB-CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Minister for Excise and Taxation (Sardar Sardul Singh) : Sir, I beg to move—

That the Punjab General Sales Tax (Amendment) Bill be passed.

Mr. Deputy Speaker : Motion moved—

That the Punjab General Sales Tax (Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab General Sales Tax (Amendment) Bill be passed.

The motion was carried.

---

12. THE PUNJAB GENERAL SALES TAX (2ND AMENDMENT) BILL, 2004 *(Replacing Ordinance)*

Minister for Excise and Taxation (Sardar Sardul Singh) : Sir, I beg to introduce the Punjab General Sales Tax (2nd Amendment) Bill.

Sir, I also beg to move—

That the Punjab General Sales Tax (2nd Amendment) Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab General Sales Tax (2nd Amendment) Bill be taken into consideration at once.

Discussion, if any.

(At this stage no one rose to speak.)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Question is—

That the Punjab General Sales Tax (2nd Amendment) Bill be taken into consideration at once.

The motion was carried unanimously.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause by Clause.

SUB-CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried unanimously.

CLAUSES 2 AND 3

Mr. Deputy Speaker : As there is no amendment to Clauses 2 and 3, if the House agrees, both these Clauses be put together to the vote of the House.

(Voices : Yes, Yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 and 3 stand part of the Bill.

The motion was carried unanimously.

SUB -CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub Clause (1) of Clause 1 stand part of the Bill.

The motion was carried unanimously.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried unanimously.

Minister for Excise and Taxation (Sardar Sardul Singh) : Sir, I beg to move—

That the Punjab General Sales Tax (2nd Amendment) Bill be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Motion moved—

That the Punjab General Sales Tax (2nd Amendment) Bill be passed.

Mr. Deputy Speaker : Question is—

That the Punjab General Sales Tax (2nd Amendment) Bill be passed.

The motion was carried unanimously.

---

13. THE PUNJAB STATE COMMISSION FOR SCHEDULED CASTES BILL, 2004 (Replacing Ordinance)

Minister for Welfare of Scheduled Castes and Backward Classes, Social Security and Development of Women and Children (Sardar Joginder Singh Mann) : Sir, I beg to introduce the Punjab State Commission for Scheduled Castes Bill.

Sir, I also beg to move—

That the Punjab State Commission for Scheduled Castes Bill be taken into consideration at once.

Mr. Deputy Speaker : Motion moved—

That the Punjab State Commission for Scheduled Castes Bill be taken into consideration at once.

Any Hon'ble Member wants to speak ? Yes, Dr. Raj Kumar Ji.

ਡਾਕਟਰ ਰਾਜ ਕੁਮਾਰ ਵੇਰਕਾ (ਵੇਰਕਾ, ਐਸ.ਸੀ.,) : ਮਾਨਯੋਗ ਡਿਪਟੀ ਸਪੀਕਰ ਸਾਹਿਬ, ਮੈਂ ਰਿਕੁਐਸਟ ਕਰਨੀ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੰਤਰੀ ਸਾਹਿਬ ਇਹ ਜਿਹੜਾ ਬਿਲ ਲੈ ਕੇ ਆਏ ਹਨ ਅਤੇ ਜਿਹੜੀਆਂ ਅਮੈਂਡਮੈਂਟਾਂ ਇਸ ਵਿਚ ਆਈਆਂ ਹਨ, ਇਹ ਬਹੁਤ ਅੱਛਾ ਬਿਲ ਲੈ ਕੇ ਆਏ ਹਨ ਪਰ ਜਿਹੜਾ ਇਸ ਵਿਚ 65 ਸਾਲ ਏਜ਼ ਲਿਮਿਟ ਦਾ ਜ਼ਿਕਰ ਕੀਤਾ ਹੈ, ਇਹ ਏਜ਼ ਲਿਮਿਟ ਕਿਸੇ ਵੀ ਜਗ੍ਹਾ ਤੇ ਨਹੀਂ ਹੈ, ਯੂਨੀਅਨ ਕਮਿਸ਼ਨ ਵਿਚ ਵੀ ਨਹੀਂ ਹੈ। ਮੈਂ ਹਾਊਸ ਨੂੰ ਅਤੇ ਸਰਕਾਰ ਨੂੰ ਰਿਕੁਐਸਟ ਕਰਾਂਗਾ ਕਿ ਅਮੈਂਡਮੈਂਟ ਕਰਕੇ 65 ਸਾਲ ਦੀ ਏਜ਼ ਲਿਮਿਟ ਵਾਲੀ ਕਲਾਜ਼ ਨੂੰ ਕਢਿਆ ਜਾਵੇ।

ਅਨੁਸੂਚਿਤ ਜਾਤੀਆਂ ਅਤੇ ਪਛੜੀਆਂ ਸ਼੍ਰੇਣੀਆਂ ਦੀ ਭਲਾਈ, ਸਮਾਜਿਕ ਸੁਰੱਖਿਆ ਅਤੇ ਇਸਤਰੀ ਤੇ ਬਾਲ ਵਿਕਾਸ ਮੰਤਰੀ (ਸਰਦਾਰ ਜੁਗਿੰਦਰ ਸਿੰਘ ਮਾਨ) : ਮੈਂ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਇਹ ਕਾਂਗਰਸ ਪਾਰਟੀ ਦੀ ਸਰਕਾਰ ਦਾ ਬਹੁਤ ਅੱਛਾ ਫੈਸਲਾ ਹੈ, ਜਿਹੜਾ ਕਿ ਚੋਣ ਮੈਨੀਫੈਸਟੋ ਦੇ ਮੁਤਾਬਿਕ ਦਲਿਤ ਲੋਕਾਂ ਦੇ ਰਾਈਟਸ ਦੀ ਪ੍ਰੋਟੈਕਸ਼ਨ ਵਾਸਤੇ

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਕਮਿਸ਼ਨ ਦੀ ਸਥਾਪਨਾ ਕਰਨ ਲਈ ਲਿਆ ਗਿਆ ਹੈ। ਮੇਰੀ ਬੇਨਤੀ ਹੈ ਕਿ ਜਦੋਂ ਇਹ ਨਵਾਂ ਕਮਿਸ਼ਨ ਐਗਜ਼ੀਕਿਊਟ ਹੋ ਜਾਵੇਗਾ, ਉਸ ਤੋਂ ਬਾਅਦ ਏਜ਼ ਬਾਰੇ ਵਿਚਾਰ ਕਰ ਲਿਆ ਜਾਵੇਗਾ।

Mr. Deputy Speaker : Question is—

That the Punjab State Commission for Scheduled Castes Bill be taken into consideration at once.

The motion was carried unanimously.

Mr. Deputy Speaker : Now the House will proceed to consider the Bill Clause-by-Clause.

SUB -CLAUSE (2) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (2) of Clause 1 stand part of the Bill.

The motion was carried.

CLAUSES 2 to 25

Mr. Deputy Speaker : As there is no amendment to Clauses 2 to 25, if the House agrees, these Clauses be put to the vote of the House together.

(Voices : Yes, yes)

Mr. Deputy Speaker : Question is—

That Clauses 2 to 25 stand part of the Bill.

The motion was carried.

SUB -CLAUSE (1) OF CLAUSE 1

Mr. Deputy Speaker : Question is—

That Sub-clause (1) of Clause 1 stand part of the Bill.

The motion was carried.

TITLE

Mr. Deputy Speaker : Question is—

That Title be the Title of the Bill.

The motion was carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Mr. Deputy Speaker : Now the Minister to move that the Bill be passed.

Minister for Scheduled Castes and Backward Classes, Social Security and Development of Women and Children (Sardar Joginder Singh Mann) : Sir, I beg to move—

> That the Punjab State Commission for Scheduled Castes Bill be passed.

Mr. Deputy Speaker : Motion moved—

> That the Punjab State Commission for Scheduled Castes Bill be passed.

Mr. Deputy Speaker : Question is—

> That the Punjab State Commission for Scheduled Castes Bill be passed.

The motion was carried unanimously.

Mr. Deputy Speaker : Now the House stands adjourned *sine die.*

*2.31 P.M. (The Sabha then *adjourned *sine die*)

5371 PVS—Govt. Press, U.T., Chd.

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

APPENDIX
TO
PUNJAB VIDHAN SABHA DEBATES

Dated 16th March, 2004

Vol VI-No. 2

STARRED QUESTION AND ANSWER

ਸ਼ਰਾਬ ਤੇ ਵਾਧੂ ਆਬਕਾਰੀ ਡਿਊਟੀ ਤੋਂ ਆਮਦਨ

*676 **ਸ਼੍ਰੀ ਅਵਿਨਾਸ਼ ਰਾਏ ਖੰਨਾ** :—ਕੀ ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ ਕ੍ਰਿਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ:—

(ੳ) ਗੜ੍ਹਸ਼ੰਕਰ ਮਿਊਂਸਪਲ ਕੌਂਸਲ ਦੁਆਰਾ ਆਬਕਾਰੀ ਵਿਭਾਗ ਤੋਂ ਸਾਲ 2000 ਤੋਂ ਮਿਤੀ ਅੰਤ ਤਕ ਸ਼ਰਾਬ ਤੇ ਚੂੰਗੀ ਬਦਲੇ ਵਾਧੂ ਆਬਕਾਰੀ ਡਿਊਟੀ ਵਜੋਂ ਕਿੰਨੀ ਰਕਮ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਹੈ;

(ਅ) ਕੀ ਸ਼ਰਾਬ ਤੋਂ ਵਾਧੂ ਆਬਕਾਰੀ ਡਿਊਟੀ ਲਗਾਉਣ ਵਜੋਂ ਆਬਕਾਰੀ ਵਿਭਾਗ ਵਿਰੁੱਧ ਕੋਈ ਰਕਮ ਬਕਾਇਆ ਰਹਿੰਦੀ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ ਤਾਂ ਉਕਤ ਮਿਊਂਸਪਲ ਕੌਂਸਲ ਦੁਆਰਾ ਆਬਕਾਰੀ ਵਿਭਾਗ ਵਿਰੁੱਧ ਬਕਾਇਆ ਰਹਿੰਦੀ ਰਕਮ ਨੂੰ ਕਦੋਂ ਤਕ ਪ੍ਰਾਪਤ ਕਰ ਲਏ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਚੌਧਰੀ ਜਗਜੀਤ ਸਿੰਘ :

(ੳ) ਗੜ੍ਹਸ਼ੰਕਰ ਮਿਊਂਸਪਲ ਕੌਂਸਲ ਦੁਆਰਾ ਆਬਕਾਰੀ ਵਿਭਾਗ ਤੋਂ ਸਾਲ 2000 ਤੋਂ ਮਿਤੀ ਅੰਤ ਤਕ ਸ਼ਰਾਬ ਤੇ ਚੂੰਗੀ ਬਦਲੇ ਵਾਧੂ ਆਬਕਾਰੀ ਡਿਊਟੀ ਵਜੋਂ ਕੁੱਲ ਬਣਦੀ ਰਕਮ 1439045/- ਰੁਪਏ ਦੇ ਵਿਰੁੱਧ ਕੁੱਲ ਰੁਪਏ 1159566/- ਦੀ ਰਕਮ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਹੈ;

(ਅ) ਸ਼ਰਾਬ ਤੋਂ ਵਾਧੂ ਆਬਕਾਰੀ ਡਿਊਟੀ ਲਗਾਉਣ ਵਜੋਂ ਆਬਕਾਰੀ ਵਿਭਾਗ ਵਿਰੁੱਧ ਉਕਤ ਨਗਰ ਕੌਂਸਲ ਦੀ ਕੋਈ ਰਕਮ ਬਕਾਇਆ ਨਹੀਂ ਰਹਿੰਦੀ। ਪਰੰਤੂ ਵਿੱਤ ਵਿਭਾਗ ਵਲੋਂ 279479/- ਰੁਪਏ ਪ੍ਰਾਪਤ ਹੋਣੇ ਰਹਿੰਦੇ ਹਨ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

© 2004

Published under the authority of the Punjab Vidhan Sabha and printed by the Controller, Printing and Stationery Punjab.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ANNEXURE

TO

PUNJAB VIDHAN SABHA

DEBATES

16th March, 2004

Vol. VI - No. 2

OFFICIAL REPORT

CONTENTS

	Page
Unstarred Questions (Converted as such from being Starred Questions) and Answers for the meeting of the Punjab Vidhan Sabha held on 16th March, 2004 ..	(2)1

Punjab Vidhan Sabha Secretariat, Chandigarh.

Price : Rs. 19-00

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PUNJAB VIDHAN SABHA

Tuesday, the 16th March, 2004

ANNEXURE

This Annexure contains Unstarred Questions (Converted as such from being Starred Questions) and Answers for the meeting dated 16th March, 2004.

UNSTARRED QUESTIONS (CONVERTED AS SUCH FROM BEING STARRED QUESTIONS) AND ANSWERS.

ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਪਿੰਡ ਥਾਣਾ ਵਿਖੇ ਡੈਮ ਦੀ ਉਸਾਰੀ

*722. **(ਸੀ.ਯੂ.) ਸ਼੍ਰੀ ਦੇਸ ਰਾਜ ਧੁੱਗਾ** : ਕੀ ਸਿੰਜਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਪਿੰਡ ਥਾਣਾ, ਤਹਿਸੀਲ ਦਸੂਹਾ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਖੇ ਡੈਮ ਦੀ ਉਸਾਰੀ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਸ ਦੇ ਕਦੋਂ ਤਕ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਸਰਦਾਰ ਗੁਰਚੇਤ ਸਿੰਘ ਭੁੱਲਰ : ਜੀ ਹਾਂ। ਪਿੰਡ ਮਨਹੋਤਾ, ਤਹਿਸੀਲ ਦਸੂਹਾ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਤੋਂ 2.5 ਕਿਲੋਮੀਟਰ ਅੱਪਸਟਰੀਮ ਖਵਾਜਾ ਖੱਡ ਤੇ ਥਾਣਾ ਡੈਮ ਬਣਾਉਣ ਲਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ। ਸਰਕਾਰ ਨੇ 1998 ਲੱਖ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ ਡੈਮ ਬਣਾਉਣ ਲਈ ਪ੍ਰਬੰਧਕੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਹੈ ਅਤੇ ਵਿੱਤ ਵਿਭਾਗ ਨੂੰ ਤਜਵੀਜ਼ ਭੇਜੀ ਗਈ ਹੈ ਤਾਂ ਕਿ ਨਾਬਾਰਡ ਦੀ ਆਰ.ਆਈ.ਡੀ.ਐਫ. ਸਕੀਮ ਅਧੀਨ ਵਿੱਤੀ ਸਹਾਇਤਾ ਪ੍ਰਾਪਤ ਕੀਤੀ ਜਾ ਸਕੇ। ਵਿੱਤ ਵਿਭਾਗ/ਨਾਬਾਰਡ ਦੀ ਪ੍ਰਵਾਨਗੀ ਉਪਰੰਤ ਇਸ ਪ੍ਰੋਜੈਕਟ ਤੇ ਕੰਮ ਸ਼ੁਰੂ ਕੀਤਾ ਜਾਵੇਗਾ।

ਇਸ ਡੈਮ ਦੇ ਬਣਨ ਨਾਲ ਖੱਡ ਤੋਂ ਇਲਾਕੇ ਵਿੱਚ ਹੜ੍ਹਾਂ ਦੀ ਰੋਕ ਹੋ ਜਾਵੇਗੀ ਅਤੇ ਕੰਡੀ ਏਰੀਏ ਵਿਚ 1160 ਹੈਕਟੇਅਰ ਨੂੰ ਸਿੰਚਾਈ ਦੇ ਸਾਧਨ ਮਿਲ ਜਾਣਗੇ ਅਤੇ ਪਿੰਡ ਵਿਚੋਂ ਲੰਘਦੀ ਖੱਡ ਤਹਿਸੀਲ ਦਸੂਹਾ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਦੇ ਬਾਕੀ ਬਰਸਾਤੀ ਪਾਣੀ ਦਾ ਨਹਿਰੀਕਰਣ ਹੋ ਜਾਵੇਗਾ । ਇਸ ਡੈਮ ਦੀ ਉਸਾਰੀ ਨਾਲ ਕੰਡੀ ਖੇਤਰ ਦੇ 11 ਪਿੰਡਾਂ ਨੂੰ ਲਾਭ ਪਹੁੰਚੇਗਾ।

ਦਿਹਾਤੀ ਜਲ ਸਪਲਾਈ ਸਕੀਮ ਲਈ ਬਜਟ

*732. **(ਸੀ.ਯੂ.) ਸ਼੍ਰੀ ਅਸ਼ੋਕ ਸ਼ਰਮਾ** : ਕੀ ਜਨ ਸਿਹਤ ਦੇ ਰਾਜ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਸਾਲਾਂ 2002-03 ਅਤੇ 2003-04 ਦੌਰਾਨ ਰਾਜ ਵਿਚ ਦਿਹਾਤੀ ਜਲ ਸਪਲਾਈ ਸਕੀਮ ਲਈ ਕੁੱਲ ਕਿੰਨੀ ਰਕਮ ਅਲਾਟ ਕੀਤੀ ਗਈ ਅਤੇ ਇਸ ਤੇ ਅਸਲ ਵਿਚ ਕਿੰਨੀ ਰਕਮ ਖਰਚ ਕੀਤੀ ਗਈ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸਰਦਾਰ ਜਸਜੀਤ ਸਿੰਘ ਰੰਧਾਵਾ : ਦਿਹਾਤੀ ਜਲ ਸਪਲਾਈ ਸਕੀਮਾਂ ਲਈ ਸਾਲ 2002-03 ਅਤੇ 2003-04 ਦੌਰਾਨ ਹੇਠ ਅਨੁਸਾਰ ਫੰਡਜ਼ ਐਲੋਕੇਟ ਕੀਤੇ ਗਏ ਹਨ ਅਤੇ ਖਰਚਾ ਹੋਇਆ ਹੈ :—

(ਰਕਮ ਲੱਖਾਂ ਵਿੱਚ)

ਲੜੀ ਨੰ:	ਸਾਲ	ਐਲੋਕੇਟ ਕੀਤੇ ਗਏ ਫੰਡਜ਼	ਖਰਚਾ
1	2	3	4
(1)	2002-2003	14855.00	11962.67
(2)	2003-2004	11338.00	6091.26 (ਅੱਪ ਟੂ 31-1-2004)
	ਜੋੜ :	26193.00	18053.93

ਨਹਿਰਾਂ ਦੀ ਸਫਾਈ ਲਈ ਅਦਾਇਗੀ

*746. (ਸੀ.ਯੂ.) **ਸਰਦਾਰ ਹਰਬੰਤ ਸਿੰਘ ਦਾਤੇਵਾਸ** : ਕੀ ਸਿੰਜਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਕੈਨਾਲ ਸਰਕਲ, ਪਟਿਆਲਾ ਦੇ ਲੈਹਲ ਡਿਵੀਜ਼ਨ ਦੁਆਰਾ ਕੀਤੀ ਗਈ ਨਹਿਰਾਂ ਦੀ ਸਫਾਈ ਸਬੰਧੀ ਅਦਾਇਗੀ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਕਦੋਂ ?

ਸਰਦਾਰ ਗੁਰਚੇਤ ਸਿੰਘ ਭੁੱਲਰ : ਆਈ.ਬੀ. ਸਰਕਲ, ਪਟਿਆਲਾ ਦੇ ਲੈਹਲ ਮੰਡਲ, ਪਟਿਆਲਾ ਵੱਲੋਂ ਨਹਿਰਾਂ ਦੀ ਡੀ-ਸਿਲਟਿੰਗ ਆਦਿ ਦੇ ਕਰਵਾਏ ਗਏ ਕੰਮਾਂ ਲਈ 20.34 ਲੱਖ ਰੁਪਏ ਅਤੇ 19.66 ਲੱਖ ਰੁਪਏ ਦੀ ਅਦਾਇਗੀ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਮਿਤੀ 1 ਮਾਰਚ, 2004 ਅਤੇ 2 ਮਾਰਚ, 2004 ਨੂੰ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। ਹੁਣ ਡੀ-ਸਿਲਟਿੰਗ ਦੇ ਕੰਮਾਂ ਦੀ ਕੋਈ ਅਦਾਇਗੀ ਇਸ ਮੰਡਲ ਅਧੀਨ ਪੈਂਡਿੰਗ ਨਹੀਂ ਹੈ।

ਪਿਛਲੇ ਸੀਜਨ ਦੌਰਾਨ ਝੋਨੇ ਦੀ ਖਰੀਦ ਦੀ ਅਦਾਇਗੀ

*750. (ਸੀ.ਯੂ.) **ਸਰਦਾਰ ਸ਼ੇਰ ਸਿੰਘ ਗਾਗੋਂਵਾਲ** : ਕੀ ਖੁਰਾਕ ਅਤੇ ਸਪਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਰਾਜ ਵਿਚ ਪਿਛਲੇ ਸੀਜਨ ਦੌਰਾਨ ਰਾਜ ਸਰਕਾਰ ਅਤੇ ਕੇਂਦਰੀ ਸਰਕਾਰ ਦੀਆਂ ਏਜੰਸੀਆਂ ਦੁਆਰਾ ਕੁੱਲ ਕਿੰਨੀ ਮਾਤਰਾ ਵਿਚ ਝੋਨਾ ਖਰੀਦਿਆ ਗਿਆ ;

(ਅ) ਕੀ ਕੇਂਦਰ/ਰਾਜ ਸਰਕਾਰ ਦੀਆਂ ਏਜੰਸੀਆਂ ਦੁਆਰਾ ਝੋਨੇ ਦੀ ਖਰੀਦ ਸਬੰਧੀ ਅਦਾਇਗੀ ਕਿਸਾਨਾਂ ਨੂੰ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕਾਰਣ ਕੀ ਹਨ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਸ਼੍ਰੀ ਅਵਤਾਰ ਹੈਨਰੀ : ਰਾਜ ਵਿੱਚ ਪਿਛਲੇ ਸੀਜ਼ਨ ਦੌਰਾਨ ਰਾਜ ਸਰਕਾਰ ਅਤੇ ਕੇਂਦਰੀ ਸਰਕਾਰ ਏਜੰਸੀਆਂ ਦੁਆਰਾ 98,55,702 ਮੀਟ੍ਰਿਕ ਟਨ (98.56 ਲੱਖ ਮੀ. ਟਨ) ਝੋਨੇ ਦੀ ਖਰੀਦ ਕੀਤੀ ਗਈ ਸੀ ਅਤੇ ਇਸ ਖਰੀਦ ਕੀਤੀ ਪੈਡੀ ਦੀ ਸਾਰੀ ਦੀ ਸਾਰੀ ਅਦਾਇਗੀ ਕਿਸਾਨਾਂ ਨੂੰ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ।

ਰਾਜ ਦੇ ਵਾਹਨਾਂ ਲਈ ਬੀਮਾ ਕਰਵਾਉਣਾ

***751. (ਸੀ.ਯੂ.) ਰਾਣਾ ਕੇ. ਪੀ. ਸਿੰਘ** : ਕੀ ਟ੍ਰਾਂਸਪੋਰਟ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਨੇ ਆਪਣੇ ਵਾਹਨਾਂ (ਰਾਜ ਦੀ ਕਾਰਾਂ, ਜੀਪਾਂ ਆਦਿ) ਦਾ ਚੋਰੀ, ਅੱਗ ਅਤੇ ਦੁਰਘਟਨਾ ਆਦਿ ਲਈ ਬੀਮਾ ਕਰਵਾਇਆ ਹੈ ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕਾਰਣ ਕੀ ਹਨ ?

ਸਰਦਾਰ ਤੇਜ ਪ੍ਰਕਾਸ਼ ਸਿੰਘ : ਨਹੀਂ ਜੀ। ਜਿਵੇਂ ਮੋਟਰ ਗੱਡੀ ਐਕਟ, 1988 ਦੇ ਸੈਕਸ਼ਨ 146 ਸਬ-ਸੈਕਸ਼ਨ (2) ਦੇ ਤਹਿਤ ਇਹ ਪ੍ਰਬੰਧ ਹੈ ਕਿ ਕੇਂਦਰੀ ਸਰਕਾਰ ਜਾਂ ਰਾਜ ਸਰਕਾਰ ਦੀਆਂ ਗੱਡੀਆਂ ਜਿਹੜੀਆਂ ਸਰਕਾਰੀ ਕੰਮ ਲਈ ਵਰਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦਾ ਸਬੰਧ ਵਪਾਰਿਕ ਅਦਾਰਿਆਂ ਨਾਲ ਨਹੀਂ ਹੈ, ਨੂੰ ਸੈਕਸ਼ਨ 146 ਦੇ ਉਪਬੰਧ ਅਨੁਸਾਰ ਲਾਜ਼ਮੀ ਬੀਮਾ ਪਾਲਿਸੀ ਤੋਂ ਮੁਆਫੀ ਹੈ।

ਸਿਨੇਮਾ ਘਰਾਂ ਤੇ ਮਨੋਰੰਜਨ ਕਰ ਲਗਾਉਣ ਵਿਚ ਅਸਮਾਨਤਾ

***752. (ਸੀ.ਯੂ.) ਰਾਣਾ ਕੇ. ਪੀ. ਸਿੰਘ** : ਕੀ ਆਬਕਾਰੀ ਅਤੇ ਕਰ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਇਹ ਠੀਕ ਹੈ ਕਿ ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਸਥਿਤ ਸਿਨੇਮਾ ਘਰਾਂ ਤੇ ਮਨੋਰੰਜਨ ਕਰ ਰਾਜ ਦੇ ਦੂਜੇ ਜ਼ਿਲ੍ਹਿਆਂ ਨਾਲੋਂ ਜ਼ਿਆਦਾ ਹੈ ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਉਸ ਦੇ ਕਾਰਣ ਕੀ ਹਨ ਅਤੇ ਇਸ ਅਸਮਾਨਤਾ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਸਰਕਾਰ ਦੁਆਰਾ ਕੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ?

ਸਰਦਾਰ ਸਰਦੂਲ ਸਿੰਘ : ਨਹੀਂ, ਸ਼੍ਰੀਮਾਨ ਜੀ। ਹੁਸ਼ਿਆਰਪੁਰ ਜ਼ਿਲ੍ਹੇ ਦੇ ਸਿਨੇਮਿਆਂ ਅਤੇ ਰਾਜ ਦੇ ਬਾਕੀ ਜ਼ਿਲ੍ਹਿਆਂ ਦੇ ਸਿਨੇਮਿਆਂ ਵਿਚ ਮਨੋਰੰਜਨ ਕਰ ਲਗਾਉਣ ਵਿਚ ਕੋਈ ਫਰਕ ਨਹੀਂ ਹੈ। ਪੰਜਾਬ ਮਨੋਰੰਜਨ ਕਰ (ਸਿਨੇਮਟੋਗ੍ਰਾਫ ਸੋਅਜ਼) ਐਕਟ, 1954 ਅਧੀਨ ਸਿਨੇਮਾ ਉਤੇ ਲੰਮਸਮ ਮਨੋਰੰਜਨ ਕਰ ਉਸਦੀ ਪ੍ਰਤੀਸ਼ਤ ਗਰੋਸ ਕੁਲੈਕਸ਼ਨ ਕਪੈਸਟੀ ਸ਼ਹਿਰ/ਕਸਬੇ ਦੀ ਕਲਾਸ ਜਿਥੇ ਕਿ ਸਿਨੇਮਾ ਘਰ ਸਥਿਤ ਹੈ, ਅਤੇ ਸਿਨੇਮੇ ਦੀ ਟਾਈਪ ਭਾਵ ਕਿ ਏਅਰ ਕੰਡੀਸ਼ਨਡ, ਏਅਰ ਕੂਲਡ ਜਾਂ ਆਮ ਥੀਏਟਰ ਦੀ ਹੋਂਦ ਨਵੀਂ ਜਾਂ ਪੁਰਾਣੀ ਦੇ ਆਧਾਰ ਤੇ ਲਗਾਇਆ ਜਾਂਦਾ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਨਵਾਂ ਗਾਉਂ ਵਿਖੇ ਸੀਵਰੇਜ ਸਿਸਟਮ ਵਿਛਾਉਣਾ

***753. (ਸੀ.ਯੂ.) ਚੌਧਰੀ ਨੰਦ ਲਾਲ:** ਕੀ ਜਨ ਸਿਹਤ ਦੇ ਰਾਜ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਪਿੰਡ ਨਵਾਂ ਗਾਉਂ, ਤਹਿਸੀਲ ਖਰੜ, ਜ਼ਿਲ੍ਹਾ ਰੋਪੜ ਵਿਖੇ ਸੀਵਰੇਜ ਸਿਸਟਮ ਵਿਛਾਉਣ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਉਸ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ਅਤੇ ਉਕਤ ਤਜਵੀਜ਼ ਨੂੰ ਕਦੋਂ ਤਕ ਅਮਲੀ ਰੂਪ ਦਿੱਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਸਰਦਾਰ ਜਸਜੀਤ ਸਿੰਘ ਰੰਧਾਵਾ : ਨਹੀਂ ਜੀ।

ਮੁਕੇਰੀਆਂ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਖੇ ਆਈ.ਟੀ.ਆਈ. ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨਾ

***754. (ਸੀ.ਯੂ.) ਸ਼੍ਰੀ ਜੁਗਲ ਕਿਸ਼ੋਰ ਸ਼ਰਮਾ :** ਕੀ ਤਕਨੀਕੀ ਸਿੱਖਿਆ ਅਤੇ ਉਦਯੋਗਿਕ ਸਿਖਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ--

(ੳ) ਕੀ ਮੁਕੇਰੀਆਂ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਖੇ ਉਦਯੋਗਿਕ ਸਿਖਲਾਈ ਸੰਸਥਾ (ਆਈ.ਟੀ.ਆਈ.) ਦੀ ਇਮਾਰਤ ਮੁਕੰਮਲ ਹੋ ਚੁੱਕੀ ਹੈ ਅਤੇ ਇਸ ਵਿਚ ਵੱਖ-ਵੱਖ ਟ੍ਰੇਡਜ਼ ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ ;

(ਅ) ਜੇਕਰ ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਦਾ ਉੱਤਰ 'ਨਾਂਹ' ਵਿਚ ਹੋਵੇ, ਤਾਂ ਉਕਤ ਆਈ.ਟੀ.ਆਈ. ਵਿਚ ਕਦੋਂ ਤਕ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਕੇ. ਪੀ. : (ੳ) ਮੁਕੇਰੀਆਂ, ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਖੇ ਆਈ.ਟੀ.ਆਈ. ਦੀ ਇਮਾਰਤ ਵਿੱਚ ਵਰਕਸ਼ਾਪ, ਐਡਮਨਿਸਟ੍ਰੇਟਿਵ ਬਲਾਕ, ਸਟਾਫ ਕੁਆਟਰ ਅਤੇ ਚਾਰ ਦੀਵਾਰੀ ਮੁਕੰਮਲ ਹੋ ਚੁੱਕੀ ਹੈ। ਅੰਦਰੂਨੀ ਸੜਕਾਂ, ਰਿਹਾਇਸ਼ੀ ਕੁਆਟਰਾਂ ਦਾ ਗੇਟ ਅਤੇ ਡਿਸਪੋਜ਼ਲ ਦਾ ਕੰਮ ਬਾਕੀ ਰਹਿੰਦਾ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਜ਼ਮੀਨ ਤੇ ਭਰਤ ਪਾਉਣਾ, ਬਿਜਲੀ ਅਤੇ ਪਬਲਿਕ ਹੈਲਥ ਦੇ ਕੰਮ ਵੀ ਬਾਕੀ ਰਹਿੰਦੇ ਹਨ। ਇਸ ਸੰਸਥਾ ਵਿਖੇ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਨਹੀਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ ।

(ਅ) ਰਾਜ ਸਰਕਾਰ ਵੱਲੋਂ ਨੌਵੀਂ ਅਤੇ ਦਸਵੀਂ ਪੰਜ ਸਾਲਾ ਯੋਜਨਾ ਦੌਰਾਨ ਫੰਡਜ਼ ਰਲੀਜ਼ ਨਹੀਂ ਕੀਤੇ ਗਏ ਹਨ। ਅਸਾਮੀਆਂ ਦੀ ਰਚਨਾ ਵੀ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਇਹ ਸੰਸਥਾ ਤਾਂ ਹੀ ਚਾਲੂ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ ਜੇਕਰ ਜ਼ਰੂਰੀ ਫੰਡਜ਼ ਰਲੀਜ਼ ਕਰਵਾਏ ਜਾਣ ਅਤੇ ਅਸਾਮੀਆਂ ਦੀ ਰਚਨਾ ਕੀਤੀ ਜਾਵੇ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਪਿੰਡ ਗੰਡੂਆਂ ਨਜ਼ਦੀਕ ਨਹਿਰ ਦੇ ਕਿਨਾਰਿਆਂ ਨੂੰ ਉੱਚਾ ਚੁੱਕਣਾ

*747. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਹਰਬੰਤ ਸਿੰਘ ਦਾਤੇਵਾਸ : ਕੀ ਸਿੰਜਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਕੀ ਇਹ ਠੀਕ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਦਾ ਪਾਣੀ ਪਿੰਡ ਗੰਡੂਆਂ, ਤਹਿਸੀਲ ਸੁਨਾਮ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ ਨਜ਼ਦੀਕ ਇਸ ਦੇ ਕਿਨਾਰੇ ਨੀਵੇਂ ਹੋਣ ਕਾਰਣ ਉਛਲਦਾ ਹੈ;

(ਅ) ਜੇਕਰ ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਦਾ ਉੱਤਰ ਹਾਂ ਵਿਚ ਹੋਵੇ, ਕੀ ਸਰਕਾਰ ਪਿੰਡ ਗੰਡੂਆਂ ਨਜ਼ਦੀਕ ਉਕਤ ਨਹਿਰ ਦੇ ਕਿਨਾਰਿਆਂ ਨੂੰ ਉੱਚਾ ਚੁੱਕਣ ਦਾ ਵਿਚਾਰ ਰੱਖਦੀ ਹੈ ?

ਸਰਦਾਰ ਗੁਰਚੇਤ ਸਿੰਘ ਭੁੱਲਰ : (ੳ) ਸਰਹਿੰਦ ਨਹਿਰ ਪਿੰਡ ਗੰਡੂਆਂ ਦੇ ਕੋਲ ਦੀ ਨਹੀਂ ਲੰਘਦੀ। ਸੁਨਾਮ ਡਿਸਟਰੀਬਿਊਟਰੀ ਇਸ ਪਿੰਡ ਦੇ ਕੋਲੋਂ ਲੰਘਦੀ ਹੈ। ਇਸ ਪਿੰਡ ਨੇੜੇ ਇਸ ਡਿਸਟਰੀਬਿਊਟਰੀ ਵਿਚੋਂ ਕਦੇ ਵੀ ਪਾਣੀ ਬਾਹਰ ਨਹੀਂ ਵਗਿਆ।

(ਅ) (ੳ) ਭਾਗ ਦਾ ਉਤਰ ਨਾਂਹ ਵਿੱਚ ਹੈ। ਇਸ ਲਈ ਡਿਸਟਰੀਬਿਊਟਰੀ ਦੇ ਬੈਂਕ ਉੱਚਾ ਚੁੱਕਣ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਨਹੀਂ ਹੈ।

ਡੌਡਵਾਂ (ਦੀਨਾਨਗਰ) ਵਿਖੇ ਆਈ.ਟੀ.ਆਈ. ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨਾ

*748. (ਸੀ.ਯੂ) ਸ਼੍ਰੀਮਤੀ ਅਰੁਨਾ ਚੌਧਰੀ : ਕੀ ਤਕਨੀਕੀ ਸਿੱਖਿਆ ਅਤੇ ਉਦਯੋਗਿਕ ਸਿਖਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਦਾ ਆਗਾਮੀ ਵਿਦਿਅਕ ਸਾਲ ਤੋਂ ਡੌਡਵਾਂ (ਦੀਨਾਨਗਰ) ਵਿਖੇ ਆਈ.ਟੀ.ਆਈ. ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨ ਦਾ ਵਿਚਾਰ ਹੈ; ਜੇਕਰ ਨਹੀਂ, ਉਸਦੇ ਕਾਰਣ ਕੀ ਹਨ ?

ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਕੇ.ਪੀ. : ਨਹੀਂ, ਕਿਉਂਜੋ ਡੌਡਵਾਂ (ਦੀਨਾਨਗਰ) ਵਿਖੇ ਆਈ.ਟੀ.ਆਈ. ਸਥਾਪਿਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਨਹੀਂ ਹੈ। ਇਥੇ ਇਹ ਦਸਣਾ ਉਚਿਤ ਹੋਵੇਗਾ ਕਿ ਸਾਲ 1996 ਦੌਰਾਨ ਡੌਡਵਾਂ (ਦੀਨਾਨਗਰ) ਵਿਖੇ ਸਰਕਾਰੀ ਬਹੁਤਕਨੀਕੀ ਇਸਤਰੀਆਂ ਬਾਰਡਰ ਏਰੀਆ ਡਿਵੈਲਪਮੈਂਟ ਪ੍ਰੋਗਰਾਮ ਅਧੀਨ ਸਥਾਪਿਤ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਮਾਰਤ ਮੁਕੰਮਲ ਨਾ ਹੋਣ ਕਰਕੇ/ਸਾਜ਼ੋ-ਸਮਾਨ ਉਪਲਬੱਧ ਨਾ ਹੋਣ ਕਰਕੇ/ਟੀਚਿੰਗ ਅਤੇ ਨਾਨ-ਟੀਚਿੰਗ ਅਮਲਾ ਮਨਜ਼ੂਰ ਨਾ ਹੋਣ ਕਰਕੇ ਇਸ ਸੰਸਥਾ ਦੀਆਂ ਕੰਪਿਊਟਰ ਇੰਜ: ਦੇ ਡਿਪਲੋਮਾ ਕੋਰਸ ਦੀਆਂ ਗੈਸਟ ਕਲਾਸਾਂ ਸਾਲ 1998-99 ਤੋਂ ਸਰਕਾਰੀ ਬਹੁਤਕਨੀਕੀ ਸੰਸਥਾ, ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਚਲਾਈਆਂ ਜਾ ਰਹੀਆਂ ਹਨ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਡੋਡਵਾਂ ਵਿਖੇ ਪਾਲੀਟੈਕੱਨਿਕ ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨਾ

***765. (ਸੀ.ਯੂ) ਸ਼੍ਰੀਮਤੀ ਅਰੁਨਾ ਚੌਧਰੀ** : ਕੀ ਤਕਨੀਕੀ ਸਿੱਖਿਆ ਅਤੇ ਉਦਯੋਗਿਕ ਸਿਖਲਾਈ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਦਾ ਆਗਾਮੀ ਵਿਦਿਅਕ ਸਾਲ ਤੋਂ ਬਲਾਕ ਦੀਨਾਨਗਰ (ਗੁਰਦਾਸਪੁਰ) ਵਿਚ ਡੋਡਵਾਂ ਵਿਖੇ ਇਸਤਰੀਆਂ ਲਈ ਸਰਕਾਰੀ ਪਾਲੀਟੈਕੱਨਿਕ ਦੀਆਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨ ਦਾ ਵਿਚਾਰ ਹੈ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕਾਰਣ ਕੀ ਹਨ ?

ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਕੇ.ਪੀ. : ਨਹੀਂ ਜੀ, ਇਮਾਰਤ ਮੁਕੰਮਲ ਨਾ ਹੋਣ ਕਰਕੇ/ਸਾਜ਼ੋ-ਸਮਾਨ ਉਪਲਬੱਧ ਨਾ ਹੋਣ ਕਰਕੇ/ਟੀਚਿੰਗ ਅਤੇ ਨਾਨ ਟੀਚਿੰਗ ਅਮਲਾ ਮਨਜ਼ੂਰ ਨਾ ਹੋਣ ਕਰਕੇ ਬਲਾਕ ਦੀਨਾਨਗਰ (ਗੁਰਦਾਸਪੁਰ) ਵਿਚ ਡੋਡਵਾਂ ਵਿਖੇ ਸਰਕਾਰੀ ਬਹੁਤਕਨੀਕੀ ਇਸਤਰੀਆਂ ਦੀਆਂ ਆਗਾਮੀ ਵਿਦਿਅਕ ਸੈਸ਼ਨ ਤੋਂ ਕਲਾਸਾਂ ਸ਼ੁਰੂ ਕਰਨ ਦੀ ਸਰਕਾਰ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਨਹੀਂ ਹੈ। ਇਸ ਸੰਸਥਾ ਦੇ ਕੰਪਿਊਟਰ ਇੰਜੀਨਿਅਰਿੰਗ ਡਿਪਲੋਮਾ ਕੋਰਸ ਦੀਆਂ ਗੈਸਟ ਕਲਾਸਾਂ ਪਹਿਲਾਂ ਹੀ ਸਾਲ 1998-1999 ਤੋਂ ਸਰਕਾਰੀ ਬਹੁਤਕਨੀਕੀ ਸੰਸਥਾ, ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਸ਼ੁਰੂ ਕੀਤੀਆਂ ਹੋਈਆਂ ਹਨ।

ਟਾਂਡਾ-ਧੂੱਤਾਂ ਅਤੇ ਹਰਿਆਨਾ-ਸ਼ਾਮ ਚੌਰਾਸੀ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ

***756. (ਸੀ.ਯੂ) ਚੌਧਰੀ ਬਲਬੀਰ ਸਿੰਘ ਮਿਆਣੀ** : ਕੀ ਲੋਕ ਕਾਰਜ (ਭਵਨ ਅਤੇ ਮਾਰਗ) ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿਚ ਆਉਂਦੀਆਂ ਟਾਂਡਾ-ਧੂੱਤਾਂ ਅਤੇ ਹਰਿਆਨਾ-ਸ਼ਾਮ ਚੌਰਾਸੀ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਨ੍ਹਾਂ ਦੀ ਮੁਰੰਮਤ ਕਦੋਂ ਤਕ ਕਰ ਦਿੱਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਉਪ ਮੁੱਖ ਮੰਤਰੀ (ਸ਼੍ਰੀਮਤੀ ਰਾਜਿੰਦਰ ਕੌਰ ਭੱਠਲ) : ਹਾਂ ਜੀ। ਕੰਮ ਸਾਲ 2004-05 ਦੌਰਾਨ ਮੁਕੰਮਲ ਹੋ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ।

ਸੁਲਤਾਨਵਿੰਡ ਸੜਕ ਦੇ ਨਾਲ ਵਗਦੇ ਨਾਲੇ ਨੂੰ ਢੱਕਣਾ

***758. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਹਰਜਿੰਦਰ ਸਿੰਘ ਠੇਕੇਦਾਰ** : ਕੀ ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਸੁਲਤਾਨਵਿੰਡ ਸੜਕ ਦੇ ਨਾਲ ਵਗਦੇ ਗੰਦੇ ਪਾਣੀ ਦੇ ਨਾਲੇ ਨੂੰ ਢੱਕਣ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ; ਜੇਕਰ ਅਜਿਹਾ ਹੋਵੇ, ਤਾਂ ਇਸ ਦੇ ਵੇਰਵੇ ਕੀ ਹਨ ਅਤੇ ਇਸ ਕੰਮ ਤੇ ਕਿੰਨਾਂ ਸਮਾਂ ਲਗ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਚੌਧਰੀ ਜਗਜੀਤ ਸਿੰਘ : ਹਾਂ ਜੀ। ਗੰਦੇ ਪਾਣੀ ਦੇ ਨਾਲੇ ਨੂੰ ਢੱਕਣ ਲਈ 11300 ਰਨਿੰਗ ਫੁੱਟ ਸੀਵਰ ਲਗਾਉਣਾ ਹੈ ਜਿਸ ਦੀ ਲਾਗਤ 1325.00 ਲੱਖ ਰੁਪਏ ਹੈ। 1325.00 ਲੱਖ ਰੁਪਏ ਵਿੱਚੋਂ 575.00 ਲੱਖ ਰੁਪਏ (500.00 ਲੱਖ ਰੁਪਏ ਨਗਰ ਨਿਗਮ ਅੰਮ੍ਰਿਤਸਰ ਅਤੇ 75.00 ਲੱਖ ਰੁਪਏ ਨਗਰ ਸੁਧਾਰ ਟਰੱਸਟ ਵੱਲੋਂ) ਹੁਣ ਤੱਕ ਮੁਹੱਈਆ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ। 575.00 ਲੱਖ ਰੁਪਏ ਨਾਲ 3895 ਫੁੱਟ ਸੀਵਰ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਅਤੇ ਇਸ ਵਿਰੁੱਧ 820 ਫੁੱਟ ਸੀਵਰ ਦਾ ਕੰਮ ਮੁਕੰਮਲ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਬਕਾਇਆ ਰਹਿੰਦਾ ਕੰਮ ਮਿਤੀ 31 ਦਸੰਬਰ, 2004 ਤੱਕ ਮੁਕੰਮਲ ਹੋ ਜਾਵੇਗਾ।

ਰਕਮ ਦੀ ਪ੍ਰਾਪਤੀ ਹੋਣ ਤੋਂ ਬਾਅਦ 2 ਸਾਲਾਂ ਵਿੱਚ ਬਾਕੀ ਦਾ ਕੰਮ ਪੂਰਾ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਟਿਊਬਵੈਲਾਂ ਲਈ ਨਵੇਂ ਕੁਨੈਕੱਸ਼ਨ

***749. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਸ਼ੇਰ ਸਿੰਘ ਗਾਗੋਵਾਲ** : ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਾਲਾਂ 2002-03 ਅਤੇ 2003-04 ਦੌਰਾਨ ਪੰਜਾਬ ਰਾਜ ਬਿਜਲੀ ਬੋਰਡ ਦੁਆਰਾ ਟਿਊਬਵੈਲਾਂ ਲਈ ਜਾਰੀ ਕੀਤੇ ਗਏ ਨਵੇਂ ਕੁਨੈਕੱਸ਼ਨਾਂ ਦੀ ਜ਼ਿਲ੍ਹਾਵਾਰ ਅਤੇ ਸਾਲਵਾਰ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਪੰਜਾਬ ਰਾਜ ਬਿਜਲੀ ਬੋਰਡ ਪਾਸ ਮਿਤੀ ਅੰਤ ਤਕ ਟਿਊਬਵੈਲਾਂ ਲਈ ਨਵੇਂ ਕੁਨੈਕੱਸ਼ਨਾਂ ਲਈ ਪੈਂਡਿੰਗ ਪਈਆਂ ਅਰਜ਼ੀਆਂ ਦੀ ਕੁੱਲ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਇਹ ਸਾਰੇ ਕੁਨੈਕੱਸ਼ਨ ਕਦੋਂ ਤਕ ਜਾਰੀ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

(ਇਸ ਪ੍ਰਸ਼ਨ ਦਾ ਉੱਤਰ ਵਿਭਾਗ ਵਲੋਂ ਅਜੇ ਤੀਕ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਇਆ)*

ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ

***755. (ਸੀ.ਯੂ) ਚੌਧਰੀ ਬਲਬੀਰ ਸਿੰਘ ਮਿਆਣੀ** : ਕੀ ਉੱਪ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਟਾਂਡਾ ਚੋਣ ਹਲਕੇ ਵਿਚ ਆਉਂਦੀਆਂ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਪਿਛਲੀ-ਵਾਰ ਮੁਰੰਮਤ ਕਿਸ ਸਾਲ ਦੌਰਾਨ ਕੀਤੀ ਗਈ ਸੀ ;

(ਅ) ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਵਿਚ ਵਰਣਿਤ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ ਦੁਬਾਰਾ ਕਦੋਂ ਤਕ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

(ਇਸ ਪ੍ਰਸ਼ਨ ਦਾ ਉੱਤਰ ਵਿਭਾਗ ਵਲੋਂ ਅਜੇ ਤੀਕ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਇਆ)*

ਚਾਟੀਵਿੰਡ ਗੇਟ ਤੋਂ ਤਰਨ ਤਾਰਨ ਫਾਟਕ ਤਕ ਸੜਕ ਦੀ ਮੁਰੰਮਤ

***757. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਹਰਜਿੰਦਰ ਸਿੰਘ ਠੇਕੇਦਾਰ** : ਕੀ ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਚਾਟੀਵਿੰਡ ਗੇਟ ਤੋਂ ਤਰਨ ਤਾਰਨ ਫਾਟਕ ਤਕ ਸੜਕ ਦੀ ਚਾਲੂ ਵਿੱਤੀ ਸਾਲ ਦੌਰਾਨ ਮੁਰੰਮਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਰੱਖਦੀ ਹੈ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕੀ ਕਾਰਨ ਹਨ ?

(ਇਸ ਪ੍ਰਸ਼ਨ ਦਾ ਉੱਤਰ ਵਿਭਾਗ ਵਲੋਂ ਅਜੇ ਤੀਕ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਇਆ)*

---

*For S.Qs. (CUs) No. 749, 755 and 757 and replies thereto, please see Appendix to this CU.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

APPENDIX
TO
ANNEXURE
TO
PUNJAB VIDHAN SABHA

DEBATES

16th March, 2004

Vol. VI - No. 2

UNSTARRED QUESTIONS (CONVERTED AS SUCH FROM BEING STARRED QUESTIONS) AND ANSWERS

ਟਿਊਬਵੈਲਾਂ ਲਈ ਨਵੇਂ ਕੁਨੈਕਸ਼ਨ

***749. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਸ਼ੇਰ ਸਿੰਘ ਗਾਗੋਵਾਲ :** ਕੀ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਾਲਾਂ 2002-03 ਅਤੇ 2003-04 ਦੌਰਾਨ ਪੰਜਾਬ ਰਾਜ ਬਿਜਲੀ ਬੋਰਡ ਦੁਆਰਾ ਟਿਊਬਵੈਲਾਂ ਲਈ ਜਾਰੀ ਕੀਤੇ ਗਏ ਨਵੇਂ ਕੁਨੈਕਸ਼ਨਾਂ ਦੀ ਜ਼ਿਲ੍ਹਾਵਾਰ ਅਤੇ ਸਾਲਵਾਰ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਪੰਜਾਬ ਰਾਜ ਬਿਜਲੀ ਬੋਰਡ ਪਾਸ ਮਿਤੀ ਅੰਤ ਤਕ ਟਿਊਬਵੈਲਾਂ ਲਈ ਨਵੇਂ ਕੁਨੈਕਸ਼ਨਾਂ ਲਈ ਪੈਂਡਿੰਗ ਪਈਆਂ ਅਰਜ਼ੀਆਂ ਦੀ ਕੁੱਲ ਗਿਣਤੀ ਕਿੰਨੀ ਹੈ ਅਤੇ ਇਹ ਸਾਰੇ ਕੁਨੈਕਸ਼ਨ ਕਦੋਂ ਤਕ ਜਾਰੀ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ : ਵਿਸਥਾਰ ਸਹਿਤ ਸੂਚਨਾਂ ਹਾਊਸ ਦੀ ਟੇਬਲ ਤੇ ਰੱਖੀ ਜਾਂਦੀ ਹੈ।

ਸੂਚਨਾ

ਵਿੱਤੀ ਸਾਲ 2002-03 ਅਤੇ 2003-04, 31 ਮਾਰਚ, 2004 ਤੱਕ ਨਵੇਂ ਟਿਊਬਵੈਲ ਕੁਨੈਕਸ਼ਨ ਜਾਰੀ ਕਰਨ ਸਬੰਧੀ ਸਰਕਲ ਵਾਈਜ਼ (ਇਹ ਸਰਕਲ ਵਾਈਜ਼ ਤਿਆਰ ਕੀਤੀ ਗਈ ਹੈ ਨਾ ਕਿ ਜ਼ਿਲਾ ਵਾਰ) ਸੂਚਨਾਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ :—

ਕ੍ਰਮ ਨੰ:	ਸਰਕਲ ਦਾ ਨਾਂ	ਸਾਲ 2002-03 ਦੌਰਾਨ ਜਾਰੀ ਕੀਤੇ ਗਏ ਕੁਨੈਕਸ਼ਨ	ਨਵੇਂ ਕੁਨੈਕਸ਼ਨ ਜੋ ਸਾਲ 2003-04 ਦੌਰਾਨ ਜਾਰੀ ਕੀਤੇ ਗਏ।
1	ਅੰਮ੍ਰਿਤਸਰ (ਸ਼ਹਿਰੀ)	0	0
2	ਅੰਮ੍ਰਿਤਸਰ (ਪੇਂਡੂ ਖੇਤਰ)	2384	2283

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਕ੍ਰਮ ਨੰ:	ਸਰਕਲ ਦਾ ਨਾਂ	ਸਾਲ 2002-03 ਦੌਰਾਨ ਜਾਰੀ ਕੀਤੇ ਗਏ ਕੁਨੈਕਸ਼ਨ	ਨਵੇਂ ਕੁਨੈਕਸ਼ਨ ਜੋ ਸਾਲ 2003-04 ਦੌਰਾਨ ਜਾਰੀ ਕੀਤੇ ਗਏ।
3	ਤਰਨ-ਤਾਰਨ	1759	2103
4	ਗੁਰਦਾਸਪੁਰ	2159	2467
5	ਜਲੰਧਰ	105	473
6	ਹੁਸ਼ਿਆਰਪੁਰ	240	1597
7	ਨਵਾਂ ਸ਼ਹਿਰ	267	1344
8	ਕਪੂਰਥਲਾ	434	1633
9	ਖੰਨਾ	630	631
10	ਲੁਧਿਆਣਾ (ਈਸਟ)	666	10
11	ਲੁਧਿਆਣਾ (ਪੌਡੂ)		897
12	ਲੁਧਿਆਣਾ (ਵੈਸਟ)		41
13	ਪਟਿਆਲਾ	881	1827
14	ਸੰਗਰੂਰ	4056	3052
15	ਮੋਹਾਲੀ	118	226
16	ਰੋਪੜ	380	977
17	ਬਠਿੰਡਾ	3488	925
18	ਮੁਕਤਸਰ	1626	1919
19	ਫਿਰੋਜ਼ਪੁਰ	1552	1147
20	ਫਰੀਦਕੋਟ	2639	1448
		24384	25000

ਮਿਤੀ 31 ਦਸੰਬਰ, 2003 ਤੱਕ, ਟਿਊਬਵੈਲ ਕੁਨੈਕਸ਼ਨ ਜਾਰੀ ਕਰਨ ਲਈ, ਲੰਬਿਤ ਪ੍ਰਤੀ ਬੇਨਤੀਆਂ ਦੀ ਗਿਣਤੀ, 302050 ਹੈ। ਬਿਜਲੀ ਬੋਰਡ ਦੀ ਵਿੱਤੀ ਹਾਲਤ ਵਿੱਚ ਸੁਧਾਰ ਹੋਣ ਦੇ ਮੱਦੇ ਨਜ਼ਰ ਕੁੱਲ ਅਰਜ਼ੀਆਂ ਸੱਤ ਸਾਲਾਂ ਵਿੱਚ ਨਿਪਟਾਏ ਜਾਣ ਦੀ ਆਸ ਹੈ।

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ

*755. (ਸੀ.ਯੂ) ਚੌਧਰੀ ਬਲਬੀਰ ਸਿੰਘ ਮਿਆਣੀ : ਕੀ ਉੱਪ ਮੁੱਖ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ—

(ੳ) ਟਾਂਡਾ ਚੋਣ ਹਲਕੇ ਵਿਚ ਆਉਂਦੀਆਂ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਪਿਛਲੀ-ਵਾਰ ਮੁਰੰਮਤ ਕਿਸ ਸਾਲ ਦੌਰਾਨ ਕੀਤੀ ਗਈ ਸੀ ;

(ਅ) ਉਪਰੋਕਤ ਭਾਗ (ੳ) ਵਿਚ ਵਰਣਿਤ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ ਦੁਬਾਰਾ ਕਦੋਂ ਤਕ ਕੀਤੇ ਜਾਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ?

ਸ਼੍ਰੀਮਤੀ ਰਾਜਿੰਦਰ ਕੌਰ ਭੱਠਲ : (ੳ) ਟਾਂਡਾ ਵਿਧਾਨ ਸਭਾ ਚੋਣ ਹਲਕੇ ਵਿੱਚ ਪੈਂਦੀਆਂ ਵੱਖ-ਵੱਖ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਮੁਰੰਮਤ ਪਿਛਲੀ-ਵਾਰ ਸਾਲਾਂ 1996, 1997, 1998, 1999, 2000, 2001, 2002 ਅਤੇ 2003 ਦੌਰਾਨ ਕੀਤੀ ਗਈ।

(ਅ) ਮਾਰਚ, 1998 ਤੱਕ ਮੁਰੰਮਤ ਹੋਈਆਂ ਸੜਕਾਂ ਦੀ ਦੋਬਾਰਾ ਮੁਰੰਮਤ 31 ਮਈ, 2005 ਤੱਕ ਕਰਨ ਦੀ ਤਜਵੀਜ ਹੈ ਅਤੇ ਇਸ ਤੋਂ ਬਾਅਦ ਮੁਰੰਮਤ ਹੋਈਆਂ ਸੜਕਾਂ ਦੀ ਦੋਬਾਰਾ ਮੁਰੰਮਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਡਿਊ ਹੋਣ ਤੇ ਉਪਲਬਧ ਫੰਡਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਕੀਤੀ ਜਾਵੇਗੀ।

ਚਾਟੀਵਿੰਡ ਗੇਟ ਤੋਂ ਤਰਨ ਤਾਰਨ ਫਾਟਕ ਤਕ ਸੜਕ ਦੀ ਮੁਰੰਮਤ

*757. (ਸੀ.ਯੂ) ਸਰਦਾਰ ਹਰਜਿੰਦਰ ਸਿੰਘ ਠੇਕੇਦਾਰ : ਕੀ ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ ਕਿਰਪਾ ਕਰਕੇ ਦੱਸਣਗੇ ਕਿ ਕੀ ਸਰਕਾਰ ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਚਾਟੀਵਿੰਡ ਗੇਟ ਤੋਂ ਤਰਨ ਤਾਰਨ ਫਾਟਕ ਤਕ ਸੜਕ ਦੀ ਚਾਲੂ ਵਿੱਤੀ ਸਾਲ ਦੌਰਾਨ ਮੁਰੰਮਤ ਕਰਨ ਦੀ ਕੋਈ ਤਜਵੀਜ਼ ਰੱਖਦੀ ਹੈ; ਜੇਕਰ ਨਹੀਂ, ਤਾਂ ਇਸ ਦੇ ਕੀ ਕਾਰਨ ਹਨ ?

ਸਰਦਾਰ ਪ੍ਰਤਾਪ ਸਿੰਘ ਬਾਜਵਾ, ਲੋਕ ਨਿਰਮਾਣ ਮੰਤਰੀ : ਹਾਂ ਜੀ। ਇਸ ਰੋਡ ਨੂੰ ਮਜ਼ਬੂਤ ਕਰਨ ਦੀ ਤਜ਼ਵੀਜ਼ ਐਮ.ਓ.ਆਰ.ਟੀ. ਐਂਡ ਐਚ. ਦੇ ਸਲਾਨਾ ਪਲਾਨ ਸਾਲ 2004-05 ਵਿੱਚ ਸ਼ਾਮਲ ਹੈ। ਇਸ ਕੰਮ ਨੂੰ ਭਾਰਤ ਸਰਕਾਰ ਐਮ.ਓ.ਆਰ.ਟੀ. ਐਂਡ ਐਚ., ਨਵੀਂ ਦਿੱਲੀ ਤੋਂ ਪ੍ਰਸ਼ਾਸ਼ਕੀ ਪ੍ਰਵਾਨਗੀ ਅਤੇ ਫੰਡਜ਼ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਹੱਥ ਵਿੱਚ ਲਿਆ ਜਾਵੇਗਾ।

5370/PVS—Govt. Press, U.T., Chd.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

©2004

Published under the authority of the Punjab Vidhan Sabha and printed by the Controller, Printing & Stationery, U.T., Chandigarh.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

[illegible]
ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ
ਚੰਡੀਗੜ੍ਹ ।

RESUME

OF

BUSINESS TRANSACTED

BY THE

PUNJAB VIDHAN SABHA

DURING

THE SIXTH SESSION, 2004

WITH

APPENDICES CONTAINING DAILY BULLETINS
AND COMMITTEES OF THE VIDHAN SABHA

PUNJAB VIDHAN SABHA SECRETARIAT, CHANDIGARH

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

PREFACE

The following pages contain Resume of Business transacted by the Twelfth Vidhan Sabha during its Sixth (6th) Session, 2004, held on 15th and 16th March, 2004, together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

2. It is hoped that this publication would be found useful by the Members and others who may wish to know in detail what work was done each day by the Vidhan Sabha in the above mentioned Session.

3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

CHANDIGARH : NACHHATTAR SINGH MAVI,

The 8th June, 2004. SECRETARY.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

TABLE OF CONTENTS

Sr. No.	Subject		Page(s)
1	Summoning, Sittings and Prorogation of the Vidhan Sabha	..	1
2	Programme Observed	..	2
3	Panel of Chairmen	..	5
4	Obituary References	..	6
5	Financial Business	..	7
6	Legislation	..	9
7	Synopsis of Bills passed by the Vidhan Sabha	..	14
8	Resolutions	..	18
	(i) Official	..	18
	(ii) Non-Official	..	18
9	Papers Laid	..	19
10	Reports Presented/Laid	..	23
11	Other Motions	..	27
12	Call Attention Notices under Rule 66	..	28
13	Statement by the Minister	..	29
14	Comparative Statement of Speeches made and Time taken	..	30
15	Figures relating to Questions	..	31
16	Questions Statement	..	32
17	Statement showing the number of Starred Questions answered, datewise and partywise.	..	33
18	Statement showing the number of Starred Questions in the names of different Ministers, date-wise	..	34
19	Statement showing the number of Starred Questions postponed, datewise and partywise	..	35
20	Walk out	..	36
21	Unparliamentary/Undesirable Expressions	..	37
	APPENDIX-I		
22	Bulletins pertaining to Sixth Session, 2004	..	38
	APPENDIX-II		
23	Committees	..	59
24	Index	..	(i)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1. SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA

The Twelfth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 28th February, 2004 to meet for its Sixth (6th) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh, at 2-30 P.M. on the 15th March, 2004 and it also met on the 16th March, 2004, when it adjourned *sine-die*. It was later prorogued by an Order of the Governor dated the 22nd April, 2004.

During the Session, the Sabha held two sittings.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

2. PROGRAMME OBSERVED

Date	Programme observed
Monday, the 15th March, 2004 (2.30 P.M.)	Governor's Address to the Members of the Punjab Vidhan Sabha.
Monday, the 15th March, 2004 (4.00 P.M. to 4.38 P.M.)	Obituary references to the deaths of— 1. Comrade Bhan Singh Bhaura, M.P.; 2. Shri S.B. Chavan, Ex-Union Minister; 3. Sardar Gurmail Singh Cheema, Ex-Minister, Punjab; 4. Sardar Bachan Singh, Ex-M.L.A., Punjab; 5. Sardar Bhag Singh, Ex-M.L.A., Punjab; 6. Comrade Daya Singh, Ex-M.L.A., Punjab; 7 Shri Balwant Rai Tayal, Ex-M.L.A., Joint Punjab; 8. Shri Mukhtiar Singh, Ex-M.L.A., Punjab; 9. Shri Harbans Singh, Freedom Fighter; 10. Mohammad Sharif Khan, Freedom Fighter; 11. Comrade Jagdish Chander, Freedom Fighter; 12. Shri Didar Singh Sandhu, Freedom Fighter; 13. Shri Nand Singh, Freedom Fighter; 14. Major Jaswant Singh, Freedom Fighter; and 15. Shri Manmohan Singh Bajaj, Freedom Fighter.
Tuesday, the 16th March, 2004 (10.00 A.M. to 2.31 P.M.)	(I) Presentation and adoption of the First Report of the Business Advisory Committee. (II) Motion under Rule 16 regarding adjournment of the Assembly *sine-die*.(Carried)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Date	Programme observed
	(III) Motion regarding Constitution of Elected Committees of the Punjab Vidhan Sabha for the year 2004-2005. (Carried)
	(IV) Presentation of Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment).
	(V) Discussion and Voting on Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004.
	(VI) The Punjab Appropriation (No. 2) Bill, 2004. (Passed)
	(VII) Presentation of excess demands over Grants and Appropriations for the years 1996-97, 1997-98, 1998-99 and 1999-2000.
	(VIII) Voting on Excess Demands over Grants and Appropriations for the years 1996-97, 1997-98, 1998-99 and 1999-2000.
	(IX) The Punjab Appropriation (No. 1) Bill 2004. (Passed)
	(X) Presentation of Vote-on-Account for Expenditure of the Government of Punjab 2004-2005.
	(XI) Motion regarding Vote-on-Account for three months— "That Vote-on-Account for three months (viz. April, May and June, 2004) amounting to Rs. 67,83,6704,000 as in the Schedule be taken into consideration at once and passed". (Carried)
	(XII) The Punjab Appropriation (Vote-on-Account) Bill, 2004. (Passed)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Date	Programme observed
	(XIII) LEGISLATIVE BUSINESS
	1. The Registration (Punjab Amendment) Bill, 2004 (Passed)
	2. The Punjabi University (Amendment) Bill, 2004 (Passed)
	3. The Guru Nanak Dev University Amritsar (Amendment) Bill, 2004. (Passed)
	4. The Punjab Dairy Development Board (Amendment) Bill, 2004. (Passed)
	5. The Indian Forest (Punjab Amendment) Bill, 2004. (Passed)
	6. The Punjab Health Systems Corporation (Amendment) Bill, 2004. (Passed)
	7. The Punjab One-time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill, 2004. (Passed)
	8. Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004. (Passed)
	9. The Punjab Excise (Amendment) Bill, 2004. (Passed)
	10. The Punjab Entertainment Duty (Amendment) Bill, 2004. (Passed)
	11. The Punjab General Sales Tax (Amendment) Bill, 2004. (Passed)
	12. The Punjab General Sales Tax (Second Amendment) Bill, 2004. (Passed)
	13. The Punjab State Commission for Scheduled Castes Bill. 2004. (Passed)

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

3. PANEL OF CHAIRMEN

On the 5th March, 2004, the Speaker nominated the following Members on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) :—

1. Rana Gurjit Singh
2. Smt. Razia Sultana
3. Sardar Adesh Partap Singh Kairon
4. Shri Avinash Rai Khanna.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

4. OBITUARY REFERENCES

References to the deaths of the following were made by the Chief Minister and other Members on the 15th March, 2004 :—

1. Comrade Bhan Singh Bhaura, M.P. ;
2. Shri S.B. Chavan, Ex-Union Minister ;
3. Sardar Gurmail Singh Cheema, Ex-Minister, Punjab ;
4. Sardar Bachan Singh, Ex-M.L.A., Punjab ;
5. Sardar Bhag Singh, Ex-M.L.A., Punjab ;
6. Comrade Daya Singh, Ex-M.L.A., Punjab ;
7. Shri Balwant Rai Tayal, Ex-M.L.A., Joint Punjab ;
8. Shri Mukhtiar Singh, Ex-M.L.A., Punjab ;
9. Shri Harbans Singh, Freedom Fighter ;
10. Mohammad Sharif Khan, Freedom Fighter ;
11. Comrade Jagdish Chander, Freedom Fighter ;
12. Shri Didar Singh Sandhu, Freedom Fighter ;
13. Shri Nand Singh, Freedom Fighter ;
14. Major Jaswant Singh, Freedom Fighter ; and
15. Shri Manmohan Singh Bajaj, Freedom Fighter.

The Speaker associated himself with the sentiments expressed by the Members in the House. All the Members stood in silence for two minutes as a mark of respect to the memories of the deceased.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

5. FINANCIAL BUSINESS

I. Supplementary Demands for Grants for expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment).

(i) Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment) were presented to the Sabha on the 16th March, 2004 and these were discussed and voted on the same day.

There were 22 Demands in all totalling a sum of Rs. 14,75,67,13,000.

In accordance with the past practice a general discussion on all the Supplementary Demands together was permitted on the 16th March, 2004. No Member spoke on the Demands. The Demands were put together to the vote of the House and carried.

(ii) The Punjab Appropriation (No. 2) Bill, 2004 (No. 14-PLA of 2004) in respect of Supplementary Demands voted upon by the Sabha on the 16th March, 2004 and expenditure charged on the Consolidated Fund of the State of Punjab was introduced on the 16th March, 2004.

It was before the House for five minutes.

The Bill was passed on the 16th March, 2004.

II. EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 1996-97, 1997-98, 1998-99 AND 1999-2000

(i) Excess Demands over Grants and appropriations for the years 1996-97 to 1999-2000 were presented to the Sabha on the 16th March, 2004 and voted upon on the same day.

There were 18 Demands in all amounting to Rs. 255,80,08,159, Rs. 312,98,13,676, Rs. 242,80,20,464 and Rs. 86,10,30,500 for the years 1996-97, 1997-98, 1998-99 and 1999-2000 respectively. No Member spoke on these Demands. These Demands were put together to the vote of the House and carried.

(ii) The Punjab Appropriation (No. 1) Bill, 2004 (Bill No. 13-PLA-2004) in respect of excess. Demands mentioned above was introduced on the 16th March, 2004.

It was before the House for seven minutes. The Bill was passed on the same day.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

III. THE VOTE-ON-ACCOUNT BUDGET, 2004-2005

(For three months i.e. for April, May and June, 2004)

(i) The Vote-on-Account Budget, 2004-2005 (for three months i.e. April, May and June, 2004) was presented to the Vidhan Sabha on the 16th March, 2004 and discussed and voted upon on the same day on the motion moved by the Finance Minister that Vote-on-Account for three months (viz. April, May and June, 2004) amounting to Rs. 6783,67,04,000 as in the attached schedule be taken into consideration at once and passed. One Member from SAD spoke for 30 minutes and the Finance Minister by way of reply spoke for 24 minutes and the motion was put to the vote of the House and carried.

(ii) The Punjab Appropriation (Vote-on-Account) Bill, 2004, (Bill No. 15-PLA-2004) in respect of Vote-on-Account for three months i.e. April, May and June, 2004, was introduced on 16th March, 2004.

It was before the House for eight minutes.

The Bill was passed on the same day.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

6. LEGISLATION

The Sabha transacted Legislative Business on 16th ~~April~~ March, 2004.

I. Official Bills

The Sabha passed 16 Bills in all (including 3 Appropriation Bills) (*See* Table).

II. Non-Official Bills

Nil

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

TABLE

	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches				Time taken in miniutes				Amendment proposed				Amendments not moved/ withdrawn/ held out of order/leave refused				Amend-ments carried				Total Time taken in minutes for the disposal the Bill	Date of Passing	Remarks
					Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND			
1.	The Punjab Appropriation (No. 2) Bill, 2004	Finance Minister	16-3-2004	16-3-2004	1	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	16-3-2004	
2.	The Punjab Appropriation (No. 1) Bill, 2004	Finance Minister	16-3-2004	16-3-2004	1	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	16-3-2004	
3.	The Punjab Appropriation (Vote-on-Account) Bill, 2004	Finance Minister	16-3-2004	16-3-2004	1	1	-	-	25	30	-	-	-	-	-	-	-	-	-	-	-	-	-	-	55	16-3-2004	
4.	The Registration (Punjab Amend-ment) Bill, 2004	Revenue and Re-habilitation Minister	16-3-2004	16-3-2004	1	1	-	-	4	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	16-3-2004	

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

5.	The Punjabi University (Amendment) Bill, 2004	Higher Education Minister	16-3-2004	16-3-2004	1	1	1	-	4	2	1	-	-	-	-	-	-	-	-	-	-	-	-	-	7	16-3-2004	
6.	The Guru Nanak Dev University Amritsar (Amendment Bill, 2004	Higher Education Minister	16-3-2004	16-3-2004	1	1	-	-	5	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6	16-3-2004	
7.	The Punjab Dairy Development Board (Amendment) Bill, 2004	Animal Husbandry Minister	16-3-2004	16-3-2004	1	1	1	-	6	4	2	-	-	-	-	-	-	-	-	-	-	-	-	-	12	16-3-2004	
8.	The Indian Forest (Punjab Amendment) Bill, 2004	Forest Minister	16-3-2004	16-3-2004	1	-	-	-	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	16-3-2004	
9.	The Punjab Health Systems Corporation (Amendment) Bill, 2004.	Health and Family Welfare Minister	16-3-2004	16-3-2004	1	-	-	-	6	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6	16-3-2004	

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Namber of Speeches				Time taken in miniutes				Amendment proposed				Amendments not moved/ withdrawn/ held out of order/leave refused				Amend-ments carried				Total Time taken in minutes for the disposal the Bill	Date of Passing	Remarks
					Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND	Try.	SAD	BJP	IND			
10.	The Punjab One-Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Buildings Bye-Laws in the Corporations and the Municipalities Bill, 2004.	Local Government Minister	16-3-2004	16-3-2004	1	2	1	-	5	3	2	-	-	-	-	-	.	-	-	-	-	-	-	-	10	16-3-2004	
11.	The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004	Parliamentary Affairs Minister	16-3-2004	16-3-2004	1	1	1	-	4	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	6	16-3-2004	

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

12.	The Punjab Excise (Amendment) Bill, 2004.	Excise and Taxation Minister	16-3-2004	16-3-2004	1	-	1	-	5	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	6	16-3-2004	
13.	The Punjab Entertainment Duty (Amendment) Bill, 2004	Excise and Taxation Minister	16-3-2004	16-3-2004	1	-	-	-	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	16-3-2004	
14.	The Punjab General Sales Tax (Amendment) Bill, 2004	Excise and Taxation Minister	16-3-2004	16-3-2004	1	-	1	-	5	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	7	16-3-2004	
15.	The Punjab General Sales Tax (Second Amendment) Bill, 2004	Excise and Taxation Minister	16-3-2004	16-3-2004	1	-	-	-	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	16-3-2004	
16.	The Punjab State Commission for Scheduled Castes Bill, 2004	Welfare Minister	16-3-2004	16-3-2004	2	-	-	-	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	16-3-2004	

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

7. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA

1. **The Registration (Punjab Amendment) Bill, 2004.**
(Introduced and passed on the 16th March, 2004).

This Bill seeks to amend the Principal Act in its application to the State of Punjab to provide the payment of interest and penal interest @ 12% and 3% respectively on the deficient amount of Registration fee from the date of registration of document till the date of deposit of the enhanced amount. The penal interest is, however, proposed to be charged where the lapse be found to be intentional.

2. **The Punjabi University (Amendment) Bill, 2004.**
(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjabi University (Amendment) Ordinance, 2004 (Punjab Ordinance No. 8 of 2004), which was promulgated to amend the Principal Act, to abolish the post of Pro-Vice-Chancellor, which was created during the year 1975 in the Punjabi University, Patiala due to dis-affiliation of Medical and Engineering institutions/colleges.

3. **The Guru Nanak Dev University Amritsar (Amendment) Bill, 2004.**
(Introduced and passed on the 16th March, 2004).

This Bill replaces the Guru Nanak Dev University Amritsar (Amendment) Ordinance, 2004 (Punjab Ordinance No. 9 of 2004), which was promulgated to amend the Principal Act, to abolish the post of Pro-Vice-Chancellor, which was created during the year 1975 in the Guru Nanak Dev University, Amritsar, due to dis-affiliation of Medical and Engineering institutions/colleges.

4. **The Punjab Dairy Development Board (Amendment) Bill, 2004.**
(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab Dairy Development Board (Second Amendment) Ordinance, 2003 (Punjab Ordinance No. 10 of 2003), which was promulgated to amend the Principal Act, to provide for levy of cess on milk by abolishing the purchase tax etc.

5. **The Indian Forest (Punjab Amendment) Bill, 2004.**
(Introduced and passed on the 16th March, 2004).

This Bill seeks to amend the Principal Act, in its application to the State of Punjab, to provide for making the punishment for forest offences in the State more stringent and to enhance the amount of compensation and fine as also speedy removal of encroachment on Government forest land.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

6. **The Punjab Health Systems Corporation (Amendment) Bill, 2004.**

(Introduced and passed on the 16th March, 2004).

This Bill seeks to amend the Principal Act to enable the Government to utilize the services of an eminent public person or a distinguished and eminent medical person by appointing him as Chairman of the Corporation and the Secretary to Government Punjab, Department of Health and Family Welfare as its Vice-Chairman.

7. **The Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Bill, 2004.**

(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye-Laws in the Corporations and the Municipalities Ordinance, 2004 (Punjab Ordinance No. 1 of 2004) which was promulgated to provide for one time settlement for building violations made in respect of buildings constructed in the Corporations and the Municipalities and for the matters incidental thereto.

8. **The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004.**

(Introduced and passed on the 16th March, 2004).

This Bill seeks to amend the Principal Act to provide for exemption of the Members of the Punjab Vidhan Sabha from the payment of Income Tax as in the case of Ministers and their Income Tax should be paid by the State Government itself.

9. **The Punjab Excise (Amendment) Bill, 2004.**

(Introduced and passed on the 16th March, 2004).

This Bill seeks to amend the Principal Act to provide that instead of the Deputy Excise and Taxation Commissioner-in-charge of the Division, the power of levy penalty be conferred upon the Assistant Excise and Taxation Commissioner-in-charge of the District and imposition of the stringent minimum penalty of Rs. 50,000 for violating the provision of closed day.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

10. The Punjab Entertainments Duty (Amendment) Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab Entertainments Duty (Amendment) Ordinance, 2004 (Punjab Ordinance No. 2 of 2004), which was promulgated so as to levy Entertainment Duty and also to provide an option to the proprietor of Amusement Parks either to pay the duty on lump sum basis or on actual basis.

11. The Punjab General Sales Tax (Amendment) Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab General Sales Tax (Amendment) Ordinance, 2004 (Punjab Ordinance No. 4 of 2004), the Punjab General Sales Tax (Third Amendment) Ordinance, 2004 (Punjab Ordinance No. 6 of 2004) and the Punjab General Sales Tax (Fourth Amendment) Ordinance, 2004 (Punjab Ordinance No. 7 of 2004) which were promulgated to abolish the sales tax being levied on Dhabas and to provide information regarding the goods imported into or exported out of State by the dealer at the nearest Information Collection Centre etc.

12. The Punjab General Sales Tax (Second Amendment Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab General Sales Tax (Second Amendment) Ordinance, 2004 (Punjab Ordinance No. 5 of 2004), which was promulgated to exempt the Industrial Units availing the sale tax based incentives from the cash payment of surcharge etc.

13. The Punjab Appropriation (No. 1) Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill seeks to provide for the appropriation out of the consolidated fund of the State to meet the expenditure on account of Excess over Grants and Appropriations for the years 1996-97 to 1999-2000.

14. The Punjab Appropriation (No. 2) Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill seeks to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet the Supplementary Grants made by the Legislative Assembly for the expenditure for the year 2003-2004.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

15. The Punjab Appropriation (Vote-on-Account) Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill provides for the appropriation out of the consolidated fund of the State of the all moneys required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for a period of three months i.e. April, May and June, 2004, part of the financial year 2004-2005.

16. The Punjab State Commission for Scheduled Castes Bill, 2004.

(Introduced and passed on the 16th March, 2004).

This Bill replaces the Punjab State Commission for Scheduled Castes Ordinance, 2004 (Punjab Ordinance No. 3 of 2004) which was promulgated to provide for the constitution of the Commission for Scheduled Castes in the State of Punjab to protect and safeguard the interests of the Members of the Scheduled Castes in State of Punjab and to recommend remedial measures for their welfare and development and for the matters connected therewith or incidental thereto.

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

8. RESOLUTIONS

(i) OFFICIAL

The following Resolution was moved on the 16th March, 2004 by the Minister for Parliamentary Affairs :—

"WHEREAS the election to the —

i. Committee on Public Accounts ;
ii. Committee on Estimates ;
iii. Committee on Public Undertaking ; and
iv. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2004-2005, are to be held before the 31st March, 2004 ; and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees ;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the Members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/ groups in the House ;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2004-2005 which are inconsistent with or contrary to the above resolution shall stand suspended".

The motion was put to the Vote of the House and carried unanimously.

(ii) NON-OFFICIAL

Nil

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

9. PAPERS LAID

Sr. No.	By whom laid	Date on which laid	Subject
1	2	3	4
	Minister for Parliamentary Affairs	16-03-2004	1. (i) The Punjab Dairy Development Board (Second Amendment) Ordinance, 2003 (Punjab Ordinance No. 10 of 2003);
			(ii) The Punjab One Time Voluntary Disclosure and Settlement of Violations of the Buildings constructed in Violation of the Building Bye Laws in the Corporations and the Municipalities Ordinance, 2004 (Punjab Ordinance No. 1 of 2004);
			(iii) The Punjab Entertainments Duty (Amendment) Ordinance, 2004 (Punjab Ordinance No. 2 of 2004);
			(iv) The Punjab State Commission for Scheduled Castes Ordinance, 2004 (Punjab Ordinance No. 3 of 2004);
			(v) The Punjab General Sales Tax (Amendment) Ordinance, 2004 (Punjab Ordinance No. 4 of 2004);
			(vi) The Punjab General Sales Tax (Second Amendment) Ordinance, 2004 (Punjab Ordinance No. 5 of 2004);
			(vii) The Punjab General Sales Tax (Third Amendment) Ordinance, 2004 (Punjab Ordinance No. 6 of 2004);

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
			(viii) The Punjab General Sales Tax (Fourth Amendment) Ordinance, 2004 (Punjab Ordinance No. 7 of 2004) ;
			(ix) The Punjabi University (Amendment) Ordinance, 2004 (Punjab Ordinance No. 8 of 2004) ; and
			(x) The Guru Nanak Dev University, Amritsar (Amendment) Ordinance, 2004 (Punjab Ordinance No. 9 of 2004) ;
			as required under article 213(2)(a) of the Constitution of India.
			2. The 13th and 14th Annual Reports of the Punjab State Forest Development Corporation Ltd. for the years 1995-96 and 1996-97 alongwith Statements showing the reasons for delay in laying the said Reports on the Table of the House, as required under Section 619-A of the Companies Act, 1956.
			3. The 26th Annual Report of the Punjab State Seeds Corporation Limited for the year 2001-2002, as required under Section 619-A of the Companies Act, 1956.
			4. The Annual Administration Reports of the Punjab Water Supply and Sewerage Board for the years 2000-2001 and 2001-2002, as required under Section 42(2) of the Punjab Water Supply and Sewerage Board Act, 1976.
			5. The Annual Report and Balance Sheet of the Punjab Backward Classes Land Development and Finance Corporation for the year 2001-2002, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
			6. The Annual Report of the Punjab Agricultural University Ludhiana for the year 2001-2002 alongwith Government's comments thereon, as required under Section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970.
			7. The Balance Sheet and Profit & Loss Account of the Punjab Scheduled Castes Land Development and Finance Corporation for the years ending 31st March, 2000 and 2001, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.
			8. The 33rd Annual Report of the Punjab State Warehousing Corporation for the year 1999-2000, as required under Section 31 (11) of the Warehousing Corporation Act, 1962.
			9. The Annual Reports of the Punjab State Hosiery & Knitwear Development Corporation Limited for the years 1996-97 and 1997-98, as required under Section 619-A of the Companies Act, 1956.
			10. The Annual Statement of Accounts of the Punjab Urban Planning and Development Authority for the year 2001-2002, as required under Section 53(1) of the Punjab Regional and Town Planning and Development Act, 1995.
			11. A Statement showing the reasons for delay in laying the Annual Report of Punjab State Forest Development Corporation Limited for the year 2002-2003.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
			12. The Annual Accounts and Audit Reports of PEPSU Road Transprot Corporation for the year 2000-2001 alongwith Statement showing reasons for delay in laying the said Report on the Table of the House, as required under Section 33(4) of the Road Transport Corporation Act, 1950.
			13. A Statement showing the reasons for dealy in laying the Annual Accounts and Audit Report of PEPSU Road Transport Corporation for the year 2002-2003.
			14. The Annual Report and Accounts of the Punjab Pollution Control Board for the year 2001-2002, as required under Section 39 of the Water (Preventioin and Control of Pollution) Act, 1974.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

10. REPORTS PRESENTED/LAID

Sr. No.	By whom presented/laid	Date on which presented/laid	Subject
1	2	3	4
		BUSINESS ADVISORY COMMITTEE	
	Speaker	16-03-2004	1. First Report of the Business Advisory Committee.
		COMMITTEE ON ESTIMATES	
	Chairman	16-03-2004	(i) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Public Works (B & R), Punjab.
			(ii) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Home Affairs and Justice, Punjab.
			(iii) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Social Security and Women and Children Development, Punjab.
			(iv) Report of the Committee on Estimates on the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment).
		COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES	
	Chairman	16-03-2004	The 30th Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2003-2004 in respect of the reservations for the Scheduled Castes and Backward Classes in services and posts in respect of the Punjab State Warehousing Corporation.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
			COMMITTEE ON PUBLIC UNDERTAKINGS
	Chairman	16-03-2004	The 75th and 76th Reports of the Committee on Public Undertakings for the year 2003-2004 on the general working relating to the Punjab Health Systems Corporation and Punjab Water Supply and Sewerage Board, respectively.
			COMMITTEE ON PUBLIC ACCOUNTS
	Chairman	16-03-2004	(i) 145th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1996-97 and 1997 98 (Civil) relating to Public Works Department (Public Health).
			(ii) 146th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1996-97 and 1997-98 (Civil) relating to Industries Department.
			(iii) 147th Report (General) of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97, 1997-98, 1998-99 and 1999-2000 and the Reports of the Comptroller and Auditor General of India for the years 1996-97, 1997-98, 1998-99 and 1999-2000 (Civil) in so far as it related to Excesses over grants from 1996-97 to 1999-2000.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
			(iv) 148th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1994-95, 1995-96, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1995-96, 1996-97 and 1997-98 (Civil) relating to Irrigation Department.
			(v) 149th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95 and 1996-97 and the Reports of the Comptroller and Auditor General of India for the years 1994-95 and 1996-97 (Civil) relating to Soil and Water Conservatioin and Wasteland Development and Rural Development and Panchayats Departments.
			(vi) 150th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1997-98 and the Reports of the Comptroller and Auditor General of India for the year 1997-98 (R.R.) relating to Excise and Taxation Department.
			(vii) 151st Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1998-99 and the Reports of the Comptroller and Auditor General of India for the year 1998-99 (R.R.) relating to Excise and Taxation Department.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

1	2	3	4
	COMMITTEE ON PAPERS LAID/TO BE LAID ON THE TABLE		
	Chairman	16-03-2004	the 14th Report of the Committee on Papers Laid/to be Laid on the Table for the year 2003-2004.
	COMMITTEE ON QUESTIONS AND REFERENCES		
	Chairman	16-03-2004	The 1st Report of the Committee on Questions and References for the year 2003-2004.
	COMMITTEE ON GOVERNMENT ASSURANCES		
	Chairman	16-03-2004	The 36th Report of the Committee on Government Assurances for the year 2003-2004.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

11. OTHER MOTIONS

Sr. No.	Minister/Member Moving	Moved on	Discussed on	Subject	Remarks/ Decision
1	2	3	4	5	6
1.	Speaker	16-3-04	16-3-04	Adoption of recommendation contained in the First Report of the Business Advisory Committee	Carried
2.	Minister for Parliamentary Affairs	16-3-04	16-3-04	Motion under Rule 16 regarding Adjournment of House *Sine-die.*	Carried

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

12. CALL ATTENTION NOTICES UNDER RULE 66

In all, three Notices to Calling Attention to matters of urgent public importance were received. Out of these, two were admitted and one Calling Attention Notice was disallowed by the Speaker. One Calling Attention Notice could not be taken up due to the adjournment of the House *sine-die.*

The detail of the one admitted Notice which was taken up in the House, is given below :—

Sr. No.	Call Attention Notice No.	Member(s) Calling Attention	Date	Subject	Remarks
1	2	3	4	5	6
1	1	(i) Sardar Sukhpal Singh (ii) Sh. Avinash Rai Khanna	16-03-2004	Regarding scarcity of drinking water in Beet area of Tehsil Garhshankar	The Minister for Public Health made a statement.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

13. STATEMENT BY THE MINISTER

Only one Statement was made by the Minister of State for Public Health, which was in reply to a Call Attention Notice.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

14. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

Number of Speeches made by					Time taken by				
Treasury Benches		Members of SAD	Members of BJP	Independents	Treasury Benches		Members of SAD	Members of BJP	Independents
Members excluding Ministers	Ministers				Members excluding Ministers	Ministers			
1	2	3	4	5	6	7	8	9	10
					H.M.	H.M.	H.M.	H.M.	H.M.
1	9	8	6	-	0.01	0.33	0.44	0.08	-
4.17	37.5	33.33	25	-	1.17	38.37	51.16	9.30	-
Per cent	Per cent	Per cent	Per cent	Per cent	Per cent	Per cent	Per cent	Per cent	Per cent

NOTES :— (1) Observations/Statements, Rulings, etc. by the Chair and time taken thereon are not included in the above Statement.

(2) Question Hour has been excluded from the Statement.

(3) Time taken on Privilege Motions, Call Attention Notices, Points of Orders, Matters raised during Zero Hour, Motions in respect of Legislation, Congratulatory Speeches, Obituary References, Presentation of Reports and other such Papers etc., is also excluded from the Statement.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

15. FIGURES RELATING TO QUESTIONS

1.	Total No. of sittings of the Sabha	2
2.	Total No. of Notices of Questions received :	
	Starred Questions	129
	Unstarred Questions	12
	Short Notice Question	—
3.	Total No. of sittings at which Questions were not taken up	1
4.	Total No. of Members from whom Notices were received	20
5.	Total No. of Questions placed on Order Paper	
	Starred Questions	20
	Unstarred Questions	4
	Short Notice Questions	—
6.	Total No. of Starred Questions to which oral answers were given	19
7.	Total No. of Starred Questions coverted into Unstarred Questions	16
8.	Total No. of Unstarred Questions replied to	4
9.	Total No. of Starred Questions Postponed	1
10.	Largest No. of Questions addressed to any one Minister [PWD (B&R) Minister on 16-3-2004]	7
11.	Largest No. of Questions orally answered by any one Minister [PWD (B&R) Minister on 16-3-2004]	7

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

16. QUESTIONS' STATEMENT

Type of Questions	No. of Notices received	No. of Admitted Questions	No. of Disallowed/ referred back Questions	No. of Postponed Questions	No. of Questions not put/ not taken up	No. of Questions answered	No. of Starred Questions converted as Unstarred Questions on prorogation	No. of Questions deemed to to have been answered under Rule 38	No. of Questions withdrawn	No. of Supplementaries
Starred Questions	129	100	28	1	-	19	16	-	-	38
Unstarred Questions	12	9	3	-	-	4	-	-	-	-
Short Notice Questions	-	-	-	-	-	-	-	-	-	-

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

17. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS ANSWERED, DATE-WISE AND PARTY-WISE

Date	I.N.C.	S.A.D.	B.J.P.	IND.	Total
16-3-2004	7	9	3	—	19
				Total :	19

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

18. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS IN THE NAME OF DIFFERENT MINISTERS, DATE-WISE

Date	Chief Minister	Deputy Chief Minister	Local Government Minister	Finance & Planning Minister	School Education Minister	PWD (B&R) Minister	Health & Family Welfare Minister	Irrigation Minister	Sports and Youth Services Minister	Welfare of S.Cs. & B.Cs. Minister
16-03-2004	1	1	2	3	1	7	1	1	1	2

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

19. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS POSTPONED DATE-WISE AND PARTY-WISE

Date	I.N.C.	S.A.D.	B.J.P.	IND.	Total
16-3-2004	—	—	1	—	1
				Total :	1

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

20. WALK OUT

Sr. No.	Date	Member (s) walking out	Occasion
1	16th March, 2004	All the members of S.A.D. and B.J.P., present in the House	As a protest against passing the motion regarding the recommendations contained in the First Report of the Business Advisory Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

21. UNPARLIAMENTARY/UNDESIRABLE EXPRESSIONS

Sr. No.	Expression	Occasion	Date
1	2	3	4
1	ਇਹ ਝੂਠ ਬੋਲਦੇ ਰਹੇ ਹਨ	(When used with reference to the Leader of the Opposition)	16-3-2004

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

APPENDIX-I

22. BULLETINS PERTAINING TO SIXTH SESSION, 2004

[Containing brief record of the proceedings of the meetings of the Twelfth Vidhan Sabha held during its Sixth Session, 2004.]

BULLETIN NO. 1

MONDAY, THE 15TH MARCH, 2004
(FROM 4.00 P.M. TO 4.38 P.M.)

1. **OBITUARY REFERENCES:**

The Hon'ble Chief Minister made reference to the deaths of :—

1. Comrade Bhan Singh Bhaura, M.P.;
2. Shri S.B. Chavan, Ex-Union Minister;
3. Sardar Gurmail Singh Cheema, Ex-Minister, Punjab;
4. Sardar Bachan Singh, Ex-M.L.A., Punjab;
5. Sardar Bhag Singh, Ex-M.L.A., Punjab;
6. Comrade Daya Singh, Ex-M.L.A., Punjab;
7. Shri Balwant Rai Tayal, Ex-M.L.A., Joint Punjab;
8. Shri Mukhtiar Singh, Ex-M.L.A., Punjab;
9. Shri Harbans Singh, Freedom Fighter;
10. Mohammad Sharif Khan, Freedom Fighter;
11. Comrade Jagdish Chander, Freedom Fighter;
12. Shri Didar Singh Sandhu, Freedom Fighter;
13. Shri Nand Singh, Freedom Fighter;
14. Major Jaswant Singh, Freedom Fighter; and
15. Shri Manmohan Singh Bajaj, Freedom Fighter.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

While appreciating the contributions made by them in their respective fields, the Hon'ble Chief Minister paid tributes to the aforesaid personalities.

While doing so, he spoke for 10 minutes.

Thereafter, the following Hon'ble Members paid tributes to the departed souls and spoke for the time given against each :—

1.	Sardar Parkash Singh Badal (S.A.D.)	07 Minutes
2.	Shri Tikshan Sood (B.J.P.)	06 Minutes
3.	Sardar Sucha Singh Chhotepur (Independent)	08 Minutes

The Hon'ble Speaker, while associating himself with the sentiments expressed by the Hon'ble Chief Minister, expressed deep grief and sorrow and paid tributes to the departed souls. The Hon'ble Speaker informed the House that a copy of condolence message as per the motion moved by the Hon'ble Chief Minister, will be sent to the bereaved families.

Thereafter, the Hon'ble Members stood in silence for two minutes as a mark of respect to the departed souls.

The House then adjourned till 10.00 A.M., on Tuesday, the 16th March, 2004.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

BULLETIN NO. 2

Tuesday, the 16th March, 2004
(From 10.00 A.M. to 2.31 P.M.)

1. QUESTIONS :

(a) Starred :

Total No. of Questions on the Order Paper	Answered	Not put	Postponed	Number of Supplementaries
20	19	—	1	38

(b) Unstarred :.........4

2. ANNOUNCEMENT BY THE SPEAKER :

In pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker informed the House that the Governor had been pleased to deliver an Address to the Punjab Vidhan Sabha on 15th March, 2004 at 2.30 P.M. under Article 176(1) of the Constitution of India.

He also laid a copy of the Address on the Table of the House.

(i) Panel of Chairmen :

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker nominated the following Members to serve on the Panel of Chairmen :—

1. Rana Gurjeet Singh;
2. Smt. Razia Sultana;
3. Sardar Adaish Partap Singh Kairon; and
4. Shri Avinash Rai Khanna.

(ii) Announcement by the Secretary :

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 12th Vidhan Sabha during its 5th Session and which have since been assented to by the Governor.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

3. RULING BY THE SPEAKER :

During the zero hour, when Sardar Parkash Singh Badal stood up to speak on the adjournment motion given notice of by Akali Party, the Hon'ble Speaker gave his ruling that this matter has been challenged in the High Court. Therefore, it could not be admitted under rule 61(xi) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

4. CALL ATTENTION NOTICE :

CALL ATTENTION NOTICE (No. 1) given by Sardar Sukhpal Singh, and Shri Avinash Rai Khanna, M.L.As. regarding discontentment amongst the people due to shortage of drinking water in villages Kokowal, Majari, Malkowal, Gaddiwal, Bhawanipur Bhagta, Bhawanipur etc. of Beet area in Tehsil Garhshankar, was admitted.

The Minister concerned made a statement in this regard.

5. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE :

The Speaker presented to the House, the 1st Report of the Business Advisory Committee regarding the business to be transacted by the Punjab Vidhan Sabha in its sitting on 16th March, 2004.

The Minister for Parliamentary Affairs moved the following motion :—

"that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

The following members took part in the discussion and spoke for the time indicated against each :—

1.	Sardar Manpreet Singh Badal (S.A.D.)	03 Minutes
2.	Sardar Bir Devinder Singh, Deputy Speaker: and	03 Minutes
3.	Sardar Parkash Singh Badal (S.A.D.)	02 Minutes

The Minister for Parliamentary Affairs, spoke for two minutes, by way of reply.

The Chief Minister also spoke for two minutes, by way of reply.

The motion was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by:
Panjab Digital Library

6. WALK OUT :

All the members of S.A.D., B.J.P. and Independent Members present in the House staged a walk out as a protest against passing the motion regarding the recommendations contained in the First Report of the Business Advisory Committee.

7. PAPERS LAID ON THE TABLE :

The Minister for Parliamentary Affairs laid on the Table of the House the papers mentioned at item No. 5 of the list of Business under Sr. No.1 (1 to 10 Ordinances) and Sr. No. 2 to 14 relating to various Departments/ Corporations of State Government as required under rules.

8. PRESENTATION OF REPORTS :

(1) Sardar Malkiat Singh Dakha, Chairman, Committee on Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the 30th Report of the Committee on Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2003-2004, in respect of the reservations for the Scheduled Castes and Backward Classes in services and posts relating to the Punjab State Warehousing Corporation.

(2) Shri Sunil Kumar Jakhar, Chairman, Committee on Public Undertakings, presented the 75th and 76th Reports of the Committee on Public Undertakings for the year 2003-2004 on the general working relating to the Punjab Health Systems Corporation and Punjab Water Supply and Sewerage Board, respectively.

(3) Sardar Balwinder Singh Bhunder, Chairman, Committee on Public Accounts presented the following Reports :—

(i) 145th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1996-97 and 1997-98 (Civil) relating to Public Works Department (Public Health).

(ii) 146th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1996-97 and 1997-98 (Civil) relating to Industries Department.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(iii) 147th Report (General) of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1996-97, 1997-98, 1998-99 and 1999-2000 and the Reports of the Comptroller and Auditor General of India for the year 1996-97, 1997-98, 1998-99 and 1999-2000 (Civil).

(iv) 148th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95, 1995-96, 1996-97 and 1997-98 and the Reports of the Comptroller and Auditor General of India for the years 1994-95, 1995-96 1996-97 and 1997-98 (Civil) relating to Irrigation Department.

(v) 149th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 1994-95 and 1996-97 and the Reports of the Comptroller and Auditor General of India for the years 1994-95 and 1996-97 (Civil) relating to Soil and Water Conservation and Wasteland Development and Rural Development and Panchayats Departments.

(vi) 150th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1997-98 and the Report of the Comptroller and Auditor General of India for the year 1997-98 (R.R.) relating to Excise and Taxation Department.

(vii) 151st Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the year 1998-99 and the Report of the Comptroller and Auditor General of India for the year 1998-99 (R.R.) relating to Excise and Taxation Department.

(4) Sardar Gurdev Singh Badal, Chairman, Committee on Papers Laid/ to be Laid on the Table, presented the 14th Report of the Committee on Papers Laid/to be Laid on the Table for the year 2003-2004.

(5) Shri Tarlochan Singh, Chairman, Committee on Questions and References, presented the 1st Report of the Committee on Questions and References for the year 2003-2004.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(6) Shri Jugal Kishore Sharma, Chairman, Committee on Government Assurances presented the 36th Report of the Committee on Government Assurances for the year 2003-2004.

(7) Rana K.P. Singh, Chairman, Committee on Estimates, presented the following Reports :—

(i) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Public Works (B & R), Punjab.

(ii) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Home Affairs and Justice, Punjab.

(iii) Report of the Committee on Estimates for the year 2003-2004 in respect of Department of Social Security and Women and Children Development, Punjab.

9. MOTION UNDER RULE 16 :

The Minister for Parliamentary Affairs moved the following motion :-

"that the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned *sine-die.*"

The motion was put to the vote of the House and carried.

10. RESOLUTION :

The Minister for Parliamentary Affairs moved the following resolution on 16th March, 2004 :—

WHEREAS the elections to the :

1. Committee on Public Accounts;

2. Committee on Estimates;

3. Committee on Public Undertakings; and

4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes, for the year 2004-2005, are to be held before the 31st March, 2004: and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct, in the normal course, the elections to these Committees.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Now, therefore, this House authorise the Speaker, Punjab Vidhan Sabha to nominate the members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House; and

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabbha (Punjab Legislative Assembly) relating to the elections to the said Committee for the year 2004-05 which are inconsistent or contrary to the above resolution, shall stand suspended."

The motion was put to the vote of the House and carried unanimously.

11. FINANCIAL BUSINESS :

(i) Supplementary Demands

The Finance Minister presented the Supplementary Demands for Grants for expenditure of the Government of Punjab for the year 2003-2004 (Second Instalment).

(ii) Report of the Committee on Estimates on Supplementary Demands.

The Chairman, the Committee on Estimates presented the report of the Committee on Estimates on Supplementary Demands for Grants for the expenditure of the Government of Punjab for the year 2003-2004 (2nd Instalment).

(iii) Excess Demands

FINANCE MINISTER presented the Excess Demands over Grants and Appropriations for the years from 1996-97 to 1999-2000.

(iv) Supplementary Demands for Grants for the Expenditure of Government of Punjab for the year 2003-04 (2nd Instalment).

1. Discussion on the Estimates for the expenditure charged on revenue of the State.

2. Voting on demands for Supplementary Grants.

The Speaker informed the House that there are 22 Supplementary Demands for Grants for discussion and voting thereon. All the Demands i.e. (Demand Nos. 1,2,3,5,6,7,8,9,10,11,12,15,16,17,18,22,23,24,25,26, 27 and 30) were deemed to have been read and moved togetherwith the consent of the House.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

The Speaker made a request to the members that they should state the Demand number on which they wish to speak.

No discussion took place on the above mentioned Demands and all these were put together to the vote of the House and carried.

(v) The Punjab Appropriation (No. 2) Bill, 2004.

The Minister for Finance introduced the Punjab Appropriation (No. 2) Bill, 2004 and also moved that the Punjab Appropriation (No. 2) Bill, 2004, be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Clauses 2 and 3

Clauses 2 and 3 were put together to the vote of the House and carried.

Schedule

The Schedule was put to the vote of the House and carried.

Clause 1

Clause 1 was put to the vote for the House and carried.

Title

The title was put to the vote of the House and carried.

The Minister for Finance moved that the Punjab Appropriation (No. 2) Bill, 2004 be passed.

The motion was put to the vote of the House and carried.

(vi) Voting on Excess Demands over Grants and Appropriations for the years 1996-97 to 1999-2000.

1. Discussion on the Estimates for the Expenditure charged on revenue of the State.

2. Voting on the Excess Demands over Grants.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 1996-97, 1997-98, 1998-99 AND 1999-2000

The Speaker informed the House that there are 18 excess Demands over Grants for discussion and voting thereon. All the excess Demands on the Order Paper i.e. Demand No. 9, 12, 15, 21, 25 and 26 for the year 1996-97, Demand No. 1,5,12,21 for the year 1997-98, Demand No. 5, 7,8, 21, 26 and 28 for the year 1998-99 and Demand No. 21 and 26 for the year 1999-2000 (total excess demands 18), were deemed to have been read and moved together with the consent of the House.

No discussion took place on the above mentioned demands. All the excess demands were put together to the vote of the House and carried.

(vii) The Punjab Appropriation (No. 1) Bill, 2004

The Minister for Finance introduced the Punjab Appropriation (No. 1) Bill, 2004 and also moved that the Punjab Appropriation (No. 1) Bill, 2004, be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Clauses 2 and 3

Clauses 2 and 3 were put together to the vote of the House and carried.

Schedules 1 to 4

The Schedules 1 to 4 were put together to the vote of the House and carried.

Clause 1

Clause 1 was put to the vote of the House and carried.

Title

The title was put to the vote of the House and carried.

The Minister for Finance moved that the Punjab Appropriation (No. 1) Bill, 2004 be passed.

The motion was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(viii) Presentation of Vote-on-Account for Expenditure of the Government of Punjab for the year 2004-2005 :

THE FINANCE MINISTER presented the Vote-on-Account for Expenditure of the Government of the Punjab for the year 2004-2005 for three months.

(ix) Motion regarding Vote-on-Account for three months :

THE FINANCE MINISTER moved the following motion that the Vote-on-Account for three months (viz. April, May and June, 2004) amounting to Rs. 67,83,67,04,000 as shown in the Schedule, be taken into consideration at once and passed.

Capt. Kanwaljit Singh took part in the discussion and spoke for 30 minutes.

The Finance Minister, by way of reply, spoke for 24 minutes.

The motion was put to the vote of the House and carried.

(x) The Punjab Appropriation (Vote-on-Account) Bill, 2004.

The Finance Minister introduced the Punjab Appropriation (Vote-on-Account) Bill, 2004 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Clauses 2 and 3

Clauses 2 and 3 were put together to the vote of the House and carried.

Schedule

The Schedule was put to the vote of the House and carried.

Clause 1

Clause 1 was put to the vote of the House and carried.

Title

The title was put to the vote of the House and carried.

The Minister for Finance moved that The Punjab Appropriation (Vote on Account) Bill, 2004 be passed.

The motion was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

12. LEGISLATIVE BUSINESS :

(1) The Registration (Punjab Amendment) Bill, 2004.

The Minister for Revenue and Rehabilitation introduced The Registration (Punjab Amendment) Bill, 2004 and moved that the Bill be taken into consideration at once.

Sardar Gaganjit Singh Barnala (S.A.D.) took part in the discussion and spoke for three minutes.

The Minister for Revenue and Rehabilitation, by way of reply, spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 and 3

Clauses 2 and 3 were put together to the vote of the House and carried.

Sub-clause (1) of clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The title was put to the vote of the House and carried.

The Minister for Revenue and Rehabilitation moved that The Registration (Punjab Amendment) Bill, 2004 be passed.

The motion was put to the vote of the House and carried.

---

(2) The Punjabi University (Amendment) Bill, 2004 (Replacing Ordinance)

The Minister for Higher Education introduced The Punjabi University (Amendment) Bill, 2004 (Replacing Ordinance) and also moved that the Bill be taken into consideration at once.

Sardar Tota Singh took part in discussion and spoke for two minutes and Shri Tikshan Sud (B.J.P.) spoke for one minute. The Minister concerned, by way of reply, spoke for one minute.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 7

As there was no notice of amendment, Clauses 2 to 7 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Higher Education moved that The Punjabi University (Amendment) Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried.

---

(3) The Guru Nanak Dev University, Amritsar (Amendment) Bill, 2004 *(Replacing Ordinance)*

The Minister for Higher Education introduced The Guru Nanak Dev University, Amritsar (Amendment) Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

Sardar Tota Singh (S.A.D.) took part in the discussion and spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 6

As there was no notice of amendment, Clauses 2 to 6 were put together, with the consent of the House, to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Higher Education moved the That Guru Nanak Dev University Amritsar (Amendment) Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried.

---

(4) The Punjab Dairy Development Board (Amendment) Bill, 2004 *(Replacing Ordinance)*

The Minister for Animal Husbandry introduced The Punjab Dairy Development Board (Amendment) Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Captain Balbir Singh Bath (SAD) spoke for four minutes and Shri Tikshan Sud (BJP) spoke for two minutes.

The Minister concerned, by way of reply, spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 13

As there was no notice of amendment, Clauses 2 to 13 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Title

The Title was put to the vote of the House and carried.

The Minister of Animal Husbandry moved that The Punjab Dairy Development Board (Amendment) Bill, 2004 *(Replacing Ordinance),* be passed.

The motion was put to the vote of the House and carried.

---

(5) The Indian Forest (Punjab Amendment) Bill, 2004.

The Minister of State for Forest introduced The Indian Forest (Punjab Amendment) Bill, 2004 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 16

As there was no notice of amendment, Clauses 2 to 16 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister of State for Forest moved that The Indian Forest (Punjab Amendment) Bill, 2004, be passed.

The motion was put to the vote of the House and carried.

---

(6) The Punjab Health Systems Corporation (Amendment) Bill, 2004.

The Minister for Health and Family Welfare introduced The Punjab Health Systems Corporation (Amendment) Bill, 2004 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 and 4

As there was no notice of amendment, Clauses 2 to 4 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Health and Family Welfare moved that The Punjab Health Systems Corporation (Amendment) Bill, 2004, be passed.

The motion was put to the vote of the House and carried.

---

(7) The Punjab One-time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-laws in the Corporations and the Municipalities Bill, 2004 *(Replacing Ordinance).*

The Minister for Local Government introduced The Punjab One-time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-laws in the Corporations and the Municipalities Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

The following Members spoke for the time shown against each :—

1.	Sardar Manpreet Singh Badal (S.A.D.)	2 minutes
2.	Doctor Upinderjit Kaur (S.A.D.)	1 minute
3.	Shri Tikshan Sud (B.J.P.)	2 minutes

The Minister concerned, by way of reply, spoke for two minutes.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Sub-clauses (2) and (3) of Clause 1

Sub-clauses (2) and (3) of Clause 1 were put to the vote of the House and carried.

Clauses 2 to 9

As there was no notice of amendment, Clauses 2 to 9 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Local Government moved that The Punjab One-time Voluntary Disclosure and Settlement of Violations of the Buildings Constructed in Violation of the Building Bye-laws in the Corporations and the Municipalities Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried.

---

(8) The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004.

The Minister for Parliamentary Affairs introduced The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004 and also moved that the Bill be taken into consideration at once.

The following members spoke for the time shown against each :—

1.	Captain Balbir Singh Bath (SAD)	1 minute
2.	Shri Tikshan Sud (BJP)	1 minute

The Minister concerned, by way of reply, spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clause 2

Clause 2 was put to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Title

The Title was put to the vote of the House and carried.

The Minister for Parliamentary Affairs moved that The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2004, be passed.

The motion was put to the vote of the House and carried unanimously.

---

(9) The Punjab Excise (Amendment) Bill, 2004.

The Minister for Excise and Taxation introduced The Punjab Excise (Amendment) Bill, 2004 and also moved that the Bill be taken into consideration at once.

Shri Tikshan Sud (BJP) spoke for one minute and the Minister concerned, by way of reply, spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 5

As there was no notice of amendment, Clauses 2 to 5 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried unanimously.

Title

The Title was put to the vote of the House and carried.

The Minister for Excise and Taxation moved that the Punjab Excise (Amendment) Bill, 2004 be passed.

The motion was put to the vote of the House and carried.

---

(10) The Punjab Entertainment Duty (Amendment) Bill, 2004 (Replacing Ordinance)

The Minister for Excise and Taxation introduced The Punjab Entertainment Duty (Amendment) Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Shri Tikshan Sud, (BJP) spoke for two minutes and the Minister concerned by way of reply spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 5

As there was no notice of amendment, Clauses 2 to 5 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Excise and Taxation moved that The Punjab Entertainment Duty (Amendment) Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried.

---

(11) The Punjab General Sales Tax (Amendment) Bill, 2004 (Replacing Ordinance)

The Minister for Excise and Taxation introduced The Punjab General Sales Tax (Amendment) Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

Shri Tikshan Sud, (BJP) spoke for one minute and the Minister concerned by way of reply, also spoke for one minute.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Clauses 2 to 5

As there was no notice of amendment, Clauses 2 to 5 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Excise and Taxation moved that The Punjab General Sales Tax (Amendment) Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried.

---

(12) The Punjab General Sales Tax (2nd Amendment) Bill, 2004 (Replacing Ordinance)

The Minister for Excise and Taxation introduced The Punjab General Sales Tax (2nd Amendment) Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Thereafter, the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 and 3

As there was no notice of amendment, Clauses 2 and 3 were put together, with the consent of the House, to the vote of the House and carried unanimously.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried unanimously.

Title

The Title was put to the vote of the House and carried.

The Minister for Excise and Taxation moved that The Punjab General Sales Tax (2nd Amendment) Bill, 2004 *(Replacing Ordinance)*, be passed.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

The motion was put to the vote of the House and carried unanimously.

(13) The Punjab State Commission for Scheduled Castes Bill, 2004 *(Replacing Ordinance)*

The Minister for Welfare introduced The Punjab State Commission for Scheduled Castes Bill, 2004 *(Replacing Ordinance)* and also moved that the Bill be taken into consideration at once.

Sh. Raj Kumar Verka, (INC) spoke for one minute and the Minister concerned by way of reply, also spoke for one minute.

The motion was put to the vote of the House and carried unanimously.

Thereafter the Bill was considered clause by clause.

Sub-clause (2) of Clause 1

Sub-clause (2) of Clause 1 was put to the vote of the House and carried.

Clauses 2 to 25

As there was no notice of amendment, Clauses 2 to 25 were put together, with the consent of the House, to the vote of the House and carried.

Sub-clause (1) of Clause 1

Sub-clause (1) of Clause 1 was put to the vote of the House and carried.

Title

The Title was put to the vote of the House and carried.

The Minister for Welfare moved that The Punjab State Commission for Scheduled Castes Bill, 2004 *(Replacing Ordinance)* be passed.

The motion was put to the vote of the House and carried unanimously.

The Deputy Speaker occupied the Chair from 1.15 P.M.

13. Extension of Time of the Sitting of the House

The time of the Sitting of the House, with the consent of the House, was extended till the completion of the business on the Order Paper.

The House then adjourned *sine die.*

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

APPENDIX-II

24. COMMITTEES

(i) Elected Committees

I. COMMITTEE ON PUBLIC ACCOUNTS FOR THE YEAR 2004-05.

(Nominated by the Speaker on 19th April, 2004 in pursuance of the Motion passed by the House on 16th March, 2004.)

1. Sardar Balwinder Singh Bhunder
2. Sardar Amrik Singh Dhillon
3. Shri Ashok Sharma
4. Smt. Gurkanwal Kaur
5. Sardar Harmeet Singh Sandhu
6. Sardar Inder Iqbal Singh Atwal
7. Shri Jugal Kishore Sharma
8. Rana K. P. Singh
9. Sardar Malkiat Singh Dakha
10. Shri Parkash Singh Nawanshahar
11. Sardar Sohan Singh Thandal
12. Jathedar Tota Singh
13. Sardar Vir Singh Lopoke

Under Rule 184 (1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed **Sardar Balwinder Singh Bhunder** as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;

II. COMMITTEE ON ESTIMATES FOR THE YEAR 2004-2005

(Nominated by the Speaker on 19th April, 2004 in pursuance of the Motion passed by the House on 16th March, 2004.)

1. Sardar Randeep Singh Nabha
2. Sardar Adesh Partap Singh Kairon
3. Smt. Aruna Chaudhary
4. Sardar Gaganjit Singh Barnala
5. Sardar Kushaldeep Singh Dhillon
6. Sardar Mantar Singh Brar
7. Shri Raj Kumar Gupta
8. Sardar Ranjit Singh Brahmpura
9. Shri Rumal Chand
10. Sardar Sawinder Singh
11. Sardar Sukhpal Singh
12. Shri Sunil Kumar Jakhar
13. Shri Surinder Kumar Dawar

Under rule 184 (1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed Sardar Randeep Singh Nabha as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

III. COMMITTEE ON PUBLIC UNDERTAKINGS FOR THE YEAR 2004-2005

(Nominated by the Speaker on 19th April, 2004 in pursuance of the Motion passed by the House on 16th March, 2004.)

1. Sardar Sukhjinder Singh Randhawa
2. Captain Balbir Singh Bath
3. Chaudhary Balbir Singh Miani
4. Sardar Gurjant Singh
5. Rana Gurmit Singh Sodhi
6. Sardar Harbant Singh Datewas
7. Sardar Harjinder Singh Thekedar
8. Sardar Jasbir Singh Gill (Dimpa)
9. Shri Raj Kumar Khurana
10. Smt. Razia Sultana
11. Sardar Sucha Singh Chhotepur
12. Sardar Surjit Singh Rakhra
13. Dr. Upinderjit Kaur

Under rule 184 (1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed Sardar Sukhjinder Singh Randhawa as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

IV. COMMITTEE ON WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES FOR THE YEAR 2004--2005

(Nominated by the Speaker on 19th April, 2004 in pursuance of the Motion passed by the House on 16th March, 2004.)

1. Smt. Harbans Kaur
2. Sardar Balbir Singh Ghunas
3. Shri Des Raj Dhugga
4. Sardar Gobind Singh Kanjla
5. Rana Gurjit Singh
6. Chaudhary Ram Lubhaya
7. Dr. Raj Kumar Verka
8. Bibi Satwant Kaur Sandhu
9. Sardar Sadhu Singh Amloh
10. Sardar Sital Singh
11. Shri Surinder Singla
12. Shri Tarlochan Singh
13. Sardar Zora Singh Bhagike

Under rule 184 (1) read with rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed Smt. Harbans Kaur as Chairperson of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

(ii) Nominated Committees

I. BUSINESS ADVISORY COMMITTEE

[(Nominated under Rule 208(1)]

1. Dr. Kewal Krishan, Speaker .. *Ex-officio Chairman*
2. Chaudhary Jagjit Singh, Minister *for Local Government and Parliamentary Affairs*
3. Sardar Lal Singh, *Finance Minister*
4. Sardar Parkash Singh Badal, *M.L.A. and Leader of Opposition*
5. Rana Gurmit Singh Sodhi, *M.L.A.*
6. Shri Tikshan Sud, *M.L.A.*

SPECIAL INVITEES

1. Shri Avtar Henry, Minister for *Food and Supplies*
2. Sardar Balwinder Singh Bhunder, *M.L.A.*
3. Shri Om Parkash Soni, *M.L.A.*

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

II. COMMITTEE OF PRIVILEGES FOR THE YEAR 2004-05

(Nominated under Rule 233)

1. Shrimati Gurkanwal Kaur
2. Shri Ashok Sharma
3. Sardar Gobind Singh Longowal
4. Sardar Gurpreet Singh Kangar
5. Sardar Harbant Singh Datewas
6. Sardar Hari Singh Zira
7. Sardar Jasbir Singh Gill (Dimpa)
8. Sardar Parkash Singh Nawanshahar
9. Sardar Parminder Singh Dhindsa
10. Sardar Sawinder Singh
11. Sardar Sukhdarshan Singh Marar
12. Shri Sunil Kumar Jakhar

Under Rule 184 (1) read with Rule 207 of the Rules *ibid* the Speaker has appointed Shrimati Gurkanwal Kaur, as Chairperson of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

III. COMMITTEE ON GOVERNMENT ASSURANCES FOR THE YEAR 2004-05

(Nominated under Rule 238)

1.	Sardar Sadhu Singh Amloh	..	Chairman
2.	Sardar Amrik Singh Dhillon	..	Member
3.	Shrimati Aruna Chaudhary	..	Member
4.	Sardar Bhag Singh Mallah	..	Member
5.	Sardar Gulzar Singh Ranike	..	Member
6.	Sardar Gurjant Singh	..	Member
7.	Shrimati Harbans Kaur	..	Member
8.	Sardar Malkit Singh Keetu	..	Member
9.	Sardar Manjit Singh	..	Member
10.	Sardar Nirmal Singh	..	Member
11.	Sardar Parkash Singh Bhatti	..	Member
12.	Shri Rumal Chand	..	Member
13.	Shri Tikshan Sud	..	Member

Under Rule 184 (1) read with Rule 207 of the Rules *ibid,* the Speaker has appointed Sardar Sadhu Singh Amloh, as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

IV. COMMITTEE ON SUBORDINATE LEGISLATION FOR THE YEAR 2004-05

(Nominated under Rule 240)

1. Rana K.P. Singh
2. Shri Avinash Rai Khanna
3. Sardar Gobind Singh Longowal
4. Sardar Jagdeep Singh Nakai
5. Sardar Jeet Mohinder Singh Sidhu
6. Shri Om Parkash Soni
7. Shri Raj Kumar Khurana
8. Chaudhary Ram Lubhaya
9. Sardar Randeep Singh Nabha
10. Doctor Rattan Singh
11. Smt. Razia Sultana
12. Shri Surinder Kumar Dawar
13. Advocate General, Punjab

Under Rule 184 (1) read with Rule 207 of the Rules *ibid,* the Speaker has appointed Rana K.P. Singh as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Punjab Digital Library

V. LIBRARY COMMITTEE FOR THE YEAR 2004-05

(Nominated under Rule 248)

1. Dr. Harbans Lal
2. Sardar Ajit Singh Kohar
3. Sardar Gurpreet Singh Kangar
4. Bibi Jagir Kaur
5. Shri Nathu Ram
6. Shri Raj Kumar Gupta
7. Sardar Sukhjinder Singh Randhawa
8. Shri Surinder Singla
9. Sardar Zora Singh Bhagike

Under rule 248 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed Dr. Harbans Lal as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

VI. HOUSE COMMITTEE FOR THE YEAR 2004-05

(Nominated under Rule 249)

1.	Sardar Bir Devinder Singh, Deputy Speaker	.. ..	*Ex-Officio* Chairman
2.	Shri Avinash Rai Khanna	..	Member
3.	Sardar Bhag Singh Mallah	..	Member
4.	Sardar Malkiat Singh Dakha	..	Member
5.	Shri O.P. Soni	..	Member
6.	Sardar Ranjit Singh Brahampura	..	Member
7.	Sardar Ranjit Singh Talwandi	..	Member
8.	Smt. Razia Sultana	..	Member
9.	Shri Surinder Singla	..	Member

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

VII. COMMITTEE ON PETITIONS FOR The YEAR 2004-05

(Nominated under Rule 250)

1. Shri Tarlochan Singh
2. Shri Des Raj Dhugga
3. Sardar Gobind Singh Kanjla
4. Sardar Gura Singh Tungwali
5. Rana Gurjit Singh
6. Dr. Harbans Lal
7. Sardar Jagdish Singh Garcha
8. Bibi Jagir Kaur
9. Shri Jugal Kishore Sharma
10. Rana K.P. Singh
11. Shri Parkash Singh Bhatti
12. Dr. Raj Kumar Verka
13. Sardar Surjit Singh Dhiman

Under rule 184 (1) read with Rule 207 of the Rules *ibid*, the Speaker has appointed Shri Tarlochan Singh, as Chairman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

VIII. COMMITTEE ON PAPERS LAID/TO BE LAID ON THE TABLE FOR THE YEAR 2004-05

[(Nominated under Rule 251-C(1) and (2)]

1. Sardar Gurdev Singh Badal
2. Sardar Ajit Singh Kohar
3. Shri Arvind Khanna
4. Sardar Harjinder Singh Thekedar
5. Chaudhary Nand Lal
6. Shri Nathu Ram
7. Shri O.P. Soni
8. Shri Rumal Chand
9. Sardar Sadhu Singh Rajiana
10. Shri Tarlochan Singh

Under rule 184 (1) read with Rule 207 of the Rules *ibid,* the Speaker has appointed Sardar Gurdev Singh Badal, as Chaiman of the Committee.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

INDEX

To.

RESUME OF BUSINESS TRANSACTED BY THE PUNJAB VIDHAN SABHA DURING ITS SIXTH (6TH) SESSION, 2004.

	Page (s)
'A'	
• Appendix-I	38
• Appendix-II	59
'B'	
• Bill(s)—	
Synopsis of------Passed	14
'C'	
• Committee(s)	
---------Elected	59
---------Nominated by the Speaker	63
• Call Attention Notices Under Rule 66	28
• Comparative Statement of Speeches made and time taken	30
'F'	
• Figures relating to Questions	31
• Financial Business	7
'L'	
• Legislation	9
'M'	
• Motion (s)	
Other ---------	27
'N'	
• Non-official Bills	9
'O'	
• Obituary References	6
• Official Bills	10
• Other Motions	27

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

'P'

- Panel of Chairmen 5
- Papers Laid 19
- Programme Observed 2
- Prorogation of the Punjab Vidhan Sabha 1

'Q'

- Questions
.........Statement 32
Figures relating to......... 31

'R'

- Reports presented/laid 23
Resolutions 18
—Official 18
—Non-Official 18

'S'

Statement by Minister 29
Statement showing the number of Starred Questions answered, date-wise and party-wise 33
Statement showing the number of Starred Questions in the names of different Ministers, date-wise 34
Statement showing the number of Starred Questions postponed, date-wise and party-wise 35
Summoning, Sittings and Prorogation of the Vidhan Sabha 1
Synopsis of Bills passed by the Vidhan Sabha 14

'U'

Unparliamentary/Undesirable Expressions 37

'W'

Walk out 36

5145/PVS—Govt. Press, U.T., Chd.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

©

Published under the authority of the Punjab Vidhan Sabha and printed by the Controller, Printing and Stationery, U.T., Chandigarh.

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

ਵਿਭਾਗ

Departm

ਸ਼ਾਖਾ

Branch/Se. .on

ਸੰਖੇਪ ...

BRIEF SUB.

ਕਿਸ ਮਿਤੀ ਨੂੰ ਇੰਡੈਕਸ ਬਣਿਆ

Index

Initials

'ੳ', 'ਅ', ਜਾਂ 'ੲ', ਕਾਰਵਾਈ ਜਿਸ ਵਿਚ ਮਿਸਲ ਰਿਕਾਰਡ ਕੀਤੀ ਗਈ ਅਤੇ ਉਸ ਦਾ ਸੰਭਾਲ ਸਮਾਂ

'A' 'B' or 'C' proceeding in which the file was recorded and its retention period

ਕੀ ਕੇਸ ਸਬੰਧੀ ਨੋਟ ਸ਼ਾਖਾ ਸੈਕਸ਼ਨ ਦੀ ਨੋਟ ਬੁੱਕ ਵਿਚ ਰੱਖਿਆ ਹੋਇਆ ਹੈ ਜਾਂ ਨਹੀਂ

whether note regarding case has been kept in the branch/section Note book or not

ਸਬੰਧਤ ਸਹਾਇਕ ਦੇ ਹਸਤਾਖਰ

Initials of the concerned Assistant

ਰਿਕਾਰਡਰ ਦੇ ਹਸਤਾਖਰ

Initials of the recorder

ਪਿਛਲੇ ਹਵਾਲੇ

Previous References

...ਦੇ ਹਵਾਲੇ

B-19151 renc...

Original with;
Punjab Vidhan Sabha
Digitized by;
Panjab Digital Library

Original with;
Panjab Vidhan Sabha
Digitized by;
Panjab Digital Library